



DOCUMENT INFORMATION

FILE NAME : Ch_XI_B_20

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications B. Road
Traffic

TITLE : 20. Convention on road signs and signals. Vienna, 8
November 1968



CONVENTION
ON ROAD SIGNS AND SIGNALS

CONVENTION
SUR LA SIGNALISATION ROUTIERE

道路標誌暨補誌公約

КОНВЕНЦИЯ
О ДОРОЖНЫХ ЗНАКАХ И СИГНАЛАХ

CONVENCION
SOBRE LA SEÑALIZACION VIAL

CONVENTION ON ROAD SIGNS AND SIGNALS

THE CONTRACTING PARTIES,

RECOGNIZING that international uniformity of road signs, signals and symbols and of road markings is necessary in order to facilitate international road traffic and to increase road safety,

HAVE AGREED upon the following provisions:

Chapter I
GENERAL PROVISIONS

Article 1
Definitions

For the purpose of this Convention, the following expressions shall have the meanings hereby assigned to them:

(a) The "domestic legislation" of a Contracting Party means the entire body of national or local laws and regulations in force in the territory of that Contracting Party;

(b) "Built-up area" means an area with entries and exits specially signposted as such, or otherwise defined in domestic legislation;

(c) "Road" means the entire surface of any way or street open to public traffic;

(d) "Carriageway" means the part of a road normally used by vehicular traffic; a road may comprise several carriageways clearly separated from one another by, for example, a dividing strip or a difference of level;

(e) "Lane" means any one of the longitudinal strips into which the carriageway is divisible, whether or not defined by longitudinal road markings, which is wide enough for one moving line of motor vehicles other than motor cycles;

(f) "Intersection" means any level crossroad, junction or fork, including the open areas formed by such crossroads, junctions or forks;

(g) "Level-crossing" means any level intersection between a road and a railway or tramway track with its own track formation;

(h) "Motorway" means a road specially designed and built for motor traffic, which does not serve properties bordering on it, and which

(i) is provided, except at special points or temporarily, with separate carriageways for the two directions of traffic, separated from each other either by a dividing strip not intended for traffic or, exceptionally, by other means;

(ii) does not cross at level with any road, railway or tramway track, or footpath; and

(iii) is specially sign-posted as a motorway;

(i) A vehicle is said to be:

(i) "standing" if it is stationary for the time needed to pick up or set down persons or to load or unload goods; and

(ii) "parked" if it is stationary for any reason other than the need to avoid interference with another road-user or collision with an obstruction or to comply with traffic regulations, and if the period during which the vehicle is stationary is not limited to the time needed to pick up or set down persons or goods;

Nevertheless, it shall be open to Contracting Parties to regard as "standing" any vehicle which is stationary within the meaning of subparagraph (ii) above for a period not exceeding that fixed by domestic

legislation, and to regard as "parked" any vehicle which is stationary within the meaning of sub-paragraph (i) above for a period exceeding that fixed by domestic legislation;

(j) "Cycle" means any vehicle which has at least two wheels and is propelled solely by the muscular energy of the persons on that vehicle, in particular by means of pedals or hand-crank;

(k) "Moped" means any two-wheeled or three-wheeled vehicle which is fitted with an internal combustion engine having a cylinder capacity not exceeding 50 cc (3.05 cu. in.) and a maximum design speed not exceeding 50 km (30 miles) per hour. Contracting Parties are free, however, not to regard as mopeds, under their domestic legislation, vehicles which do not have the characteristics of a cycle with respect to their use, in particular the characteristic that they can be propelled by pedals, or whose maximum design speed, whose weight, or certain of whose engine characteristics exceed certain limits. Nothing in this definition shall be construed as preventing Contracting Parties from treating mopeds exactly as cycles in applying the provisions of their domestic legislation regarding road traffic;

(l) "Motor cycle" means any two-wheeled vehicle, with or without a side-car, which is equipped with a propelling engine. Contracting Parties may also treat as motor cycles in their domestic legislation three-wheeled vehicles whose unladen weight does not exceed 400 kg (900 lb). The term "motor cycle" does not include mopeds, although Contracting Parties may, provided they make a declaration to this effect in conformity with Article 46, paragraph 2, of this Convention, treat mopeds as motor cycles for the purposes of the Convention;

(m) "Power-driven vehicle" means any self-propelled road vehicle, other than a moped in the territories of Contracting Parties which do not treat mopeds as motor cycles, and other than a rail-borne vehicle;

(n) "Motor vehicle" means any power-driven vehicle which is normally used for carrying persons or goods by road or for drawing, on the road, vehicles used for the carriage of persons or goods. This term embraces trolley-buses, that is to say, vehicles connected to an electric conductor and not rail-borne. It does not cover vehicles, such as agricultural tractors, which are only incidentally used for carrying persons or goods by road or for drawing, on the road, vehicles used for the carriage of persons or goods;

(o) "Trailer" means any vehicle designed to be drawn by a power-driven vehicle and includes semi-trailers;

(p) "Semi-trailer" means any trailer designed to be coupled to a motor vehicle in such a way that part of it rests on the motor vehicle and that a substantial part of its weight and of the weight of its load is borne by the motor vehicle;

(q) "Driver" means any person who drives a motor vehicle or other vehicle (including a cycle), or who guides cattle, singly or in herds, or flocks, or draught, pack or saddle animals on a road;

(r) "Permissible maximum weight" means the maximum weight of the laden vehicle declared permissible by the competent authority of the State in which the vehicle is registered;

(s) "Laden weight" means the actual weight of the vehicle as loaded, with the crew and passengers on board;

(t) "Direction of traffic" and "appropriate to the direction of traffic" mean the right-hand side if, under domestic legislation, the driver of a vehicle must allow an oncoming vehicle to pass on his left; otherwise these expressions mean the left-hand side;

(u) The requirement that a driver shall "give way" to other vehicles means that he must not continue or resume his advance or manoeuvre if by so doing he might compel the drivers of other vehicles to change the direction or speed of their vehicles abruptly.

Article 2

Annexes to the Convention

The annexes to this Convention, namely:

Annex 1: Danger warning signs, other than those placed at approaches to intersections or level-crossings;

Annex 2: Signs regulating priority at intersections, danger warning signs at approaches to intersections and signs regulating priority on narrow sections of road;

Annex 3: Signs concerning level-crossings;

Annex 4: Regulatory signs other than priority, standing and parking signs;

Annex 5: Informative signs other than parking signs;

Annex 6: Standing and parking signs;

Annex 7: Additional panels;

Annex 8: Road markings;

Annex 9: Reproduction in colour of signs, symbols and panels referred to in Annexes 1 to 7;^{*/}

are integral parts of this Convention.

^{*/} Printed texts of this Convention may show the signs, symbols and panels under relevant parts of the texts.

Article 3

Obligations of the Contracting Parties

1. (a) The Contracting Parties to this Convention accept the system of road signs, signals and symbols and road markings described herein and undertake to adopt it as soon as possible. To this end,

(i) where this Convention prescribes a sign, symbol or marking for signifying a certain rule or conveying certain information to road-users, the Contracting Parties undertake, subject to the time-limits specified in paragraphs 2 and 3 of this Article, not to use any other sign, symbol or marking for signifying that rule or conveying that information;

(ii) where this Convention does not prescribe a sign, symbol or marking for signifying a certain rule or conveying certain information to road-users, it shall be open to the Contracting Parties to use for these purposes any sign, symbol or marking they wish, provided that such sign, symbol or marking is not assigned a different meaning in this Convention and provided that it conforms to the system prescribed by this Convention.

(b) With a view to improving traffic control techniques, and having regard to the usefulness of carrying out experiments before proposing amendments to this Convention, it shall be open to Contracting Parties to derogate from the provisions of this Convention, for experimental purposes and temporarily, on certain sections of road.

2. Contracting Parties undertake to replace or supplement, not later than four years from the date of entry into force of this Convention in their territories, any sign, symbol, installation or marking which, although it has the characteristics of a sign, symbol, installation or marking belonging to the system prescribed by this Convention, is used with a different meaning from that assigned to it in this Convention.

3. Contracting Parties undertake to replace, within fifteen years from the date of entry into force of this Convention in their territories, any sign, symbol, installation or marking which does not

conform to the system prescribed in this Convention. During this period, in order to familiarize road-users with the system prescribed in this Convention, previous signs and symbols may be retained beside those prescribed in this Convention.

4. Nothing in this Convention may be construed as requiring the Contracting Parties to adopt all the types of sign and marking prescribed in this Convention. On the contrary, Contracting Parties shall limit the number of types of sign or marking they adopt to what is strictly necessary.

Article 4

The Contracting Parties undertake that it shall be prohibited:

(a) to affix to a sign, to its support or to any other traffic control device anything not related to the purpose of such sign or device; if, however, Contracting Parties or sub-divisions thereof authorize a non-profit-making association to install informative signs, they may permit the emblem of that association to appear on the sign or on its support provided this does not make it less easy to understand the sign;

(b) to install any board, notice, marking or device which might be confused with signs or other traffic control devices, might render them less visible or effective, or might dazzle road-users or distract their attention in a way prejudicial to traffic safety.

Chapter II
ROAD SIGNS

Article 5

1. The system prescribed in this Convention differentiates between the following classes of road signs:

(a) Danger warning signs: these signs are intended to warn road-users of a danger on the road and to inform them of its nature;

(b) Regulatory signs: these signs are intended to inform road-users of special obligations, restrictions or prohibitions with which they must comply; they are sub-divided into:

- (i) priority signs;
- (ii) prohibitory or restrictive signs; and
- (iii) mandatory signs;

(c) Informative signs: these signs are intended to guide road-users while they are travelling or to provide them with other information which may be useful; they are sub-divided into:

- (i) advance signs;
- (ii) direction signs;
- (iii) road identification signs;
- (iv) place identification signs;
- (v) confirmatory signs;
- (vi) other signs providing useful information for drivers of vehicles;
- (vii) other signs indicating facilities which may be useful to road-users.

2. Where this Convention allows a choice between several signs or several symbols:

(a) Contracting Parties undertake to adopt only one of such signs or symbols for the whole of their territories;

(b) Contracting Parties shall endeavour to reach regional agreements on the same choice;

(c) the provisions of Article 3, paragraph 3, of this Convention shall apply to signs and symbols of the types which are not chosen.

Article 6

1. Signs shall be so placed that the drivers for whom they are intended can recognize them easily and in time. They shall normally be placed on the side of the road appropriate to the direction of traffic; they may, however, be placed or repeated above the carriageway. Any sign placed on the side of the road appropriate to the direction of traffic shall be repeated above or on the other side of the carriageway if local conditions are such that it might not be seen in time by the drivers for whom it is intended.

2. All signs shall apply to the drivers for whom they are intended over the whole width of the carriageway open to traffic. However, signs may be made to apply to only one or to several lanes of the carriageway when lanes are defined by longitudinal markings.

3. Where in the opinion of competent authorities a sign would be ineffective if placed on the verge of a road with separated carriageways, it may be placed on the dividing strip and in this case need not be repeated on the verge.

4. It is recommended that domestic legislation should provide:

(a) that signs shall be so placed that they do not obstruct vehicular traffic on the carriageway and, if placed on the verges, obstruct pedestrians as little as possible. The difference in level between the carriageway on the side where a sign is placed and the lower edge of the sign shall be as uniform as possible for signs of the same class on the same route;

(b) that the dimensions of sign panels shall be such that the sign is easily visible for a distance and can be easily understood by a person approaching it; subject to the provisions of sub-paragraph (c) of this paragraph, these dimensions shall be adapted to the normal speed of vehicles;

(c) that the dimensions of danger warning signs and of regulatory signs shall be standardized in the territory of each Contracting Party. As a general rule, there shall be four sizes for each type of sign: small, normal, large and very large. Small signs shall be used where conditions do not permit the use of normal signs or where traffic can only move slowly; they may also be used to repeat a preceding sign. Large signs shall be used on very wide roads carrying high-speed traffic. Very large signs shall be used on roads carrying very high-speed traffic, such as motorways.

Article 7

1. It is recommended that domestic legislation should provide that in order to make them more visible and legible at night, road signs, in particular danger warning signs and regulatory signs other than those regulating standing and parking in lighted streets of built-up areas, shall be lighted or equipped with reflecting material or reflecting devices, provided that this does not result in road-users being dazzled.
2. Nothing in this Convention shall prohibit the use, for conveying information, warnings or rules applying only at certain times or on certain days, of signs which are visible only when the information they convey is relevant.

Article 8

1. In order to facilitate international understanding of signs, the system of signs and signals prescribed in this Convention is based on the use of shapes and colours characteristic of each class of sign and, wherever possible, on the use of graphic symbols rather than inscriptions. Where Contracting Parties consider it necessary to modify the symbols prescribed, the modifications made shall not alter their essential characteristics.

2. Contracting Parties wishing to adopt, in accordance with Article 3, paragraph 1 (a)(ii), of this Convention, any sign or symbol not prescribed in this Convention shall endeavour to secure regional agreement on such new sign or symbol.

3. Nothing in this Convention shall prohibit the addition, in order to facilitate the interpretation of signs, of an inscription in a rectangular panel below the sign or in a rectangular panel containing the sign; such an inscription may also be placed on the sign itself, if this does not make the sign more difficult to understand for drivers who cannot understand the inscription.

4. Where the competent authorities consider it advisable to make the meaning of a sign or symbol more explicit or, in the case of regulatory signs, to limit their application to certain categories of road-user or certain periods, and where it would not be possible to convey the necessary information by an additional symbol or by numerals as provided in the annexes to this Convention, an inscription shall be placed below the sign in a rectangular panel, though such inscriptions may be replaced or supplemented by one or more symbols placed in the same panel.

5. The inscriptions referred to in paragraphs 3 and 4 of this Article shall be in the national language or in one or more of the national languages, and also, if the Contracting Party concerned considers it advisable, in other languages, in particular official languages of the United Nations.

DANGER WARNING SIGNS

Article 9

1. Section A of Annex 1 to this Convention indicates the models for danger warning signs; Section B indicates the symbols to be placed on these signs and gives some instructions for their use. However, danger/warning signs and symbols giving warning of an intersection are described in Annex 2 to this Convention and danger/warning symbols giving warning of a level-crossing are described in Annex 3. In conformity with Article 46, paragraph 2 of this Convention, each State shall notify the Secretary-General whether it has selected A^a or A^b as the model for danger warning signs.

2. The number of danger warning signs shall not be increased unnecessarily, but such signs shall be sited to give warning of possible road hazards which are difficult for a driver proceeding with due caution to perceive in time.

3. Danger warning signs shall be placed at such distance from the danger point as will make them most effective both by day and by night, having regard to road and traffic conditions, including the normal speed of vehicles and the distance at which the sign is visible.

4. The distance between the sign and the beginning of a dangerous section of road may be shown in an additional panel conforming to model 1 in Annex 7 to this Convention and placed in accordance with the provisions of that Annex; this information must be given when the distance between the sign and the beginning of the dangerous section of road cannot be judged by drivers and is not what they might normally expect.

5. Danger warning signs may be repeated, particularly on motorways and roads treated as motorways. Where they are repeated, the distance between the sign and the beginning of the dangerous section of road shall be shown in accordance with the provisions of paragraph 4 of this Article. However, with respect to danger/warning signs giving warning of swing bridges and

level-crossings it shall be open to Contracting Parties to apply the provisions of Article 35, paragraph 3, of this Convention or of Annex 1 thereto, section B, paragraph 5, instead of the provisions of this paragraph.

6. If a danger warning sign is used to give warning of a danger on a section of road of some length (e.g. a series of dangerous bends or a section of carriageway in bad condition) and if it is considered desirable to show the length of that section, this shall be done on an additional panel conforming to model 2 of Annex 7 to this Convention, placed in accordance with the provisions of that Annex.

REGULATORY SIGNS OTHER THAN
STANDING AND PARKING SIGNS

Article 10
Priority Signs

1. The signs for notifying or informing road-users of the special rules of priority at intersections are signs B, 1; B, 2; B, 3 and B, 4, which are described in Annex 2, section A, to this Convention. The signs for informing road-users of a rule of priority on narrow sections of road are signs B, 5 and B, 6, which are described in Annex 2, section C.

2. Sign B, 1, "GIVE WAY", shall be used to notify drivers that, at the intersection where the sign is placed, they must give way to vehicles on the road they are approaching.

3. Sign B, 2, "STOP", shall be used to notify drivers that, at the intersection where the sign is placed, they shall stop before entering the intersection and give way to vehicles on the road they are approaching. In conformity with Article 46, paragraph 2, of this Convention, each State shall notify the Secretary-General whether it has selected B, 2^a or B, 2^b as the model for the "STOP" sign.

4. Sign B, 2 shall be placed elsewhere than at an intersection if the competent authorities consider it necessary to notify drivers that they are required to stop level with the sign and not move off again until they have ascertained that they can do so without danger.

5. Signs B, 1 and B, 2 shall be placed at the intersection, if possible level with the point at which vehicles must stop or beyond which they must not pass when giving way.

6. Sign A with symbol A, 23 or symbol A, 24 may be used as an advance warning sign for sign B, 1 or sign B, 2 respectively. However, in States which use sign A^a as danger warning sign, the advance warning signs for sign B, 1 or sign B, 2 may be the same signs supplemented by an additional panel of model 1, as indicated in Annex 7 to this Convention.

7. Sign B, 3, "PRIORITY ROAD", shall be used to notify users of a road that, at intersections of that road with other roads, the drivers of vehicles moving along or coming from such other roads are required to give way to vehicles moving along that road. This sign may be set up at the beginning of the road and repeated after each intersection; it may also be set up before or at the intersection. Where sign B, 3 has been set up on a road, sign B, 4, "END OF PRIORITY", shall be placed at the approach to the point where the road ceases to have priority over other roads. Sign B, 4 may be repeated one or more times in advance of the point where the priority ends; the sign or signs set up in advance of that point shall then bear an additional panel conforming to model 1 in Annex 7.

8. If warning of an intersection is given on a road by a danger warning sign bearing one of the A, 22 symbols, or if at the intersection the road is a priority road and has been marked as such by signs B, 3 as provided in paragraph 7 of this Article, a sign B, 1 or B, 2 shall be placed at the intersection on all the other roads; however, the placing of sign B, 1

or B, 2 shall not be mandatory on roads such as paths or earth-tracks where drivers are required to give way at the intersection even in the absence of such signs. A sign B, 2 shall be set up only if the competent authorities consider it advisable to require drivers to stop, in particular because of the poor visibility, for drivers, of the sections of the road, on either side of the intersection, which they are approaching.

Article 11

Prohibitory or restrictive signs

Section A of Annex 4 to this Convention describes the prohibitory and restrictive signs other than standing and parking signs, and gives their meaning. It also describes the signs notifying the end of these prohibitions and restrictions or of any one of them.

Article 12

Mandatory signs

Section B of Annex 4 to this Convention describes the mandatory signs and gives their meaning.

Article 13

Provisions applying generally to the signs described
in Annex 4 to this Convention

1. Prohibitory, restrictive and mandatory signs shall be placed in the immediate vicinity of the point where the obligation, restriction or prohibition begins and may be repeated if the competent authorities consider it necessary. Nevertheless, if the competent authorities consider it advisable for reasons of visibility or in order to give users advance warning, these signs may be placed at a suitable distance in advance of the point where the obligation, restriction or prohibition

applies. An additional panel conforming to model 1 of Annex 7 shall be placed under signs set up in advance of the point where the obligation, restriction or prohibition applies.

2. Regulatory signs placed level with or shortly after a sign giving the name of a built-up area shall mean that the rule applies throughout the built-up area, unless a different rule is notified by other signs on certain sections of the road in the built-up area.

INFORMATIVE SIGNS OTHER THAN
PARKING SIGNS

Article 14

1. Annex 5 to this Convention describes the signs, other than parking signs, which convey useful information to road-users, or gives examples of such signs; it also gives some instructions for their use.
2. The inscription of words on informative signs (i) to (v) of Article 5, paragraph 1 (c), in countries not using the Latin alphabet shall be both in the national language and in the form of a transliteration into the Latin alphabet reproducing as closely as possible the pronunciation in the national language.
3. In countries not using the Latin alphabet, the words in Latin characters may be entered either on the same sign as the words in the national language or on a repeat sign.
4. A sign shall not bear inscriptions in more than two languages.

Article 15

Advance direction signs

Advance direction signs shall be placed at such distance from the intersection as will make them most effective both by day and by night, having regard to road and traffic conditions, including the normal speed of vehicles and the distance at which the sign is visible; this distance need

not exceed about 50 metres (55 yards) in built-up areas but shall be not less than 500 metres (550 yards) on motorways and other roads carrying fast traffic. The signs may be repeated. An additional panel placed below the sign may show the distance between the sign and the intersection; this distance may also be shown on the lower part of the sign itself.

Article 16

Direction signs

1. One direction sign may bear the names of several places; the names shall then appear one below the other on the sign. The letters used for one place name may be larger than those used for the others only if the place in question is the largest of them.
2. When distances are shown, the figures expressing them shall be inscribed at the same height as the place name. On direction signs which are arrow-shaped, these figures shall be placed between the place-name and the point of the arrow; on rectangular-shaped signs they shall be placed after the place-name.

Article 17

Road identification signs

The signs used to identify roads either by their number, made up of figures, letters or a combination of figures and letters, or by their name, shall consist of that number or that name framed in a rectangle or shield. However, Contracting Parties having a route classification system may replace the rectangle by a route classification symbol.

Article 18

Place identification signs

1. Place identification signs may be used to show the frontier between two countries or the boundary between two administrative divisions of the same country or the name of a built-up area, river, mountain pass, beauty spot, etc.
2. Sign E, 9^a or E, 9^b shall be placed at the beginning of a built-up area; sign E, 9^c or E, 9^d shall be placed at the end of a built-up area. Domestic legislation may provide that these signs shall notify road-users that the traffic regulations applicable in its territory to built-up areas apply from sign E, 9^a or E, 9^b to sign E, 9^c or E, 9^d except insofar as different regulations may be notified by other signs on certain sections of road in the built-up area. However, sign B, 4 shall always be placed on a priority road marked with sign B, 3 if that road ceases to have priority where it passes through the built-up area.
3. Place identification signs giving information other than the name of a built-up area shall differ conspicuously, particularly in colour, from signs E, 9^a to E, 9^d.

Article 19

Confirmatory signs

Confirmatory signs are used to confirm the direction of a road where the competent authorities consider it necessary, e.g. at the exit from a large built-up area. They shall bear the name of one or more places, as provided in Article 16, paragraph 1, of this Convention. Where distances are shown, the figures expressing them shall be placed after the name of the locality.

Article 20

Sign at pedestrian crossings

Sign E, 11^a or E, 11^b shall be placed at pedestrian crossings when the competent authorities consider it advisable.

Article 21

Provisions applying generally to informative signs

1. The informative signs referred to in Articles 15 to 20 of this Convention shall be set up where the competent authorities consider it advisable. The other informative signs shall be set up, with due regard for the requirements of Article 6, paragraph 1, only where the competent authorities consider it essential; in particular, signs F, 2 to F, 7 shall be set up only on roads on which facilities for emergency repairs, refuelling, accommodation and refreshments are rare.
2. Informative signs may be repeated. An additional panel placed below the sign may show the distance between the sign and the point which it indicates; this distance may also be inscribed on the lower part of the sign itself.

STANDING AND PARKING SIGNS

Article 22

Annex 6 to this Convention describes in section A the signs prohibiting or restricting standing or parking and in section B the other signs giving useful information on parking; the meaning of the signs is explained and some instructions for their use are given.

Chapter III
TRAFFIC LIGHT SIGNALS

Article 23
Signals for vehicular traffic

1. Subject to the provisions of paragraph 12 of this Article, the only lights which may be used as light signals for regulating vehicle traffic, other than those intended solely for public transport vehicles, are the following, which shall have the meanings here assigned to them:

(a) Non-flashing lights:

(i) a green light shall mean that traffic may proceed; however, a green light for controlling traffic at an intersection shall not authorize drivers to proceed if traffic is so congested in the direction in which they are about to proceed that if they entered the intersection they would probably not have cleared it by the next change of phase;

(ii) a red light shall mean that traffic may not proceed; vehicles shall not pass the stop line or, if there is no stop line, shall not pass beyond the level of the signal or, if the signal is placed in the middle or on the opposite side of an intersection, shall not enter the intersection or move on to a pedestrian crossing at the intersection;

(iii) an amber light, which shall appear alone or at the same time as the red light; when appearing alone it shall mean that no vehicle may pass the stop line or beyond the level of the signal unless it is so close to the stop line or signal when the light appears that it cannot safely be stopped before passing the stop line or beyond the level of the signal. Where the signal is placed in the middle or on the opposite side of an intersection the appearance of the amber light shall mean that no vehicle may enter the intersection or move on to a pedestrian crossing at the intersection unless it is so close to the crossing or the intersection when the light appears that it cannot be safely stopped before entering the intersection or moving on to the pedestrian crossing. When shown at the

same time as the red light, it shall mean that the signal is about to change, but shall not affect the prohibition of passing indicated by the red light;

(b) Flashing lights:

(i) - a red flashing light; or

- two red lights flashing alternately, one light appearing when the other is extinguished, and mounted on the same support, at the same height, and facing the same direction

shall mean that vehicles shall not pass the stop line or, if there is no stop line, shall not pass beyond the level of the signal; these lights may be used only at level-crossings, at approaches to swing bridges or ferry-boat landing stages, and to indicate that traffic may not proceed because of fire-fighting vehicles entering the road or of the approach of an aircraft which will cross the road at a low altitude;

(ii) a single amber flashing light or two amber lights flashing alternately shall mean that drivers may proceed but shall do so with particular care.

2. The signals of the three-colour system shall consist of three non-flashing lights, which shall be red, amber and green respectively; the green light shall appear only when the red and amber lights are extinguished.

3. The signals of the two-colour system shall consist of a non-flashing red light and a non-flashing green light. The red light and the green light shall not appear at the same time. Signals of the two-colour system shall be used only in temporary installations, subject to the period allowed under Article 3, paragraph 3, of this Convention for the replacement of existing installations.

4. The lights of the three-colour and two-colour systems referred to in paragraphs 2 and 3 of this Article shall be arranged vertically or horizontally.

5. Where the lights are arranged vertically, the red light shall be placed uppermost; where the lights are arranged horizontally, the red light shall be placed on the side opposite to that appropriate to the direction of traffic.

6. In the three-colour system, the amber light shall be placed in the middle.

7. All the lights in the signals of the three-colour and two-colour systems referred to in paragraphs 2 and 3 of this Article shall be circular. The red flashing lights referred to in paragraph 1 of this Article shall likewise be circular.

8. A flashing amber light may be installed alone; such a light may also be used in place of a three-colour system at times when traffic is light.

9. Where the green light in a three-colour system shows one or more arrows, the lighting of the arrow or arrows shall mean that vehicles may proceed only in the direction or directions thus indicated. Arrows meaning that traffic may proceed straight ahead shall point upwards.

10. Where a signal of a three-colour system includes one or more additional green lights showing one or more arrows, the lighting of such additional arrow or arrows shall, no matter what phase the three-colour system may be in at the time, mean that traffic may proceed in the direction or directions indicated by the arrow or arrows; it shall also mean that, when vehicles are in a lane reserved for traffic in the direction indicated by the arrow or the direction such traffic is required to take, their drivers must proceed in the direction indicated if by stopping they would obstruct the movement of vehicles behind them in the same lane, provided always that vehicles in the traffic stream they are joining must be allowed to pass and that pedestrians must not be endangered. These additional green lights should preferably be placed at the same level as the normal green light.

11. Where green or red lights are placed above traffic lanes shown by longitudinal markings on a carriageway having more than two lanes, the red light shall mean that traffic may not proceed along the lane over which it is placed and the green light shall mean that traffic may so proceed. The red light thus placed shall be in the form of two inclined crossed bars and the green light in the form of an arrow pointing downwards.

12. Domestic legislation may provide for the installation at certain level-crossings of a slow-flashing lunar white light meaning that traffic may proceed.

13. In cases where traffic light signals apply to cyclists only, this restriction may be clarified, if to do so is necessary in order to avoid confusion, by including the silhouette of a cycle in the signal itself or by using a signal of small size supplemented by a rectangular plate showing a cycle.

Article 24

Signals for pedestrians only

1. The only lights which may be used as light signals for pedestrians only are the following, which shall have the meanings here assigned to them:

(a) Non-flashing lights:

(i) a green light shall mean that pedestrians may cross;

(ii) an amber light shall mean that pedestrians may not cross, but that those already on the carriageway may continue to the other side;

(iii) a red light shall mean that pedestrians may not enter the carriageway;

(b) Flashing lights:

a flashing green light shall mean that the period during which pedestrians may cross the carriageway is about to end and the red light is about to appear.

2. Light signals for pedestrians shall preferably be of the two-colour system, comprising two lights, red and green respectively; however, they may be of the three-colour system, comprising three lights, red, amber and green respectively. Two lights shall never be shown simultaneously.

3. The lights shall be arranged vertically, with the red light always at the top and the green light always at the bottom. The red light shall

preferably be in the form of a standing pedestrian or of standing pedestrians and the green light in the form of a walking pedestrian or of walking pedestrians.

4. Light signals for pedestrians shall be so designed and arranged as to exclude any possibility of their being mistaken by drivers for light signals for vehicular traffic.

Chapter IV

ROAD MARKINGS

Article 25

Carriageway markings (road markings) shall be used, when the competent authority considers it necessary, to regulate traffic or to warn or guide road-users. They may be used either alone or in conjunction with other signs or signals to emphasize or clarify their meaning.

Article 26

1. A longitudinal marking consisting of a continuous line on the carriageway shall mean that vehicles are not permitted to cross or straddle that line and, when the line separates the two directions of traffic, that vehicles are not permitted to travel on that side of the line which, for the driver, is opposite to the edge of the carriageway appropriate to the direction of traffic. A longitudinal marking consisting of two continuous lines shall have the same meaning.

2. (a) A longitudinal marking consisting of a broken line on the carriageway shall not have a prohibitory meaning, but shall be used either:

- (i) to demarcate lanes for the purpose of guiding traffic; or
- (ii) to give warning of the approach to a continuous line and the prohibition that line conveys, or of the approach to another section of road presenting a particular danger.

(b) The ratio between the length of the gaps between the strokes and the length of the strokes shall be substantially smaller where broken lines

are used for the purposes referred to in sub-paragraph (a) (ii) ^{of this paragraph} than where they are used for the purpose referred to in sub-paragraph (a) (i) thereto.

Up 1/2

3. Where a longitudinal marking consists of a continuous line adjacent to a broken line on the carriageway, drivers shall take account only of the line that appears on their side. This provision shall not prevent drivers who have overtaken in the manner permitted from resuming their normal position on the carriageway.

4. For the purposes of this Article, longitudinal lines used to mark the edges of the carriageway in order to make them more visible and longitudinal lines connected to transverse lines used to demarcate parking spaces on the carriageway shall not be regarded as longitudinal markings.

Article 27

1. A transverse marking consisting of a continuous line or of two adjacent continuous lines across one or more traffic lanes shall mark the line behind which drivers are required by the sign B, 2, "STOP", referred to in Article 10, paragraph 3, of this Convention, to stop. Such a marking may also be used to show the line behind which drivers may be required to stop by a light signal, or by a signal given by an authorized official directing traffic, or before a level-crossing. The word "STOP" may be marked on the carriageway in advance of the markings accompanying sign B, 2.

2. Unless this is technically impossible, the transverse marking described in paragraph 1 of this Article shall be placed on the carriageway wherever a sign B, 2 is set up.

3. A transverse marking consisting of a broken line, or of two adjacent broken lines, across one or more traffic lanes shall show the line which vehicles may not normally pass when giving way in compliance with the sign B, 1, "GIVE WAY", referred to in Article 10, paragraph 2, of this Convention. In advance of such a marking, a triangle with broad sides, having one side parallel to the marking and the opposite vertex pointing towards approaching vehicles, may be marked on the carriageway to symbolize sign B, 1.

4. To mark pedestrian crossings, relatively broad stripes, parallel to the axis of the carriageway, should preferably be used.

5. To mark cyclist crossings, either transverse lines, or other markings which cannot be confused with those of pedestrian crossings, shall be used.

Article 28

1. Other markings on the carriageway, such as arrows, parallel or oblique stripes, or inscriptions, may be used to repeat the instructions given by signs or to give road-users information which cannot be suitably conveyed by signs. Such markings shall be used, in particular, to show the boundaries of parking zones or strips, to mark bus or trolleybus stops where parking is prohibited, and for pre-selection before intersections. However, if there is an arrow on the carriageway where it is divided into traffic lanes by means of longitudinal markings, drivers shall follow the direction or one of the directions indicated in the lane along which they are travelling.

2. Subject to the provisions of Article 27, paragraph 4, of this Convention which relate to pedestrian crossings, the marking of part of the carriageway or of an area raised slightly above the level of the carriageway by parallel oblique stripes framed by a continuous line, or by broken lines, shall, in the case of areas framed by a continuous line, mean that vehicles must not enter that area, and in the case of areas framed by broken lines, that vehicles shall not enter that area unless it can be seen that it is safe to do so or in order to turn into a joining road on the opposite side of the carriageway.

3. A zigzag line at the side of the carriageway shall mean that parking on that side of the carriageway is prohibited as far as the line extends.

Article 29

1. The road markings mentioned in Articles 26 to 28 of this Convention may be painted on the carriageway or applied in any other way provided that it is equally effective.

2. If road markings are painted, they shall be yellow or white; however, blue may be used for markings showing places where parking is permitted or restricted. When both yellow and white are used in the territory of a Contracting Party, markings of the same class shall be of the same colour. For the purposes of this paragraph, the term "white" shall include shades of silver or light grey.

3. In tracing out the inscriptions, symbols and arrows of road markings, account shall be taken of the need to elongate them considerably in the direction of movement of traffic, because of the very narrow angle at which they are seen by drivers.

4. It is recommended that road markings intended for moving vehicles should be reflectorized if the density of traffic so requires and if lighting is poor or there is no lighting.

Article 30

Annex 8 to this Convention is a set of recommendations relating to the layout and design of road markings.

Chapter V

MISCELLANEOUS

Article 31

Signs for road works

1. The limits of road works on the carriageway shall be clearly shown.

2. Where the extent of the road works and the volume of traffic justify it, the limits of the works shall be marked by setting up continuous or

discontinuous barriers painted with alternate red and white, red and yellow, black and white, or black and yellow stripes, and in addition, at night, if the barriers are not reflectorized, by lights and reflecting devices. Reflecting devices and fixed lights used for this purpose shall be red or dark yellow and flashing lights shall be dark yellow. However:

(a) lights and devices visible only to traffic moving in one direction and marking the limits of road works on the opposite side of the road from that traffic may be white;

(b) lights and devices marking the limits of road works separating the two directions of traffic may be white or light yellow.

Article 32

Marking by lights or reflecting devices

Each Contracting Party shall adopt for the whole of its territory the same colour or the same system of colours for the lights or reflecting devices used to mark the edge of the carriageway.

LEVEL-CROSSINGS

Article 33

1. (a) Where a signalling system is installed at a level-crossing to give warning of the approach of trains or of the imminent closing of the gates (barriers) or half-gates (half-barriers), it shall consist of a red flashing light or of red lights flashing alternately, as specified in Article 23, paragraph 1 (b), of this Convention. However:

(i) flashing red lights may be supplemented or replaced by light signals of the three-colour red-amber-green system described in Article 23, paragraph 2, of this Convention, or by such a signal without the green light, if other three-colour light signals are installed on the road near the level-crossing or if the crossing is equipped with gates;

(ii) on earth-tracks (dirt roads) where traffic is very light and on footpaths, only a sound signal need be used.

(b) The light signals may be supplemented by a sound signal in all cases.

2. The light signals shall be installed on the edge of the carriageway appropriate to the direction of traffic; whenever conditions such as the visibility of the signals or the density of traffic so require the lights shall be repeated on the other side of the road. However, if it is considered preferable because of local conditions, the lights may be repeated on an island in the middle of the carriageway, or placed above the carriageway.

3. In accordance with Article 10, paragraph 4, of this Convention, sign B, 2, "STOP", may be set up at a level-crossing which has neither gates, half-gates nor light signals giving warning of the approach of trains; at level-crossings where this sign is displayed, drivers shall stop at the stop line or, in the absence of such a line, level with the sign and not move off again until they have ascertained that no train is approaching.

Article 34

1. At level-crossings equipped with gates or staggered half-gates on either side of the railway line, the presence of such gates or half-gates across the road shall mean that no road-user may proceed beyond the nearest gate or half-gate; the movement of gates towards a position across the road and the movement of half-gates shall have the same meaning.

2. The showing of the red light or lights mentioned in Article 33, paragraph 1, ^{sub-paragraph}(a) of this Convention, or the operation of the sound signal mentioned in the said paragraph 1, shall likewise mean that no road-user may proceed beyond the stop line or, if there is no stop line, beyond the level of the signal. The showing of the amber light of the three-colour system



140 12
mentioned in Article 33, paragraph 1 (a)/⁽ⁱ⁾ shall mean that no road-user may proceed beyond the stop line or, if there is no stop line, beyond the level of the signal, unless the vehicle concerned is so close to the signal when the amber light appears that it cannot safely be stopped before passing the signal.

Article 35

1. The gates and half-gates of level-crossings shall be clearly marked in alternate stripes of red and white, red and yellow, black and white, or black and yellow. They may, however, be coloured white or yellow only, provided that a large red disc is displayed at the centre.

2. At all level-crossings which have neither gates nor half-gates there shall be placed, in the immediate vicinity of the railway line, a sign B, 7 as described in Annex 3. If there is a light signal giving warning of the approach of trains or a sign B, 2, "STOP", the sign B, 7 shall be placed on the same support as the light signal or the sign B, 2. Placing of the sign B, 7 is not mandatory at:

(a) an intersection between a road and a railway track at which rail traffic proceeds very slowly and road traffic is regulated by a railwayman making the necessary hand signals; or

(b) an intersection between a railway track and either an earth-track (dirt road) where traffic is very light, or a footpath.

3. A rectangular panel having its longer sides vertical and bearing three oblique red bars on a white or yellow ground may be placed below any danger warning sign bearing one of the symbols A, 26 and A, 27 described in Annex 3 to this Convention, provided that additional signs consisting of panels of the same shape bearing respectively one and two oblique red bars on a white or yellow ground are set up at about one-third and two-thirds of the distance between the sign and the railway line. These signs may be repeated on the

opposite side of the carriageway. The panels mentioned in this paragraph are further depicted in Section C of Annex 3 to this Convention.

Article 36

1. Because of the special danger presented by level-crossings, the Contracting Parties undertake:

(a) to have one of the danger warning signs bearing one of the symbols A, 26 and A, 27 placed in advance of all level-crossings; however, no sign need be set up

(i) in special cases which may arise in built-up areas;

(ii) on earth-tracks (dirt roads) and paths where power driven vehicle traffic is exceptional;

(b) to have all level-crossings equipped with gates or half-gates or with a signal giving warning of the approach of trains, unless road-users can see the railway line on both sides of the level-crossing for such a distance that, allowing for the maximum speed of the trains, the driver of a road vehicle approaching the railway line from either side has time to stop before proceeding on to the level-crossing if a train is in sight, and in addition that road-users who are already on the crossing when a train appears have time to reach the other side; however, it shall be open to the Contracting Parties to derogate from the provisions of this sub-paragraph at level-crossings where trains travel relatively slowly or motor vehicle traffic on the road is light;

(c) to have every level-crossing having gates or half-gates operated from a position from which such gates or half-gates cannot be seen equipped with one of the systems for signalling the approach of trains referred to in Article 33, paragraph 1, of this Convention;

(d) to have every level-crossing having gates or half-gates operated automatically by the approach of trains equipped with one of the

systems for signalling the approach of trains referred to in Article 33, paragraph 1, of this Convention;

(e) in order to make gates and half-gates more visible, to have them equipped with reflecting material or reflecting devices and, if need be, to illuminate them at night; in addition, on roads where there is heavy motor traffic at night, to equip the danger warning signs installed in advance of the level-crossing with reflecting material or reflecting devices and, if need be, to illuminate them at night;

(f) wherever possible, near level-crossings equipped with half-gates to have a longitudinal marking placed in the middle of the carriageway prohibiting vehicles which approach the level-crossing from encroaching on the half of the carriageway reserved for traffic in the opposite direction or even to install directional islands separating the two opposed streams of traffic.

2. The provisions of this Article shall not apply in the cases referred to in the last sentence of Article 35, paragraph 2, of this Convention.

Chapter VI

FINAL PROVISIONS

Article 37

1. This Convention shall be open at United Nations Headquarters, New York, until 31 December 1969 for signature by all States Members of the United Nations or of any of the specialized agencies or of the International Atomic Energy Agency or Parties to the Statute of the International Court of Justice, and by any other State invited by the General Assembly of the United Nations to become a Party to the Convention.

2. This Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

3. This Convention shall remain open for accession by any of the States referred to in paragraph 1 of this Article. The instruments of accession shall be deposited with the Secretary-General.

Article 38

1. Any State may, at the time of signing or ratifying this Convention or of acceding thereto, or at any time thereafter, declare by notification addressed to the Secretary-General that the Convention shall become applicable to all or any of the territories for the international relations of which it is responsible. The Convention shall become applicable to the territory or territories named in the notification thirty days after the receipt of the notification by the Secretary-General or on the date of entry into force of the Convention for the State making the notification, whichever is the later.

2. Any State which makes a notification under paragraph 1 of this Article shall notify on behalf of the territories on whose behalf that notification was made the declarations provided for in Article 46, paragraph 2 of this Convention.

3. Any State which has made a declaration under paragraph 1 of this Article may at any time thereafter declare by notification addressed to the Secretary-General that the Convention shall cease to be applicable to the territory named in the notification and the Convention shall cease to be applicable to such territory one year from the date of receipt by the Secretary-General of the notification.

Article 39

1. This Convention shall enter into force twelve months after the date of deposit of the fifteenth instrument of ratification or accession.

2. For each State ratifying or acceding to this Convention after the deposit of the fifteenth instrument of ratification or accession, the Convention shall enter into force twelve months after the date of deposit by such State of its instrument of ratification or accession.

Article 40

Upon its entry into force, this Convention shall terminate and replace, in relations between the Contracting Parties, the Convention concerning the Unification of Road Signals, opened for signature at Geneva on 30 March 1931, or the Protocol on Road Signs and Signals, opened for signature at Geneva on 19 September 1949.

Article 41

1. After this Convention has been in force for one year, any Contracting Party may propose one or more amendments to the Convention. The text of any proposed amendment, accompanied by an explanatory memorandum, shall be transmitted to the Secretary-General, who shall communicate it to all Contracting Parties. The Contracting Parties shall have the opportunity of informing him within a period of twelve months following the date of its circulation whether they: (a) accept the amendment; or (b) reject the amendment; or (c) wish that a conference be convened to consider the amendment. The Secretary-General shall also transmit the text of the proposed amendment to all other States referred to in Article 37, paragraph 1 of this Convention.

2. (a) Any proposed amendment communicated in accordance with the preceding paragraph shall be deemed to be accepted if within the period of twelve months referred to in the preceding paragraph less than one-third of the Contracting Parties inform the Secretary-General that they either reject the amendment or wish that a conference be convened to consider it. The Secretary-General shall notify all Contracting Parties of each acceptance or rejection of any proposed amendment and of requests that a conference be convened. If the total number of such rejections and requests received during the specified period of twelve months is less than one-third of the total number of Contracting Parties, the Secretary-General shall notify all Contracting Parties that the amendment will enter into force six months after the expiry of the period of twelve months referred to in the preceding paragraph for all Contracting Parties except those which, during the period specified, have rejected the amendment or requested the convening of a conference to consider it.

(b) Any Contracting Party which, during the said period of twelve months, has rejected a proposed amendment or requested the convening of a conference to consider it may at any time after the end of such period notify the Secretary-General that it accepts the amendment, and the Secretary-General shall communicate such notification to all the other Contracting Parties. The amendment shall enter into force, with respect to the Contracting Parties which have notified their acceptance, six months after receipt by the Secretary-General of their notification.

3. If a proposed amendment has not been accepted in accordance with paragraph 2 of this Article and if within the period of twelve months specified in paragraph 1 of this Article less than half of the total number of the Contracting Parties inform the Secretary-General that they reject the proposed amendment and if at least one-third of the total number of Contracting Parties, but not less than ten, inform him that they accept it or wish a conference to be convened to consider it, the Secretary-General shall convene a conference for the purpose of considering the proposed amendment or any other proposal which may be submitted to him in accordance with paragraph 4 of this Article.

4. If a conference is convened in accordance with paragraph 3 of this Article, the Secretary-General shall invite to it all States referred to in Article 37, paragraph 1/ of this Convention. He shall request all States invited to the conference to submit to him, at least six months before its opening date, any proposals which they may wish the conference to consider in addition to the proposed amendment and shall communicate such proposals, at least three months before the opening date of the conference, to all States invited to the conference.

5. (a) Any amendment to this Convention shall be deemed to be accepted if it has been adopted by a two-thirds majority of the States represented at the conference, provided that such majority comprises at least two-thirds of the number of Contracting Parties represented at the conference. The Secretary-General shall notify all Contracting Parties of the adoption of the amendment, and the amendment shall enter into force twelve months after the date of his notification for all Contracting Parties except those which during that period have notified the Secretary-General that they reject the amendment.

(b) A Contracting Party which has rejected an amendment during the said period of twelve months may at any time notify the Secretary-General that it accepts the amendment, and the Secretary-General shall communicate such notification to all the other Contracting Parties. The amendment shall enter into force, with respect to the Contracting Party which has notified its acceptance, six months after receipt by the Secretary-General of the notification or at the end of the said period of twelve months, whichever is later.

6. If the proposed amendment is not deemed to be accepted pursuant to paragraph 2 of this Article and if the conditions prescribed by paragraph 3 of this Article for convening a conference are not fulfilled, the proposed amendment shall be deemed to be rejected.

Article 42

Any Contracting Party may denounce this Convention by written notification to the Secretary-General. The denunciation shall take effect one year after the date of receipt by the Secretary-General of such notification.

Article 43

This Convention shall cease to be in force if the number of Contracting Parties is less than five for any period of twelve consecutive months.

Article 44

Any dispute between two or more Contracting Parties which relates to the interpretation or application of this Convention and which the Parties are unable to settle by negotiation or other means of settlement may be referred, at the request of any of the Contracting Parties concerned, to the International Court of Justice for decision.

Article 45

Nothing in this Convention shall be construed as preventing a Contracting Party from taking such action, compatible with the provisions of the Charter of the United Nations and limited to the exigencies of the situation, as it considers necessary to its external or internal security.

Article 46

1. Any State may, at the time of signing this Convention or of depositing its instrument of ratification or accession, declare that it does not consider itself bound by Article 44 of this Convention. Other Contracting Parties shall not be bound by Article 44 with respect to any Contracting Party which has made such a declaration.

2. (a) At the time of depositing its instrument of ratification or accession, every State shall, by notification addressed to the Secretary-General, declare for the purposes of the application of this Convention:

- (i) which of the models A^a and A^b it chooses as a danger warning sign (Article 9, paragraph 1); and
- (ii) which of the models B, 2^a and B, 2^b it chooses as a stop sign (Article 10, paragraph 3).

Any State may subsequently, at any time, by notification addressed to the Secretary-General, alter its choice by replacing its declaration by another.

(b) At the time of depositing its instrument of ratification or accession, every State may, by notification addressed to the Secretary-General, declare that for the purposes of the application of this Convention, it treats mopeds as motor cycles (Article 1, (1)).

By notification addressed to the Secretary-General, any State may subsequently, at any time, withdraw its declaration.

3. The declarations provided for in paragraph 2 of this Article shall become effective six months after the date of receipt by the Secretary-General of

notification of them or on the date on which the Convention enters into force for the State making the declaration, whichever is the later.

4. Reservations to this Convention and its annexes, other than the reservation provided for in paragraph 1/ ^{of this Article,} shall be permitted on condition that they are formulated in writing and, if formulated before the deposit of the instrument of ratification or accession, are confirmed in that instrument. The Secretary-General shall communicate such reservations to all States referred to in Article 37, paragraph 1 of this Convention.

5. Any Contracting Party which has formulated a reservation or made a declaration under paragraphs 1 and 4 of this Article may withdraw it at any time by notification addressed to the Secretary-General.

6. A reservation made in accordance with paragraph 4 of this Article

(a) modifies for the Contracting Party which made the reservation the provisions of the Convention to which the reservation relates, to the extent of the reservation;

(b) modifies those provisions to the same extent for the other Contracting Parties in their relations with the Contracting Party which entered the reservation.

Article 47

In addition to the declarations, notifications and communications provided for in Articles 41 and 46 of this Convention, the Secretary-General shall notify all the States referred to in Article 37, paragraph 1, of the following:

(a) signatures, ratifications and accessions under Article 37;

(b) declarations under Article 38;

(c) the dates of entry into force of this Convention in accordance with Article 39;

- (d) the date of entry into force of amendments to this Convention in accordance with Article 41, paragraphs 2 and 5;
- (e) denunciations under Article 42;
- (f) the termination of this Convention under Article 43.

Article 48

The original of this Convention, of which the Chinese, English, French, Russian and Spanish texts done in a single copy are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified true copies thereof to all the States referred to in Article 37, paragraph 1, of this Convention.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized by their respective Governments, have signed this Convention.

DONE AT Vienna this eighth day of November, one thousand nine hundred and sixty-eight.

Annex 1

DANGER WARNING SIGNS,
OTHER THAN THOSE PLACED AT APPROACHES
TO INTERSECTIONS OR LEVEL CROSSINGS

Note: For danger warning signs at approaches to intersections, see Annex 2, section B. For danger warning signs at approaches to level-crossings, see Annex 3, sections A and C.

SECTION A. MODELS FOR DANGER WARNING SIGNS

The "A" "DANGER WARNING" sign shall be of model A^a or model A^b.
Model A^a is an equilateral triangle having one side horizontal and the opposite vertex above it; the ground is white or yellow and the border red. Model A^b is a square with one diagonal vertical; the ground is yellow and the border, which is only a rim, is black. Unless the description specifies otherwise, the symbols displayed on these signs shall be black or dark blue.

The side of the normal sized sign of model A^a shall measure approximately 0.90 m (3 ft.); that of the small sized sign of model A^a shall measure not less than 0.60 m (2 ft.). The side of the normal sized sign of model A^b shall measure approximately 0.60 m (2 ft.); that of the small sign of model A^b shall measure not less than 0.40 m (1 ft. 4 in.).

As regards the choice between models A^a and A^b, see Article 5, paragraph 2, and Article 9, paragraph 1, of this Convention.

Handwritten signature and initials

SECTION B. SYMBOLS FOR DANGER WARNING SIGNS AND INSTRUCTIONS FOR THE USE OF SUCH SIGNS

1. Dangerous bend or bends

Warning of a dangerous bend or succession of dangerous bends shall be given by one of the following symbols, whichever is appropriate:

- A, 1^a : LEFT BEND
- A, 1^b : RIGHT BEND
- A, 1^c : DOUBLE BEND, OR SUCCESSION OF MORE THAN TWO BENDS, THE FIRST TO THE LEFT
- A, 1^d : DOUBLE BEND, OR SUCCESSION OF MORE THAN TWO BENDS, THE FIRST TO THE RIGHT

2. Dangerous descent

To give warning of a steep descent symbol A, 2^a shall be used with the sign of model A^a, or symbol A, 2^b with the sign of model A^b.

The left-hand part of symbol A, 2^a shall occupy the left-hand corner of the sign panel and its base shall extend over the whole width of the panel. The figure in symbols A, 2^a and A, 2^b shows the gradient as a percentage; it may be replaced by a ratio (1:10).

It shall, however, be open to Contracting Parties, taking into account as far as possible the provisions of Article 5, paragraph 2 (b) of this Convention, to use, instead of symbol A, 2^a or A, 2^b, symbol A, 2^c if they have adopted the sign of model A^a and symbol A, 2^d if they have adopted the sign of model A^b.

3. Steep ascent

To give warning of a steep ascent, symbol A, 3^a shall be used with the sign of model A^a, or symbol A, 3^b with the sign of model A^b.

The right-hand part of symbol A, 3^a shall occupy the right-hand corner of the sign panel and its base shall extend over the whole width of the panel. The figure in symbols A, 3^a and A, 3^b shows the gradient as a percentage; it may be replaced by a ratio (1:10). It shall, however, be open to Contracting Parties which have chosen symbol A, 2^c as the symbol for a dangerous descent to use symbol A, 3^c instead of A, 3^a, and to Contracting Parties which have chosen symbol A, 2^d to use symbol A, 3^d instead of A, 3^b.

4. Carriageway narrows

Warning that the carriageway ahead is narrower shall be given by the symbol A, 4^a or by a symbol showing the outline of the road more clearly, such as A, 4^b.

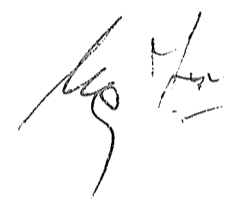
5. Swing bridge

Warning of a swing bridge shall be given by the symbol A, 5.

A rectangular panel of model A, 29^a described in Annex 3/^{Section C,} may be placed below the danger warning sign bearing symbol A, 5, provided that panels of model A, 29^b and A, 29^c described in that Annex are set up at approximately one-third and two-thirds of the distance between the sign bearing symbol A, 5 and the swing bridge.

6. Road leads on to quay or river bank

Warning that the road is about to lead on to a quay or river bank shall be given by symbol A, 6.



7. Uneven road

Warning of dips, hump bridges or ridges, or of sections where the carriageway is in bad condition shall be given by symbol A, 7^a.

To give warning of a hump bridge or ridge, symbol A, 7^a may be replaced by symbol A, 7^b.

To give warning of a dip, symbol A, 7^a may be replaced by symbol A, 7^c.

8. Slippery road

Warning that the section of road ahead may be particularly slippery shall be given by symbol A, 8.

9. Loose gravel

Warning of a section of road on which gravel may be thrown up shall be given by symbol A, 9^a used with the sign of model A^a or by symbol A, 9^b with the sign of model A^b.

Where traffic keeps to the left, the symbol shall be reversed.

10. Falling rocks

Warning of a section of road on which there is danger from falling rocks and the consequent presence of rocks on the carriageway shall be given by symbol A, 10^a used with the sign of model A^a or by symbol A, 10^b with the sign of model A^b.

The right-hand part of the symbol shall occupy the right-hand corner of the sign panel in both cases.

The symbol may be reversed.

11. Pedestrian crossing

Warning of a pedestrian crossing indicated either by road markings, or by signs E, 11^a or E, 11^b shall be given by symbol A, 11, of which there are two models: A, 11^a and A, 11^b.

The symbol may be reversed.

12. Children

Warning of a section of road frequented by children, such as the exit from a school or playground shall be given by symbol A, 12.

The symbol may be reversed.

13. Cyclists entering or crossing

Warning of a point at which cyclists frequently enter or cross the road shall be given by symbol A, 13.

The symbol may be reversed.

14. Cattle or other animals crossing

Warning of a section of road on which there is a particular danger of animals crossing shall be given by a symbol representing the silhouette of the animal, domestic or wild, most frequently encountered, such as symbol A, 14^a for a domestic animal and symbol A, 14^b for a wild animal.

The symbol may be reversed.

15. Road works

Warning that work is in progress on the section of road ahead shall be given by symbol A, 15.

16. Light signals

If it is considered essential to give warning of a section of road on which traffic is regulated by three-colour light signals, because road-users would not expect such a section, symbol A, 16 shall be used. There are three models of symbol A, 16: A, 16^a; A, 16^b and A, 16^c, which correspond to the arrangements of lights in the three-colour system described in Article 23, paragraphs 4 to 6 of this Convention.

This symbol shall be in the three colours of the lights of which it gives warning.

17. Airfield

Warning of a section of road likely to be flown over at low altitude by aircraft taking off from or landing on an airfield shall be given by the symbol A, 17.

The symbol may be reversed.

18. Cross-wind

Warning of a section of road on which there is often a strong cross-wind shall be given by symbol A, 18.

The symbol may be reversed.

19. Two-way traffic

Warning of a section of road temporarily or permanently carrying two-way traffic on the same carriageway when, on the previous section, traffic was carried on a one-way road or on a road comprising several one-way traffic carriageways, shall be given by the symbol A, 19.

The sign bearing this symbol shall be repeated at the beginning of the section and along the section as frequently as may be necessary. Where traffic keeps to the left, the arrows shall be reversed.

20. Other dangers

Warning of a section of road on which there is a danger other than those enumerated in paragraphs 1 to 19 above or in Annexes 2 and 3 may be given by the symbol A, 20.

It shall, however, be open to Contracting Parties to adopt graphic symbols in conformity with the provisions of Article 3, paragraph 1 (a)(ii) of this Convention.

Sign A, 20 may be used, in particular, to give warning of inter-sections with railway tracks at which rail traffic proceeds very slowly and road traffic is regulated by a railwayman accompanying the railway vehicles and making the necessary hand signals.

Annex 2

SIGNS REGULATING PRIORITY AT INTERSECTIONS,
DANGER WARNING SIGNS AT APPROACHES TO INTERSECTIONS AND
SIGNS REGULATING PRIORITY ON NARROW SECTIONS OF ROAD

Note: At an intersection comprising a priority road in which there is a bend, a panel bearing a diagram of the intersection which shows the outline of the priority road may be placed below danger signs giving warning of the intersection or below signs regulating priority, whether they are set up at the intersection or not.

SECTION A. SIGNS REGULATING PRIORITY AT INTERSECTIONS

1. "GIVE WAY" sign

The "GIVE WAY" sign shall be sign B, 1. It shall consist of an equilateral triangle having one side horizontal and the opposite vertex below it. The ground shall be white or yellow and the border red. The sign shall bear no symbol.

The side of the normal sized sign shall measure approximately 0.90 m (3 ft.); the side of the small sign shall measure not less than 0.60 m (2 ft.).

2. "STOP" sign

The "STOP" sign shall be sign B, 2, of which there are two models:
- model B, 2^a is octagonal with a red ground bearing the word "STOP" in white in English or in the language of the State concerned; the height of the word "STOP" shall be not less than one-third of the height of the panel;

- model B, 2^b is circular with a white or yellow ground and a red border; it bears within it sign B, 1 without any inscription, and near the top, in large letters, the word "STOP" in black or dark blue, in English or in the language of the State concerned.

The height of the normal sized sign B, 2^a and the diameter of the normal sized sign B, 2^b shall be approximately 0.90 m (3 ft.); the same dimensions of the small signs shall be not less than 0.60 m (2 ft.).

As regards the choice between models B, 2^a and B, 2^b, see Article 5, paragraph 2, and Article 10, paragraph 3, of this Convention.

3. "PRIORITY ROAD" sign

The "PRIORITY ROAD" sign shall be sign B, 3. It shall consist of a square with one diagonal vertical. The rim of the sign shall be black; the sign shall have in its centre a yellow or orange square with a black rim; the space between the two squares shall be white.

The side of the normal sized sign shall measure approximately 0.50 m (1 ft. 8 in.); the side of the small sign shall measure not less than 0.35 m (1 ft. 2 in.).

4. "END OF PRIORITY" sign

The "END OF PRIORITY" sign shall be sign B, 4. It shall consist of sign B, 3 above with the addition of a black or grey median band perpendicular to the lower left and upper right sides of the square, or of black or grey parallel lines forming such a band.

SECTION B. DANGER WARNING SIGNS AT APPROACHES TO INTERSECTIONS

1. Signs

Danger warning signs at approaches to intersections shall be of model A^a or model A^b, described in Annex 1, section A.

2. Symbols

The symbols shall be black or dark blue.

(a) As regards the symbol to be placed on sign A^a or A^b, the following cases shall be distinguished;

(i) Intersection where the priority is that prescribed by the general priority rule in force in the country: symbol A, 21^a shall be used with sign A^a and symbol A, 21^b shall be used with sign A^b.

Symbols A, 21^a and A, 21^b may be replaced by symbols which show the nature of the intersection more clearly, such as A, 21^c; A, 21^d; A, 21^e; A, 21^f and A, 21^g.

(ii) Intersection with a road the users of which must give way: the symbol used shall be A, 22^a.

Symbol A, 22^a may be replaced by symbols which show the nature of the intersection more clearly, such as A, 22^b and A, 22^c.

These symbols may be used on a road only if sign B, 1 or sign B, 2 is placed on the road or roads with which it forms the intersection of which warning is given, or if these roads are such (for example, paths or earth-tracks) that, under domestic legislation, drivers using them are required to give way at the intersection even in the absence of such signs. The use of these symbols on roads on which sign B, 3 is set up shall be confined to certain exceptional cases.

(iii) Intersection with a road to whose users drivers must give way.

If the "GIVE WAY" sign B, 1 is placed at the intersection, the symbol A, 23 shall be used.

If the "STOP" sign B, 2 is placed at the intersection, the symbol used shall be A, 24^a or A, 24^b whichever corresponds to the model of sign B, 2 set up.

However, instead of sign A^a with these symbols, sign B, 1 or B, 2 may be used in conformity with Article 10, paragraph 6, of this Convention.

(iv) Roundabout: the symbol used shall be A, 25.

Where traffic keeps to the left, the direction of the arrows shall be reversed.

(b) If traffic at the intersection is regulated by a light signal, a sign A^a or A^b, bearing symbol A, 16, described in Annex 1, section B, may be set up to supplement or replace the signs described in this section.

SECTION C. SIGNS REGULATING PRIORITY ON NARROW SECTIONS OF ROAD

1. Sign indicating priority for oncoming traffic

If, on a narrow section of road where passing is difficult or impossible, traffic is regulated and if, because drivers can see the whole

length of the section clearly both at night and by day, such regulation is carried out by giving priority to traffic moving in one direction and not by installing traffic light signals, sign B, 5 "PRIORITY FOR ONCOMING TRAFFIC" shall be set up facing the traffic on the side which does not have priority. This sign shall mean that entry into the narrow section is prohibited so long as it is not possible to pass through that section without obliging oncoming vehicles to stop.

This sign shall be round, with a white or yellow ground and a red border; the arrow indicating the direction having priority shall be black and that indicating the other direction red.

In States where traffic keeps to the left, the position of the arrows shall be reversed.

2. Sign indicating priority over oncoming traffic

To notify drivers that on a narrow section of road they have priority over oncoming vehicles the sign used shall be B, 6.

This sign shall be rectangular with a blue ground; the arrow pointing upwards shall be white and the other arrow red.

Where traffic keeps to the left, the position of the arrows shall be reversed.

When sign B, 6 is used, a sign B, 5 shall be placed on the road, at the other end of the narrow section, for traffic moving in the opposite direction.

Annex 3

SIGNS CONCERNING LEVEL-CROSSINGS

SECTION A. DANGER WARNING SIGNS

The sign to be used shall be sign A^a or sign A^b, described in Annex 1, section A. As regards the symbol to be placed on the sign, the following cases shall be distinguished:

(a) Warning of level-crossings with gates or staggered half-gates on either side of the railway line, shall be given by the symbol A, 26.

(b) Warning of other level-crossings shall be given by the symbol A, 27, of which there are two models: A, 27^a and A, 27^b.

(c) To give warning of an intersection with a tramway line, provided that such intersection is not a level crossing as defined in Article 1 of this Convention, symbol A, 28, may be used.

Note: If it is considered necessary to give warning of intersections between a road and a railway track at which rail traffic proceeds very slowly and road traffic is regulated by a railwayman accompanying the railway vehicles and making the necessary hand signals, sign A, 20, described in Annex 1, section B, shall be used.

SECTION B. SIGNS TO BE PLACED IN THE IMMEDIATE VICINITY OF LEVEL-CROSSINGS

There are three models of sign B, 7 referred to in Article 35, paragraph 2, of this Convention: B, 7^a; B, 7^b and B, 7^c.

Models B, 7^a and B, 7^b shall have a white or yellow ground and a red or black border; model B, 7^c shall have a white or yellow ground and a black border; the inscription on model B, 7^c shall be in black letters. Model B, 7^b shall be used only if the railway line comprises at least two tracks; with model B, 7^c the additional panel shall be affixed only if the line comprises at least two tracks, in which case it shall indicate the number of tracks.

The normal length of the arms of the cross shall be not less than 1.20 m (4 ft.). If sufficient space is not available, the sign may be placed with its points directed upwards and downwards.

SECTION C. ADDITIONAL SIGNS AT APPROACHES TO LEVEL-CROSSINGS

The panels mentioned in Article 35, paragraph 3, of this Convention are signs A, 29^a; A, 29^b and A, 29^c. The bars shall slope downwards towards the carriageway.

The danger warning sign for the level-crossing may be placed above signs A, 29^b and A, 29^c in the same way as it shall be placed above sign A, 29^a.

Annex 4

REGULATORY SIGNS OTHER THAN PRIORITY,
STANDING AND PARKING SIGNS

Note: For signs regulating priority, see Annex 2; for signs regulating standing and parking, see Annex 6.

SECTION A. PROHIBITORY OR RESTRICTIVE SIGNS

1. Characteristics of signs and symbols

(a) Prohibitory and restrictive signs shall be circular; their diameter shall be not less than 0.60 m (2 ft.) outside built-up areas and not less than 0.40 m (16 in.) in built-up areas.

(b) Unless otherwise specified where the signs in question are described prohibitory or restrictive signs shall have a white or yellow ground with a wide red border; the symbols and the inscriptions, if any, shall be black or dark blue and the oblique bars, if any, shall be red and shall slope downwards from left to right.

2. Description of signs

(a) Prohibition and restriction of entry

(i) Notification that entry is prohibited for all vehicles shall be given by sign C, 1, "NO ENTRY", of which there are two models: C, 1^a, and C, 1^b.

(ii) Notification that all vehicular traffic is prohibited in both directions shall be given by sign C, 2, "CLOSED TO ALL VEHICLES IN BOTH DIRECTIONS".

(iii) Notification that entry is prohibited for a certain category of vehicle or road user only, shall be given by a sign bearing as a symbol the silhouette of the vehicles or road users whose entry is prohibited. Signs C, 3^a; C, 3^b; C, 3^c; C, 3^d; C, 3^e; C, 3^f; C, 3^g; C, 3^h; C, 3^j; and C, 3^k shall have the following meanings:

C, 3^a, "NO ENTRY FOR ANY POWER DRIVEN VEHICLE EXCEPT TWO-WHEELED MOTOR CYCLES WITHOUT SIDE-CAR"

C, 3^b, "NO ENTRY FOR MOTOR CYCLES"

C, 3^c, "NO ENTRY FOR CYCLES"

C, 3^d, "NO ENTRY FOR MOPEDS"

C, 3^e, "NO ENTRY FOR GOODS VEHICLES"

C, 3^f, "NO ENTRY FOR ANY POWER-DRIVEN VEHICLE DRAWING A TRAILER OTHER THAN A SEMI-TRAILER OR A SINGLE-AXLE TRAILER".

The inscription of a tonnage figure, either in a light colour on the silhouette of the vehicle or, in accordance with Article 8, paragraph 4 of this Convention, on an additional panel placed below sign C, 3^e, shall mean that the prohibition applies only if the permissible maximum weight of the vehicle or combination of vehicles exceeds that figure.

The inscription of a tonnage figure, either in a light colour on the silhouette of the trailer or, in accordance with Article 8, paragraph 4, of this Convention, on an additional panel placed below sign C, 3^f, shall mean that the prohibition applies only if the permissible maximum weight of the trailer exceeds that figure.

It shall be open to Contracting Parties, in cases where they see fit to do so, to replace, in the symbol, the silhouette of the rear end of a

50 } lorry by that of the rear end of a private car, and the trailer silhouette
by that of a trailer which can be attached to a private car.

C, 3^g, "NO ENTRY FOR PEDESTRIANS"

C, 3^h, "NO ENTRY FOR ANIMAL-DRAWN VEHICLES"

C, 3^j, "NO ENTRY FOR HANDCARTS"

C, 3^k, "NO ENTRY FOR POWER-DRIVEN AGRICULTURAL VEHICLES"

Note: It shall be open to Contracting Parties to omit from signs C, 3^a to C, 3^k the red oblique bar joining the upper left quadrant and the lower right quadrant or, provided that this does not make the symbol less easy to see and understand, not to interrupt the bar where it crosses the symbol.

(iv) Notification that entry is prohibited for several categories of vehicle or road user, may be given either by displaying as many prohibitory signs as there are prohibited classes, or by a single prohibitory sign which shows the silhouettes of the various vehicles or road users whose entry is prohibited. Signs C, 4^a "NO ENTRY FOR POWER-DRIVEN VEHICLES", and C, 4^b "NO ENTRY FOR POWER-DRIVEN VEHICLES OR ANIMAL-DRAWN VEHICLES" are examples of such signs.

Signs showing more than two silhouettes may not be set up outside built-up areas, and signs showing more than three silhouettes may not be set up in built-up areas.

(v) Notification that entry is prohibited for vehicles whose weight or dimensions exceed certain limits shall be given by the signs:

C, 5, "NO ENTRY FOR VEHICLES HAVING AN OVER-ALL WIDTH EXCEEDING ...METRES (...FEET)"

C, 6, "NO ENTRY FOR VEHICLES HAVING AN OVER-ALL HEIGHT EXCEEDING ...METRES (...FEET)"

C, 7, "NO ENTRY FOR VEHICLES EXCEEDING ...TONS LADEN WEIGHT"

C, 8, "NO ENTRY FOR VEHICLES HAVING A WEIGHT EXCEEDING ...TONS ON ONE AXLE"

C, 9, "NO ENTRY FOR VEHICLES OR COMBINATIONS OF VEHICLES EXCEEDING ...METRES (...FEET) IN LENGTH".

(vi) Notification that vehicles shall not be driven closer together than the distance indicated on the sign shall be given by sign C, 10, "DRIVING OF VEHICLES LESS THAN ...METRES (...YARDS) APART PROHIBITED".

(b) Prohibition of turning

Notification that turning is prohibited (to the right or to the left according to the direction of the arrow) shall be given by sign C, 11^a, "NO LEFT TURN" or sign C, 11^b, "NO RIGHT TURN".

(c) Prohibition of U-turns

Notification that U-turns are prohibited shall be given by sign C, 12, "NO U-TURNS".

(d) Prohibition of overtaking

(i) Notification that, in an addition to the general rules on overtaking laid down by the regulations in force, the overtaking of power-driven vehicles other than two-wheeled mopeds and two-wheeled motor cycles without side-car travelling on a road is prohibited, shall be given by sign C, 13^a, "OVERTAKING PROHIBITED". There are two models of this sign: C, 13^{aa} and C, 13^{ab}.

(ii) Notification that overtaking is prohibited only for goods vehicles having a permissible maximum weight exceeding 3.5 tons (7,700 pounds) shall be given by sign C, 13^b, "OVERTAKING BY GOODS VEHICLES PROHIBITED". There are two models of this sign: C, 13^{ba} and C, 13^{bb}.

An inscription on an additional panel placed below the sign in accordance with Article 8, paragraph 4 of this Convention may change the permissible maximum weight above which the prohibition applies.

(iii) Where traffic keeps to the left, the colours of the motor vehicles shown on signs C, 13^{aa} and C, 13^{ba} shall be reversed.

(e) Speed limit

Notification of a speed limit shall be given by sign C, 14, "MAXIMUM SPEED LIMITED TO THE FIGURE INDICATED". The figure appearing on the sign shall indicate the maximum speed in the unit of measurement most commonly used to express the speed of vehicles in the country concerned. After or below the figure expressing the speed may be added, for instance, "Km" (kilometres) or "m" (miles).

To indicate a speed limit applicable only to vehicles of a permissible maximum weight exceeding a given figure, an inscription comprising that figure shall be placed on an additional panel below the sign in accordance with Article 8, paragraph 4 of this Convention.

(f) Prohibition of the use of audible warning devices

Notification that the use of audible warning devices is prohibited except to avoid an accident shall be given by sign C, 15, "USE OF AUDIBLE WARNING DEVICES PROHIBITED". This sign, if not placed at the beginning

of a built-up area beside or shortly after the sign identifying the built-up area, shall be accompanied by an additional panel, model 2, described in Annex 7, showing the distance over which the prohibition applies. It is recommended that this sign should not be placed at the beginning of built-up areas/and that it be provided that the sign identifying a built-up area placed at the beginning of that area shall notify road-users that the traffic regulations applicable to built-up areas in that country apply from that point onwards.

(g) Prohibition of passing without stopping

Notification of the proximity of a Custom-house at which a stop is compulsory shall be given by sign C, 16 "PASSING WITHOUT STOPPING PROHIBITED". Notwithstanding Article 8 of this Convention, the symbol of this sign shall include the word "Customs", preferably in two languages; Contracting Parties using C, 16 signs shall endeavour to reach a regional agreement to the effect that this word shall appear in the same language on all the signs they set up.

This sign may also be used to notify drivers that passing without stopping is prohibited for other reasons; in this case the word "Customs" shall be replaced by another very brief inscription indicating the reason for the stop.

(h) End of prohibition or restriction

(i) The point at which all prohibitions notified by prohibitory signs for moving vehicles cease to apply shall be indicated by sign C, 17^a "END OF ALL LOCAL PROHIBITIONS IMPOSED ON MOVING VEHICLES". This sign shall be circular and have a white or yellow ground; it shall have no border or only a black rim, and shall bear a diagonal band, sloping downward from right to left, which may be black or dark grey or consist of black or grey parallel lines.

112
(ii) The point at which a particular prohibition or restriction notified to moving vehicles by a prohibitory or restrictive sign ceases to apply shall be indicated by sign C, 17^b "END OF SPEED LIMIT" or sign C, 17^c "END OF PROHIBITION OF OVERTAKING". ^{signs} These shall be similar to sign C, 17^a, but shall show, in addition, in light grey, the symbol of the prohibition or restriction which has ceased.

Notwithstanding the provisions of Article 6, paragraph 1 of this Convention, the signs referred to in this sub-paragraph (h) may be placed on the reverse side of the prohibitory or restrictive sign intended for traffic coming in the opposite direction.

SECTION B. MANDATORY SIGNS

1. General characteristics of signs and symbols

(a) Mandatory signs shall be circular; their diameter shall be not less than 0.60 m (2 ft.) outside built-up areas and not less than 0.40 m (16 in.) in built-up areas. However, signs having a diameter of not less than 0.30 m (12 in.) may be used in conjunction with traffic light signals or on bollards on traffic islands.

(b) Unless provided otherwise, the signs shall be blue and the symbols shall be white or of a light colour, or, alternatively, the signs shall be white with a red rim and the symbols shall be black.

2. Description of signs

(a) Direction to be followed

The direction in which vehicles are obliged to proceed, or the only directions in which they are permitted to proceed, shall be indicated by model D, 1^a of sign D, 1 "DIRECTION TO BE FOLLOWED", on which the arrow or arrows shall point in the appropriate direction or directions. However, instead of using sign D, 1^a, sign D, 1^b may be used notwithstanding the

provisions of paragraph 1 of this section. Sign D, 1^b shall be black with a white rim and a white symbol.

(b) Pass this side

Sign D, 2 "PASS THIS SIDE", placed, notwithstanding the provisions of Article 6, paragraph 1 of this Convention, on an island or before an obstacle on the carriageway, shall mean that vehicles must pass on the side of the island or obstacle indicated by the arrow.

(c) Compulsory roundabout

Sign D, 3 "COMPULSORY ROUNDABOUT", shall notify drivers that they must comply with the rules concerning roundabouts.

Where traffic keeps to the left, the direction of the arrows shall be reversed.

(d) Compulsory cycle track

Sign D, 4 "COMPULSORY CYCLE TRACK", shall notify cyclists that they must use the cycle track at the entrance to which it is placed, and shall notify the drivers of other vehicles that they are not entitled to use that track. However, drivers of mopeds may also be required to use the cycle track if domestic legislation so provides or if notification of this requirement is given by an additional panel bearing an inscription or the symbol of sign C, 3^d.

(e) Compulsory foot-path

Sign D, 5 "COMPULSORY FOOT-PATH", shall notify pedestrians that they must use the path at the entrance to which it is placed, and shall notify other road users that they are not entitled to use that path.

(f) Compulsory track for riders on horseback

Sign D, 6 "COMPULSORY TRACK FOR RIDERS ON HORSEBACK", shall notify riders on horseback that they must use the track at the entrance to which it is placed, and shall notify other road-users that they are not entitled to use that track.

(g) Compulsory minimum speed

Sign D, 7 "COMPULSORY MINIMUM SPEED", shall mean that vehicles using the road at the entrance to which it is placed shall travel at not less than the speed specified; the figure shown on the sign shall express this speed in the unit of measurement most commonly used to express the speed of vehicles in the country concerned. After the figure specifying the speed may be added, for instance, "Km" (kilometres) or "m" (miles).

(h) End of compulsory minimum speed

Sign D, 8 "END OF COMPULSORY MINIMUM SPEED", shall mean that the compulsory minimum speed imposed by sign D, 7 is no longer in effect. Sign D, 8 shall be identical to sign D, 7 except that it shall be crossed by an oblique red bar running from the upper right edge to the lower left edge.

(i) Snow chains compulsory

Sign D, 9 "SNOW CHAINS COMPULSORY", shall mean that vehicles travelling on the road at the entrance to which it is placed shall have snow chains fitted to not less than two of their driving wheels.

Annex 5

INFORMATIVE SIGNS OTHER THAN PARKING SIGNS

Note: For informative signs relating to parking, see Annex 6.

General characteristics of signs and symbols in sections A to F

(for characteristics of signs and symbols in section G, see that section)

1. Informative signs are usually rectangular; however, direction signs may be in the shape of an elongated rectangle with the longer side horizontal, terminating in an arrowhead.
2. Informative signs shall bear either white or light-coloured symbols or inscriptions on a dark ground, or dark-coloured symbols or inscriptions on a white or light-coloured ground; the colour red may be used only exceptionally and must never predominate.

SECTION A. ADVANCE DIRECTION SIGNS

1. General case

Examples of advance direction signs: E, 1^a; E, 1^b and E, 1^c.

The colours are blue, white and black.

2. Special cases

(a) Examples of/advance direction signs for "NO THROUGH ROAD": E, 2^a and E, 2^b.

(b) Example of/advance direction sign for route to be followed in order to turn left, where a left turn at the next intersection is prohibited: E, 3.

(c) Example of a sign for preselection at intersections on roads with several lanes: E, 4.

SECTION B. DIRECTION SIGNS

1. Examples of signs showing the direction of a place: E, 5^a; E, 5^b; E, 5^c and E, 5^d.
2. Examples of signs showing the direction of an airfield: E, 6^a; E, 6^b and E, 6^c.
3. Sign E, 7 shows the direction of a camping site .
4. Sign E, 8 shows the direction of a youth hostel .

SECTION C. PLACE IDENTIFICATION SIGNS

The long side of the rectangle forming these signs shall be horizontal.

1. Examples of signs showing the beginning of a built-up area: E, 9^a and E, 9^b.
 2. Examples of signs showing the end of a built-up area: E, 9^c and E, 9^d.
- Notwithstanding the provisions of Article 6, paragraph 1 of this Convention, these signs may be placed on the reverse side of signs identifying a built-up area.

SECTION D. CONFIRMATORY SIGNS

Sign E, 10 is an example of a confirmatory sign.

Notwithstanding the provisions of Article 6, paragraph 1, of this Convention, this sign may be placed on the reverse side of another sign intended for traffic proceeding in the opposite direction.

SECTION E. PEDESTRIAN CROSSING

Sign E, 11^a, "PEDESTRIAN CROSSING", is used to show pedestrians and drivers the position of a pedestrian crossing.

The panel shall be blue or black, the triangle white or yellow and the symbol black or dark blue; the symbol displayed shall be symbol A, 11.

However, the sign E, 11^b, having the shape of an irregular pentagon, a blue ground and a white symbol may also be used.

SECTION F. OTHER SIGNS PROVIDING USEFUL INFORMATION FOR DRIVERS
OF VEHICLES

These signs shall have a blue ground.

1. "HOSPITAL" sign

This sign shall be used to notify drivers of vehicles that they should take the precautions required near medical establishments; in particular, that they should not make any unnecessary noise. There are two models of this sign: E, 12^a and E, 12^b.

The red cross on sign E, 12^b may be replaced by one of the symbols referred to in section G, paragraph 2 (a).

2. "ONE-WAY ROAD" sign

Two different "ONE-WAY ROAD" signs may be set up where it is considered necessary to confirm to road-users that they are on a one-way road;

(a) Sign E, 13^a, placed approximately perpendicular to the axis of the carriageway; its panel shall be square.

(b) Sign E, 13^b, placed approximately parallel to the axis of the carriageway; its panel shall be an elongated rectangle the long side of which is horizontal. The words "one way" may be inscribed on the arrow of sign E, 13^b in the national language or one of the national languages of the country concerned.

Signs E, 13^a and E, 13^b may be set up irrespective of whether prohibitory or mandatory signs are set up at the entrance to the road in question.

3. "NO THROUGH ROAD" sign

Sign E, 14, "NO THROUGH ROAD", placed at the entry to a road, shall mean that there is no throughway.

4. Signs notifying an entry to or an exit from a motorway

Sign E, 15, "MOTORWAY", shall be placed at the point where the special rules to be observed on a motorway begin to apply. Sign E, 16, "END OF MOTORWAY", shall be placed at the point where these rules cease to apply.

Sign E, 16 may also be used and repeated to give warning of the ending of a motorway; the distance between each sign set up for this purpose and the end of the motorway shall be inscribed on the lower part of the sign.

5. Signs notifying an entry to or exit from a road on which the traffic rules are the same as on a motorway

Sign E, 17, "ROAD FOR MOTOR VEHICLES", shall be placed at the point where special traffic rules begin to apply on roads other than motorways which are reserved for motor vehicle traffic and do not serve properties bordering on the road. An additional panel may be placed under sign E, 17 to show that, by way of exception, the access of motor vehicles to properties bordering on the road is permitted.

Sign E, 18, "END OF ROAD FOR MOTOR VEHICLES", may also be used and repeated to give warning of the ending of the road; the distance between each sign set up for this purpose and the end of the road shall be inscribed on the lower part of the sign.

6. Signs notifying a bus or tramway stop

E, 19 "BUS STOP" and E, 20 "TRAMWAY STOP"

7. "ROAD OPEN OR CLOSED" sign

Sign E, 21, "ROAD OPEN OR CLOSED", shall be used to show whether a mountain road, particularly a section leading over a pass, is open or closed; the sign shall be placed at the entry to the road or roads leading to the section in question.

The name of the section of road (or pass) shall be inscribed in white. On the sign shown, the name "Furka" is given as an example.

Panels 1, 2 and 3 shall be removable.

If the section of road is closed, panel 1 shall be red and shall bear the inscription "CLOSED"; if the section is open, panel 1 shall be green and shall bear the inscription "OPEN". The inscriptions shall be in white and preferably in several languages.

Panels 2 and 3 shall have a white ground with inscriptions and symbols in black.

If the section of road is open, panel 3 shall remain blank and panel 2, according to the state of the road, shall either be blank, or display sign D, 9, "SNOW CHAINS COMPULSORY", or display symbol E, 22, "CHAINS OR SNOW TYRES RECOMMENDED". This symbol shall be black.

If the section of road is closed, panel 3 shall show the name of the place up to which the road is open and panel 2 shall display, according to the state of the road, either the inscription "OPEN AS FAR AS", or symbol E, 22, or sign D, 9.

SECTION G. SIGNS GIVING NOTICE OF FACILITIES WHICH MAY BE USEFUL TO ROAD USERS

1. Characteristics of the signs and symbols in this section

(a) "F" signs shall have a blue or green ground; they shall bear a white or yellow rectangle on which the symbol shall be displayed.

(b) On the blue or green band at the bottom of the sign, the distance to the facility indicated, or to the entry to the road leading to it, may be inscribed in white; on the sign bearing symbol F, 5 the word "HOTEL" or "MOTEL" may be inscribed in the same way. The signs may also be set up at the entry to the road leading to the facility and may then bear a white directional arrow on the blue or green part at the bottom. The symbol shall be black or dark blue, except symbols F, 1^a, F, 1^b and F, 1^c, which shall be red.

2. Description of symbols

(a) "FIRST-AID STATION" symbols

The symbols depicting first-aid stations in the States concerned

shall be used. These symbols shall be red. Examples of these symbols are F, 1^a, F; 1^b and F, 1^c.

(b) Miscellaneous symbols

- F, 2 "BREAKDOWN SERVICE"
- F, 3 "TELEPHONE"
- F, 4 "FILLING STATION"
- F, 5 "HOTEL or MOTEL"
- F, 6 "RESTAURANT"
- F, 7 "REFRESHMENTS or CAFETERIA"
- F, 8 "PICNIC SITE"
- F, 9 "STARTING-POINT FOR WALKS"
- F, 10 "CAMPING SITE"
- F, 11 "CARAVAN SITE"
- F, 12 "CAMPING AND CARAVAN SITE"
- F, 13 "YOUTH HOSTEL"

Annex 6

STANDING AND PARKING SIGNS

SECTION A. SIGNS PROHIBITING OR RESTRICTING STANDING
OR PARKING

General characteristics of signs and symbols

These signs shall be circular; their diameter shall not be less than 0.60 m (2 feet) outside built-up areas and not less than 0.25 m (10 inches) in built-up areas. Except where otherwise specified in this annex, the ground shall be blue and the border and oblique bars shall be red.

Description of signs

1. (a) Places where parking is prohibited shall be indicated by sign C, 18, "PARKING PROHIBITED"; places where standing and parking are prohibited shall be indicated by sign C, 19, "STANDING AND PARKING PROHIBITED".

(b) Sign C, 18 may be replaced by a circular sign with a red border and a red transverse bar, bearing the letter or ideogram used in the State concerned to denote "Parking", in black on a white or yellow ground.

(c) The scope of the prohibition may be restricted by inscriptions on an additional plate below the sign specifying, as the case may be,

- (i) the days of the week or month or the times of day during which the prohibition applies;
- (ii) the time in excess of which parking is prohibited by sign C, 18 or standing and parking is prohibited by sign C, 19;
- (iii) the exceptions granted for certain classes of road-user.

(d) The time in excess of which parking or standing is prohibited may also be inscribed on the lower part of the red circle of the sign instead of appearing on an additional plate.

2. (a) Where parking is authorized on opposite sides of the road alternately, signs C, 20^a and C, 20^b, "ALTERNATE PARKING", shall be used instead of sign C, 18;

(b) The prohibition of parking shall apply to the sign C, 20^a side on odd number dates and to the sign C, 20^b side on even number dates; the time at which the side changes shall be prescribed by domestic legislation and need not necessarily be midnight. Domestic legislation may also prescribe an alternation other than a daily alternation for parking; the numerals I and II shall in that case be replaced on the signs by the period of alternation, e.g. 1-15 and 16-31 for an alternation on the first and sixteenth day of each month.

(c) Sign C, 18 may be used by States which do not adopt signs C, 19, C, 20^a and C, 20^b, supplemented by additional inscriptions as provided in Article 8, paragraph 4 of this Convention.

3. (a) Except in special cases, the signs shall be so placed that their disc is perpendicular to the axis of the road, or at a slight angle to the plane perpendicular to that axis.

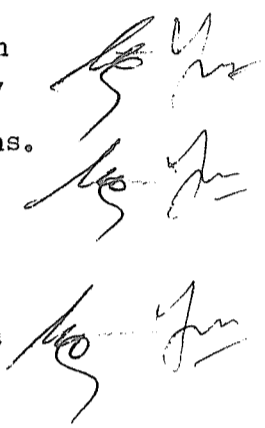
(b) All the prohibitions and restrictions of parking shall apply only on the side of the carriageway on which the signs are placed.

(c) Except as may be otherwise indicated

- on an additional panel conforming to model 2 of Annex 7 and showing the distance over which the prohibition applies; or

- in conformity with sub-paragraph (e) of this paragraph, the prohibitions shall apply from a point level with the sign to the next point of entry of a road.

(d) An additional panel conforming to model 3^a or 4^a / Annex 7 ^{depicted in} may be placed below the sign at the point where the prohibition begins. An additional panel conforming to model 3^b or 4^b / Annex 7 ^{depicted in} may be placed below signs repeating the prohibition. A further prohibition sign supplemented by an additional panel conforming to model 3^c or 4^c / Annex 7 ^{depicted in} may be placed at the point where the prohibition ceases to apply. The panels of model 3 shall be placed parallel to the axis of the road, and the panels of model 4 perpendicular to that axis. The distances, if any, shown by the panels of model 3 shall be those over which the prohibition applies in the direction of the arrow.



(e) If the prohibition ceases to apply before the next point of entry of a road, the sign bearing the additional end-of-prohibition panel described in sub-paragraph (d) above shall be set up. However, where the prohibition applies only over a short distance, it shall be permissible to set up only one sign

- showing, in the red circle the distance over which it applies,
- or
- bearing an additional panel of model 3.

(f) Where parking-meters are installed, their presence shall signify that parking is subject to payment and is limited to the period for which the meter operates.

(g) In zones in which the duration of parking is limited but parking is not subject to payment, this limitation, instead of being indicated by signs C, 18 supplemented by additional panels, may be notified by a blue band at a height of approximately 2 m on lamp-posts, trees, etc., bordering the carriageway, or by lines on the kerb.

4. To indicate, in built-up areas, the entry to a zone in which all parking, whether subject to payment or not, is limited as to time, sign C, 21, "LIMITED DURATION PARKING ZONE", may be set up. The ground of this sign, on which sign C, 18 shall be displayed, shall be of a light colour. Sign C, 18 may be replaced by sign E, 23; in that case the ground may be blue.

A parking disc or parking meter may be depicted on the lower part of the panel to show the system of limitation applied in the zone.

Where necessary the days and times of day during which the limitation applies and the system of limitation may be shown on the sign itself or on an additional plate below the sign C, 21.

SECTION B. SIGNS PROVIDING USEFUL INFORMATION ON PARKING

1. "PARKING" sign

Sign E, 23, "PARKING", which may be set up parallel to the axis of the road, shall indicate places where the parking of vehicles is authorized. The panel shall be square. It shall bear the letter or ideogram used in the State concerned to denote "Parking". The ground of this sign shall be blue.

Symbols or inscriptions on an additional plate below the sign or on the sign itself may show the direction in which the parking place lies or the categories of vehicle for which it is reserved; such inscriptions may also limit the period for which parking is permitted.

2. Sign indicating the exit from a limited duration parking zone

To indicate, in built-up areas, the exit from a zone in which all parking is limited as to time and the entries to which are shown by sign C, 21, containing sign C, 18, sign E, 24 shall be used; this sign shall consist of a square of a light colour containing sign C, 18 in light grey, with a black or dark-grey diagonal band or parallel grey or black lines forming such a band. If the entries to the parking zone are shown by sign C, 21, containing sign E, 23, the exits may be shown by a panel with a black or dark-grey diagonal band or parallel grey or black lines forming such a band, and a parking disc on a light ground.

Annex 7

ADDITIONAL PANELS

1. These panels shall have either a white or yellow ground and a black, dark blue or red rim, in which case the distance or length shall be inscribed in black or dark blue; or a black or dark blue ground and a white, yellow or red rim, in which case the distance or length shall be inscribed in white or yellow.
2. (a) Additional panels of "MODEL 1" show the distance from the sign to the beginning of the dangerous section of road or of the zone to which the regulation applies.

(b) Additional panels of "MODEL 2" show the length of the dangerous section of road or of the zone to which the regulation applies.

(c) Additional panels are placed under the signs. However in the case of danger warning signs of model A^b, the information to be given on the additional panels may be inscribed on the lower part of the sign.
3. The additional panels of "MODEL 3" and "MODEL 4" concerning parking prohibitions or restrictions are of models 3^a, 3^b and 3^c and 4^a, 4^b and 4^c respectively. (See Annex 6, Section A, paragraph 3).

Annex 8
ROAD MARKINGS

Chapter I
GENERAL

1. Road surface markings (road markings) should be of non-skid materials and should not protrude more than 6 mm above the level of the carriageway. Studs or similar devices used for marking should not protrude more than 1.5 cm above the level of the carriageway (or more than 2.5 cm in the case of studs incorporating reflex reflectors); they should be used in accordance with road traffic safety requirements.

Chapter II
LONGITUDINAL MARKINGS

A. Dimensions

2. The width of continuous or broken lines used for longitudinal markings should be at least 0.10 m (4 in.).
3. The distance between two adjacent longitudinal lines (double line) should be between 0.10 m (4 in.) and 0.18 m (7 in.).
4. A broken line shall consist of strokes of equal length separated by uniform gaps. The speed of vehicles on the section of road or in the area in question should be taken into account in determining the length of the strokes and of the gaps between them.
5. Outside built-up areas a broken line should consist of strokes between 2 m (6 ft. 6 in.) and 10 m (32 ft.) long. The length of the strokes forming the approach line referred to in paragraph 23 of this Annex should be from two to three times the length of the gaps.

6. In built-up areas, the length and spacing of the strokes should be less than they are outside built-up areas. The strokes may be reduced to 1 m (3 ft. 4 in.). On certain main urban arteries where traffic moves fast, however, the characteristics of longitudinal markings may be the same as outside built-up areas.

B. Traffic lane markings

7. Traffic lanes shall be marked by broken lines, by continuous lines or by other appropriate means.

(i) Outside built-up areas

8. On two-way roads having two lanes, the centre line of the carriageway should be indicated by a longitudinal marking. This marking shall normally consist of a broken line. Continuous lines should only be used for this purpose in special circumstances.

9. On three-lane roads, the lanes should, as a general rule, be indicated by broken lines along sections where visibility is normal. In specific cases and in order to ensure greater traffic safety, continuous lines or broken lines adjacent to continuous lines may be used.

10. On carriageways having more than three traffic lanes, the two directions of traffic should be separated by one continuous line or by two continuous lines, except in cases where the direction of traffic in the central lanes can be reversed. In addition, the traffic lanes should be marked by broken lines (diagrams 1a and 1b).

(ii) In built-up areas

11. In built-up areas, the recommendations contained in paragraphs 8 to 10 of this Annex are applicable to two-way streets and to one-way streets with at least two traffic lanes.

12. Traffic lanes should be marked at points where the width of the roadway is reduced by kerbs, islands or directional islands.

13. At the approaches to major intersections (especially intersections where traffic is controlled), where the width is sufficient for two or more lines of vehicles, traffic lanes should be marked as shown in diagrams 2 and 3. In such cases, the lines marking the lanes may be supplemented with arrow markings (see paragraph 39 of this Annex).

C. Markings for particular situations

(i) Use of continuous lines

14. In order to improve traffic safety, the broken centre lines at certain intersections (diagram 4) should be replaced or supplemented by a continuous line (diagrams 5 and 6).

15. When it is necessary to prohibit the use of the part of the carriageway reserved for oncoming traffic at places where the range of vision is restricted (hill crest, bend in the road, etc.) or on sections where the carriageway is narrow or has some other peculiarity, restrictions should be imposed on sections where the range of vision is less than a certain minimum M , by means of a continuous line laid out in accordance with diagrams 7a to 16^{1/}. In countries where the design of motor vehicles justifies it, the eye level of 1 m indicated in diagrams 7a to 10a may be raised to 1.20 m.

16. The value to be adopted for M varies with road conditions. Diagrams 7a, 7b, 8a, 8b, 8c and 8d show, for two- and three-lane roads respectively, the design of the lines at a hill crest with a restricted range of vision. These diagrams correspond to the longitudinal section at the top of the same page and to a distance M specified in paragraph 24 below: A (or D)

^{1/} The definition of range of vision used in this paragraph is the distance at which an object 1 metre (3 ft. 4 in.) above the surface of the carriageway can be seen by an observer on the road whose eye is also 1 metre (3 ft. 4 in.) above the carriageway.

is the point where the range of vision becomes less than M , while C (or B) is the point where the range of vision again begins to exceed M ^{2/}.

17. Where the sections AB and CD overlap, i.e. when forward visibility in both directions becomes greater than M before the crest of the hill is reached, the lines should be arranged in the same way, but the continuous lines alongside a broken line should not overlap. This is indicated in diagrams 9, 10a and 10b.

18. Diagrams 11a and 11b show the position of the lines for the same case on a curve with restricted range of vision on a two-lane road.

19. On three-lane roads two methods are possible. These are shown in diagrams 8a, 8b, 8c and 8d (or 10a and 10b). Diagram 8a or 8b (or 10a) should be used on roads carrying a substantial proportion of two-wheeled vehicles and diagrams 8c and 8d (or 10b) where the traffic consists mainly of four-wheeled vehicles. Diagram 11c shows the arrangement of the lines for the same case on a curve with restricted range of vision on a three-lane road.

20. Diagrams 12, 13 and 14 show the lines which indicate narrowing of the carriageway.

^{2/} The marking between A and D shown in diagrams 7a and 7b may be replaced by a single continuous centre line, without a broken line alongside, preceded by a broken centre line consisting of at least three strokes. Nevertheless, this simplified arrangement should be used with caution and only in exceptional cases, since it prevents the driver from overtaking for a certain distance even though the range of vision is adequate. It is desirable to avoid using both methods on the same route or on the same type of route in the same area, as this may lead to confusion.

21. In diagrams 8a, 8b, 8c, 8d, 10a and 10b, the inclination of the oblique transition lines to the centre line should not exceed $1/20$.

22. In diagrams 13 and 14 which show the lines used to indicate a change in width of the available carriageway, as well as in diagrams 15, 16 and 17 which show obstacles necessitating a deviation from the continuous line(s), the inclination of the line(s) should preferably be less than $1/50$ on fast roads and less than $1/20$ on roads where speeds do not exceed 50 Km/h (30 m.p.h.). In addition, the oblique continuous lines should be preceded, in the direction to which they apply, by a continuous line parallel to the centre line of the roadway, the length of the continuous line being the distance covered in one second at the driving speed adopted.

23. When it is not necessary to mark the traffic lanes by broken lines on a normal section of road, the continuous line should be preceded by an approach line consisting of a broken line, for a distance of at least 50 m, depending on the normal speed of the vehicles using the road. Where the traffic lanes are marked by broken lines on a normal section of road, the continuous line should also be preceded by an approach line for a distance of at least 50 m, depending on the normal speed of the vehicles using the road. The marking may be supplemented by one or more arrows showing drivers which lane they should take.

(ii) Conditions for the use of continuous lines

24. The choice of range of vision to be used in determining the sections on which a continuous line is or is not desirable, and the choice of the length of the line, is bound to be a compromise. The following table gives the recommended value of M for various approach speeds:^{3/}

^{3/} The approach speed used in this calculation is the speed which 85 per cent of the vehicles do not exceed, or the design speed if it is higher.

<u>Approach speed</u>	<u>Range of values of M</u>
100 km/h (60 m.p.h.)	160 m (480 ft.) to 320 m (960 ft.)
80 km/h (50 m.p.h.)	130 m (380 ft.) " 260 m (760 ft.)
65 km/h (40 m.p.h.)	90 m (270 ft.) " 180 m (540 ft.)
50 km/h (30 m.p.h.)	60 m (180 ft.) " 120 m (360 ft.)

25. For speeds not given in the preceding table the value of M should be calculated by interpolation or extrapolation.

D. Border lines indicating the limits of the carriageway

26. The limits of the carriageway shall preferably be marked by continuous lines. Studs, buttons or reflex reflectors may be used in conjunction with these lines.

E. Marking of obstructions

27. Diagrams 15, 16 and 17 show the markings to be used near an island or any other obstruction on the carriageway.

F. Guide lines for turning vehicles

28. At certain intersections it is desirable to show drivers how to turn left, in countries with right-hand traffic, or how to turn right in countries with left-hand traffic.

Chapter III

TRANSVERSE MARKINGS

A. General

29. Because of the angle at which the driver sees markings on the carriageway, transverse markings shall be wider than longitudinal markings.

B. Stop lines

30. The minimum width of a stop line shall be 0.20 m (8 in.) and the maximum 0.60 m (24 in.). A width of 0.30 m (12 in.) is recommended.

31. When used in conjunction with a STOP sign, the stop line should be placed in such a position that a driver who stops immediately behind the line has the clearest possible view of the traffic on the other arms of the intersection consistent with the requirements of other vehicular and pedestrian traffic.

32. Stop lines may be supplemented by longitudinal lines (diagrams 18 and 19). They may also be supplemented by the word "STOP" inscribed on the carriageway as shown in the example given in diagrams 20 and 21. The distance between the top of the letters of the word "STOP" and the stop line should be between 2 m (6 ft. 7 in.) and 25 m (82 ft. 2 in.).

C. Lines indicating points at which drivers must give way

33. The minimum width of these lines should be 0.20 m (8 in.) and the maximum width 0.60 m (24 in.); if there are two lines, the distance between them should be at least 0.30 m (12 in.). The line may be replaced by triangles marked side by side on the ground with their vertices pointing towards the driver who is required to give way. The bases of these triangles should measure at least 0.40 m (16 in.) but not more than 0.60 m (24 in.) and their height should be at least 0.60 m (24 in.) but not more than 0.70 m (28 in.).

34. Transverse marking(s) should be placed in the same positions as the stop lines referred to in paragraph 31 of this Annex.

35. The marking(s) referred to in paragraph 34 above may be supplemented by a triangle drawn on the carriageway as shown in the example given in diagram 22. The distance between the base of the triangle and the transverse marking should be between 2 m (6 ft. 7 in.) and 25 m (82 ft. 2 in.). The base of the triangle shall be at least 1 m (3 ft. 4 in.); its height shall be three times its base.

36. This transverse marking may be supplemented by longitudinal lines.

D. Pedestrian crossings

37. The space between the stripes marking a pedestrian crossing should be at least equal to the width of the stripes and not more than twice that width: the width of a space and a stripe together should be between 1 m (3 ft. 4 in.) and 1.40 m (4 ft. 8 in.). The minimum width recommended for pedestrian crossings is 2.5 m (8 ft.) on roads on which the speed limit is 60 km/h, and 4 m (13 ft.) on roads in which the speed limit is higher or there is no speed limit.

E. Cyclist crossings

38. Cyclist crossings should be indicated by two broken lines. The broken line should preferably be made up of squares (0.40-0.60) x (0.40-0.60) m [(16-24) x (16-24) in.]. The distance between the squares should be 0.40-0.60 m (16-24 in.). The width of the crossings should be not less than 1.80 m (6 ft.). Studs and buttons are not recommended.

Chapter IV

OTHER MARKINGS

A. Arrow markings

39. On roads having sufficient traffic lanes to separate vehicles approaching an intersection, the lanes which traffic should use may be indicated by arrow markings on the surface of the carriageway (diagrams 2, 3, 19 and 23). Arrows may also be used on a one-way road to confirm the direction of traffic. The arrows should not be less than 2 m (6 ft. 7 in.) long. They may be supplemented by word markings on the carriageway.

B. Oblique parallel lines

40. Diagrams 24 and 25 give examples of areas which vehicles should not enter.

C. Word markings

41. Word markings on the carriageway may be used for the purpose of regulating traffic or warning or guiding road users. The words used should preferably be either place names, highway numbers or words which are easily understandable internationally (e.g. "Stop", "Bus", "Taxi").

42. The letters should be considerably elongated in the direction of traffic movement because of the small angle at which they are seen by approaching drivers (diagram 20).

43. Where approach speeds exceed 50 km/h (30 m.p.h.), the letters should be at least 2.5 m (8 ft.) in height.

D. Standing and parking regulations

44. Standing and parking restrictions may be indicated by markings on the kerbs or on the carriageway. Parking space limits may be indicated on the surface of the carriageway by appropriate lines.

E. Markings on the carriageway and on adjacent structures

(i) Markings indicating parking restrictions

45. Diagram 26 gives an example of a zigzag line.

(ii) Marking of obstructions

46. Diagram 27 gives an example of a marking on an obstacle.

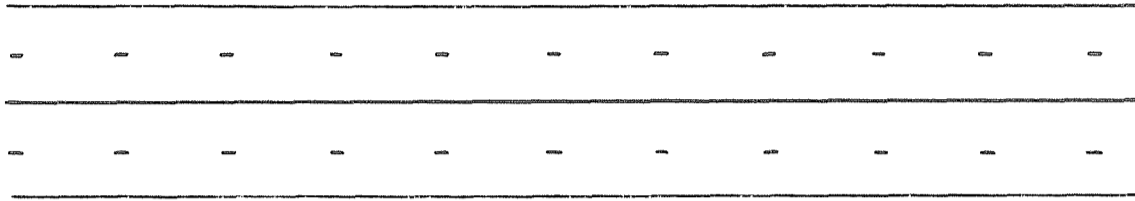


Diagram 1a

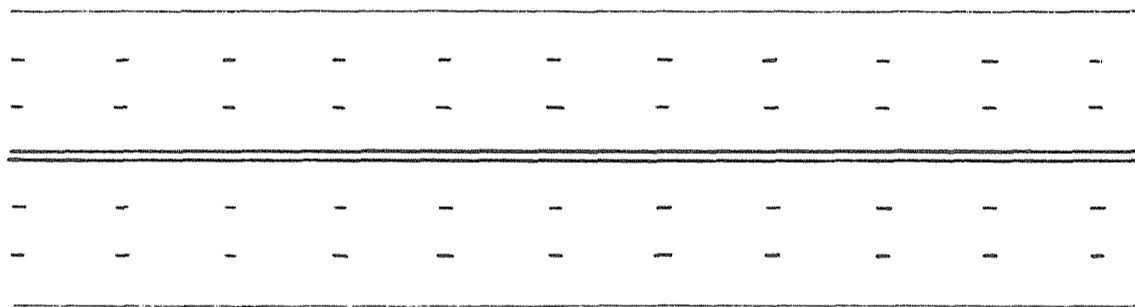


Diagram 1b

N.B. The figures given in diagrams 2, 4, 5, 6, 18 and 19 for the length of the strokes and the gaps between them should be considered only as a rough guide.

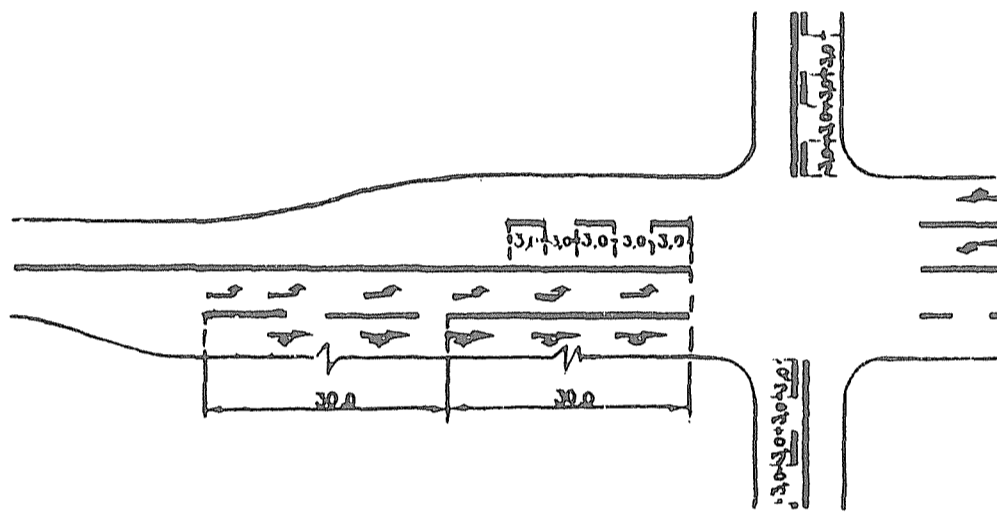


Diagram 2

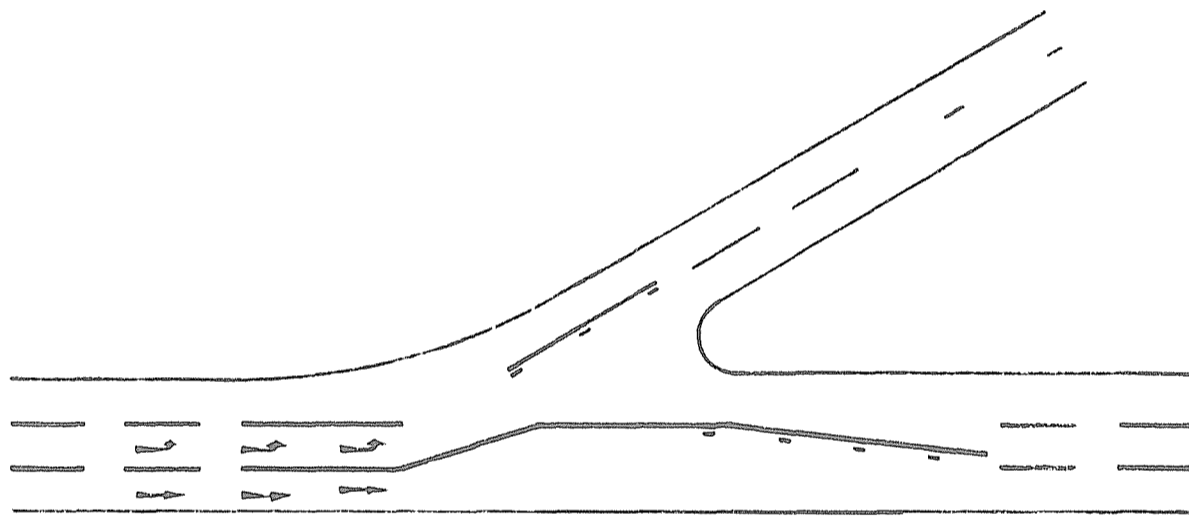


Diagram 3

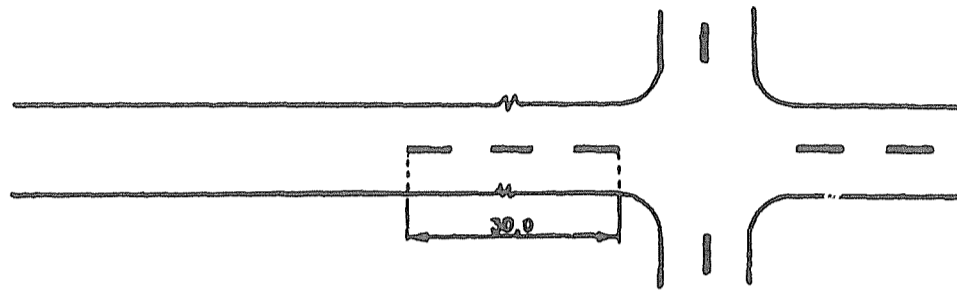


Diagram 4

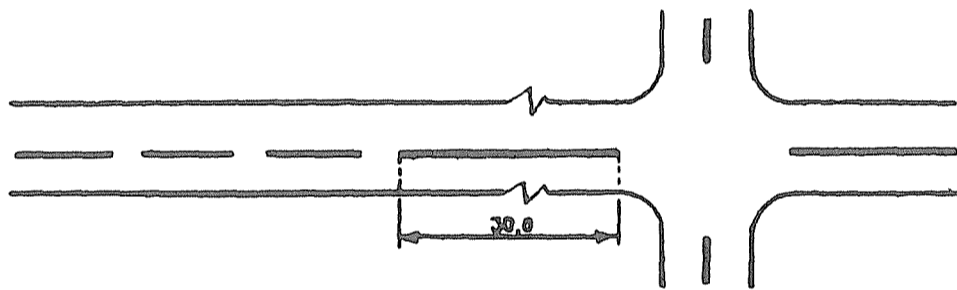


Diagram 5

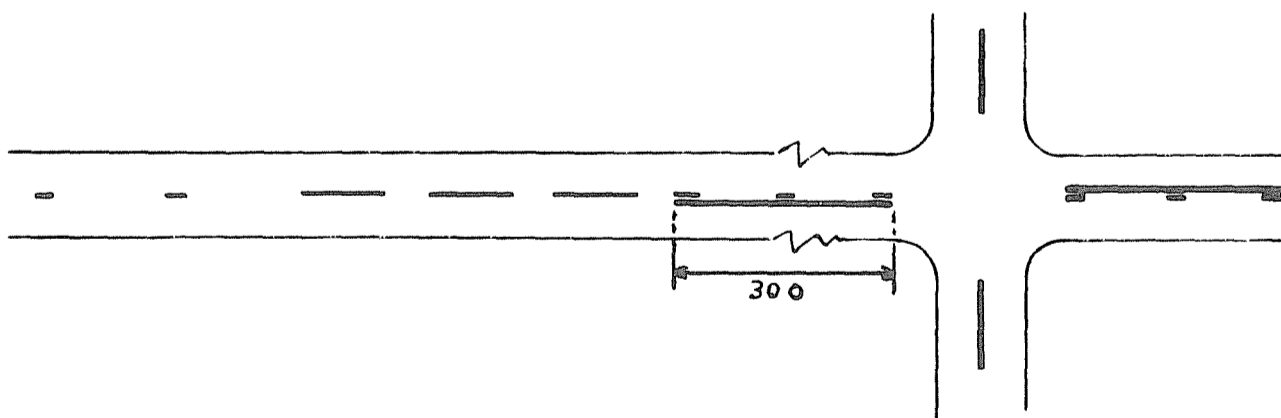


Diagram 6

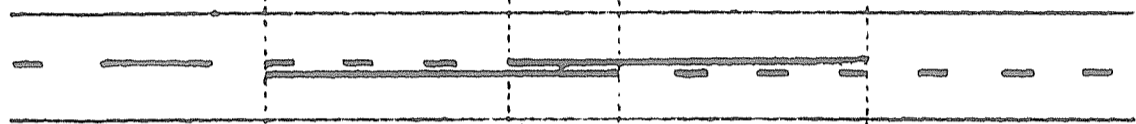
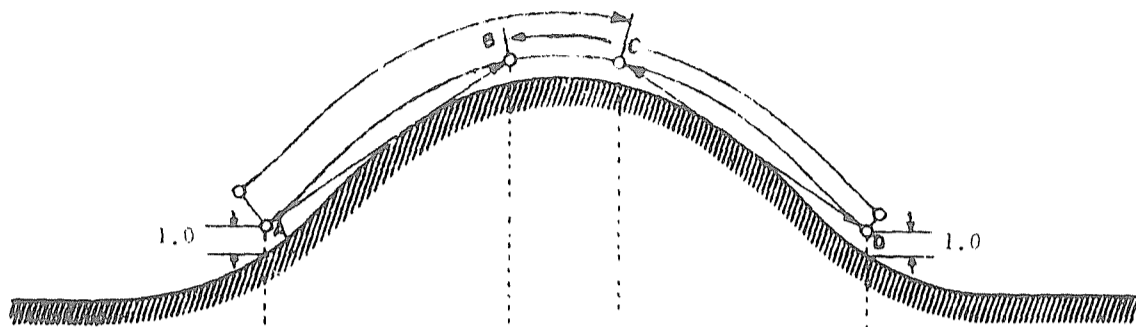


Diagram 7a

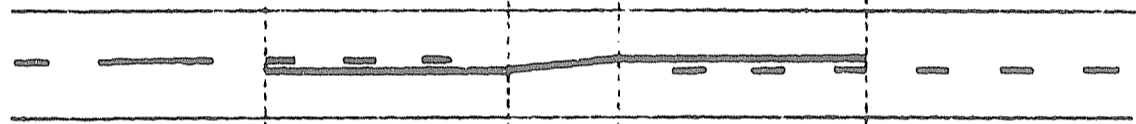


Diagram 7b

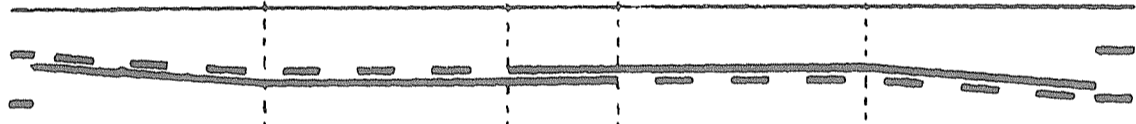


Diagram 8a

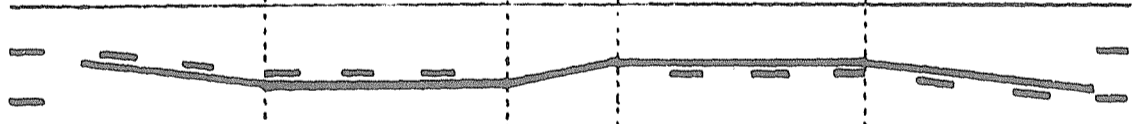


Diagram 8b

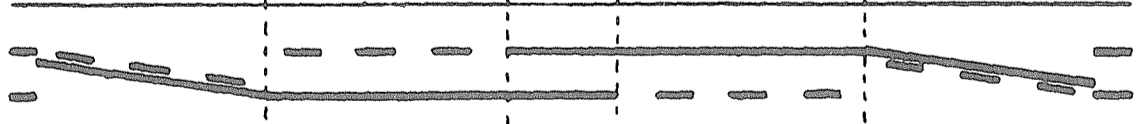


Diagram 8c

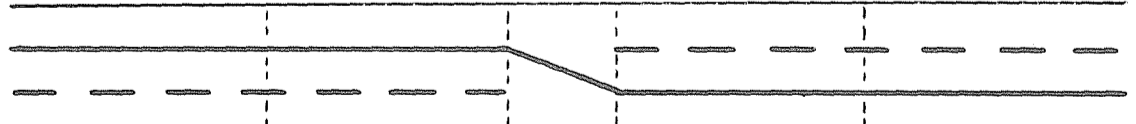


Diagram 8d

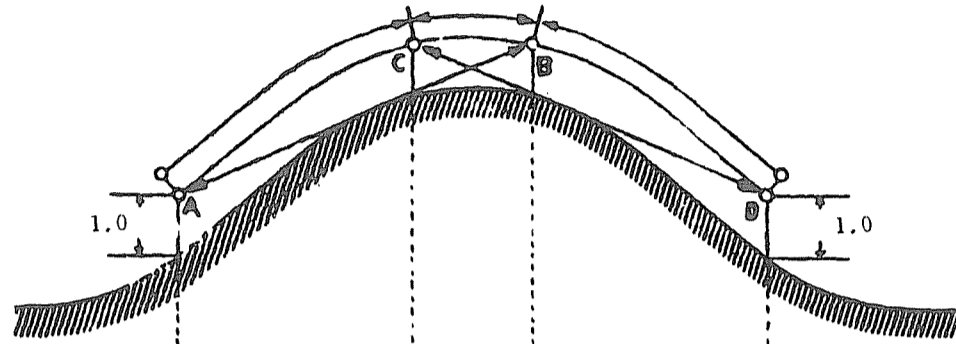


Diagram 9

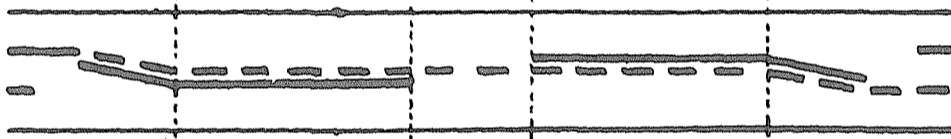


Diagram 10a

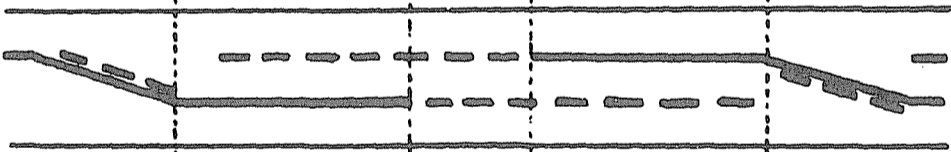


Diagram 10b

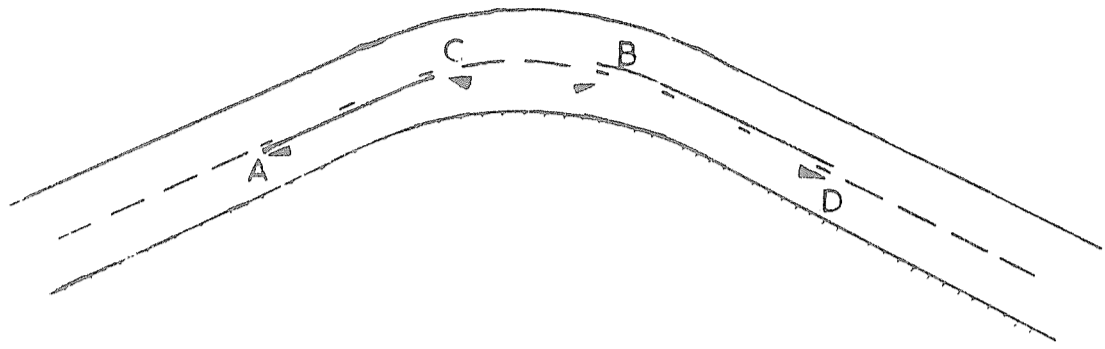


Diagram 11a

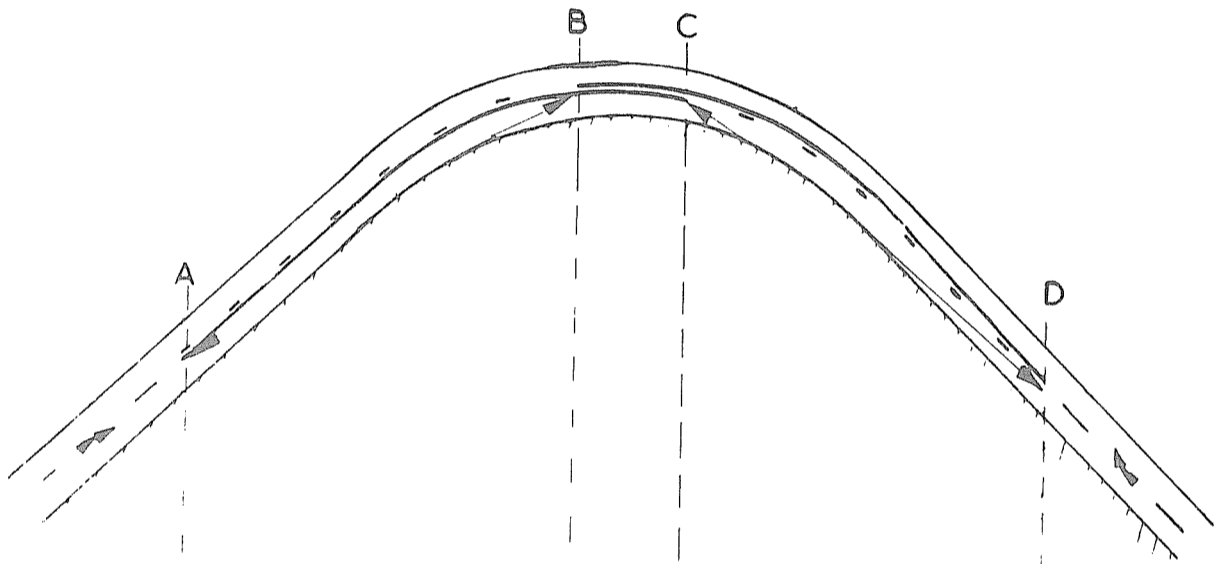


Diagram 11b

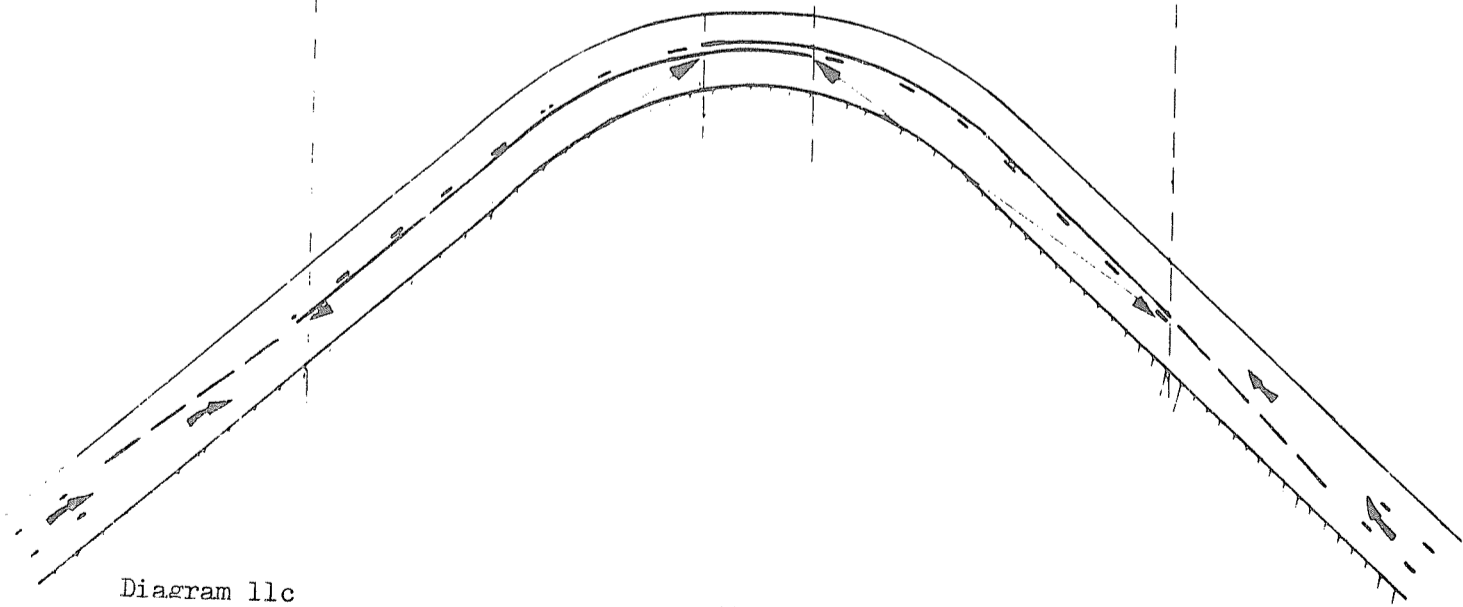


Diagram 11c

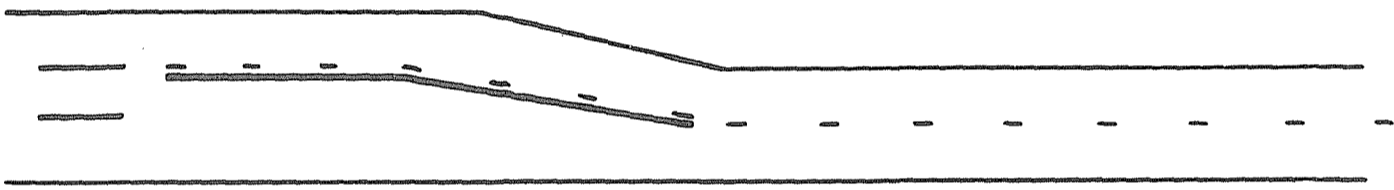


Diagram 12

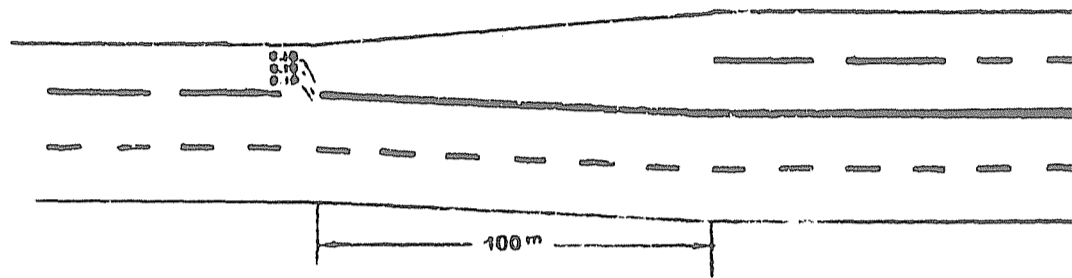


Diagram 13

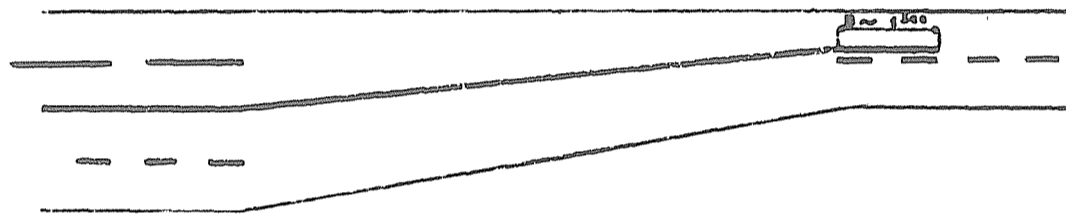


Diagram 14

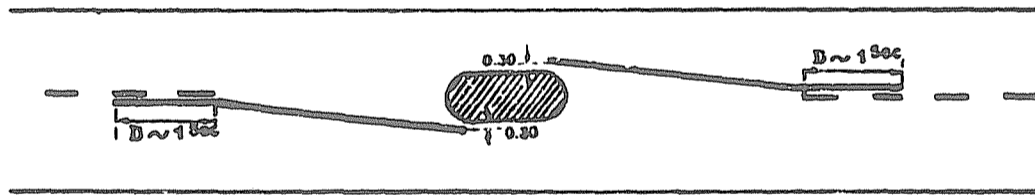


Diagram 15

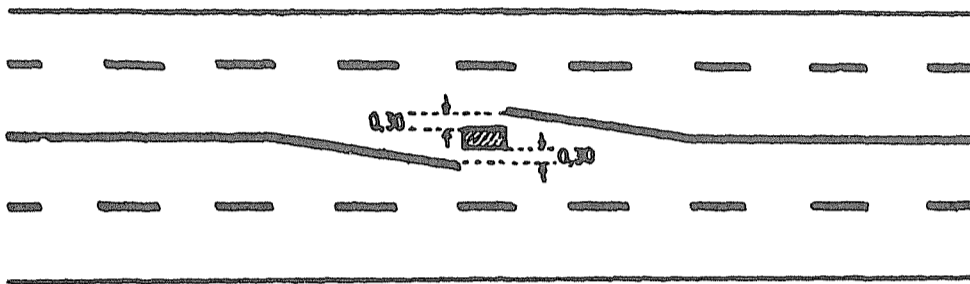


Diagram 16

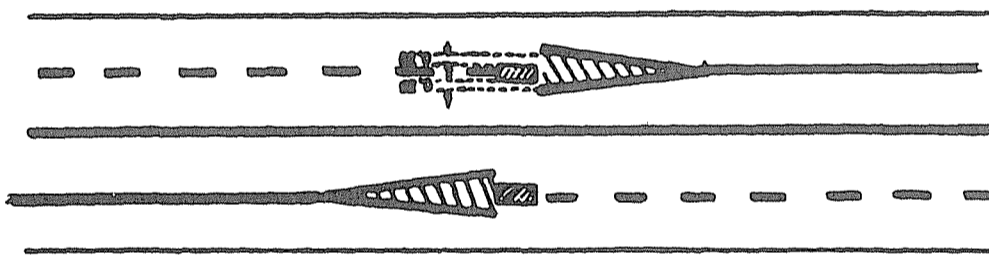


Diagram 17

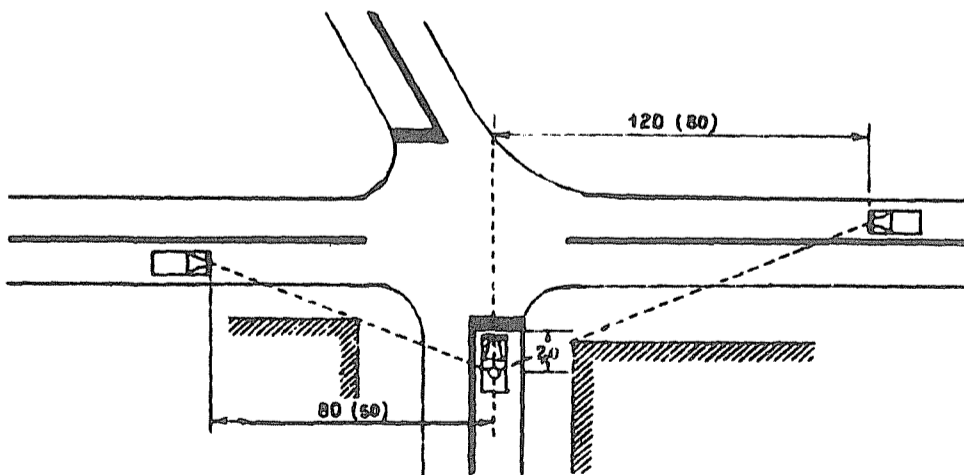


Diagram 18

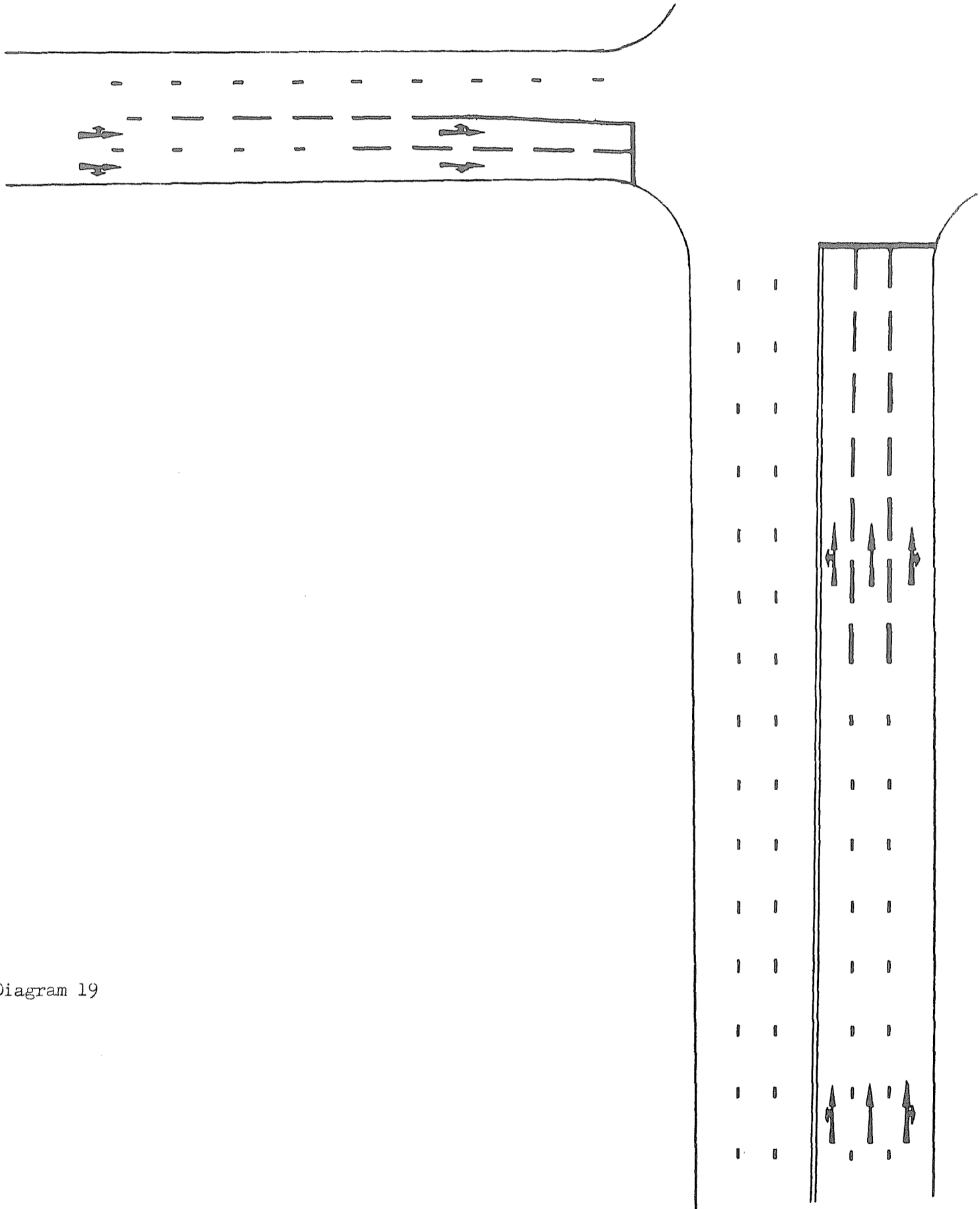


Diagram 19

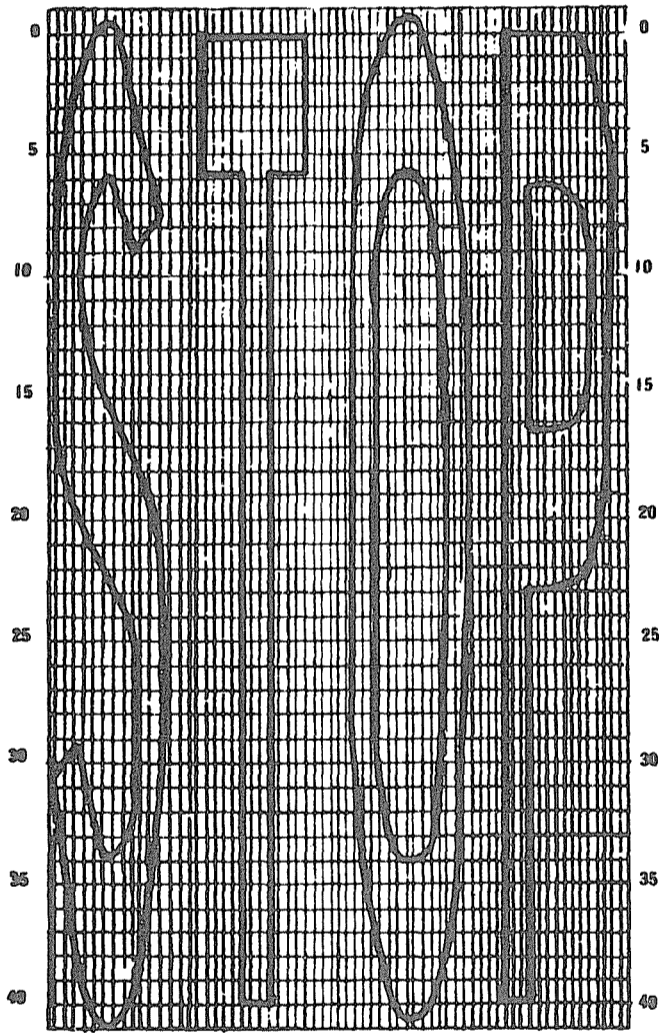
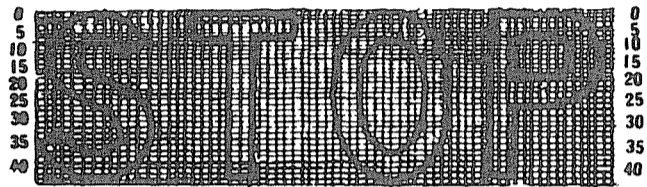


Diagram 20

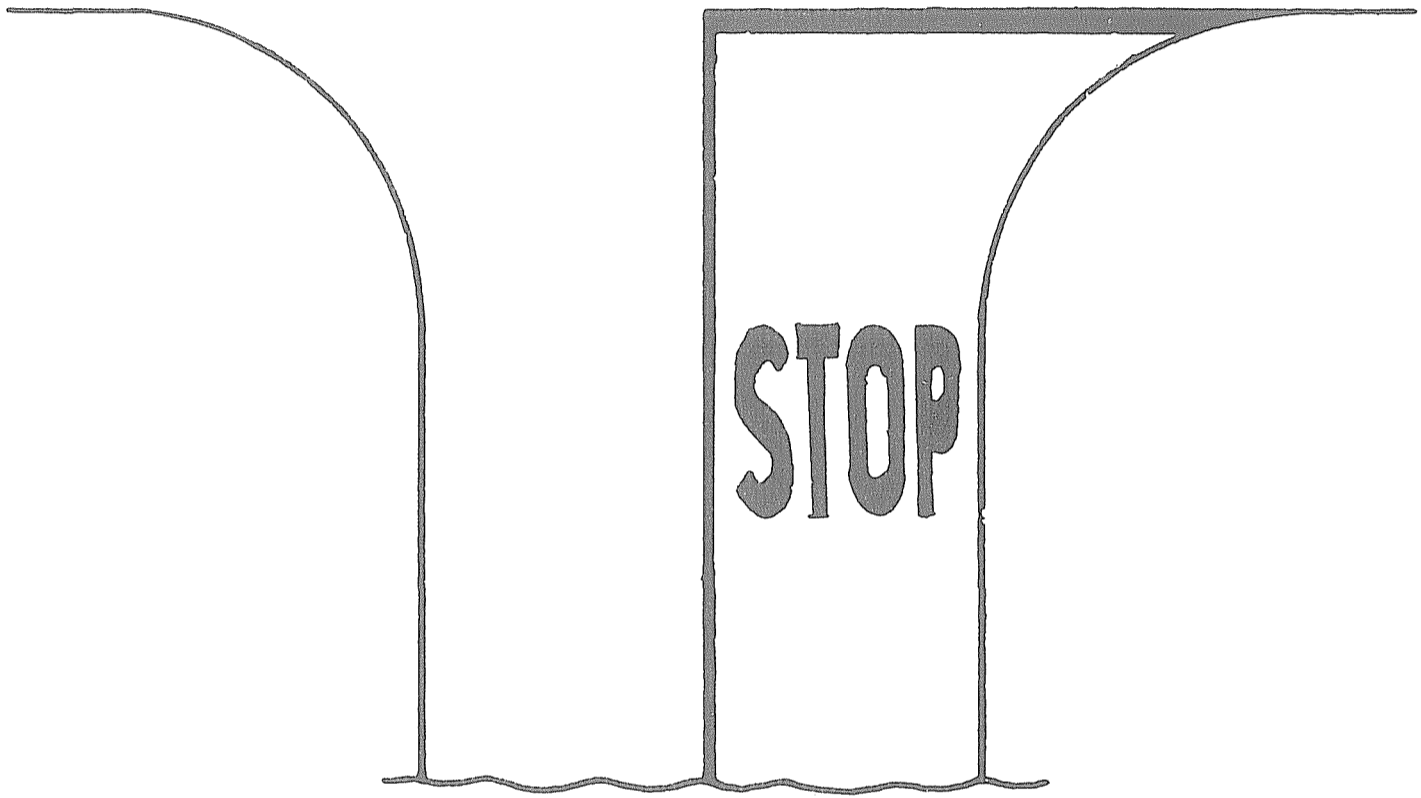


Diagram 21

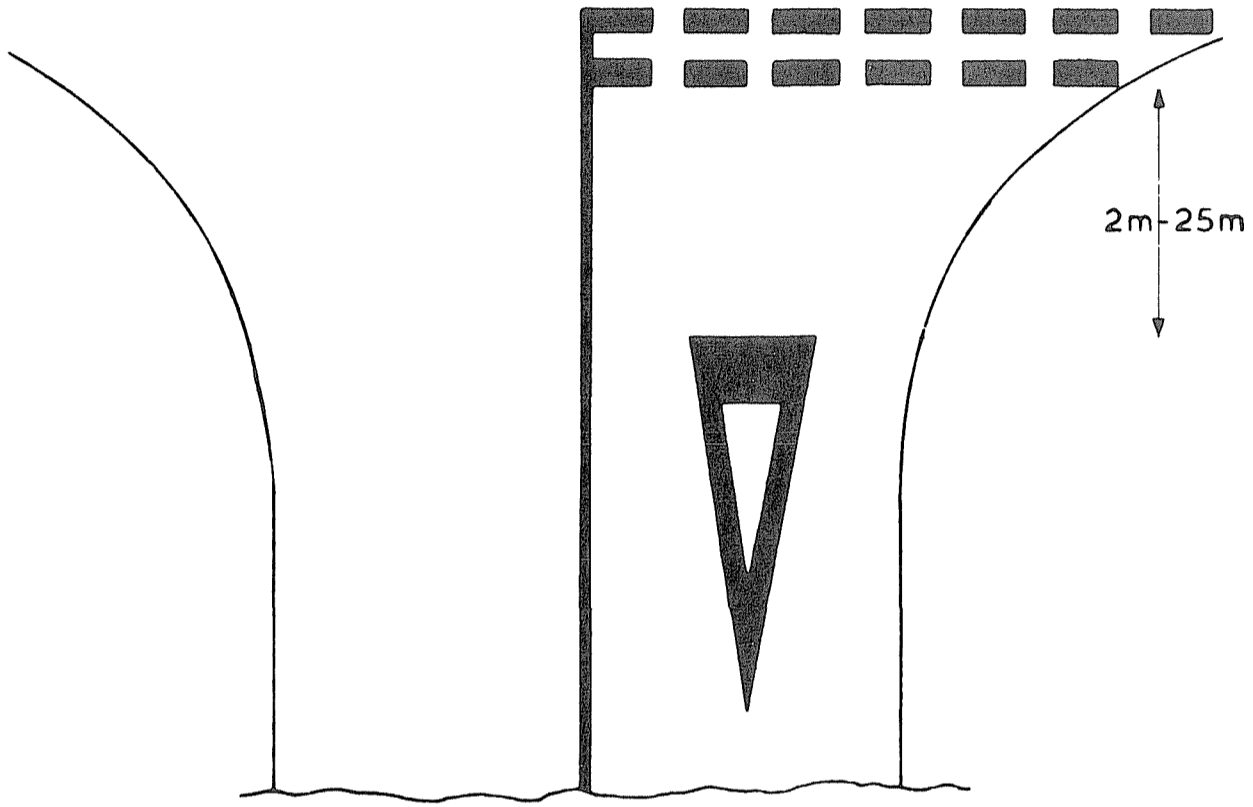
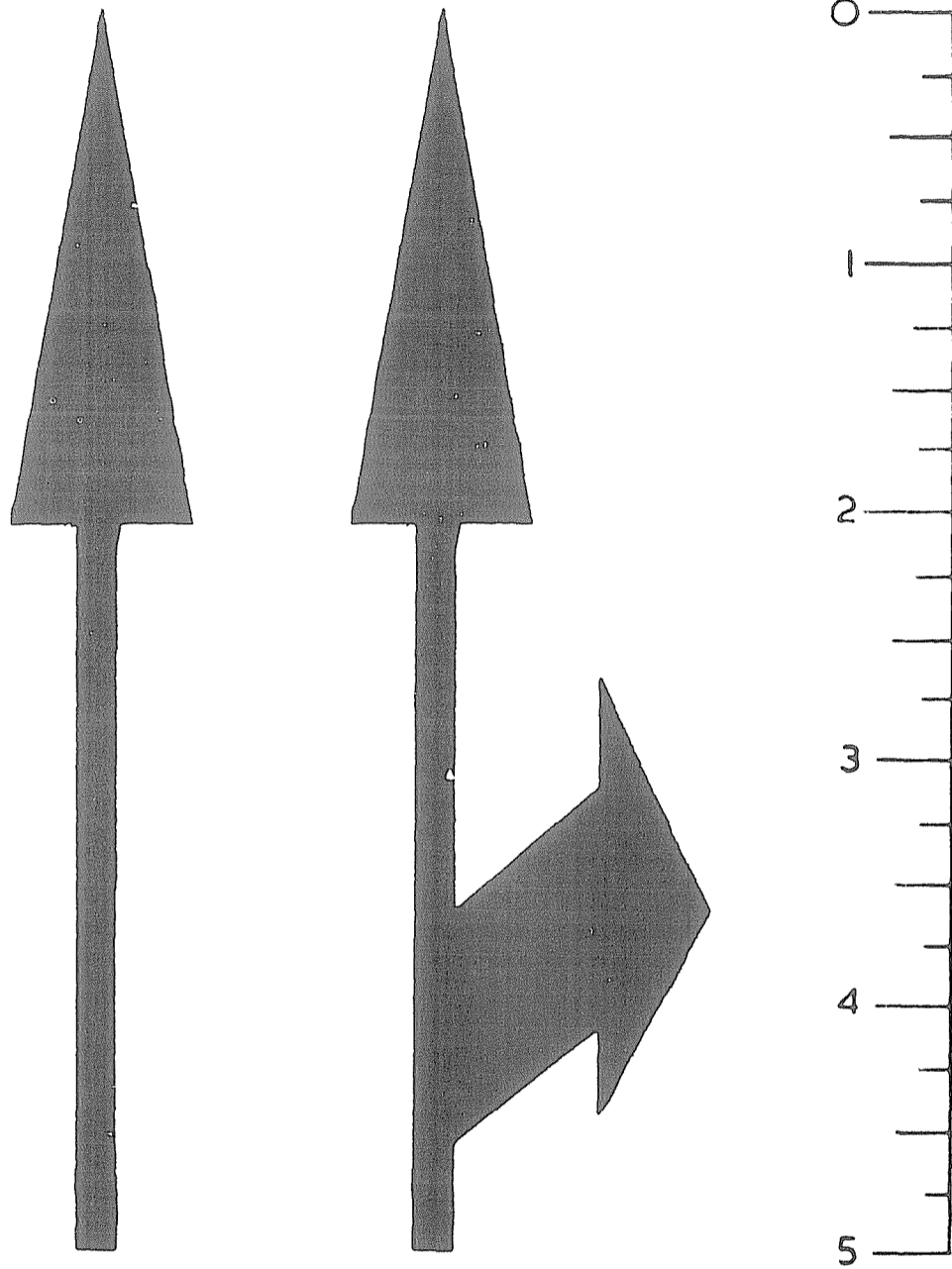


Diagram 22



Standards recommended for drawing arrow markings in perspective to indicate both the direction straight ahead and a turn.

Diagram 23

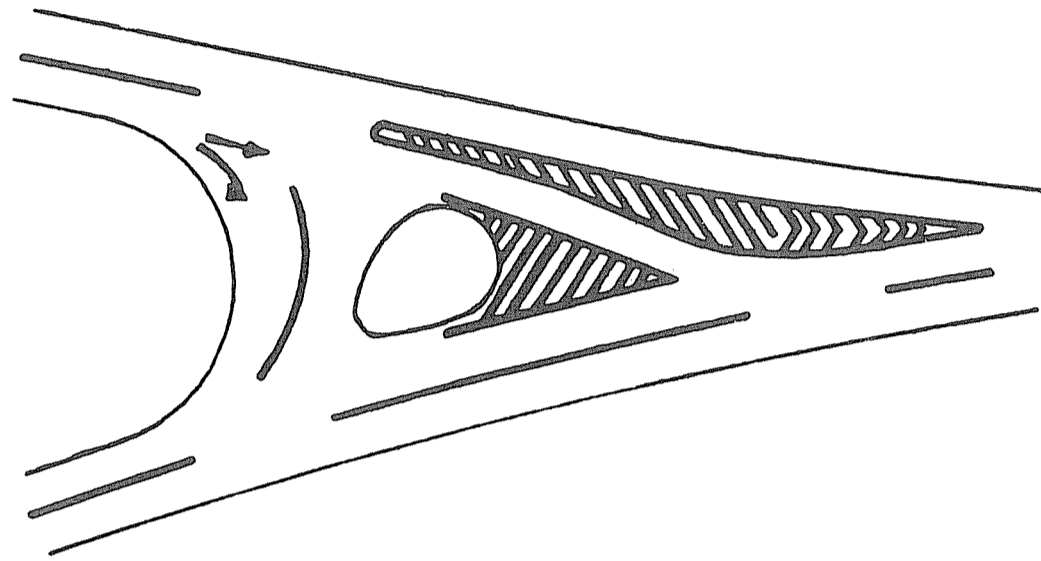


Diagram 24

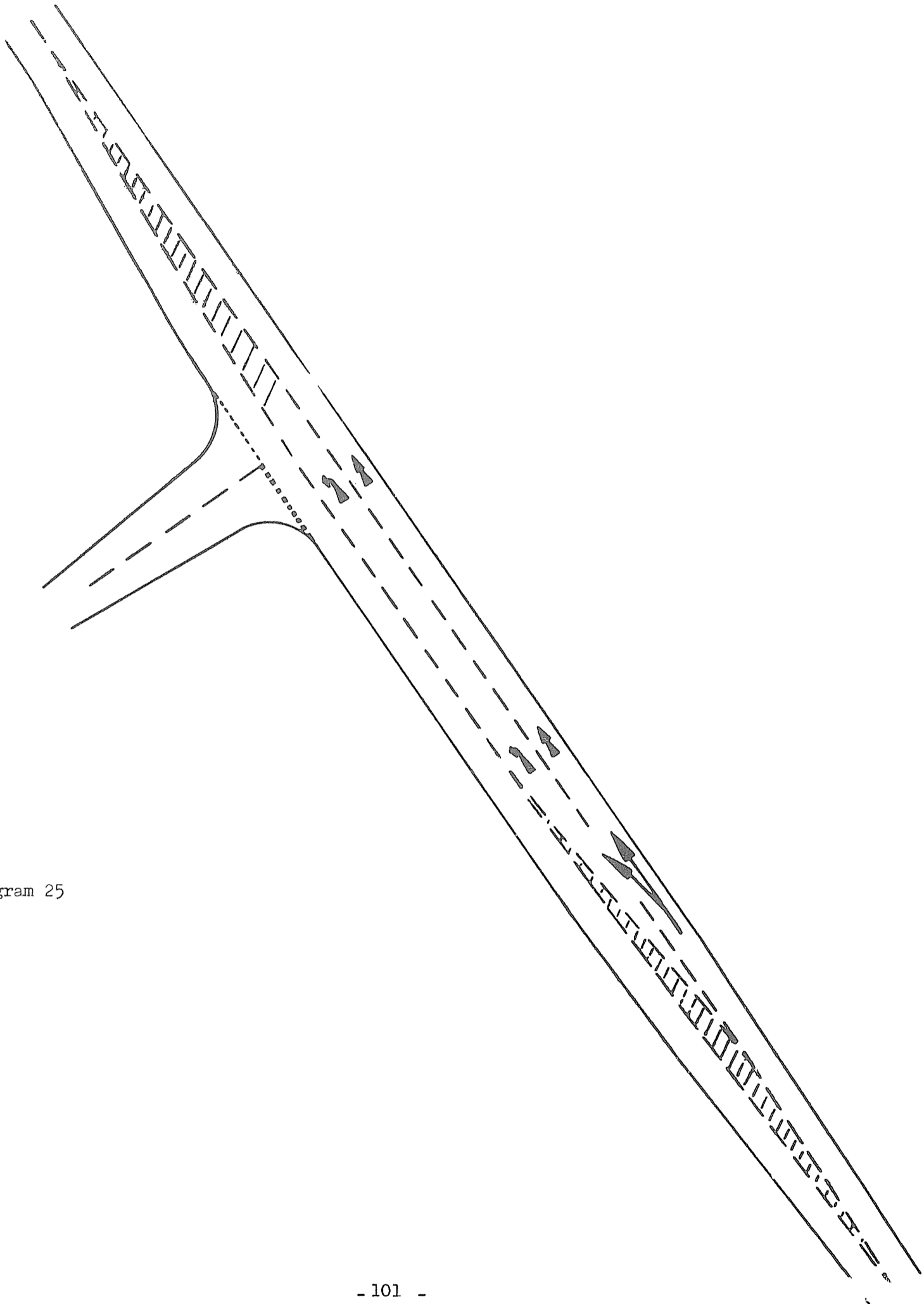


Diagram 25

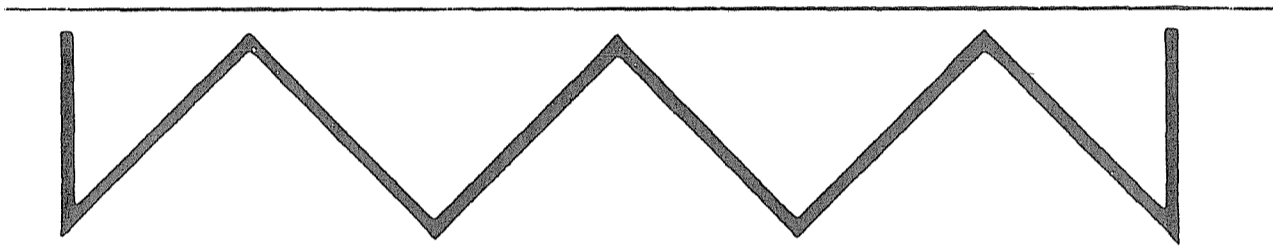


Diagram 26

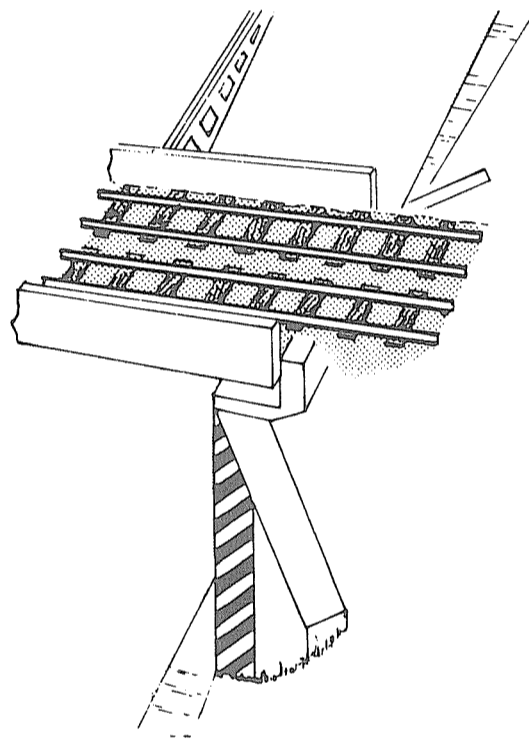


Diagram 27

CONVENTION SUR LA SIGNALISATION ROUTIÈRE

LES PARTIES CONTRACTANTES,

RECONNAISSANT que l'uniformité internationale des signaux et symboles routiers et ^{des} marques routières est nécessaire pour faciliter la circulation routière internationale et pour accroître la sécurité sur la route,

SONT CONVENUES des dispositions suivantes :

Chapitre premier

GÉNÉRALITÉS

Article premier

Définitions

Pour l'application des dispositions de la présente Convention, les termes ci-après auront le sens qui leur est donné dans le présent article :

a) le terme "législation nationale" d'une Partie contractante désigne l'ensemble des lois et règlements nationaux ou locaux en vigueur sur le territoire de cette Partie contractante;

b) le terme "agglomération" désigne un espace qui comprend des immeubles bâtis et dont les entrées et les sorties sont spécialement désignées comme telles, ou qui est défini de quelque autre manière dans la législation nationale;

c) le terme "route" désigne toute l'emprise de tout chemin ou rue ouvert à la circulation publique;

d) le terme "chaussée" désigne la partie de la route normalement utilisée pour la circulation des véhicules; une route peut comporter plusieurs chaussées nettement séparées l'une de l'autre, notamment par un terre-plein central ou une différence de niveau;

e) le terme "voie" désigne l'une quelconque des bandes longitudinales, matérialisées ou non par des marques routières longitudinales, mais ayant une largeur suffisante pour permettre l'écoulement d'une file d'automobiles autres que des motocycles, en lesquelles peut être subdivisée la chaussée;

f) le terme "intersection" désigne toute croisée à niveau, jonction ou bifurcation de routes, y compris les places formées par de telles croisées, jonctions ou bifurcations;

g) le terme "passage à niveau" désigne tout croisement à niveau d'une route et d'une voie de chemin de fer ou de tramway à plate-forme indépendante;

h) le terme "autoroute" désigne une route qui est spécialement conçue et construite pour la circulation automobile, qui ne dessert pas les propriétés riveraines et qui

i) sauf en des points singuliers ou à titre temporaire, comporte, pour les deux sens de la circulation, des chaussées distinctes séparées l'une de l'autre par une bande de terrain non destinée à la circulation ou, exceptionnellement, par d'autres moyens;

ii) ne croise à niveau ni route, ni voie de chemin de fer ou de tramway, ni chemin pour la circulation de piétons;

iii) est spécialement signalée comme étant une autoroute;

i) un véhicule est dit

i) "à l'arrêt", lorsqu'il est immobilisé pendant le temps nécessaire pour prendre ou déposer des personnes ou charger ou décharger des choses;

ii) "en stationnement", lorsqu'il est immobilisé pour une raison autre que la nécessité d'éviter un conflit avec un autre usager de la route ou un obstacle ou d'obéir aux prescriptions de la réglementation de la circulation et que son immobilisation ne se limite pas au temps nécessaire pour prendre ou déposer des personnes ou des choses.

Les Parties contractantes pourront, toutefois, considérer comme "à l'arrêt" les véhicules immobilisés dans les conditions définies à l'alinéa ii) ci-dessus si la durée de l'immobilisation n'excède pas une

limite de temps fixée par la législation nationale et considérer comme "en stationnement" les véhicules immobilisés dans les conditions définies à l'alinéa i) ci-dessus si la durée de l'immobilisation excède une limite de temps fixée par la législation nationale;

j) le terme "cycle" désigne tout véhicule qui a deux roues au moins et qui est propulsé exclusivement par l'énergie musculaire des personnes se trouvant sur ce véhicule, notamment à l'aide de pédales ou de manivelles;

k) le terme "cyclomoteur" désigne tout véhicule à deux ou trois roues qui est pourvu d'un moteur thermique de propulsion de cylindrée au plus égale à 50 cm³ (3,05 pouces cubes) et dont la limite de vitesse, par construction, n'excède pas 50 km (30 milles) à l'heure. Les Parties contractantes peuvent, toutefois, ne pas considérer comme cyclomoteurs, au regard de leur législation nationale, les engins qui n'ont pas les caractéristiques des cycles quant à leurs possibilités d'emploi, notamment la caractéristique de pouvoir être mus par des pédales, ou dont la vitesse maximale par construction, le poids ou certaines caractéristiques du moteur excèdent des limites données. Rien dans la présente définition ne saurait être interprété comme empêchant les Parties contractantes d'assimiler complètement les cyclomoteurs aux cycles pour l'application des prescriptions de leur législation nationale sur la circulation routière;

l) le terme "motocycle" désigne tout véhicule à deux roues, avec ou sans side-car, pourvu d'un moteur de propulsion. Les Parties contractantes peuvent, dans leur législation nationale, assimiler aux motocycles les véhicules à trois roues dont le poids à vide n'excède pas 400 kg (900 livres). Le terme "motocycle" n'englobe pas les cyclomoteurs; toutefois, les Parties contractantes peuvent, à condition de faire une déclaration à cet effet, conformément au paragraphe 2 de l'article 46 de la présente Convention, assimiler les cyclomoteurs aux motocycles pour l'application de la Convention;

m) le terme "véhicule à moteur" désigne, à l'exception des cyclomoteurs sur le territoire des Parties contractantes qui ne les ont pas assimilés aux motocycles et à l'exception des véhicules qui se déplacent

sur rails, tout véhicule pourvu d'un moteur de propulsion et circulant sur route par ses moyens propres;

n) le terme "automobile" désigne ceux des véhicules à moteur qui servent normalement au transport sur route de personnes ou de choses ou à la traction sur route de véhicules utilisés pour le transport de personnes ou de choses. Ce terme englobe les trolleybus, c'est-à-dire les véhicules reliés à une ligne électrique et ne circulant pas sur rails. Il n'englobe pas les véhicules, tels que les tracteurs agricoles, dont l'utilisation pour le transport sur route de personnes ou de choses ou la traction sur route de véhicules utilisés pour le transport de personnes ou de choses n'est qu'accessoire;

o) le terme "remorque" désigne tout véhicule destiné à être attelé à un véhicule à moteur; ce terme englobe les semi-remorques;

p) le terme "semi-remorque" désigne toute remorque destinée à être accouplée à une automobile de telle manière qu'elle repose en partie sur celle-ci et qu'une partie appréciable de son poids et du poids de son chargement soit supportée par ladite automobile;

q) le terme "conducteur" désigne toute personne qui assume la direction d'un véhicule, automobile ou autre (cycle compris), ou qui, sur une route, guide des bestiaux, isolés ou en troupeaux, ou des animaux de trait, de charge ou de selle;

r) le terme "poids maximal autorisé" désigne le poids maximal du véhicule chargé, déclaré admissible par l'autorité compétente de l'Etat dans lequel le véhicule est immatriculé;

s) le terme "poids en charge" désigne le poids effectif du véhicule tel qu'il est chargé, l'équipage et les passagers restant à bord;

t) les termes "sens de la circulation" et "correspondant au sens de la circulation" désignent la droite lorsque, d'après la législation nationale applicable, le conducteur d'un véhicule doit croiser un autre véhicule en laissant ce véhicule à sa gauche; ils désignent la gauche dans le cas contraire;

u) l'obligation pour le conducteur d'un véhicule de "céder le passage" à d'autres véhicules signifie que ce conducteur ne doit pas continuer sa marche ou sa manoeuvre ou la reprendre si cela risque d'obliger les conducteurs d'autres véhicules à modifier brusquement la direction ou la vitesse de leurs véhicules.

Article 2

Annexes de la Convention

Les annexes de la présente Convention, savoir :

l'annexe 1 : Signaux d'avertissement de danger à l'exception de ceux qui sont placés à l'approche des intersections ou des passages à niveau,

l'annexe 2 : Signaux réglementant la priorité aux intersections, signaux d'avertissement de danger à l'approche des intersections et signaux réglementant la priorité aux passages étroits,

l'annexe 3 : Signaux relatifs aux passages à niveau,

l'annexe 4 : Signaux de réglementation à l'exception de ceux qui concernent la priorité, l'arrêt et le stationnement,

l'annexe 5 : Signaux d'indication, à l'exception de ceux qui concernent le stationnement,

l'annexe 6 : Signaux relatifs à l'arrêt et au stationnement,

l'annexe 7 : Panneaux additionnels,

l'annexe 8 : Marques routières,

l'annexe 9 : Reproduction en couleur des signaux, symboles et panneaux dont il est question dans les annexes 1 à 7^{*/},

font partie intégrante de la présente Convention.

^{*/} Les textes imprimés de la Convention pourront présenter les signaux, symboles et panneaux dans les passages appropriés du texte.

Article 3

Obligations des Parties contractantes

1. a) Les Parties contractantes à la présente Convention acceptent le système de signalisation routière et de marques routières qui s'y trouve décrit et s'engagent à l'adopter le plus tôt possible. A cette fin :
 - i) lorsque la présente Convention définit un signal, un symbole ou une marque pour signifier une prescription ou donner une information aux usagers de la route, les Parties contractantes s'interdisent, sous réserve des délais prévus aux paragraphes 2 et 3 du présent article d'employer un autre signal, un autre symbole ou une autre marque pour signifier cette prescription ou donner cette information;
 - ii) lorsque la présente Convention ne prévoit pas de signal, de symbole ou de marque pour signifier une prescription ou donner une information aux usagers de la route, les Parties contractantes peuvent employer à ces fins le signal, le symbole ou la marque qu'elles veulent, sous réserve que ce signal, ce symbole ou cette marque ne soit pas déjà prévu dans la Convention avec une autre signification et qu'il rentre dans le système qu'elle définit.
 - b) Pour permettre l'amélioration des techniques de contrôle de la circulation et compte tenu de l'utilité de procéder à des expériences avant de proposer des amendements à la présente Convention, les Parties contractantes pourront, à titre expérimental et temporaire, déroger sur certaines sections de routes aux dispositions de la présente Convention.
2. Les Parties contractantes s'engagent à remplacer ou à compléter, au plus tard dans les quatre ans à dater de l'entrée en vigueur de la présente Convention sur leur territoire, tout signal, symbole, installation ou marque qui, tout en possédant les caractéristiques d'un signal, d'un symbole, d'une installation ou d'une marque du système défini par la présente Convention, aurait une signification différente de celle qui s'attache à ce signal, à ce symbole, à cette installation ou à cette marque dans la présente Convention.
 3. Les Parties contractantes s'engagent à remplacer, dans les quinze ans à dater de l'entrée en vigueur de la présente Convention sur leur territoire, tout signal, symbole, installation ou marque non conforme au

système défini à la présente Convention. Au cours de cette période et afin d'habituer les usagers de la route au système défini à la présente Convention, les signaux et symboles antérieurs pourront être maintenus à côté de ceux prévus à la présente Convention.

4. Rien dans la présente Convention ne peut être interprété comme obligeant les Parties contractantes à adopter tous les types de signaux et de marques définis à la présente Convention. Au contraire, les Parties contractantes limiteront au strict nécessaire le nombre des types de signaux et de marques qu'elles adoptent.

Article 4

Les Parties contractantes s'engagent à faire en sorte que soit interdit :

a) de faire figurer sur un signal, sur son support ou sur toute autre installation servant à régler la circulation, quoi que ce soit qui ne se rattache pas à l'objet de ce signal ou de cette installation; toutefois, lorsque les Parties contractantes ou leurs subdivisions autorisent une association sans but lucratif à implanter des signaux d'indication, elles peuvent permettre que l'emblème de cette association figure sur le signal ou sur son support, à condition que la compréhension du signal n'en soit pas rendue moins aisée;

b) de mettre en place des panneaux, affiches, marques ou installations qui risquent soit d'être confondus avec des signaux ou d'autres installations servant à régler la circulation, soit d'en réduire la visibilité ou l'efficacité, soit d'éblouir les usagers de la route ou de distraire leur attention de façon dangereuse pour la sécurité de la circulation.

Chapitre II
SIGNAUX ROUTIERS

Article 5

1. Le système prescrit dans la présente Convention distingue les catégories suivantes de signaux routiers :

a) signaux d'avertissement de danger : ces signaux ont pour objet d'avertir les usagers de la route de l'existence d'un danger sur la route et de leur en indiquer la nature;

b) signaux de réglementation : ces signaux ont pour objet de notifier aux usagers de la route les obligations, limitations ou interdictions spéciales qu'ils doivent observer; ils se subdivisent en :

- i) signaux de priorité,
- ii) signaux d'interdiction ou de restriction,
- iii) signaux d'obligation;

c) signaux d'indication : ces signaux ont pour objet de guider les usagers de la route au cours de leurs déplacements ou de leur fournir d'autres indications pouvant leur être utiles; ils se subdivisent en

- i) signaux de présignalisation,
- ii) signaux de direction,
- iii) signaux d'identification des routes,
- iv) signaux de localisation,
- v) signaux de confirmation,
- vi) autres signaux donnant des indications utiles pour la conduite des véhicules,
- vii) autres signaux indiquant des installations qui peuvent être utiles aux usagers de la route.

2. Dans le cas où la présente Convention permet de choisir entre plusieurs signaux ou plusieurs symboles :

a) les Parties contractantes s'engagent à n'en adopter qu'un pour l'ensemble de leur territoire;

b) les Parties contractantes devront s'efforcer de s'entendre à l'échelon régional pour faire le même choix;

c) les dispositions du paragraphe 3 de l'article 3 de la présente Convention sont applicables aux signaux et symboles des types non choisis.

Article 6

1. Les signaux seront placés de manière à pouvoir être reconnus aisément et à temps par les conducteurs auxquels ils s'adressent. Habituellement, ils seront placés du côté de la route correspondant au sens de la circulation; toutefois, ils pourront être placés ou être répétés au-dessus de la chaussée. Tout signal placé du côté de la route correspondant au sens de la circulation devra être répété au-dessus ou de l'autre côté de la chaussée lorsque les conditions locales sont telles qu'il risquerait de ne pas être aperçu à temps par les conducteurs auxquels il s'adresse.

2. Tout signal sera valable sur toute la largeur de la chaussée ouverte à la circulation pour les conducteurs auxquels il s'adresse. Toutefois, il pourra ne s'appliquer qu'à une ou à plusieurs voies de la chaussée matérialisées par des marques longitudinales.

3. Lorsque, de l'avis des autorités compétentes, un signal placé sur l'accotement d'une route à chaussées séparées serait inefficace, il pourra être implanté sur le terre-plein sans avoir à être répété sur l'accotement.

4. Il est recommandé que les législations nationales prévoient que :

a) les signaux seront placés de manière à ne pas gêner la circulation des véhicules sur la chaussée et, pour ceux qui sont implantés sur les accotements, à gêner les piétons le moins possible. La différence de niveau entre la chaussée du côté du signal et le bord inférieur du signal sera autant que possible, pour les signaux de même catégorie, sensiblement uniforme sur un même itinéraire;

b) Les dimensions des panneaux de signalisation seront telles que le signal soit facilement visible de loin et facilement compréhensible quand on s'en approche; sous réserve des dispositions de l'alinéa c) du présent paragraphe, ces dimensions tiendront compte de la vitesse usuelle des véhicules;

c) les dimensions des signaux d'avertissement de danger et celles des signaux de réglementation seront normalisées sur le territoire de chaque Partie contractante. En règle générale, il y aura quatre catégories de dimensions pour chaque type de signal : petites, normales, grandes et très grandes dimensions. Les signaux de petites dimensions seront employés lorsque les conditions ne permettent pas l'emploi de signaux de dimensions normales ou lorsque la circulation ne peut se faire qu'à allure lente; ils pourront aussi être employés pour répéter un signal antérieur. Les signaux de grandes dimensions seront employés sur les routes de grande largeur à circulation rapide. Les signaux de très grandes dimensions seront employés sur les routes à circulation très rapide, notamment sur les autoroutes.

Article 7

1. Il est recommandé que les législations nationales prévoient qu'afin d'être rendus plus visibles et plus lisibles la nuit, les signaux routiers, notamment les signaux d'avertissement de danger et les signaux de réglementation, à l'exception de ceux réglementant l'arrêt et le stationnement dans les rues éclairées des agglomérations, soient éclairés ou munis de matériaux ou dispositifs réfléchissants, mais sans que cela entraîne l'éblouissement des usagers de la route.

2. Rien dans la présente Convention n'interdit d'employer, pour transmettre des renseignements, des avertissements ou des règles applicables seulement à certaines heures ou certains jours, des signaux dont les indications ne sont visibles que lorsque les renseignements qu'ils transmettent sont pertinents.

Article 8

1. Pour faciliter la compréhension internationale des signaux, le système de signalisation défini à la présente Convention est basé sur des formes et des couleurs caractéristiques de chaque catégorie de signaux, ainsi que, chaque fois qu'il est possible, sur l'utilisation de symboles expressifs et non pas d'inscriptions. Dans le cas où des Parties contractantes estimeraient nécessaire d'apporter des modifications aux symboles prévus, ces modifications ne devront pas en changer les caractéristiques essentielles.

2. Les Parties contractantes qui désirent adopter, conformément aux dispositions de l'alinéa a) ii) du paragraphe 1 de l'article 3 de la présente Convention, un signal ou un symbole non prévu par la Convention devront s'efforcer de rechercher un accord régional pour ce nouveau signal ou symbole.

3. Rien dans la présente Convention n'interdit d'ajouter, pour faciliter l'interprétation des signaux, une inscription dans un panneau rectangulaire placé au-dessous des signaux ou à l'intérieur d'un panneau rectangulaire englobant le signal; une telle inscription peut également être placée sur le signal lui-même dans le cas où la compréhension de celui-ci n'en est pas gênée pour les conducteurs incapables de comprendre l'inscription.

4. Dans le cas où les autorités compétentes estiment utile de préciser la signification d'un signal ou d'un symbole ou, pour les signaux de réglementation, d'en limiter la portée à certaines catégories d'usagers de la route ou à certaines périodes de temps, et où les indications nécessaires ne pourraient être données par un symbole additionnel ou par des chiffres dans les conditions définies aux annexes de la présente Convention, une inscription sera apposée au-dessous du signal dans un panneau rectangulaire, sans préjudice de la possibilité de remplacer ou de compléter ces inscriptions par un ou des symboles expressifs placés dans le même panneau.

5. Les inscriptions visées aux paragraphes 3 et 4 du présent article seront apposées dans la langue nationale, ou dans une ou plusieurs des langues nationales, et, en outre, si la Partie contractante en cause l'estime utile, dans d'autres langues, notamment dans des langues officielles des Nations Unies.

SIGNAUX D'AVERTISSEMENT DE DANGER

Article 9

1. L'annexe 1 de la présente Convention indique, dans sa section A, les modèles de signaux d'avertissement de danger et, dans sa section B, les symboles à placer sur ces signaux ainsi que certaines prescriptions pour l'emploi desdits signaux. Toutefois, les signaux et symboles d'avertissement de danger à l'approche d'une intersection sont décrits à l'annexe 2 de la présente Convention et les symboles d'avertissement de danger à l'approche d'un passage à niveau sont décrits à l'annexe 3. Conformément au paragraphe 2 de l'article 46 de la présente Convention, chaque État devra notifier au Secrétaire général s'il a choisi le modèle A^a ou A^b comme signal d'avertissement.
2. Les signaux d'avertissement de danger ne seront pas multipliés sans nécessité, mais il en sera placé pour annoncer les passages dangereux de la route qu'il est difficile, à un conducteur observant la prudence requise, d'apercevoir à temps.
3. Les signaux d'avertissement de danger seront placés à une distance de l'endroit dangereux telle que leur efficacité soit la meilleure, de jour comme de nuit, compte tenu des conditions de la route et de la circulation, notamment de la vitesse usuelle des véhicules et de la distance à laquelle le signal est visible.
4. La distance entre le signal et le début du passage dangereux peut être indiquée dans un panneau additionnel du modèle 1 de l'annexe 7 de la présente Convention et placé conformément aux dispositions de ladite annexe; cette indication doit être donnée lorsque la distance entre le signal et le début du passage dangereux ne peut être appréciée par les conducteurs et n'est pas celle à laquelle ils peuvent s'attendre normalement.
5. Les signaux d'avertissement de danger peuvent être répétés, notamment sur les autoroutes et les routes assimilées aux autoroutes. Dans le cas où ils sont répétés, la distance entre le signal et le début du passage dangereux sera indiquée conformément aux dispositions du paragraphe 4 du présent article. Toutefois, pour les signaux d'avertissement de danger ^{/placés/} avant les ponts mobiles et les passages à niveau,

les Parties contractantes peuvent, appliquer, au lieu des dispositions du présent paragraphe, les dispositions du paragraphe 3 de l'article 35 ou du paragraphe 5 de la section B de l'annexe 1 de la présente Convention.

6. Si un signal d'avertissement de danger est employé pour annoncer un danger sur une section de route d'une certaine longueur (par exemple, succession de virages dangereux, section de chaussée en mauvais état) et s'il est jugé souhaitable d'indiquer la longueur de cette section, cette indication sera donnée sur un panneau additionnel du modèle 2 de l'annexe 7 de la présente Convention et placé conformément aux dispositions de ladite annexe.

SIGNAUX DE RÉGLEMENTATION À L'EXCEPTION DE CEUX QUI CONCERNENT L'ARRÊT OU LE STATIONNEMENT

Article 10

Signaux de priorité

1. Les signaux destinés à notifier ou à porter à la connaissance des usagers de la route des règles particulières de priorité à des intersections sont les signaux B, 1-B, 2-B, 3 et B, 4 décrits à la section A de l'annexe 2 de la présente Convention. Les signaux destinés à porter à la connaissance des usagers une règle de priorité aux passages étroits sont les signaux B, 5 et B, 6 décrits à la section C de l'annexe 2.

2. Le signal B, 1 "CÉDEZ LE PASSAGE" sera employé pour notifier que les conducteurs doivent, à l'intersection où est placé le signal, céder le passage aux véhicules circulant sur la route dont ils s'approchent.

3. Le signal B, 2 "ARRÊT" sera employé pour notifier que les conducteurs doivent, à l'intersection où est placé le signal, marquer l'arrêt avant de s'engager dans l'intersection et céder le passage aux véhicules circulant sur la route dont ils s'approchent. Conformément au paragraphe 2 de l'article 46 de la présente Convention, tout État devra notifier au Secrétaire général s'il a choisi le modèle B, 2^a ou B, 2^b pour le signal "ARRÊT".

4. Le signal B, 2 doit être placé ailleurs qu'à une intersection lorsque les autorités compétentes jugent nécessaire de notifier aux conducteurs qu'ils doivent marquer l'arrêt à l'aplomb du signal et ne repartir qu'après s'être assurés qu'ils peuvent le faire sans danger.

5. Les signaux B, 1 et B, 2 seront placés à proximité immédiate de l'intersection, autant que possible sensiblement à l'aplomb de l'endroit où les véhicules doivent marquer l'arrêt ou que, pour céder le passage, ils ne doivent pas franchir.

6. Le signal A avec le symbole A, 23 ou le symbole A, 24 peut être employé pour présignaler les signaux B, 1 ou B, 2 respectivement. Toutefois, dans les États qui utilisent les signaux A^a comme signaux d'avertissement de danger, les panneaux de présignalisation annonçant le signal B, 1 ou B, 2 pourront être des signaux identiques complétés par un panneau additionnel du modèle 1 indiqué à l'annexe 7 de la présente Convention.

7. Le signal B, 3 "ROUTE A PRIORITÉ" sera employé pour indiquer aux usagers d'une route qu'aux intersections de ladite route avec d'autres routes, les conducteurs de véhicules circulant sur ces autres routes, ou venant de ces autres routes, ont l'obligation de céder le passage aux véhicules circulant sur ladite route. Ce signal pourra être placé au début de la route et répété après chaque intersection; il peut, en outre, être placé avant l'intersection ou à l'intersection. Si le signal B, 3 a été placé sur une route, le signal B, 4 "FIN DE PRIORITÉ" sera placé à l'approche de l'endroit où la route cesse de bénéficier de la priorité par rapport aux autres routes. Le signal B, 4 pourra être répété à une ou plusieurs reprises avant l'endroit où la priorité cesse; le ou les signaux placés avant cet endroit porteront alors un panneau additionnel conforme au modèle 1 de l'annexe 7.

8. Si, sur une route, l'approche d'une intersection est annoncée par un signal d'avertissement de danger portant l'un des symboles A, 22, ou si la route est, à l'intersection, une route à priorité qui a été signalée comme telle par des signaux B, 3 conformément aux dispositions du paragraphe 7 du présent article, il devra être placé sur toutes les autres routes à l'intersection un signal B, 1 ou un signal B, 2; toutefois,

l'implantation des signaux B, 1 ou B, 2 n'est pas obligatoire sur les routes telles que les sentiers ou les chemins de terre, où les conducteurs qui y circulent doivent, même en l'absence de ces signaux, céder le passage à l'intersection. Un signal B, 2 ne devra être placé que si les autorités compétentes jugent utile d'obliger les conducteurs à marquer l'arrêt, notamment en raison de la mauvaise visibilité pour ces conducteurs des sections de la route dont ils s'approchent situées d'un côté ou de l'autre de l'intersection.

Article 11

Signaux d'interdiction ou de restriction

La section A de l'annexe 4 de la présente Convention décrit les signaux d'interdiction ou de restriction, à l'exception de ceux qui ont trait à l'arrêt ou au stationnement et donne leur signification. Cette section décrit également les signaux notifiant la fin de ces interdictions et restrictions ou de l'une d'entre elles.

Article 12

Signaux d'obligation

La section B de l'annexe 4 de la présente Convention décrit les signaux d'obligation et donne leur signification.

Article 13

Prescriptions communes aux signaux décrits à l'annexe 4 de la présente Convention

1. Les signaux d'interdiction ou de restriction et les signaux d'obligation seront placés dans le voisinage immédiat de l'endroit où commence l'obligation, la restriction ou l'interdiction et pourront être répétés si les autorités compétentes l'estiment nécessaire. Toutefois, ils pourront, lorsque les autorités compétentes l'estimeront utile pour des raisons de visibilité ou pour avertir les usagers à l'avance, être placés à une distance appropriée avant l'endroit où l'obligation, la restriction

ou l'interdiction s'applique. Sous les signaux placés avant l'endroit où l'obligation, la restriction ou l'interdiction s'impose, il sera placé un panneau additionnel conforme au modèle 1 de l'annexe 7.

2. Les signaux de réglementation placés à l'aplomb d'un signal indiquant le nom de l'agglomération, ou peu après un tel signal, signifient que la réglementation s'applique dans toute l'agglomération, sauf dans la mesure où une autre réglementation serait notifiée par d'autres signaux sur certaines sections de la route dans l'agglomération.

SIGNAUX D'INDICATION À L'EXCEPTION DE CEUX QUI CONCERNENT LE STATIONNEMENT

Article 14

1. L'annexe 5 de la présente Convention décrit les signaux donnant des indications utiles aux usagers de la route, à l'exception des signaux relatifs au stationnement, ou en donne des exemples; elle donne aussi certaines prescriptions pour leur emploi.

2. Les mots figurant sur les signaux d'indication i) à v) de l'alinéa c) du paragraphe 1 de l'article 5 seront, dans les pays qui n'utilisent pas l'alphabet latin, donnés dans la langue nationale et dans une translittération en caractères latins qui reproduira autant que possible la prononciation dans la langue nationale.

3. Dans les pays qui n'utilisent pas l'alphabet latin, les mots en caractères latins peuvent figurer soit sur le même signal que les mots dans la langue nationale, soit sur un signal de répétition.

4. Aucun signal ne portera d'inscriptions en plus de deux langues.

Article 15

Signaux de présignalisation

Les signaux de présignalisation seront placés à une distance de l'intersection telle que leur efficacité soit la meilleure de jour comme de nuit, compte tenu des conditions de la route et de la circulation, notamment de la vitesse usuelle des véhicules et de la distance à laquelle

Le signal est visible; cette distance peut ne pas être supérieure à une cinquantaine de mètres (55 yards) dans les agglomérations, mais doit être d'au moins 500 mètres (550 yards) sur les autocrates et les routes à circulation rapide. Les signaux peuvent être répétés. Un panneau additionnel placé au-dessous du signal peut indiquer la distance entre le signal et l'intersection; l'inscription de cette distance peut également être portée au bas du signal lui-même.

Article 16

Signaux de direction

1. Un même signal de direction peut porter le nom de plusieurs localités; ces noms doivent alors être inscrits sur le signal les uns au-dessous des autres. Il ne peut être employé, pour le nom d'une localité, des caractères plus grands que pour les autres noms que si la localité en cause est la plus importante.

2. Lorsque des distances sont données, les chiffres les indiquant doivent figurer à la même hauteur que le nom de la localité. Sur les signaux de direction qui ont la forme d'une flèche, ces chiffres seront placés entre le nom de la localité et la pointe de la flèche; sur les signaux de forme rectangulaire, ils seront placés après le nom de la localité.

Article 17

Signaux d'identification des routes

Les signaux destinés à identifier les routes soit par leur numéro, composé de chiffres, de lettre ou d'une combinaison de chiffres et de lettres, soit par leur nom, seront constitués par ce numéro ou ce nom encadré dans un rectangle ou dans un écusson. Les Parties contractantes qui ont un système de classification des routes peuvent, toutefois, remplacer le rectangle par un symbole de classification.

Article 18

Signaux de localisation

1. Les signaux de localisation peuvent être utilisés pour indiquer la frontière entre deux pays ou la limite entre deux divisions administratives du même pays ou le nom d'une agglomération, d'une rivière, d'un col, d'un site, etc.

2. Les signaux E, 9^a ou E, 9^b sont placés aux accès des agglomérations; les signaux E, 9^c ou E, 9^d sont placés aux sorties des agglomérations. La législation nationale peut prévoir que ces signaux notifient aux usagers de la route que la réglementation de la circulation est celle qui est applicable sur son territoire dans les agglomérations, à partir des signaux E, 9^a ou E, 9^b jusqu'aux signaux E, 9^c ou E, 9^d sauf dans la mesure où une autre réglementation serait notifiée par d'autres signaux sur certaines sections des routes de l'agglomération. Toutefois, le signal B, 4 devra toujours être placé, pour autant que la priorité cesse à la traversée de l'agglomération, sur les routes à priorité signalées par le signal B, 3.

3. Les signaux de localisation donnant d'autres renseignements que le nom d'une agglomération doivent être absolument distincts des signaux E, 9^a à E, 9^d, en particulier quant à la couleur.

Article 19

Signaux de confirmation

Les signaux de confirmation sont destinés à confirmer, lorsque les autorités compétentes le jugent nécessaire, par exemple à la sortie d'agglomérations importantes, la direction de la route. Ils portent les noms d'une ou de plusieurs localités dans les conditions fixées par le paragraphe 1 de l'article 16 de la présente Convention. Lorsque des distances sont mentionnées, les chiffres les indiquant sont portés après le nom de la localité.

Article 20

Signal aux passages pour piétons

Le signal E, 11^a ou E, 11^b est placé aux passages pour piétons lorsque les autorités compétentes l'estiment utile.

Article 21

Prescriptions communes aux divers signaux d'indication

1. Les signaux d'indication visés aux articles 15 à 20 de la présente Convention sont placés là où les autorités compétentes l'estiment utile. Les autres signaux d'indication ne sont placés, compte tenu des prescriptions du paragraphe 1 de l'article 6, que là où les autorités compétentes l'estiment indispensable; en particulier, les signaux F, 2 à F, 7 ne sont placés que sur les routes où les possibilités de dépannage, de ravitaillement en carburant, d'hébergement et de restauration sont rares.
2. Les signaux d'indication peuvent être répétés. Un panneau additionnel placé au-dessous du signal peut indiquer la distance entre le signal et l'endroit ainsi signalé; cette distance peut également figurer au bas du signal lui-même.

SIGNAUX RELATIFS À L'ARRÊT ET AU STATIONNEMENT

Article 22

L'annexe 6 de la présente Convention décrit, dans sa section A, les signaux interdisant ou limitant l'arrêt ou le stationnement et, dans sa section B, les autres signaux donnant des indications utiles pour le stationnement; elle donne la signification de ces signaux ainsi que certaines prescriptions pour leur emploi.

Chapitre III
SIGNAUX LUMINEUX DE CIRCULATION

Article 23

Signaux destinés à régler la circulation des véhicules

1. Sous réserve des dispositions du paragraphe 12 du présent article, les seuls feux qui puissent être employés comme signaux lumineux réglant la circulation des véhicules, autres que ceux qui sont destinés exclusivement aux véhicules de transport en commun, sont les suivants et ont la signification ci-après :

a) feux non clignotants :

i) le feu vert signifie autorisation de passer; toutefois, un feu vert destiné à régler la circulation à une intersection ne donne pas aux conducteurs l'autorisation de passer si, dans la direction qu'ils vont emprunter, l'encombrement de la circulation est tel que, s'ils s'engageaient dans l'intersection, ils ne pourraient vraisemblablement pas l'avoir dégagée lors du changement de phase;

ii) le feu rouge signifie interdiction de passer; les véhicules ne doivent pas franchir la ligne d'arrêt ou, s'il n'y a pas de ligne d'arrêt, l'aplomb du signal ou, si le signal est placé au milieu ou de l'autre côté d'une intersection, ils ne doivent pas s'engager dans l'intersection ou sur un passage pour piétons à l'intersection;

iii) le feu jaune, qui doit apparaître seul ou en même temps que le feu rouge; lorsqu'il apparaît seul, il signifie qu'aucun véhicule ne doit franchir la ligne d'arrêt ou l'aplomb du signal, à moins qu'il ne s'en trouve si près, lorsque le feu s'allume, qu'il ne puisse plus s'arrêter dans des conditions de sécurité suffisantes avant d'avoir franchi la ligne d'arrêt ou l'aplomb du signal. Si le signal est placé au milieu ou de l'autre côté d'une intersection, le feu jaune signifie qu'aucun véhicule ne doit s'engager dans l'intersection ou sur un passage pour piétons à l'intersection, à moins qu'il ne s'en trouve si près, lorsque le feu s'allume, qu'il ne puisse plus s'arrêter dans des conditions de sécurité suffisantes avant de s'engager dans l'intersection ou le passage pour piétons. Lorsqu'il est montré en même temps que le feu rouge, il

signifie que le signal est sur le point de changer, mais il ne modifie pas l'interdiction de passer signifiée par le feu rouge.

b) feux clignotants :

i) - un feu rouge clignotant; ou

- deux feux rouges, clignotant alternativement, dont l'un apparaît quand l'autre s'éteint, montés sur le même support à la même hauteur et orientés dans la même direction

signifient que les véhicules ne doivent pas franchir la ligne d'arrêt ou, s'il n'y a pas de ligne d'arrêt, l'aplomb du signal; ces feux ne peuvent être employés qu'aux passages à niveau et aux entrées de ponts mobiles ou d'appontements de ferry-boats, ainsi que pour indiquer l'interdiction de passer à cause de voitures de pompiers débouchant sur la route ou de l'approche d'un aéronef dont la trajectoire coupe à faible hauteur la direction de la route;

ii) un feu jaune clignotant ou deux feux jaunes clignotant alternativement signifient que les conducteurs peuvent passer, mais avec une prudence particulière.

2. Les signaux du système tricolore se composent de trois feux, respectivement rouge, jaune et vert, non clignotants; le feu vert ne doit être allumé que lorsque les feux rouge et jaune sont éteints.

3. Les signaux du système bicolore se composent d'un feu rouge et d'un feu vert, non clignotants. Le feu rouge et le feu vert ne doivent pas s'allumer simultanément. Les signaux du système bicolore ne seront utilisés que dans des installations provisoires, réserve faite du délai prévu, au paragraphe 3 de l'article 3 de la présente Convention, pour le remplacement des installations existantes.

4. Les feux des systèmes tricolore et bicolore mentionnés aux paragraphes 2 et 3 du présent article doivent être placés soit verticalement, soit horizontalement.

5. Lorsque les feux sont placés verticalement, le feu rouge doit être en haut; lorsqu'ils sont placés horizontalement, le feu rouge doit être placé du côté opposé à celui correspondant au sens de la circulation.

6. Pour le système tricolore, le feu jaune doit être placé au milieu.
7. Dans les signaux des systèmes tricolore et bicolore mentionnés aux paragraphes 2 et 3 du présent article, tous les feux doivent être circulaires. Les feux clignotants rouges mentionnés au paragraphe 1 du présent article doivent également être circulaires.
8. Un feu jaune clignotant peut être placé seul; un tel feu peut aussi remplacer, aux heures de faible circulation, les feux du système tricolore.
9. Lorsque le feu vert d'un système tricolore présente une ou plusieurs flèches, l'allumage de cette flèche ou de ces flèches signifie que les véhicules ne peuvent prendre que la direction ou les directions ainsi indiquées. Les flèches signifiant l'autorisation d'aller tout droit auront leur pointe dirigée vers le haut.
10. Lorsqu'un signal du système tricolore comporte un ou plusieurs feux verts supplémentaires présentant une flèche ou plusieurs flèches, l'allumage de cette flèche ou de ces flèches supplémentaires signifie, quelle que soit à ce moment-là la phase en cours du système tricolore, autorisation pour les véhicules de poursuivre leur marche dans la direction ou les directions indiquées par la flèche ou les flèches; il signifie aussi que, lorsque des véhicules se trouvent sur une voie réservée à la circulation dans la direction qui est indiquée par la flèche ou que cette circulation doit emprunter, leurs conducteurs doivent, sous réserve de laisser passer les véhicules du courant de circulation dans lequel ils s'insèrent et sous réserve de ne pas mettre en danger les piétons, avancer dans la direction indiquée pour autant que leur immobilisation bloquerait la circulation de véhicules se trouvant derrière eux sur la même voie. Ces feux verts supplémentaires doivent être placés de préférence au même niveau que le feu vert normal.
11. Lorsqu'au-dessus des voies, matérialisées par des marques longitudinales, d'une chaussée à plus de deux voies il est placé des feux verts ou rouges, le feu rouge signifie l'interdiction d'emprunter la voie au-dessus de laquelle il se trouve et le feu vert signifie l'autorisation de l'emprunter. Le feu rouge ainsi placé doit avoir la forme de deux barres inclinées croisées et le feu vert la forme d'une flèche dont la pointe est dirigée vers le bas.

12. La législation nationale pourra prévoir la mise en place à certains passages à niveau d'un feu blanc lunaire clignotant à cadence lente et signifiant l'autorisation de passer.

13. Lorsque les signaux lumineux de circulation ne sont destinés qu'aux cyclistes, la restriction sera signalée, si cela est nécessaire, pour éviter toute confusion, par la silhouette d'un cycle représentée dans le signal lui-même ou par un signal de petites dimensions complété par une plaque rectangulaire où figurera un cycle.

Article 24

Signaux à l'intention des seuls piétons

1. Les seuls feux qui puissent être employés comme signaux lumineux s'adressant aux seuls piétons sont les suivants et ont la signification ci-après :

a) Feux non clignotants :

i) le feu vert signifie aux piétons autorisation de passer;

ii) le feu jaune signifie aux piétons interdiction de passer,

mais permet à ceux qui sont déjà engagés sur la chaussée d'achever de traverser;

iii) le feu rouge signifie aux piétons interdiction de s'engager sur la chaussée.

b) Feux clignotants :

Le feu vert clignotant signifie que le laps de temps pendant lequel les piétons peuvent traverser la chaussée est sur le point de se terminer et que le feu rouge va s'allumer.

2. Les signaux lumineux destinés aux piétons seront de préférence du système bicolore comportant deux feux, respectivement rouge et vert; toutefois, ils peuvent être du système tricolore comportant trois feux, respectivement rouge, jaune et vert. Il ne sera jamais allumé deux feux simultanément.

3. Les feux seront disposés verticalement, le feu rouge étant toujours en haut et le feu vert toujours en bas. De préférence, le feu rouge aura

la forme d'un piéton immobile, ou de piétons immobiles, et le feu vert la forme d'un piéton en marche, ou de piétons en marche.

4. Les signaux lumineux pour piétons doivent être conçus et placés de manière à exclure toute possibilité d'être interprétés par les conducteurs comme étant des signaux lumineux destinés à régler la circulation des véhicules.

Chapitre IV MARQUES ROUTIÈRES

Article 25

Les marques sur la chaussée (marques routières) sont employées, lorsque l'autorité compétente le juge nécessaire, pour régler la circulation, avertir ou guider les usagers de la route. Elles peuvent être employées soit seules, soit avec d'autres moyens de signalisation qui en renforcent ou en précisent les indications.

Article 26

1. Une marque longitudinale consistant en une ligne continue apposée sur la surface de la chaussée signifie qu'il est interdit à tout véhicule de la franchir ou de la chevaucher, ainsi que, lorsque la marque sépare les deux sens de circulation, de circuler de celui des côtés de cette marque qui est, pour le conducteur, opposé au bord de la chaussée correspondant au sens de la circulation. Une marque longitudinale constituée par deux lignes continues a la même signification.

2. a) Une marque longitudinale consistant en une ligne discontinue apposée sur la surface de la chaussée n'a pas de signification d'interdiction, mais est destinée

i) soit à délimiter les voies en vue de guider la circulation;
ii) soit à annoncer l'approche d'une ligne continue, et l'interdiction notifiée par celle-ci, ou l'approche d'un autre passage présentant un risque particulier.

b) Le rapport entre la longueur de l'intervalle entre traits et la longueur du trait sera nettement plus faible dans les lignes discontinues qui sont utilisées pour les buts visés à l'alinéa a) ii) du présent paragraphe

que dans celles qui sont utilisées pour les buts visés à l'alinéa a) i) dudit paragraphe.

3. Lorsqu'une marque longitudinale consiste en une ligne continue accolée sur la surface de la chaussée à une ligne discontinue, les conducteurs ne doivent tenir compte que de la ligne qui est située de leur côté. Cette disposition n'empêche pas les conducteurs qui ont effectué un dépassement autorisé de reprendre leur place normale sur la chaussée.

4. Au sens du présent article, ne sont pas des marques longitudinales les lignes longitudinales qui délimitent, pour les rendre plus visibles, les bords de la chaussée ou qui, reliées à des lignes transversales, délimitent sur la surface de la chaussée des emplacements de stationnement.

Article 27

1. Une marque transversale consistant en une ligne continue ou en deux lignes continues adjacentes apposées sur la largeur d'une ou de plusieurs voies de circulation indique la ligne de l'arrêt imposé par le signal B, 2 "ARRÊT" visé au paragraphe 3 de l'article 10 de la présente Convention. Une telle marque peut aussi être employée pour indiquer la ligne de l'arrêt éventuellement imposé par un signal lumineux, par un signal donné par l'agent chargé de la circulation ou devant un passage à niveau. Avant des marques accompagnant un signal B, 2, il peut être apposé sur la chaussée le mot "STOP".

2. A moins que ce ne soit pas techniquement possible, la marque transversale décrite au paragraphe 1 du présent article sera apposée chaque fois qu'il est placé un signal B, 2.

3. Une marque transversale consistant en une ligne discontinue, ou en deux lignes discontinues accolées, apposée sur la largeur d'une ou de plusieurs voies de circulation, indique la ligne que les véhicules ne doivent pas normalement franchir lorsqu'ils ont à céder le passage en vertu d'un signal B, 1 "CÉDEZ LE PASSAGE" visé au paragraphe 2 de l'article 10 de la présente Convention. Avant une telle marque, il peut être dessiné sur la chaussée, pour symboliser le signal B, 1, un triangle à bordure large, dont un côté est parallèle à la marque et dont le sommet opposé est dirigé vers les véhicules qui approchent.

4. Pour marquer les passages prévus pour la traversée de la chaussée par les piétons, il sera apposé de préférence des bandes assez larges, parallèles à l'axe de la chaussée.

5. Pour marquer les passages prévus pour la traversée de la chaussée par les cyclistes, il sera employé soit des lignes transversales, soit d'autres marques ne pouvant être confondues avec les marques apposées aux passages pour piétons.

Article 28

1. D'autres marques sur la chaussée, telles que des flèches, des raies parallèles ou obliques ou des inscriptions, peuvent être employées pour répéter les indications des signaux ou pour donner aux usagers de la route des indications qui ne peuvent leur être fournies de façon appropriée par des signaux. De telles marques seront notamment utilisées pour indiquer les limites des zones ou bandes de stationnement, les arrêts d'autobus ou de trolleybus où le stationnement est interdit, ainsi que la présélection avant les intersections. Toutefois, lorsqu'une flèche est apposée sur une chaussée divisée en voies de circulation au moyen de marques longitudinales, les conducteurs doivent suivre la direction ou l'une des directions indiquées sur la voie où ils se trouvent.

2. Sous réserve des dispositions du paragraphe 4 de l'article 27 de la présente Convention relatives aux passages pour piétons, le marquage d'une zone de la chaussée ou d'une zone faisant légèrement saillie au-dessus du niveau de la chaussée par des raies obliques parallèles encadrées par une bande continue ou par des bandes discontinues signifie, si la bande est continue, que les véhicules ne doivent pas entrer dans cette zone et, si les bandes sont discontinues, que les véhicules ne doivent pas entrer dans la zone à moins que cette manoeuvre ne présente manifestement aucun danger ou qu'elle ait pour but de rejoindre une rue transversale située de l'autre côté de la chaussée.

3. Une ligne en zigzag sur le côté de la chaussée signifie qu'il est interdit de stationner du côté en cause de la chaussée sur la longueur de cette ligne.

Article 29

1. Les marques sur la chaussée mentionnées aux articles 26 à 28 de la présente Convention peuvent être peintes sur la chaussée ou apposées de toute autre manière, pourvu que celle-ci soit aussi efficace.
2. Si les marques sur la chaussée sont peintes, elles seront de couleur jaune ou blanche, la couleur bleue pouvant toutefois être employée pour les marques indiquant les emplacements où le stationnement est permis ou limité. Lorsque, sur le territoire d'une Partie contractante, les deux couleurs jaune et blanche sont employées, les marques de même catégorie devront être de même couleur. Pour l'application du présent paragraphe, le terme "blanc" couvre les nuances argent ou gris clair.
3. Dans le tracé des inscriptions, des symboles et des flèches qui comportent les marques, il sera tenu compte de la nécessité d'allonger considérablement les dimensions dans la direction de la circulation en raison de l'angle très faible sous lequel ces inscriptions, ces symboles et ces flèches sont vus par les conducteurs.
4. Il est recommandé que les marques routières destinées aux véhicules en mouvement soient réflectorisées si l'intensité de la circulation l'exige et si l'éclairage est mauvais ou inexistant.

Article 30

L'annexe 3 de la présente Convention constitue un ensemble de recommandations relatives aux schémas et dessins des marques routières.

Chapitre V

DIVERS

Article 31

Signalisation des chantiers

1. Les limites des chantiers sur la chaussée seront nettement signalées.
2. Lorsque l'importance des chantiers et de la circulation le justifie, il sera disposé, pour signaler les limites des chantiers sur la chaussée,

des barrières, intermittentes ou continues, peintes en bandes alternées blanches et rouges, jaunes et rouges, noires et blanches ou noires et jaunes, et, en outre, de nuit si les barrières ne sont pas rélectorisées, des feux et des dispositifs réfléchissants. Les dispositifs réfléchissants et les feux fixes seront de couleur rouge ou jaune foncé et les feux clignotants de couleur jaune foncé. Toutefois :

a) pourront être blancs, les feux et les dispositifs qui sont visibles seulement dans un sens de circulation et qui signalent les limites du chantier opposées à ce sens de circulation;

b) pourront être blancs ou jaune clair, les feux et les dispositifs qui signalent les limites d'un chantier séparant les deux sens de la circulation.

Article 32

Marquage lumineux ou réfléchissant

Toute Partie contractante adoptera pour l'ensemble de son territoire la même couleur ou le même système de couleurs pour les feux ou les dispositifs réfléchissants utilisés pour signaler le bord de la chaussée.

PASSAGES À NIVEAU

Article 33

1. a) Si une signalisation est installée à l'aplomb d'un passage à niveau pour annoncer l'approche des trains ou l'imminence de la fermeture des barrières ou demi-barrières, elle sera constituée par un feu rouge clignotant ou par des feux rouges clignotant alternativement, ainsi qu'il est prévu au paragraphe 1 b) de l'article 23 de la présente Convention. Toutefois,

i) les feux rouges clignotants peuvent être complétés ou remplacés par un signal lumineux du système tricolore rouge-jaune-vert, décrit au paragraphe 2 de l'article 23 de la présente Convention, ou par un tel signal dans lequel manque le feu vert, si d'autres signaux lumineux tricolores se trouvent sur la route peu avant le passage à niveau ou si le passage à niveau est muni de barrières;

ii) sur les chemins de terre où la circulation est très faible et sur les chemins pour piétons, il peut n'être employé qu'un signal sonore.

b) Dans tous les cas, la signalisation lumineuse peut être complétée par un signal sonore.

2. Les signaux lumineux seront implantés au bord de la chaussée correspondant au sens de la circulation; lorsque les circonstances l'exigent, par exemple les conditions de visibilité des signaux ou l'intensité de la circulation, les signaux seront répétés de l'autre côté de la route. Toutefois, si les conditions locales le font juger préférable, les feux pourront être répétés sur un refuge au milieu de la chaussée, ou placés au-dessus de la chaussée.

3. Conformément au paragraphe 4 de l'article 10 de la présente Convention, le signal B, 2 "ARRÊT" peut être placé à un passage à niveau sans barrières, ni demi-barrières, ni signalisation lumineuse avertissant de l'approche des trains; aux passages à niveau munis de ce signal, les conducteurs doivent marquer l'arrêt à hauteur de la ligne d'arrêt, ou, en l'absence de celle-ci, à l'aplomb du signal, et ne repartir qu'après s'être assurés qu'aucun train n'approche.

Article 34

1. Aux passages à niveau équipés de barrières, ou de demi-barrières placées en chicane de chaque côté de la voie ferrée, la présence de ces barrières ou demi-barrières en travers de la route signifie qu'aucun usager de la route n'a le droit de franchir l'aplomb de la barrière ou demi-barrière le plus proche; le mouvement des barrières pour se placer en travers de la route et le mouvement des demi-barrières ont la même signification.

2. La présentation du ou des feux rouges mentionnés à l'alinéa a) du paragraphe 1 de l'article 33 de la présente Convention, ou la mise en action du signal sonore mentionné audit paragraphe, signifie également qu'aucun usager de la route n'a le droit de franchir la ligne d'arrêt ou, s'il n'y a pas de ligne d'arrêt, l'aplomb du signal. La présentation du feu jaune

du système tricolore mentionné à l'alinéa a) i) du paragraphe 1 de l'article 33 signifie qu'aucun usager de la route n'a le droit de franchir la ligne d'arrêt ou, s'il n'y a pas de ligne d'arrêt, l'aplomb du signal, sauf pour les véhicules qui s'en trouveraient si près lorsque le feu jaune s'allume qu'ils ne pourraient plus s'arrêter dans des conditions de sécurité suffisantes avant l'aplomb de ce signal.

Article 35

1. Les barrières et les demi-barrières des passages à niveau seront marquées distinctement en bandes alternées de couleurs rouge et blanche, rouge et jaune, noire et blanche ou jaune et noire. Elles pourront, toutefois, n'être colorées qu'en blanc ou jaune à condition d'être munies au centre d'un grand disque rouge.

2. A tout passage à niveau sans barrières ni demi-barrières, il sera placé, au voisinage immédiat de la voie ferrée, le signal B, 7 décrit à l'annexe 3. S'il existe une signalisation lumineuse de l'approche des trains ou un signal B, 2 "ARRÊT", le signal B, 7 sera placé sur le même support que cette signalisation ou le signal B, 2. L'apposition du signal B, 7 n'est pas obligatoire :

a) aux croisements de routes et de voies ferrées où à la fois la circulation ferroviaire est très lente et la circulation routière est réglée par un convoyeur de véhicules ferroviaires faisant avec le bras les signaux nécessaires;

b) aux croisements de voies ferrées et de chemins de terre où la circulation est très faible ou de chemins pour piétons.

3. Au-dessous de tout signal d'avertissement de danger portant un des symboles A, 26 ou A, 27, décrits à l'annexe 3 de la présente Convention, il peut être placé un panneau rectangulaire à grand côté vertical portant trois barres obliques rouges sur fond blanc ou jaune, mais alors il sera placé approximativement au tiers et aux deux tiers de la distance entre le signal et la voie ferrée, des signaux supplémentaires constitués par des panneaux de forme identique et portant respectivement une ou deux barres obliques rouges sur fond blanc ou jaune. Ces signaux peuvent être

répétés sur le côté opposé de la chaussée. La section C de l'annexe 3 de la présente Convention précise la description des panneaux mentionnés dans le présent paragraphe.

Article 36

1. En raison du danger particulier des passages à niveau, les Parties contractantes s'engagent

a) à faire placer avant tout passage à niveau un des signaux d'avertissement de danger portant un des symboles A, 26 ou A, 27; toutefois, un signal pourra ne pas être placé

i) dans les cas spéciaux qui peuvent se présenter dans les agglomérations;

ii) sur les chemins de terre et les sentiers où la circulation de véhicules à moteur est exceptionnelle;

b) à faire équiper tout passage à niveau de barrières ou de demi-barrières ou d'une signalisation de l'approche des trains, sauf si les usagers de la route peuvent voir la voie ferrée de part et d'autre dudit passage, de telle sorte que, compte tenu notamment de la vitesse maximale des trains, un conducteur de véhicule routier approchant de la voie ferrée, d'un côté ou de l'autre, ait le temps de s'arrêter avant de s'engager sur le passage à niveau si le train est en vue et de telle sorte aussi que les usagers de la route qui se trouveraient déjà engagés sur le passage au moment où le train apparaît aient le temps d'achever la traversée; toutefois, les Parties contractantes pourront déroger aux dispositions du présent alinéa aux passages à niveau où la vitesse des trains est relativement lente ou bien où la circulation routière de véhicules à moteur est faible;

c) à faire équiper d'une des signalisations de l'approche des trains visées au paragraphe 1 de l'article 33 de la présente Convention tout passage à niveau muni de barrières ou de demi-barrières dont la manoeuvre est commandée depuis un poste d'où elles ne sont pas visibles;

d) à faire équiper d'une des signalisations de l'approche des trains visées au paragraphe 1 de l'article 33 de la présente Convention

tout passage à niveau muni de barrières ou de demi-barrières dont la manoeuvre est commandée automatiquement par l'approche des trains;

e) pour renforcer la visibilité des barrières et des demi-barrières, à les faire munir de matériaux ou dispositifs réfléchissants et éventuellement à les éclairer pendant la nuit; en outre, sur les routes où la circulation automobile est importante pendant la nuit, à munir de matériaux ou dispositifs réfléchissants et, éventuellement, à éclairer pendant la nuit les signaux d'avertissement de danger placés avant le passage à niveau;

f) autant que possible, à proximité des passages à niveau équipés de demi-barrières, à faire apposer au milieu de la chaussée une marque longitudinale interdisant aux véhicules qui s'approchent du passage à niveau d'empiéter sur la moitié de la chaussée opposée au sens de la circulation, voire à y implanter des flots directionnels séparant les deux sens de la circulation.

2. Les dispositions du présent article ne s'appliquent pas dans les cas visés à la dernière phrase du paragraphe 2 de l'article 35 de la présente Convention.

Chapitre VI DISPOSITIONS FINALES

Article 37

1. La présente Convention sera ouverte au Siège de l'Organisation des Nations Unies à New York jusqu'au 31 décembre 1969 à la signature de tous les États Membres de l'Organisation des Nations Unies ou membres de l'une de ses institutions spécialisées ou de l'Agence internationale de l'énergie atomique ou Parties au Statut de la Cour internationale de Justice, et de tout autre État invité par l'Assemblée générale de l'Organisation des Nations Unies à devenir Partie à la Convention.

2. La présente Convention est sujette à ratification. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

3. La présente Convention restera ouverte à l'adhésion de tout État visé au paragraphe 1 du présent article. Les instruments d'adhésion seront déposés auprès du Secrétaire général.

Article 38

1. Tout État pourra, au moment où il signera ou ratifiera la présente Convention ou y adhérera, ou à tout moment ultérieur, déclarer par notification adressée au Secrétaire général que la Convention devient applicable à tous les territoires dont il assure les relations internationales ou à l'un quelconque d'entre eux. La Convention deviendra applicable au territoire ou aux territoires désigné(s) dans la notification trente jours après la date à laquelle le Secrétaire général aura reçu cette notification ou à la date d'entrée en vigueur de la Convention pour l'État adressant la notification, si cette date est postérieure à la précédente.

2. Tout État qui fait la notification visée au paragraphe 1 du présent article devra, au nom des territoires pour lesquels il l'a faite, adresser une notification contenant les déclarations prévues au paragraphe 2 de l'article 46 de la présente Convention.

3. Tout État qui aura fait une déclaration en vertu du paragraphe 1 du présent article pourra à toute date ultérieure, par notification adressée au Secrétaire général, déclarer que la Convention cessera d'être applicable au territoire désigné dans la notification et la Convention cessera d'être applicable audit territoire un an après la date de réception de cette notification par le Secrétaire général.

Article 39

1. La présente Convention entrera en vigueur douze mois après la date du dépôt du quinzième instrument de ratification ou d'adhésion.

2. Pour chaque État qui ratifiera la présente Convention ou y adhérera après le dépôt du quinzième instrument de ratification ou d'adhésion, la Convention entrera en vigueur douze mois après la date du dépôt, par cet État, de son instrument de ratification ou d'adhésion.

Article 40

A son entrée en vigueur, la présente Convention abrogera et remplacera dans les relations entre les Parties contractantes la Convention sur l'unification de la signalisation routière ouverte à la signature à Genève le 30 mars 1931, ou le Protocole relatif à la signalisation routière ouvert à la signature à Genève le 19 septembre 1949.

Article 41

1. Après une période d'un an à dater de l'entrée en vigueur de la présente Convention, toute Partie contractante pourra proposer un ou plusieurs amendements à la Convention. Le texte de toute proposition d'amendement, accompagné d'un exposé des motifs, sera adressé au Secrétaire général qui le communiquera à toutes les Parties contractantes. Les Parties contractantes auront la possibilité de lui faire savoir, dans le délai de douze mois suivant la date de cette communication : a) si elles acceptent l'amendement, ou b) si elles le rejettent, ou c) si elles désirent qu'une conférence soit convoquée pour l'examiner. Le Secrétaire général transmettra également le texte de l'amendement proposé à tous les autres États visés au paragraphe premier de l'article 37 de la présente Convention.

2. a) Toute proposition d'amendement qui aura été communiquée conformément aux dispositions du paragraphe précédent sera réputée acceptée si, dans le délai de douze mois susmentionné, moins du tiers des Parties contractantes informent le Secrétaire général soit qu'elles rejettent l'amendement, soit qu'elles désirent qu'une conférence soit convoquée pour l'examiner. Le Secrétaire général notifiera à toutes les Parties contractantes toute acceptation ou tout rejet de l'amendement proposé et toute demande de convocation d'une conférence. Si le nombre total des rejets et des demandes reçus pendant le délai spécifié de douze mois est inférieur au tiers du nombre total des Parties contractantes, le Secrétaire général notifiera à toutes les Parties contractantes que l'amendement entrera en vigueur six mois après l'expiration du délai de douze mois spécifié au paragraphe précédent pour toutes les Parties contractantes, à l'exception de celles qui, pendant le délai spécifié, ont rejeté l'amendement ou demandé la convocation d'une conférence pour l'examiner.

b) Toute Partie contractante qui, pendant ledit délai de douze mois, aura rejeté une proposition d'amendement ou demandé la convocation d'une conférence pour l'examiner, pourra, à tout moment après l'expiration de ce délai, notifier au Secrétaire général qu'elle accepte l'amendement, et le Secrétaire général communiquera cette notification à toutes les autres Parties contractantes. L'amendement entrera en vigueur pour les Parties contractantes qui auront notifié leur acceptation six mois après que le Secrétaire général aura reçu leur notification.

3. Si un amendement proposé n'a pas été accepté conformément au paragraphe 2 du présent article et si, dans le délai de douze mois spécifié au paragraphe 1 du présent article, moins de la moitié du nombre total des Parties contractantes informent le Secrétaire général qu'elles rejettent l'amendement proposé et si un tiers au moins du nombre total des Parties contractantes, mais pas moins de dix, l'informent qu'elles l'acceptent ou qu'elles désirent qu'une conférence soit réunie pour l'examiner, le Secrétaire général convoquera une conférence en vue d'examiner l'amendement proposé ou toute autre proposition dont il serait saisi en vertu du paragraphe 4 du présent article.

4. Si une conférence est convoquée conformément aux dispositions du paragraphe 3 du présent article, le Secrétaire général y invitera tous les États visés au paragraphe 1 de l'article 37 de la présente Convention. Il demandera à tous les États invités à la Conférence de lui présenter, au plus tard six mois avant sa date d'ouverture, toutes propositions qu'ils souhaiteraient voir examiner également par ladite conférence en plus de l'amendement proposé, et il communiquera ces propositions, trois mois au moins avant la date d'ouverture de la conférence, à tous les États invités à la conférence.

5. a) Tout amendement à la présente Convention sera réputé accepté s'il a été adopté à la majorité des deux tiers des États représentés à la conférence, à condition que cette majorité groupe au moins les deux tiers des Parties contractantes représentées à la conférence. Le Secrétaire général notifiera à toutes les Parties contractantes l'adoption de l'amendement et celui-ci entrera en vigueur douze mois après la date de cette notification pour toutes les Parties contractantes, à l'exception de celles qui, durant ce délai, auront notifié au Secrétaire général qu'elles rejettent l'amendement.

b) Toute Partie contractante qui aura rejeté un amendement pendant ledit délai de douze mois pourra, à tout moment, notifier au Secrétaire général qu'elle l'accepte, et le Secrétaire général communiquera cette notification à toutes les autres Parties contractantes. L'amendement entrera en vigueur pour la Partie contractante qui aura notifié son acceptation six mois après la date à laquelle le Secrétaire général aura reçu la notification ou à la fin dudit délai de douze mois, si la date en est postérieure à la précédente.

6. Si la proposition d'amendement n'est pas réputée acceptée conformément au paragraphe 2 du présent article, et si les conditions prescrites au paragraphe 3 du présent article pour la convocation d'une conférence ne sont pas réunies, la proposition d'amendement sera réputée rejetée.

Article 42

Toute Partie contractante pourra dénoncer la présente Convention par notification écrite adressée au Secrétaire général. La dénonciation prendra effet un an après la date à laquelle le Secrétaire général en aura reçu notification.

Article 43

La présente Convention cessera d'être en vigueur si le nombre des Parties contractantes est inférieur à cinq pendant une période quelconque de douze mois consécutifs.

Article 44

Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application de la présente Convention que les Parties n'auraient pu régler par voie de négociation ou d'autre manière, pourra être porté, à la requête de l'une quelconque des Parties contractantes intéressées, devant la Cour internationale de Justice pour être tranché par elle.

Article 45

Aucune disposition de la présente Convention ne sera interprétée comme interdisant à une Partie contractante de prendre les mesures compatibles avec les dispositions de la Charte des Nations Unies et limitées aux exigences de la situation qu'elle estime nécessaires pour sa sécurité extérieure ou intérieure.

Article 46

1. Tout État pourra, au moment où il signera la présente Convention, ou déposera son instrument de ratification ou d'adhésion, déclarer qu'il ne se considère pas lié par l'article 44 de la présente Convention. Les autres Parties contractantes ne seront pas liées par l'article 44 vis-à-vis de l'une quelconque des Parties contractantes qui aura fait une telle déclaration.

2. a) Au moment où il dépose son instrument de ratification ou d'adhésion, tout État déclarera, par notification adressée au Secrétaire général, aux fins d'application de la présente Convention:

- i) lequel des modèles A^a et A^b il choisit comme signal d'avertissement de danger (article 9, paragraphe 1), et
- ii) lequel des modèles B, 2^a et B, 2^b il choisit comme signal d'arrêt (article 10, paragraphe 3).

A tout moment, tout État pourra ultérieurement, par notification adressée au Secrétaire général, modifier son choix en remplaçant sa déclaration par une autre.

b) Au moment où il dépose son instrument de ratification ou d'adhésion, tout État peut déclarer, par notification adressée au Secrétaire général, qu'il assimilera les cyclomoteurs aux motocycles aux fins d'application de la présente Convention (article 1 1)).

A tout moment, tout État pourra ultérieurement, par notification adressée au Secrétaire général, retirer sa déclaration.

3. Les déclarations prévues au paragraphe 2 du présent article prendront effet six mois après la date à laquelle le Secrétaire général en

aura reçu notification ou à la date d'entrée en vigueur de la Convention pour l'État qui fait la déclaration, si cette date est postérieure à la précédente.

4. Les réserves à la présente Convention et à ses annexes, autres que la réserve prévue au paragraphe 1 du présent article, sont autorisées à condition qu'elles soient formulées par écrit et, si elles ont été formulées avant le dépôt de l'instrument de ratification ou d'adhésion, qu'elles soient confirmées dans ledit instrument. Le Secrétaire général communiquera lesdites réserves à tous les États visés au paragraphe 1 de l'article 37 de la présente Convention.

5. Toute Partie contractante qui aura formulé une réserve ou fait une déclaration en vertu des paragraphes 1 et 4 du présent article pourra, à tout moment, la retirer par notification adressée au Secrétaire général.

6. Toute réserve faite conformément au paragraphe 4 du présent article

- a) modifie, pour la Partie contractante qui a formulé ladite réserve, les dispositions de la Convention sur lesquelles porte la réserve dans les limites de celle-ci;

- b) modifie ces dispositions dans les mêmes limites pour les autres Parties contractantes pour ce qui est de leurs relations avec la Partie contractante ayant notifié la réserve.

Article 47

Outre les déclarations, notifications et communications prévues aux articles 41 et 46 de la présente Convention, le Secrétaire général notifiera à tous les États visés au paragraphe 1 de l'article 37 :

- a) les signatures, ratifications et adhésions au titre de l'article 37;
- b) les déclarations au titre de l'article 38;
- c) les dates d'entrée en vigueur de la présente Convention en vertu de l'article 39;

- d) la date d'entrée en vigueur des amendements à la présente Convention, conformément aux paragraphes 2 et 5 de l'article 41;
- e) les dénonciations au titre de l'article 42;
- f) l'abrogation de la présente Convention au titre de l'article 43.

Article 48

L'original de la présente Convention, fait en un seul exemplaire, en langues anglaise, chinoise, espagnole, française et russe, les cinq textes faisant également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à tous les États visés au paragraphe 1 de l'article 37 de la présente Convention.

EN FOI DE QUOI les plénipotentiaires soussignés, dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

FAIT à Vienne ce huitième jour de novembre mil neuf cent soixante huit.

Annexe 1

SIGNAUX D'AVERTISSEMENT DE DANGER
À L'EXCEPTION DE CEUX QUI SONT PLACÉS À L'APPROCHE DES INTERSECTIONS
OU DES PASSAGES À NIVEAU

Note : Pour les signaux d'avertissement de danger à l'approche des intersections, voir la section B de l'annexe 2. Pour les signaux d'avertissement de danger placés à l'approche des passages à niveau, voir les sections A et C de l'annexe 3.

SECTION A. MODÈLES DE SIGNAUX D'AVERTISSEMENT DE DANGER

Le signal A "AVERTISSEMENT DE DANGER" est du modèle A^a ou du modèle A^b. Le modèle A^a est un triangle équilatéral dont un côté est horizontal et dont le sommet opposé est en haut; le fond est blanc ou jaune, la bordure est rouge. Le modèle A^b est un carré dont une diagonale est verticale; le fond est jaune, la bordure qui se réduit à un listel est noire. Les symboles qui sont placés sur ces signaux sont, sauf indication contraire dans leur description, noirs ou bleu foncé.

Le côté des signaux A^a de dimensions normales est d'environ 0,90 m (3 pieds); le côté des signaux A^a de petites dimensions ne doit pas être inférieur à 0,60 m (2 pieds). Le côté des signaux A^b de dimensions normales est d'environ 0,60 m (2 pieds); le côté des signaux A^b de petites dimensions ne doit pas être inférieur à 0,40 m (1 pied 4 pouces).

Pour le choix entre les modèles A^a et A^b, voir le paragraphe 2 de l'article 5 et le paragraphe 1 de l'article 9 de la Convention.

SECTION B. SYMBOLES DES SIGNAUX D'AVERTISSEMENT DE DANGER ET
PRESCRIPTIONS POUR L'EMPLOI DE CES SIGNAUX

1. Virage dangereux ou Virages dangereux

Pour annoncer l'approche d'un virage dangereux ou d'une succession de virages dangereux, il sera employé, selon le cas, l'un des signaux suivants :

- A, 1^a : VIRAGE À GAUCHE,
- A, 1^b : VIRAGE À DROITE,
- A, 1^c : DOUBLE VIRAGE, OU SUCCESSION DE PLUS DE DEUX VIRAGES, LE PREMIER À GAUCHE,
- A, 1^d : DOUBLE VIRAGE, OU SUCCESSION DE PLUS DE DEUX VIRAGES, LE PREMIER À DROITE.

2. Descente dangereuse

Pour annoncer l'approche d'une descente à forte inclinaison, il sera employé avec le signal du modèle A^a, le symbole A, 2^a, et avec le signal du modèle A^b, le symbole A, 2^b.

La partie gauche du symbole A, 2^a occupe l'angle gauche du panneau du signal et sa base s'étend sur toute la largeur de ce panneau. Dans les symboles A, 2^a et A, 2^b, le chiffre indique la pente en pourcentage; cette indication peut être remplacée par celle d'un rapport (1 : 10). Toutefois, les Parties contractantes pourront, au lieu du symbole A, 2^a ou A, 2^b, mais en tenant compte, autant qu'il lui sera possible, des dispositions du paragraphe 2 b) de l'article 5 de la Convention, choisir, si elles ont adopté le modèle de signal A^a, le symbole A, 2^c et, si elles ont adopté le modèle A^b, le symbole A, 2^d.

3. Montée à forte inclinaison

Pour annoncer l'approche d'une montée à forte inclinaison, il sera employé, avec le modèle de signal A^a, le symbole A, 3^a et, avec le modèle A^b, le symbole A, 3^b.

La partie droite du symbole A, 3^a occupe l'angle droit du panneau du signal et sa base s'étend sur toute la largeur de ce panneau. Dans les symboles A, 3^a et A, 3^b, le chiffre indique la pente en pourcentage; cette indication peut être remplacée par celle d'un rapport (1 : 10). Toutefois, les Parties contractantes ayant choisi le symbole A, 2^c comme symbole de descente dangereuse pourront, au lieu du symbole A, 3^a, choisir le symbole A, 3^c et les Parties contractantes ayant choisi le symbole A, 2^d pourront au lieu du symbole A, 3^b, choisir le symbole A, 3^d.

4. Chaussée rétrécie

Pour annoncer l'approche d'un rétrécissement de la chaussée, il sera employé le symbole A, 4^a, ou un symbole indiquant plus clairement la configuration des lieux, tel que A, 4^b.

5. Pont mobile

Pour annoncer l'approche d'un pont mobile, il sera employé le symbole A, 5.

Au-dessous du signal d'avertissement comportant ce symbole A, 5, il pourra être placé un panneau rectangulaire du modèle A, 29^a décrit à l'annexe 3, Section C, mais il sera alors placé, approximativement au tiers et aux deux tiers de la distance entre le signal comportant le symbole A, 5 et le pont mobile, des panneaux des modèles A, 29^b et A, 29^c décrits à ladite annexe.

6. Débouché sur un quai ou une berge

Pour annoncer que la route va déboucher sur un quai ou une berge, il sera employé le symbole A, 6.

7. Profil irrégulier

Pour annoncer l'approche de cassis, de ponts en dos d'âne, de dos d'âne ou de passages où la chaussée est en mauvais état, il sera employé le symbole A, 7^a.

Pour annoncer un pont en dos d'âne ou un dos d'âne, le symbole A, 7^a pourra être remplacé par le symbole A, 7^b.

Pour annoncer un cassis, le symbole A, 7^a peut être remplacé par le symbole A, 7^c.

8. Chaussée glissante

Pour annoncer l'approche d'une section de route où la chaussée risque d'être particulièrement glissante, il sera employé le symbole A, 8.

9. Projections de gravillons

Pour annoncer l'approche d'une section de route où des projections de gravillons risquent de se produire, il sera employé, avec le signal du modèle A^a, le symbole A, 9^a, et avec le signal du modèle A^b, le symbole A, 9^b.

Dans le cas où le sens de la circulation est à gauche, le symbole sera inversé.

10. Chutes de pierres

Pour annoncer l'approche d'un passage où un danger existe du fait de chutes de pierres et de la présence de pierres sur la route qui en résulte, il sera employé, avec le signal du modèle A^a, le symbole A, 10^a, et avec le signal du modèle A^b, le symbole A, 10^b.

Dans les deux cas, la partie droite du symbole occupe le coin droit du panneau de signalisation.

Le symbole peut être inversé.

11. Passage pour piétons

Pour annoncer un passage pour piétons indiqué soit par des marques sur la chaussée, soit par les signaux E, 11^a ou E, 11^b, il sera employé le symbole A, 11, dont il existe deux modèles : A, 11^a et A, 11^b.

Le symbole peut être inversé.

12. Enfants

Pour annoncer l'approche d'un passage fréquenté par des enfants, tel que la sortie d'une école ou d'un terrain de jeux, il sera employé le symbole A, 12.

Le symbole peut être inversé.

13. Débouché de cyclistes

Pour annoncer l'approche d'un passage où fréquemment des cyclistes débouchent sur la route ou la traversent, il sera employé le symbole A, 13.

Le symbole peut être inversé.

14. Passage de bétail et d'autres animaux

Pour annoncer l'approche d'une section de route où existe un risque particulier de traversée de la route par des animaux, il sera employé un symbole représentant la silhouette d'un animal de l'espèce, domestique ou vivant en liberté, dont il s'agit principalement, tel que : le symbole A, 14^a pour un animal domestique et le symbole A, 14^b pour un animal vivant en liberté.

Le symbole peut être inversé.

15. Travaux

Pour annoncer l'approche d'une section de route où des travaux sont en cours, il sera employé le symbole A, 15.

16. Signalisation lumineuse

S'il est jugé indispensable d'annoncer l'approche d'un passage où la circulation est réglée par des feux tricolores de signalisation, parce que les usagers de la route ne peuvent guère s'attendre à rencontrer un tel passage, il sera employé le symbole A, 16. Il y a trois modèles de symbole A, 16 : A, 16^a; A, 16^b; A, 16^c qui correspondent à la disposition des feux dans le système tricolore décrit aux paragraphes 4 à 6 de l'article 23 de la Convention.

Ce symbole est en trois couleurs, celles des feux dont il annonce l'approche.

17. Aérodrome

Pour annoncer l'approche d'un passage où la route risque d'être survolée à basse altitude par des aéronefs décollant ou atterrissant sur un aérodrome, il sera employé le symbole A, 17.

Le symbole peut être inversé.

18. Vent latéral

Pour annoncer l'approche d'une section de route où souffle fréquemment un vent latéral violent, il sera employé le symbole A, 18.

Le symbole peut être inversé.

19. Circulation dans les deux sens

Pour annoncer l'approche d'une section de route où la circulation se fait, provisoirement ou de façon permanente, dans les deux sens et sur la même chaussée alors que dans la section précédente elle se faisait sur une route à sens unique ou sur une route avec plusieurs chaussées réservées pour la circulation à sens unique, il sera employé le symbole A, 19.

Le signal portant ce symbole sera répété à l'entrée de la section ainsi que, aussi souvent qu'il sera nécessaire, sur la section. Lorsque le sens de la circulation est à gauche, les flèches seront inversées.

20. Autres dangers

Pour annoncer l'approche d'un passage comportant un danger autre que ceux qui sont énumérés aux paragraphes 1 à 19 ci-dessus ou aux annexes 2 et 3, il pourra être employé le symbole A, 20.

Les Parties contractantes peuvent, toutefois, adopter des symboles expressifs conformément aux dispositions du paragraphe 1 a) ii) de l'article 3 de la Convention.

Le signal A, 20 peut être employé notamment pour annoncer les traversées de voies ferrées où à la fois la circulation ferroviaire est très lente et la circulation routière est réglée par un convoyeur de véhicules ferroviaires faisant avec le bras les signaux nécessaires.

Annexe 2

SIGNAUX RÉGLEMENTANT LA PRIORITÉ AUX INTERSECTIONS, SIGNAUX D'AVERTISSEMENT DE DANGER À L'APPROCHE DES INTERSECTIONS ET SIGNAUX RÉGLEMENTANT LA PRIORITÉ AUX PASSAGES ÉTROITS

Note : Lorsque, à une intersection comportant une route prioritaire, le tracé de cette dernière s'infléchit, un panneau montrant sur un schéma de l'intersection, le tracé de la route prioritaire, pourra être placé au-dessous des signaux d'avertissement de danger annonçant l'intersection ou des signaux réglementant la priorité, placés ou non, à l'intersection.

SECTION A. SIGNAUX RÉGLEMENTANT LA PRIORITÉ AUX INTERSECTIONS

1. Signal "CÉDEZ LE PASSAGE"

Le signal "CÉDEZ LE PASSAGE" est le signal B, 1. Il a la forme d'un triangle équilatéral dont un côté est horizontal et dont le sommet opposé est en bas; le fond est blanc ou jaune, la bordure est rouge; le signal ne porte pas de symbole.

Le côté du signal de dimensions normales est d'environ 0,90 m (3 pieds); celui des signaux de petites dimensions ne doit pas être inférieur à 0,60 m (2 pieds).

2. Signal "ARRÊT"

Le signal "ARRÊT" est le signal B, 2 dont il y a deux modèles :

- le modèle B, 2^a est octogonal à fond rouge et porte le mot "STOP" en blanc, en anglais ou dans la langue de l'État intéressé; la hauteur du mot est au moins égale au tiers de la hauteur du panneau;
- le modèle B, 2^b est circulaire à fond blanc ou jaune avec bordure rouge; il porte à l'intérieur le signal B, 1 sans inscription et, en outre, vers le haut, en grands caractères, le mot "STOP" en noir ou en bleu foncé, en anglais ou dans la langue de l'État intéressé.

La hauteur du signal B, 2^a de dimensions normales et le diamètre du signal B, 2^b de dimensions normales sont d'environ 0,90 m (3 pieds); ceux des signaux de petites dimensions ne doivent pas être inférieurs à 0,60 m (2 pieds).

Pour le choix entre les modèles B, 2^a et B, 2^b, voir le paragraphe 2 de l'article 5 et le paragraphe 3 de l'article 10 de la Convention.

3. Signal "ROUTE À PRIORITÉ"

Le signal "ROUTE À PRIORITÉ" est le signal B, 3. Il a la forme d'un carré dont une diagonale est verticale. Le listel du signal est noir; le signal comporte en son centre un carré jaune ou orange avec un listel noir; l'espace entre les deux carrés est blanc.

Le côté du signal de dimensions normales est d'environ 0,50 m (1 pied 8 pouces); celui des signaux de petites dimensions ne doit pas être inférieur à 0,35 m (1 pied 2 pouces).

4. Signal "FIN DE PRIORITÉ"

Le signal "FIN DE PRIORITÉ" est le signal B, 4. Il est constitué par le signal B, 3 ci-dessus auquel est ajoutée une bande médiane perpendiculaire aux côtés inférieur gauche et supérieur droit, ou une série de traits noirs ou gris parallèles formant une bande du type sus-indiqué.

SECTION B. SIGNAUX D'AVERTISSEMENT DE DANGER À L'APPROCHE DES INTERSECTIONS

1. Signaux

Les signaux d'avertissement de danger à l'approche d'une intersection sont du modèle A^a ou A^b décrits à la section A de l'annexe 1.

2. Symboles

Les symboles sont noirs ou bleu foncé.

a) Pour le symbole à placer sur le signal A^a ou A^b, on distinguera les cas suivants :

i) Intersection où la priorité est celle qui est définie par la règle générale de priorité en vigueur dans le pays. Il sera employé avec le signal du modèle A^a, le symbole A, 21^a, et avec le signal du modèle A^b, le symbole A, 21^b.

Les symboles A, 21^a et A, 21^b pourront être remplacés par des symboles indiquant plus clairement la nature de l'intersection, tels que : A, 21^c, A, 21^d, A, 21^e, A, 21^f et A, 21^g.

ii) Intersection avec une route dont les usagers doivent céder le passage. Il sera employé le symbole A, 22^a.

Le symbole A, 22^a pourra être remplacé par des symboles indiquant plus clairement la nature de l'intersection, tels que : A, 22^b et A, 22^c.

Ces symboles ne pourront être employés sur une route que s'il est placé, sur la route ou les routes avec lesquelles elle forme l'intersection annoncée, le signal B, 1 ou le signal B, 2 ou si ces routes sont telles (par exemple, des sentiers ou des chemins de terre) qu'en vertu de la législation nationale, les conducteurs y circulant doivent, même en l'absence de ces signaux, céder le passage à l'intersection. L'emploi de ces symboles sur les routes où est placé le signal B, 3 sera limité à certains cas exceptionnels.

iii) Intersection avec une route aux usagers de laquelle le passage doit être cédé.

Si à l'intersection le signal "CÉDEZ LE PASSAGE" B, 1 est apposé, il sera employé le symbole A, 23.

Si à l'intersection le signal "ARRÊT" B, 2 est apposé, le symbole employé sera celui des deux symboles A, 24^a et A, 24^b qui correspond au modèle du signal B, 2.

Toutefois, au lieu d'employer le signal A^a avec ces symboles, il pourra être employé les signaux B, 1 ou B, 2 conformément au paragraphe 6 de l'article 10 de la présente Convention.

iv) Intersection à sens giratoire. Il sera employé le symbole A, 25.

Lorsque la circulation se fait à gauche, le sens des flèches du symbole sera inversé.

b) Dans le cas où la circulation est réglée à l'intersection par une signalisation lumineuse, il pourra être placé en supplément ou en remplacement des signaux décrits dans la présente section un signal A^a ou A^b portant le symbole A, 16 décrit à la section B de l'annexe 1.

SECTION C. SIGNAUX RÉGLEMENTANT LA PRIORITÉ AUX PASSAGES ÉTROITS

1. Signal indiquant la priorité à la circulation venant en sens inverse

Si, à un passage étroit où le croisement est difficile ou impossible, la circulation est réglementée et si, les conducteurs pouvant

voir distinctement de nuit comme de jour sur toute son étendue le passage en cause, la réglementation consiste dans l'attribution de la priorité à un sens de la circulation et non dans l'installation de signaux lumineux de circulation, il sera placé face à la circulation, du côté du passage où celle-ci n'a pas la priorité, le signal B, 5 "PRIORITÉ À LA CIRCULATION VENANT EN SENS INVERSE". Ce signal notifie l'interdiction de s'engager dans le passage étroit tant qu'il n'est pas possible de traverser ledit passage sans obliger des véhicules venant en sens inverse à s'arrêter.

Ce signal est circulaire à fond blanc ou jaune avec bordure rouge, la flèche indiquant le sens prioritaire est noire et celle qui indique l'autre sens est rouge.

Dans les États où le sens de la circulation est à gauche, la place des flèches du symbole sera inversée.

2. Signal indiquant la priorité par rapport à la circulation venant en sens inverse

Pour notifier aux conducteurs qu'à un passage étroit ils ont la priorité par rapport aux véhicules venant en sens inverse, il sera employé le signal B, 6.

Ce signal est rectangulaire à fond bleu; la flèche dirigée vers le haut est blanche, l'autre est rouge.

Dans le cas où le sens de la circulation est à gauche, la place des flèches du symbole sera inversée.

Lorsqu'un signal B, 6 est employé, il doit obligatoirement être placé sur la route de l'autre côté du passage étroit en cause, le signal B, 5 destiné à la circulation dans l'autre sens.

Annexe 3

SIGNAUX RELATIFS AUX PASSAGES À NIVEAU

SECTION A. SIGNAUX D'AVERTISSEMENT DE DANGER

Le signal à placer est le signal A^a ou le signal A^b décrits à la section A de l'annexe 1. Pour le symbole à placer sur ce signal, on distinguera les cas suivants :

a) Pour annoncer les passages à niveau munis de barrières complètes ou de demi-barrières disposées en chicane de chaque côté de la voie ferrée, il sera employé le symbole A, 26.

b) Pour annoncer les autres passages à niveau, il sera employé le symbole A, 27 dont il y a deux modèles : A, 27^a et A, 27^b.

c) Pour annoncer un croisement avec une voie de tramway, et sous réserve qu'il ne s'agisse pas d'un passage à niveau au sens de la définition donnée à l'article premier de la Convention, le symbole A, 28 pourra être employé.

Note : S'il est jugé nécessaire d'annoncer les croisements de routes et de voies ferrées où à la fois la circulation ferroviaire est très lente et la circulation routière est réglée par un convoyeur de véhicules ferroviaires faisant avec le bras les signaux nécessaires, il sera employé le signal A, 20 décrit à la section B de l'annexe 1.

SECTION B. SIGNAUX À PLACER AU VOISINAGE IMMÉDIAT DES PASSAGES A NIVEAU

Il y a trois modèles du signal B, 7 visé au paragraphe 2 de l'article 35 de la Convention : B, 7^a, B, 7^b et B, 7^c.

Les modèles B, 7^a et B, 7^b sont à fond blanc ou jaune et bordure rouge ou noire; le modèle B, 7^c est à fond blanc ou jaune et bordure noire; l'inscription du modèle B, 7^c est en lettres noires. Le modèle B, 7^b n'est à employer que si la ligne a au moins deux voies ferrées; dans le modèle B, 7^c, le panneau additionnel n'est placé que si la ligne comporte au moins deux voies ferrées et il indique alors le nombre de voies.

La longueur normale des bras de la croix est d'au moins 1,20 m (4 pieds). A défaut d'espace suffisant, le signal peut être présenté avec ses pointes dirigées vers le haut et vers le bas.

SECTION C. SIGNAUX ADDITIONNELS À L'APPROCHE DES PASSAGES À NIVEAU

Les panneaux mentionnés au paragraphe 3 de l'article 35 de la Convention sont les signaux A, 29^a; A, 29^b et A, 29^c. La pente descendante des barres est orientée vers la chaussée.

Au-dessus des signaux A, 29^b et A, 29^c peut être placé, de la même façon qu'il doit l'être au-dessus du signal A, 29^a, le signal d'avertissement de danger de passage à niveau.

Annexe 4

SIGNAUX DE RÉGLEMENTATION, À L'EXCEPTION DE CEUX QUI CONCERNENT LA
PRIORITÉ, L'ARRÊT ET LE STATIONNEMENT

Note : Pour les signaux de priorité, voir annexe 2; pour les signaux d'arrêt et de stationnement, voir annexe 6.

SECTION A. SIGNAUX D'INTERDICTION OU DE RESTRICTION

1. Caractéristiques des signaux et symboles

a) Les signaux d'interdiction ou de restriction sont circulaires; leur diamètre ne doit pas être inférieur à 0,60 m (2 pieds) en dehors des agglomérations et de 0,40 m (16 pouces) dans les agglomérations.

b) Sauf les exceptions précisées ci-après à l'occasion de la description des signaux en cause, les signaux d'interdiction ou de restriction sont à fond blanc ou jaune avec large bordure rouge et les symboles ainsi que, s'il en existe, les inscriptions, sont noirs ou de couleur bleu foncé et les barres obliques, s'il en existe, sont rouges et doivent être inclinées de haut en bas en partant de la gauche.

2. Description des signaux

a) Interdiction et restriction d'accès

i) Pour notifier l'interdiction d'accès à tout véhicule, il sera employé le signal C, 1 "ACCÈS INTERDIT" dont il existe deux modèles : C, 1^a et C, 1^b.

ii) Pour notifier que toute circulation de véhicules est interdite dans les deux sens, il sera employé le signal C, 2 "CIRCULATION INTERDITE DANS LES DEUX SENS".

iii) Pour notifier l'interdiction d'accès à une certaine catégorie de véhicules ou d'usagers seulement, il sera employé un signal portant comme symbole la silhouette des véhicules ou usagers dont la circulation est interdite. Les signaux C, 3^a - C, 3^b - C, 3^c - C, 3^d - C, 3^e - C, 3^f - C, 3^g - C, 3^h - C, 3^j et C, 3^k ont les significations suivantes :

C, 3^a, "ACCÈS INTERDIT À TOUS VÉHICULES À MOTEUR, À L'EXCEPTION DES MOTOCYCLES À DEUX ROUES SANS SIDE-CAR";

C, 3^b, "ACCÈS INTERDIT AUX MOTOCYCLES";

C, 3^c, "ACCÈS INTERDIT AUX CYCLES";

C, 3^d, "ACCÈS INTERDIT AUX CYCLOMOTEURS";

C, 3^e, "ACCÈS INTERDIT AUX VÉHICULES AFFECTÉS AU TRANSPORT DE MARCHANDISES";

L'inscription, soit en clair sur la silhouette du véhicule, soit, conformément au paragraphe 4 de l'article 8 de la Convention, dans un panneau additionnel placé au-dessous du signal C, 3^e, d'un chiffre de tonnage, signifie que l'interdiction ne s'applique que si le poids maximal autorisé du véhicule ou de l'ensemble de véhicules, dépasse ce chiffre.

C, 3^f, "ACCÈS INTERDIT À TOUT VÉHICULE À MOTEUR ATTELÉ D'UNE REMORQUE AUTRE QU'UNE SEMI-REMORQUE OU UNE REMORQUE À UN ESSIEU".

L'inscription, soit en clair sur la silhouette de la remorque, soit, conformément au paragraphe 4 de l'article 8 de la Convention, dans un panneau additionnel placé au-dessous du signal C, 3^f, d'un chiffre de tonnage, signifie que l'interdiction ne s'applique que si le poids maximal autorisé de la remorque dépasse ce chiffre.

Les Parties contractantes pourront, dans les cas où elles le jugeront approprié, remplacer dans le symbole la silhouette de

l'arrière du camion par celle de l'arrière d'une voiture de tourisme, et la silhouette de la remorque telle qu'elle est dessinée par celle d'une remorque attelable derrière une telle voiture.

- C, 3^g, "ACCÈS INTERDIT AUX PIÉTONS";
- C, 3^h, "ACCÈS INTERDIT AUX VÉHICULES À TRACTION ANIMALE";
- C, 3^j, "ACCÈS INTERDIT AUX CHARRETTES À BRAS";
- C, 3^k, "ACCÈS INTERDIT AUX VÉHICULES AGRICOLES À MOTEUR".

Note. Les Parties contractantes pourront choisir de ne pas faire figurer sur les signaux C, 3^a à C, 3^k la barre rouge oblique reliant le quadrant supérieur gauche au quadrant inférieur droit ou, si cela ne nuit pas à la visibilité et à la compréhension du symbole, de ne pas interrompre la barre au droit de celui-ci.

iv) Pour notifier l'interdiction d'accès à plusieurs catégories de véhicules ou d'usagers, il pourra être employé, soit autant de signaux d'interdiction qu'il y a de catégories interdites, soit un signal d'interdiction comportant les diverses silhouettes des véhicules ou usagers dont la circulation est interdite. Les signaux C, 4^a "ACCÈS INTERDIT AUX VÉHICULES À MOTEUR" et C, 4^b "ACCÈS INTERDIT AUX VÉHICULES À MOTEUR ET AUX VÉHICULES À TRACTION ANIMALE" sont des exemples d'un tel signal.

Il ne pourra être placé de signal comportant plus de deux silhouettes en dehors des agglomérations ni plus de trois dans les agglomérations.

v) Pour notifier l'interdiction d'accès aux véhicules dont les poids ou les dimensions dépassent certaines limites, il sera employé les signaux

- C, 5, "ACCÈS INTERDIT AUX VÉHICULES AYANT UNE LARGEUR SUPÉRIEURE À ... MÈTRES (...PIEDS)";
- C, 6, "ACCÈS INTERDIT AUX VÉHICULES AYANT UNE HAUTEUR TOTALE SUPÉRIEURE À ... MÈTRES (...PIEDS)";
- C, 7, "ACCÈS INTERDIT AUX VÉHICULES AYANT UN POIDS EN CHARGE DE PLUS DE ... TONNES";

C, 8, "ACCÈS INTERDIT AUX VÉHICULES PESANT PLUS DE ...TONNES SUR UN ESSIEU";

C, 9, "ACCÈS INTERDIT AUX VÉHICULES OU ENSEMBLES DE VÉHICULES AYANT UNE LONGUEUR SUPÉRIEURE À ...MÈTRES (...PIEDS)".

vi) Pour notifier l'interdiction aux véhicules de circuler sans maintenir entre eux un intervalle au moins égal à celui qui est indiqué sur le signal d'interdiction, il sera employé le signal C, 10 "INTERDICTION AUX VÉHICULES DE CIRCULER SANS MAINTENIR ENTRE EUX UN INTERVALLE D'AU MOINS ...MÈTRES (...YARDS)".

b) Interdiction de tourner

Pour notifier l'interdiction de tourner (à droite ou à gauche selon le sens de la flèche), il sera employé le signal C, 11^a "INTERDICTION DE TOURNER À GAUCHE" ou le signal C, 11^b "INTERDICTION DE TOURNER À DROITE".

c) Interdiction de faire demi-tour

Pour notifier l'interdiction de faire demi-tour, il sera employé le signal C, 12, "INTERDICTION DE FAIRE DEMI-TOUR".

d) Interdiction de dépassement

i) Pour notifier qu'en supplément des prescriptions générales imposées pour le dépassement par les textes en vigueur, il est interdit de dépasser les véhicules à moteur autres que les cyclomoteurs à deux roues et les motocycles à deux roues sans side-car circulant sur route, il sera employé le signal C, 13^a "INTERDICTION DE DÉPASSER".

Il existe deux modèles de ce signal : C, 13^{aa} et C, 13^{ab}.

ii) Pour notifier que le dépassement n'est interdit qu'aux véhicules affectés au transport de marchandises dont le poids maximal autorisé dépasse 3,5 tonnes (7 700 livres), il sera employé le signal C, 13^b "DÉPASSEMENT INTERDIT AUX VÉHICULES AFFECTÉS AU TRANSPORT DE MARCHANDISES". Il existe deux modèles de ce signal : C, 13^{ba} et C, 13^{bb}.

Une inscription dans un panneau additionnel placé au-dessous du signal conformément au paragraphe 4 de l'article 8 de la Convention peut modifier le poids maximal autorisé du véhicule au-dessus duquel l'interdiction s'applique.

iii) Dans le cas où la circulation est à gauche, les couleurs des automobiles figurant dans les signaux C, 13^{aa} et C, 13^{ba} sont inversées.

e) Limitation de vitesse

Pour notifier une limitation de vitesse, il sera employé le signal C, 14 "VITESSE MAXIMALE LIMITÉE AU CHIFFRE INDIQUÉ". Le chiffre apposé dans le signal indique la vitesse maximale dans l'unité de mesure la plus couramment employée dans le pays pour désigner la vitesse des véhicules. A la suite ou au-dessous du chiffre de la vitesse peut être ajouté, par exemple, "km" (kilomètres) ou "m" (milles).

Pour notifier une limitation de vitesse applicable seulement aux véhicules dont le poids maximal autorisé dépasse un chiffre donné, une inscription comportant ce chiffre sera placée dans un panneau additionnel au-dessous du signal conformément au paragraphe 4 de l'article 8 de la Convention.

f) Interdiction de faire usage d'avertisseurs sonores

Pour notifier l'interdiction de faire usage d'avertisseurs sonores, sauf en vue d'éviter un accident, il sera employé le signal C, 15 "INTERDICTION DE FAIRE USAGE D'AVERTISSEURS SONORES".

Ce signal, lorsqu'il n'est pas placé à l'entrée d'une agglomération à l'aplomb du signal de localisation de l'agglomération, ou peu après ce signal, doit être complété par un panneau additionnel du modèle 2, décrit à l'annexe 7, indiquant la longueur sur laquelle l'interdiction s'applique. Il est recommandé de ne pas placer ce signal à l'entrée des agglomérations lorsque l'interdiction est édictée pour toutes les agglomérations et de prévoir qu'à l'entrée d'une agglomération le signal de localisation de l'agglomération notifie aux usagers que la réglementation de la circulation devient celle qui est applicable sur ce territoire dans les agglomérations.

g) Interdiction de passer sans s'arrêter

Pour notifier la proximité d'un poste de douane, où l'arrêt est obligatoire, il sera employé le signal C, 16 "INTERDICTION DE PASSER SANS S'ARRÊTER". Par dérogation à l'article 8 de la Convention, le symbole de ce signal comporte le mot "douane"; l'inscription est portée de préférence en deux langues; les Parties contractantes qui planteront des signaux C, 16 devront s'efforcer de s'entendre à l'échelon régional pour que ce mot figure dans une même langue sur les signaux qu'elles implantent.

Ce même signal peut être employé pour indiquer d'autres interdictions de passer sans s'arrêter; en ce cas le mot "douane" est remplacé par une autre inscription très courte indiquant le motif de l'arrêt.

h) Fin d'interdiction ou de restriction

i) Pour indiquer le point où toutes les interdictions notifiées par des signaux d'interdiction pour des véhicules en mouvement cessent d'être valables, il sera employé le signal C, 17^a "FIN DE TOUTES LES INTERDICTIONS LOCALES IMPOSÉES AUX VÉHICULES EN MOUVEMENT". Ce signal sera circulaire, à fond blanc ou jaune, sans bordure ou avec un simple listel noir, et comportera une bande diagonale, inclinée de haut en bas en partant de la droite, qui pourra être noire ou gris foncé ou consister en lignes parallèles noires ou grises.

ii) Pour indiquer le point où une interdiction ou une restriction donnée, notifiée aux véhicules en mouvement par un signal d'interdiction ou de restriction, cesse d'être valable, il sera employé le signal C, 17^b "FIN DE LA LIMITATION DE VITESSE" ou le signal C, 17^c "FIN DE L'INTERDICTION DE DÉPASSER". Ces signaux seront analogues au signal C, 17^a, mais montreront, en outre, en gris clair le symbole de l'interdiction ou de la restriction à laquelle il est mis fin.

Par dérogation aux dispositions du paragraphe 1 de l'article 6 de la Convention, les signaux visés au présent alinéa h) peuvent être placés au revers du signal d'interdiction ou de restriction destiné à la circulation venant en sens inverse.

SECTION B. SIGNAUX D'OBLIGATION

1. Caractéristiques générales des signaux et symboles

a) Les signaux d'obligation sont circulaires; leur diamètre ne doit pas être inférieur à 0,60 m (2 pieds) en dehors des agglomérations et à 0,40 m (16 pouces) dans les agglomérations. Toutefois, des signaux dont le diamètre n'est pas inférieur à 0,30 m (12 pouces) peuvent être associés à des signaux lumineux ou placés sur les bornes des refuges.

b) Sauf disposition contraire, les signaux sont de couleur bleue et les symboles sont blancs ou de couleur claire, ou bien les signaux sont blancs avec un listel rouge et les symboles sont noirs.

2. Description des signaux

a) Direction obligatoire

Pour notifier la direction que les véhicules ont l'obligation de suivre ou les seules directions que les véhicules peuvent emprunter, il sera employé le modèle D, 1^a du signal D, 1 "DIRECTION OBLIGATOIRE" dans lequel la ou les flèches seront dirigées dans la ou les directions en cause. Toutefois, au lieu

d'employer le signal D, 1^a, il peut être employé, par dérogation aux dispositions du paragraphe 1 de la présente section B, le signal D, 1^b; ce signal D, 1^b est noir avec un listel blanc et un symbole blanc.

b) Contournement obligatoire

Le signal D, 2 "CONTOURNEMENT OBLIGATOIRE" placé, par dérogation au paragraphe 1 de l'article 6 de la Convention, sur un refuge ou devant un obstacle sur la chaussée, notifie que les véhicules ont l'obligation de passer du côté du refuge ou de l'obstacle indiqué par la flèche.

c) Intersection à sens giratoire obligatoire

Le signal D, 3 "INTERSECTION À SENS GIRATOIRE OBLIGATOIRE" notifie aux conducteurs qu'ils sont tenus de se conformer aux règles concernant les intersections à sens giratoire.

Dans le cas où la circulation est à gauche, la direction des flèches sera inversée.

d) Piste cyclable obligatoire

Le signal D, 4 "PISTE CYCLABLE OBLIGATOIRE" notifie aux cyclistes qu'ils sont tenus de circuler sur la piste cyclable à l'entrée de laquelle il est placé et aux conducteurs d'autres véhicules qu'ils n'ont pas le droit d'emprunter cette piste. Toutefois, si la législation nationale le prévoit ou si cela est imposé par un panneau additionnel comportant une inscription ou le symbole du signal C, 3^d, les conducteurs de cyclomoteurs sont également tenus de circuler sur cette piste.

e) Chemin pour piétons obligatoire

Le signal D, 5 "CHEMIN POUR PIÉTONS OBLIGATOIRE" notifie aux piétons qu'ils sont tenus d'emprunter le chemin à l'entrée duquel il est placé et aux autres usagers de la route qu'ils n'ont pas le droit de l'emprunter.

f) Chemin pour cavaliers obligatoire

Le signal D, 6 "CHEMIN POUR CAVALIERS OBLIGATOIRE" notifie aux cavaliers qu'ils sont tenus d'emprunter le chemin à l'entrée duquel il est placé et aux autres usagers de la route qu'ils n'ont pas le droit de l'emprunter.

g) Vitesse minimale obligatoire

Le signal D, 7 "VITESSE MINIMALE OBLIGATOIRE" notifie que les véhicules circulant sur la route à l'entrée de laquelle il est placé sont tenus de circuler au moins à la vitesse indiquée; le chiffre apposé dans le signal indique cette vitesse dans l'unité de mesure la plus couramment employée dans le pays pour désigner la vitesse des véhicules. A la suite du chiffre de la vitesse peut être ajouté, par exemple, "km" (kilomètres) ou "m" (milles).

h) Fin de la vitesse minimale obligatoire

Le signal D, 8 "FIN DE LA VITESSE MINIMALE OBLIGATOIRE" indique la fin de la vitesse minimale obligatoire prescrite par le signal D, 7. Le signal D, 8 est identique au signal D, 7 mais il est traversé par une barre oblique rouge allant du bord supérieur droit du signal à son bord inférieur gauche.

i) Chaînes à neige obligatoires

Le signal D, 9 "CHAÎNES À NEIGE OBLIGATOIRES" indique que les véhicules circulant sur la route à l'entrée de laquelle il est placé sont tenus de ne circuler qu'avec des chaînes à neige sur au moins deux roues motrices.

Annexe 5

SIGNAUX D'INDICATION À L'EXCEPTION DE CEUX QUI CONCERNENT LE STATIONNEMENT

Note : Pour les signaux d'indication relatifs au stationnement, voir l'annexe 6.

Caractéristiques générales des signaux et symboles des sections A à F

(pour celles des signaux et symboles de la section G, voir sous cette section)

1. Les signaux d'indication sont normalement rectangulaires; toutefois, les signaux de direction peuvent avoir la forme d'un rectangle allongé à grand côté horizontal et se terminant par une pointe de flèche.
2. Les signaux d'indication montrent soit des symboles ou inscriptions blancs ou de couleur claire sur fond de couleur foncée, soit des symboles ou inscriptions de couleur foncée sur fond blanc ou de couleur claire; la couleur rouge ne peut être employée qu'à titre exceptionnel et ne doit jamais prédominer.

SECTION A. SIGNAUX DE PRÉSIGNALISATION

1. Cas général

Exemples de signaux de présignalisation directionnelle : E, 1^a, E, 1^b et E, 1^c. Les couleurs de ces signaux sont le bleu, le blanc et le noir.

2. Cas particuliers de signalisation

a) Exemples de signaux de présignalisation pour une "ROUTE SANS ISSUE" : E, 2^a et E, 2^b.

b) Exemple de signal de présignalisation pour l'itinéraire à suivre pour aller à gauche dans le cas où le virage à gauche est interdit à l'intersection suivante : E, 3.

c) Exemple de signal pour la présélection des intersections sur les routes à plusieurs voies : E, 4.

SECTION B. SIGNAUX DE DIRECTION

1. Exemples de signaux indiquant la direction d'une localité : E, 5^a, E, 5^b, E, 5^c et E, 5^d.
2. Exemple de signaux indiquant la direction d'un aéroport : E, 6^a, E, 6^b et E, 6^c.
3. Le signal E, 7 indique la direction d'un terrain de camping.
4. Le signal E, 8 indique la direction d'une auberge de jeunesse.

SECTION C. SIGNAUX DE LOCALISATION

Le grand côté du rectangle constituant ces signaux est horizontal.

1. Exemples de signaux indiquant l'entrée d'une agglomération : E, 9^a et E, 9^b.
2. Exemples de signaux indiquant la fin d'une agglomération : E, 9^c et E, 9^d.

Par dérogation aux dispositions du paragraphe 1 de l'article 6 de la Convention, ces signaux peuvent être placés au revers des signaux de localisation d'une agglomération.

SECTION D. SIGNAUX DE CONFIRMATION

Le signal E, 10 est un exemple de signal de confirmation.

Par dérogation aux dispositions du paragraphe 1 de l'article 6 de la Convention, ce signal peut être placé au revers d'un autre signal destiné à la circulation venant en sens inverse.

SECTION E. PASSAGE POUR PIÉTONS

Le signal E, 11^a "PASSAGE POUR PIÉTONS" est employé pour indiquer aux piétons et aux conducteurs l'aplomb d'un passage pour piétons.

Le panneau est de couleur bleue ou noire, le triangle est blanc ou jaune et le symbole est noir ou bleu foncé; le symbole est le symbole A, 11.

Toutefois, le signal E, 11^b, en forme de pentagone irrégulier, à fond bleu et symbole blanc, pourra aussi être utilisé.

SECTION F. AUTRES SIGNAUX DONNANT UNE INDICATION UTILE POUR LA
CONDUITE DES VÉHICULES

Ces signaux sont à fond bleu.

1. Signal "HÔPITAL"

Ce signal sera employé pour indiquer aux conducteurs de véhicules qu'il convient de prendre les précautions que réclame la proximité d'établissements médicaux, en particulier d'éviter le bruit dans la mesure du possible. Il y a deux modèles pour ce signal, E, 12^a et E, 12^b.

La croix rouge qui figure dans le signal E, 12^b peut être remplacée par l'un des symboles figurant au paragraphe 2 a) de la section G.

2. Signal "VOIE À SENS UNIQUE"

Deux signaux différents "VOIE À SENS UNIQUE" peuvent être placés lorsqu'il est jugé nécessaire de confirmer aux usagers de la route qu'ils se trouvent sur une route à sens unique :

a) le signal E, 13^a placé de façon sensiblement perpendiculaire à l'axe de la chaussée; son panneau est carré;

b) le signal E, 13^b placé à peu près parallèlement à l'axe de la chaussée; son panneau est un rectangle allongé dont le grand côté est horizontal. Les mots "sens unique" peuvent être inscrits sur la flèche du signal E, 13^b dans la langue nationale ou dans l'une des langues nationales du pays.

L'implantation des signaux E, 13^a et E, 13^b est indépendante de l'implantation, avant l'entrée de la rue, de signaux d'interdiction ou d'obligation.

3. Signal "ROUTE SANS ISSUE"

Le signal E, 14 "ROUTE SANS ISSUE" placé à l'entrée d'une route indique que la route est sans issue.

4. Signaux annonçant l'entrée ou la sortie d'une autoroute

Le signal E, 15 "AUTOROUTE" est placé à l'endroit à partir duquel s'appliquent les règles spéciales de circulation sur les autoroutes. Le signal E, 16 "FIN D'AUTOROUTE" est placé à l'endroit où ces règles cessent d'être appliquées.

Le signal E, 16 peut également être employé et répété pour annoncer l'approche de la fin d'une autoroute; chaque signal ainsi implanté portera dans sa partie inférieure la distance entre son point d'implantation et la fin de l'autoroute.

5. Signaux annonçant l'entrée ou la sortie d'une route où les règles de circulation sont les mêmes que sur une autoroute

Le signal E, 17 "ROUTE POUR AUTOMOBILES" est placé à l'endroit à partir duquel s'appliquent les règles spéciales de la circulation sur les routes autres que les autoroutes, qui sont réservées à la circulation automobile et ne desservent pas les propriétés riveraines. Un panneau additionnel placé au-dessous du signal E, 17 pourra indiquer que, par dérogation, l'accès des automobiles aux propriétés riveraines est autorisé.

Le signal E, 18 "FIN DE ROUTE POUR AUTOMOBILES" pourra également être employé et répété pour annoncer l'approche de la fin de la route; chaque signal ainsi implanté portera dans sa partie inférieure la distance entre son point d'implantation et la fin de la route.

6. Signaux annonçant un arrêt d'autobus ou de tramway

E, 19 "ARRÊT D'AUTOBUS" et E, 20 "ARRÊT DE TRAMWAY".

7. Signal "PRATICABILITÉ DE LA ROUTE"

Le signal E, 21 "PRATICABILITÉ DE LA ROUTE" sera employé pour indiquer si une route de montagne, notamment au passage d'un col, est ouverte ou fermée; il sera placé à l'entrée de la route ou des routes menant au passage en cause.

Le nom du passage (du col) est inscrit en blanc. Dans le signal présenté, le toponyme "Furka" est donné à titre d'exemple.

Les panneaux 1, 2 et 3 sont amovibles.

Si le passage est fermé, le panneau 1 est de couleur rouge et porte l'inscription "FERMÉ"; si le passage est ouvert, il est de couleur verte et porte l'inscription "OUVERT". Les inscriptions sont en blanc et, de préférence, en plusieurs langues.

Les panneaux 2 et 3 sont à fond blanc avec inscriptions et symboles en noir.

Si le passage est ouvert, le panneau 3 ne porte aucune indication et le panneau 2, selon l'état de la route, ou bien ne porte aucune indication, ou bien montre le signal D, 9 "CHAÎNES À NEIGE OBLIGATOIRES", ou bien montre le symbole E, 22 "CHAÎNES OU PNEUMATIQUES À NEIGE RECOMMANDÉS"; ce symbole doit être noir.

Si le passage est fermé, le panneau 3 porte le nom de la localité jusqu'à laquelle la route est ouverte et le panneau 2 porte, selon l'état de la route, soit l'inscription "OUVERT JUSQU'À", soit le symbole E, 22, soit le signal D, 9.

SECTION G. SIGNAUX INDIQUANT DES INSTALLATIONS QUI PEUVENT ÊTRE UTILES AUX USAGERS DE LA ROUTE

1. Caractéristiques des signaux et symboles de cette section

a) Les signaux F sont à fond bleu ou vert; ils portent un rectangle blanc ou de couleur jaune sur lequel apparaît le symbole.

b) Dans la bande bleue ou verte de la base des signaux peut être inscrite en blanc la distance à laquelle se trouve l'installation signalée ou l'entrée du chemin qui y mène; sur le signal dans lequel est inscrit le symbole F, 5 peut être portée de la même façon l'inscription "HÔTEL" ou "MOTEL". Les signaux peuvent être aussi placés à l'entrée du chemin qui mène à l'installation et comporter alors dans la partie bleue ou verte à leur base une flèche directionnelle en blanc. Le symbole est noir ou bleu foncé, sauf les symboles F, 1^a, F, 1^b et F, 1^c qui sont rouges.

2. Description des symboles

a) Symboles "POSTE DE SECOURS"

Les symboles représentant les postes de secours dans les États

intéressés seront utilisés. Les symboles sont rouges. Des exemples de ces symboles sont : F, 1^a, F, 1^b et F, 1^c.

b) Symboles divers

- F, 2 "POSTE DE DÉPANNAGE";
- F, 3 "POSTE TÉLÉPHONIQUE";
- F, 4 "POSTE D'ESSENCE";
- F, 5 "HÔTEL" ou MOTEL;
- F, 6 "RESTAURANT";
- F, 7 "DÉBIT DE BOISSONS ou CAFETERIA";
- F, 8 "EMPLACEMENT AMÉNAGÉ POUR PIQUE-NIQUE";
- F, 9 "EMPLACEMENT AMÉNAGÉ COMME POINT DE DÉPART D'EXCURSIONS À PIED";
- F, 10 "TERRAIN DE CAMPING";
- F, 11 "TERRAIN DE CARAVANING";
- F, 12 "TERRAIN DE CAMPING ET CARAVANING";
- F, 13 "AUBERGE DE JEUNESSE".

Annexe 6
SIGNAUX RELATIFS À L'ARRÊT ET
AU STATIONNEMENT

SECTION A. SIGNAUX INTERDISANT OU LIMITANT L'ARRÊT OU LE
STATIONNEMENT

Caractéristiques générales des signaux et symboles

Ces signaux sont circulaires; leur diamètre ne doit pas être inférieur à 0,60 m (2 pieds) en dehors des agglomérations et à 0,25 m (10 pouces) dans les agglomérations. Sauf indication contraire dans cette annexe, le fond est bleu et la bordure et les barres obliques sont rouges.

Description des signaux

1. a) Pour notifier les endroits où le stationnement est interdit, il sera employé le signal C, 18 "STATIONNEMENT INTERDIT"; pour notifier les endroits où l'arrêt et le stationnement sont interdits, il sera employé le signal C, 19 "ARRÊT ET STATIONNEMENT INTERDITS".

b) Le signal C, 18 peut être remplacé par un signal circulaire à bordure rouge et barre transversale rouge, portant en noir sur fond blanc ou jaune la lettre ou l'idéogramme qui désigne le stationnement dans l'Etat intéressé.

c) Des inscriptions dans une plaque additionnelle apposée au-dessous du signal peuvent restreindre la portée de l'interdiction en indiquant, selon le cas,

i) les jours de la semaine ou du mois ou les heures de la journée pendant lesquels l'interdiction s'applique,

ii) la durée au-delà de laquelle le signal C, 18 interdit le stationnement ou la durée au-delà de laquelle le signal C, 19 interdit l'arrêt et le stationnement,

iii) les exceptions concernant certaines catégories d'usagers de la route.

d) L'inscription concernant la durée au-delà de laquelle le stationnement ou l'arrêt est interdit peut, au lieu d'être portée dans une plaque additionnelle, être apposée dans la partie inférieure du cercle rouge du signal.

2. a) Lorsque le stationnement est autorisé tantôt d'un côté, tantôt de l'autre de la route, il sera employé, au lieu du signal C, 18, les signaux C, 20^a et C, 20^b, "STATIONNEMENT ALTERNÉ".

b) L'interdiction de stationner s'applique du côté du signal C, 20^a, les jours impairs et, du côté du signal C, 20^b, les jours pairs, l'heure du changement de côté étant fixée par la législation nationale, sans nécessairement l'être à minuit. La législation nationale peut aussi fixer une périodicité non quotidienne de l'alternance du stationnement; les chiffres I et II sont alors remplacés sur les signaux par les périodes d'alternance, par exemple 1-15 et 16-31 pour une alternance le 1er et le 16 de chaque mois.

c) Le signal C, 18 peut être employé par les États qui n'adoptent pas les signaux C, 19, C, 20^a et C, 20^b, complété par des inscriptions additionnelles, conformément aux dispositions du paragraphe 4 de l'article 8 de la Convention.

3. a) Sauf dans des cas particuliers, les signaux sont implantés de façon que leur disque soit perpendiculaire à l'axe de la route ou peu incliné par rapport au plan perpendiculaire à cet axe.

b) Toutes les interdictions et restrictions de stationnement ne s'appliquent que du côté de la chaussée sur lequel les signaux sont apposés.

c) Sauf indications contraires qui pourront être données,
- soit dans un panneau additionnel conforme au modèle 2 de l'annexe 7 et indiquant la longueur sur laquelle s'applique l'interdiction,

- soit conformément aux prescriptions de l'alinéa e) ci-après,

les interdictions s'appliquent à partir de l'aplomb du signal jusqu'au prochain débouché d'une route.

d) Au-dessous du signal placé à l'endroit où commence l'interdiction, il peut être placé un panneau additionnel conforme au modèle 3^a ou 4^a indiqué à l'annexe 7. Au-dessous des signaux répétant l'interdiction, il peut être placé un panneau additionnel conforme au modèle 3^b ou 4^b indiqué à l'annexe 7. A l'endroit où prend fin l'interdiction, il peut être placé un nouveau signal d'interdiction complété par un panneau additionnel conforme au modèle 3^c ou 4^c indiqué à l'annexe 7. Les panneaux du modèle 3 sont placés parallèlement à l'axe de la route et les panneaux du modèle 4, perpendiculairement à cet axe. Les distances éventuellement mentionnées par les panneaux du modèle 3 sont celles sur lesquelles s'applique l'interdiction dans le sens de la flèche.

e) Si l'interdiction cesse avant le prochain débouché d'une route, il sera apposé le signal avec panneau additionnel de fin d'interdiction décrit ci-dessus à l'alinéa d). Toutefois, si l'interdiction ne s'applique que sur une courte longueur, il pourra n'être apposé qu'un seul signal portant :

- dans le cercle rouge, l'indication de la longueur sur laquelle elle s'applique, ou
- un panneau additionnel du modèle 3.

f) Aux emplacements munis de parcomètres, la présence de ceux-ci notifie que le stationnement est payant et que sa durée est limitée à celle du fonctionnement de la minuterie.

g) Dans les zones où la durée du stationnement est limitée mais où le stationnement n'est pas payant, la limitation peut, au lieu d'être notifiée par des signaux C, 18 complétés par des panneaux additionnels, être notifiée par une bande de couleur bleue apposée, à une hauteur d'environ 2 m, sur les supports d'éclairage, les arbres, etc., bordant la chaussée, ou par des lignes sur la bordure de la chaussée.

4. Pour indiquer, dans les agglomérations, l'entrée d'une zone où tout stationnement est à durée limitée, qu'il y soit ou non payant, il pourra être placé le signal C, 21 "ZONE DE STATIONNEMENT A DURÉE LIMITÉE". Le fond de ce signal, dans lequel est placé le signal C, 18, est de couleur claire. Le signal C, 18 peut être remplacé par le signal E, 23; dans ce cas, le fond de ce signal peut être de couleur bleue.

Sur la partie inférieure du panneau ^{il} peut être ajouté un disque de stationnement ou un parcomètre pour indiquer les modalités de limitation du stationnement dans la zone.

Le cas échéant, les jours et les heures de la journée pendant lesquels la limitation s'applique ainsi que les modalités de cette limitation peuvent être indiqués sur le signal même ou sur une plaque additionnelle au-dessous du signal C.21.

B. SIGNAUX DONNANT DES INDICATIONS UTILES POUR LE STATIONNEMENT

1. Signal "PARCAGE"

Le signal E, 23 "PARCAGE", qui peut être placé parallèlement à l'axe de la route, indique les emplacements où le parcage (stationnement) des véhicules est autorisé. Le panneau est carré. Il portera la lettre ou l'idéogramme utilisé dans l'État intéressé pour indiquer "Parcage". Ce signal sera sur fond bleu.

Dans une plaque additionnelle placée au-dessous du signal ou sur le signal lui-même, des symboles ou des inscriptions peuvent indiquer la direction de l'emplacement du parcage ou les catégories de véhicules auxquelles est affecté l'emplacement; de telles inscriptions peuvent également limiter la durée du parcage autorisé.

2. Signal annonçant la sortie d'une zone où le stationnement est à durée limitée

Pour indiquer, dans les agglomérations, la sortie d'une zone où tout stationnement est à durée limitée et dont les entrées sont munies du signal C, 21 contenant le signal C, 18, il sera employé le signal E, 24, constitué par un carré de couleur claire dans lequel s'inscrit, en gris clair, le signal C, 18 et une bande diagonale noire ou gris foncé ou une série de traits parallèles noirs ou gris formant une telle bande. Lorsque les entrées de la zone sont munies de signaux C, 21, contenant le signal E, 23, les sorties peuvent être signalées par un panneau où figurent une bande diagonale noire ou gris foncé ou une série de traits parallèles noirs ou gris formant une telle bande, et un disque de stationnement sur fond clair.

Annexe 7
PANNEAUX ADDITIONNELS

1. Ces panneaux sont soit à fond blanc ou jaune et à listel noir, bleu foncé ou rouge, la distance ou la longueur étant inscrite en noir ou en bleu foncé; soit à fond noir ou bleu foncé et à listel blanc, jaune ou rouge, la distance ou la longueur étant alors inscrite en blanc ou en jaune.

2. a) Les panneaux additionnels "MODÈLE 1" indiquent la distance entre le signal et le début du passage dangereux ou de la zone dans laquelle s'applique la réglementation.

b) Les panneaux additionnels "MODÈLE 2" indiquent la longueur de la section dangereuse ou de la zone dans laquelle la prescription s'applique.

c) Les panneaux additionnels sont placés sous les signaux. Toutefois pour les signaux d'avertissement de danger du modèle A^b, les indications prévues pour les panneaux additionnels peuvent être portées sur la partie basse du signal.

3. Les panneaux additionnels du "MODÈLE 3" et du "MODÈLE 4" relatifs aux interdictions ou aux restrictions de stationnement sont les modèles 3^a, 3^b et 3^c et 4^a, 4^b et 4^c respectivement. (Voir annexe 6, Section A, paragraphe 3).

Annexe 8
MARQUES ROUTIÈRES

Chapitre premier
GÉNÉRALITÉS

1. Les marques sur la chaussée (marques routières) devraient être en matériaux antidérapants et ne devraient pas faire saillie de plus de 6 mm par rapport au niveau de la chaussée. Lorsque des plots ou des dispositifs similaires sont employés pour le marquage, ils ne doivent pas faire saillie de plus de 1,5 cm par rapport au niveau de la chaussée (ou plus de 2,5 cm dans le cas de plots à dispositifs réfléchissants); leur utilisation devrait répondre aux nécessités de la sécurité de la circulation.

Chapitre II
MARQUES LONGITUDINALES

4. Dimensions

2. La largeur des lignes continues ou discontinues des marques longitudinales devrait être d'au moins 0,10 m (4 pouces).
3. La distance entre deux lignes longitudinales accolées (ligne double) devrait être comprise entre 0,10 m (4 pouces) et 0,18 m (7 pouces).
4. Une ligne discontinue consiste en traits de même longueur séparés par des intervalles uniformes. La vitesse des véhicules sur la section de route ou dans la zone envisagée devrait être prise en considération dans la détermination de la longueur des traits et des espacements.
5. En dehors des agglomérations, une ligne discontinue devrait être formée de traits d'une longueur comprise entre 2 m (6 pieds 6 pouces) et 10 m (32 pieds). La longueur des traits de la ligne d'approche mentionnée au paragraphe 23 de la présente annexe devrait être de deux à trois fois celle des intervalles.

6. A l'intérieur des agglomérations, la longueur et l'espacement des traits devraient être inférieurs à ceux qui sont utilisés en dehors des agglomérations. La longueur des traits peut être réduite à 1 m (3 pieds 4 pouces).

Cependant, sur certaines grandes artères urbaines à circulation rapide, les caractéristiques des marques longitudinales peuvent être les mêmes qu'en dehors des agglomérations.

B. Marques des voies de circulation

7. Le marquage des voies de circulation se fait soit par des lignes discontinues, soit par des lignes continues, soit par d'autres signes appropriés.

i) En dehors des agglomérations

8. L'axe de la chaussée devrait être indiqué par une marque longitudinale sur les routes à double sens ayant deux voies de circulation. Cette marque est normalement une ligne discontinue. Ce n'est que dans des cas particuliers que des lignes continues doivent être employées à cet effet.

9. Sur les routes à trois voies, les voies de circulation devraient, en règle générale, être indiquées par des lignes discontinues dans les sections à visibilité normale. Dans certains cas particuliers, pour renforcer la sécurité de la circulation, les lignes continues, ou les lignes discontinues accolées à des lignes continues, peuvent être employées.

10. Sur les chaussées comportant plus de trois voies de circulation, la ligne séparant les sens de la circulation devrait être marquée par une ligne continue ou deux lignes continues à l'exception des cas où le sens de la circulation sur les voies centrales peut être inversé. De plus, les voies de circulation devraient être marquées par des lignes discontinues (diagrammes 1a et 1b).

ii) Dans les agglomérations

11. Dans les agglomérations, les recommandations visées aux paragraphes 8 à 10 de la présente annexe sont applicables aux rues à deux sens et aux rues à sens unique comportant au moins deux voies de circulation.

12. Les voies de circulation devraient être marquées en des points où la largeur de la chaussée est réduite par des bordures, des refuges ou des îlots directionnels.

13. Aux abords des intersections importantes (en particulier, des intersections à circulation commandée) où l'on dispose d'une largeur suffisante pour deux ou plusieurs files de voitures, les voies de circulation devraient être marquées conformément aux diagrammes 2 et 3. Dans ces cas, les lignes délimitant les voies peuvent être complétées par des flèches (voir paragraphe 39 de la présente annexe).

C. Marquage des situations particulières

i) Emploi des lignes continues

14. Afin d'améliorer la sécurité routière, les lignes axiales discontinues (diagramme 4) devraient être remplacées ou complétées à certaines intersections par une ligne continue (diagrammes 5 et 6).

15. Lorsqu'il y a lieu d'interdire l'utilisation de la partie de la chaussée réservée à la circulation en sens inverse aux emplacements où la distance de visibilité est réduite (sommets de côtes, virages, etc.) ou sur les sections où la chaussée devient étroite ou présente quelque autre particularité, les restrictions devraient être imposées, sur les sections où la distance de visibilité est inférieure à un certain minimum M, au moyen d'une ligne continue placée conformément aux diagrammes 7a à 16^{1/}. Dans les pays où la construction automobile le justifie, la hauteur oculaire de 1 m prévue aux diagrammes 7a à 10a peut être augmentée à 1,20 m.

16. La valeur à adopter pour M varie avec les caractéristiques de la route. Les diagrammes 7a, 7b, 8a, 8b, 8c et 8d montrent, respectivement pour des routes à deux et trois voies de circulation, le tracé des lignes à un sommet de côte où la distance de visibilité est réduite. Ces diagrammes correspondent au profil en long représenté en haut de la page où ils figurent et à une distance M déterminée comme il est indiqué au

^{1/} La définition de la distance de visibilité visée au présent paragraphe est la distance à laquelle un objet placé sur la chaussée à 1 m (3 pieds 4 pouces) au-dessus de la surface de la chaussée peut être vu par un observateur placé sur la route et dont l'oeil est également situé à 1 m (3 pieds 4 pouces) au-dessus de la chaussée.

paragraphe 24 ci-après : A (ou D) est le point où la distance de visibilité devient inférieure à M , tandis que C (ou B) est le point où la distance de visibilité devient de nouveau supérieure à M ^{2/}.

17. Lorsque les sections AB et CD se chevauchent, c'est-à-dire lorsque la visibilité dans les deux directions est supérieure à la valeur M avant que soit atteint le sommet de la côte, les lignes devraient être placées selon la même disposition, les lignes continues accolées à une ligne discontinue ne se chevauchant pas. Ceci est indiqué sur les diagrammes 9, 10a et 10b.

18. Les diagrammes 11a et 11b indiquent le tracé des lignes dans la même hypothèse sur une section en courbe d'une route à deux voies à distance de visibilité réduite.

19. Sur les routes à trois voies, deux méthodes sont possibles. Elles sont indiquées dans les diagrammes 8a, 8b, 8c et 8d (ou, selon le cas, 10a et 10b). Le diagramme 8a ou 8b (ou, selon le cas, 10a) devrait être employé pour les routes où circule une proportion notable de véhicules à deux roues et les diagrammes 8c et 8d (ou, selon le cas, 10b) lorsque la circulation est composée essentiellement de véhicules à quatre roues. Le diagramme 11c indique les lignes dans la même hypothèse sur une section en courbe d'une route à trois voies à distance de visibilité réduite.

20. Les diagrammes 12, 13 et 14 montrent les tracés indiquant un rétrécissement de la chaussée.

^{2/} Le marquage indiqué dans les diagrammes 7 peut être remplacé entre A et D par une seule ligne axiale continue, sans ligne discontinue accolée, et précédée par une ligne axiale discontinue comportant au moins trois traits. Néanmoins, ce tracé simplifié doit être utilisé avec précaution et seulement dans des cas exceptionnels puisqu'il empêche sur une certaine distance le conducteur d'effectuer une manœuvre de dépassement alors même qu'il y a une distance de visibilité adéquate. Il convient d'éviter dans la mesure du possible l'emploi des deux méthodes sur le même itinéraire ou sur le même type d'itinéraires dans la même région, de crainte d'introduire une certaine confusion.

21. Dans les diagrammes 8a, 8b, 8c, 8d, 10a et 10b, l'inclinaison des lignes obliques de transition par rapport à la ligne axiale ne doit pas être supérieure à 1/20.

22. Dans les diagrammes 13 et 14 à utiliser pour indiquer un changement de la largeur disponible de la chaussée, ainsi que dans les diagrammes 15, 16 et 17 qui indiquent des obstacles nécessitant une déviation de la (ou des) ligne(s) continue(s), cette inclinaison de la ligne ou des lignes devrait être, de préférence, inférieure à 1/50 sur les routes à grandes vitesses et inférieure à 1/20 sur les routes où la vitesse n'est pas supérieure à 50 km (30 milles) à l'heure. En outre, les lignes continues obliques devraient être précédées, pour le sens de circulation auquel elles s'appliquent, d'une ligne continue parallèle à l'axe de la chaussée, la longueur de cette ligne correspondant à la distance parcourue en une seconde à la vitesse de marche adoptée.

23. Lorsqu'il n'est pas nécessaire de marquer les voies de circulation par des lignes discontinues sur une section normale de route, la ligne continue devrait être précédée d'une ligne d'approche, constituée par une ligne discontinue sur une distance dépendant de la vitesse normale des véhicules, d'au moins 50 m. Lorsque les voies de circulation sont marquées par des lignes discontinues sur une section normale de route, la ligne continue devrait être précédée également d'une ligne d'approche sur une distance dépendant de la vitesse normale des véhicules, d'au moins 50 m. Le marquage peut être complété par une flèche ou plusieurs flèches indiquant aux conducteurs la voie qu'ils devront suivre.

ii) Conditions d'emploi des lignes continues

24. Le choix de la distance de visibilité à adopter pour la détermination des sections où une ligne continue est ou non désirable, ainsi que le choix de la longueur à donner à cette ligne, résultent nécessairement d'un compromis. Le tableau suivant donne la valeur recommandée pour M correspondant à diverses vitesses d'approche^{3/}:

^{3/} La vitesse d'approche qui intervient dans ce calcul est la vitesse qui n'est pas dépassée par 85 % des véhicules ou la vitesse de base si elle est supérieure.

Vitesse d'approche

Liste des valeurs de M

100 km/h (60 m.p.h.)	de 160 m (480 pieds) à 320 m (960 pieds)
80 km/h (50 m.p.h.)	de 130 m (380 pieds) à 260 m (760 pieds)
65 km/h (40 m.p.h.)	de 90 m (270 pieds) à 180 m (540 pieds)
50 km/h (30 m.p.h.)	de 60 m (180 pieds) à 120 m (360 pieds)

25. Pour les vitesses non mentionnées sur le tableau qui précède, la valeur M correspondante doit être calculée par interpolation ou extrapolation.

D. Lignes-bordures indiquant les limites de la chaussée

26. Le marquage des lignes indiquant les limites de la chaussée sera de préférence constitué par une ligne continue. Des plots, clous ou réflecteurs peuvent être employés, associés à ces lignes.

E. Marquage d'obstacles

27. Les diagrammes 15, 16 et 17 montrent le marquage qu'il convient d'employer aux abords d'un flot ou de tout autre obstacle situé sur la chaussée.

F. Lignes de guidage pour virage

28. A certaines intersections, il est souhaitable d'indiquer aux conducteurs comment tourner à gauche, dans les pays de circulation à droite, ou comment tourner à droite dans les pays de circulation à gauche.

Chapitre III

MARQUES TRANSVERSALES

A. Généralités

29. Compte tenu de l'angle sous lequel le conducteur voit les marques sur la chaussée, les marques transversales doivent être plus larges que les marques longitudinales.

B. Lignes d'arrêt

30. La largeur minimale d'une ligne d'arrêt doit être de 0,20 m (8 pouces) et la largeur maximale de 0,60 m (24 pouces). Une largeur de 0,30 m (12 pouces) est recommandée.

31. Lorsqu'elle est employée conjointement avec un signal d'arrêt, la ligne d'arrêt devrait être placée de telle manière qu'un conducteur arrêté immédiatement derrière cette ligne ait une vue aussi dégagée que possible sur la circulation des autres branches de l'intersection, compte tenu des exigences de la circulation des autres véhicules et des piétons.

32. Les lignes d'arrêt peuvent être complétées par des lignes longitudinales (diagrammes 18 et 19). Elles peuvent aussi être complétées par le mot "STOP" dessiné sur la chaussée et dont les diagrammes 20 et 21 donnent un exemple. La distance entre le haut des lettres du mot "STOP" et la ligne d'arrêt devrait être comprise entre 2 m (6 pieds 7 pouces) et 25 m (82 pieds 2 pouces).

C. Lignes indiquant l'endroit où les conducteurs doivent céder le passage

33. La largeur minimale de chaque ligne devrait être de 0,20 m (8 pouces) et la largeur maximale de 0,60 m (24 pouces) et, s'il y a deux lignes, la distance entre les deux devrait être d'au moins 0,30 m (12 pouces). La ligne peut être remplacée par des triangles juxtaposés sur le sol et dont la pointe est dirigée vers le conducteur auquel s'adresse l'obligation de céder le passage. Ces triangles devraient avoir une base de 0,40 m (16 pouces) au moins et de 0,60 m (24 pouces) au plus et une hauteur de 0,50 m (20 pouces) au moins et de 0,70 m (28 pouces) au plus.

34. La ou les marque(s) transversale(s) devrait(devraient) être placée(s) dans les mêmes conditions que les lignes d'arrêt mentionnées au paragraphe 31 de la présente annexe.

35. La ou les marque(s) mentionnée(s) au paragraphe 34 peuvent être complétées par un triangle dessiné sur la chaussée et dont le diagramme 22 donne un exemple. La distance entre la base de ce triangle et la marque transversale devrait être comprise entre 2 m (6 pieds 7 pouces) et 25 m (82 pieds 2 pouces). Ce triangle aura une base d'au moins 1 m (3 pieds 4 pouces) et une hauteur égale à trois fois sa base.

36. Cette marque transversale peut être complétée par des lignes longitudinales.

D. Passages pour piétons

37. L'espacement entre les bandes qui marquent les passages pour piétons devrait être au moins égal à la largeur de ces bandes et ne pas être supérieur au double de cette largeur; la largeur totale d'un espacement et d'une bande doit être comprise entre 1 m (3 pieds 4 pouces) et 1,40 m (4 pieds 8 pouces). La largeur minimale recommandée pour les passages pour piétons est de 2,5 m (8 pieds) sur les routes où la vitesse est limitée à 60 km/h, et de 4 m (13 pieds) sur les routes où cette limite est plus élevée ou sur lesquelles il n'y a pas de limitation de vitesse.

E. Passages pour cyclistes

38. Les passages pour cyclistes devraient être indiqués au moyen de deux lignes discontinues. Ces lignes discontinues seraient constituées de préférence par des blocs carrés de (0,40 à 0,60) x (0,40 à 0,60) m [(16-24) x (16-24) pouces]. La distance entre ces blocs devrait être de 0,40 m à 0,60 m (16-24 pouces). La largeur du passage ne devrait pas être inférieure à 1,80 m (6 pieds). Les plots et les clous ne sont pas recommandés.

Chapitre IV

AUTRES MARQUES

A. Flèches

39. Sur les routes ayant un nombre suffisant de voies de circulation pour permettre une ségrégation des véhicules à l'approche d'une intersection, les voies qui doivent être utilisées par la circulation peuvent être indiquées au moyen de flèches apposées sur la surface de la chaussée (diagrammes 2, 3, 19 et 23). Des flèches peuvent aussi être employées sur les routes à sens unique pour confirmer le sens de circulation. La longueur de ces flèches ne devrait pas être inférieure à 2 m (6 pieds 7 pouces). Les flèches peuvent être complétées par des inscriptions sur la chaussée.

B. Lignes parallèles obliques

40. Les diagrammes 24 et 25 donnent des exemples de zones dans lesquelles les véhicules ne doivent pas entrer.

C. Inscriptions

41. Des inscriptions sur la chaussée peuvent être employées dans le but de régler la circulation, d'avertir ou de guider les usagers de la route. Les mots utilisés devraient être de préférence soit des noms de lieux, des numéros de routes ou des mots aisément compréhensibles sur le plan international (par exemple : "stop", "bus", "taxi").

42. Les lettres devraient être allongées considérablement dans la direction de la circulation, en raison de l'angle très faible sous lequel les inscriptions sont vues par les conducteurs (diagramme 20).

43. Lorsque les vitesses d'approche sont supérieures à 50 km/h (30 m.p.h.), les lettres devraient avoir une longueur minimale de 2,5 m (8 pieds).

D. Réglementation de l'arrêt et du stationnement

44. Les restrictions à l'arrêt et au stationnement peuvent être indiquées par des marques sur la bordure de la chaussée ou au bord de celle-ci. Les limites d'emplacement de stationnement peuvent être indiquées sur la surface de la chaussée par des lignes appropriées.

E. Marques sur la chaussée et sur les ouvrages annexes de la route

i) Marques indiquant les restrictions au stationnement

45. Le diagramme 26 donne un exemple de ligne en zigzag.

ii) Marques sur obstacles

46. Le diagramme 27 donne un exemple de marque sur un obstacle.

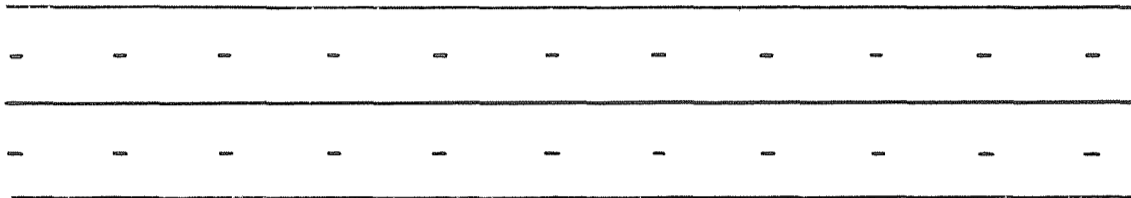


Diagramme 1a

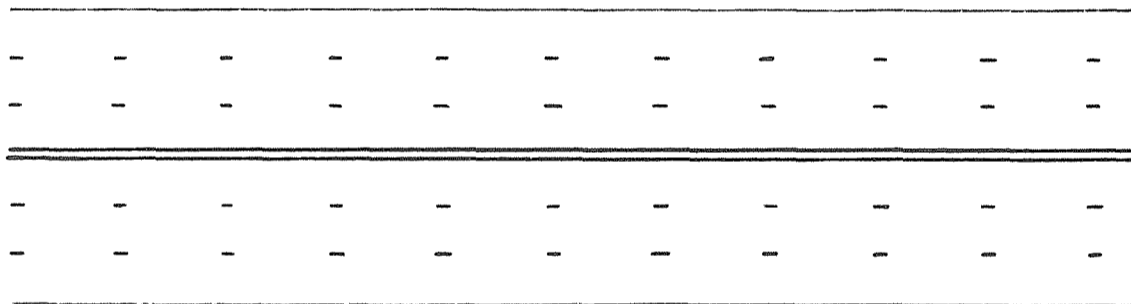


Diagramme 1b

Note : Dans les diagrammes 2, 4, 5, 6, 18 et 19 ci-après, les chiffres donnés pour les dimensions des traits et intervalles doivent être considérés comme des indications seulement.

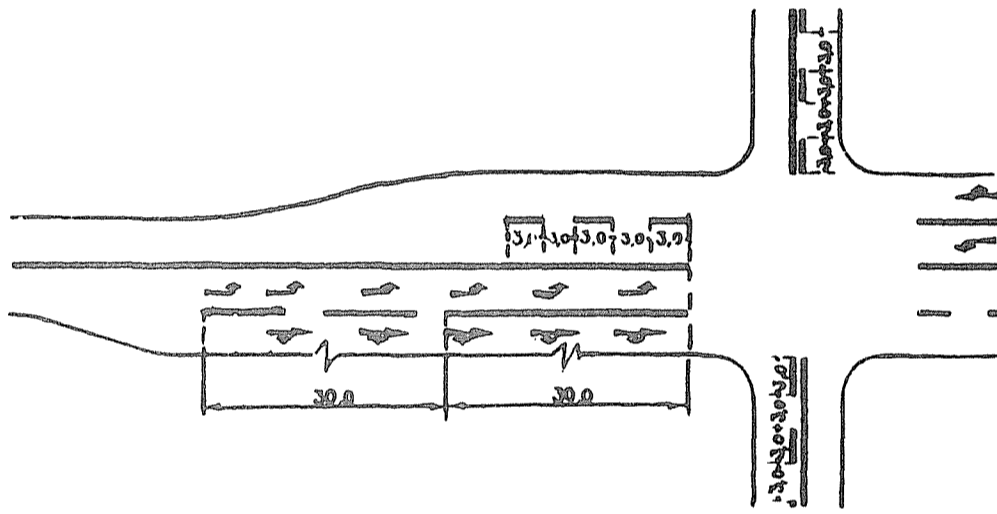


Diagramme 2

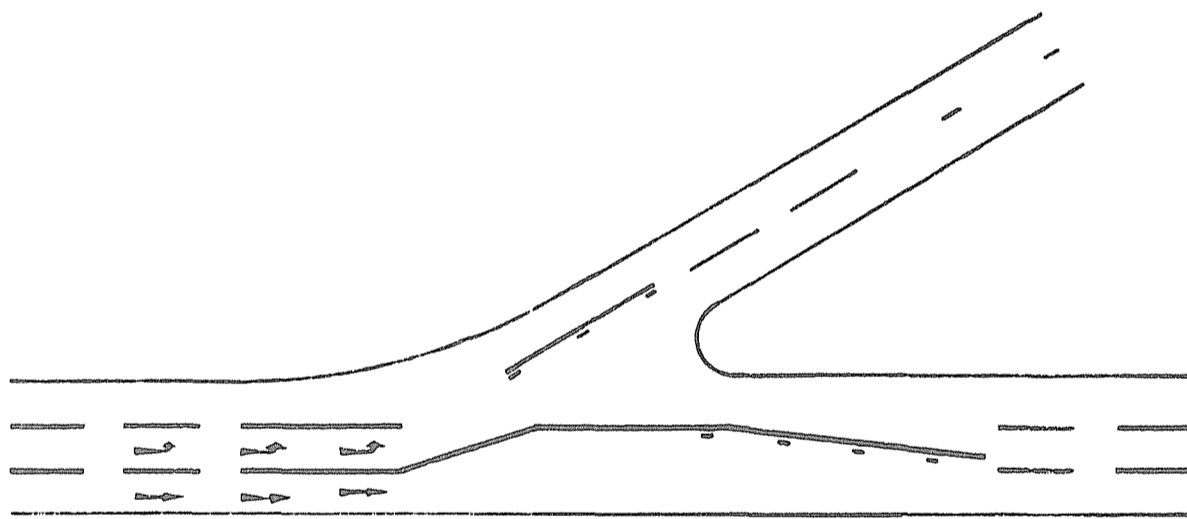


Diagramme 3

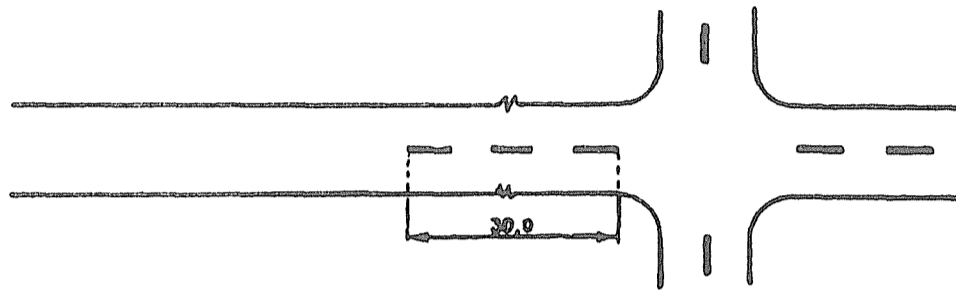


Diagramme 4

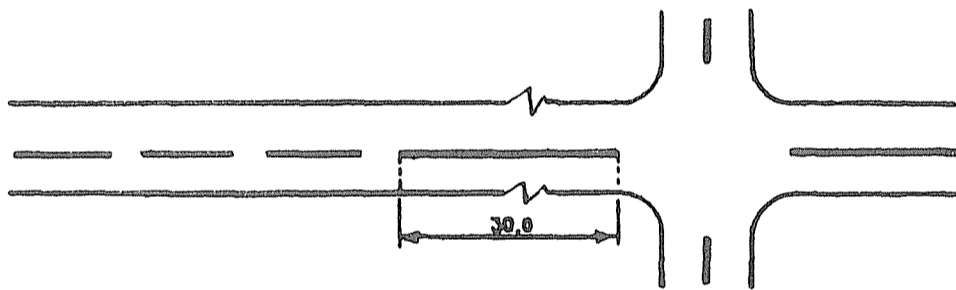


Diagramme 5

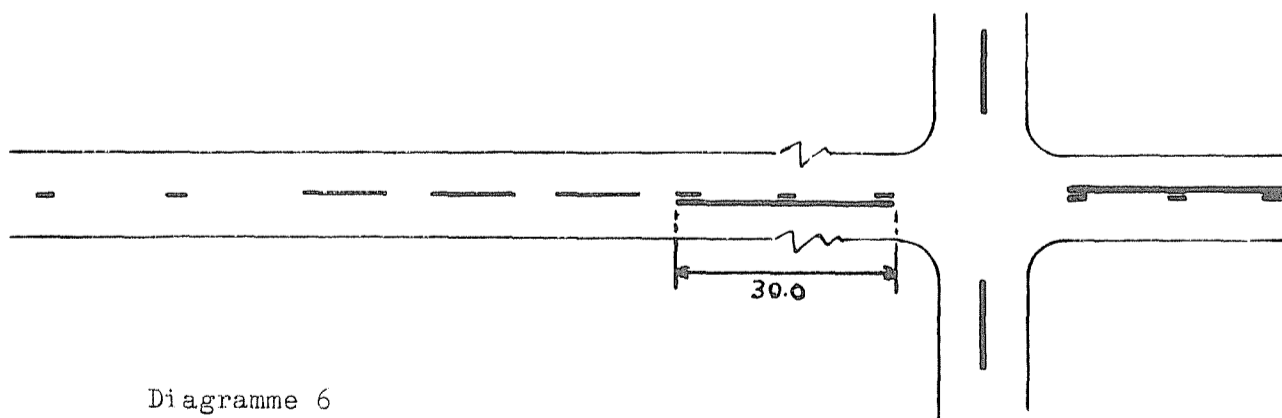


Diagramme 6

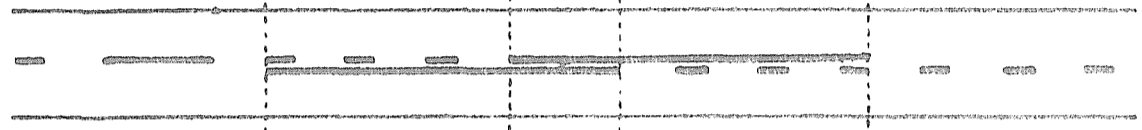
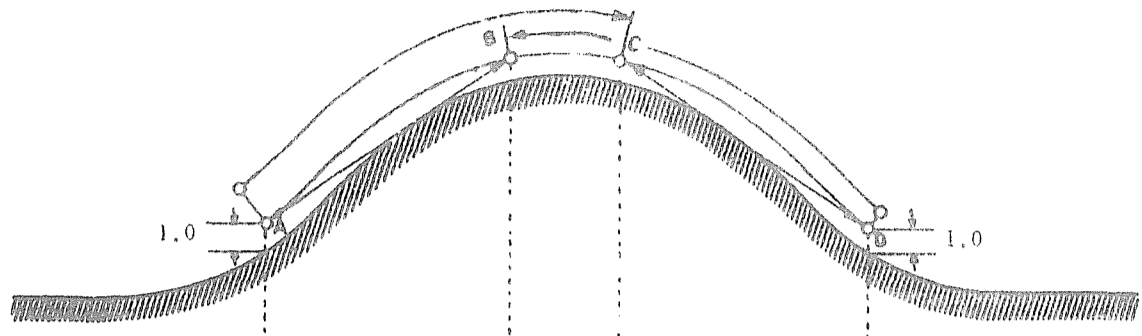


Diagramme 7a

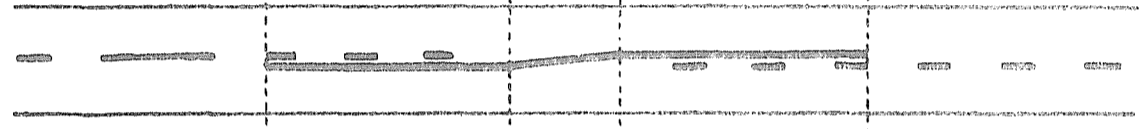


Diagramme 7b

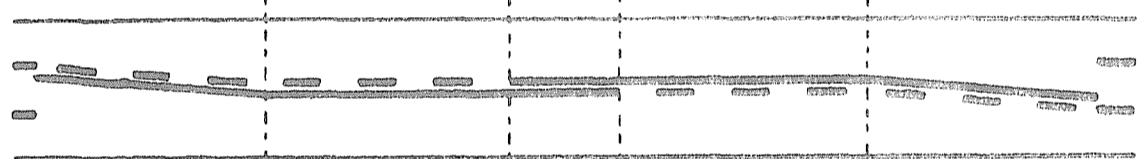


Diagramme 8a

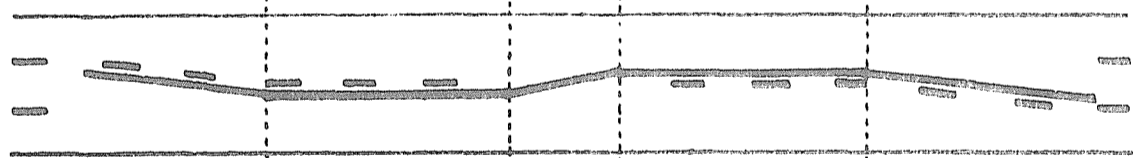


Diagramme 8b

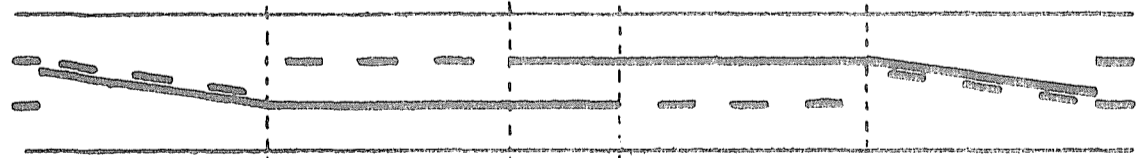


Diagramme 8c

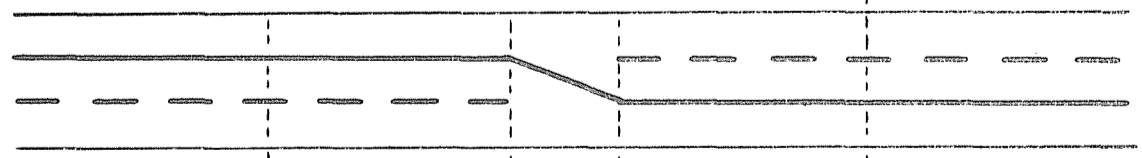
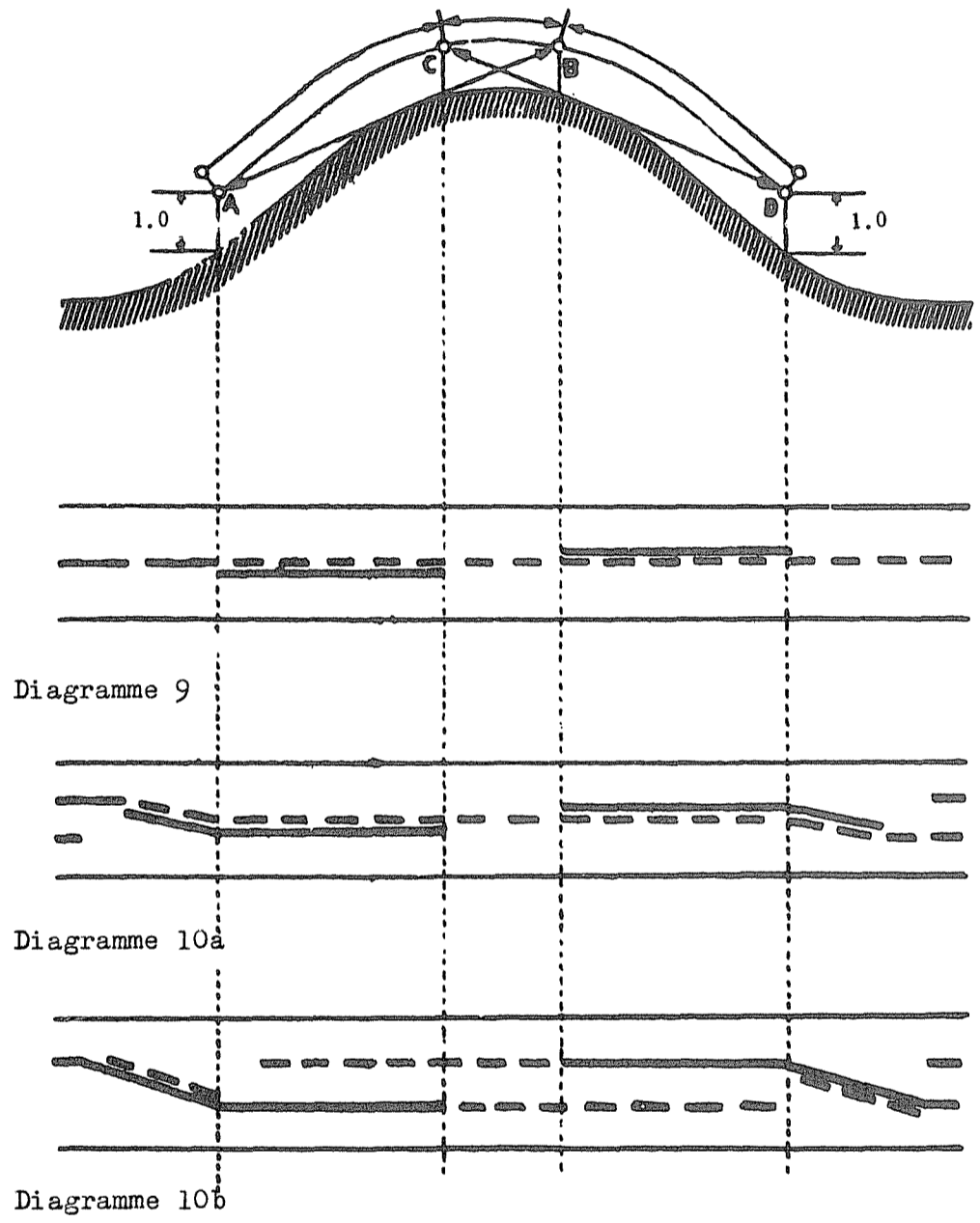


Diagramme 8d



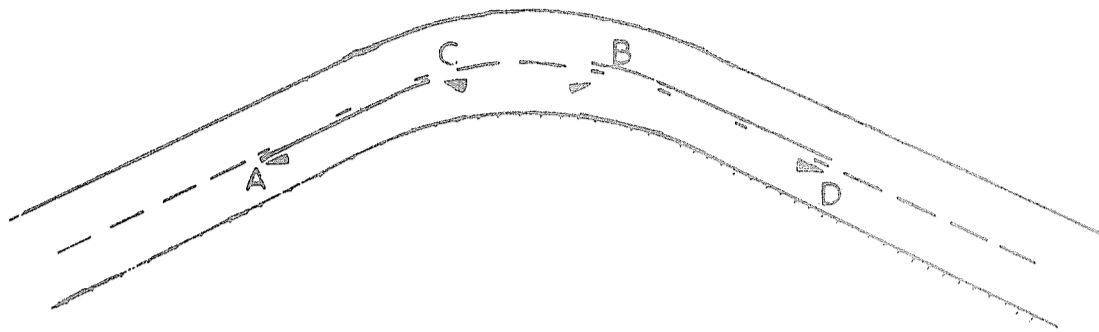


Diagramme 11a

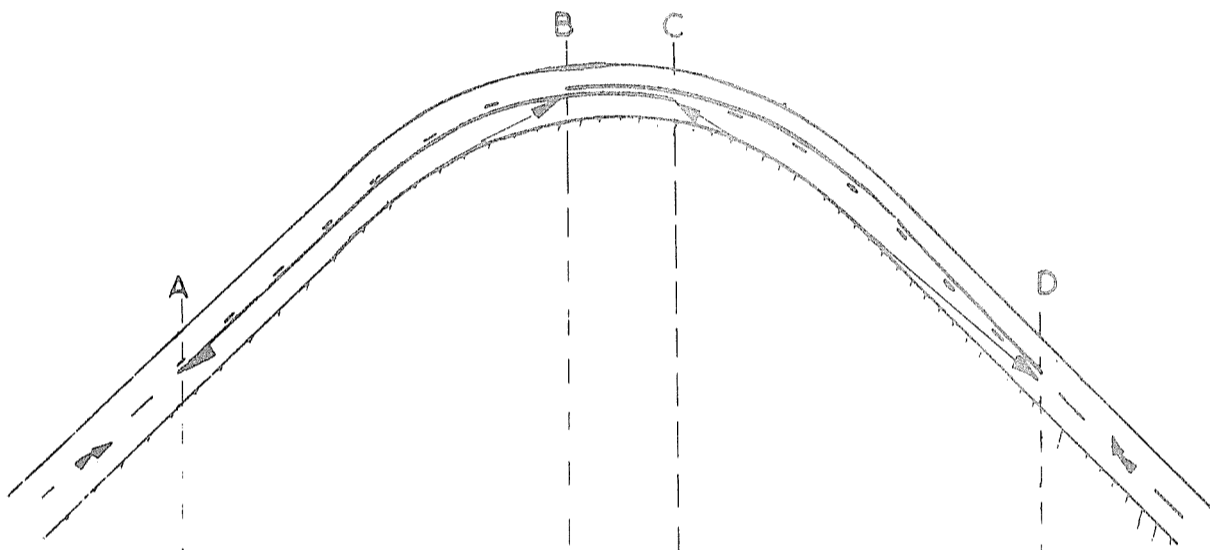


Diagramme 11b

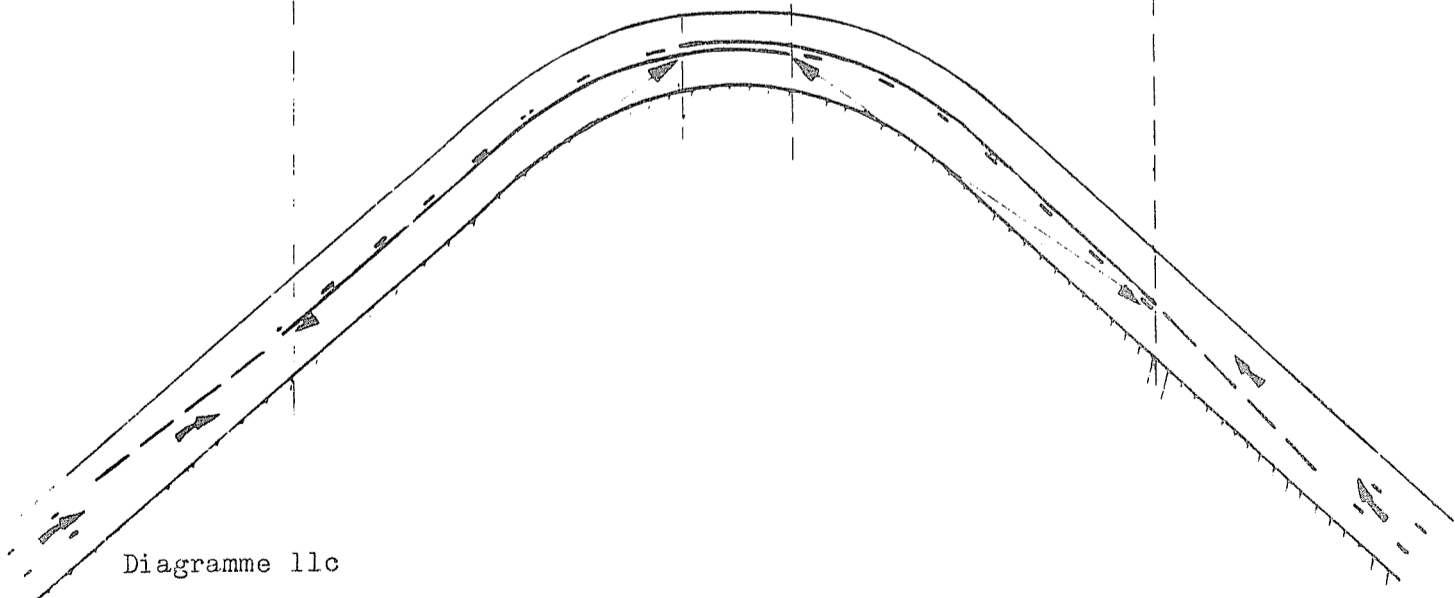


Diagramme 11c



Diagramme 12

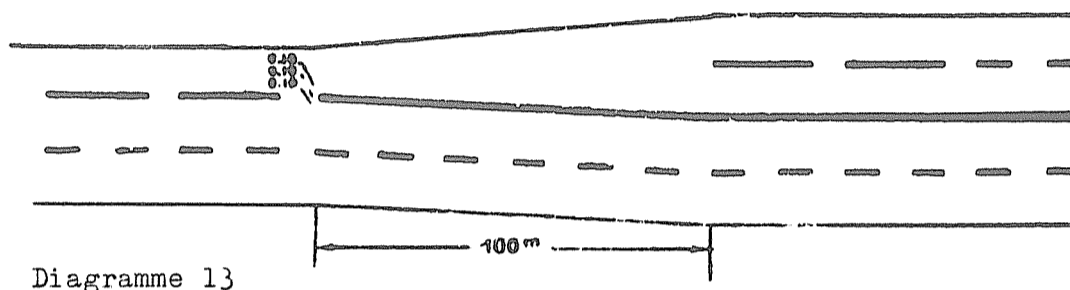


Diagramme 13

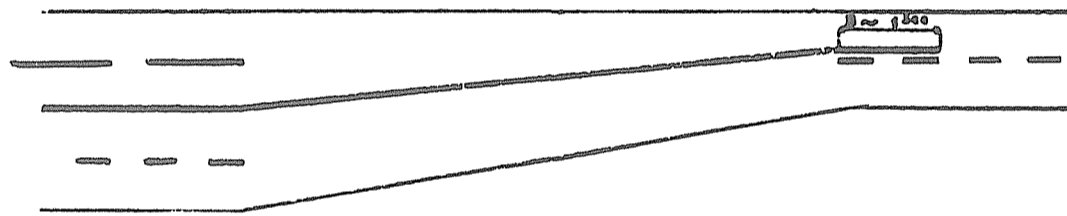


Diagramme 14

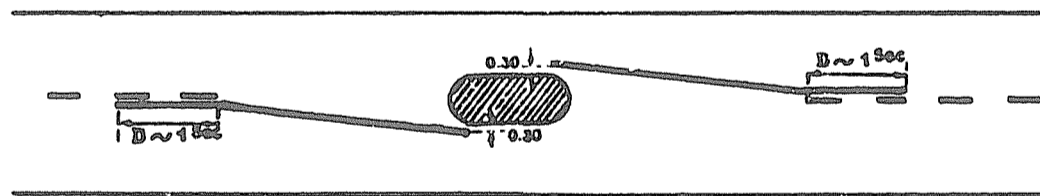


Diagramme 15

Fig 2

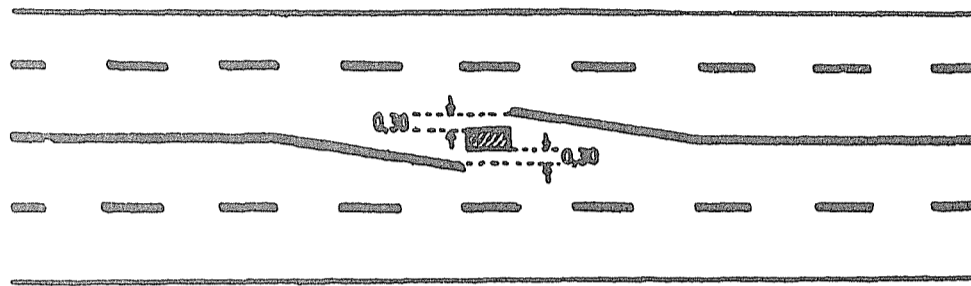


Diagramme 16

Fig 3

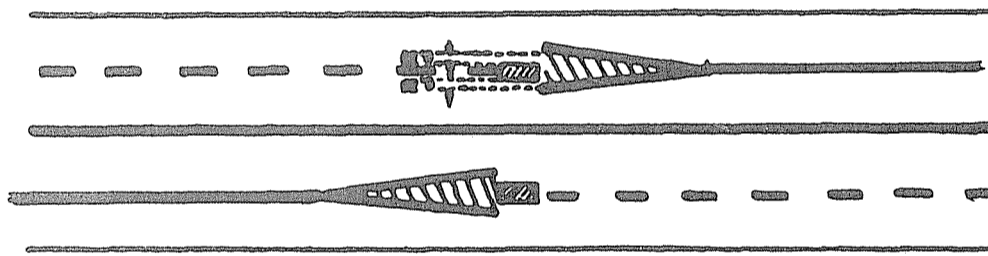


Diagramme 17

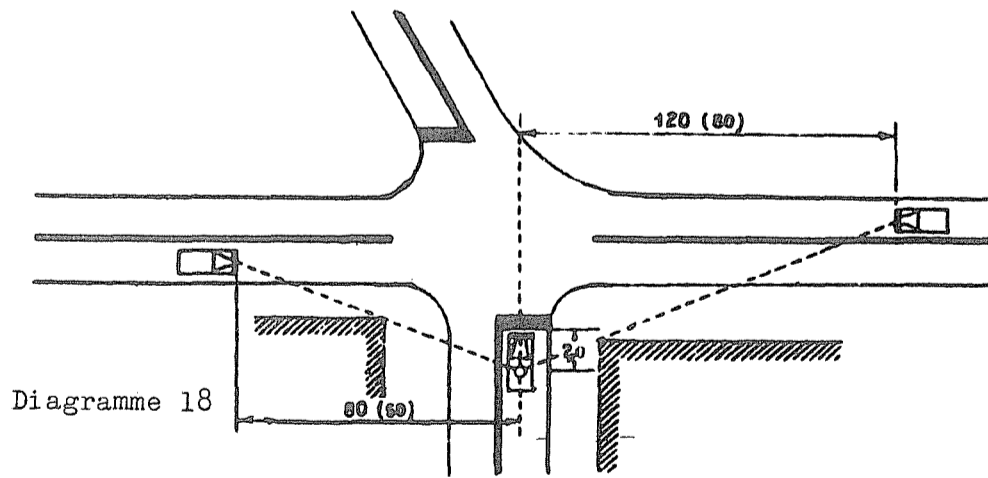


Diagramme 18

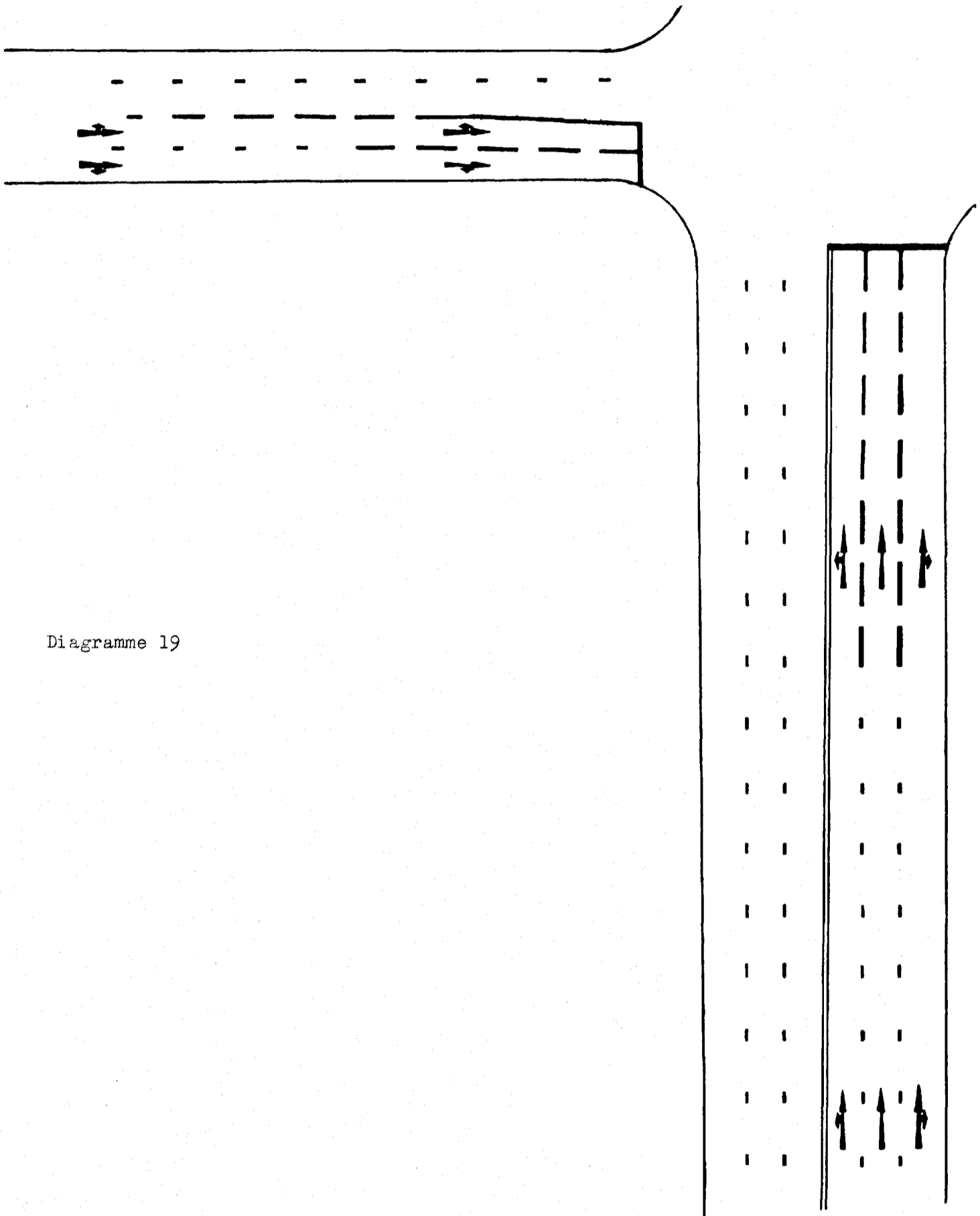


Diagramme 19

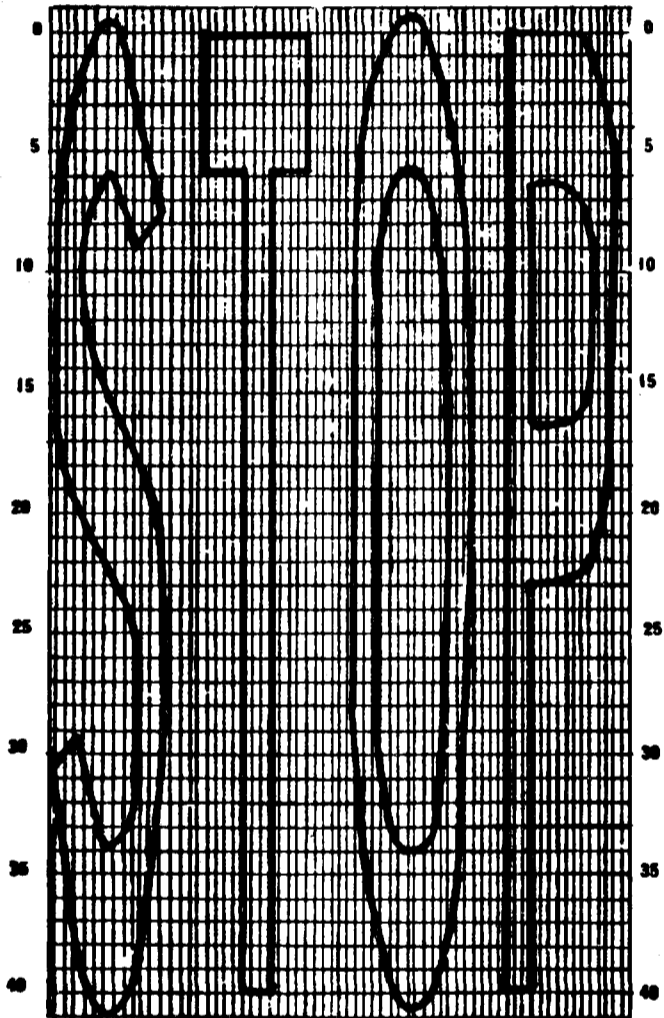
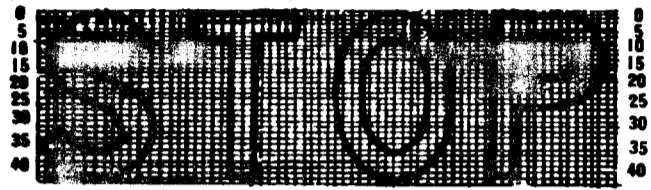


Diagramme 20

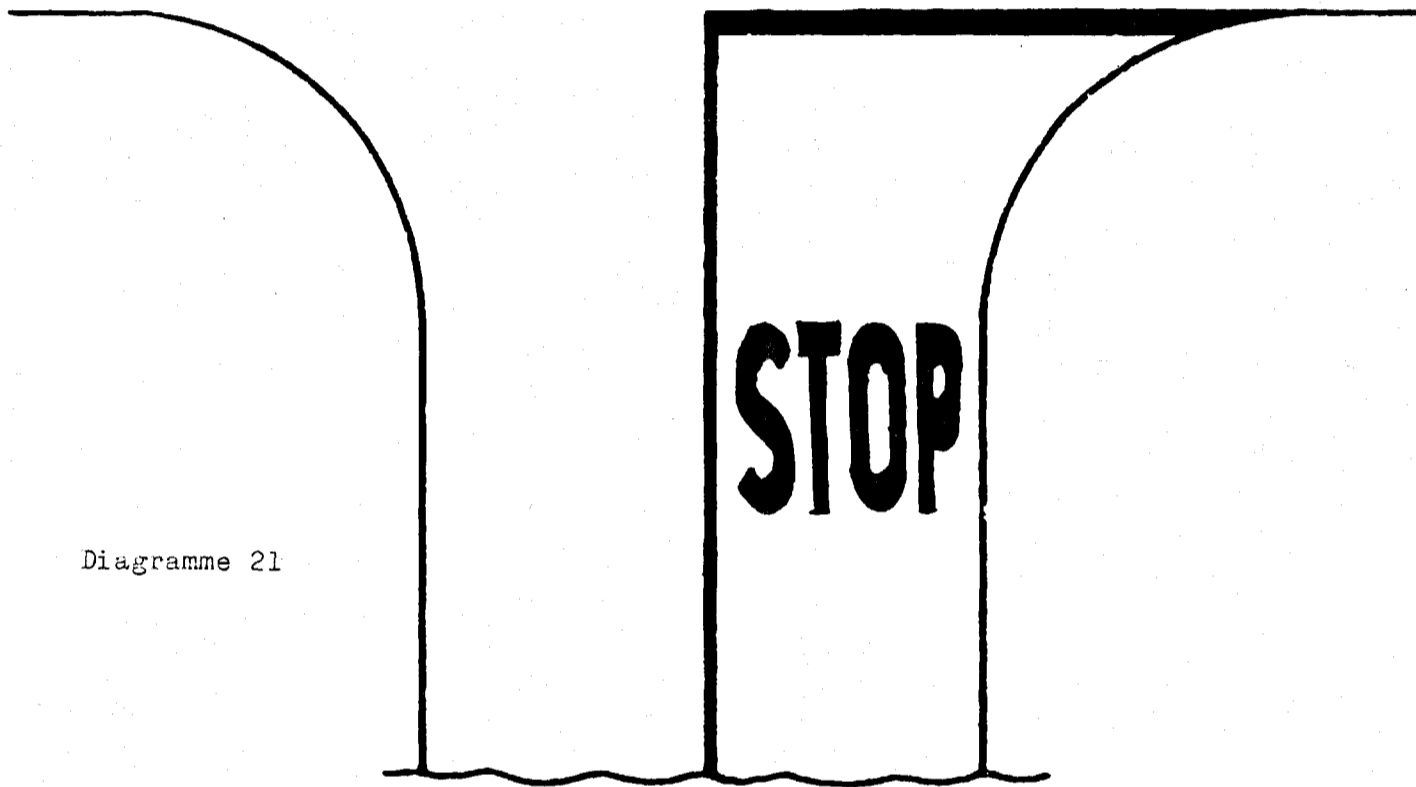


Diagramme 21

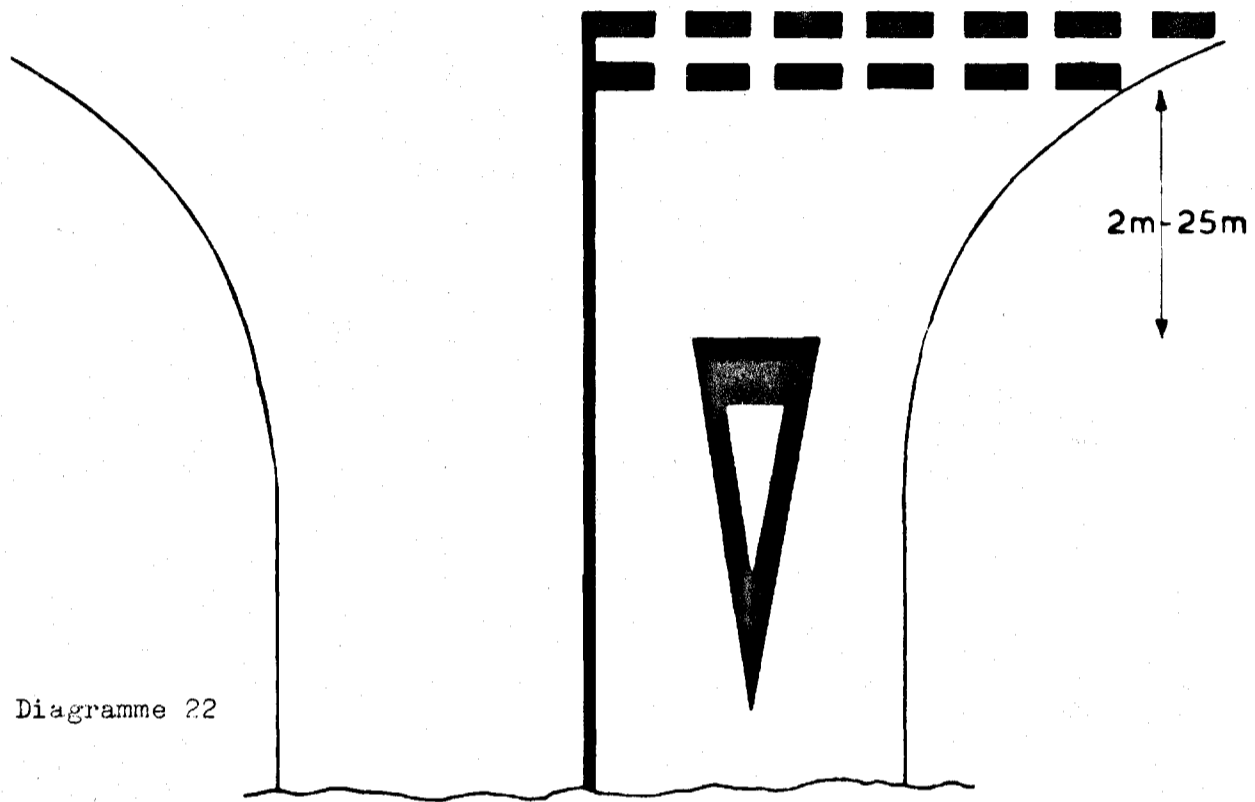
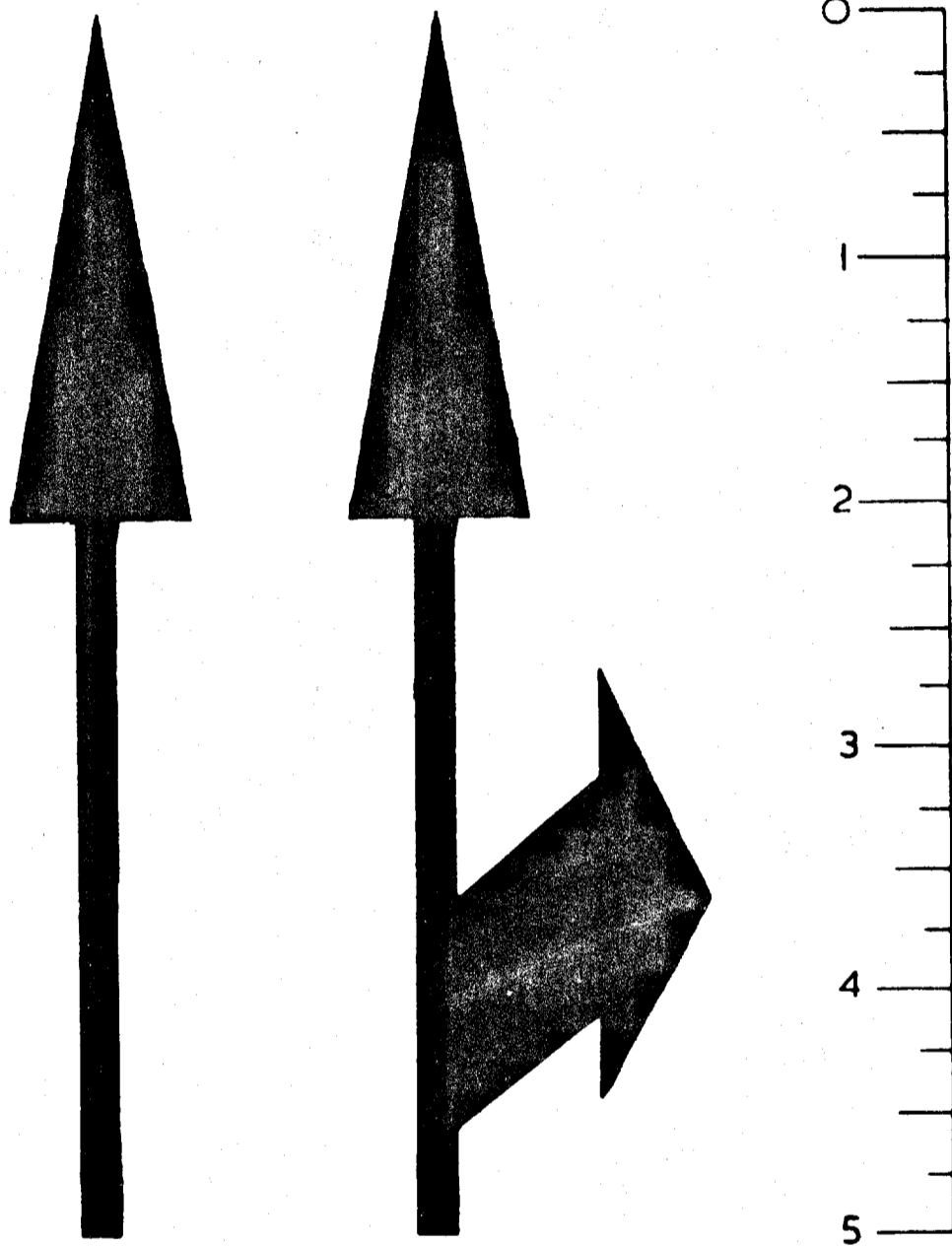


Diagramme 22



Normes recommandées pour tracer en perspective les flèches qui donnent à la fois l'indication pour aller tout droit et pour tourner.

Diagramme 23

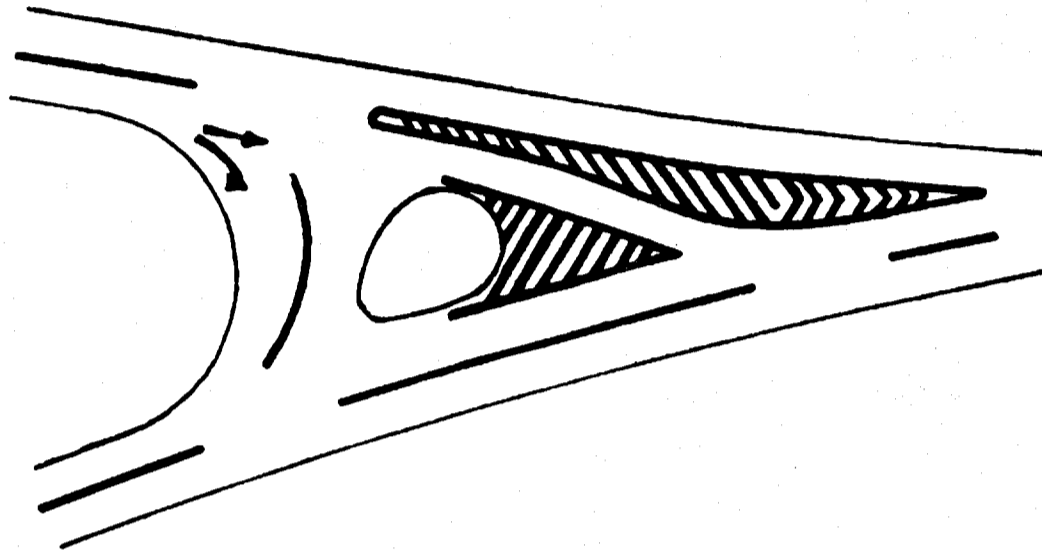


Diagramme 24

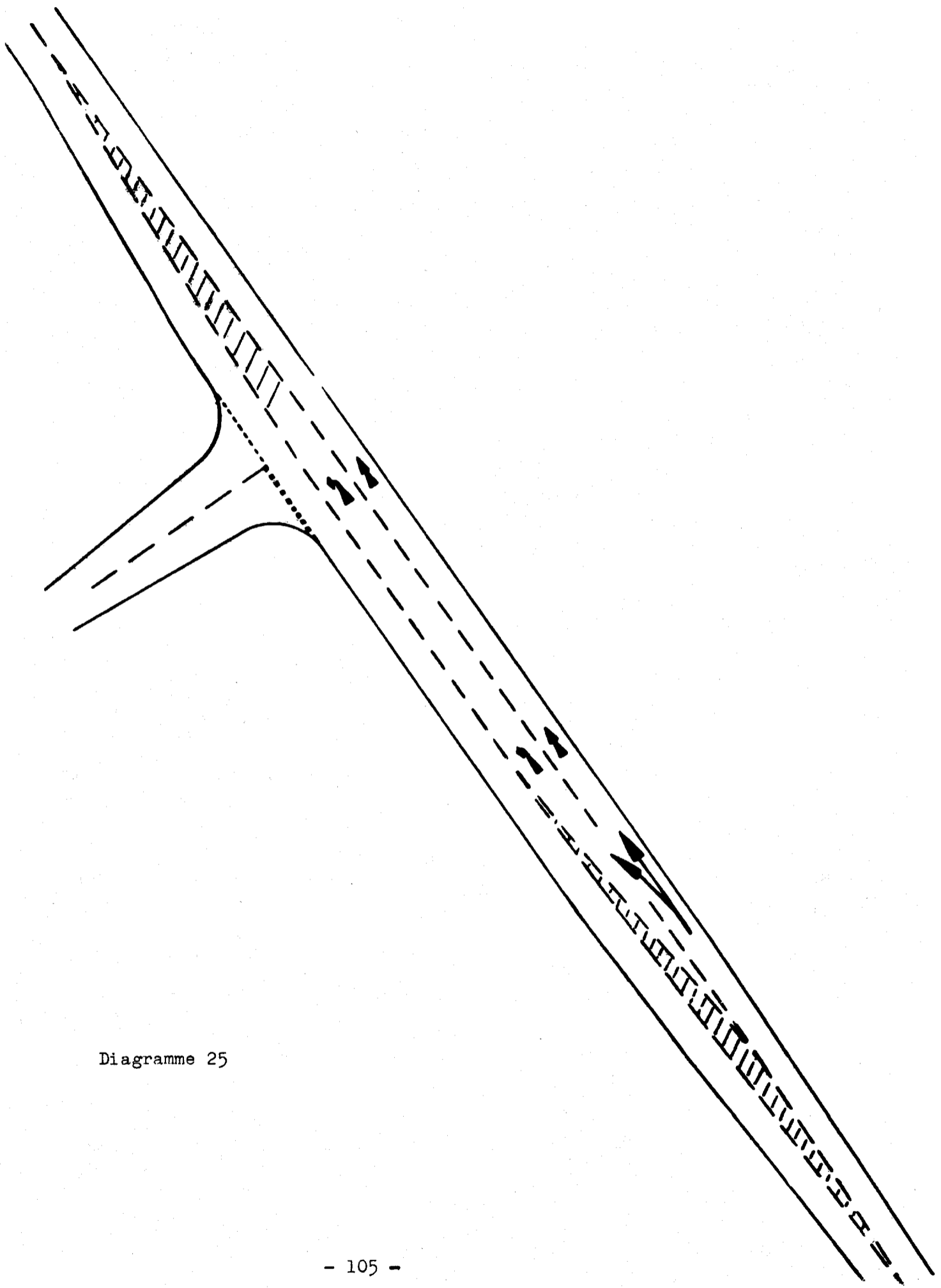


Diagramme 25

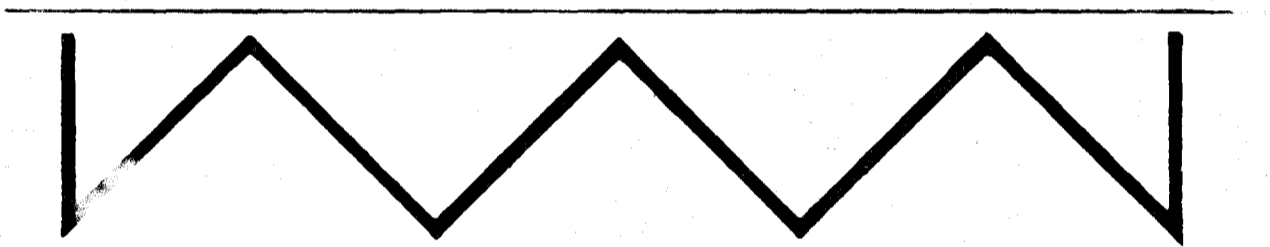


Diagramme 26

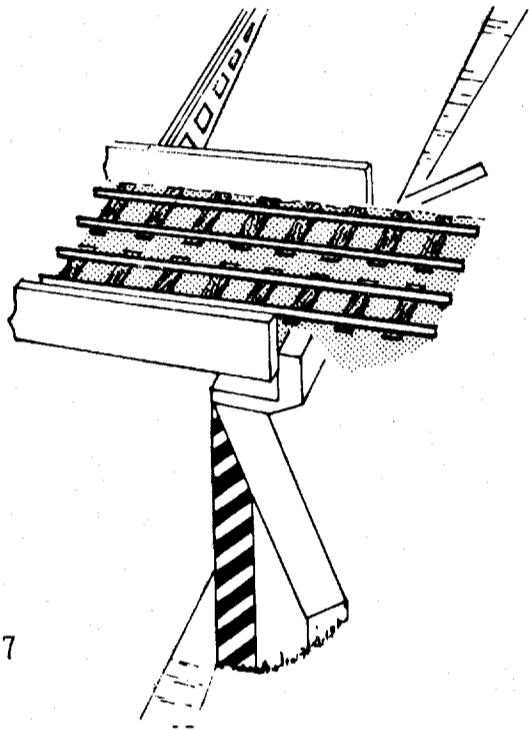


Diagramme 27

道路標誌與號誌公約

締約國

確認道路標誌、號誌與圖案及道路標線在國際上必須劃一，藉以便利國際道路交通、增加道路安全，

爰議定條款如下：

第壹章

總 則

第一條

定 義

在本公約內，下列名詞之意義照本條解釋：

- (一) 稱締約國“國內立法”者，謂該締約國領土內現行之國家或地方法律及規則之全部；
- (二) 稱“聚居地區”者，謂進口及出口樹有標誌如此標明或國內立法另有規定之地區；
- (三) 稱“道路”者，謂供公眾通行之任何通道或街道之全部路面；
- (四) 稱“車行道”者，謂道路通常供車輛交通之部份；道路得包括彼此清楚劃隔、例如以分道帶劃分或不同水平隔離之若干條車道；
- (五) 稱“車道”者，謂車行道可以劃分之任何縱向分道帶，不論是否以縱向路面標線劃定，寬度以足夠一隊連貫行駛除機器腳踏車以外之汽車通過為準；

(六) 稱“交岔路口”者，謂任何平地十字路、丁字路或分岔路，包括此類平地十字路、或分岔路形成之空地；

(七) 稱“平交道”者，謂道路與自有軌道系統之鐵路或電車路軌道任何平面交叉之處；

(八) 稱“高速道路”者，謂專為高速交通設計及建築而不供沿路房地用之道路，且

(1) 除於特定各點或屬暫時性質者外，設有雙向之分隔車行道，其隔離可用不供車輛行駛之分道帶或在特殊情況下用其他方法為之；

(2) 不與任何道路、鐵路或電車路軌道、或人行道平交；

(3) 經特別樹立標誌指明為高速道路；

(九) 臨時停車與停車：

(1) 稱“臨時停車”者，謂上落客人或裝卸貨物所需時間以內之車輛靜止狀態；

(2) 稱“停車”者，謂因避免妨礙另一用路人或避免與障礙物碰撞或為遵守交通規則以外任何理由之車輛靜止狀態，亦謂不以上落客人裝卸貨物所需時間為限之車輛靜止狀態；

至於符合上文第(2)目解釋之車輛靜止狀態而不超過國內立法規定時限者是否視為“臨時停車”及符合上文第(1)目解釋之車輛靜止狀態而超過國內立法規定時限者是否視為“停車”則聽由締約國自行決定之；

(十) 稱“腳踏車”者，謂至少有兩輪之車輛，其推動專憑乘車者之肌力，特別以踏板或手搖曲柄為之；

(十一) 稱“加裝馬達腳踏車”者，謂裝有內燃機、其汽缸容量不超過五十立方公分(三點零五立方呎)，設計最高速率每小

時不超過五十公里（三十哩）而具有兩輪或三輪之車輛。但締約國得自由決定依其國內立法對不具有腳踏車使用之特徵，尤其不具有可用踏板推進之特徵，或其設計之最高速率，其重量，或其機器之若干特徵超過某種限度之車輛，認為非加裝馬達腳踏車。本定義不得解釋為阻止締約國實施其道路交通之國內立法規定時，加裝馬達腳踏車完全視同機器腳踏車；

(三) 稱“機器腳踏車”者，謂裝有推動機器不論有無邊車之任何兩輪車輛。締約國之國內立法對三輪車輛、其空車重量不超過四〇〇公斤（九〇〇磅）者得視為機器腳踏車。“機器腳踏車”一詞雖不包括加裝馬達腳踏車，但締約國得依本公約第四十六條第二項聲明，在本公約適用範圍內，加裝馬達腳踏車視為機器腳踏車；

(四) 稱“機動車輛”者，謂任何自動之道路車輛，但締約國領土內之加裝馬達腳踏車不視為機器腳踏車者不在此列；軌行車輛亦不在此列；

(五) 稱“汽車”者，謂通常在道路上載運客貨或在道路上牽曳載運客貨車輛之任何機動車輛。本定義包括無軌電車，即接連導電體而非軌行之車輛。本定義不包括僅偶用於在道路上客貨或在道路上牽曳載運客貨車輛之車輛、如農用拖拉機之類；

(六) 稱“拖車”者，謂經設計供機動車輛牽曳之任何車輛，包括半拖車在內；

(七) 稱“半拖車”者，謂經設計與另一機動車輛相聯接，除其車身之一部份安架在機動車輛之上，其重量及裝載重量之一大部分亦由該機動車輛負擔之任何拖車；

(八) 稱“駕駛人或駕馭人”者，謂在道路上駕駛汽車或其

他車輛（包括腳踏車），或引導單獨或成群牲畜，或牽引、馱負或騎乘牲口之人；

(六) 稱“許可重量限額”者，謂車輛登記國主管機關宣佈許可之滿裝車輛重量限額；

(七) 稱“裝載總重”者，謂車輛裝載後連車上駕駛人員及乘客在內之實際重量；

(八) 稱“行車方向”及“順行方向”者，如依國內立法規定，車輛駕駛人必須讓對面來者在左側交會，則指右側；否則上述定義指左側；

(九) 駕駛人須向其他車輛“讓路”之規定意指該駕駛人，如可能迫使其他車輛之駕駛人突然改變方向或速率，則不得繼續或恢復其前進或動作。

第二條

公約附件

本公約下列附件為本公約之構成部分：

附件一：危險警告標誌（設於交岔路口或平交道附近者除外）；

附件二：管制交岔路口優先通行權之標誌，交岔路口引道上之危險警告標誌及管制狹窄路段優先通行權之標誌；

附件三：關於平交道之標誌；

附件四：優先通行權，臨時停車及停車標誌以外之其他禁制標誌；

- 附件五：停車標誌以外之指示標誌；
- 附件六：臨時停車及停車標誌；
- 附件七：附加標牌；
- 附件八：道路標線；
- 附件九：附件一至七所稱標誌，圖案及標牌之顏色複製^{*}。

第三條

締約國之義務

一 (一) 本公約締約國接受本公約內規定之道路標誌，號誌與圖案及道路標線系統並擔允儘速採用實施。為此目的：

(1) 遇本公約規定標誌，圖案或標線，對用路人表明某項規則或傳達某種指示時，締約國擔允在不違反本條第二項及第三項特定時限情形下，不用任何其他標誌，圖案或標線以表明該項規則或傳達該項指示；

(2) 遇本公約未規定標誌，圖案或標線對用路人表明某項規則或傳達某種指示時，締約國應可為此等目的，使用任何標誌，圖案或標線，但此種標誌，圖案或標線在本公約內不得另有意義，且須與本公約所規定之系統相符合。

(二) 為改進交通管制技術起見並鑒於對本公約提出修正前進行試驗之用處，締約國應可為試驗目的暫時在若干路段不遵守本公約之規定。

^{*} 本公約印本可在有關條文內刊出標誌圖案及標牌。

三 締約國擔允至遲在本公約生效日期起四年內，於其領土內更換或增補雖具有本公約所規定系統內標誌，圖案，裝置或標線之特點，但其用意與本公約內所予意義有所不同之任何標誌，圖案，裝置或標線。

三 締約國擔允於本公約生效日期起十五年內，在其領土內更換凡與本公約所規定系統不符之任何標誌，圖案，裝置或標線。在此時期內為使用路人熟悉本公約所規定之系統起見，前設之標誌及圖案可與本公約所規定者並存。

四 本公約不得解釋為要求締約國必須採用本公約規定之所有各種標誌及標線。自另一方面言之，締約國所採用標誌或標線之種類應以絕對必要者為限。

第四條

締約國擔允禁止：

(一) 在標誌，標誌支柱或任何其他交通管制裝置上附着任何與此種標誌或裝置作用無關之物；但締約國或其行政分區如准許非營利會社安裝指示標誌，得准該會社之徽記附置於該標誌或其支柱，但以不致因此使標誌不易瞭解為限；

(二) 安裝可能與標誌或其他交通管制裝置相混淆，使其不顯著或減低效用，或使用路人眩目或分散其注意力，以致妨礙交通安全之任何告示牌，通告，標線或裝置。

第貳章
道路標誌

第五條

一 本公約所定各種道路標誌系統區分如下：

(一) 危險警告標誌：此等標誌旨在警告用路人注意路上危險並指示危險之性質；

(二) 禁制標誌：此等標誌旨在向用路人指示其必須遵守之特別義務，限制或禁令：此等標誌分為下列各種：

- (1) 優先通行權標誌；
- (2) 禁止或限制標誌；及
- (3) 遵行標誌；

(三) 指示標誌：此等標誌旨在引導用路人之行進或向其提供可能有用之其他指示；此等標誌分為下列各種：

- (1) 前置標誌；
- (2) 指路標誌；
- (3) 路名標誌；
- (4) 地名標誌；
- (5) 確證標誌；
- (6) 為車輛駕駛人提供有用指示之其他標誌；
- (7) 明示對用路人可能有用之設備之其他標誌。

二 遇本公約准許在若干標誌或若干圖案間有所選擇時：

(一) 締約國擔允在全部領土內祇採用此等標誌或圖案之一種；

- (二) 締約國應設法就同一選擇達成區域協議；
- (三) 本公約第三條第三項規定應適用於未被選用之各種標誌及圖案。

第六條

一 標誌之設置應使爲其對象之駕駛人易於及時辨認。標誌通常應設於順行方向之路邊，但可在車行道之上空設置或重設之。設於順行方向路邊之任何標誌，如爲其對象之駕駛人可能因地方情況不能及時看到，應在車行道之上空或另外一邊重設之。

二 爲駕駛人而設之所有標誌應適用於通行車行道之全部寬度，但遇車道經以縱向標線劃設者，可使標誌僅適用於車行道之一個或數個車道。

三 如主管機關認爲在劃隔之車行道上標誌設於道路邊徑，全無效用，可在分道帶上設置標誌，遇此情形，無須在邊徑重設標誌。

四 茲特建議國內立法應規定：

(一) 標誌之設置應不妨礙車行道上之車輛交通，如設於邊徑，應儘少妨礙行人。設置標誌之一邊之車行道與標誌下端邊緣二者之高差，在同一路線上同類標誌應儘量一致；

(二) 標牌之尺寸應使標誌從遠處易於辨認並使行近之人能够一目瞭然；在不違反本項(三)款規定之情形下，此等尺寸應順應車輛之正常速率；

(三) 危險警告標誌及禁制標誌之尺寸在每一締約國內應劃

一標準。 每種標誌通常應有小、中、大及特大四種尺寸。 小型標誌應用於情況無法使用中型標誌或在車輛祇能慢行之地區，亦得用以重覆前設之標誌。 在高速交通極為寬廣之道路上應用大型標誌。 在非常高速交通之道路，如高速道路上，應用特大標誌。

第七條

一 茲建議國內立法規定道路標誌，尤其危險警告標誌及聚居地區照明街道上臨時停車及停車標誌以外之禁制標誌，應予照明或應裝設反光材料或反光裝置，使其在夜間比較明顯易於辨認，但以不使用路人眩目為限。

二 本公約不禁止為傳達僅在特定時間或特定日期適用之指示，警告或規則，使用祇在其所傳達之指示適用時始可看見之標誌。

第八條

一 為增進國際對標誌之瞭解起見，本公約所定標誌及號誌系統係憑藉各類標誌所特有之形狀及顏色之使用，並於可能時，使用象形圖案而不用文字。 遇締約國認為必須修改所定圖案時，所作修改不應改變其根本特徵。

二 締約國願依本公約第三條第一項(一)款(2)目採用本公約內未規定之任何標誌或圖案者，應設法就此種新標誌或圖案獲致區域協議。

三 為便利標誌之解釋起見，本公約不禁止在標誌下面長方形

標牌上或在繪有標誌之長方形標牌上加用文字：如不致使不懂此種文字之駕駛人更難瞭解，則此種文字亦可寫在標誌之上。

四 凡主管機關認為宜使標誌或圖案之意義更為明顯，或就禁止標誌言，宜限制用於若干類用路人或若干時期，而無法依照本公約附件規定附加圖案或數字傳達必要指示者則在標誌下長方形標牌上用文字書明，但此種文字得以置於同一標牌上之一個或數個圖案替代或補充之。

五 本條第三項及第四項所指文字應使用本國語文，或以本國語文之一種或數種。如關係締約國認為適宜時，得用其他語文，甚至用聯合國正式語文。

危險警告標誌

第九條

六 本公約附件一甲節明示危險警告標誌之式樣；乙節明示此等標誌上所繪圖案並對其使用有所指示。但交岔路口危險警告標誌及圖案在本公約附件二內說明之，平交道危險警告圖案在附件三內說明之。依照本公約第四十六條第二項規定各國應通知秘書長，聲明其所選定之危險警告標誌式樣為A^a或A^b。

七 危險警告標誌之數目不應無故加多，但此種標誌應設於適當地點，警告駕車相當謹慎之駕駛人難於及時察及而可能發生之道路危險。

八 危險警告標誌應設於與危險處有適當距離之處，使其不論晝夜均可發生最大效力，並須顧及道路及交通情況，包括車輛

正常速率及可以望見標誌之距離在內。

四 標誌與危險路段起點間之距離可在符合本公約附件七式樣一並依該附件規定設置之另一標牌上示明之；遇標誌與危險路段起點間之距離非駕駛人所能判斷且非其通常所可預期者時，必須作此指示。

五 危險警告標誌，特別在汽車道及視為汽車道之道路上，可予重設。重設之處，標誌與危險路段起點間之距離依本條第四項規定示明之。但就警告前有旋開橋及平交道之危險警告標誌言，締約國得適用本公約第三十五條第三項或本公約附件一乙節第五項之規定以代替本項規定。

六 如用危險警告標誌警告相當長之路段上之危險（例如一連串危險彎路或一段失修車道）並如認為允宜指明該段長度時，應在符合本公約附件七式樣二並依該附件規定設置之另一標牌上為之。

臨時停車及停車標誌以外之禁制標誌

第十條

優先通行權標誌

一 將交岔路口優先通行權特別規則通告或通知用路人之標誌係本公約附件二甲節內說明之標誌 B,1;B,2;B,3 及 B,4。將狹窄路段優先通行權規則通知用路人之標誌係附件二丙節內說明之標誌 B,5 及 B,6。

二 “讓路”標誌 B,1 應用以通告用路人，於設置標誌之交岔路口，對其行近道路上之車輛必須讓路。

三 “停”標誌 B,2 應用以通告用路人，在設置標誌之交岔路口，應於進入岔路口前停止並對其行近道路上之車輛讓路。依照本公約第四十六條第二項規定，各國應通知秘書長，聲明其所選定之“停”標誌式樣為 B,2^a 或 B,2^b。

四 如主管機關認為必須通告駕駛人，停止之位置須與標誌相齊，且在確知絕無危險前不再離開，標誌 B,2 應設於岔路口以外地點。

五 標誌 B,1 及 B,2 應設於岔路口，如屬可能，與車輛必須停止或於讓路時不得越過之點相齊。

六 標誌 A, 連同圖案 A,23 或圖案 A,24 可分別用作標誌 B,1 或標誌 B,2 之前置警告標誌。但在以標誌 A^a 為危險警告標誌之國家標誌 B,1 或標誌 B,2 之前置警告標誌可為同一標誌，另加本公約附件七所示式樣一標牌，以資補充。

七 “優先路”標誌 B,3 應用以通告某一道路之用路人，在該路與其他道路岔路口，表示其他道路上往來車輛之駕駛人對於沿該路行進之車輛，必須讓路。此項標誌得設於道路起點，並在每一岔路口之後重設之；亦得設於岔路口之前或設於岔路口。遇某一道路設有標誌 B,3 時，應在接近該路停止對其他道路享有優先之處，設置“優先終止”標誌 B,4。標誌 B,4 可在優先終止之點前重設一次或數次；該點前設置之標誌應附有符合附件七式樣一之標牌。

八 如在某一道路上以繪有 A,22 圖案之一之危險警告標誌警告前有岔路口，或如在岔路口，該路為優先路並經以本條第七項內規定之標誌 B,3 如此標明者，在岔路口所有其他道路上應設置標誌 B,1 或 B,2；但在小徑或土路等道路上，即使

無此種標誌，駕駛人在交岔路口亦須讓路，不必定須設置標誌 B,1 或 B,2。標誌 B,2 僅在主管機關認為允宜規定駕駛人特別因為某些路段對駕駛人言視界不佳，在其行近之交岔路口任何一邊必須停止者，方予設置。

第十一條

禁止或限制標誌

本公約附件四甲節說明臨時停車及停車標誌以外之禁止及限制標誌，並解釋其意義。該節亦說明凡通告此等禁止及限制之終止或其中任何一項終止之標誌。

第十二條

遵行標誌

本公約附件四乙節說明遵行標誌並解釋其意義。

第十三條

對本公約附件四內說明 之標誌普遍適用之規定

一、禁止，限制及遵行標誌應設在靠近義務、限制或禁止開始之處，如主管機關認為必要，可重設之。但如主管機關因視線關係或為預先警告用路人起見，而認為適宜時，則此等標誌可設於離開義務、限制或禁止之適用地點尚有適當距離之處。在未到義務、限制或禁止之適用地點所設標誌之下應加設符合

附件七內式樣一之標牌。

ㄟ 除在聚居地區內某些路段上另以其他標誌通告不同之規則者外，凡與聚居地區名稱標誌相齊或在其後不遠之處設置之禁制標誌，表示該項規則，適用於該聚居地區之全區。

停車標誌以外之指示標誌

第十四條

ㄨ 本公約附件五說明停車標誌以外向用路人傳達有用指示之標誌，或列舉此種標誌之範例；對其使用亦有若干指示。

ㄨ 在不用拉丁字母之國家，第五條第一項(三)款(1)至(5)之指示標誌上所用文字應兼用本國語文及拉丁字母拼音，其發音應儘可能與國語讀音近似。

ㄨ 在不用拉丁文字母之國家，拉丁字體文字可與本國文字並列同一標誌，或書列重覆標誌。

ㄨ 標誌所用文字不應多於兩種。

第十五條

前置指路標誌

前置指路標誌應設在與交岔路口有適當距離之地點，務使其不論晝夜均能發生最大效果，同時並須顧及道路及交通情況，包括車輛之正常速率及可以望見標誌之距離在內；此項距離在聚居地區無須超過五十公尺（五十五碼），但在高速道路及其

他交通快速之道路上，不應少於五百公尺（五五〇碼）。標誌得重設之。標誌下得另設標牌，示明標誌與交岔路口之距離；此項距離亦得在標誌本身下端示明之。

第十六條 指路標誌

一 指路標誌得載列若干地名；此等地名在標誌上應上下排列。某一地名所用字母得較其他地名所用者為大，但以該地為其中最大者為限。

二 凡示明距離者，表示距離之數字應與地名寫成一行。在箭頭指路標誌上，此等數字應置於地名與箭頭之間；在長方形標誌上，應置於地名之後。

第十七條 路名標誌

用以識別道路之標誌，不論用數字，字母或數字與字母兩者構成之號碼或用路名，應為長方形或盾形，明示該項號碼或路名。但締約國有路線分類系統者，得以路線分類所用圖案替代長方形。

第十八條 地名標誌

一 地名標誌可用以明示兩國間之邊界，同一國家兩個行政區

域間之邊界或聚居地區，河流，山隘，名勝等名稱。

≡ 標誌 E,9^a 或 E,9^b 應設於聚居地區之起點；標誌 E,9^c 或 E,9^d 應設於聚居地區之終點。國內立法得規定此等標誌應通告用路人在該國領土內適用於聚居地區之交通規則自標誌 E,9^a 或 E,9^b 至標誌 E,9^c 或 E,9^d 適用之，但在聚居地區若干路段上以其他標誌通告不同規則者不在此限。在設有標誌 B,3 之優先路上，如該路通過聚居地區之部份不復享有優先通行權，概應設置標誌 B,4。

≡ 表示聚居地區名稱以外其他指示之地名標誌與標誌 E,9^a 至 E,9^d，特別在顏色上，應顯然不同。

第十九條

確證標誌

確證標誌，在主管機關認為必要之處，例如在大聚居地區之出口，用以確定道路方向。此種標誌應照本公約第十六條第一項規定，載有一個或數個地名。凡指明距離者，表明距離之數字應置於地名之後。

第二十條

行人穿越道標誌

主管機關認為適宜時，應在行人穿越道設置標誌 E,11^a 或 E,11^b。

第二十一條

指示標誌普遍適用之規定

- ㄟ 本公約第十五條至第二十條所稱指示標誌在主管機關認為適宜之處設置之。其他指示標誌，僅在主管機關認為必要時，方予設置，並對第六條第一項之要求妥予計及；標誌 F, 2 至 F, 7 應祇設於緊急修理、加油及膳宿設備缺少之道路。
- ㄚ 指示標誌得重設之。標誌下之附加標牌得明示標誌與其所指地點間之距離；此項距離亦得寫在標誌本身之下端。

臨時停車及停車標誌

第二十二條

- ㄟ 本公約附件六甲節說明禁止或限制臨時停車或停車之標誌，乙節說明提示有用之停車指示之其他標誌；對於標誌之意義予以說明並且對其使用提出若干指示。

第叁章

交通燈光號誌

第二十三條

車輛交通號誌

- ㄟ 依本條第十二項之規定除專為公共交通車輛所設者外，僅

下列燈光可以用作管制車輛交通之燈光號誌，其意義應照本條之規定解釋之：

(一) 非閃光燈：

(1) 綠燈表示交通可向前行進；但對駕駛人言，倘在其即將行進之方向交通擁擠，致其進入交岔路口後，在換燈前可能尚未離開時，交岔路口管制交通綠燈不應准其行進；

(2) 紅燈表示交通不得向前行進；車輛應不超越停止線，如無停止線，應不超越與號誌相齊之線，如號誌設於交岔路口中央或交岔路口對側，應不進入交岔路口或向交岔路口之行人穿越道行進；

(3) 琥珀色燈應單獨出現或與紅燈同時出現；單獨出現時，表示車輛不得超越停止線或與號誌相齊之線，除非燈光出現時車輛離停止線或號誌極近，以致在超越停止線或與號誌相齊之線前無法安全停止。凡號誌設於交岔路口中央或對側者，琥珀色燈光之出現，表示任何車輛不得進入交岔路口或向交岔路口行人穿越道行進，除非琥珀色燈光出現時，車輛離穿越道或交岔路口極近，以致在進入交岔路口或向行人穿越道行進之前無法安全停止。與紅燈同時出現時，表示號誌即將改變，但不影響紅燈所明示之禁止穿越；

(二) 閃光燈：

(1) 一盞紅色閃光燈，或裝在同一支柱上，高度相同並朝同一方向之兩盞交替閃光紅燈，一燈熄滅，一燈出現，

表示車輛不得超越停止線，如無停止線，應不超越與號誌相齊之線；此種紅燈僅可用於平交道，旋開橋或渡船碼頭引道並用

以指示因救火車輛進入道路或因飛機飛近，即將低飛過路，一切交通不得行進；

(2) 一盞琥珀色閃光燈或兩盞琥珀色交替閃光燈表示駕駛人得向前行進，但須特別小心。

三 三色制號誌應由紅色，琥珀色及綠色三盞顏色不同之閃光燈合成之；僅在紅燈琥珀色燈熄滅時，綠燈方始出現。

四 兩色制號誌應由一盞非閃光紅燈及一盞非閃光綠燈合成之。紅燈與綠燈不應同時出現。兩色制號誌僅應用作臨時裝置，且須不逾本公約第三條第三項所定更換現有裝置之時期。

五 本條第二項及第三項所稱兩色燈及三色燈應直排或橫排之。

六 直排者，紅燈位置應最高；橫排者，紅燈應置於相對順行方向之一邊。

七 倘用三色制，琥珀色燈應置於中央。

八 本條第二項及第三項所稱三色制及兩色制號誌內之燈應為圓形。本條第一項所稱紅色閃光燈亦應為圓形。

九 琥珀色閃光燈得單獨安裝之；遇交通稀疏時，亦得用以替代三色制號誌。

十 凡三色制號誌內綠燈顯示一個或數個箭頭者，箭頭之顯示表示車輛僅可朝箭頭所指方向行進。表示交通可向前行進之箭頭應向上指。

十一 凡三色制號誌包括顯示一個或數個箭頭之一個或數個額外綠燈時，此等額外箭頭之顯示，不論當時三色制號誌之周期狀態，應表示交通得朝箭頭所指方向行進；並表示遇車輛在留供箭頭所指方向亦即非走不可方向交通之用之車道時，其駕駛人，倘若停止勢將妨礙同一車道內後隨車輛之行動，必須朝所

指方向行進，但對於其所交會之川流交通中車輛，必須讓其通過，行人必須不受危險。此等額外綠燈最好與普通綠燈同高。

一六 遇綠燈或紅燈設於有兩個以上車道之車行道上由縱向標線標明之交通車道上空時，紅燈表示交通不得沿上懸紅燈之車道行進，綠燈表示交通可沿上懸綠燈之車道行進。如此設置之紅燈號誌應有斜十字，綠燈號誌應有下指箭頭。

一七 國內立法得規定於某種平交道裝置一盞慢閃月白燈，表示交通得向前行進。

一八 凡交通燈光號誌僅對腳踏車駕駛人適用者，倘為避免混淆而有必要時，得在號誌上置一腳踏車剪影，或用尺寸較小之號誌，佐以上繪腳踏車之長方標牌，說明此項限制。

第二十四條

專為行人設置之號誌

一 僅下列燈光可充作專供行人用之燈光號誌，其意義照本條規定解釋之：

(一) 非閃光燈：

- (1) 綠燈表示行人可以穿越；
- (2) 琥珀色燈表示行人不得穿越，但已在車行道上之行人得繼續行至對面；
- (3) 紅燈表示行人不得進入車行道；

(二) 閃光燈：

閃光綠燈表示行人可以穿越車行道之時期即將終止，紅燈即將出現。

ㄟ 供行人用之燈光號誌以兩色制為宜，由紅、綠兩燈組成之；但亦可用三色制，由紅色、琥珀色、綠色三燈組成之。兩燈決不同時顯示。

ㄚ 燈應直排，紅燈永遠在上，綠燈永遠在下。紅燈最好顯示一個或數個作站立狀之行人。綠燈顯示一個或數個作走路狀之行人。

ㄛ 供行人用之燈光號誌應妥予設計排列，以免駕駛人誤認為車輛交通燈光號誌。

第肆章 道路標線

第二十五條

主管機關認為必要時，應利用車行道標線（道路標線）管制交通或警告或引導用路人。標線得單獨使用，亦得與其他標誌或號誌合併使用，以加強或澄清標線之意義。

第二十六條

ㄎ 車行道上由實線組成之縱向標線，表示車輛不准穿越或跨越該線；該線如分隔兩面交通方向時，表示車輛不准在該線與駕駛人順行方向車行道邊緣相反之一側行駛。由兩實線組成之縱向標線表示同一意義。

ㄏ (一) 車道上以虛線組成之縱向標線，不表示禁止，但用以：
(1) 劃分車道，旨在引導交通；

(2) 警告接近實線及該線所表示之禁止事項，或警告接近有特殊危險之另一路段。

(二) 為本項(一)款(2)目所稱目的使用之虛線，其線段間隔與線段長度之比，應遠較為本項(一)款(1)目所稱目的而使用者為小。

三 駕駛人遇車行道上由緊靠虛線之實線組成之縱向標線時，祇應計及在駕駛人一側之線條。本項規定不妨害依許可方式超車之駕駛人恢復其在車行道上之正常位置。

四 在本條內，凡用以標識車行道邊緣使之愈益顯著之縱線，及車行道上用以標劃停車地位而與橫線連接之縱線，均不視為縱向標線。

第二十七條

一 由一條實線或兩條緊靠之實線組成之橫向標線，橫過一條或一條以上之車道者，表示駕駛人依本公約第十條第三項所稱“停”標誌 B,2 之規定應於其後停止之線。該標線亦得用以表示駕駛人依燈光號誌、或受權指揮交通勤務人員發出之號誌、或於平交道前須在該標線後停止之線。在車行道上伴隨標誌 B,2 之標線前得加繪“停”字。

二 除非在技術上不可能作到，凡車行道上樹有標誌 B,2 之處，概應設置本條第一項所稱之橫向標線。

三 由一條虛線或兩條緊靠之虛線組成之橫向標線橫過一條或一條以上之車道者，表示車輛於遵照本公約第十條第二項所稱“讓路”標誌 B,1 之指示讓路時通常不得超越之線。在此項標線前，得於車行道上標繪寬邊三角形，使其一邊與標線平行，對頂指向行近車輛，以象徵標誌 B,1。

- 四 行人穿越道宜用於車行道軸線平行之較粗條紋表示之。
- 五 腳踏車駕駛人穿越道應以橫向線紋，或其他不致與行人穿越道混淆之標線表示之。

第二十八條

- 一 為重複表明標誌之指示，或為使用路人獲得非標誌所能適當傳達之指示，得在車行道上加用其他標線，諸如箭頭、平行線紋、斜條紋、文字等。此等標線尤應用以表示停車區或停車地帶之界線、禁止停車之公共汽車站或無軌電車站及交岔路口前之預先選擇之處。但如車行道上有箭頭並以縱向標線分為若干車道者，駕駛人應遵循其所行駛之車道內指示之方向或若干方向之一。
- 二 車行道之一部份或較車行道水平面略高之地區、其四週劃有實線或虛線、內有平行斜條紋為標識者，凡以實線劃設之地區，表示車輛不得入內；凡以虛線劃設之地區，表示除非確知安全或為轉入車行道對面之連接道路，車輛不得入內。本項規定，以不違反本公約第二十七條第四項關於行人穿越道之規定為限。
- 三 車行道邊鋸齒形線，表示車行道該邊繪有鋸齒形線之處禁止停車。

第二十九條

- 一 本公約第二十六條至第二十八條所稱道路標線，得漆於車

行道上，或以其他任何方式設置之，祇須同樣有效。

二 道路標線如係油漆，應使用黃色或白色；但表示准許或限制停車地方之標線得用藍色。如締約國於其領土內兼用黃白兩色時，同類標線應使用同一顏色。本項內稱“白色”者，包括銀色或淺灰色。

三 於描繪文字、圖案及箭頭等道路標線時，應計及將此項標線朝交通行進方向予以相當伸展之必要，因駕駛人看到標線之角度甚狹。

四 茲建議：如由於交通密度而有必要時，又如照明不足或缺乏照明時，則旨在指示行車之道路標線應能反光。

第三十條

本公約附件八，係一套有關道路標線佈設及設計之建議。

第五章

雜項條款

第三十一條

道路施工標誌

一 車行道上之道路施工界限，應明確顯示之。

二 如由於道路施工範圍及交通量而有必要時，施工界限應予標劃，設置連續式或不連續式柵欄，漆明紅與白、紅與黃、黑與白或黑與黃兩色相間條紋；又夜間如柵欄非反光性質，則應

使用燈光及反光裝置。爲此目的所用反光裝置及固定燈光，應爲紅色或深黃色，閃光燈應爲深黃色。但：

(一) 祇爲同一方向行進之交通所見及之燈光與裝置，用以標劃該交通對面道路上道路施工之界限者，得爲白色；

(二) 標劃道路施工界限之燈光與裝置分隔往來交通方向者，得爲白色或淺黃色。

第三十二條

標線所用燈光及反光裝置

每一締約國在其整個領土範圍內用以標劃車行道邊緣之燈光或反光裝置，應採用同一顏色或同一色系。

平交道

第三十三條

一 (一) 設於平交道之號誌系統、就列車之行近或柵門(柵欄)或半柵門(半柵欄)即將關閉而用以提示警告者，應依本公約第二十三條第一項(二)款之規定，由一盞紅色閃光燈或若干盞交替閃光之紅燈組成之。但：

(1) 閃光紅燈得以本公約第二十三條第二項所稱紅琥珀、綠三色系統燈光號誌或以無綠燈之此種號誌補充或替代之；使用無綠燈之號誌時，以接近平交道之道路上設有其他三色燈光號誌或平交道上設有柵門者爲限；

(2) 交通甚爲稀疏之土路(泥路)或步徑，祇須使用

聲響號誌。

(二) 凡燈光號誌均得以聲響號誌補充之。

ㄟ 燈光號誌應設於順行方向之車行道邊緣；如由於號誌能見度或交通密度等等情況而有必要時，並應在道路他側另設燈光。但如由於地方情況認為比較適宜時，得另以燈光設置於車行道中間之路島上或車道上空。

ㄟ 依照本公約第十條第四項之規定，平交道既無柵門、半柵門，亦無提示列車行進警告之燈光號誌者，得設“停”標誌 B,2；駕駛人遇陳示此項標誌之平交道時，應停車於停止線，如無此線時，應使車身與該標誌相齊，非確知無列車行近不得駛離。

第三十四條

ㄚ 凡平交道在鐵路線兩側設有柵門或交錯半柵門者，此項橫跨道路之柵門或半柵門表示用路人不得逾越最近之柵門或半柵門；柵門向橫跨道位置移動及半柵門之移動，應表示同一意義。

ㄟ 本公約第三十三條第一項(一)款所稱紅燈之顯示，或該第一項所稱聲響號誌之操作，亦表示用路人不得逾越停止線，如無停止線時，不得逾越與號誌相齊之線。第三十三條第一項(一)款(1)目所稱三色系統中琥珀色燈光之燃示，表示用路人不得逾越停止線；如無停止線，不得逾越與號誌相齊之線，除非琥珀色燈光呈現時關係車輛已甚接近號誌，而在經過號誌前不能安全停止。

第三十五條

一 平交道柵門及半柵門應以紅與白、紅與黃、黑與白或黑與黃兩色相間條紋明晰標示之。但如在門之中心展示一大型紅色圓牌，各柵門亦得祇用白色或黃色。

二 未設柵門或半柵門之平交道，應在靠近鐵路線處設置附件三所稱之標誌 B,7。如已設有提示列車行近警告之燈光號誌或“停”標誌 B,2 時，標誌 B,7 應與燈光號誌或標誌 B,2 置於同一支柱上。遇有下列情形時，標誌 B,7 之設置非強制性：

(一) 道路與鐵路軌道相交之交岔路口，其鐵路行車甚緩、而道路交通係由鐵路員工以必要手勢號誌管制者；

(二) 鐵路軌道與交通稀疏之土路（泥路）或步徑相交之交岔路口。

三 本公約附件三所稱任何危險警告標誌具有圖案 A,26 及 A,27 之一者，得於其下方置一直立式白地或黃地長方型標牌，上加紅斜條三條，但須在該標誌與鐵路線間約三分之一及三分之二距離處另設同一型式之白地或黃地標牌，其上分別加繪一條及兩條紅斜條。車道之對面亦得另設此等標誌。本項所稱標牌，在本公約附件三丙節內續有描述。

第三十六條

一 由於平交道有特殊危險，締約國擔允：

(一) 在所有平交道前，設置一種具有圖案 A,26 及 A,27 之

一之危險警告標誌；但在下列情形下，無須設置標誌：

(1) 聚居地區內可能發生之特殊情形；

(2) 通常無機動車輛通行之土路（泥路）及小徑；

(三) 在所有平交道上均設置柵門或半柵門或提示列車行近警告之標誌，但用路人如能在平交道兩側一定距離處見及鐵路線，且在該處於計及列車之最高速率後道路車輛駕駛人自鐵路線任何一側行近鐵路線時如有列車在望該駕駛人於進至平交道前有停止之時間者，以及當時列車出現時已在平交道上之用路人有時間抵達他側者，不在此限；惟遇列車行駛比較緩慢或道路上機動車輛交通稀疏時，本款關於平交道之規定准由締約國酌情減免之。

(四) 凡平交道不能自其所設柵門或半柵門之操作位置見及此種柵門或半柵門者，應設置本公約第三十三條第一項所稱列車行近標誌系統之一；

(五) 凡平交道設有藉列車之行近而自動操作之柵門或半柵門者，應設置本公約第三十三條第一項所稱列車行近標誌系統之一；

(六) 柵門及半柵門為使人較易見及，應使用反光材料或反光裝置，如有必要，並應於夜間予以照明；此外，在夜間機動車輛通行頻繁之道路上，置於平交道前之危險警告標誌應使用反光材料或反光裝置，如有必要，並應於夜間予以照明；

(七) 遇可能時，在設有半柵門之平交道附近，於車行道中央劃設一縱向標線，禁止行近平交道之車輛佔用留供對面來車用之一半車行道，甚或闢設方向島，分隔兩方對流交通。

三 本條各項規定，對本公約第三十五條第二項末句所指之情形，並不適用。

第六章

最後條款

第三十七條

一 本公約聽由聯合國會員國、任何專門機關或國際原子能總署會員國、國際法院規約當事國及經聯合國大會邀請為本公約締約國之任何其他國家，於一九六九年十二月三十一日以前在紐約聯合國會所簽署。

二 本公約須經批准。批准書應交由聯合國秘書長存放。

三 本公約聽由本條第一項所稱任何國家加入。加入書應交由秘書長存放。

第三十八條

一 任何國家得於簽署、批准或加入本公約時，或於以後隨時向秘書長提送通知書，聲明本公約適用於對外關係由該國負責之所有或任何領土。本公約應於秘書長收到通知書之日起三十日後，或於本公約對提出通知書之國家發生效力之日起，以較遲之日期為準，對通知書中指明之領土開始適用。

二 凡依本條第一項提出通知書之國家，應代表其業已提出通知書之領土提出本公約第四十六條第二項規定之聲明。

三 凡依本條第一項提出聲明之國家，得於以後隨時向秘書長提送通知書，聲明本公約停止適用於通知書中所指明之領

土，本公約應於秘書長收到通知書之日起一年後停止適用於此種領土。

第三十九條

一 本公約應於第十五件批准書或加入書交存之日起十二個月後發生效力。

二 本公約對於第十五件批准書或加入書交存後批准或加入本公約之各國，應於各該國交存批准書或加入書之日起十二個月後發生效力。

第四十條

本公約一經生效，在締約國彼此關係上即應廢止並替代一九三一年三月三十日在日內瓦聽由各國簽署之統一道路號誌公約，或一九四九年九月十九日在日內瓦聽由各國簽署之道路標誌號誌議定書。

第四十一條

一 本公約生效一年後，任何締約國得對公約提出一項或數項修正案。任何擬議之修正案案文應附具說明節略送交秘書長，由其轉達所有締約國。締約國應有機會於修正案文分發日期後十二個月期間通知秘書長，表示是否：(一)接受修正案或(二)拒絕接受修正案；或(三)願意召集會議審議修正案。秘書

長並應將擬議之修正案文遞送本公約第三十七條第一項所稱之所有其他國家。

三 (一) 依前項規定送達之任何擬議修正案，如於前項規定所稱十二個月期間，不及三分之一締約國通知秘書長表示拒絕接受或願意召集會議審議修正案時，該修正案應視為已被接受。秘書長應將任何擬議修正案之接受或拒絕接受以及召集會議之請求逐項通知所有締約國。如於規定之十二個月期間所收到之此項拒絕及請求之總數不及締約國總數三分之一，秘書長應通知所有締約國，宣布修正案將於前項規定所稱十二個月期間屆滿之日起六個月後對所有締約國發生效力，但締約國在規定期間會表示拒絕接受修正案或請求召集會議審議者不在此列。

(二) 任何締約國在上述十二個月期間會拒絕接受某項擬議修正案，或會請求召集會議審議者，得於該期間終了後隨時通知秘書長表示接受此項修正案，秘書長應將此項通知轉達其他各締約國。此項修正案對於通知接受之締約國，應於秘書長收到其通知書之日起六個月後發生效力。

三 如某項擬議修正案未經依本條第二項規定接受，而於本條第一項所規定十二個月期間通知秘書長拒絕接受擬議修正案之締約國不及總數之半，又如締約國總數中至少有三分之一之國家，但不少於十國，通知秘書長表示接受修正案或願意召集會議審議修正案，秘書長應召集會議以便審議擬議修正案，或依本條第四項規定提送秘書長之任何其他提案。

四 依本條第三項規定召集會議時，秘書長應邀請本公約第三十七條第一項所稱之所有國家參加。秘書長應請所有被邀參加會議之國家於會議開幕日期至少六個月前，將各該國在

擬議修正案之外希望會議審議之任何提案提送秘書長，並應於會議開幕日期至少三個月前，將此項提案送達所有被邀參加會議之國家。

五 (一) 本公約之任何修正案如經出席會議之國家三分之二之多數通過，應視為被接受，但此項多數至少須包括出席會議之締約國之三分之二。秘書長應將通過修正案之事實通知所有締約國，此項修正案應於秘書長發送通知之日起十二個月後，對所有締約國發生效力，但在此期間通知秘書長表示拒絕接受此項修正案之國家，不在此列。

(二) 在上述十二個月期間拒絕接受某項修正案之締約國得於以後隨時通知秘書長表示接受修正案，秘書長應將此項通知轉達所有其他締約國。此項修正案應於秘書長收到通知書之日起六個月後或於上述十二個月期間終了之日，以較遲之日期為準，對通知接受之締約國發生效力。

六 如擬議修正案未經遵依本條第二項視為接受，而本條第三項為召集會議所規定之條件又未克實現，則此項擬議修正案應即視為被否決。

第四十二條

任何締約國得向秘書長提送書面通知，聲明退出本公約。退約聲明應於秘書長收到通知之日起一年後生效。

第四十三條

任何連續十二個月期間，締約國數目如少於五國時，本公約應即停止生效。

第四十四條

兩締約國或兩個以上締約國間關於本公約之解釋或適用問題之任何爭端不能以談判或其他方式解決時，得經任何關係締約國之請求，提請國際法院裁決。

第四十五條

本公約任何規定不得解釋為阻止締約國在符合聯合國憲章規定之範圍內，專為應付緊急情勢，採取其認為對外或對內安全所必要之行動。

第四十六條

一 任何國家得於簽署本公約或交存批准書或加入書時聲明該國不認為其本國受本公約第四十四條之拘束。其他締約國對於作有此種聲明之任何締約國應不受第四十四條之拘束。

二 (一) 各國於交存批准書或加入書時應向秘書長提送通知書，聲明在本公約適用範圍內：

(1) 該國在式樣 A^a與式樣 A^b中選擇何者為危險警告標

誌（第九條第一項）；

(2) 該國在式樣 B,2^a 與式樣 B,2^b 中選擇何者為停標誌（第十條第三項）。

嗣後任何國家得隨時通知秘書長變更其選擇，以另一項聲明替代其原先之聲明。

(二) 任何國家於交存批准書或加入書時，得向秘書長提送通知書聲明在本公約適用範圍內該國將加裝馬達腳踏車視為機器腳踏車（第一條(三)項）。

嗣後任何國家得隨時通知秘書長撤回其聲明。

三 本條第二項所規定之聲明應於秘書長收到通知書之日起六個月後或於公約對提出聲明之國家發生效力之日，以較遲之日期為準，發生效力。

四 對於本公約及其附件，應於本條第一項所規定之保留以外許可提出保留，但須以書面提出，如係在交存批准書或加入書以前提出，並須在各該項文書中加以確認。秘書長應將此種保留送達本公約第三十七條第一項所稱之所有國家。

五 依據本條第一項或第四項提出保留或聲明之任何締約國得隨時向秘書長提送通知書將其保留或聲明撤回。

六 依本條第四項提出之保留

(一) 對提出保留之締約國在所保留之範圍內修改保留所關涉之公約規定；

(二) 對其他締約國在其與提出保留之締約國之關係上在同一範圍內修改各該項規定。

第四十七條

除本公約第四十一條及第四十六條所規定之聲明、通知及公文外，秘書長應將下列事項通知第三十七條第一項所稱之所有國家：

- (一) 依照第三十七條所為之簽署、批准及加入；
- (二) 依照第三十八條所為之聲明；
- (三) 本公約依照第三十九條發生效力日期；
- (四) 本公約修正案依照第四十一條第二項及第五項發生效力日期；
- (五) 依照第四十二條所為之退約聲明；
- (六) 本公約依照第四十三條之終止。

第四十八條

本公約之正本應交由聯合國秘書長存放，其中、英、法、俄及西文各本同一作準，合訂為一本；聯合國秘書長應將其正式副本分送本公約第三十七條第一項所稱之所有國家。

為此下列署名全權代表各秉本國政府正式授予之權，謹簽字於本公約，以昭信守。

公曆一千九百六十八年十一月八日訂於維也納。

附件一

危險警告標誌（設於交岔路口或平交道引道上者除外）

註：設於交岔路口引道上之危險警告標誌，參閱附件二，乙節。

設於平交道引道上之危險警告標誌，參閱附件三，甲節及丙節。

甲節． 危險警告標誌式樣

“ A ” 種危險警告標誌有式樣 A^a 或式樣 A^b。式樣 A^a 爲一等邊三角形，一邊與水平線平行，對頂在上；地爲白色或黃色，邊爲紅色。式樣 A^b 爲具有一條垂直式對角線之正方形；地爲黃色，邊緣爲黑色。除另有規定外，此等標誌上所置圖案應爲黑色或深藍色。

通常大小之式樣 A^a 標誌，每邊長約 0.90 公尺（三呎）；小尺寸之式樣 A^a 標誌，每邊不得短於 0.60 公尺（二呎）。通常大小之式樣 A^b 標誌，每邊長約 0.60 公尺（二呎）；小尺寸之式樣 A^b 標誌，每邊不得短於 0.40 公尺（一呎四吋）。

至於 A^a 與 A^b 兩種式樣之取捨，參閱本公約第五條第二項及第九條第一項。

乙節 · 危險警告標誌所用圖案
及此項標誌之使用須知

一 危險彎道

危險彎道或連續彎道之警告，應酌情以下列圖案之一表示之：

- A, |^a 左彎
A, |^b 右彎
A, |^c 雙彎，或兩個以上之連續彎道，
第一個向左彎
A, |^d 雙彎，或兩個以上之連續彎道，
第一個向右彎

二 險峻下坡路

陡峭下坡路之警告，以圖案 A, 2^a 連同式樣 A^a 標誌，或圖案 A, 2^b 連同式樣 A^b 標誌表示之。

圖案 A, 2^a 之左方應置於標牌之左角，其底邊應與標牌寬度相等。A, 2^a 及 A, 2^b 兩圖案內之數字，係以百分數表示之坡度；該百分數得以比率 (1 : 10) 替代之。但締約國如已採用式樣 A^a 標誌，得任用圖案 A, 2^c，如已採用式樣 A^b 標誌，得任用圖案 A, 2^d，以分別替代圖案 A, 2^a 或 A, 2^b，惟須儘可能計及本公約第五條第二項 (二) 款之規定。

三 陡峭上坡路

陡峭上坡路之警告，以圖案 A, 3^a 連同式樣 A^a 標誌，或圖樣 A, 3^b 連同式樣 A^b 標誌表示之。

圖案 A,3^a之右方應置於標牌之右角，其底邊應與標牌寬度相等。A,3^a及 A,3^b兩圖案內之數字，係以百分數表示之坡度；該數字得以比率 (1:10) 替代之。但締約國已擇定圖案 A,2^c 為險峻下坡路之圖案者得任便使用圖案 A,3^c 以替代 A,3^a；締約國已擇定圖案 A,2^d 者得任用圖案 A,3^d 以替代 A,3^b。

四 狹路

前方車道較狹之警告，應以圖案 A,4^a 或以更明白顯示道路輪廓之圖案如 A,4^b 者表示之。

五 旋開橋

旋開橋之警告，應以圖案 A,5 表示之。

附件三內丙節所描述之式樣 A,29^a 長方形附牌，得置於繪有圖案 A,5 之危險警告標誌之下方，但在繪有圖案 A,5 之標誌與旋開橋間大約三分之一及三分之二距離處，應分別設置該附件所描述之式樣 A,29^b 及 A,29^c 之長方形附牌。

六 引往碼頭或河岸之道路

表示道路即將引至碼頭或河岸之警告應以 A,6 圖案為之。

七 崎嶇道路

低窪，拱橋，山脊或車行道失修地段之警告，應以 A,7^a 圖案表示之。

為表示拱橋或山脊之警告，圖案 A,7^a 得以圖案 A,7^b 替代之。

為表示傾斜之警告，圖案 A,7^a 得以圖案 A,7^c 替代之。

八 滑路

表示前方一段道路可能特別滑溜之警告，應以 A,8 圖案為之。

九 鬆鋪石子

在鬆鋪石子之路段，或有石子拋出之警告，應以圖案 A,9^a 連同式樣 A^a 標誌，或以圖案 A,9^b 連同式樣 A^b 標誌表示之。

凡靠左通行者，此項圖案應反轉之。

一〇 岩石墜落

道路之一段有岩石墜落之危險，因而車行道上可能有岩石出現者，其警告以圖案 A,10^a 連同式樣 A^a 標誌，或以圖案 A,10^b 連同式樣 A^b 標誌表示之。

兩種表示方式所用圖案之右方，均應置於標牌之右角。

此項圖案得反轉之。

一一 行人穿越道

以道路標線或標誌 E,11^a，或 E,11^b 指出之行人穿越道，其警告應以圖案 A,11 表示之，此項圖案有兩種式樣：A,11^a 及 A,11^b。

此項圖案得反轉之。

一二 兒童

道路之一段常有兒童來往者（諸如學校或運動場之出口）其警告應以圖案 A,12 表示之。

此項圖案得反轉之。

一三 腳踏車駕駛人進入或穿越

腳踏車駕駛人常進入或穿越道路處之警告，應以圖案 A,13 表示之。

此項圖案得反轉之。

一四 牲畜或其他動物穿越

道路之一段有動物穿越之特殊危險者，其警告應以最常遇見之家畜或野獸之剪影圖案表示之，例如以圖案 A,14^a 表示家

畜，以圖案 A,14^b 表示野獸。

此項圖案得反轉之。

一五 道路施工

前方一段道路正在施工之警告，應以圖案 A,15 表示之。

一六 燈光號誌

如一段道路之交通以三色（燈光）號誌管制，而此種路段恐非用路人意料所及，經認為有提示警告之必要時，應以圖案 A,16 表示之。圖案 A,16 有三種式樣：A,16^a；A,16^b；A,16^c；與本公約第二十三條第四項至第六項所描述之三色制燈光安排相當。此種圖案應以其所警告之燈光所用之三色表示之。

一七 飛機場

道路之一段可能有自飛機場起飛或往飛機場降落之飛機在低空飛過，其警告應以圖案 A,17 表示之。

此項圖案得反轉之。

一八 逆風

道路之一段常有強烈之逆風者其警告應以圖案 A,18 表示之。

此項圖案得反轉之。

一九 雙向交通

道路之一段在同一車行道上臨時或永久雙向通行者，如前一路段為單向通行道路或包含若干條單向通行車行道之道路時，其警告以圖案 A,19 表示之。繪有此種圖案之標誌應設於該路段起點，並視必要，於該路段內沿路每隔若干距離處重複設置。凡靠左通行者，箭頭應反轉之。

二〇 其他危險

道路之一段有上開第一項至第十九項或附件二及三內所列舉者以外之危險時，其警告以圖案 A, 20 表示之。但締約國得任採用符合本公約第三條第一項（一）款（2）目規定之象形圖案。

凡在與鐵路軌道相交之交岔路口，鐵路行車甚慢而道路交通係由伴隨鐵路車輛之鐵路員工以必要手勢號誌管制者，該交岔路口之警告特別可用圖案 A, 20 表示之。

附件二

管制交岔路口優先通行權
之標誌，交岔路口引道上
之危險警告標誌及管制狹
窄路段優先通行權之標誌

註：交岔路口如包括具有彎道之優先路時，不論標誌是否設於交岔路口，得以繪有交岔路口簡圖並顯示優先路輪廓之標牌置於警告交岔路口之危險標誌下方，或置於管制優先通行權之標誌下方。

甲節． 管制交岔路口優先通行權之標誌

一 “讓路”標誌

“讓路”標誌用標誌 B₁。此項標誌由一等邊三角形組成，其一邊與水平線平行，對頂在下。三角形之地應為白色或黃色，邊為紅色。標誌上不另加圖案。

通常大小之標誌，其邊長約為 0.90 公尺（三呎）；小型標誌之邊長不得短於 0.60 公尺（二呎）。

二 “停”標誌

“停”標誌用標誌 B₂，有兩種式樣：

——式樣 B₂^a 為一紅地八角形，內置英文白色“STOP”字樣，或關係國文字中表示“停”意思之字樣，字高不得小於標牌高度三分之一；

——式樣 B,2^b 爲圓形，白地或黃地，紅邊，內置空白之標誌 B,1，在接近頂端之處，以英文大型字體書寫黑色或深藍色“STOP”字樣或書寫關係國文字中表示“停”意思之字樣。

通常大小之標誌 B,2^a 之高度及通常大小之標誌 B,2^b 之直徑，約爲 0.90 公尺（三呎）；小型標誌之高度或直徑，不得小於 0.60 公尺（二呎）。

至於 B,2^a 與 B,2^b 兩種式樣之取舍，參閱本公約第五條第二項及第十條第三項。

三 “優先路”標誌

“優先路”標誌用標誌 B,3。此項標誌爲具有一垂直對角線之正方形。標誌之邊緣爲黑色；中央置一黑邊黃色或橙色正方形；兩正方形間之空隙爲白色。

通常大小之標誌，邊長約爲 0.50 公尺（一呎八吋）；小型標誌邊長不得短於 0.35 公尺（一呎二吋）。

四 “優先終止”標誌

“優先終止”標誌用標誌 B,4。此項標誌由上述標誌 B,3 組成，另在中間加一黑色或灰色闊條紋垂直於正方形之下方左邊；或在中間加若干黑色或灰色平行線，構成此種闊條紋。

乙節。 交岔路口引道上之危險警告標誌

一 標誌

交岔路口引道上之危險警告標誌用附件一，甲節所描述之式樣 A^a 或式樣 A^b。

三 圖案

圖案應為黑色或深藍色。

(一) 關於標誌 A^a，或標誌 A^b 上所置之圖案，應就下列情形分別處理：

(1) 交岔路口，其優先次序依各國國內施行之一般優先規則辦理者；圖案 A,21^a 與標誌 A^a 一併使用；圖案 A,21^b 與標誌 A^b 一併使用。

圖案 A,21^a 及 A,21^b，得以更明確顯示交岔路口性質之圖案替代之，例如 A,21^c；A,21^d；A,21^e；A,21^f；A,21^g。

(2) 交岔路口有一道路，其使用人必須讓路者；所用圖案應為 A,22^a。

圖案 A,22^a 得以更明確顯示交岔路口性質之圖案替代之，例如 A,22^b 及 A,22^c。

使用此等圖案之道路，以與其構成交岔路口之一條或若干條道路上置有標誌 B,1 或標誌 B,2 而該交岔路口有警告指示者，或依據國內立法使用此等道路（例如小徑或土路）之駕駛人在交岔路口縱無該項標誌亦須讓路者為限。在置有標誌 B,3 之道路上使用此等圖案，應以若干例外情形為限。

(3) 交岔路口有一道路，駕駛人必須對該路用路人讓路者。

如交岔路口置有“讓路”標誌 B,1 時，應使用圖案 A,23。

如交岔路口置有“停”標誌 B,2 時，應使用之圖案為 A,24^a 或 A,24^b，視何者與所設置之標誌 B,2 式樣相當而定。

但與此等圖案合併使用之標誌，得不為 A^a，而為遵照本公約第十條第六項規定之標誌 B,1 或 B,2。

(4) 圓環路口：應使用之圖案為A,25。

凡靠左通行者，箭頭之方向應反轉之。

(二) 如交岔路口之交通以燈光管制者，得設一標誌A^a或標誌A^b，內置附件一，乙節所描述之圖案A,16藉以補充或替代本節所描述之標誌。

丙節。 管制狹窄路段優先通行權之標誌

一 指示來向交通優先通行權之標誌如在道路上難以超車或不可能超車之狹窄路段施行交通管制，而因該路段之全長無論晝夜均可為駕駛人清楚見及，此種管制之實施為將優先權授予朝一方向行駛之車輛而不另設交通管制標誌時，應設置“來向交通優先通行”標誌B,5，面向無優先權一側之交通。此項標誌表示在該狹窄路段倘非迫使對面來車停止即不能通過時應禁止進入該路段。

此項標誌應為圓形，白地或黃地，紅邊；指示享有優先權方向之箭頭應為黑色，指示另一方向者為紅色。

凡在靠左通行之國家，箭頭之位置應反轉之。

二 指示來向交通無優先通行權之標誌

為通告駕駛人在狹窄路段該駕駛人較對向交通享有優先通行權，所用標誌為B,6。

此項標誌應為藍地長方形；指向上方之箭頭應為白色，另一箭頭為紅色。

凡靠左通行者，箭頭之位置應反轉之。

使用標誌B,6時，應在道路上狹窄路段之他端為來向交通設一標誌B,5。

附件三

關於平交道之標誌

甲節 · 危險警告標誌

所應使用之標誌，為附件一，甲節所描述之標誌 A^a 或標誌 A^b。關於標誌上所置圖案，應就下列情形分別處理：

(一) 平交道在鐵道兩側設有柵門或交錯半柵門者，其警告以圖案 A,26 表示之。

(二) 其他平交道之警告，以圖案 A,27 表示之；此項圖案有兩種式樣：A,27^a 及 A,27^b。

(三) 與電車道相交之交岔路口，如非屬於本公約第一條定義範圍內之平交道，其警告得以圖案 A,28 表示之。

註：凡在道路與鐵路軌道之交岔路口、鐵路行車甚慢而道路交通係由伴隨鐵路車輛之鐵路員工以必要手勢號誌管制者，如認為有就該交岔路口提示警告之必要時，此項警告應以附件一、乙節所描述之標誌 A,20 表示之。

乙節 · 靠近平交道設置之標誌

本公約第三十五條第二項所稱標誌 B,7，共有三種式樣：B,7^a；B,7^b；及 B,7^c。

式樣 B,7^a 及 B,7^b 應為白地或黃地，紅邊或黑邊；式樣 B,7^c 應為白地或黃地，黑邊；B,7^c 上之文字應為黑色。使用式樣 B,7^b 之場合，以鐵道所包括之軌道至少有兩條者為限。非遇鐵道至少包括兩條軌道，不得在式樣 B,7^c 上加掛附牌，加掛附牌時應載明軌道條數。

十字型條板之通常長度不得短於一·二〇公尺（四呎）。設置標誌時如無足夠地位，得將其各端指向上下方。

丙節。平交道引道上之其他標誌

本公約第三十五條第三項所稱標牌，指標誌 A,29^a, A,29^b 及 A,29^c。斜條應往下傾向車行道。平交道危險警告標誌，得以其置於標誌 A,29^a 上方之同樣方式，置於標誌 A,29^b 及 A,29^c 之上方。

附件四

優先通行權、臨時停車及停車標誌以外之其他禁制標誌

註：管制優先通行權之標誌，參閱附件二；管制臨時停車及停車之標誌，參閱附件六。

甲節． 禁止或限制標誌

一、 標誌及圖案之特徵

(一) 禁止及限制標誌應為圓形；設在聚居地區外者，直徑不得短於〇·六〇公尺（二呎）；設在聚居地區內者，直徑不得短於〇·四〇公尺（十六吋）。

(二) 除在描述此項標誌之處另有規定之情形外，禁止或限制標誌應為白地或黃地，紅色寬邊；圖案為黑色或深藍色，如有文字，其色亦同；如有斜條，應為紅色，自左至右向下傾斜。

二、 標誌說明

(一) 禁止及限制進入

(1) 禁止一切車輛進入之通告以“不准進入”標誌 C,1 表示之；此項標誌有兩種式樣：C,1^a 及 C,1^b。

(2) 禁止一切來往車輛通行之通告，以“來往車輛一概不准通行”標誌 C,2 表示之。

(3) 祇禁止某類車輛或用路人進入之通告，以標誌上附加不准進入之車輛或用路人剪影圖案表示之。 標誌 C,3^a; C,3^b。

C₉₃^c; C₉₃^d; C₉₃^e; C₉₃^f; C₉₃^g; C₉₃^h; C₉₃^j 及 C₉₃^k 所表示之意義如下：

C₉₃^a “除不帶邊車之兩輪機器腳踏車外，任何機動車輛均不准進入”

C₉₃^b “機器腳踏車不准進入”

C₉₃^c “腳踏車不准進入”

C₉₃^d “加裝馬達腳踏車不准進入”

C₉₃^e “貨車不准進入”

車輛剪影圖案上以淡色書寫之噸位數字，或依本公約第八條第四項規定在標誌 C₉₃^e 下方所加掛之附牌上載明之噸位數字，均表示禁止規定祇對車輛或混合車輛之許可總重量超過該數字者適用之。

C₉₃^f “附掛拖車之機動車輛，除附掛半拖車或單軸拖車者外，一概不准通行”

拖車剪影圖案上以淡色書寫之噸位數字，或依本公約第八條第四項規定在標誌 C₉₃^f 下方所加掛之附牌上載明之噸位數字，均表示禁止規定祇對拖車之許可總重量超過該數字者適用之。

締約國如認為適宜時，得任以自用車後端剪影替代圖案中之卡車剪影，並以可附掛於自用車之拖車剪影替代拖車剪影。

C₉₃^g “不准行人進入”

C₉₃^h “不准獸力車輛進入”

C₉₃^j “不准手車進入”

C₉₃^k “不准機動農業車輛進入”

註：締約國得酌情將標誌 C₉₃^a 至 C₉₃^k 內連接左上方象限與右下方象限之紅斜條略去，或使斜條貫通圖案，不令其在與圖案相交處中斷，但以無損於圖案之易於見及與瞭解者為限。

(4) 禁止若干類別車輛或用路人進入之通告，得以顯示與被禁止類別同數之禁止標誌表示之，或以單一禁止標誌顯示禁止進入之各類車輛或用路人之剪影以表示之。“機動車輛不准進入”標誌 C₉₄^a 及“機動車輛、獸力車輛不准進入”標誌 C₉₄^b，均為此項標誌之範例。

顯示兩個以上剪影之標誌，不得設於聚居地區外；顯示三個以上剪影之標誌，不得設於聚居地區內。

(5) 禁止重量或尺寸超過某種限度之車輛進入之通告，以下列標誌表示之：

C₉₅ “車輛全寬超過 . . . 公尺 (. . . 呎) 者不准進入”

C₉₆ “車輛全高超過 . . . 公尺 (. . . 呎) 者不准進入”

C₉₇ “車輛裝載總重超過 . . . 噸者不准進入”

C₉₈ “車輛一軸載重超過 . . . 噸者不准進入”

C₉₉ “車輛或混合車輛長度超過 . . . 公尺 (. . . 呎) 者不准進入”。

(6) 通告前後行車距離不得較標誌所示距離為近，以“前後行車距離不得少於 . . . 公尺 (. . . 碼)”標誌 C₉₁₀ 表示之。

(二) 禁止轉彎

禁止轉彎之通告 (依箭頭所指方向左轉或右轉)，以“不准左轉”標誌 C₉₁₁^a 或“不准右轉”標誌 C₉₁₁^b 表示之。

(三) 禁止迴車

禁止迴車之通告，以“不准迴車”標誌 C,12 表示之。

(四) 禁止超車

(1) 除現行規則關於超車之一般規則外，通告禁止超越在道路上行駛之機動車輛（兩輪加裝馬達腳踏車及不附邊車之兩輪機器腳踏車除外），以“禁止超車”標誌 C,13^a 表示之。此項標誌有兩種式樣：C,13^{aa} 及 C,13^{ab}。

(2) 祇對於許可最高重量限額超過三·五噸（七，七〇〇磅）之貨車通告禁止超車，以“禁止貨車超車”標誌 C,13^b 表示之。此項標誌有兩種式樣：C,13^{ba} 及 C,13^{bb}。

如依本公約第八條第四項之規定在標誌下方加掛附牌上另行註明，可變更許可最高重量限額，逾限即適用禁止規定。

(3) 凡靠左通行者，標誌 C,13^{aa} 及 C,13^{ba} 上所顯示之汽車顏色應反轉之。

(五) 速率限制

速率限制之通告，以“最高時速不得超過指明數字”標誌 C,14 表示之。標誌所載數字，表示有關國家按最常用之行車時速測量單位之最高時速。在表示時速之數字後或其下方，得附加例如“公里”或“哩”字樣。

為表示速率限制祇適用於許可最高重量限額超過某特定數字之車輛，應依本公約第八條第四項之規定在標誌下方加掛附牌標明數字。

(六) 聲響警告裝置之禁止使用

通告聲響警告裝置非為避免肇事不得使用，以“禁止使用聲響警告裝置”標誌 C,15 表示之。此項標誌如非置於聚居

地區起點表明聚居地區標誌之旁邊或在其後不遠處，即應加掛附牌（附件七內描述之式樣2），表明適用禁止規定之一段距離。茲建議：如禁止規定適用於所有聚居地區，此項標誌不應置於聚居地區起點；並應規定：表明聚居地區之標誌置於該地區起點者，應通告用路人，凡適用於該國聚居地區之交通規則應自該處起適用之。

(七) 禁止不停駛過

通告行車接近關卡必須停止，以“禁止不停駛過”標誌 C,16 表示之。雖有本公約第八條之規定，此項標誌所用圖案應包括“關卡”字樣，並宜以兩種文字書寫；使用 C,16 標誌之締約國，應設法達成一項區域性協議，規定“關卡”字樣在各該國所設置之一切標誌上應以同一種文字書寫之。

此項標誌亦得為其他原因用以通告禁止駕駛人不停駛過；遇此種情形時，“關卡”字樣應以其他表明停止原因之極簡明字樣替代之。

(八) 禁止或限制之終止

(1) 禁止標誌所通告行車之禁止規定自某處起一概解除，應以“本地區行車之各項禁止規定終止適用”標誌 C,17^a 表示之。此項標誌應為圓形，白地或黃地，無邊緣，或僅繪黑邊；圓形內設一斜紋寬條，自右至左向下傾斜；寬條得為黑色或深灰色，亦得由若干黑色或灰色平行線組成之。

(2) 禁止或限制標誌所通告行車之某一特定禁止或限制規定自某處起解除，應以“速率限制終止”標誌 C,17^b 或“禁止超車終止”標誌 C,17^c 表示之。此等標誌應與標誌 C,17^a 相似，但應另以淡灰色顯示已解除禁止或限制規定之圖案。

雖有本公約第六條第一項之規定，本(八)款所稱標誌得置於為來向交通所設禁止或限制標誌之背面。

乙節· 遵行標誌

一 標誌及圖案之一般特徵

(一) 遵行標誌應為圓形；其直徑在聚居地區外不得短於〇·六〇公尺（二呎），在聚居地區內不得短於〇·四〇公尺（十六吋）。但與交通燈光號誌並用或設於交通島護柱上之標誌，其直徑不得短於〇·三〇公尺（十二吋）。

(二) 除另有規定者外，標誌應為藍色，圖案為白色或一種淺淡顏色；標誌亦可為白地紅邊，圖案為黑色。

二 標誌說明

(一) 應循之方向

行車必須遵循之方向或車輛許可行進之唯一方向，應以“應循之方向”標誌 D₉1，式樣 D₉1^a 表示之，標誌上之箭頭應指向順行方向。但雖有本節第一段之規定，亦得使用標誌 D₉1^b，而不使用標誌 D₉1^a。標誌 D₉1^b 應為黑地白邊，上置白色圖案。

(二) 靠此側通過

雖有本公約第六條第一項之規定，設在路島上或車行道上障碍物前之“靠此側通過”標誌 D₉2 表示車輛必須依箭頭指示在路島或障碍物之該側通過。

(三) 強制性環形交叉

“強制性環形交叉”標誌 D₉3 通告駕駛人必須遵循有關環

形交叉之規則。

凡靠左通行者，箭頭之方向應反轉之。

(四) 強制形腳踏車道

“強制形腳踏車道”標誌 D₉4 通告腳踏車駕駛人必須使用入口處設有該標誌之腳踏車道，並通告其他車輛駕駛人無權使用此路。但加裝馬達腳踏車駕駛人如依國內立法規定，或依附加標牌上以文字或標誌 C₉3^d 之圖案通告之規定，亦須使用腳踏車道者，依其規定。

(五) 強制性步徑

“強制性步徑”標誌 D₉5 通告行人必須使用入口處設有該標誌之小徑，並通告其他用路人無權使用該小徑。

(六) 強制性騎馬道

“強制性騎馬道”標誌 D₉6 通告騎馬人必須使用入口處設有該標誌之道路，並通告其他用路人無權使用此路。

(七) 強制性最低時速

“強制性最低時速”標誌 D₉7 表示車輛使用入口處設有該標誌之道路者，其行駛速度不得低於規定之數字；標誌上數字表示有關國家按最常用之行車時速測量單位之最低時速。在表示時速之數字後得附加例如“公里”或“哩”字樣。

(八) 強制性最低時速終止

“強制性最低時速終止”標誌 D₉8 表示標誌 D₉7 規定之強制性最低時速不復有效。標誌 D₉8 除繪有一紅斜條自右上邊直貫左下邊外，與標誌 D₉7 完全相同。

(九) 必須加用雪鏈

“必須加用雪鏈”標誌 D₉9 表示車輛在入口處設有該標誌之道路上行駛者，至少應有兩個主動輪裝配雪鏈。

附件五

停車標誌以外之指示標誌

註：關於停車之指示標誌，參閱附件六。甲節至己節所載標誌與圖案之一般特徵（關於庚節標誌與圖案之特徵，參閱該節）

一、指示標誌通常為長方形；但指路標誌則為細長之長方形，橫放末端為一箭頭。

二、指示標誌為深色地，白色或淺色圖案或文字，或為白色或淺色地，深色圖案或文字；紅色僅用於例外情形，決不以紅色為主。

甲節· 前置指路標誌

一、一般情形

前置指路標誌圖樣：E₉1^a；E₉1^b及E₉1^c。

二、特別情形

(一) “此路不通”前置指路標誌圖樣：E₉2^a及E₉2^b。

(二) 下一交岔路口禁止左轉時，指示左轉彎應循路線之前置指路標誌圖樣：E₉3。

(三) 在車道不止一條之道路交岔路口之預先選擇標誌圖樣：E₉4。

乙節 · 指路標誌

- 一 指示地方方向之標誌圖樣：E,5^a；E,5^b；E,5^c及E,5^d
- 二 指示飛機場方向之標誌圖樣：E,6^a；E,6^b及E,6^c
- 三 標誌E,7指示露營場所之方向
- 四 標誌E,8指示青年宿舍之方向

丙節 · 地名標誌

長方形之地名標誌應予橫放。

- 一 指示聚居地區開始之標誌圖樣：E,9^a及E,9^b
- 二 指示聚居地區終止之標誌圖樣：E,9^c及E,9^d

雖有本公約第六條第一項之規定，此項標誌得繪於標明聚居地區標誌之背面

丁節 · 確證標誌

標誌E,10為確證標誌之一例。

雖有本公約第六條第一項之規定，此項標誌得繪於為對面交通設置之另一標誌之背面。

戊節 · 行人穿越道

E,11^a“行人穿越道”標誌用以對行人及駕駛人指示行人穿越之位置。

標牌為藍色或黑色，三角形為白色或黃色，圖案為黑色或深藍色；展示之圖案應為圖案 A,11。

但標誌 E,11^b 為不等邊之五角形，可用藍地、白色圖案。

己節。對車輛駕駛人作有益指示之其他標誌

此項標誌應用藍地。

一 “醫院”標誌

此項標誌用以通告車輛駕駛人駛近醫務場所需要謹慎；尤其不得作不必要之聲響。此項標誌有兩種：E,12^a 及 E,12^b。

標誌 E,12^b 之紅十字得以庚節第二段(-)款所稱圖案之一替代之。

二 “單向道路”標誌

倘認為需要向用路人證實其在單向道路上時，得樹立兩種不同之“單向道路”標誌：

(一) 標誌 E,13^a 之位置約與車行道軸線相垂直；標牌為正方形。

(二) 標誌 E,13^b 之位置約與車行道軸線相平行；標牌為細長之長方形、橫放。標誌 E,13^b 箭頭上可用關係國本國文字或其本國文字之一種寫明“單向”字樣。

在有關道路入口處，不論有無禁止標誌或遵行標誌，皆可設置標誌 E,13^a 及 E,13^b。

三 “此路不通”標誌

E,14 “此路不通”標誌置於道路入口處，表示不是直通道路。

四 表示高速道路入口或出口之標誌

E, 15 “高速道路”標誌應置於開始適用高速道路特別規則之地點。 E, 16 “高速道路終點”標誌應置於停止適用此項規則之地點。

標誌 E, 16 並得重覆設置用以警告高速道路之終點；爲此目的樹立之各個標誌與高速道路終點間之距離應在標誌下方標明。

五 通告適用高速道路交通規則之道路入口或出口標誌

E, 17 “高速道路”標誌在高速道路以外道路上應置於開始適用特別交通規則之地點，高速道路本係專供高速交通，路邊房地產不能加以利用。 E, 17 標誌下面得加掛附牌，准許汽車進出路邊房地產，以示例外。

E, 18 “高速道路終點”標誌亦得重覆設置用以警告高速道路之終點；爲此目的樹立之各個標誌與高速道路終點間之距離應在標誌下方標明。

六 通告公共汽車站或電車站之標誌

E, 19 爲公共汽車站標誌， E, 20 爲電車站標誌。

七 “道路開放或封閉”標誌

E, 21 “道路開放或封閉”標誌用以指示山路是否開放或封閉，尤其是通往山隘之路段；標誌應置於通往該路段之山路進口處。

路段（或山隘）之名稱應以白色寫成。附件所示標誌內以“F u r k a”一字爲例。標牌一，二及三皆可移動。

倘某段山路封閉，標牌一應爲紅色，並寫明“封閉”；倘該段開放，標牌一應爲綠色，並寫明“開放”字爲白色，最好

以數種文字書寫。

標牌二與三為白地，文字與圖案則為黑色。

倘某段山路開放，標牌三應為空白，標牌二則應按照山路情況，或為空白，或顯示 D₇ “必須加用雪鏈”標誌；或顯示 E₂₂ “宜裝雪鏈或雪胎”圖案。此項圖案為黑色。

倘某段山路封閉，標牌三應指示山路通達地點之名稱，標牌二則按照山路情況，顯示“通達之”字樣，或 E₂₂ 圖案，或 D₇ 標誌。

庚節。 通告對用路人有用之各種設備之標誌

一、 本節標誌與圖案之特徵

(一) “F”標誌應為藍地或綠地；中為白色或黃色長方形內繪圖案。

(二) 在標誌下端之藍色或綠色寬條上面以白色標明所示設備之距離，或通往此項設備之道路進口處之距離；在繪有圖案 F₅ 之標誌上，可以同樣方式標明“旅館”或“汽車旅館”字樣。在通往此項設備之道路進口處亦可樹立此種標誌，並在標誌下端藍色或綠色部份繪一白色方向箭頭。圖案除 F₁^a，F₁^b 及 F₁^c 為紅色外，概為黑色或深藍色。

二、 圖案說明

(一) “急救站”圖案

關係國家用以表明急救站之圖案。此種圖案應為紅色，例如 F₁^a，F₁^b 及 F₁^c。

(二) 雜項圖案

- F92 “急修服務站”
- F93 “電話”
- F94 “加油站”
- F95 “旅館或汽車旅館”
- F96 “餐館”
- F97 “飲食或自助食堂”
- F98 “野餐桌”
- F99 “步道起點”
- F910 “露營場”
- F911 “房車場”
- F912 “露營及房車場”
- F913 “青年宿舍”

附件六

臨時停車及停車標誌

甲節 · 禁止或限制臨時停車或停車標誌 標誌與圖案之一般特徵

此種標誌一律為圓形；置於聚居地區以外者，其直徑不得小於〇·六〇公尺（二呎），置於聚居地區以內者不得小於〇·二五公尺（十吋）。除本附件另有規定者外，標誌應為藍地，邊與斜條為紅色。

標誌說明

一 (一) 禁止停車之地點應以 C,18 “禁止停車”標誌表示之，禁止臨時停車及停車之地點應以 C,19 “禁止臨時停車及停車”標誌表示之。

(二) C,18 標誌得以白地或黃地紅邊圓形標誌代替之，標誌上加繪紅色橫條，並以黑色標明關係國家用以表示“停車”之字母或會意文字。

(三) 在禁止標誌下得加掛附牌，限制此種禁止範圍，牌上標明：

(1) 每週或每月何日或每日何時禁止；

(2) 超過時限即依 C,18 標誌禁止停車或依 C,19 標誌禁止臨時停車及停車之時間；

(3) 准許作為例外之某類用路人。

(四) 超過時限即禁止停車或臨時停車之時間亦可寫在

紅色圓形標誌下端，而不另外加牌標明。

二 (一) 准許在道路兩邊交互停車者，用 C,20^a 及 C,20^b “交互停車”標誌而不用 C,18 標誌；

(二) 樹立 C,20^a 標誌之一邊逢單日禁止停車，C,20^b 標誌之一邊則逢雙日禁止停車；換邊時間以國內立法規定之，不必以午夜為準。國內立法並可規定其他交互停車辦法而無須逐日交互；遇此種情形，標誌上之 I, II 數字改用交互時期替代，例如每月一日與十六日交互停車，即標明一至十五及十六至三十一。

(三) 不採用 C,19, C,20 及 C,20^b 標誌之國家得採用 C,18 標誌，並依本公約第八條第四項之規定，另以文字補充。

三 (一) 除特殊情形外，標誌之圓盤應與道路軸線垂直，或與該軸線之垂直面略成角度。

(二) 一切禁止與限制停車之規定應僅適用於樹立此種標誌之車道一邊。

(三) 除另以下列方式指示外：

——照附件七式樣二，加掛附牌，標明禁止之距離；或

——依照本段(五)項規定，禁令應自與標誌相齊之點起至下一道路進口處止。

(四) 在禁令開始地點之標誌下面，得照附件七所示之式樣 3^a 或 4^a 加掛附牌。在重複此種禁令之標誌下面，得照附件七所示之式樣 3^b 或 4^b 加掛附牌。在終止適用此項禁令之地點得另設一禁止標誌，並照附件七所示式樣 3^c 或 4^c

加掛附牌，以資補充。式樣 3 標牌應與道路軸線平行，式樣 4 標牌則與該軸線垂直。式樣 3 標牌如標明距離，應為對箭頭所指方向適用禁止規定之距離。

(五) 倘此項禁令在下一道路進口處之前終止適用，應樹立附加上文(四)項所稱禁令終止牌之標誌。但如禁令僅適用於短距離，可僅設一個標誌

——在紅圈內標明適用禁令之距離，或

——加掛式樣 3 附牌。

(六) 如裝有停車收費計，則表示停車須付費，並以收費計轉動之時間為限。

(七) 在限定停車時間但不收費之地帶，此種限制得於路旁路燈柱或行道樹上，離地約二公尺處，繪一藍色寬條或在路緣劃線表示之，而不採用 C,18 標誌加掛附牌之方式。

☐ 為表示在聚居地區內進入停車限定時間地帶，不論停車是否收費均可樹立 C,21 “限時停車地帶”標誌。此項標誌應以淺色為地，上面顯示 C,18 標誌。

C,18 標誌得以 E,23 標誌代替之；遇此種情形，可以藍色為地。

標牌下端可繪一停車圓盤或停車收費計，以示該地帶所適用之限制辦法。

如有必要，得在標誌上或在 C,21 標誌之附加標牌上，標明適用此種限制之時日及限制辦法。

乙節· 對停車作有益指示之標誌

一 “停車”標誌

E,23 “停車”標誌與道路軸線平行，指示准許停車之地點。標牌為正方形。牌上標明關係國家表示停車之字母或會意文字。標牌為藍地。

在標誌之附加標牌上或在標誌上可用圖案或文字指示停車地點之方向或預定停放車輛之種類；所書文字並可限定停車之時間。

二 指示限時停車地帶出口之標誌

為指示聚居地區內限時停車地帶之出口而該地帶之入口係以繪有 C,18 標誌之 C,21 標誌表示者，應採用 E,24 標誌；此種標誌為淺色正方形，內有淺灰色 C,18 標誌及黑色或深灰色對角寬條，或以兩條灰色或黑色平行線繪成此項斜條。倘停車地帶之入口係以繪有 E,23 標誌之 C,21 標誌表示者，出口標牌則為淺色地，上繪黑色或深灰色對角寬條或以灰色或黑色平行線繪成此種斜條並加一停車圓盤。

附件七

附加標牌

一 此項附加標牌為白地或黃地，邊為黑色，深藍色或紅色，以黑色或深藍色書明距離或長度；如為黑地或深藍地，邊為白色，黃色或紅色，距離或長度則以白色或黃色書明。

二 (一) “式樣 1” 附加標牌顯示標誌至危險路段開始處或至適用規則地帶開始處之距離。

(二) “式樣 2” 附加標牌顯示危險路段之長度或適用規則地帶之長度。

(三) 附加標牌置於標誌下面。但如為式樣 A^b 之危險警告標誌，附加標牌所作指示得在標誌下端書明。

三 關於禁止停車或限制停車之“式樣 3”及“式樣 4”附加標牌應分別用式樣 3^a，3^b，3^c 及 4^a，4^b，4^c。（參閱附件六，甲節，第三段）。

附件八

道路標線

第壹章

一般規定

一 路面標線（道路標線）應用不滑材料，且不得突出車道平面六公釐以上。標線所用之路釘或類似裝置不得突出車道平面一·五公分以上（如路釘與回光反射器合而為一，則不得突出二·五公分以上）；使用此種路釘或裝置應依照道路交通安全條件。

第貳章

縱向標線

甲· 尺寸

一 縱向標線不論為實線或虛線，其寬度至少應為〇·一〇公尺（四吋）。

二 兩條緊靠縱線（雙線）之間隔應為〇·一〇公尺（四吋）至〇·一八公尺（七吋）。

三 虛線線條每節之長度相等，其間隔亦應均勻。在決定線條每節之長度及彼此間隔時，應顧及車輛在有關路段或區域行駛之速度。

五 在聚居地區以外，虛線線條每節之長度應為二公尺（六呎六吋）至十公尺（三十二呎）。本附件第二十三段所稱之引道線，其線條每節長度應為各節間隔長度之二倍至三倍。

六 在聚居地區內，線條每節之長度與間隔應較聚居地區外為短。線條每節長度可減至一公尺（三呎四吋）。但對交通速率較高之某種主要市區幹線道，其縱向標線之特徵可與聚居地區外相同。

乙節。交通車道標線

七 交通車道標線應以虛線，實線或其他適當方法劃定。

(1) 在聚居地區外

八 對於有兩條車道之雙向道路，應以縱向標線表示車行道之中線。此項標線通常為虛線。僅在特殊情形下，應以實線劃定中線。

九 對於三車道之道路，通常在視界正常之路段，以虛線劃分車道。在特定情形下及為確保更大交通安全起見，得改用實線或緊靠實線加劃虛線。

一〇 三車道以上之車行道，應以一條或兩條實線劃分往來交通方向，但中央車道行車方向可以變向者則屬例外。車道並應以虛線劃定（附圖 1^a 及 1^b）。

(2) 在聚居地區內

一一 本附件第八段至第十段所載建議適用於聚居地區內之雙向街道及至少有兩條車道之單向街道。

一二 車道路面寬度因路緣，路島或方向島而縮小之處，應予標明。

一三 主要交岔路口之引道（特別是交通受管制之交岔路口）

倘其寬度足供兩行以上車輛通行，應照附圖 2 及 3 劃定交通車道。遇此種情形，並得以箭頭補充劃分車道之線（參閱本附件第三十九段）。

丙· 特殊情形之標線

(1) 實線之使用

一四 爲增進交通安全起見，某些交岔路口中央之虛線（附圖 4）應以實線（附圖 5 及 6）代替或補充。

一五 倘有必要在視線範圍有限之處（坡頂及道路彎曲等）或在車行道狹窄或有其他特點之路段，禁止使用爲來向交通保留之車行道部份時，應於視線範圍小於某一最低限度 M 數之路段，依照附圖 7^a 至 16 所示，以實線加以限制¹。對於因汽車設計關係而確有正當理由之國家，附圖 7^a 至 10^a 所示之水平視線可自一公尺提高至一·二〇公尺。

一六 M 之長短隨道路之情況而定。附圖 7^a, 7^b, 8^a, 8^b, 8^c 及 8^d 所示者爲對坡頂視線範圍有限之雙車道與三車道道路分別設計之線條。此項附圖相當於同頁頂端之縱剖面圖及以下第二十四段所稱之 M 距離：A（或 D）爲視線範圍小於 M 之處，而 C（或 B）則爲視線範圍重新開始超過 M 之處²。

一七 遇 AB 與 CD 兩段重疊，即在到達坡頂前，兩方面之前方視界皆在 M 數以上，應以同一方式劃定線條，但靠近虛線之實線不得重疊。此種線條應如附圖 9, 10^a 及 10^b 所示。

¹ 本段所稱視線範圍之定義係指人在車行道上可看到高出路面一公尺（三呎四吋）之物體之距離，而其人之視線亦高出車行道路面一公尺（三呎四吋）。

一八 附圖 11^a 與 11^b 顯示在同樣情形下雙車道上視線範圍有限之彎道線位置。

一九 在三車道上可用二種方法，即附圖 8^a，8^b，8^c 及 8^d (或 10^a 與 10^b) 所示者。附圖 8^a (或 8^b 或 10^a) 應用於雙輪車輛佔很大一部分之道路，附圖 8^c 與 8^d (或 10^b) 則用於以四輪車輛為主之道路。附圖 11^c 顯示在同樣情形下三車道上視線範圍有限之彎道線排列。

二〇 附圖 12, 13 及 14 顯示車道變狹之線條。

二一 附圖 8^a，8^b，8^c，8^d，10^a 及 10^b 內斜移線對中線之傾角不得超過二十分之一。

二二 附圖 13 與 14 表示可用車行道寬度改變時所用之線，附圖 15, 16 及 17 顯示迫使偏離實線之障礙，各線條在快車道上之傾角最好小於五十分之一，在時速不超過五十公里 (三十哩) 之道路上，最好小於二十分之一。此外，在傾斜實線開始前，應依實線所指方向，另加一條與道路中線平行之實線，其長度為按照規定行車速率一秒鐘所能行走之距離。

二三 在正常路段上無須以虛線劃定交通車道時，實線開始前應以虛線劃出引道線，其長度視該路段通常行車速率而定，

2/√ 附圖 7^a 與 7^b 所示 A 與 D 間之標線得以一條中央實線代替，無須有緊靠之虛線，但在實線開始前應有至少三節線條之中央虛線。惟此種簡化辦法應慎重採用，並以例外情形為限，因為此種標線不許駕駛人在一定距離內超車，縱有適當視線範圍依然如此。對同一路線或對同一區內同一類型之路線允宜避免同時採用兩種方法，否則易滋混亂。

但至少應有五十公尺。在正常路段上如有虛線劃明交通車道實線開始以前亦應有引道線，其距離視該路段通常行車速率而定，但不得少於五十公尺。此項標線得以一個或數個箭頭加以補充，以指示駕駛人應循之車道。

(2) 使用實線之情況

二四 為確定路段是否宜用實線起見，所用視線範圍之選擇及線長之選擇，必屬折衷性質。下表所列為對各種駛近速率建議之 M 數值： $\sqrt[3]{}$

駛近速率	M 數值距離
時速一〇〇公里（六十哩）	一六〇公尺（四八〇呎）至三二〇公尺（九六〇呎）
時速八〇公里（五十哩）	一三〇公尺（三八〇呎）至二六〇公尺（七六〇呎）
時速六十五公里（四十哩）	九〇公尺（二七〇呎）至一八〇公尺（五四〇呎）
時速五十公里（三十哩）	六〇公尺（一八〇呎）至一二〇公尺（三六〇呎）

二五 上表未列之速率，依照內插法或外推法計算 M 數值。

丁。 表示車行道界限之沿路標線

二六 車行道之界限最好以實線劃明。路釘、路鈕或回光反射器可與實線併用。

$\sqrt[3]{}$ 此項計算所用之駛近速率為百分八十五車輛皆不超過之速率或較高之設計行車速率。

戊。 障礙標線

二七 附圖 15,16 及 17 顯示在路島或車行道上其他障礙附近所用之標線。

己。 轉彎車輛之指引線

二八 某種交岔路口宜有轉彎標線：在靠右行車國家，指示駕駛人如何左轉，在靠左行車國家，指示駕駛人如何右轉。

第叁章

橫向標線

甲。 一般規定

二九 因駕駛人看到車行道上標線之角度關係，橫向標線應較縱向標線為闊。

乙。 停止線

三〇 停止線之寬度最少應為 0.20 公尺 (八吋)，最多 0.60 公尺 (二十四吋)。建議停止線之寬度以 0.30 公尺 (十二吋) 為準。

三一 停止線與停標誌併用時，停止線之位置應使緊在線後停止之駕駛人對交岔路口其他支路之交通有最清楚之視線，並符合其他車輛與行人交通之要求。

三二 停止線可以縱線相補充 (附圖 18 及 19)。停止線並可照附圖 20 與 21 所舉例證，在車行道上書明“停”字，以資補充。“停”字之上端與停止線間之距離應為二公尺 (六呎七吋) 至二十五公尺 (八十二呎二吋)。

丙· 表示駕駛人必須讓路地點之線

三三 此線寬度最少應為〇·二〇公尺(八吋)最多〇·六〇公尺(二十四吋)；倘有兩條線，則彼此間之距離至少應為〇·三〇公尺(十二吋)。此線得於繪於地面之並列三角形代替，三角形之頂點指向應予讓路之駕駛人。三角形之底邊至少應為〇·四〇公尺(十六吋)，但不超過〇·六〇公尺(二十四吋)，其高度至少應為〇·六〇公尺(二十四吋)，但不超過〇·七〇公尺(二十八吋)。

三四 橫向標線之地位應與本附件第三十一段所稱之停止線相同。

三五 以上第三十四段所稱之標線可照附圖 22 所示圖樣，在車行道上繪一三角形予以補充。三角形之底邊與橫向標線間之距離應為二公尺(六呎七吋)至二十五公尺(八十二呎二吋)。

三角形之底邊至少應為一公尺(三呎四吋)；其高度為底邊之三倍。

三六 此項橫向標線得以縱線相補充。

丁· 行人穿越道

三七 標示行人穿越道之條紋，其彼此間隔至少應與條紋之寬度相等，但不超過條紋寬度之兩倍；間隔與條紋寬度合在一起，應為一公尺(三呎四吋)至一·四〇公尺(四呎八吋)。關於行人穿越道之最小寬度，建議在速率限制為時速六十公里之道路上應為二·五〇公尺(八呎)，在速率限制較高或無速率限制之道路上，則為四公尺(十三呎)。

戊 · 腳踏車駕駛人穿越道

三六 腳踏車駕駛人穿越道應以兩條虛線表示之。虛線之線條最好繪成正方形，其尺寸為（〇·四〇公尺至〇·六〇公尺）×（〇·四〇公尺至〇·六〇公尺）〔（十六吋至二十四吋）×（十六吋至二十四吋）〕。正方形線條間之距離自〇·四〇公尺至〇·六〇公尺（十六吋至二十四吋）。穿越道之寬度不得少於一·八〇公尺（六呎）。路釘與路鈕皆不宜使用。

第肆章

其他標線

甲 · 箭頭標線

三六 道路有足夠交通車道以分隔駛近交岔路口之車輛者可在車行道路面上以箭頭標線指示車輛應循之車道（附圖 2, 3, 19 及 23）。單向路上可用箭頭確定行車方向。箭頭長度不得少於二公尺（六呎七吋）。箭頭標線得在車行道上以標字補充之。

乙 · 斜平行線

四〇 附圖 24 與 25 舉例表明車輛不許進入之區域。

丙 · 標字

四一 車行道上之標字可用以管理交通警告或引導用路人。標字所用之字最好為地名，公路號碼或為國際上易於瞭解之字（例如“停”，“公共汽車”，“出租汽車”）。

四二 字母應朝交通移動方向儘量拉長，因為駛近駕駛人看到到此種標誌之角度甚小（附圖 20）。

四三 駛近速率如超過時速五十公里（時速三十哩），字母高度至少應達二·五〇公尺（八呎）。

丁· 臨時停車及停車規則

四四 臨時停車及停車限制可在路緣或車行道路面上標示之。停車地位限制可於車行道路面上妥為劃線表明之。

戊· 車行道上及鄰近建築物之標線

(1) 指示停車限制之標線

四五 附圖 26 為鋸齒形線之例。

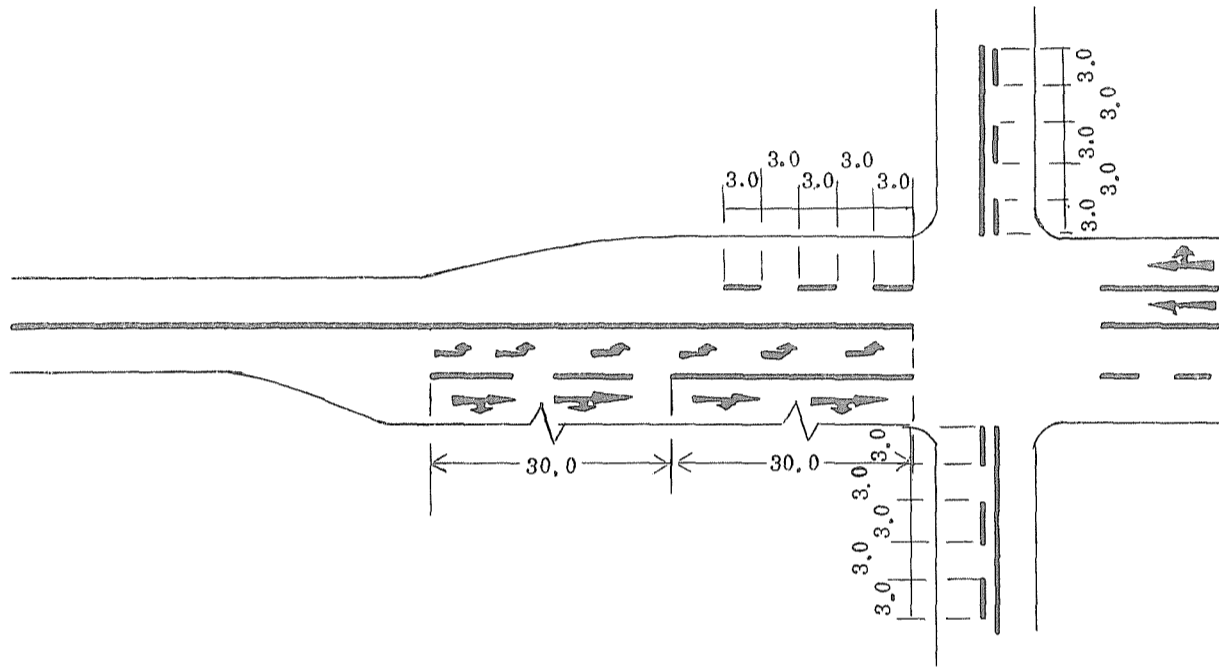
(2) 障礙物之標線

四六 附圖 27 為障礙物標線之例。

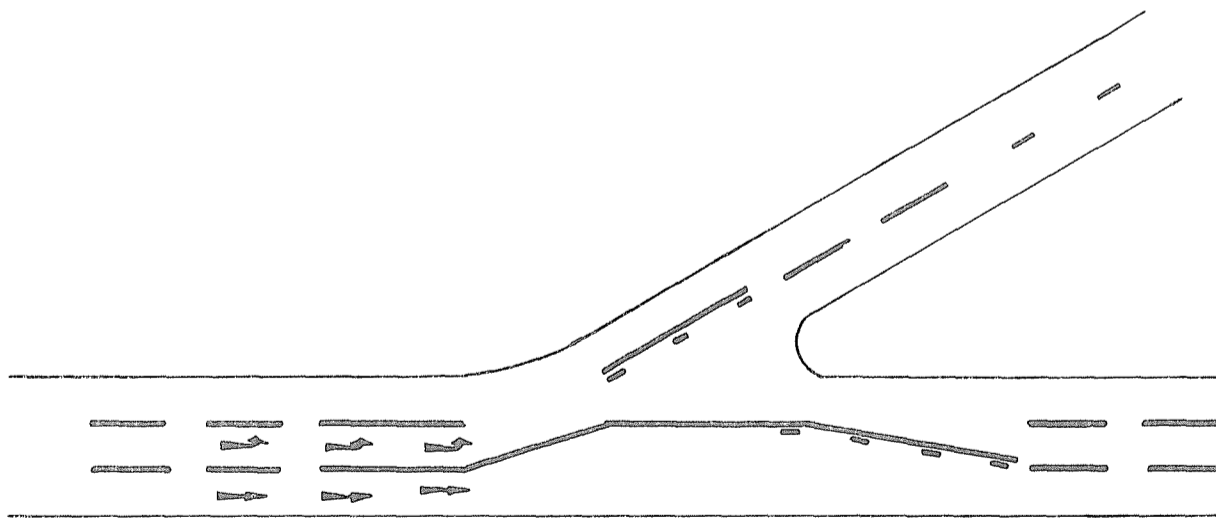
附 件 八 附 圖

2
10
4
11

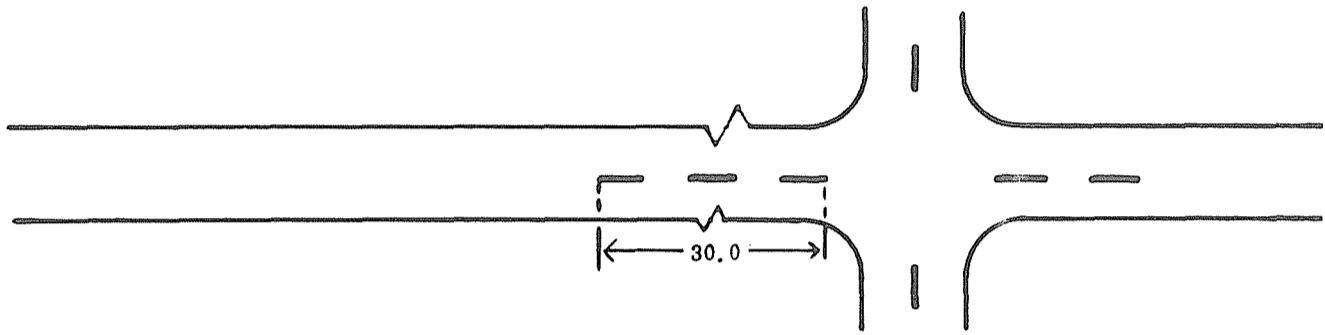
附圖 2



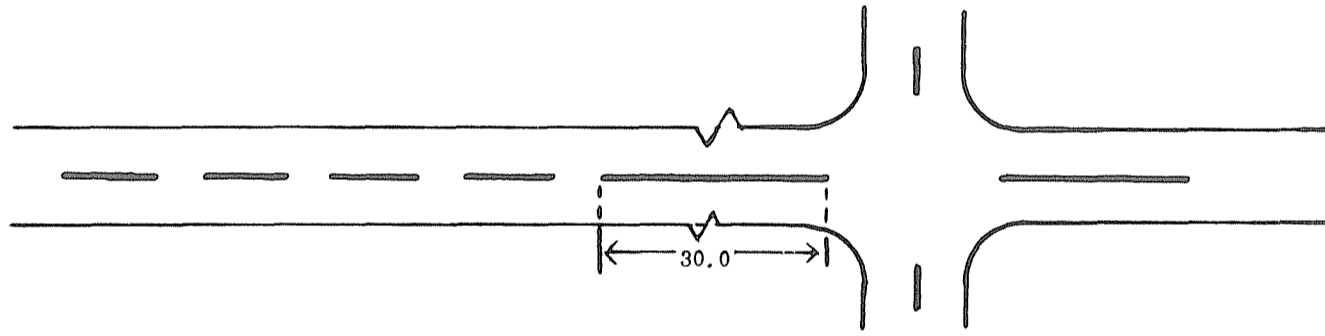
附圖 3



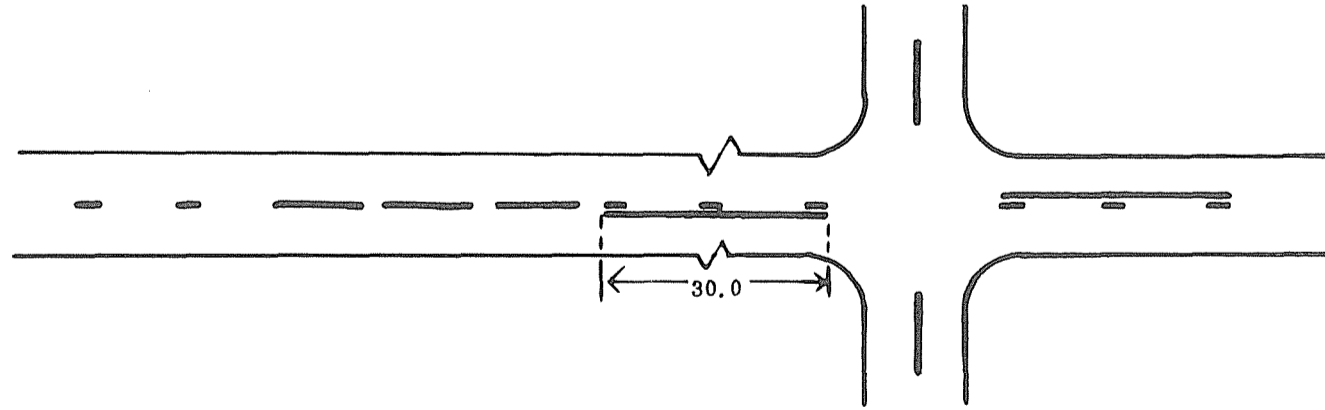
附圖 4



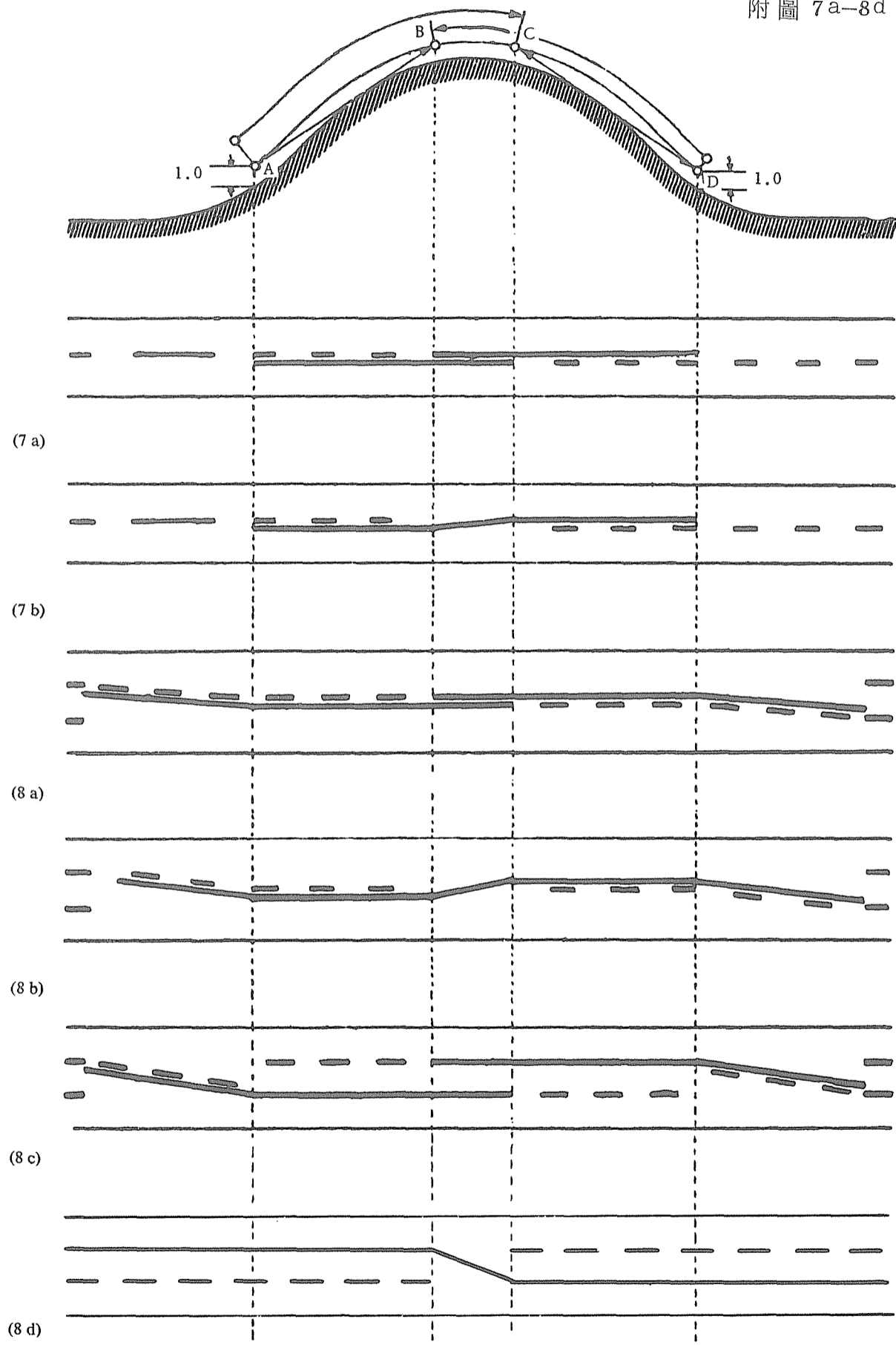
附圖 5



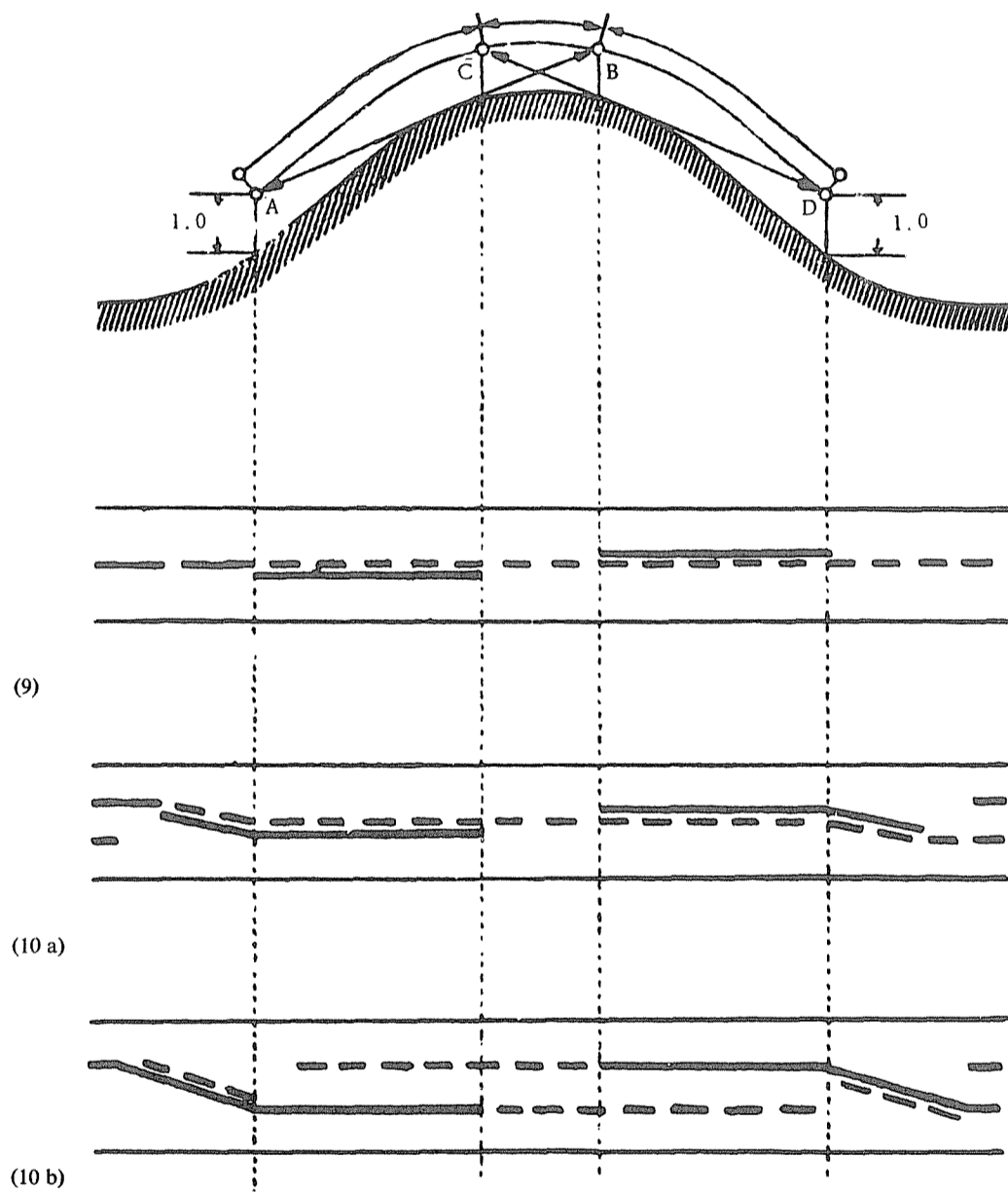
附圖 6



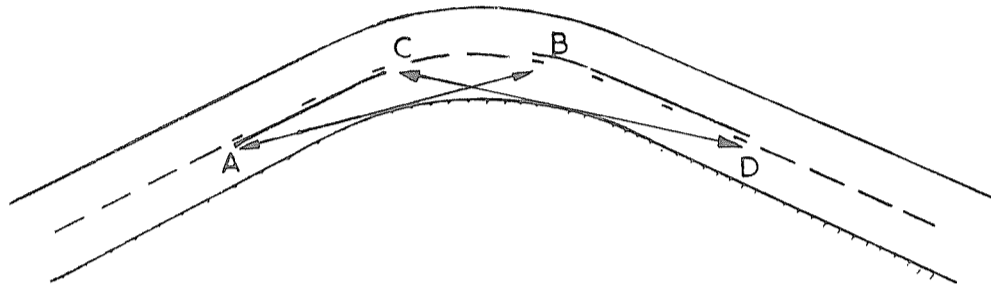
附圖 7a-8d



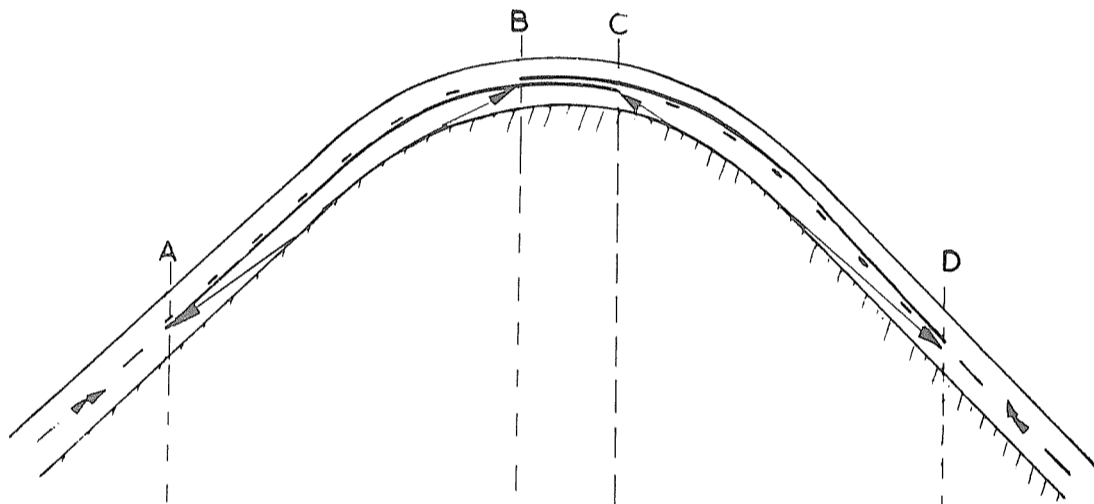
附圖 9-10b



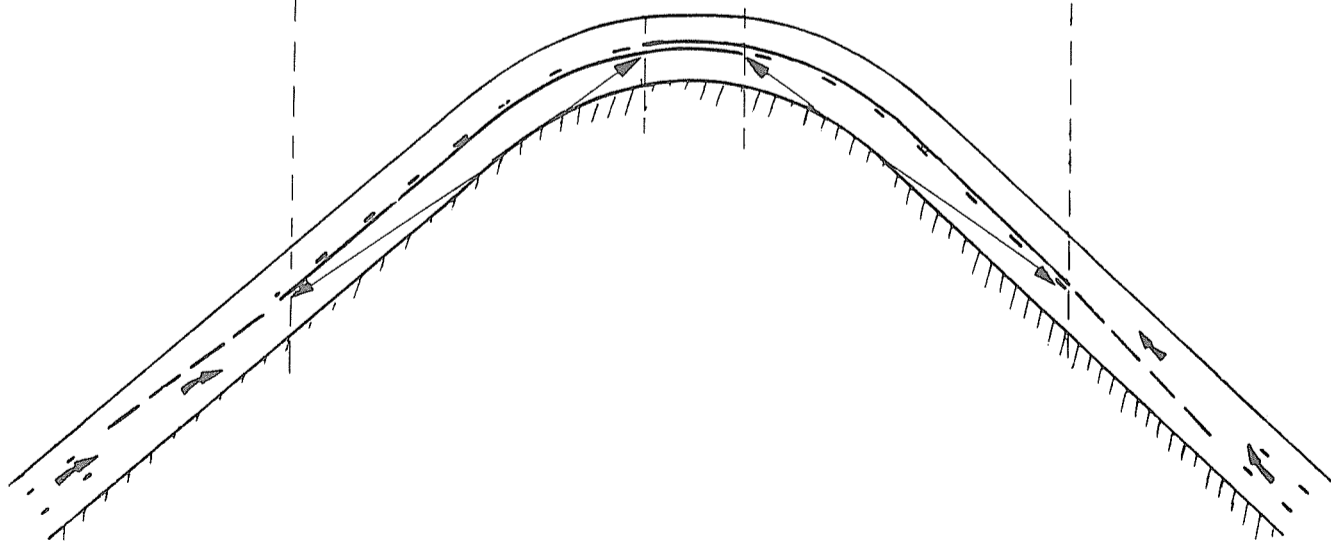
附圖 11a-11c



(11 a)

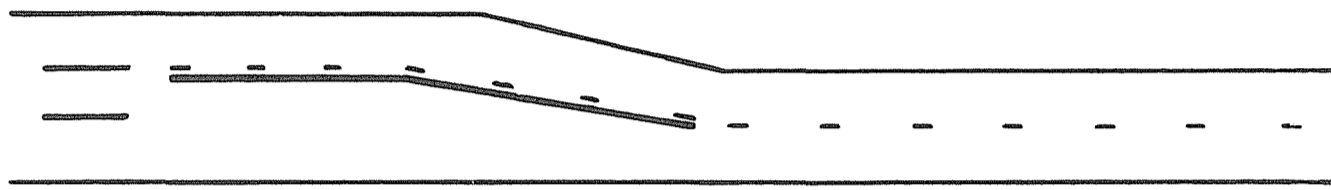


(11 b)

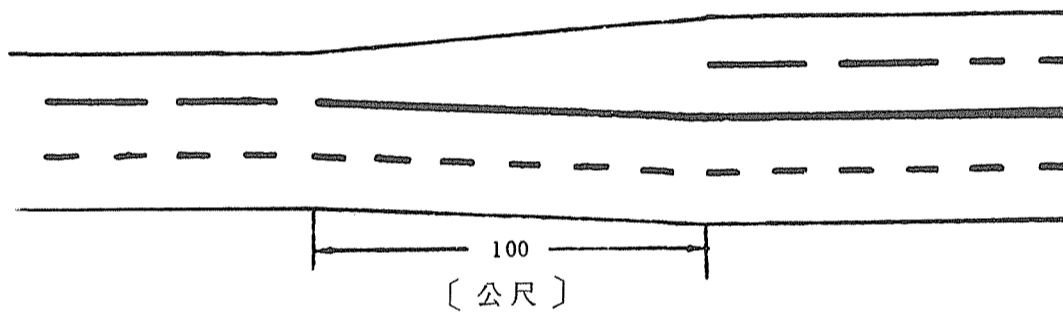


(11 c)

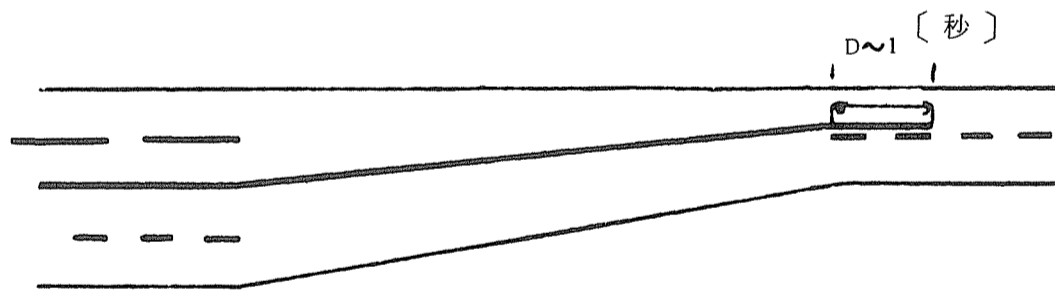
附圖 12-15



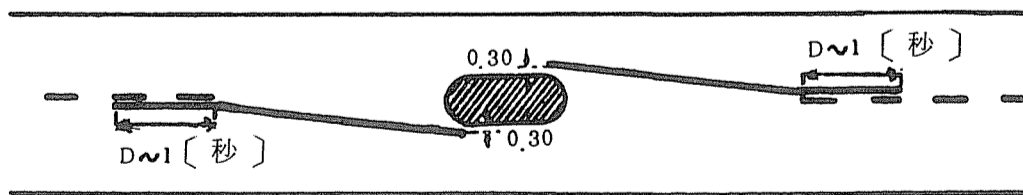
(12)



(13)

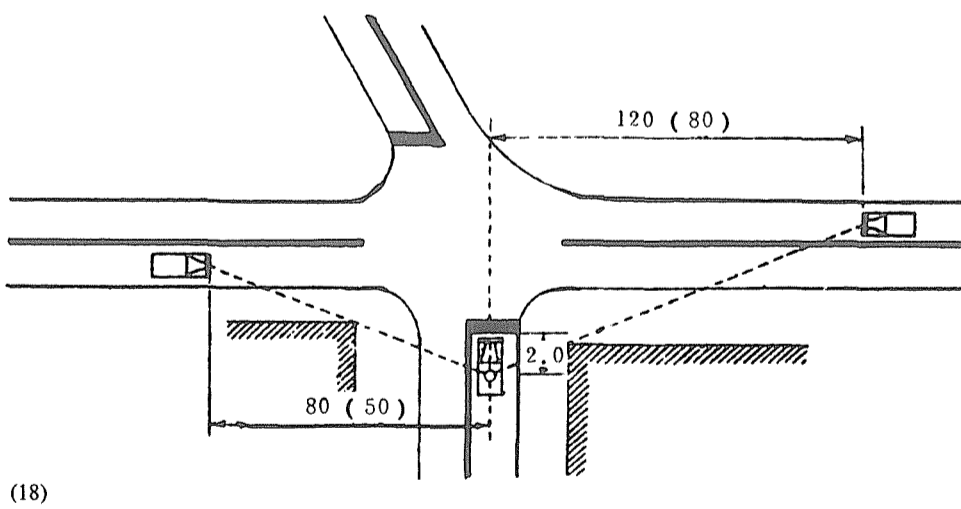
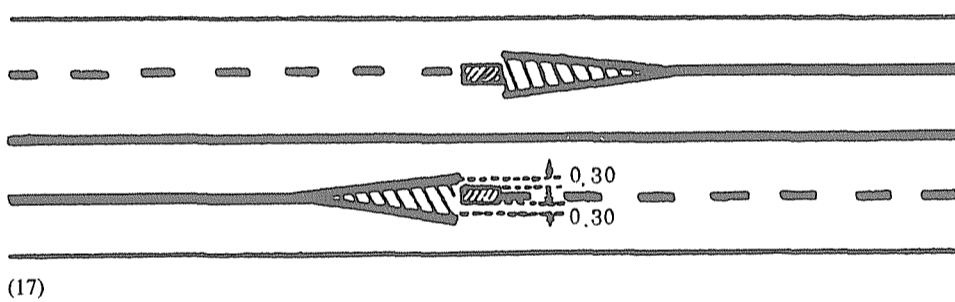
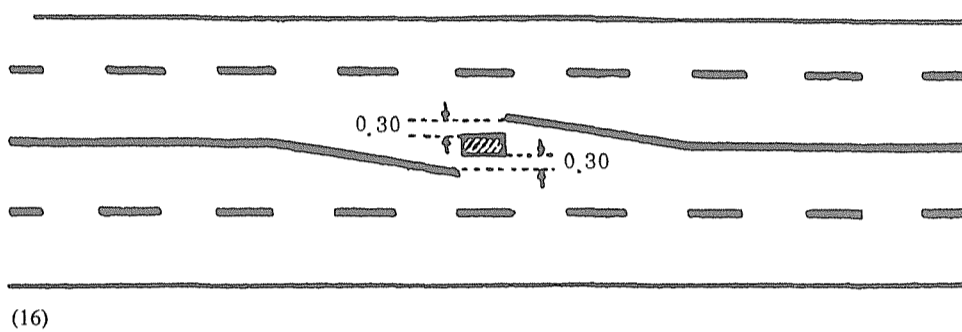


(14)

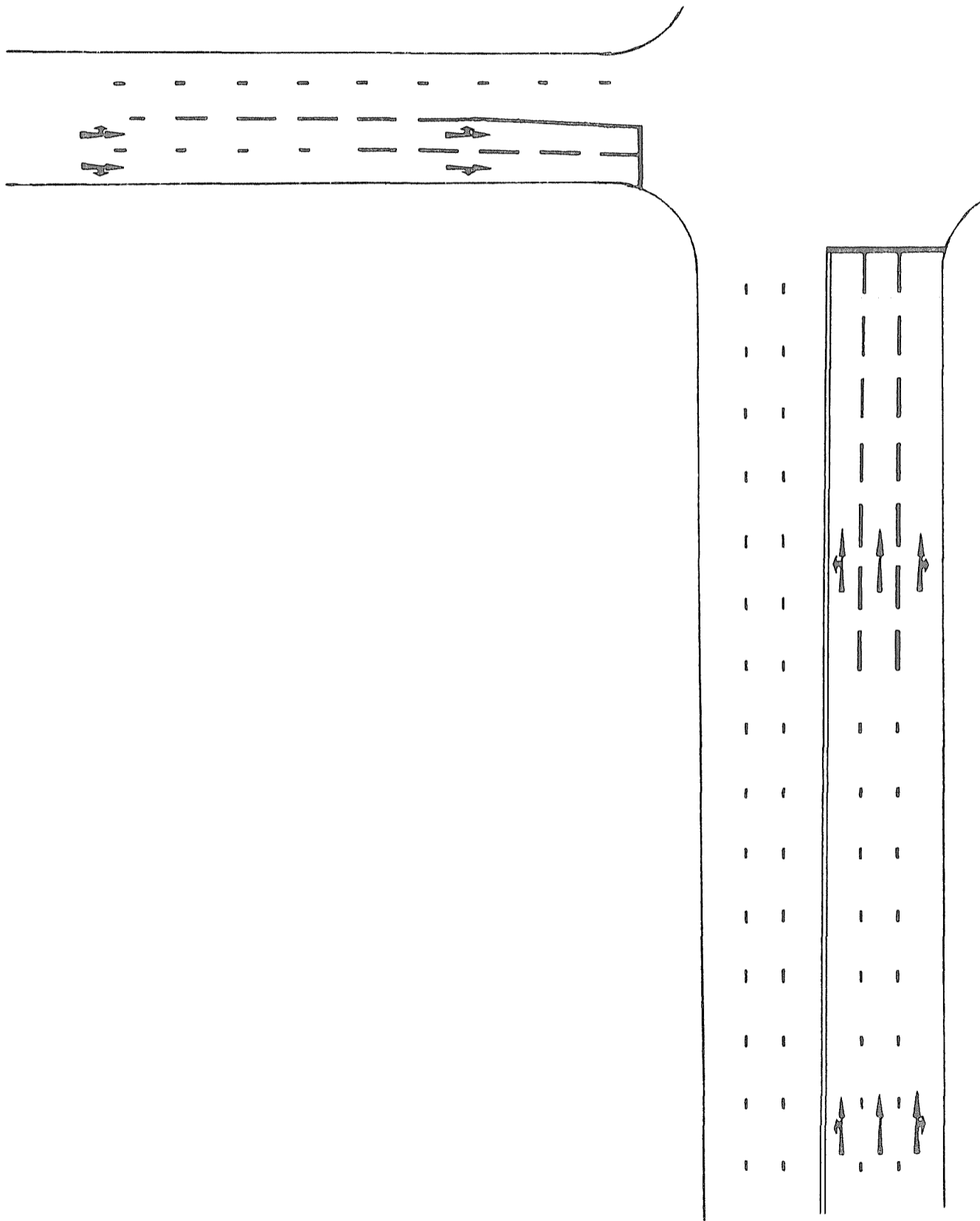


(15)

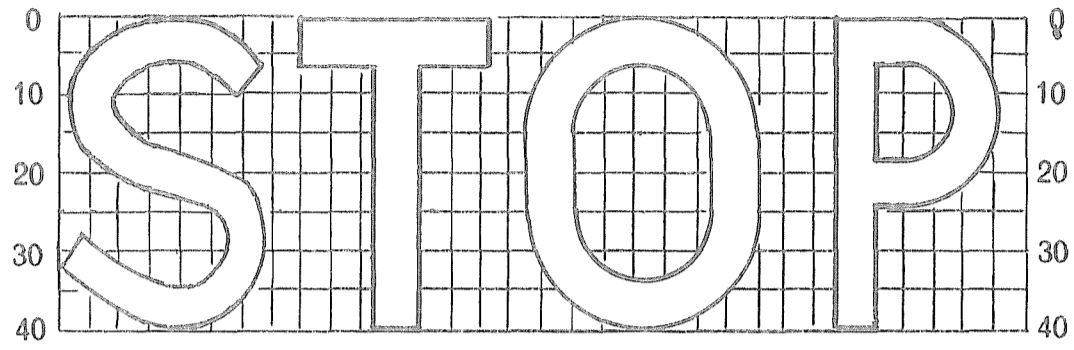
附圖 16-18



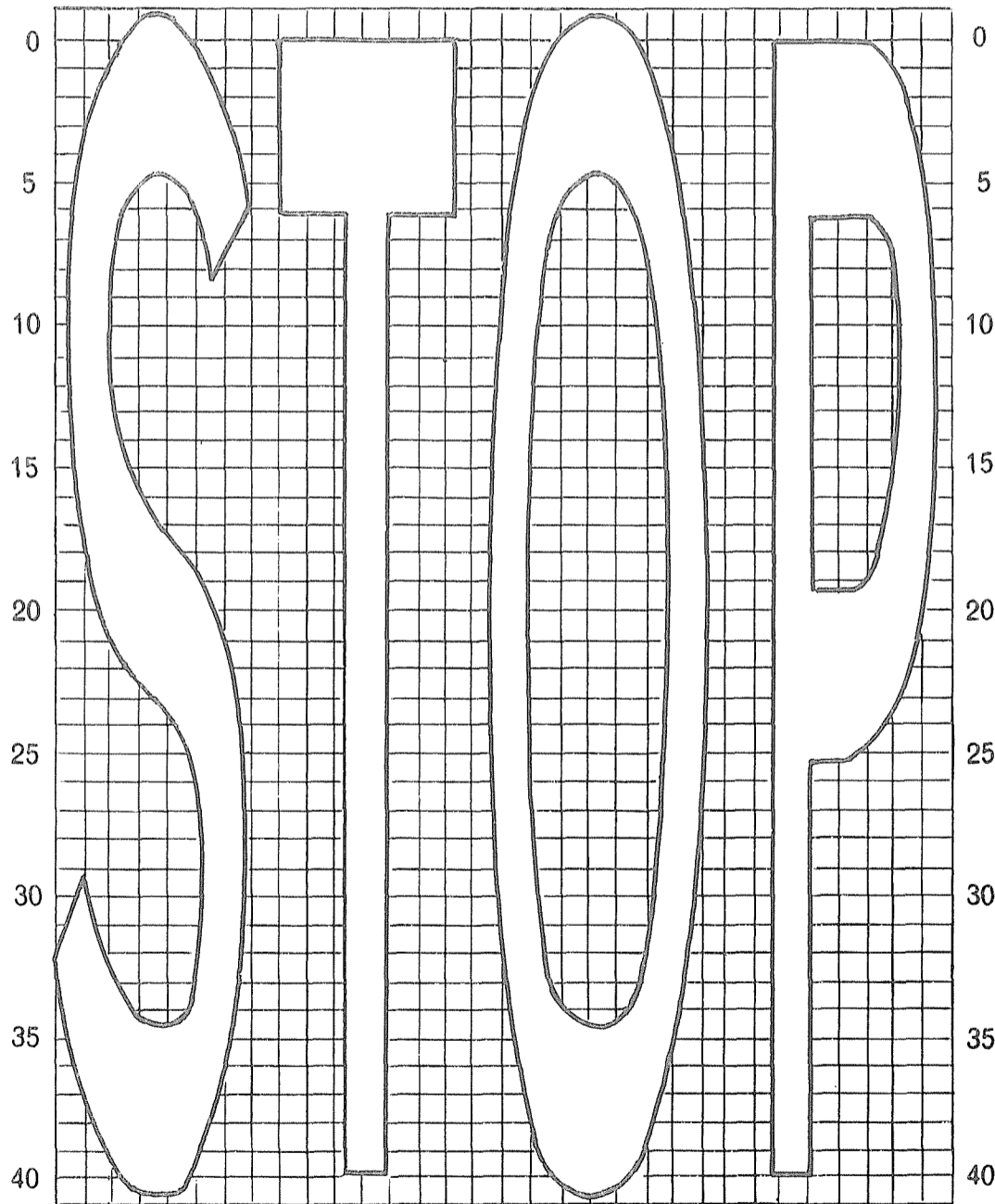
附圖 19



附圖 20

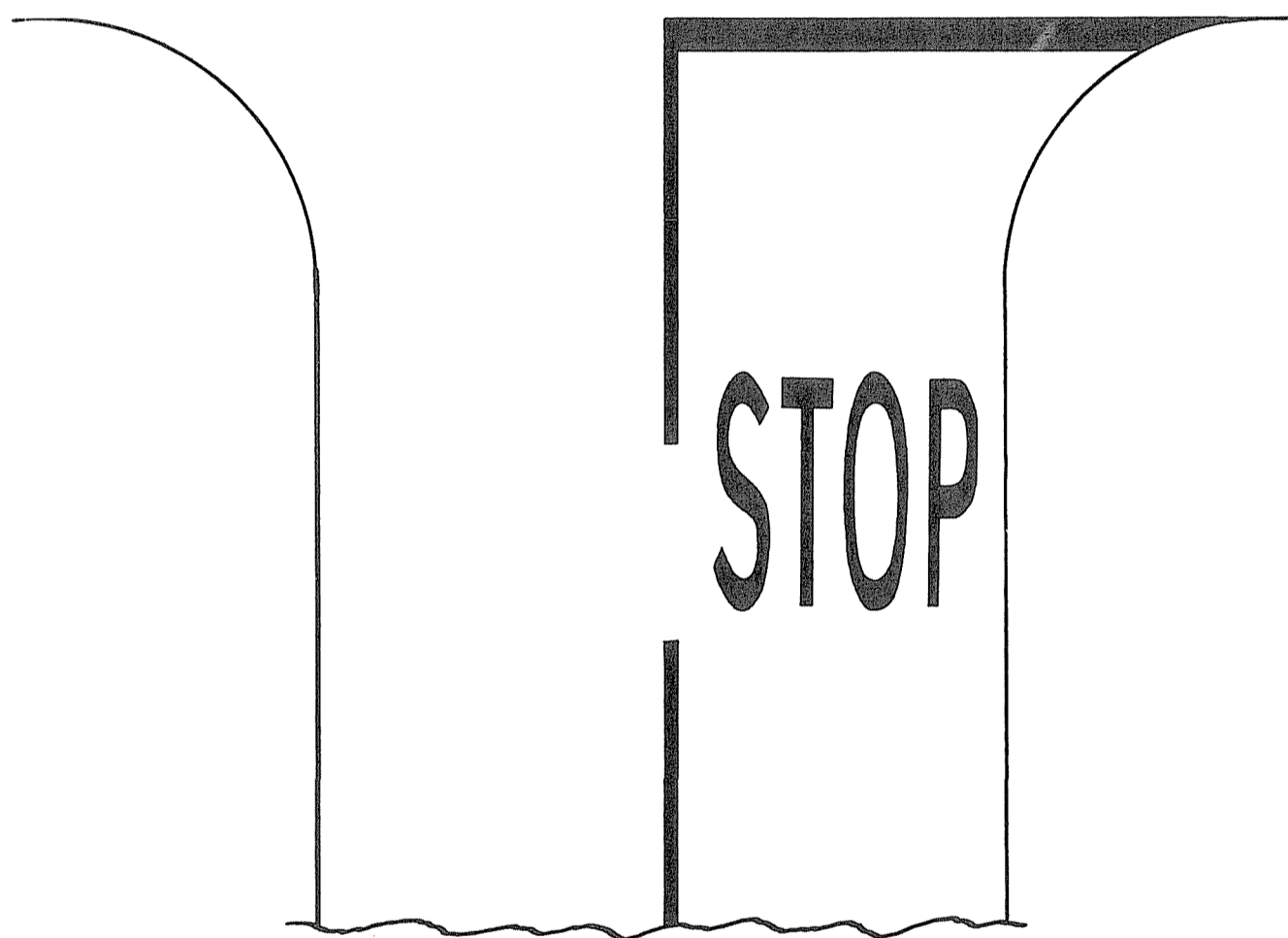


〔 停 〕



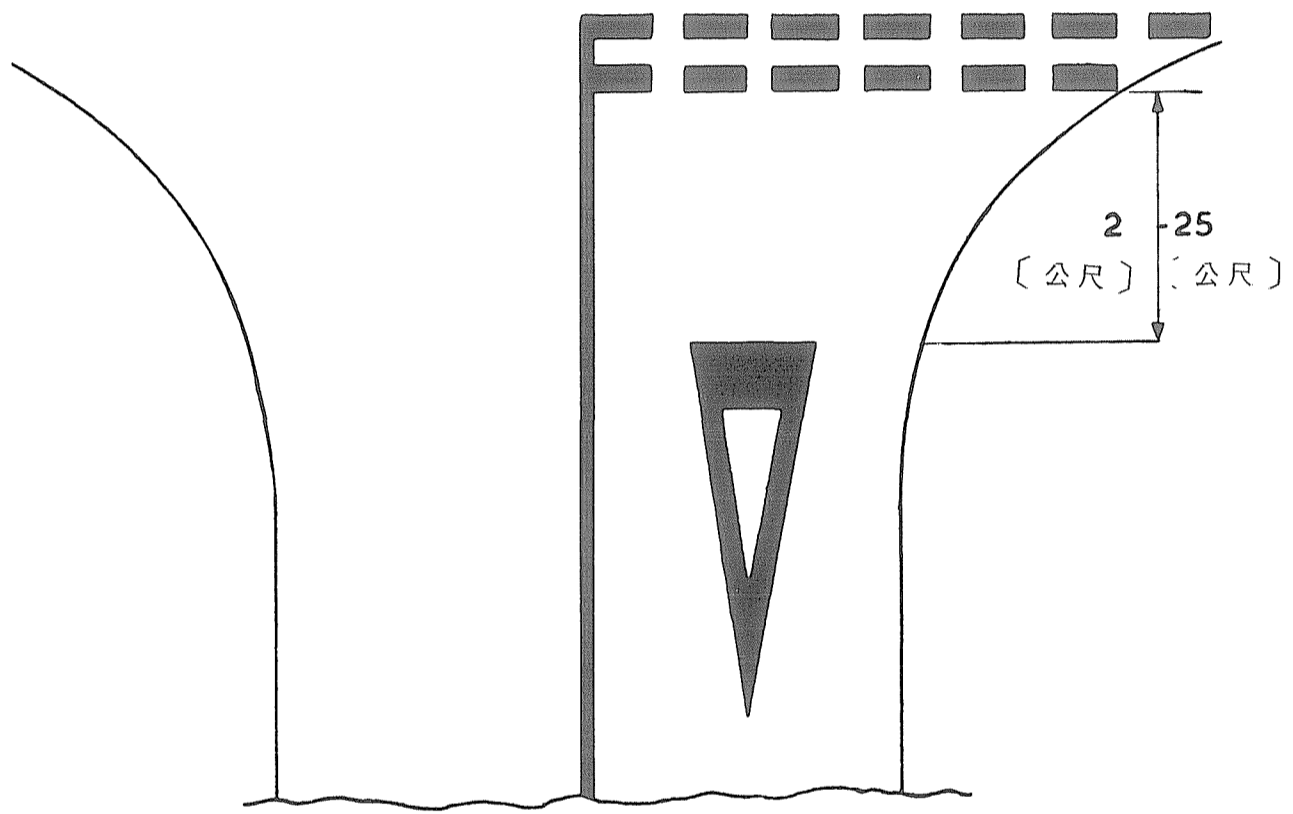
〔 停 〕

附圖 21

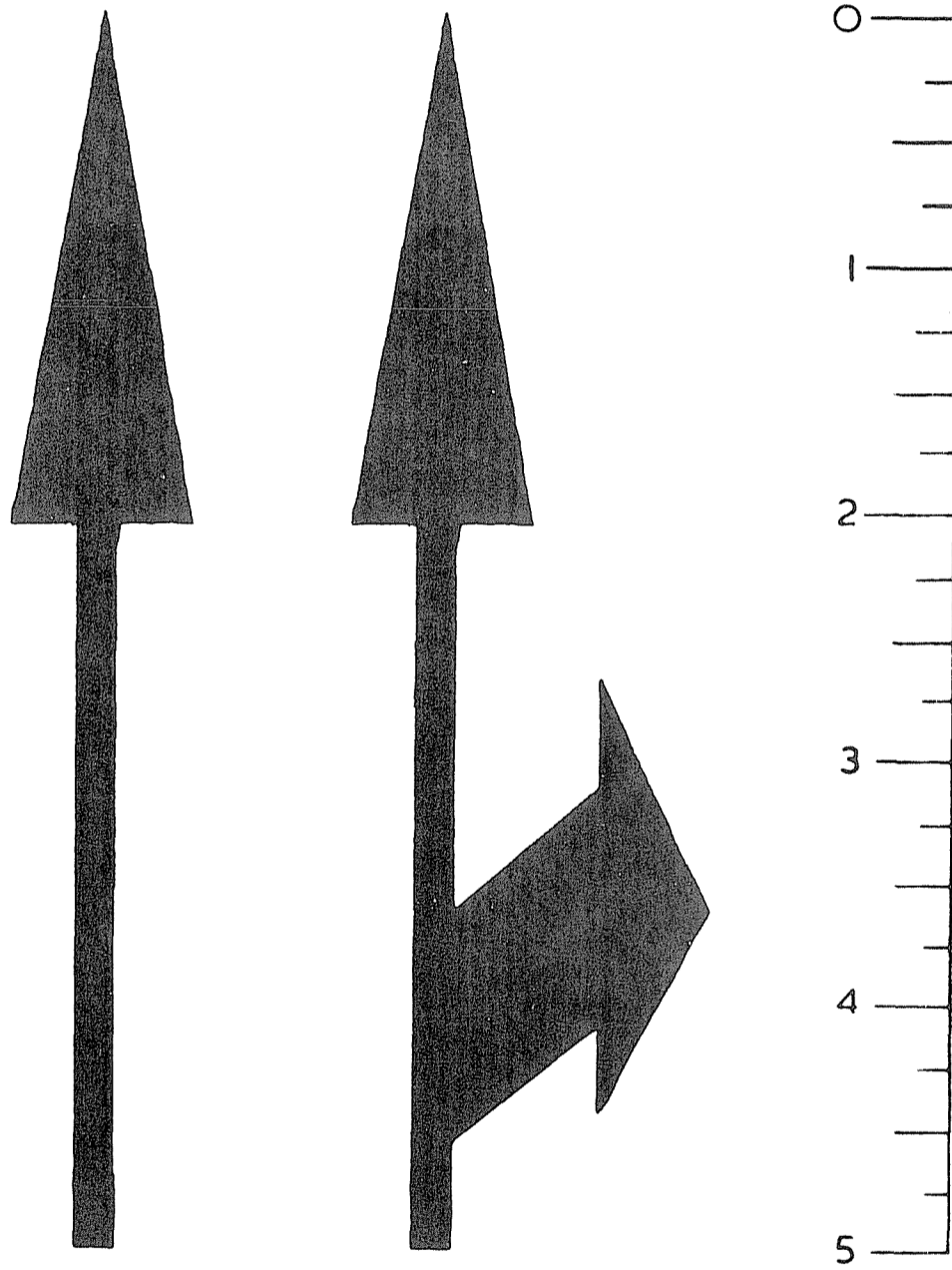


〔 停 〕

附圖 22

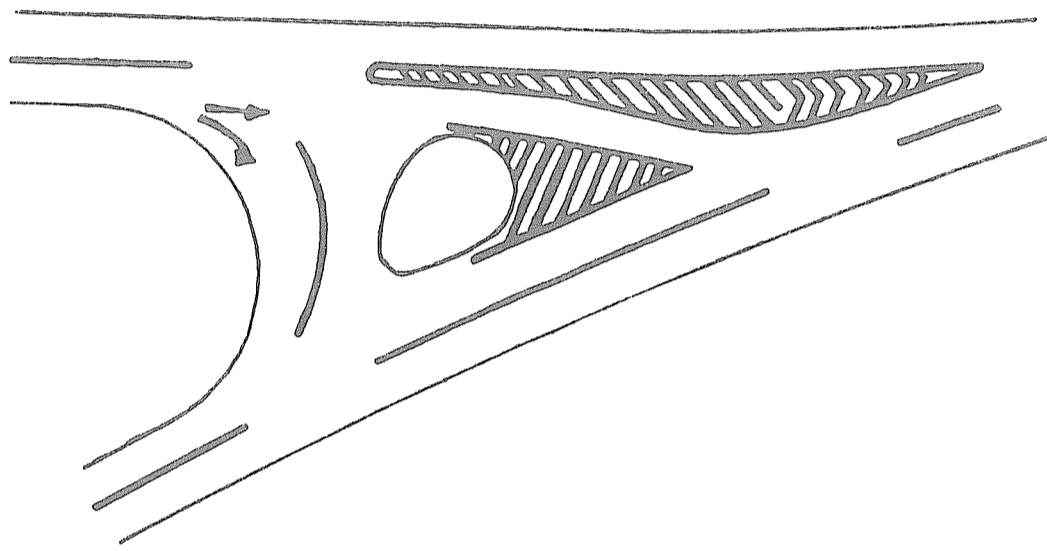


附圖 23

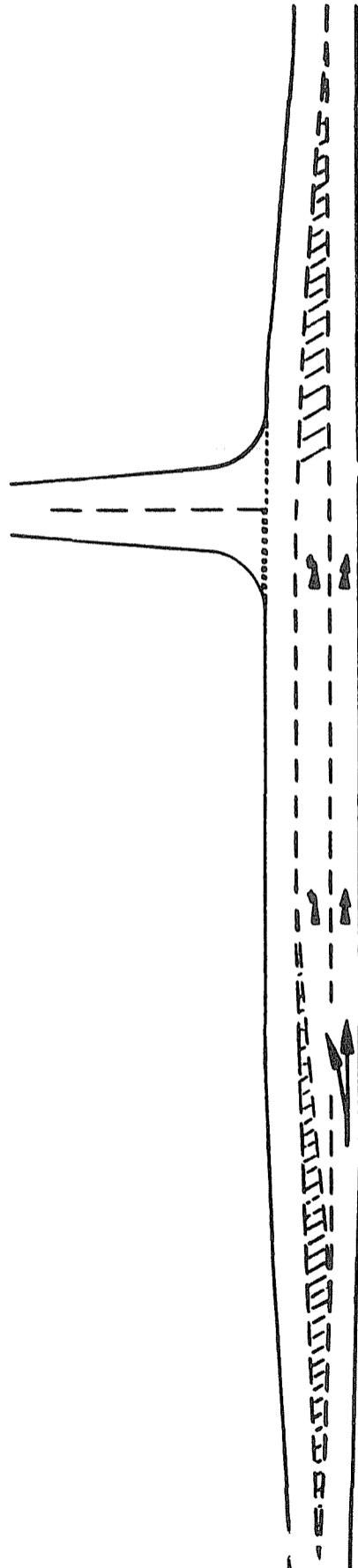


為表明向前直駛與轉彎方向依透視畫法繪製箭頭標線建議之規格。

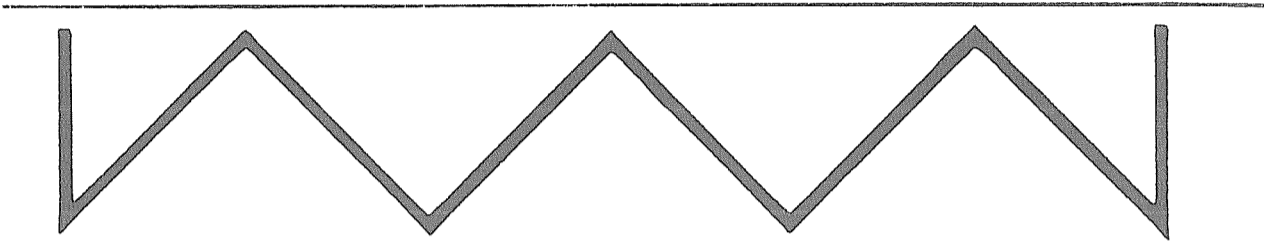
附圖 24



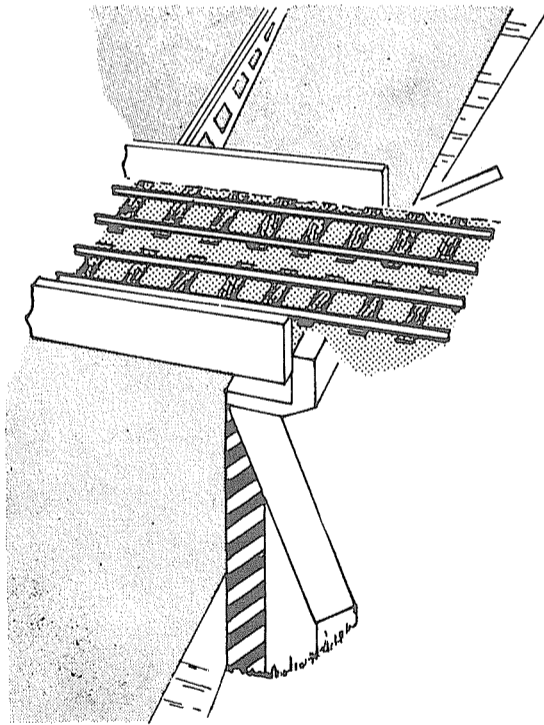
附圖 25



附圖 26



附圖 27



КОНВЕНЦИЯ О ДОРОЖНЫХ ЗНАКАХ И СИГНАЛАХ

ДОГОВАРИВАЮЩИЕСЯ СТОРОНЫ,

признавая, что единообразие дорожных знаков, сигналов и обозначений и разметки дорог в международном плане необходимо для облегчения международного дорожного движения и повышения безопасности на дорогах,

согласились о нижеследующем:

Глава первая ОБЩИЕ ПОЛОЖЕНИЯ

Статья 1

Определения

При применении положений настоящей Конвенции нижеследующие термины имеют то значение, которое придается им в настоящей статье:

a) термин "национальное законодательство" Договаривающейся Стороны означает совокупность национальных или местных законов и правил, действующих на территории этой Договаривающейся Стороны;

b) термин "населенный пункт" означает застроенную территорию, въезды на которую и выезды с которой специально обозначены соответствующими знаками или которая каким-либо иным образом определена в национальном законодательстве;

c) термин "дорога" означает всю полосу отвода любой дороги или улицы, открытой для движения;

d) термин "проезжая часть дороги" означает часть дороги, обычно используемую для движения транспортных средств; дорога может иметь несколько проезжих частей, четко разграниченных, в частности, разделительной полосой или находящихся на различных уровнях;

e) термин "полоса движения" означает любую из продольных полос, на которые может быть разделена проезжая часть дороги, обозначенных или не обозначенных посредством продольной разметки, но имеющих ширину, достаточную для движения в один ряд автомобилей, иных, чем мотоциклы;

f) термин "перекресток" означает любое пересечение на одном уровне, соединение или разветвление дорог, включая территорию, образуемую такими пересечениями, соединениями или разветвлениями;

g) термин "железнодорожный переезд" означает любое пересечение на одном уровне дороги с железнодорожными или трамвайными путями, имеющими независимое полотно;

h) термин "автомагистраль" означает дорогу, специально построенную и предназначенную для движения автотранспортных средств, которая не обслуживает придорожных владений и которая,

i) за исключением отдельных мест или во временном порядке, имеет для обоих направлений движения отдельные проезжие части, отделенные друг от друга разделительной полосой, не предназначенной для движения, или, в исключительных случаях, другими средствами;

ii) не имеет пересечений на одном уровне ни с дорогами, ни с железнодорожными или трамвайными путями, ни с пешеходными дорожками;

iii) специально обозначена в качестве автомагистрали;

i) транспортное средство считается:

i) "остановленным", если оно приведено в неподвижное состояние на период времени, необходимый для посадки или высадки людей, либо для погрузки или выгрузки грузов;

ii) "находящимся на стоянке", если оно приведено в неподвижное состояние по причине, иной, чем необходимость избежать столкновения с другим пользователем дороги или с каким-либо препятствием или выполнить предписания правил движения, и если его остановка не ограничивается временем, необходимым для посадки или высадки людей, либо для погрузки или выгрузки грузов.

Однако Договаривающиеся Стороны могут считать "остановленными" транспортные средства, приведенные в неподвижное состояние в условиях, определенных выше в подпункте "ii", если длительность этого состояния не

превышает предела времени, установленного национальным законодательством, и могут считать "находящимися на стоянке" транспортные средства, приведенные в неподвижное состояние в условиях, определенных выше в подпункте "i", если длительность этого состояния превышает предел времени, установленный национальным законодательством;

j) термин "велосипед" означает любое транспортное средство, которое имеет по крайней мере два колеса и приводится в движение исключительно мускульной энергией лиц, находящихся на этом транспортном средстве, в частности, с помощью педалей или рукояток;

k) термин "велосипед с подвесным двигателем" означает любое двух- или трехколесное транспортное средство, снабженное двигателем внутреннего сгорания с объемом цилиндра, не превышающим 50 см^3 (3,05 куб. дюйма), и максимальная конструктивная скорость которого не превышает 50 км/час (30 миль/час); однако Договаривающиеся Стороны могут не считать велосипедами с подвесным двигателем в соответствии со своим национальным законодательством те транспортные средства, которые не имеют характеристик велосипедов в отношении возможностей их использования, в частности возможности приведения их в движение с помощью педалей, или которые по своей максимальной конструктивной скорости, весу или некоторым характеристикам двигателя превышают установленные пределы. Ни одно положение настоящего определения не должно толковаться как препятствующее Договаривающимся Сторонам полностью приравнивать велосипеды с подвесным двигателем к велосипедам при применении предписаний своих национальных законодательств, касающихся дорожного движения;

l) термин "мотоцикл" означает любое двухколесное транспортное средство с коляской или без нее, имеющее двигатель. Договаривающиеся Стороны могут в своем национальном законодательстве приравнивать к мотоциклам трехколесные транспортные средства, вес которых без нагрузки не превышает 400 кг (900 фунтов). Термин "мотоцикл" не включает велосипеды с подвесным двигателем, однако Договаривающиеся Стороны могут при условии, что они сделают соответствующее заявление согласно пункту 2 статьи 46 настоящей Конвенции, приравнивать велосипеды с подвесным двигателем к мотоциклам при применении настоящей Конвенции;

m) термин "механическое транспортное средство" означает любое самоходное дорожное транспортное средство, за исключением велосипедов с подвесным двигателем на территории Договаривающихся Сторон, которые не приравнивают их к мотоциклам, и за исключением рельсовых транспортных средств;

n) термин "автомобиль" означает механическое транспортное средство, используемое обычно для перевозки по дорогам людей или грузов или для буксировки по дорогам транспортных средств, используемых для перевозки людей или грузов. Этот термин охватывает троллейбусы, т.е. нерельсовые транспортные средства, соединенные с электрическим проводом; он не охватывает такие транспортные средства, как сельскохозяйственные тракторы, использование которых для перевозки людей или грузов по дорогам или для буксировки по дорогам транспортных средств, используемых для перевозки людей или грузов, является лишь вспомогательной функцией.

o) термин "прицеп" означает любое транспортное средство, предназначенное для его буксировки механическим транспортным средством; этот термин охватывает также полуприцепы;

p) термин "полуприцеп" означает любой прицеп, предназначенный для сцепления с автомобилем таким образом, что часть его опирается на автомобиль, и последний несет на себе значительную часть веса полуприцепа и его груза;

q) термин "водитель" ("погонщик") означает всякое лицо, управляющее транспортным средством, автомобилем и т.д. (включая велосипеды) или ведущее по дороге скот, стада, упряжных, вьючных или верховых животных;

r) термин "разрешенный максимальный вес" означает максимальный вес груженого транспортного средства, объявленный допустимым компетентными органами государства, в котором зарегистрировано транспортное средство;

s) термин "вес с нагрузкой" означает фактический вес груженого транспортного средства, экипажа и пассажиров;

t) термины "направление движения" и "соответствующий направлению движения" означают правую сторону, если в соответствии с действующим национальным законодательством водитель транспортного средства должен при встрече с другим транспортным средством пропустить его слева; в противном случае эти термины означают левую сторону;

ц) предписание для водителя "уступить дорогу" другим транспортным средствам означает, что водитель не должен продолжать или возобновлять движение или осуществлять маневр, если это может вынудить водителей других транспортных средств внезапно изменить направление движения или скорость.

Статья 2

Приложения к Конвенции

Нижеследующие приложения к настоящей Конвенции являются ее неотъемлемой частью:

Приложение 1 - Предупреждающие знаки, за исключением знаков, устанавливаемых вблизи от перекрестков или железнодорожных переездов.

Приложение 2 - Знаки, регулирующие преимущественное право проезда на перекрестках, предупреждающие знаки, устанавливаемые вблизи от перекрестков, и знаки, регулирующие преимущественное право проезда на узких участках дорог.

Приложение 3 - Знаки, относящиеся к железнодорожным переездам.

Приложение 4 - Знаки, означающие обязательное предписание, за исключением знаков, относящихся к преимущественному праву проезда, остановке и стоянке.

Приложение 5 - Указательные знаки, за исключением знаков, относящихся к стоянке.

Приложение 6 - Знаки, относящиеся к остановке и стоянке.

Приложение 7 - Дополнительные таблички.

Приложение 8 - Разметка дорог.

Приложение 9 - Цветное изображение сигнальных знаков, обозначений и табличек, о которых идет речь в приложениях 1-7^{*/}.

^{*/} В соответствующих местах отпечатанного типографским способом текста Конвенции могут быть изображены сигнальные знаки, обозначения и таблички.

Статья 3

Обязательства Договаривающихся Сторон

1. a) Договаривающиеся Стороны настоящей Конвенции принимают установленную в ней систему дорожных знаков и сигналов и разметки дорог и обязуются провести ее в жизнь в возможно короткий срок. С этой целью:

i) когда настоящая Конвенция определяет сигнальный знак, обозначение или разметку для указания предписания или для сообщения пользователям дороги определенной информации, Договаривающиеся Стороны обязуются с соблюдением сроков, предусмотренных в пунктах 2 и 3 настоящей статьи, не применять другого сигнального знака, другого обозначения или другой разметки для указания этого предписания или для сообщения этой информации;

ii) когда настоящая Конвенция не предусматривает сигнального знака, обозначения или разметки для указания предписания или для сообщения пользователям дороги определенной информации, Договаривающиеся Стороны могут пользоваться в этих целях избранным ими сигнальным знаком, обозначением или разметкой при условии, что этот сигнальный знак, обозначение или разметка не предусмотрены уже Конвенцией для указаний, имеющих иное значение, и при условии, что они соответствуют установленной ею системе.

b) Для улучшения контроля за движением и в связи с необходимостью проведения опытов, прежде чем предлагать поправки к настоящей Конвенции, Договаривающиеся Стороны могут в виде эксперимента и во временном порядке ^{на некоторых участках дорог} допускать отступления от положений настоящей Конвенции.

2. Договаривающиеся Стороны обязуются заменить или дополнить не позже, чем через четыре года со дня вступления в силу настоящей Конвенции на своей территории, все сигнальные знаки, обозначения, приспособления и разметки, которые при внешнем соответствии сигнальным знакам, обозначениям, приспособлениям и разметкам системы, установленной настоящей Конвенцией, могли бы давать указания, имеющие иное значение, чем то, которое придано данным сигнальным знакам, обозначениям, приспособлениям и разметкам в настоящей Конвенции.

3. Договаривающиеся Стороны обязуются заменить в течение пятнадцати лет со дня вступления в силу настоящей Конвенции на своей территории все сигнальные знаки, обозначения, приспособления и разметки, не соответствующие системе,

установленной настоящей Конвенцией. В течение этого периода для того, чтобы пользователи дороги привыкли к системе, установленной настоящей Конвенцией, можно будет наряду с сигнальными знаками и обозначениями, предусмотренными настоящей Конвенцией, пользоваться прежними сигнальными знаками и обозначениями.

4. Ни одно положение настоящей Конвенции не может толковаться как возлагающее на Договаривающиеся Стороны обязательство принять все типы сигнальных знаков и разметки, определенные в настоящей Конвенции. Напротив, Договаривающиеся Стороны ограничат необходимым минимумом число сигнальных знаков и разметки, которые они примут.

Статья 4

Договаривающиеся Стороны обязуются принять меры, чтобы было запрещено:

a) помещать на знаке, на его опоре или на любом другом приспособлении, предназначенном для регулирования движения, что-либо, что не имеет отношения к этому сигнальному знаку или приспособлению; однако, если Договаривающиеся Стороны или их территориальные подразделения разрешают какой-либо ассоциации, не имеющей целью получение материальной выгоды, устанавливать указательные знаки, они могут допустить, чтобы эмблема этой ассоциации обозначалась на этом знаке или на его опоре при условии, что это не затруднит его понимания;

b) помещать плакаты, афиши, производить разметку и устанавливать приспособления, которые либо могут быть приняты за сигнальные знаки или другие приспособления для регулирования движения, либо могут уменьшать их видимость или эффективность, либо ослеплять пользователей дороги или отвлекать их внимание, создавая тем самым опасность для дорожного движения.

Глава II
ДОРОЖНЫЕ ЗНАКИ И СИГНАЛЫ

Статья 5

1. В системе, предписанной настоящей Конвенцией, различаются следующие категории сигнальных знаков:

a) знаки, предупреждающие об опасности: эти знаки имеют целью предупредить пользователей дороги о существовании опасности на дорогах и о характере этой опасности;

b) знаки, означающие обязательное предписание: эти знаки имеют целью уведомить пользователей дороги об обязательствах, ограничениях и специальных запрещениях, которые они должны соблюдать; они подразделяются на:

- i) знаки преимущественного права проезда,
- ii) знаки запрещающие или ограничивающие,
- iii) знаки предписывающие;

c) указательные знаки: эти знаки имеют целью давать пользователям дороги по пути их следования необходимую информацию или другие полезные указания; они подразделяются на:

- i) предварительные указатели направлений,
- ii) указатели направлений,
- iii) маршрутные марки,
- iv) указатели наименований,
- v) подтверждающие знаки,
- vi) другие знаки, дающие водителям транспортных средств полезные указания,
- vii) другие знаки, обозначающие объекты, которые могут быть полезны для пользователей дороги.

2. В тех случаях, когда настоящая Конвенция предоставляет возможность выбора между несколькими знаками или обозначениями:

a) Договаривающиеся Стороны обязуются применять на всей своей территории лишь один знак или одно обозначение;

b) Договаривающиеся Стороны должны попытаться достигнуть соглашения на региональном уровне, с тем чтобы был выбран тот же знак или то же обозначение;

с) положения пункта 3 статьи 3 настоящей Конвенции применимы к сигнальным знакам и обозначениям, которые не были выбраны.

Статья 6

1. Знаки устанавливаются таким образом, чтобы их легко и своевременно могли распознавать водители, для которых они предназначены. Обычно они устанавливаются на стороне дороги, соответствующей направлению движения; однако они могут быть помещены или повторены над проезжей частью дороги. Любой знак, установленный на стороне дороги, соответствующей направлению движения, должен быть повторен над проезжей частью или на противоположной стороне дороги, если местные условия таковы, что этот знак может не быть вовремя замечен водителями транспортных средств, для которых он предназначен.

2. Действие каждого знака распространяется на всю ширину проезжей части открытой для движения дороги для тех водителей, для которых он предназначен. Однако действие знака может быть ограничено одной или несколькими полосами движения, разграниченными продольной разметкой на проезжей части.

3. Когда, по мнению компетентных органов, тот или иной знак, помещенный на обочине дороги с отдельными проезжими частями, является неэффективным, он может устанавливаться на разделительной полосе, и в этом случае его можно не повторять на обочине.

4. Рекомендуется предусмотреть в национальном законодательстве, что:

а) знаки устанавливаются таким образом, чтобы не мешать движению транспортных средств по проезжей части, а знаки, установленные на обочинах, должны в возможно меньшей мере мешать движению пешеходов. Расстояние между кромкой уровня дороги с той стороны, где установлен знак, и нижним краем знака должно быть по возможности более или менее одинаковым для знаков одной и той же категории на одной и той же дороге;

б) размеры знаков должны быть такими, чтобы знак был хорошо виден издали и легко различим при приближении к нему; с оговоркой относительно положений подпункта "с" настоящего пункта эти размеры устанавливаются с учетом обычной скорости транспортных средств.

с) размеры предупреждающих знаков и знаков, означающих обязательное предписание, должны быть стандартизованы на территории каждой Договаривающейся Стороны. Как правило, для каждого вида сигнальных знаков устанавливается четыре категории размеров: малые, нормальные, большие и очень большие размеры. Знаки малого размера должны устанавливаться в тех случаях, когда условия не позволяют применять знаки нормального размера или когда возможно движение лишь на малой скорости. Они могут также устанавливаться для повторения предшествующего знака. Знаки большого размера должны устанавливаться на очень широких дорогах со скоростным движением. Знаки очень большого размера должны устанавливаться на дорогах со сверхскоростным движением, в частности на автомагистралях.

Статья 7

1. Рекомендуется предусмотреть в национальном законодательстве следующее: для того чтобы дорожные знаки, в частности предупреждающие знаки и знаки, означающие обязательное предписание, за исключением знаков, регламентирующих остановку или стоянку на освещенных улицах населенных пунктов, были лучше видны и могли легче читаться ночью, следует освещать их или пользоваться светоотражающими материалами или приспособлениями, при условии, что это не приводит к ослеплению пользователей дороги.
2. Ни одно положение настоящей Конвенции не воспрещает использовать для оповещения или предупреждения, относящегося только к некоторым часам или некоторым дням, знаки, которые видны лишь тогда, когда действует содержащаяся в них информация.

Статья 8

1. Для облегчения понимания знаков в международном плане система дорожных знаков и сигналов, установленная настоящей Конвенцией, основана на формах и цветах, характерных для каждой категории знаков, а также во всех случаях, когда это представляется возможным, на использовании графических обозначений, а не надписей. Если Договаривающиеся Стороны считают необходимым внести в предусмотренные обозначения какие-либо изменения, эти изменения не должны менять основные характеристики сигнальных знаков.

2. Договаривающиеся Стороны, желающие принять в соответствии с положениями подпункта "a" "ii" пункта 1 статьи 3 настоящей Конвенции сигнальный знак или обозначение, не предусмотренные Конвенцией, должны попытаться достигнуть договоренности в региональном плане относительно этого нового сигнального знака или обозначения.

3. Ни одно положение настоящей Конвенции не запрещает добавлять в целях облегчения толкования сигнальных знаков надпись на прямоугольной табличке, помещаемой под сигнальным знаком, или внутри прямоугольного щитка, содержащего сигнальный знак; такая надпись может помещаться также на самом знаке в тех случаях, когда это не затрудняет понимания знака теми водителями, которые не могут понять надпись.

4. В тех случаях, когда компетентные органы считают полезным уточнить значение сигнального знака или обозначения либо ограничить действие знаков, означающих обязательное предписание, некоторыми категориями пользователей дороги или некоторыми периодами времени, и когда необходимые указания не могут даваться дополнительным знаком или цифрами в условиях, определенных в приложениях к настоящей Конвенции, на прямоугольной табличке под знаком помещается надпись, причем это не исключает возможности замены или дополнения надписей одним или несколькими графическими обозначениями, помещаемыми на той же табличке.

5. Указанные в пунктах 3 и 4 настоящей статьи надписи выполняются на национальном языке или на одном или нескольких национальных языках и, кроме того, если соответствующая Договаривающаяся Сторона сочтет это необходимым, на других языках, в частности на официальных языках Организации Объединенных Наций.

ПРЕДУПРЕЖДАЮЩИЕ ЗНАКИ

Статья 9

1. В разделе А приложения 1 к настоящей Конвенции упомянуты образцы предупреждающих знаков, а в разделе В этого приложения приведены обозначения, помещаемые на этих сигнальных знаках, а также некоторые предписания, касающиеся использования этих знаков. Однако знаки и обозначения, предупреждающие о приближении к перекрестку, описаны в приложении 2 к настоящей Конвенции, а обозначения, предупреждающие о приближении к железнодорожному переезду, описаны в приложении 3. В соответствии с пунктом 2 статьи 46 настоящей Конвенции каждое государство уведомляет Генерального Секретаря о том, какой образец для предупреждающих знаков она избрала: A^a или A^b.
2. Предупреждающие знаки не должны повторяться без необходимости, но такие знаки следует устанавливать для обозначения возможных дорожных опасностей, которые трудно своевременно обнаружить водителю, соблюдающему необходимую осторожность.
3. Предупреждающие знаки должны устанавливаться на таком расстоянии от опасного участка, которое обеспечивает их максимальную эффективность как днем, так и ночью, с учетом условий дороги и движения и, в частности, обычной скорости движения транспортных средств и расстояния, с которого виден знак.
4. Расстояние между сигнальным знаком и началом опасного участка может указываться на дополнительной табличке образца 1 приложения 7 к настоящей Конвенции, которая помещается в соответствии с положениями указанного приложения; это указание должно даваться тогда, когда расстояние между знаком и началом опасного участка не может быть определено водителями и является иным, чем они могут нормально ожидать.
5. Предупреждающие знаки могут повторяться, в частности, на автомагистралях и приравненных к ним дорогах. Если предупреждающие знаки повторяются, расстояние между знаком и началом опасного участка должно указываться в соответствии с положениями пункта 4 настоящей статьи.

Однако в отношении предупреждающих знаков, устанавливаемых перед разводными мостами и железнодорожными переездами, Договаривающиеся Стороны могут применять вместо положений настоящего пункта положения пункта 3 статьи 35 или пункта 5 раздела В приложения 1 к настоящей Конвенции.

6. Если предупреждающий знак устанавливается для указания опасности на довольно длинном отрезке дороги (например, ряд опасных поворотов, отрезок проезжей части дороги в плохом состоянии) и если считается желательным указать длину этого отрезка, соответствующее указание дается на дополнительной табличке образца 2 приложения 7 к настоящей Конвенции, которая помещается в соответствии с положениями указанного приложения.

ЗНАКИ, ОЗНАЧАЮЩИЕ ОБЯЗАТЕЛЬНОЕ ПРЕДПИСАНИЕ,
ЗА ИСКЛЮЧЕНИЕМ ЗНАКОВ, ОТНОСЯЩИХСЯ К ОСТАНОВКЕ ИЛИ СТОЯНКЕ

Статья 10

Знаки преимущественного права проезда

1. Сигнальными знаками, имеющими целью доводить до сведения пользователей дороги особые правила преимущественного проезда на перекрестках, являются знаки В,1, В,2, В,3 и В,4, описанные в разделе А приложения 2 к настоящей Конвенции. Сигнальными знаками, имеющими целью доводить до сведения пользователей дороги правило преимущественного проезда на узких участках дорог, являются знаки В,5 и В,6, описанные в разделе С приложения 2.

2. Сигнальный знак В,1 "ПЕРЕСЕЧЕНИЕ С ГЛАВНОЙ ДОРОГОЙ" применяется для указания того, что на перекрестке, на котором установлен этот сигнальный знак, водители должны уступить дорогу транспортным средствам, движущимся по дороге, к которой они приближаются.

3. Сигнальный знак В,2 "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН" применяется для указания того, что перед выездом на перекресток, на котором установлен этот сигнальный знак, водители должны остановиться и уступить дорогу транспортным средствам, движущимся по дороге, к которой они приближаются. В соответствии с пунктом 2 статьи 46 настоящей Конвенции каждое государство уведомляет Генерального Секретаря о том, какой образец знака "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН" оно избрало: В,2^a или В,2^b.

4. Сигнальный знак В,2 может устанавливаться вне перекрестка тогда, когда компетентные органы считают необходимым указать водителям, что они должны останавливаться при подъезде к знаку и продолжать движение лишь после того, как убедятся, что могут делать это, не создавая опасности.

5. Знаки В,1 и В,2 устанавливаются в непосредственной близости от перекрестка, по мере возможности в том месте, где транспортные средства должны останавливаться или за которое они не должны выезжать, не уступив предварительно дорогу другим транспортным средствам.

6. Знак А с обозначением А,23 или А,24 может использоваться в качестве знака предварительной сигнализации, который устанавливается соответственно перед знаками В,1 или В,2. Однако в государствах, применяющих знаки А^а в качестве предупреждающих знаков, предупреждающими знаками, которые устанавливаются перед знаком В,1 ^{или} В,2, могут быть те же знаки, к которым добавлена дополнительная табличка образца 1, упомянутого в приложении 7 к настоящей Конвенции. *ко 12*

7. Знак В,3 "ГЛАВНАЯ ДОРОГА" применяется для указания пользователям дороги, что на пересечениях этой главной дороги с другими дорогами водители транспортных средств, движущихся по этим другим дорогам или выезжающих с них, обязаны уступать дорогу транспортным средствам, движущимся по главной дороге. Этот знак может устанавливаться в начале дороги и повторяться после каждого пересечения; кроме того, он может устанавливаться до пересечения или на нем. Если на дороге установлен сигнальный знак В,3, сигнальный знак В,4 "КОНЕЦ ГЛАВНОЙ ДОРОГИ" должен устанавливаться вблизи того места, где дорога перестает пользоваться приоритетом по отношению к другим дорогам. Знак В,4 может повторяться один или несколько раз до места прекращения приоритета; в таком случае знак или знаки, установленные перед этим местом, дополняются табличкой образца 1 приложения 7.

8. Если для указания приближения к перекрестку на дороге устанавливается предупреждающий знак с одним из обозначений А,22 или если на перекрестке дорога является главной дорогой, обозначенной в качестве таковой сигнальными знаками В,3 в соответствии с положениями пункта 7 настоящей статьи, на всех других дорогах должен устанавливаться на перекрестке знак В,1 или знак В,2; однако установка знаков В,1 или В,2 не является обязательной на таких дорогах, как проселочные и грунтовые, при движении по которым водители,

даже при отсутствии этих знаков, должны уступать дорогу на перекрестке. Знак В,2 должен устанавливаться лишь в том случае, если компетентные органы считают необходимым предписать водителям остановку транспортного средства, в частности, ввиду того, что водителям этих транспортных средств плохо видны расположенные с той или другой стороны перекрестка участки дороги, к которой они приближаются.

Статья 11

Запрещающие и ограничивающие знаки

Запрещающие и ограничивающие знаки, за исключением знаков, относящихся к остановке или стоянке, описаны с указанием их значения в разделе А приложения 4 к настоящей Конвенции. В этом разделе описаны также знаки, означающие конец этих запрещений и ограничений или одного из них.

Handwritten signature and initials, possibly "M. J.", written vertically on the right margin.

Статья 12

Предписывающие знаки

Предписывающие знаки описаны с указанием их значения в разделе В приложения 4.

Handwritten signature and initials, possibly "M. J.", written vertically on the right margin.

Статья 13

Общие предписания, относящиеся к сигнальным знакам, описанным в приложении 4 к настоящей Конвенции

1. Запрещающие, ограничивающие знаки и предписывающие знаки устанавливаются в непосредственной близости от места, где вступает в силу предписание, ограничение или запрещение и могут повторяться, если компетентные органы считают это необходимым. Однако в том случае, когда компетентные органы сочтут это желательным в связи с плохой видимостью или для того, чтобы заранее предупредить пользователей дороги, эти знаки могут устанавливаться на соответствующем расстоянии перед тем местом, где вступает в силу предписание, ограничение или запрещение. Под знаками, установленными перед местом, где вступает в силу предписание, ограничение или запрещение, помещается дополнительная табличка, соответствующая образцу 1 приложения 7.

2. Знаки, означающие обязательное предписание, установленные рядом с указателем наименования населенного пункта или непосредственно после него, означают, что эти предписания применяются во всем населенном пункте, за исключением случаев, когда другие знаки, установленные на некоторых участках дорог населенного пункта, содержат иное предписание.

УКАЗАТЕЛЬНЫЕ ЗНАКИ, ЗА ИСКЛЮЧЕНИЕМ ЗНАКОВ, ОТНОСЯЩИХСЯ К СТОЯНКЕ

Статья 14

1. В приложении 5 к настоящей Конвенции описаны знаки, дающие полезные указания пользователям дороги, за исключением знаков, относящихся к стоянке, или приведены образцы таких знаков; в этом приложении содержатся также некоторые предписания относительно их использования.
2. Надписи на указательных знаках "i"- "v", перечисленных в подпункте "с" пункта 1 статьи 5, в странах, не пользующихся латинским алфавитом, наносятся как на национальном языке, так и латинскими буквами, передающими по мере возможности транслитерацию и произношение слов на национальном языке.
3. В странах, не пользующихся латинским алфавитом, слова, написанные латинскими буквами, могут помещаться как на знаке, содержащем текст на национальном языке, так и на дополнительном знаке.
4. На знаке должны наноситься надписи не более чем на двух языках.

Статья 15

Предварительные указатели направлений

Предварительные указатели направлений устанавливаются на таком расстоянии от перекрестка, которое обеспечивает их максимальную эффективность как днем, так и ночью, с учетом условий дороги и движения и, в частности, обычной скорости транспортных средств и расстояния, с которого виден этот знак; это расстояние может не превышать 50 м (55 ярдов) в населенных пунктах, но на автомагистралях и на дорогах со скоростным движением оно должно составлять не менее 500 м (550 ярдов). Эти знаки могут повторяться. На дополнительной табличке, помещенной под знаком, может быть указано расстояние между знаком и перекрестком; это расстояние может быть указано также в нижней части самого знака.

Статья 16
Указатели направлений

1. На одном и том же указателе направлений могут быть обозначены названия нескольких населенных пунктов; в этом случае названия указываются на сигнальном знаке одно под другим. Для названия одного населенного пункта можно пользоваться более крупными буквами, чем для названий других населенных пунктов, лишь в том случае, если данный населенный пункт является самым крупным.
2. Когда на знаках обозначены расстояния, соответствующие цифры должны помещаться на одном уровне с названием населенного пункта. На указателях направлений, имеющих форму стрелки, эти цифры должны помещаться между названием населенного пункта и острием стрелки; на знаках прямоугольной формы они должны помещаться после названия населенного пункта.

Статья 17
Маршрутные марки

Знаки, используемые для обозначения дорог либо с помощью их номера, состоящего из цифр, букв или комбинации цифр и букв, либо с помощью названия дорог, могут состоять из этого номера или этого названия, заключенного в прямоугольную или щитообразную рамку. Однако Договаривающиеся Стороны, имеющие систему классификации дорог, могут заменить эту рамку обозначением классификации.

Статья 18

Указатели наименований

1. Указатели наименований могут использоваться для указания границы между двумя государствами или границы между двумя административными единицами одной и той же страны, либо названия населенного пункта, реки, перевала, местности и т.д.

2. Знаки E, 9^a или E, 9^b устанавливаются при въезде в населенный пункт; знаки E, 9^c или E, 9^d устанавливаются при выезде из населенного пункта.

Национальное законодательство может предусмотреть, что эти знаки указывают пользователям дороги, что от знаков E, 9^a или E, 9^b до знаков E, 9^c или E, 9^d применяются правила движения, действующие на территории данной страны в населенных пунктах, за исключением тех случаев, когда на некоторых участках дороги в населенном пункте иные правила предписываются другими знаками; однако знак B, 4 должен всегда устанавливаться на главных дорогах, имеющих сигнальный знак B, 3, в тех случаях, когда преимущественное право проезда прекращает свое действие в населенном пункте.

3. Указатели наименований, дающие указания, иные, чем название населенного пункта, должны заметно отличаться, в частности по цвету, от знаков E, 9^a-E, 9^b.

Статья 19

Подтверждающие знаки

Подтверждающие знаки имеют целью подтверждать направление дороги, когда компетентные органы считают это необходимым, например при выезде из крупных населенных пунктов. На них указаны названия одного или нескольких населенных пунктов, как это предусмотрено в пункте 1 статьи 16 настоящей Конвенции. В случае указания расстояний соответствующие цифры помещаются после названия населенного пункта.

Статья 20

Знак на пешеходных переходах

Знак E, 11^a или E, 11^b помещается на пешеходных переходах там, где компетентные органы считают это целесообразным.

Статья 21

Общие предписания, касающиеся различных указательных знаков

1. Упомянутые в статьях 15-20 настоящей Конвенции указательные знаки устанавливаются там, где компетентные органы считают это целесообразным. Другие указательные знаки устанавливаются с учетом положений пункта 1 статьи 6 лишь там, где компетентные органы считают это необходимым; в частности, знаки F, 2-F, 7 устанавливаются только на дорогах, на которых пункты ремонта в случае аварии, пункты заправки горючим, ночлега и питания расположены на большом расстоянии друг от друга.

2. Указательные знаки могут повторяться. Помещенная под знаком дополнительная табличка может указывать расстояние от знака до места, на наличие которого указывает этот знак; это расстояние может обозначаться также в нижней части самого знака.

ЗНАКИ, ОТНОСЯЩИЕСЯ К ОСТАНОВКЕ И СТОЯНКЕ

Статья 22

В разделе А приложения 6 к настоящей Конвенции описаны знаки, запрещающие или ограничивающие остановку или стоянку, а в разделе В описаны другие знаки, дающие полезные указания относительно стоянки; в этом приложении дается значение этих знаков, а также содержатся некоторые предписания относительно их использования.

Глава III
СВЕТОВЫЕ ДОРОЖНЫЕ СИГНАЛЫ

Статья 23

Сигналы, предназначенные для регулирования движения транспортных средств

1. При условии соблюдения положений пункта 12 настоящей статьи в качестве световых сигналов, регулирующих движение транспортных средств, помимо тех сигналов, которые предназначены исключительно для транспортных средств общего пользования, могут использоваться только указанные ниже огни, имеющие следующее значение:

a) немигающие огни

i) зеленый огонь означает разрешение проезда; однако зеленый огонь, предназначенный для регулирования движения на перекрестке, не дает водителям разрешения проезда, если в направлении, в котором они намерены двигаться, образуется такой затор движения, при котором в случае выезда на перекресток они не могут, вероятно, освободить его при перемене фазы сигнала;

ii) красный огонь означает запрещение проезда; транспортные средства не должны пересекать линию остановки или, если не имеется линии остановки, проезжать за светофор; если светофор установлен посередине или на противоположной стороне перекрестка, они не должны выезжать на перекресток или на пешеходный переход на данном перекрестке;

iii) желтый огонь, который включается один или одновременно с красным огнем; когда он применяется один, это означает, что ни одно транспортное средство не должно пересекать линию остановки или выезжать за светофор, за исключением случаев, когда в момент включения огня оно находится так близко, что уже не может остановиться перед линией остановки или перед светофором с учетом требований безопасности движения. Если сигнал находится посередине перекрестка или за ним, желтый огонь означает, что ни одно транспортное средство не должно выезжать на перекресток или на пешеходный переход на данном перекрестке, ^{в момент включения огня} за исключением случаев, когда оно находится так близко, что уже не может остановиться до въезда на перекресток с учетом требований безопасности движения. Желтый огонь при одновременном включении с красным огнем означает незамедлительную смену



указаний сигнала, но он не изменяет запрещения проезда, предписанного красным огнем;

b) мигающие огни

i) - один красный мигающий огонь или

- два попеременно мигающих красных огня, один из которых включается, когда другой выключается, помещенные на одной и той же колонке на одинаковой высоте и обращенные в одну и ту же сторону,

означают, что транспортные средства не должны пересекать линию остановки или, если не имеется линии остановки, проезжать за светофор; эти огни применяются только на железнодорожных переездах и при въезде на разводные мосты или на пристани судов-паромов, а также для обозначения запрещения проезда в связи с выездом на дорогу пожарных автомобилей или приближением летательного аппарата, траектория которого пересекает на небольшой высоте автомобильную дорогу;

ii) желтый мигающий огонь или два попеременно мигающих желтых огня означают, что водители могут продолжать движение, но обязаны соблюдать при этом особую осторожность.

2. Световые сигналы трехцветной системы состоят из трех немигающих огней, а именно красного, желтого и зеленого; зеленый огонь должен включаться только после выключения красного и желтого огней.

3. Световые сигналы двухцветной системы состоят из красного и зеленого немигающих огней. Красный и зеленый огни не должны включаться одновременно. Световые сигналы двухцветной системы применяются лишь в виде временных установок с оговоркой относительно срока замены существующих приспособлений, предусмотренного пунктом 3 статьи 3 настоящей Конвенции.

4. Указанные в пунктах 2 и 3 настоящей статьи огни трехцветной и двухцветной системы располагаются вертикально или горизонтально.

5. В тех случаях, когда огни расположены вертикально, красный огонь помещается сверху; если огни расположены горизонтально, красный огонь помещается на стороне, противоположной стороне, соответствующей направлению движения.

6. При трехцветной системе желтый огонь помещается посередине.
7. В сигналах трехцветной и двухцветной системы, упомянутых в пунктах 2 и 3 настоящей статьи, все огни должны быть круглыми. Упомянутые в пункте 1 настоящей статьи красные мигающие огни также должны быть круглыми.
8. Желтый мигающий огонь может устанавливаться отдельно; в часы слабого движения этот огонь может также заменять огни трехцветной системы.
9. Когда зеленый огонь трехцветной системы имеет одну или несколько стрелок, включение этой стрелки или стрелок означает, что транспортные средства могут проезжать только в направлении или в направлениях, которые указаны стрелками. Стрелки, означающие разрешение двигаться прямо, должны быть направлены острием вверх.
10. Когда сигнал трехцветной системы дополнен одним или несколькими зелеными огнями, имеющими стрелку или стрелки, включение этой дополнительной стрелки или этих дополнительных стрелок означает, – независимо от того, какой огонь трехцветной системы в это время включен, – что транспортные средства могут продолжать движение в направлении или в направлениях, указанных стрелкой или стрелками; это означает также, что если транспортные средства находятся на полосе, которая предназначена исключительно для движения в направлении, указанном стрелкой, или по которой должно осуществляться это движение, их водители должны – при условии, что они уступают дорогу транспортным средствам, двигающимся в том направлении, в котором эти водители намерены следовать, и при условии, что они не будут угрожать безопасности пешеходов, – следовать в указанном направлении в тех случаях, когда остановка их транспортных средств препятствовала бы движению других транспортных средств, находящихся позади них на той же полосе. Эти дополнительные зеленые огни должны помещаться предпочтительно на одном уровне с обычным зеленым огнем.
11. Когда зеленые или красные огни установлены над обозначенными продольными линиями полосами движения дороги, имеющей несколько полос движения, красный огонь означает запрещение движения по полосе, над которой он установлен, а зеленый огонь означает разрешение движения по ней. Установленный таким образом красный огонь должен иметь форму двух перекрещивающихся наклонных полос, а зеленый огонь – форму стрелки, направленной вниз.

12. Национальное законодательство может предусмотреть установку на некоторых железнодорожных переездах медленно мигающего бело-лунного огня, означающего разрешение проезда.

13. Если световые дорожные сигналы предназначены только для водителей велосипедов, на самом сигнале, если это необходимо во избежание путаницы, может быть изображен силуэт велосипеда или может использоваться сигнал малого размера, дополненный прямоугольной табличкой с изображением велосипеда.

Статья 24

Сигналы, предназначенные только для пешеходов

1. В качестве световых сигналов, предназначенных только для пешеходов, могут использоваться лишь указанные ниже огни, имеющие следующее значение:

a) немигающие огни:

i) зеленый огонь означает разрешение движения пешеходов;

ii) желтый огонь означает запрещение движения пешеходов, но позволяет закончить переход тем из них, которые уже вышли на проезжую часть;

iii) красный огонь означает запрещение пешеходам выходить на проезжую часть;

b) мигающие огни:

зеленый мигающий огонь означает, что время, в течение которого пешеходы могут переходить через проезжую часть, истекает и что незамедлительно появится красный огонь.

2. Предназначенные для пешеходов световые сигналы должны быть предпочтительно двухцветной системы, состоящей из двух огней, а именно красного и зеленого; однако они могут быть трехцветной системы, включающей три огня, а именно красный, желтый и зеленый. Никогда не должны включаться одновременно два огня.

3. Огни должны быть расположены вертикально, причем красный огонь должен быть всегда сверху, а зеленый огонь – всегда внизу. Красный огонь

должен предпочтительно иметь форму силуэта неподвижного пешехода или неподвижных пешеходов, а зеленый огонь – форму силуэта движущегося пешехода или движущихся пешеходов.

4. Конструкция пешеходных светофоров и способ их размещения должны исключать всякую возможность их восприятия водителями как световых сигналов, предназначенных для регулирования движения транспортных средств.

Глава IУ РАЗМЕТКА ДОРОГ

Статья 25

Обозначения на проезжей части (разметка дорог) применяются в тех случаях, когда компетентные органы считают это необходимым с целью регулирования движения, предупреждения или ориентировки пользователей дороги. Эти обозначения могут применяться как самостоятельно, так и в сочетании с другими дорожными сигнальными знаками, с тем чтобы усилить или уточнить их указания.

Статья 26

1. Продольная разметка, состоящая из сплошной линии, проведенной по проезжей части, означает, что всем транспортным средствам запрещается переезжать через нее или наезжать на нее; равным образом, когда разметка разделяет оба направления движения, она означает, что ни одно транспортное средство не должно следовать с той стороны разметки, которая является для водителя противоположной краю проезжей части, соответствующей направлению движения. Продольная разметка, состоящая из двух сплошных линий, имеет аналогичное значение.

2. a) Продольная разметка, состоящая из прерывистой линии, проведенной по проезжей части дороги, не имеет значения запрещения, но предназначена

i) либо для разграничения полос движения, а также для разделения направления потоков движения;

ii) либо для предупреждения о приближении к сплошной линии и об устанавливаемом ею запрещении или о приближении к другому участку, представляющему особую опасность.

b) Отношение длины расстояния между чертами к длине черты должно быть ^{прерывистых} значительно меньшим в линиях, которые используются в целях, изложенных

настоящего пункта
в подпункте "а" "ii", чем в линиях, которые используются в целях, изложенных
в подпункте "а" "i" того же пункта.

3. В тех случаях, когда продольная разметка состоит из сплошной линии, нанесенной на проезжей части дороги рядом с прерывистой линией, водители должны руководствоваться указаниями только той линии, которая находится на их стороне. Это положение не препятствует водителям, совершившим разрешенный обгон, вновь вернуться на полосу, соответствующую направлению движения.

4. При применении положений настоящей статьи продольной разметкой не являются продольные линии, которые обозначают края проезжей части дороги, для того чтобы обеспечить их большую видимость, или которые, будучи соединены с поперечными линиями, обозначают на проезжей части дороги места, предназначенные для стоянки.

Статья 27

1. Поперечная разметка, состоящая из сплошной линии или из двух параллельных сплошных линий, проведенных через всю ширину одной или нескольких полос движения, обозначает линию остановки транспортных средств, предписанной сигнальным знаком В,2 "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН", указанным в пункте 3 статьи 10 настоящей Конвенции. Такая разметка может также применяться для указания линии остановки, которая может быть предписана световым дорожным сигналом, лицом, уполномоченным регулировать дорожное движение, или перед железнодорожным переездом. Перед разметкой, сопровождающей сигнальный знак В,2, на проезжей части дороги может быть нанесено слово "СТОП".

2. В тех случаях, когда это технически возможно, указанная в пункте 1 настоящей статьи поперечная разметка должна наноситься всякий раз, когда устанавливается знак В,2.

3. Поперечная разметка, состоящая из одной прерывистой линии или двух проведенных рядом прерывистых линий, нанесенная по всей ширине одной или нескольких полос движения, обозначает линию, которую транспортные средства не должны обычно пересекать, когда они обязаны уступать дорогу в соответствии со знаком В,1 "ПЕРЕСЕЧЕНИЕ С ГЛАВНОЙ ДОРОГОЙ", упомянутым в пункте 2 статьи 10 настоящей Конвенции. Перед этой разметкой для обозначения знака В,1 на проезжей части дороги может быть изображен треугольник с широкой каймой, одна из сторон которого параллельна разметке, а противоположная вершина направлена в сторону приближающихся транспортных средств.

4. Для обозначения пешеходных переходов предпочтительно наносить довольно широкие полосы, параллельные оси проезжей части дороги.

5. Для обозначения переездов для велосипедистов наносятся либо поперечные линии, либо другая разметка, которую невозможно принять за разметку, наносимую на пешеходных переходах.

Статья 28

1. Другие виды разметки на проезжей части дороги, как-то стрелки, параллельные или косые линии или надписи, могут применяться для повторения предписаний сигнальных знаков или для того, чтобы дать пользователям дороги указания, которые не могут быть удовлетворительным образом даны сигнальными знаками. Такие виды разметки используются, в частности, для обозначения границ зон или полос стоянки, мест остановки автобусов или троллейбусов, на которых стоянка запрещена, а также для обозначения предварительного перестроения в рядах при подъезде к перекресткам. Однако, если на проезжей части, разделенной продольной разметкой на полосы движения, имеется стрелка, водители должны продолжать движение в направлении или в одном из направлений, указанных на полосе, по которой они двигаются.

2. При условии соблюдения положений пункта 4 статьи 27 настоящей Конвенции, касающихся пешеходных переходов, разметка зоны проезжей части дороги или зоны, слегка выступающей над уровнем проезжей части дороги, параллельными косыми линиями, обведенными сплошной или прерывистой полосой, означает, что при наличии сплошной полосы транспортные средства не должны въезжать в эту зону, а при наличии прерывистых полос транспортные средства могут въезжать в эту зону только в том случае, если это совершенно безопасно или если это необходимо для въезда в поперечную улицу с противоположной стороны проезжей части.

3. Зигзагообразная линия у края проезжей части дороги означает запрещение стоянки с указанной стороны проезжей части по всей длине этой линии.

Статья 29

1. Разметка, упомянутая в статьях 26-28 настоящей Конвенции, может наноситься на проезжей части дороги краской или любым другим способом при условии, что он является столь же эффективным.
2. Если разметка проезжей части дороги наносится краской, она должна быть желтого или белого цвета; однако может применяться синий цвет для разметки, обозначающей места разрешенной или ограниченной стоянки. Когда на территории Договаривающейся Стороны применяются оба цвета - желтый и белый, разметка одинаковой категории должна быть одинакового цвета. При применении положений настоящего пункта термин "белый" включает оттенки "серебристый" или "светло-серый".
3. При нанесении надписей, изображений и стрел, которые включены в разметку, следует учитывать необходимость значительного увеличения их размеров в направлении движения транспортных средств ввиду того, что эти надписи, изображения и стрелы видны водителю под очень небольшим углом.
4. Рекомендуется, чтобы дорожная разметка, предназначенная для движущихся транспортных средств, была светоотражающей в тех случаях, когда этого требует интенсивность движения, и при плохой освещенности или при полном отсутствии освещения.

Статья 30

Приложение 8 к настоящей Конвенции представляет собой совокупность рекомендаций, касающихся схем или рисунков разметки дорог.

Глава У

ПРОЧИЕ ДОРОЖНЫЕ ЗНАКИ И СИГНАЛЫ

Статья 31

Сигнализация ремонтных работ

1. Границы участков проезжей части дороги, на которых производятся ремонтные работы, должны ясно обозначаться сигнальными знаками.
2. Когда это вызывается объемом ремонтных работ и интенсивностью движения, для обозначения границ участков проезжей части дороги, на которых производятся

ремонтные работы, устанавливаются прерывистые или сплошные барьеры, окрашенные чередующимися белыми и красными, желтыми и красными, черными и белыми или черными и желтыми полосами, и, кроме того, ночью, если барьерам не приданы светоотражающие свойства, устанавливаются огни и светоотражающие приспособления. Светоотражающие приспособления и немигающие огни должны быть красного или темно-желтого цвета, а мигающие огни - темно-желтого цвета. Однако

a) огни и приспособления могут быть белого цвета, если они видны только в одном направлении движения и обозначают границы участка на стороне, противоположной этому направлению движения;

b) огни и приспособления могут быть белого или светло-желтого цвета, если они обозначают границы участка, разделяющего оба направления движения.

Статья 32

Разметка с помощью огней или светоотражающих приспособлений

Каждая Договаривающаяся Сторона будет применять на всей своей территории один и тот же цвет или одну и ту же систему цветов для огней или светоотражающих приспособлений, применяемых для обозначения края проезжей части.

ЖЕЛЕЗНОДОРОЖНЫЕ ПЕРЕЕЗДЫ

Статья 33

1. a) Если у железнодорожного переезда установлена сигнализация для предупреждения о приближении поездов или о предстоящем закрытии шлагбаумов или полушлагбаумов, она должна состоять из мигающего красного огня или попеременно мигающих красных огней, как это предусмотрено в подпункте "b" пункта 1 статьи 23 настоящей Конвенции. Однако

i) красные мигающие огни могут быть дополнены или заменены световым сигналом трехцветной системы красный-желтый-зеленый, описанной в пункте 2 статьи ²³ настоящей Конвенции, или сигналом, в котором отсутствует зеленый огонь, если на дороге вблизи от железнодорожного переезда установлены другие трехцветные световые сигналы или если на железнодорожном переезде установлены шлагбаумы;

ii) на грунтовых дорогах с весьма слабым движением и на пешеходных дорожках может применяться только звуковой сигнал.

b) Во всех случаях световая сигнализация может дополняться звуковым сигналом.

2. Светофоры устанавливаются на краю проезжей части дороги, соответствующей направлению движения; когда это требуется обстоятельствами, например условиями видимости сигналов или интенсивностью движения, огни должны повторяться на противоположной стороне дороги. Однако, если в силу местных условий это считается предпочтительным, огни могут быть повторены на островке безопасности посередине проезжей части дороги или установлены над проезжей частью дороги.

3. В соответствии с пунктом 4 статьи 10 настоящей Конвенции сигнальный знак В,2 "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН" может устанавливаться у железнодорожного переезда без шлагбаумов, полушлагбаумов или световой сигнализации, предупреждающей о приближении поездов; если на железнодорожном переезде установлен этот знак, водители должны остановить свои транспортные средства у линии остановки или при отсутствии линии остановки - у знака и продолжать движение, лишь убедившись в том, что к переезду не приближается поезд.

Статья 34

1. На железнодорожных переездах со шлагбаум^{ами} или полушлагбаумами, расположенными в шахматном порядке с каждой стороны железнодорожного пути, горизонтальное положение этих шлагбаумов или полушлагбаумов означает, что каждый пользователь дороги обязан остановиться перед ближайшим от него шлагбаумом или полушлагбаумом; движение шлагбаумов для занятия горизонтального положения и движение полушлагбаумов имеют то же значение.

2. Включение красного огня или красных огней, упомянутых в подпункте "а" пункта 1 статьи 33 настоящей Конвенции, или подача звукового сигнала, упомянутого в том же пункте¹, означает также, что ни один пользователь дороги не имеет права пересекать линию остановки или, если не имеется линии остановки, проезжать за светофор. Включение желтого огня трехцветной системы,

упомянутой в подпункте "а" пункта 1 статьи 33, означает, что ни один пользователь дороги не имеет права пересекать линию остановки или, если не имеется линии остановки, проезжать за светофор, за исключением тех случаев, когда в момент включения желтого огня транспортные средства находятся настолько близко к сигналу, что они не могут уже остановиться перед ним, не создавая опасности.

Статья 35

1. Шлагбаумы и полушлагбаумы железнодорожных переездов должны быть ясно обозначены чередующимися красными и белыми, красными и желтыми, черными и белыми или желтыми и черными полосами. Однако они могут быть окрашены только в белый или желтый цвет при условии помещения посередине большого красного диска.

2. У каждого железнодорожного переезда без шлагбаумов и полушлагбаумов должен быть установлен в непосредственной близости от железнодорожного пути сигнальный знак В,7, описанный в приложении 3. При наличии светофора, предупреждающего о приближении поездов, или знака В,2 "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН", сигнальный знак В,7 помещается на опоре знака В,2 или на колонке светофора. Установка сигнального знака В,7 не обязательна:

а) на пересечениях автомобильных дорог с железными дорогами, на которых железнодорожное движение осуществляется на очень небольшой скорости, а дорожное движение регулируется сопровождающим лицом железнодорожных транспортных средств, подающим рукой необходимые сигналы;

б) на пересечениях железнодорожных путей с грунтовыми дорогами с весьма незначительным движением и с пешеходными дорожками.

3. Под любым предупреждающим знаком с одним из обозначений А,26 или А,27, описанных в приложении 3 к настоящей Конвенции, может быть установлен прямоугольный щиток с вертикальной длинной стороной и тремя косыми красными полосами на белом или желтом фоне, но в этом случае примерно на одной трети и двух третях расстояния между знаком и железнодорожным путем устанавливаются дополнительные знаки, состоящие из щитков идентичной формы, на которых нанесены соответственно одна или две красные косые полосы на белом или желтом фоне. Эти знаки могут быть повторены на противоположной стороне проезжей

части дороги. Упомянутые в настоящем пункте щитки описаны в разделе С приложения 3 к настоящей Конвенции.

Статья 36

1. В силу особой опасности, возникающей на железнодорожных переездах, Договаривающиеся Стороны обязуются принять меры к тому, чтобы

a) перед каждым железнодорожным переездом был установлен один из предупреждающих знаков с одним из обозначений А,26 или А,27; однако можно не устанавливать никакого знака

i) в особых случаях, которые могут иметь место в населенных пунктах;

ii) на грунтовых и проселочных дорогах, по которым движение механических транспортных средств осуществляется только в очень редких случаях;

b) все железнодорожные переезды были оборудованы шлагбаумами или полушлагбаумами или системой сигнализации, предупреждающей о приближении поездов, за исключением тех случаев, когда железнодорожный путь виден пользователям дороги с обеих сторон данного переезда таким образом, что с учетом, в частности, максимальной скорости поездов, водитель дорожного транспортного средства, приближающегося к железнодорожному переезду с той или другой стороны, может вовремя остановиться до въезда на железнодорожный переезд, если покажется поезд, а также таким образом, что пользователи дороги, которые уже находятся на переезде в момент появления поезда, могут вовремя с него съехать; однако Договаривающиеся Стороны могут допускать отступления от положений настоящего пункта на тех железнодорожных переездах, где скорость движения поездов относительно невысока или движение дорожных механических транспортных средств незначительно;

c) все железнодорожные переезды с шлагбаумами или полушлагбаумами, приводимыми в действие с поста, с которого шлагбаумы или полушлагбаумы не видны, были оборудованы одной из систем сигнализации, предупреждающих о приближении поездов и указанных в пункте 1 статьи 33 настоящей Конвенции;

d) все железнодорожные переезды с шлагбаумами или полушлагбаумами, автоматически приводимыми в действие приближением поездов, были оборудованы

одной из систем сигнализации, предупреждающих о приближении поездов и указанных в пункте 1 статьи 33 настоящей Конвенции;

e) шлагбаумы и полушлагбаумы покрывались для улучшения их видимости светоотражающими материалами или оборудовались светоотражающими приспособлениями и, в случае необходимости, освещались ночью; кроме того, чтобы на дорогах с интенсивным ночным автомобильным движением предупреждающие знаки, устанавливаемые перед железнодорожным переездом, покрывались светоотражающими материалами или оборудовались светоотражающими приспособлениями и в случае необходимости освещались ночью;

f) посередине проезжей части дороги вблизи от железнодорожных переездов, оборудованных полушлагбаумами, наносилась по мере возможности продольная разметка, запрещающая транспортным средствам, которые приближаются к железнодорожному переезду, выезжать на сторону проезжей части, противоположную направлению движения, или даже сооружались^{ались} направляющие островки, разделяющие оба направления движения.

2. Положения настоящей статьи не применяются в случаях, предусмотренных последней фразой пункта 2 статьи 35 настоящей Конвенции.

Глава VI

ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 37

1. Настоящая Конвенция открыта в Центральном Учреждении Организации Объединенных Наций в Нью-Йорке до 31 декабря 1969 года для подписания всеми государствами-членами Организации Объединенных Наций или членами любых специализированных учреждений, или членами Международного агентства по атомной энергии, или сторонами Статута Международного Суда и любым другим государством, приглашенным Генеральной Ассамблеей Организации Объединенных Наций стать Стороной настоящей Конвенции.

2. Настоящая Конвенция подлежит ратификации. Ратификационные грамоты передаются на хранение Генеральному Секретарю Организации Объединенных Наций.

3. Настоящая Конвенция остается открытой для присоединения к ней любого из государств, указанных в пункте 1 настоящей статьи. Документы о присоединении передаются на хранение Генеральному Секретарю.

Статья 38

1. Каждое государство может при подписании, ратификации настоящей Конвенции или при присоединении к ней, или в любой момент впоследствии заявить посредством нотификации, адресованной Генеральному Секретарю, что Конвенция становится применимой ко всем территориям или части территорий, за внешние сношения которых оно ответственно. Конвенция начинает применяться на территории или на территориях, указанных в нотификации, по истечении тридцати дней со дня получения Генеральным Секретарем упомянутой нотификации или в момент вступления Конвенции в силу в отношении государства, сделавшего нотификацию, если эта дата является более поздней.

2. Каждое государство, делающее нотификацию, упомянутую в пункте 1 настоящей статьи, должно от имени территорий, по поручению которых им была сделана такая нотификация, направлять нотификацию, содержащую заявления, предусмотренные в пункте 2 статьи 46 настоящей Конвенции.

3. Каждое государство, сделавшее заявление в соответствии с пунктом 1 настоящей статьи, может в любой момент впоследствии заявить посредством нотификации, адресованной Генеральному Секретарю, что Конвенция перестанет применяться на территории, указанной в нотификации, и Конвенция перестанет применяться на территории, указанной в нотификации, по истечении одного года со дня получения Генеральным Секретарем этой нотификации.

Статья 39

1. Настоящая Конвенция вступает в силу по истечении двенадцати месяцев со дня сдачи на хранение пятнадцатого документа о ратификации или о присоединении.

2. В отношении каждого государства, которое ратифицирует настоящую Конвенцию или присоединится к ней после сдачи на хранение пятнадцатого документа о ратификации или присоединении, Конвенция вступает в силу по истечении двенадцати месяцев со дня сдачи этим государством на хранение ратификационной грамоты или документа о присоединении.

Статья 40

С момента вступления настоящей Конвенции в силу ею отменяются и заменяются в отношениях между Договаривающимися Сторонами Конвенция по введению единообразия в дорожные знаки и сигналы, открытая для подписания в Женеве 30 марта 1931 года, и Протокол о дорожных знаках и сигналах, открытый для подписания в Женеве 19 сентября 1949 года.

Статья 41

1. Через один год после вступления в силу настоящей Конвенции каждая Договаривающаяся Сторона может предложить одну или несколько поправок к Конвенции. Текст любой предложенной поправки вместе с пояснительным меморандумом направляется Генеральному Секретарю, который препровождает его всем Договаривающимся Сторонам. Договаривающиеся Стороны имеют возможность уведомить его в двенадцатимесячный срок, начиная со дня препровождения этого текста, о том: a) принимают ли они поправку, b) отклоняют ли они поправку, или c) желают ли они, чтобы для рассмотрения этой поправки была созвана конференция. Генеральный Секретарь направляет также текст предложенной поправки всем другим государствам, указанным в пункте 1 статьи 37 настоящей Конвенции.

2. a) Любая предложенная поправка, разосланная в соответствии с предыдущим пунктом, считается принятой, если в течение упомянутого выше двенадцатимесячного срока менее трети Договаривающихся Сторон информируют Генерального Секретаря о том, что они отклоняют поправку или желают созыва конференции для рассмотрения этой поправки. Генеральный Секретарь уведомляет все Договаривающиеся Стороны о каждом принятии или отклонении предложенной поправки и о ^{любом} поступлении просьбы о созыве конференции. Если в течение установленного двенадцатимесячного срока такие отклонения и просьбы будут получены менее чем от трети всех Договаривающихся Сторон, Генеральный Секретарь информирует все Договаривающиеся Стороны о том, что эта поправка вступает в силу через шесть месяцев по истечении двенадцатимесячного срока, указанного в предыдущем пункте, для всех Договаривающихся Сторон, за исключением тех, которые в течение установленного срока отклонили поправку или обратились с просьбой созвать конференцию для ее обсуждения.

b) Каждая Договаривающаяся Сторона, которая в течение вышеуказанного двенадцатимесячного срока отклонила предложенную поправку или попросила созвать конференцию для ее рассмотрения, может в любое время после истечения этого срока уведомить Генерального Секретаря о принятии ею поправки, и Генеральный Секретарь рассылает это уведомление всем остальным Договаривающимся Сторонам. Поправка вступает в силу в отношении Договаривающихся Сторон, направивших такие уведомления о принятии, через шесть месяцев после получения их Генеральным Секретарем.

3. Если предложенная поправка не была принята в соответствии с пунктом 2 настоящей статьи и если в течение двенадцатимесячного срока, предусмотренного в пункте 1 настоящей статьи, менее половины общего числа Договаривающихся Сторон информируют Генерального Секретаря о том, что они отклоняют предложенную поправку, и если по крайней мере треть всех Договаривающихся Сторон, но не менее десяти, информируют его о том, что они принимают ее или желают созвать конференцию для обсуждения этой поправки, Генеральный Секретарь созывает конференцию для рассмотрения предложенной поправки или любого другого предложения, которое может быть ему представлено в соответствии с пунктом 4 настоящей статьи.

4. Если конференция созывается в соответствии с пунктом 3 настоящей статьи, Генеральный Секретарь приглашает на нее все государства, указанные в пункте 1 ¹ ~~настоящей Конвенции.~~ Генеральный Секретарь обращается ко всем приглашенным на конференцию государствам с просьбой представить ему по крайней мере за шесть месяцев до открытия конференции любые предложения, которые они в дополнение к предложенной поправке могут пожелать рассмотреть на конференции, и уведомляет об этих предложениях по крайней мере за три месяца до открытия конференции все приглашенные на конференцию государства.

5. a) Любая поправка к настоящей Конвенции считается принятой, если она принимается большинством в две трети государств, представленных на Конференции, при условии, что это большинство включает по крайней мере две трети всех Договаривающихся Сторон, представленных на Конференции. Генеральный Секретарь извещает все Договаривающиеся Стороны о принятии поправки, и она вступает в силу через двенадцать месяцев со дня такого уведомления в отношении всех Договаривающихся Сторон, за исключением тех, которые в течение этого срока сообщили Генеральному Секретарю об отклонении поправки.

б) Каждая Договаривающаяся Сторона, отклонившая в течение вышеуказанного двенадцатимесячного срока поправку, может в любое время уведомить Генерального Секретаря о принятии ею поправки, и Генеральный Секретарь извещает об этом все остальные Договаривающиеся Стороны. Поправка вступает в силу в отношении Договаривающейся Стороны, уведомившей о ее принятии, через шесть месяцев после получения уведомления Генеральным Секретарем или по истечении вышеуказанного двенадцатимесячного срока, если этот срок истекает позднее.

6. Если предложенная поправка не считается принятой в соответствии с пунктом 2 настоящей статьи и если не выполнены условия созыва Конференции, предписанные в пункте 3 настоящей статьи, предложенная поправка считается отклоненной.

Статья 42

Каждая Договаривающаяся Сторона может денонсировать настоящую Конвенцию посредством письменной нотификации, адресованной Генеральному Секретарю. Денонсация вступает в силу по истечении одного года со дня получения Генеральным Секретарем этой нотификации.

Статья 43

Настоящая Конвенция теряет силу, если число Договаривающихся Сторон составляет в течение какого-либо периода последовательных двенадцати месяцев менее пяти.

Статья 44

Всякий спор между двумя или более Договаривающимися Сторонами относительно толкования или применения настоящей Конвенции, который Стороны не смогут разрешить путем переговоров или другими средствами урегулирования, может быть по просьбе любой из заинтересованных Договаривающихся Сторон передан для разрешения Международному Суду.

Статья 45

Никакое положение настоящей Конвенции не должно толковаться как препятствующее какой-либо из Договаривающихся Сторон принимать совместимые с Уставом Организации Объединенных Наций и ограничиваемые создавшимся положением меры, которые она считает необходимыми для обеспечения своей внешней или внутренней безопасности.

Статья 46

1. Каждое государство может при подписании настоящей Конвенции или при сдаче на хранение своей ратификационной грамоты или документа о присоединении заявить, что оно не считает себя связанным статьей 44 настоящей Конвенции. Другие Договаривающиеся Стороны не являются связанными статьей 44 в отношении любой Договаривающейся Стороны, сделавшей такое заявление.

2. a) В момент сдачи на хранение своей ратификационной грамоты или документа о присоединении каждое государство заявляет посредством нотификации, адресованной Генеральному Секретарю о том,

i) какой из образцов - A^a или A^b - оно выбирает в качестве предупреждающего знака (пункт 1 статьи 9); и

ii) какой из образцов B,2^a или B,2^b оно выбирает в качестве знака "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН" (пункт 3 статьи 10)

в целях применения настоящей Конвенции.

В любое время впоследствии каждое государство может посредством нотификации, адресованной Генеральному Секретарю, изменить свой выбор, заменив свое заявление другим.

b) В момент сдачи на хранение своей ратификационной грамоты или документа о присоединении каждое государство может заявить посредством нотификации, адресованной Генеральному Секретарю, что в целях применения настоящей Конвенции она приравнивает велосипеды с подвесным двигателем к мотоциклам (пункт "д" статьи 1).

В любое время впоследствии каждое государство может посредством нотификации, адресованной Генеральному Секретарю, взять обратно свое заявление.

3. Предусмотренные в пункте 2 настоящей статьи заявления вступают в силу через шесть месяцев после получения Генеральным Секретарем нотификации

или в момент вступления в силу Конвенции в отношении государства, сделавшего заявление, если эта дата является более поздней.

4. Оговорки в настоящей Конвенции и к приложениям к ней, иные, чем оговорка, предусмотренная в пункте 1 настоящей статьи, разрешаются при условии представления их в письменной форме и, если они сделаны до сдачи на хранение ратификационной грамоты или документа о присоединении, при условии подтверждения их в ратификационной грамоте или документе о присоединении. Генеральный Секретарь сообщает об указанных оговорках всем государствам, указанным в пункте 1 статьи 37 настоящей Конвенции;

5. Каждая Договаривающаяся Сторона, которая делает оговорку или заявление в соответствии с пунктами 1 и 4 настоящей статьи, может в любой момент взять свою оговорку обратно путем нотификации, адресованной Генеральному Секретарю.

6. Любая оговорка, сделанная в соответствии с пунктом 4 настоящей статьи,

a) изменяет для Договаривающейся Стороны, сделавшей вышеуказанную оговорку, в рамках этой оговорки положения Конвенции, к которым она относится;

b) изменяет в такой же мере эти положения и для других Договаривающихся Сторон в их взаимоотношениях с Договаривающейся Стороной, сделавшей оговорку.

Статья 47

Помимо заявлений, нотификаций и уведомлений, предусмотренных в статьях 41 и 46 настоящей Конвенции, Генеральный Секретарь

сообщает всем государствам, указанным в пункте 1 статьи 37,

a) о подписаниях, ратификациях и присоединениях к Конвенции в соответствии со статьей 37;

b) о заявлениях в соответствии со статьей 38;

c) о датах вступления в силу настоящей Конвенции в соответствии со статьей 39;

- d) о дате вступления в силу поправок к настоящей Конвенции в соответствии с пунктами 2 и 5 статьи 41;
- e) о денонсациях в соответствии со статьей 42;
- f) об утрате настоящей Конвенцией силы в соответствии со статьей 43.

Статья 48

Подлинник настоящей Конвенции, составленный в одном экземпляре на английском, испанском, китайском, русском и французском языках, причем все пять текстов являются равно аутентичными, сдается на хранение Генеральному Секретарю Организации Объединенных Наций, который препровождает надлежащим образом заверенные копии всем государствам, указанным в пункте 1 статьи 37 настоящей Конвенции.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся представители, надлежащим образом на то уполномоченные своими правительствами, подписали настоящую Конвенцию.

СОВЕРШЕНО в Вене ноября месяца восьмого дня тысяча девятьсот шестьдесят восьмого года

Приложение 1

ПРЕДУПРЕЖДАЮЩИЕ ЗНАКИ,
ЗА ИСКЛЮЧЕНИЕМ ЗНАКОВ, УСТАНОВЛИВАЕМЫХ
ВБЛИЗИ ОТ ПЕРЕКРЕСТКОВ ИЛИ ЖЕЛЕЗНОДОРОЖНЫХ ПЕРЕЕЗДОВ

Примечание: В отношении предупреждающих знаков, устанавливаемых вблизи от перекрестков, см. раздел В приложения 2. В отношении предупреждающих знаков, устанавливаемых вблизи от железнодорожных переездов, см. разделы А и С приложения 3.

РАЗДЕЛ А. ОБРАЗЦЫ ПРЕДУПРЕЖДАЮЩИХ ЗНАКОВ

Образцами предупреждающих знаков являются образцы A^a или A^b . Образец A^a представляет собой равносторонний треугольник, одна сторона которого расположена горизонтально, а противоположная ей вершина обращена вверх; фон должен быть белого или желтого цвета, кайма – красного цвета. Образец A^b представляет собой квадрат, одна из диагоналей которого проходит вертикально; фон должен быть желтого цвета, кайма, представляющая собой узкую полоску, – черного цвета. Обозначения, имеющиеся на этих знаках, должны быть при отсутствии иных указаний, содержащихся в их описании, черного или темно-синего цвета.

Для знаков A^a нормального размера длина стороны составляет примерно 0,9 м (3 фута); для знаков A^a малого размера – не менее 0,6 м (2 фута). Для знаков A^b нормального размера длина стороны составляет примерно 0,6 м (2 фута), для знаков A^b малого размера – не менее 0,4 м (1 фута 4 дюйма).

В отношении выбора между образцами A^a и A^b см. пункт 2 статьи 5 и пункт 1 статьи 9 Конвенции.

Handwritten signature or initials.

РАЗДЕЛ В. ОБОЗНАЧЕНИЯ ПРЕДУПРЕЖДАЮЩИХ ЗНАКОВ И ПРЕДПИСАНИЯ
 ОТНОСИТЕЛЬНО ИСПОЛЬЗОВАНИЯ ЭТИХ ЗНАКОВ

1. Опасный поворот или опасные повороты

Для предупреждения о приближении к опасному повороту или к следующим один за другим опасным поворотам используется в зависимости от обстоятельств один из следующих знаков:

A,1^a: ПОВОРОТ НАЛЕВО

A,1^b: ПОВОРОТ НАПРАВО

A,1^c: ДВОЙНОЙ ПОВОРОТ ИЛИ БОЛЕЕ ДВУХ ПОВОРОТОВ, СЛЕДУЮЩИХ ОДИН ЗА ДРУГИМ, С ПЕРВЫМ ПОВОРОТОМ НАЛЕВО

A,1^d: ДВОЙНОЙ ПОВОРОТ ИЛИ БОЛЕЕ ДВУХ ПОВОРОТОВ, СЛЕДУЮЩИХ ОДИН ЗА ДРУГИМ, С ПЕРВЫМ ПОВОРОТОМ НАПРАВО

2. Крутой спуск

Для предупреждения о приближении к спуску с большим уклоном используется обозначение A,2^a с образцом знака A^a и обозначение A,2^b с образцом знака A^b.

Левая сторона обозначения A,2^a занимает левый угол щитка сигнального знака, а его основание – всю ширину этого щитка. На обозначениях A,2^a и A,2^b цифра указывает уклон в процентах; это указание может заменяться отношением (1 : 10). Однако Договаривающиеся Стороны могут вместо обозначения A,2^a или A,2^b, но учитывая по мере возможности положения подпункта "b" пункта 2 статьи 5 Конвенции, выбрать обозначение A,2^c, если они приняли образец знака A^a, и обозначение A,2^d, если они приняли образец знака A^b.

3. Крутой подъем

Для предупреждения о приближении к крутому подъему используется обозначение А,З^а с образцом знака А^а и обозначение А,З^б с образцом знака А^б.

Правая сторона обозначения А,З^а занимает правый угол щитка сигнального знака, а его основание – всю ширину этого щитка. На обозначениях А,З^а и А,З^б цифра указывает подъем в процентах; это указание может заменяться отношением (1 : 10). Однако Договаривающиеся Стороны, которые выберут для крутого спуска обозначение А,2^с, могут вместо обозначения А,З^а выбрать обозначение А,З^с, а Договаривающиеся Стороны, которые выберут обозначение А,2^д, могут вместо обозначения А,З^б выбрать обозначение А,З^д.

4. Сужение дороги

Для предупреждения о приближении к сужению дороги используется обозначение А,4^а или обозначение, указывающее более ясно конфигурацию данного места, как, например, А,4^б.

5. Разводный мост

Для предупреждения о приближении к разводному мосту используется обозначение А,5.

Под предупреждающим знаком с обозначением А,5 может помещаться прямоугольная табличка образца А,29^а, описанного в ^{разделе С} приложения 3, но в этом случае приблизительно на одной трети и двух третях расстояния между знаком с обозначением А,5 и разводным мостом помещаются таблички образцов А,29^б и А,29^с, описанных в указанном приложении.

6. Выезд на набережную или на берег

Для предупреждения о том, что дорога выходит на набережную или на берег, используется обозначение А,6.

7. Неровная дорога

Для предупреждения о приближении к выбоинам, горбатым мостам или буграм или местам, где проезжая часть дороги находится в плохом состоянии, используется обозначение А, 7^а.

Для обозначения горбатов мостов или бугров обозначение А, 7^а может быть заменено обозначением А, 7^б.

Для обозначения выбоин обозначение А, 7^а может быть заменено обозначением А, 7^с.

8. Скользкая дорога

Для предупреждения о приближении к участку дороги, на котором скользкость может быть особенно высокой, используется обозначение А, 8.

9. Выброс гравия

Для предупреждения о приближении к участку дороги, на котором может произойти выброс гравия, используется обозначение А, 9^а с образцом знака А^а и обозначение А, 9^б с образцом знака А^б.

При левостороннем движении обозначение обращено в противоположную сторону.

10. Падение камней

Для предупреждения о приближении к участку дороги, на котором существует опасность падения камней и вызванная этим опасность наличия камней на дороге, используется обозначение А, 10^а с образцом знака А^а и обозначение А, 10^б с образцом знака А^б.

В обоих случаях правая сторона обозначения занимает правый угол щитка сигнального знака.

Обозначение может быть обращено в противоположную сторону.

11. Пешеходный переход

Для предупреждения о приближении к пешеходному переходу, обозначенному дорожной разметкой или знаком Е, 11^а или Е, 11^б, используется обозначение А, 11, имеющее два образца: А, 11^а и А, 11^б.

Обозначение может быть обращено в противоположную сторону.

12. Дети

Для предупреждения о приближении к участку дороги, часто пересекаемому детьми, как, например, выход из школы или с площадки для игр, используется обозначение А, 12.

Обозначение может быть обращено в противоположную сторону.

13. Выезд велосипедистов

Для предупреждения о приближении к месту, в котором велосипедисты часто выезжают на дорогу или ее пересекают, используется обозначение А, 13.

Обозначение может быть обращено в противоположную сторону.

14. Место прогона скота и появления других животных

Для предупреждения о приближении к участку дороги, на котором существует опасность пересечения дороги животными, используется обозначение, состоящее из силуэта домашнего или дикого животного чаще всего встречающегося вида, как, например: для домашнего животного обозначение А, 14^а; для дикого животного – А, 14^б.

Обозначение может быть обращено в противоположную сторону.

15. Ремонтные работы

Для предупреждения о приближении к участку дороги, на котором производятся дорожные работы, используется обозначение А, 15.

16. Световая сигнализация

Если считается необходимым предупредить о приближении к месту, на котором движение регулируется трехцветными огнями, в тех случаях, когда пользователи дороги не могут предвидеть, что они приближаются к такому месту, используется обозначение А,16. Имеется три образца обозначения А,16: А,16^а; А,16^б и А,16^с, которые соответствуют расположению огней в трехцветной системе, описанной в пунктах 4–6 статьи 23 настоящей Конвенции.

Это обозначение включает три цвета огней, а именно цвета огней, о приближении к которым оно предупреждает.

17. Взлетно-посадочная полоса

Для предупреждения о приближении к участку дороги, над которым могут пролетать на небольшой высоте летательные аппараты, совершающие взлет или посадку на взлетно-посадочную полосу, используется обозначение А,17.

Обозначение может быть обращено в противоположную сторону.

18. Боковой ветер

Для предупреждения о приближении к участку дороги, на котором часто дует сильный боковой ветер, используется обозначение А,18.

Обозначение может быть обращено в противоположную сторону.

19. Двустороннее движение

Для предупреждения о приближении к участку дороги, на котором производится временно или постоянно двустороннее движение на одной проезжей части, в то время как на предыдущем участке оно производилось по дороге с односторонним движением или по дороге с несколькими проезжими частями, предназначенными для движения в одном направлении, используется обозначение А,19.

Знак с этим обозначением должен повторяться при въезде на данный участок и, кроме того, на данном участке так часто, как это представляется необходимым. При левостороннем движении стрелки должны быть обращены в противоположную сторону.

20. Прочие опасности

Для предупреждения о приближении к участку дороги, на котором имеется опасность, не предусмотренная обозначениями, указанными выше в пунктах 1-19 или в приложениях 2 и 3, может использоваться обозначение А,20.

Однако Договаривающиеся Стороны могут принять графические обозначения в соответствии с положениями подпункта "а" "ii" пункта 1 статьи 3 Конвенции.

Знак А,20 может применяться, в частности, для предупреждения о пересечении железнодорожного пути, на котором железнодорожное движение осуществляется на очень небольшой скорости, а дорожное движение регулируется сопровождающим лицом железнодорожных транспортных средств, подающим рукой необходимые сигналы.

Приложение 2

ЗНАКИ, РЕГУЛИРУЮЩИЕ ПРЕИМУЩЕСТВЕННОЕ ПРАВО ПРОЕЗДА НА ПЕРЕКРЕСТКАХ,
ПРЕДУПРЕЖДАЮЩИЕ ЗНАКИ, УСТАНОВЛИВАЕМЫЕ ВБЛИЗИ ОТ ПЕРЕКРЕСТКОВ, И ЗНАКИ,
РЕГУЛИРУЮЩИЕ ПРЕИМУЩЕСТВЕННОЕ ПРАВО ПРОЕЗДА НА УЗКИХ УЧАСТКАХ ДОРОГ

Примечание: Если на перекрестке, включающем главную дорогу, направление этой последней изменяется, под знаками, предупреждающими о приближении к перекрестку, или под знаками, регулируемыми преимущественное право проезда, установленными на перекрестке или перед ним, может помещаться табличка, показывающая на схеме перекрестка направление главной дороги.

РАЗДЕЛ А. ЗНАКИ, РЕГУЛИРУЮЩИЕ ПРЕИМУЩЕСТВЕННОЕ ПРАВО ПРОЕЗДА НА ПЕРЕКРЕСТКАХ

1. Знак "ПЕРЕСЕЧЕНИЕ С ГЛАВНОЙ ДОРОГОЙ"

Знаком "ПЕРЕСЕЧЕНИЕ С ГЛАВНОЙ ДОРОГОЙ" является знак В,1. Он имеет форму равностороннего треугольника, одна сторона которого расположена горизонтально, а противоположная ей вершина обращена вниз; фон должен быть белого или желтого цвета, а кайма красного цвета; обозначений на знаке не имеется.

Для знаков нормального размера длина стороны треугольника составляет примерно 0,9 м (3 фута), для знаков малого размера – не менее 0,6 м (2 футов)

2. Знак "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН"

Знаком "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН" является знак В,2, включающий два образца:

- образец В,2^а должен быть восьмиугольным с красным фоном, на котором белыми буквами на английском языке или на языке соответствующего государства написано слово "СТОП"; высота букв слова должна быть равна по крайней мере трети высоты таблички;
- образец В,2^б должен быть круглым с белым или желтым фоном и красной каймой; на нем помещен внутри знак В,1 без надписи и, кроме того, в верхней части большими черными или синими буквами на английском языке или на языке соответствующего государства написано слово "СТОП".

Высота знака В,2^а нормальных размеров и диаметр знака В,2^б нормальных размеров должны составлять примерно 0,9 м (3 фута); соответственно высота и диаметр знаков малых размеров должны быть не менее 0,6 (2 футов).

В отношении выбора между образцами В,2^а и В,2^б см. пункт 2 статьи 5 и пункт 3 статьи 10 Конвенции.

3. Знак "ГЛАВНАЯ ДОРОГА"

Знаком "ГЛАВНАЯ ДОРОГА" является знак В,3. Он имеет форму квадрата, одна из диагоналей которого расположена вертикально. Квадрат окружен черным ободком; посередине помещен желтый или оранжевый квадрат с черным ободком; пространство между обоими квадратами должно быть белого цвета.

Для знаков нормального размера длина стороны квадрата составляет примерно 0,5 м (1 фут 8 дюймов), для знаков малого размера – не менее 0,35 м (1 фут 2 дюйма).

4. Знак "КОНЕЦ ГЛАВНОЙ ДОРОГИ"

Знаком "КОНЕЦ ГЛАВНОЙ ДОРОГИ" является знак В,4. Этот знак состоит из изображенного выше знака В,3, к которому добавлена черная или серая центральная полоса, перпендикулярная нижней левой стороне и верхней правой стороне квадрата, или ряд черных или серых параллельных штрихов, образующих вышеуказанную полосу.

РАЗДЕЛ В. ПРЕДУПРЕЖДАЮЩИЕ ЗНАКИ, УСТАНОВЛИВАЕМЫЕ ВБЛИЗИ ОТ ПЕРЕКРЕСТКОВ

1. Знаки

Предупреждающие знаки, устанавливаемые вблизи от перекрестков, должны соответствовать образцам A^a или A^b , описанным в разделе А приложения 1.

2. Обозначения

Обозначения должны быть черными или синими.

а) В отношении обозначений, которые помещаются на знаке A^a или A^b различают следующие случаи:

i) Перекресток, преимущественное право проезда по которому определяется действующим в государстве общепринятым правилом преимущественного проезда; используется обозначение $A,21^a$ с образцом знака A^a и обозначение $A,21^b$ с образцом знака A^b .

Обозначения $A,21^a$ и $A,22^b$ могут быть заменены обозначениями, указывающими более ясно характер перекрестка, как, например, $A,21^c$, $A,21^d$, $A,21^e$, $A,21^f$ и $A,21^g$.

ii) Пересечение с дорогой, пользователи которой должны уступать дорогу; используется обозначение $A,22^a$.

Обозначение А,22^а может быть заменено обозначениями, указывающими более ясно характер перекрестка, как, например, А,22^б и А,22^с.

Эти обозначения могут применяться на дороге лишь в том случае, если на дороге или на дорогах, с которыми она образует обозначенный перекресток, установлен знак В,1 или знак В,2 или если характер этих дорог таков (например, проселочные или грунтовые дороги), что в силу национального законодательства едущие по ним водители должны даже при отсутствии этих знаков уступать дорогу на перекрестке. Использование этих обозначений на дорогах, на которых установлен знак В,3, будет ограничиваться некоторыми исключительными случаями.

iii) Пересечение с дорогой, пользователям которой следует уступать дорогу.

Если на перекрестке установлен знак "ПЕРЕСЕЧЕНИЕ С ГЛАВНОЙ ДОРОГОЙ", то применяется обозначение А,23.

Если на перекрестке установлен знак "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН" (В,2), то применяется то из обозначений А,24^а и А,24^б, которое соответствует образцу знака В,2.

Однако вместо сигнального знака А^а с его обозначениями могут применяться знаки В,1 или В,2 в соответствии с пунктом 6 статьи 10 настоящей Конвенции.

iv) Перекресток с круговым движением: используется обозначение А,25.

При левостороннем движении направление стрелок должно быть обратным.

b) В тех случаях, когда движение на перекрестке регулируется световыми сигналами, в дополнение к знакам, описанным в настоящем разделе В, или вместо этих знаков может помещаться знак А^а или А^б с обозначением А,16, описанным в разделе В приложения 1.

РАЗДЕЛ С. ЗНАКИ, РЕГУЛИРУЮЩИЕ ПРЕИМУЩЕСТВЕННОЕ ПРАВО ПРОЕЗДА НА УЗКИХ УЧАСТКАХ ДОРОГ

1. Знак, предоставляющий приоритет встречному транспорту

Если на узком участке дороги, где встречный разъезд затруднителен или невозможен, движение регламентируется, и если эта регламентация состоит в предоставлении приоритета движению в одном направлении, а не в установке

световых дорожных сигналов, поскольку водители могут ясно видеть проезд на всем его протяжении как днем, так и ночью, знак В,5 "ПРИОРИТЕТ ВСТРЕЧНОМУ ТРАНСПОРТУ" устанавливается лицом к движению с той стороны проезда, где не имеется приоритета. Этот знак указывает запрещение въезда на узкий участок дороги до тех пор, пока нельзя проехать по этому участку, не вынуждая остановиться водителей встречных транспортных средств.

Этот знак должен быть круглым с белым или желтым фоном и красной каймой; стрелка, обозначающая направление, в котором предоставляется приоритет, должна быть черного цвета, а стрелка, обозначающая другое направление, - красного цвета.

В государствах с левосторонним движением расположение стрелок должно быть обратным.

2. Знак, предоставляющий приоритет по отношению к встречному транспорту

Для того чтобы предупредить водителей о том, что на узком участке дороги они пользуются приоритетом по отношению к встречному транспорту, используется знак В,6.

Этот знак имеет прямоугольную форму с голубым фоном; стрелка, направленная вверх, должна быть белого цвета, а другая - красного цвета.

При левостороннем движении расположение стрелок должно быть обратным.

Когда на дороге используется знак В,6, с другой стороны узкого участка дороги в обязательном порядке устанавливается знак В,5, предназначенный для транспортных средств, движущихся в обратном направлении.

Приложение 3

ЗНАКИ, ОТНОСЯЩИЕСЯ К ЖЕЛЕЗНОДОРОЖНЫМ ПЕРЕЕЗДАМ

РАЗДЕЛ А. ПРЕДУПРЕЖДАЮЩИЕ ЗНАКИ

Подлежащий установке знак является знаком А^а или знаком А^б, которые описаны в разделе А приложения 1. В отношении обозначения, которое помещается на знаке, различают следующие случаи:

а) для обозначения железнодорожных переездов с шлагбаумами или полушлагбаумами, расположенными в шахматном порядке с каждой стороны железнодорожного пути, используется обозначение - А,26;

б) для обозначения других железнодорожных переездов используется обозначение А,27, которое включает два образца: А,27^а и А,27^б;

в) для предупреждения о приближении к пересечению с трамвайной линией и при условии, что это пересечение не является железнодорожным переездом согласно определению, содержащемуся в статье 1 Конвенции, может использоваться обозначение А,28.

Примечание: Если считается необходимым предупредить о приближении к пересечению автомобильной дороги железнодорожными путями, на которых железнодорожное движение осуществляется на очень небольшой скорости, а дорожное движение регулируется сопровождающим лицом железнодорожных транспортных средств, подающим необходимые сигналы рукой, используется знак А,20, описанный в разделе В приложения 1.

В НЕПОСРЕДСТВЕННОЙ БЛИЗОСТИ
РАЗДЕЛ В. ЗНАКИ, УСТАНОВЛИВАЕМЫЕ ОТ ЖЕЛЕЗНОДОРОЖНЫХ ПЕРЕЕЗДОВ

Знак В,7, о котором говорится в пункте 2 статьи 35 настоящей Конвенции, имеет три образца: В,7^а, В,7^б и В,7^с.

Образцы В,7^а и В,7^б имеют белый или желтый фон с красной или черной каймой; образец В,7^с имеет белый или желтый фон с черной каймой, надписи на образце В,7^с выполняются черными буквами. Образец В,7^б используется, если путь имеет не менее чем две колеи; при использовании образца В,7^с дополнительная табличка применяется лишь тогда, когда путь имеет не менее чем две колеи, и в этом случае на ней указывается их количество.

Обычная длина креста должна быть не менее 1,2 м (4 футов). При отсутствии достаточного пространства знак может изображаться таким образом, чтобы его концы были направлены вверх и вниз.

РАЗДЕЛ С. ДОПОЛНИТЕЛЬНЫЕ ЗНАКИ, УСТАНАВЛИВАЕМЫЕ ВБЛИЗИ ОТ
ЖЕЛЕЗНОДОРОЖНЫХ ПЕРЕЕЗДОВ

Щитками, упомянутыми в пункте 3 статьи 35, являются знаки А,29^а, А,29^б и А,29^с.

Наклон полос обращен к проезжей части.

Над знаками А,29^б и А,29^с может помещаться, так же как он должен помещаться над знаком А,29^а, знак, предупреждающий о приближении к железнодорожному переезду.

Приложение 4

ЗНАКИ, ОЗНАЧАЮЩИЕ ОБЯЗАТЕЛЬНОЕ ПРЕДПИСАНИЕ, ЗА ИСКЛЮЧЕНИЕМ ЗНАКОВ, ОТНОСЯЩИХСЯ К ПРЕИМУЩЕСТВЕННОМУ ПРАВУ ПРОЕЗДА, ОСТАНОВКЕ И СТОЯНКЕ

Примечание: В отношении знаков, регулирующих преимущественное право проезда, см. приложение 2; в отношении знаков, относящихся к остановке и стоянке, см. приложение 6.

РАЗДЕЛ А. ЗАПРЕЩАЮЩИЕ ИЛИ ОГРАНИЧИВАЮЩИЕ ЗНАКИ

1. Характеристики знаков и обозначений

a) Запрещающие и ограничивающие знаки должны быть круглыми; их диаметр должен быть не менее 0,6 м (2 футов) вне населенных пунктов и не менее 0,4 м (16 дюймов) в населенных пунктах.

b) Исключая отступления, указанные ниже в связи с описанием знаков, запрещающие или ограничивающие знаки должны иметь белый или желтый фон и широкую красную кайму, а обозначения, равно как и надписи, если таковые имеются, должны быть черного или синего цвета; наклонные полосы, если они имеются, должны быть красного цвета и пересекать знаки слева вниз направо.

2. Описание знаков

a) Запрещение и ограничение движения

i) Для указания запрещения въезда любых транспортных средств используется знак С,1 "ВЪЕЗД ЗАПРЕЩЕН". Имеется два образца этого знака: С,1^a и С,1^b.

ii) Для указания запрещения всякого движения транспортных средств в обоих направлениях используется знак С,2 "ДВИЖЕНИЕ В ОБОИХ НАПРАВЛЕНИЯХ ЗАПРЕЩЕНО".

iii) Для указания запрещения движения только некоторых категорий транспортных средств или пользователей дороги используется знак, обозначение которого состоит из силуэта транспортных средств или пользователей дороги, для которых движение запрещено. Указанные знаки С,З^a, С,З^b, С,З^c, С,З^d, С,З^e, С,З^f, С,З^g, С,З^h, С,З^j и С,З^k имеют следующие значения:

С,З^a "ДВИЖЕНИЕ ВСЕХ МЕХАНИЧЕСКИХ ТРАНСПОРТНЫХ СРЕДСТВ, ЗА ИСКЛЮЧЕНИЕМ ДВУХКОЛЕСНЫХ МОТОЦИКЛОВ БЕЗ КОЛЯСКИ, ЗАПРЕЩЕНО";

С,З^b "МОТОЦИКЛЕТНОЕ ДВИЖЕНИЕ ЗАПРЕЩЕНО";

С,З^c "ВЕЛОСИПЕДНОЕ ДВИЖЕНИЕ ЗАПРЕЩЕНО";

С,З^d "ДВИЖЕНИЕ ВЕЛОСИПЕДОВ С ПОДВЕСНЫМ ДВИГАТЕЛЕМ ЗАПРЕЩЕНО";

С,З^e "ГРУЗОВОЕ ДВИЖЕНИЕ ЗАПРЕЩЕНО";

Указание цифры тоннажа либо светлым цветом на силуэте транспортного средства, либо, в соответствии с пунктом 4 статьи 8 Конвенции, на дополнительной табличке, помещенной под знаком С,З^e, означает, что запрещение применяется лишь в том случае, когда разрешенный максимальный вес транспортного средства или состава транспортных средств превышает указанную цифру.

С,З^f "ДВИЖЕНИЕ ЛЮБОГО МЕХАНИЧЕСКОГО ТРАНСПОРТНОГО СРЕДСТВА, БУКСИРУЮЩЕГО ПРИЦЕП, КРОМЕ ПОЛУПРИЦЕПА ИЛИ ОДНООСНОГО ПРИЦЕПА, ЗАПРЕЩЕНО"

Указание цифры тоннажа либо светлым цветом на силуэте прицепа, либо, в соответствии с пунктом 4 статьи 8 настоящей Конвенции, на дополнительной табличке, помещенной под знаком С,З^f, означает, что запрещение применяется лишь в том случае, когда разрешенный максимальный вес прицепа превышает указанную цифру.

Договаривающиеся Стороны могут в тех случаях, когда они сочтут это целесообразным, заменить силуэт задней части грузового автомобиля

силуэтом задней части легкового автомобиля, а силуэт прицепа (в том виде, в каком он изображен) – силуэтом прицепа, который может быть сцеплен с таким автомобилем.

- С,З^g "ДВИЖЕНИЕ ПЕШЕХОДОВ ЗАПРЕЩЕНО"
- С,З^h "ГУЖЕВОЕ ДВИЖЕНИЕ ЗАПРЕЩЕНО"
- С,З^j "ДВИЖЕНИЕ РУЧНЫХ ТЕЛЕЖЕК ЗАПРЕЩЕНО"
- С,З^k "ДВИЖЕНИЕ САМОХОДНЫХ СЕЛЬСКОХОЗЯЙСТВЕННЫХ ТРАНСПОРТНЫХ СРЕДСТВ ЗАПРЕЩЕНО"

Примечание. Договаривающиеся Стороны могут решить не проводить на знаках С,З^a-С,З^k наклонную красную полосу, соединяющую левый верхний квадрант с правым нижним квадрантом, или, если это не ухудшает видимость или понимание обозначения, не прерывать полосу на уровне этого обозначения.

iv) Для указания запрещения движения нескольких категорий транспортных средств или пользователей дороги можно использовать либо столько же запрещающих знаков, сколько имеется запрещенных категорий, либо запрещающий знак, на котором изображены силуэты различных транспортных средств или пользователей дороги, движение которых запрещено. Указанные ниже знаки С,4^a "ДВИЖЕНИЕ МЕХАНИЧЕСКИХ ТРАНСПОРТНЫХ СРЕДСТВ ЗАПРЕЩЕНО" и С,4^ю "ДВИЖЕНИЕ МЕХАНИЧЕСКИХ ТРАНСПОРТНЫХ СРЕДСТВ И ГУЖЕВОЕ ДВИЖЕНИЕ ЗАПРЕЩЕНО" являются примерами такого знака.

Вне населенных пунктов нельзя устанавливать знаки, на которых имеется больше двух силуэтов, а в населенных пунктах нельзя устанавливать знаки, на которых имеется больше трех силуэтов.

v) Для указания запрещения движения транспортных средств, вес или габариты которых превышают определенные пределы, используются следующие знаки:

- С,5 "ДВИЖЕНИЕ ТРАНСПОРТНЫХ СРЕДСТВ, ГАБАРИТНАЯ ШИРИНА КОТОРЫХ ПРЕВЫШАЕТ ... МЕТРОВ (... ФУТОВ), ЗАПРЕЩЕНО";
- С,6 "ДВИЖЕНИЕ ТРАНСПОРТНЫХ СРЕДСТВ, ГАБАРИТНАЯ ВЫСОТА КОТОРЫХ ПРЕВЫШАЕТ ... МЕТРОВ (... ФУТОВ), ЗАПРЕЩЕНО";
- С,7 "ДВИЖЕНИЕ ТРАНСПОРТНЫХ СРЕДСТВ, ВЕС КОТОРЫХ С НАГРУЗКОЙ ПРЕВЫШАЕТ ... ТОНН, ЗАПРЕЩЕНО";

С,8 "ДВИЖЕНИЕ ТРАНСПОРТНЫХ СРЕДСТВ С НАГРУЗКОЙ НА ОСЬ, ПРЕВЫШАЮЩЕЙ ... ТОНН, ЗАПРЕЩЕНО";

С,9 "ДВИЖЕНИЕ ТРАНСПОРТНЫХ СРЕДСТВ ИЛИ СОСТАВОВ ТРАНСПОРТНЫХ СРЕДСТВ ДЛИНОЙ БОЛЕЕ ... МЕТРОВ (... ФУТОВ) ЗАПРЕЩЕНО".

vi) Для указания запрещения движения транспортных средств без сохранения между ними дистанции, указанной на знаке, используется знак С,10 "ЗАПРЕЩАЕТСЯ ДВИЖЕНИЕ ТРАНСПОРТНЫХ СРЕДСТВ БЕЗ СОХРАНЕНИЯ МЕЖДУ НИМИ ДИСТАНЦИИ ПО КРАЙНЕЙ МЕРЕ В ... МЕТРОВ (... ЯРДОВ)".

b) Запрещение поворота

Для указания запрещения поворота (направо или налево, в зависимости от направления стрелки) используется знак С,11^a "ПОВОРОТ НАЛЕВО ЗАПРЕЩЕН" или знак С,11^b "ПОВОРОТ НАПРАВО ЗАПРЕЩЕН".

c) Запрещение разворота

Для указания запрещения разворота используется знак С,12 "РАЗВОРОТ ЗАПРЕЩЕН".

d) Запрещение обгона

i) Для указания того, что, помимо относящихся к обгону общих предписаний, предусмотренных действующими правилами, запрещается обгон всех движущихся по дорогам механических транспортных средств, за исключением двухколесных велосипедов с подвесным двигателем и двухколесных мотоциклов без коляски, используется знак С,13^a "ОБГОН ЗАПРЕЩЕН".

Имеется два образца этого знака: С,13^{aa} и С,13^{ab}.

ii) Для указания того, что обгон запрещен лишь грузовым транспортным средствам, разрешенный максимальный вес которых превышает 3,5 т (7 700 фунтов), используется знак С,13^b "ГРУЗОВЫМ ТРАНСПОРТНЫМ СРЕДСТВАМ ОБГОН ЗАПРЕЩЕН". Имеется два образца этого знака: С,13^{ba} и С,13^{bb}.

На дополнительной табличке, помещенной под знаком в соответствии с пунктом 4 статьи 8 Конвенции, может быть помещено указание об изменении разрешенного максимального веса транспортных средств, при превышении которого применяется запрещение.

iii) При левостороннем движении цвет автомобилей на знаках С,13^{aa} и С,13^{ba} следует соответственно изменить.

e) Ограничение скорости

Для указания ограничения скорости используется знак С,14 "МАКСИМАЛЬНАЯ СКОРОСТЬ, ОГРАНИЧИВАЕМАЯ УКАЗАННОЙ ЦИФРОЙ". Обозначенная на знаке цифра указывает максимальную скорость в единице измерения, чаще всего используемой в данном государстве для указания скорости транспортных средств. После или ниже цифры, обозначающей скорость, могут быть, например, добавлены обозначения "км" (километров) или "миль".

Для указания ограничения скорости, применяемого только к транспортным средствам, разрешенный максимальный вес которых превышает определенную цифру, надпись с указанием этой цифры помещается на дополнительной табличке под знаком в соответствии с пунктом 4 статьи 8 Конвенции.

f) Запрещение подачи звукового сигнала

Для указания запрещения подачи звуковых сигналов, за исключением случаев, когда это необходимо, во избежание дорожно-транспортных происшествий, используется знак С,15 "ПОДАЧА ЗВУКОВОГО СИГНАЛА ЗАПРЕЩЕНА". Если этот знак не установлен у въезда в населенный

пункт рядом с указателем наименования населенного пункта или непосредственно после этого знака, он должен быть дополнен табличкой образца 2, описанной в приложении 7, на которой указывается расстояние, на котором действует запрещение. Рекомендуется не устанавливать этот знак у въезда в населенные пункты, если запрещение распространяется на все населенные пункты, и предусмотреть, чтобы при въезде в населенный пункт указатель наименования населенного пункта указывал пользователям дороги, что, начиная с этого места, применяются правила движения, действующие на данной территории в населенных пунктах.

г) Проезд без остановки запрещен

Для указания близости таможни, где остановка обязательна, используется знак С,16 "ПРОЕЗД БЕЗ ОСТАНОВКИ ЗАПРЕЩЕН". В отступление от положений статьи 8 Конвенции на этом знаке обозначено слово "таможня", причем предпочтительно его указывать на двух языках; Договаривающиеся Стороны, которые будут пользоваться знаками С,16, должны попытаться достигнуть на региональном уровне договоренности о том, чтобы это слово было обозначено на одном и том же языке на всех устанавливаемых ими знаках.

Этот знак может использоваться также для указания других случаев запрещения проезда без остановки; при этом слово "таможня" заменяется другой очень краткой надписью, указывающей причину остановки.

h) Знаки, указывающие конец запрещений или ограничений

i) Для указания места, где прекращается действие всех запрещений, доводимых до сведения водителей движущихся транспортных средств запрещающими знаками, используется знак С,17^a "КОНЕЦ ВСЕХ ЗАПРЕЩЕНИЙ МЕСТНОГО ХАРАКТЕРА, ОТНОСЯЩИХСЯ К ДВИЖУЩИМСЯ ТРАНСПОРТНЫМ СРЕДСТВАМ". Этот знак должен быть круглым с белым или желтым фоном без бордюра или с узкой черной каймой и с диагональной полосой, имеющей наклон справа сверху вниз налево, которая может быть черного или темно-серого цвета или состоять из черных или серых параллельных линий.

ii) Для указания места, где прекращается действие запрещения или ограничения, доведенного до сведения водителей движущихся транспортных средств запрещающим или ограничивающим знаком, используется знак С,17^b "КОНЕЦ ОГРАНИЧЕНИЯ СКОРОСТИ" или знак С,17^c "КОНЕЦ ЗАПРЕЩЕНИЯ ОБГОНА". Эти знаки аналогичны знаку С,17^a, но на них, кроме того, нанесено светлосерое обозначение запрещения или ограничения, действие которого прекращается.

В отступление от положений пункта 1 статьи 6 Конвенции указанные в настоящем подпункте "h" знаки могут устанавливаться на обратной стороне запрещающего или ограничивающего знака, предназначенного для транспорта, идущего во встречном направлении.

РАЗДЕЛ В. ПРЕДПИСЫВАЮЩИЕ ЗНАКИ

1. Общие характеристики знаков и обозначений

a) Предписывающие знаки должны быть круглыми; их диаметр должен быть не менее 0,6 м (2 футов) вне населенных пунктов и не менее 0,4 м (16 дюймов) в населенных пунктах. Однако знаки диаметром не менее 0,3 м (12 дюймов) могут использоваться в сочетании со световыми дорожными сигналами или устанавливаться на тумбах островков безопасности.

b) При отсутствии иных указаний, эти знаки должны быть голубого цвета; а обозначения должны быть белого или светлого цвета или, как возможный вариант, знаки должны быть белого цвета с красной каймой, а обозначения должны быть черного цвета.

2. Описание знаков

a) Обязательное направление

Для указания того, что транспортные средства должны следовать в данном направлении или только в определенных направлениях, используется образец D,1^a знака D,1 "ОБЯЗАТЕЛЬНОЕ НАПРАВЛЕНИЕ", в котором стрелка или стрелки направлены в соответствующем направлении или соответствующих направлениях. Однако в отступление от положений пункта 1 настоящего раздела вместо знака D,1^a может использоваться знак D,1^b. Знак D,1^b должен быть черного цвета с белой каймой и иметь обозначение белого цвета.

b) Обязательный объезд препятствия

Знак D,2 "ОБЯЗАТЕЛЬНЫЙ ОБЪЕЗД ПРЕПЯТСТВИЯ", установленный, в отступление от положений пункта 1 статьи 6 Конвенции, на островке безопасности или перед каким-либо препятствием на дороге, указывает, что транспортные средства обязаны объезжать островок безопасности или препятствие со стороны, указанной стрелкой.

c) Обязательное круговое движение

Знак D,3 "ОБЯЗАТЕЛЬНОЕ КРУГОВОЕ ДВИЖЕНИЕ" указывает водителям, что они должны соблюдать правила, касающиеся кругового движения.

При левостороннем движении стрелки должны быть направлены в противоположную сторону.

d) Обязательная велосипедная дорожка

Знак D,4 "ОБЯЗАТЕЛЬНАЯ ВЕЛОСИПЕДНАЯ ДОРОЖКА" указывает велосипедистам, что они обязаны пользоваться велосипедной дорожкой, в начале которой он установлен, и указывает водителям других транспортных средств, что они не имеют права пользоваться этой дорожкой. Однако водители велосипедов с подвесным двигателем также обязаны пользоваться этой дорожкой, если это предусматривается национальным законодательством или предписывается дополнительной табличкой, содержащей надпись или обозначение знака C,3^d.

e) Обязательная дорожка для пешеходов

Знак D,5 "ОБЯЗАТЕЛЬНАЯ ДОРОЖКА ДЛЯ ПЕШЕХОДОВ" указывает пешеходам, что они обязаны пользоваться дорожкой, в начале которой он установлен, и указывает другим пользователям дороги, что они не имеют права пользоваться этой дорожкой.

f) Обязательная дорожка для всадников

Знак D,6 "ОБЯЗАТЕЛЬНАЯ ДОРОЖКА ДЛЯ ВСАДНИКОВ" указывает всадникам, что они обязаны пользоваться дорожкой, в начале которой он установлен, и указывает другим пользователям дороги, что они не имеют права пользоваться этой дорожкой.

г) Обязательная минимальная скорость

Знак D,7 "ОБЯЗАТЕЛЬНАЯ МИНИМАЛЬНАЯ СКОРОСТЬ" указывает, что транспортные средства, движущиеся по дороге, в начале которой он установлен, должны двигаться по крайней мере с указанной скоростью; обозначенная на знаке цифра указывает эту скорость в единице измерения, чаще всего используемой в государстве для указания скорости транспортных средств. После цифры, обозначающей скорость, могут быть добавлены, например, обозначения "км" (километров) или "миль".

д) Конец обязательной минимальной скорости

Знак D,8 "КОНЕЦ ОБЯЗАТЕЛЬНОЙ МИНИМАЛЬНОЙ СКОРОСТИ" указывает на прекращение действия обязательной минимальной скорости, предписанной знаком D,7. Знак D,8 идентичен знаку D,7, но он перечеркивается наклонной красной полосой, проходящей справа сверху вниз налево.

е) Цепи противоскольжения обязательны

Знак D,9 "ЦЕПИ ПРОТИВОСКОЛЬЖЕНИЯ ОБЯЗАТЕЛЬНЫ" указывает, что транспортные средства, движущиеся по дороге, в начале которой он установлен, обязаны иметь не менее чем на двух ведущих колесах цепи противоскольжения.

Приложение 5

УКАЗАТЕЛЬНЫЕ ЗНАКИ, ЗА ИСКЛЮЧЕНИЕМ ЗНАКОВ, ОТНОСЯЩИХСЯ К СТОЯНКЕ

Примечание: В отношении указательных знаков, относящихся к стоянке, см. приложение 6.

Общие характеристики знаков и обозначений разделов А-Г (в отношении характеристик знаков и обозначений раздела Г см. этот раздел)

1. Указательные знаки являются обычно прямоугольными; однако указатели направления могут иметь форму удлиненного, оканчивающегося стрелой прямоугольника, длинная сторона которого расположена горизонтально.
2. На указательных знаках нанесены белые или светлые обозначения или надписи на темном фоне или темные обозначения или надписи на белом или светлом фоне; красный цвет может использоваться лишь в виде исключения и никогда не должен преобладать.

РАЗДЕЛ А. ПРЕДВАРИТЕЛЬНЫЕ УКАЗАТЕЛИ НАПРАВЛЕНИЙ

1. Общий случай

Примеры предварительных указателей направлений: Е,1^а; Е,1^б и Е,1^с.

2. Особые случаи

а) Примеры предварительных указателей направлений для дороги, ведущей в тупик: Е,2^а и Е,2^б.

б) Пример ^{предварительного указателя направлений} для маршрута, по которому надлежит следовать, чтобы повернуть налево, если поворот налево на следующем перекрестке запрещен: Е,3.

с) Пример знака предварительного перестроения в рядах на перекрестках дорог с несколькими полосами движения: Е,4.

РАЗДЕЛ В. УКАЗАТЕЛИ НАПРАВЛЕНИЙ

1. Примеры знаков, указывающих направление к населенному пункту: E,5^a, E,5^b, E,5^c и E,5^d.
2. Примеры знаков, указывающих направление к аэропорту: E,6^a, E,6^b и E,6^c.
3. Знак E,7 указывает направление к лагерю автотуристов.
4. Знак E,8 указывает направление к туристской базе для молодежи.

РАЗДЕЛ С. УКАЗАТЕЛИ НАИМЕНОВАНИЙ

Длинная сторона прямоугольника, образующего этот знак, расположена горизонтально.

1. Примеры знаков, указывающих начало населенного пункта: E,9^a и E,9^b.
2. Примеры знаков, указывающих конец населенного пункта: E,9^c и E,9^d.

В отступление от положений пункта 1 статьи 6 Конвенции, эти знаки могут помещаться на обратной стороне указателей наименований населенных пунктов.

РАЗДЕЛ D. ПОДТВЕРЖДАЮЩИЕ ЗНАКИ

Знак E,10 является примером подтверждающего знака.

В отступление от положений пункта 1 статьи 6 настоящей Конвенции, этот знак может помещаться на обратной стороне другого знака, предназначенного для транспортных средств, движущихся во встречном направлении.

РАЗДЕЛ E. ПЕШЕХОДНЫЙ ПЕРЕХОД

Знак E,11^a "ПЕШЕХОДНЫЙ ПЕРЕХОД" используется для указания пешеходам и водителям места, на котором находится пешеходный переход.

Щиток голубого или черного цвета с треугольником белого или желтого цвета с черным или синим обозначением; используется обозначение A,11.

Однако можно также использовать знак E,11^b, имеющий форму неправильного пятиугольника с голубым фоном и белым обозначением.

РАЗДЕЛ F. ДРУГИЕ ЗНАКИ, ДАЮЩИЕ ВОДИТЕЛЯМ ТРАНСПОРТНЫХ СРЕДСТВ
ПОЛЕЗНЫЕ УКАЗАНИЯ

Эти знаки должны иметь голубой фон.

1. Знак "БОЛЬНИЦА"

Этот знак используется для указания водителям транспортных средств на необходимость принятия мер предосторожности, требуемых близостью лечебных учреждений, и, в частности, на необходимость избегать по мере возможности шума. Имеется два образца этого знака: E,12^a и E,12^b.

Изображенный на знаке E,12^b красный крест может быть заменен одним из обозначений, указанных в подпункте "а" пункта 2 раздела G.

2. Знак "ДОРОГА С ОДНОСТОРОННИМ ДВИЖЕНИЕМ"

Когда считается необходимым подтвердить пользователям дороги, что они находятся на дороге с односторонним движением, могут быть установлены два различных знака "ДОРОГА С ОДНОСТОРОННИМ ДВИЖЕНИЕМ":

a) знак E,13^a, установленный более или менее перпендикулярно оси проезжей части дороги; щиток знака должен быть квадратным;

b) знак E,13^b, установленный почти параллельно оси проезжей части дороги; щиток знака представляет собой удлиненный прямоугольник, длинная сторона которого расположена горизонтально. На стрелке знака E,13^b могут быть нанесены на национальном языке или на одном из национальных языков государства слова "одностороннее движение".

Знаки E,13^a и E,13^b могут устанавливаться независимо от того, установлены ли до въезда на улицу запрещающие или предписывающие знаки.

3. Знак "ДОРОГА ВЕДЕТ В ТУПИК"

Знак E,14 "ДОРОГА ВЕДЕТ В ТУПИК", установленный при въезде на дорогу, указывает, что дорога ведет в тупик,

4. Знаки, предупреждающие о въезде на автомагистраль или о выезде с автомагистрали

Знак Е,15 "АВТОМАГИСТРАЛЬ" должен устанавливаться в месте, начиная с которого применяются специальные правила движения по автомагистралям. Знак Е,16 "КОНЕЦ АВТОМАГИСТРАЛИ" должен устанавливаться в месте, где перестают применяться указанные правила.

Знак Е,16 можно также использовать и повторять для предупреждения о приближении к концу автомагистрали; в нижней части каждого установленного таким образом знака указывается расстояние между знаком и концом автомагистрали.

5. Знаки, предупреждающие о въезде на дорогу, на которой действуют правила движения, применимые к автомагистралям, или о выезде с такой дороги

Знак Е,17 "АВТОМОБИЛЬНАЯ ДОРОГА" должен устанавливаться в месте, начиная с которого применяются специальные правила движения по дорогам, иным, чем автомагистрали, которые предназначаются для автомобильного движения и не обслуживают придорожных владений. На дополнительной табличке, помещенной под знаком Е,17, может быть указано, что в отступление от правил въезд в придорожные владения разрешается.

Знак Е,18 "КОНЕЦ АВТОМОБИЛЬНОЙ ДОРОГИ" можно также использовать и повторять для предупреждения о приближении к концу автомобильной дороги; в нижней части каждого установленного таким образом знака указывается расстояние между знаком и концом автомобильной дороги.

6. Знаки, обозначающие автобусную или трамвайную остановку
Е,19 "АВТОБУСНАЯ ОСТАНОВКА" и Е,20 "ТРАМВАЙНАЯ ОСТАНОВКА".

7. Знак "ВОЗМОЖНОСТЬ ИСПОЛЬЗОВАНИЯ ДОРОГИ"

Знак Е,21 "ВОЗМОЖНОСТЬ ИСПОЛЬЗОВАНИЯ ДОРОГИ" устанавливается для указания того, является ли горная дорога, в частности, при проезде через перевал открытой или закрытой; он устанавливается при въезде на дорогу или на дороги, ведущие к данному проезду.

Название проезда (перевала) наносится белыми буквами. На знаке название "Furka" дано в качестве примера.

Таблички 1, 2 и 3 являются съёмными.

Если проезд закрыт, применяется табличка 1 красного цвета с надписью "Закрыт"; если проезд открыт, применяется табличка зеленого цвета с надписью "Открыт". Надписи наносятся белой краской и предпочтительно на нескольких языках.

Таблички 2 и 3 имеют белый фон с надписями и обозначениями черного цвета.

Если проезд открыт, на табличке 3 не имеется никакого указания, а на табличке 2, в зависимости от состояния дороги, либо нет никакого указания, либо изображен знак D,9 "Цепи противоскольжения обязательны", либо имеется следующее обозначение E,22, означающее "Рекомендуется применение цепей противоскольжения или зимних шин". Это обозначение должно быть черного цвета.

Если проезд закрыт, на табличке 3 указывается название населенного пункта, до которого дорога открыта, а на табличке 2, в зависимости от состояния дороги, либо нанесена надпись "Открыт до", либо обозначение E,22, либо знак D.9.

РАЗДЕЛ G. ЗНАКИ, ОБОЗНАЧАЮЩИЕ ОБЪЕКТЫ, КОТОРЫЕ МОГУТ БЫТЬ ПОЛЕЗНЫ ДЛЯ ПОЛЬЗОВАТЕЛЕЙ ДОРОГИ

1. Характеристики знаков и обозначений раздела

a) Знаки F должны иметь голубой или зеленый фон; на них изображен белый или желтый прямоугольник, на котором нанесено обозначение.

b) На голубой или зеленой полосе в нижней части знака может быть указано белыми цифрами расстояние до обозначенной установки или до въезда на ведущую к ней дорогу; на знаке с обозначением F,5 может быть таким же образом нанесена надпись "гостиница" или "мотель". Знаки могут также устанавливаться при въезде на дорогу, ведущую к установке, и в этом случае на голубой или зеленой полосе в нижней части знака может быть нанесена белая направляющая стрелка. Обозначение должно быть черного или темно-синего цвета, за исключением обозначений F,1^a, F,1^b и F,1^c, которые должны быть красного цвета.

2. Описание обозначений

a) Обозначения "ПУНКТ МЕДИЦИНСКОЙ ПОМОЩИ"

Для указания пунктов медицинской помощи используются обозначения, применяющиеся в соответствующих государствах. Эти обозначения должны быть красного цвета.

Примерами этих обозначений являются : F,1^a, F,1^b и F,1^c.

b) Прочие обозначения

- F,2 "ПУНКТ ТЕХНИЧЕСКОГО ОБСЛУЖИВАНИЯ"
- F,3 "ТЕЛЕФОН"
- F,4 "АВТОЗАПРАВочная СТАНЦИЯ"
- F,5 "ГОСТИНИЦА или МОТЕЛЬ"
- F,6 "РЕСТОРАН"
- F,7 "БУФЕТ или КАФЕТЕРИЙ"
- F,8 "УЧАСТОК для ПИКНИКА"
- F,9 "УЧАСТОК для НАЧАЛЬНЫХ ПУНКТОВ ПЕШЕХОДНЫХ МАРШРУТОВ"
- F,10 "ЛАГЕРЬ АВТОТУРИСТОВ (КЕМПИНГ)"
- F,11 "МЕСТО СТОЯНКИ ПРИЦЕПОВ для КЕМПИНГА"
- F,12 "УЧАСТОК для ЛАГЕРЯ АВТОТУРИСТОВ и МЕСТО СТОЯНКИ ПРИЦЕПОВ для КЕМПИНГА"
- F,13 "ТУРИСТСКАЯ БАЗА для МОЛОДЕЖИ"

Приложение 6

ЗНАКИ, ОТНОСЯЩИЕСЯ К ОСТАНОВКЕ И СТОЯНКЕ

РАЗДЕЛ А. ЗНАКИ, ЗАПРЕЩАЮЩИЕ ИЛИ ОГРАНИЧИВАЮЩИЕ ОСТАНОВКУ ИЛИ СТОЯНКУ

Общие характеристики знаков и обозначений

Эти знаки должны быть круглыми; их диаметр должен быть не менее 0,6 м (2 футов) вне населенных пунктов и не менее 0,25 м (10 дюймов) в населенных пунктах. При отсутствии в настоящем приложении иных указаний их фон должен быть голубым, а кайма и наклонные полосы - красными.

Описание знаков

1. a) Для указания мест, где стоянка запрещена, используется знак С,18 "СТОЯНКА ЗАПРЕЩЕНА"; для указания мест, где остановка и стоянка запрещены, используется знак С,19 "ОСТАНОВКА И СТОЯНКА ЗАПРЕЩЕНЫ".

b) Знак С,18 может быть заменен круглым знаком с красной каймой и красной поперечной полосой, на котором изображена черной краской на белом или желтом фоне буква Р или идеограмма, применяемая в данном государстве для обозначения "стоянки".

c) Надписи на дополнительной табличке, помещаемой под знаком, могут ограничивать запрещение и указывать, в зависимости от случая,

i) дни недели или месяца или время дня, когда действует запрещение;

ii) время, после которого знак С,18 запрещает стоянку, или время, после которого знак С,19 запрещает остановку и стоянку;

iii) исключения, касающиеся некоторых категорий пользователей дороги.

d) Надписи относительно продолжительности стоянки или остановки, превышение которой запрещается, могут помещаться не на дополнительной табличке, а в нижней части красного круга знака.

2. a) Когда стоянка разрешена то на одной, то на другой стороне дороги, вместо знака С,18 используются знаки С,20^a или С,20^b "ПОПЕРЕМЕННАЯ СТОЯНКА".

b) Запрещение стоянки применяется со стороны знака С,20^a по нечетным дням и со стороны знака С,20^b по четным дням, причем час замены стороны определяется национальным законодательством и им не обязательно должна быть полночь. Национальное законодательство может также определять периодичность чередования стоянки, иную, чем ежедневная; в этом случае цифры I и II на знаке заменяются датами, указывающими периоды чередования, например 1-15 и 16-31 для чередования с 1 и с 16 числа каждого месяца.

c) Знак С,18 с дополнительными надписями в соответствии с положениями пункта 4 статьи 8 Конвенции может использоваться государствами, которые не применяют знаки С,19, С,20^a и С,20^b.

3. a) За исключением особых случаев, знаки устанавливаются таким образом, чтобы их диск был перпендикулярен оси дороги или слегка наклонен по отношению к плоскости, перпендикулярной этой оси.

b) Все запрещения и ограничения стоянки применяются только на стороне дороги, на которой установлены знаки.

c) При отсутствии иных указаний, ^{которые} могут даваться
- либо на дополнительной табличке, соответствующей образцу 2 приложения 7, на которой указывается расстояние, в пределах которого применяется запрещение,

- либо в соответствии с предписаниями, содержащимися в подпункте "е" настоящего пункта, запрещения применяются, начиная от знака и до ближайшего выхода дороги.

d) Под знаком, устанавливаемым в месте, от которого начинает применяться запрещение, может помещаться дополнительная табличка, соответствующая образцу 3^a или 4^a, упомянутому в приложении 7. Под знаками, повторяющими запрещение, может помещаться дополнительная табличка, соответствующая образцу 3^b или 4^b, упомянутому в приложении 7. В месте, где прекращается запрещение, может помещаться еще один запрещающий знак с дополнительной табличкой, соответствующей образцу 3^c или 4^c, упомянутому в приложении 7. Таблички образца 3 помещаются параллельно оси дороги, а таблички образца 4 - перпендикулярно этой оси. Если на табличках образца 3 указаны расстояния, они означают расстояния, на которых применяется запрещение в направлении, указанном стрелкой.

e) Если действие запрещения прекращается до ближайшего выхода дороги, устанавливается знак с описанной выше в подпункте "d" дополнительной табличкой, на которой указывается конец запрещения. Однако когда запрещение применяется лишь на коротком расстоянии, может устанавливаться лишь один знак, состоящий:

- либо из круга красного цвета с указанием расстояния, в пределах которого данное запрещение применяется,
- либо из дополнительной таблички образца 3.

f) В местах, оборудованных паркометрами, наличие этих паркометров означает, что стоянка является платной и что ее продолжительность ограничивается временем работы минутного механизма.

г) В зонах с ограниченной, но не платной стоянкой это ограничение стоянки может обозначаться не знаками С,18 с дополнительной табличкой, а синей полосой, наносимой примерно на высоте 2 м на расположенных вдоль дороги столбах освещения, деревьях и т.д., или полосами на бордюре проезжей части.

4. Для указания в населенных пунктах места въезда в зону, в которой продолжительность стоянки ограничена, независимо от того, является ли она платной или бесплатной, может устанавливаться знак С,21 "ЗОНА ОГРАНИЧЕННОЙ СТОЯНКИ". Фон этого знака, на котором помещается знак С,18, должен быть светлым. Знак С,18 может быть заменен знаком Е,23; в этом случае фон знака может быть голубым.

В нижней части таблички может быть изображен дополнительно стояночный диск или паркометр для указания условий ограничения стоянки в зоне.

В соответствующих случаях ^{на самом знаке или} на дополнительной табличке, помещенной под знаком С,21, указываются дни и часы дня, в течение которых действует ограничение, и условия этого ограничения.

РАЗДЕЛ В. ЗНАКИ, ДАЮЩИЕ ПОЛЕЗНЫЕ УКАЗАНИЯ, ОТНОСЯЩИЕСЯ К СТОЯНКЕ

1. Знак "МЕСТО СТОЯНКИ"

Знак Е,23 "МЕСТО СТОЯНКИ", который может быть установлен параллельно оси дороги, указывает места, где стоянка транспортных средств разрешена. Щиток имеет форму квадрата. На нем наносится буква или идеограмма, используемая в соответствующем государстве для указания стоянки. Этот знак имеет голубой фон.

На дополнительной табличке, помещаемой под знаком, или на самом знаке, могут находиться обозначения или надписи, указывающие направление к месту стоянки или категории транспортных средств, для которых это место предназначено; эти надписи могут также ограничивать продолжительность разрешенной стоянки.

2. Знак, указывающий выезд из зоны ограниченной стоянки

Для указания в населенных пунктах мест выезда из зоны, в которой продолжительность стоянки ограничена и въезд в которую обозначен знаком С,21, в который включен знак С,18, используется знак Е,24; этот знак состоит из светлого квадрата, в который включен знак С,18 светло-серого цвета и диагональная черная или темно-серая полоса, либо серые или черные параллельные линии, образующие такую полосу. Если у въезда в зону устанавливаются знаки С,21, в которые включен знак Е,23, выезды могут обозначаться табличкой с диагональной черной или темно-серой полосой либо серыми или черными параллельными линиями, образующими такую полосу, и стояночным диском на светлом фоне.

Приложение 7
ДОПОЛНИТЕЛЬНЫЕ ТАБЛИЧКИ

1. Эти таблички имеют белый или желтый фон и черную, синюю или красную кайму, а расстояние или длина обозначаются в этом случае черными или синими цифрами, или же таблички имеют черный или синий фон и белую, желтую или красную кайму, а расстояние или длина обозначаются в этом случае белыми или желтыми цифрами.
2.
 - a) Дополнительные таблички ОБРАЗЦА 1 указывают расстояние между знаком и началом опасного участка или зоны, в которой применяются правила.
 - b) Дополнительные таблички ОБРАЗЦА 2 указывают длину опасного участка или зоны, в которой применяется предписание.
 - c) Дополнительные таблички помещаются под знаками. Однако, что касается предупреждающих знаков образца А^b, то предусмотренные для дополнительных табличек обозначения могут также помещаться в нижней части знака.
3. Дополнительными табличками ОБРАЗЦА 3 и ОБРАЗЦА 4, касающимися запрещения или ограничения стоянки, являются соответственно таблички ОБРАЗЦА 3^a, 3^b, 3^c, 4^a, 4^b и 4^c (см. пункт 3 раздела А приложения 6).

Приложение 8
РАЗМЕТКА ДОРОГ

Глава I
ОБЩИЕ ПОЛОЖЕНИЯ

1. Разметка на проезжей части дороги (разметка дорог) должна наноситься с применением материалов, не вызывающих скольжения, и не должна выступать более чем на 6 мм над уровнем дороги. Если для разметки дороги применяются кнопки (вставки) или другие подобные им приспособления, они не должны выступать более чем на 1,5 см над уровнем дороги (или более чем на 2,5 см в тех случаях, когда применяются светоотражающие кнопки (вставки)); их использование должно отвечать требованиям безопасности дорожного движения.

Глава II
ПРОДОЛЬНАЯ РАЗМЕТКА

- A. Размеры обозначений
2. Ширина сплошных и прерывистых линий при продольной разметке должна быть не менее 0,1 м (4 дюймов).
 3. Расстояние между двумя проведенными рядом продольными линиями (двойная линия) должно составлять от 0,1 м (4 дюймов) до 0,18 м (7 дюймов).
 4. Прерывистая линия состоит из черт равной длины, разделенных одинаковыми промежутками. При определении длины черт и промежутков между ними должна приниматься во внимание скорость транспортных средств на данном участке дороги или в данной зоне.
 5. Вне населенных пунктов прерывистая линия должна состоять из черт длиной от 2 м (6 футов 6 дюймов) до 10 м (32 футов); длина черт линии, обозначающей приближение, указанной в пункте 23 настоящего приложения, должна в 2-3 раза превышать длину интервалов.

6. В населенных пунктах длина черт и промежутки между ними должны быть меньше, чем длина черт и промежутков, применяемых для обозначений вне населенных пунктов. Длина черт может быть уменьшена до 1 м (3 футов 4 дюймов). Однако на некоторых больших городских скоростных магистралях характеристики продольной разметки могут быть теми же, что и вне населенных пунктов.

В. Обозначение полос движения

7. Разметка полос движения производится либо прерывистыми, либо сплошными линиями, либо другими соответствующими средствами.

i) Вне населенных пунктов

8. На дорогах с двусторонним движением, имеющих две полосы движения, осевая линия проезжей части дороги должна обозначаться продольной разметкой. Осевая линия, как правило, обозначается прерывистой линией. В исключительных случаях с этой целью применяется сплошная линия.

9. На дорогах с тремя полосами движения полосы на участках с нормальной видимостью должны, как правило, быть указаны прерывистыми линиями. В некоторых отдельных случаях для повышения безопасности движения могут применяться сплошные линии или же прерывистые линии, проведенные рядом со сплошными линиями.

10. На дорогах, имеющих более трех полос движения, разделительная линия направлений движения должна обозначаться сплошной линией или двойной сплошной линией, за исключением случаев, когда направление движения на центральных полосах может быть изменено. Кроме того, полосы движения должны обозначаться прерывистыми линиями (диаграммы 1 а и 1 б).

ii) В населенных пунктах

11. В населенных пунктах рекомендации, изложенные в пунктах 8-10 настоящего приложения, распространяются на улицы с двусторонним движением и на улицы с односторонним движением, имеющие не менее двух полос движения.

12. Полосы движения должны обозначаться в тех пунктах, где ширина проезжей части дороги ограничена вследствие наличия бордюров, островков безопасности или направляющих островков.

13. Около больших перекрестков (особенно регулируемых), где ширина дороги достаточна для движения транспортных средств в два или несколько рядов, полосы движения должны обозначаться согласно диаграммам 2 и 3. В этих случаях линии, разграничивающие полосы, могут быть дополнены стрелами (см. пункт 39 настоящего приложения).

С. Обозначение особых случаев

i) Применение сплошных линий

14. В целях повышения безопасности дорожного движения на некоторых перекрестках осевые прерывистые линии (диаграмма 4) следует заменять или дополнять сплошной линией (диаграммы 5 и 6).

15. Если возникает необходимость запретить использование части дороги, предназначенной для движения в обратном направлении, в тех местах, где расстояние видимости сокращено (на переломах дорог, на поворотах и т.д.), или на тех участках, где проезжая часть дороги сужается или имеет какие-либо другие особенности, ограничения, предписываемые для тех участков дороги, где расстояние видимости ниже минимального расстояния видимости М, должны обозначаться сплошной линией, нанесенной в соответствии с диаграммами 7а-16^{1/}. В странах, где это соответствует конструкции транспортных средств, указанная на диаграммах 7а-10b высота на уровне глаза, равная 1 метру, может быть увеличена до 1,2 метра.

16. Величина, которую следует принять для М, меняется в зависимости от характеристик дороги. На диаграммах 7а, 7b, 8а, 8b, 8с и 8d показано нанесение линий соответственно для дорог с двумя и тремя полосами движения на переломе дороги, где расстояние видимости ограничено. Эти диаграммы соответствуют продольному профилю, показанному в верхней части страницы, на которой они находятся, и расстоянию М, определенному в соответствии с нижеследующим пунктом 24: А (или D) является пунктом, где расстояние

^{1/} Под указанным в настоящем пункте расстоянием видимости подразумевается расстояние, на котором предмет, установленный на высоте 1 метра (3 футов 4 дюйма) над уровнем проезжей части дороги, виден находящемуся на проезжей части наблюдателю, глаз которого также находится на высоте 1 метра (3 футов 4 дюйма) над уровнем проезжей части.

видимости становится меньше M , в то время как C (или B) является пунктом, где расстояние видимости становится снова больше $M^2/$.

17. В тех случаях, когда отрезки AB и CD перекрывают друг друга, т.е. в тех случаях, когда видимость в обоих направлениях больше расстояния видимости M до того, как будет достигнут перелом дороги, линии должны располагаться тем же способом, причем сплошные линии, нанесенные рядом с прерывистой линией, не соприкасаются, как это изображено на диаграммах 9, 10а и 10б.

18. Диаграммы 11а и 11б указывают обозначение линий при той же гипотезе на изогнутом участке дороги с двумя полосами движения при ограниченной видимости.

19. На дорогах с тремя полосами движения возможно применение двух методов. Они указаны на диаграммах 8а, 8б, 8с и 8д (или, в зависимости от случая, 10а и 10б). Диаграмма 8а или 8б (или, в зависимости от случая, 10а) должна применяться к дорогам со значительным движением двухколесных транспортных средств, а диаграммы 8с и 8д (или, в зависимости от случая, 10б) — к дорогам с движением главным образом четырехколесных транспортных средств. Диаграмма 11с указывает обозначение линий при той же гипотезе на изогнутом участке дороги с тремя полосами движения при ограниченной видимости.

20. На диаграммах 12, 13 и 14 показаны линии, обозначающие сужение проезжей части дороги.

2/ Разметка, изображенная на диаграммах 7, может быть заменена между A и D одной сплошной осевой линией без нанесения рядом прерывистой линии. Ей может предшествовать прерывистая осевая линия, состоящая по крайней мере из трех черт. Однако это упрощенное обозначение должно применяться с осторожностью и только в исключительных случаях, поскольку на определенном расстоянии оно мешает водителю производить обгон, тогда как имеется соответствующее расстояние видимости. Во избежание недоразумений следует по мере возможности избегать применения обоих методов на одном и том же маршруте или на однотипных маршрутах в одном и том же районе.

21. На диаграммах 8a, 8b, 8c, 8d, 10a и 10b наклон косых переходных линий по отношению к осевой линии не должен быть больше $1/20$.

22. На диаграммах 13 и 14, иллюстрирующих разметку при изменении ширины проезжей части дороги, а также на диаграммах 15, 16 и 17, указывающих препятствия, требующие отклонения сплошной(ых) линии(й), этот наклон линии или линий должен быть по преимуществу меньше $1/50$ на дорогах с большой скоростью движения и меньше $1/20$ на дорогах, где скорость движения не превышает 50 км (30 миль) в час. Кроме того, сплошным наклонным линиям должна предшествовать для того направления движения, к которому они применяются, сплошная линия, параллельная оси проезжей части дороги и по длине соответствующая расстоянию, проходимому автомобилем в 1 секунду при средней скорости движения.

23. В случае, когда нет необходимости обозначать полосы движения прерывистыми линиями на обычном участке дороги, сплошной линии должна предшествовать обозначающая приближение линия, представляющая собою прерывистую линию на расстоянии, зависящем от нормальной скорости транспортных средств, т.е. не менее 50 метров. В случае, когда полосы движения обозначаются прерывистыми линиями на обычном участке дороги, сплошной линии также должна предшествовать обозначающая приближение линия на расстоянии, зависящем от нормальной скорости транспортных средств, т.е. не менее 50 метров. Разметка может дополняться стрелой или несколькими стрелами, предписывающими водителям ту полосу движения, по которой они должны следовать.

ii) Условия применения сплошных линий

24. Выбор расстояния видимости, которое должно быть принято при установлении участков дороги, на которых сплошная линия желательна или нежелательна, а также определение надлежащей длины этой линии неизбежно является результатом компромисса. Приведенная ниже таблица дает рекомендуемую для M величину, соответствующую различным скоростям приближения^{3/}:

^{3/} Скорость приближения принятая для этого расчета - это скорость движения, которую не превышает 85% транспортных средств, или основная скорость, если она является более высокой.

<u>Скорость приближения</u>	<u>Таблица величин М</u>	
100 км/ч (60 миль в час)	от 160 м (480 футов)	до 320 м (960 футов)
80 км/ч (50 миль в час)	от 130 м (380 футов)	до 260 м (760 футов)
65 км/ч (40 миль в час)	от 90 м (270 футов)	до 180 м (540 футов)
50 км/ч (30 миль в час)	от 60 м (180 футов)	до 120 м (360 футов)

25. Для скоростей, не указанных в этой таблице, соответствующая величина М должна вычисляться с помощью интерполяции или экстраполяции.

D. Граничные линии, обозначающие границы проезжей части дороги

26. Разметка линий, обозначающих границы проезжей части дороги, состоит преимущественно из сплошной линии. В сочетании с этими линиями могут применяться плитки, кнопки или отражатели света.

E. Обозначение препятствий

27. На диаграммах 15, 16 и 17 изображены примеры разметки, которая должна наноситься около островков или других препятствий, находящихся на проезжей части дороги.

F. Линии поворота

28. На некоторых перекрестках желательно указывать водителям, как должен производиться левый поворот в странах с правосторонним движением или как должен производиться правый поворот в странах с левосторонним движением.

Глава III

ПОПЕРЕЧНАЯ РАЗМЕТКА

A. Общие положения

29. С учетом угла зрения, под которым водителям видна разметка дороги, поперечные обозначения должны быть шире, чем продольные.

B. Стоп-линии

30. Минимальная ширина стоп-линии должна составлять 0,2 м (8 дюймов), а максимальная ширина - 0,6 м (24 дюйма). Рекомендуется ширина в 0,3 м (12 дюймов).

31. В том случае, когда эта линия применяется в сочетании с дорожным знаком, обозначающим остановку, стоп-линия должна быть нанесена таким образом, чтобы водитель, остановившийся непосредственно перед ней, мог, по возможности, свободно наблюдать движение на других подъездах к перекрестку; при этом должны приниматься во внимание требования, вызываемые движением других транспортных средств и пешеходов.

32. Стоп-линии могут быть дополнены продольными линиями (см. диаграммы 18 и 19). Они могут быть дополнены также словом "СТОП", обозначенным на проезжей части дороги; примеры такой разметки даны на диаграммах 20 и 21. Расстояние между верхней кромкой букв слова "СТОП" и стоп-линией должно составлять не менее 2 м (6 футов 7 дюймов) и не более 25 м (82 футов 2 дюймов).

C. Линии, обозначающие место, где водители обязаны уступать дорогу

33. Минимальная ширина каждой линии должна составлять 0,2 м (8 дюймов), а максимальная ширина - 0,6 м (24 дюйма); если имеются две линии, расстояние между ними должно составлять не менее 0,3 м (12 дюймов). Линия может быть заменена расположенными рядом на дороге треугольниками, вершина которых направлена в сторону водителя, который обязан уступить дорогу. Эти треугольники должны иметь основание не менее 0,4 м (16 дюймов) и не более 0,6 м (24 дюймов) и высоту не менее 0,5 м (24 дюймов) и не более 0,7 м (28 дюймов).

34. Поперечная разметка должна наноситься в таких же условиях, что и стоп-линии, упомянутые в пункте 31 настоящего приложения.

35. Указанная в пункте 34 разметка может дополняться треугольником, который наносится на проезжей части дороги и пример которого дается на диаграмме 22. Расстояние между основанием этого треугольника и поперечной разметкой должно составлять от 2 м (6 футов 7 дюймов) до 25 м (82 футов 2 дюймов). Основание этого треугольника должно быть не менее 1 м (3 футов 4 дюймов); его высота должна быть в три раза больше его основания.

36. Эта поперечная разметка может дополняться продольными линиями.

Д. Пешеходные переходы

37. Расстояние между полосами, которыми обозначен пешеходный переход, должно быть по меньшей мере равным ширине этих полос и не превышать ее более чем в два раза. Общая ширина одной полосы и промежутка между полосами должна составлять от 1 м (3 футов 4 дюймов) до 1,4 м (4 футов 8 дюймов). Рекомендуемая минимальная ширина пешеходных переходов должна быть 2,5 м (8 футов) на дорогах, где скорость ограничивается 60 км/час, и 4 м (13 футов) на дорогах, где допускается более высокая скорость или где скорость не ограничивается.

Е. Перезеды для велосипедистов

38. Перезеды для велосипедистов должны обозначаться двойными прерывистыми линиями. Эти прерывистые линии должны состоять по преимуществу из квадратов (0,4 - 0,6) x (0,4 - 0,6) м \sphericalangle (16-24) x (16-24) дюймов \sphericalangle . Расстояние между этими квадратами должно составлять 0,4 - 0,6 м (16-24 дюйма). Ширина переезда должна быть не меньше 1,8 м (6 футов). Употребление плиток и кнопок не рекомендуется.

Глава IV

ДРУГИЕ ВИДЫ РАЗМЕТКИ

А. Стрелы

39. На дорогах с достаточным количеством полос движения, позволяющих перестроение транспортных средств при приближении к перекрестку, полосы, которые должны быть использованы для движения, могут указываться при помощи стрел, наносимых на поверхность проезжей части дороги (диаграммы 2, 3, 19 и 23). Стрелы могут также применяться на дорогах с односторонним движением для подтверждения направления движения. Длина этих стрел должна быть не менее 2 м (6 футов 7 дюймов). Обозначение стрел может быть дополнено надписями на проезжей части.

В. Параллельные косые линии

40. На диаграммах 24 и 25 приводятся примеры зон, в которые транспортным средствам въезд запрещен.

С. Надписи

41. Надписи на проезжей части дороги могут применяться с целью регулирования движения, предупреждения или ориентировки пользователей дороги. Употребляемые при этом слова должны быть предпочтительно либо названиями населенных пунктов, либо номерами дорог, либо словами, общепринятыми в международном плане (например: "stop", "bus", "taxi").

42. Буквы должны быть значительно вытянуты по направлению движения вследствие очень малого угла зрения, под которым водителям видны надписи (см. диаграмму 20).

43. В тех случаях, когда скорость приближения превышает 50 км (30 миль) в час, минимальная длина букв должна составлять 2,5 м (8 футов).

Д. Обозначения, касающиеся остановки и стоянки

44. Ограничения остановки и стоянки могут быть указаны разметкой на бордюрах или на проезжей части. Границы мест стоянки могут обозначаться соответствующими линиями, проведенными по поверхности проезжей части дороги.

Mo 72

Е. Разметка на проезжей части дороги и на примыкающих к ней сооружениях

i) Разметка, указывающая места, где стоянка транспортных средств ограничена

45. На диаграмме 26 дается пример зигзагообразной линии.

ii) Обозначения на предметах, представляющих собой препятствие

46. Пример обозначений на предметах, представляющих собой препятствие, приведен на диаграмме 27.

-	-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	-	-	-	-

Диаграмма 1а

-	-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	-	-	-	-

Диаграмма 1б

Примечание: На диаграммах 2, 4, 5, 6, 18 и 19 цифры, относящиеся к размерам черт и к интервалам, должны рассматриваться лишь как ориентировочные указания.

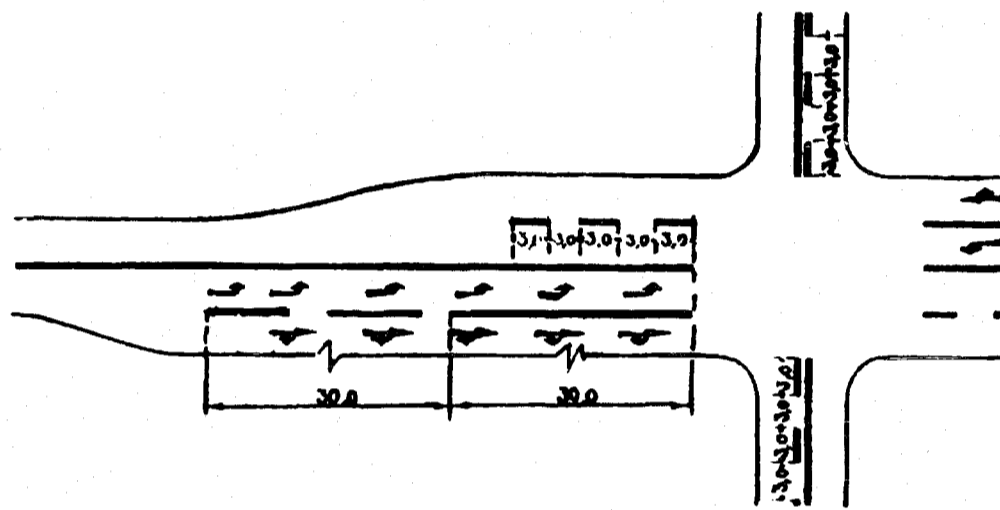


Диаграмма 2

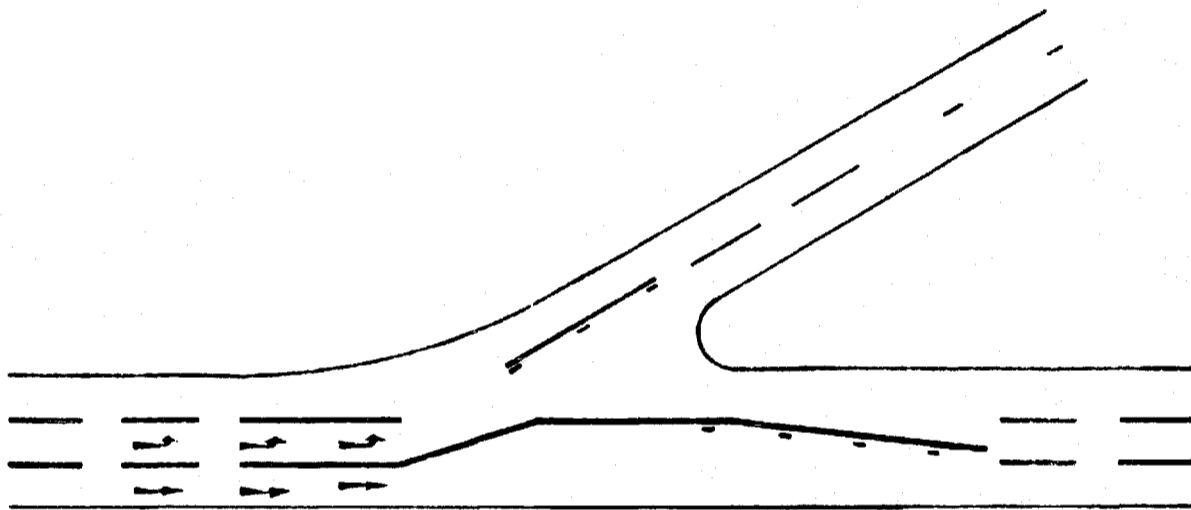


Диаграмма 3

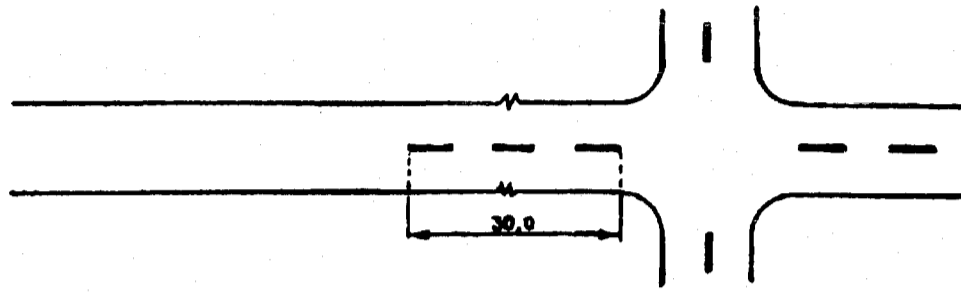


Диаграмма 4

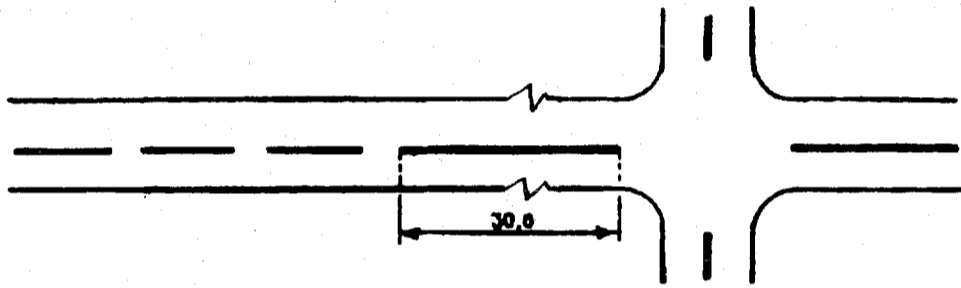


Диаграмма 5

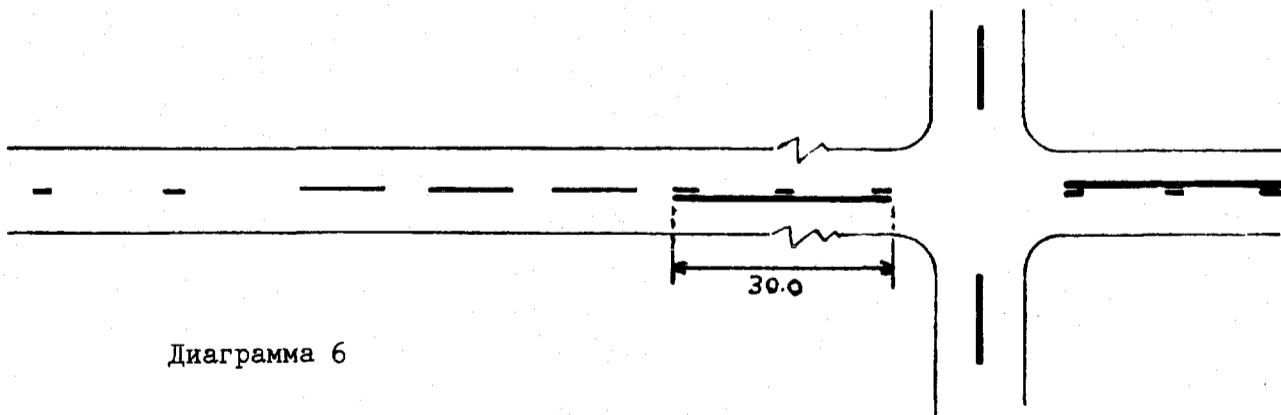


Диаграмма 6

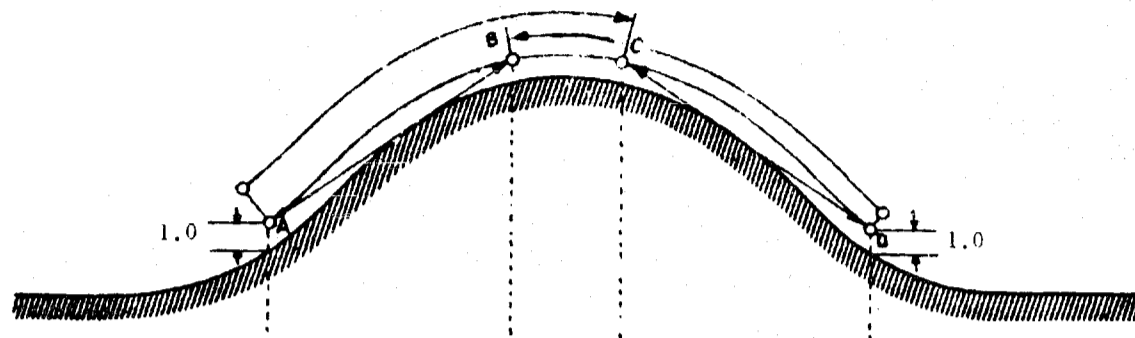


Диаграмма 7а



Диаграмма 7б

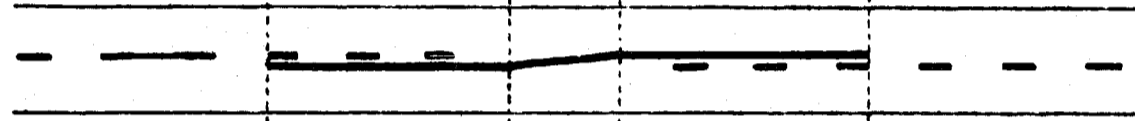


Диаграмма 8а



Диаграмма 8б

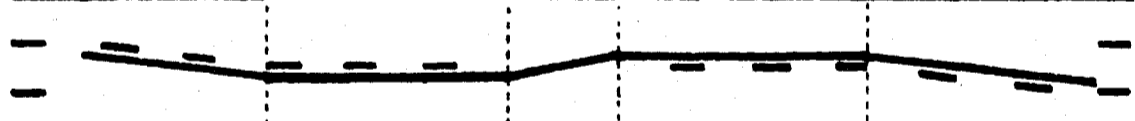


Диаграмма 8с

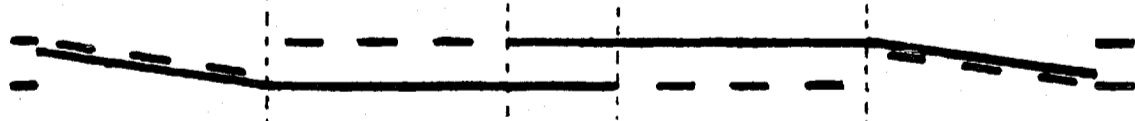


Диаграмма 8д



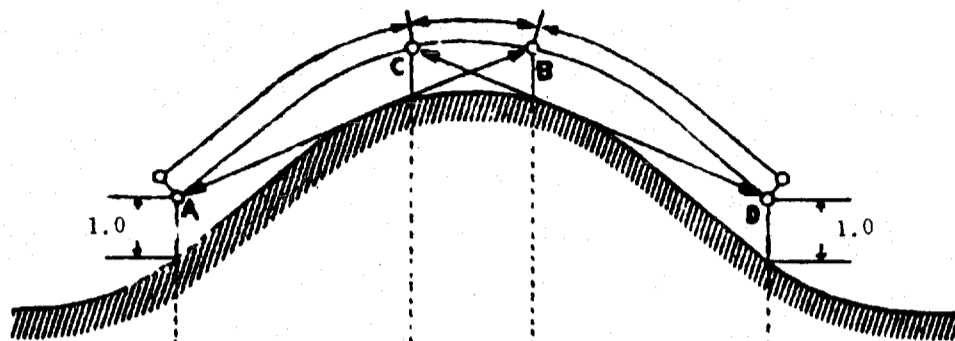


Диаграмма 9

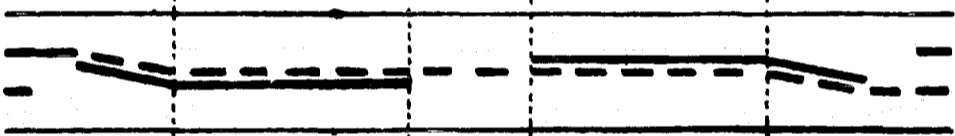


Диаграмма 10a

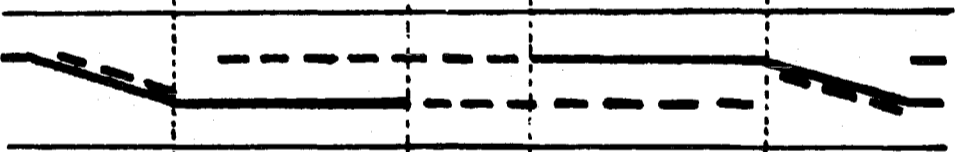


Диаграмма 10b

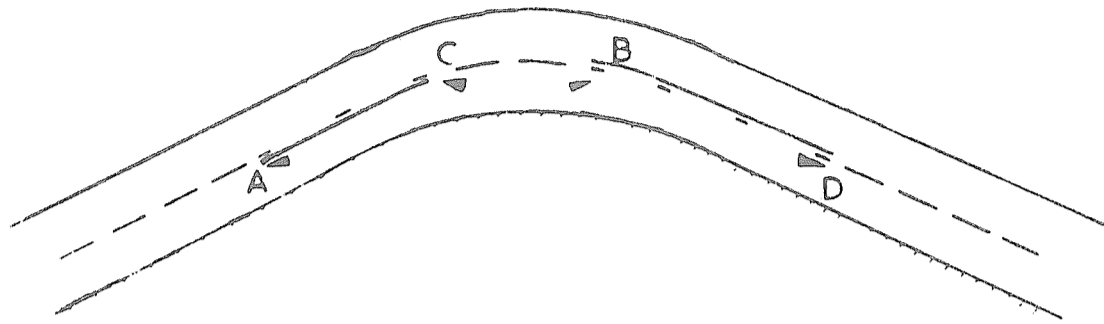


Диаграмма 11а

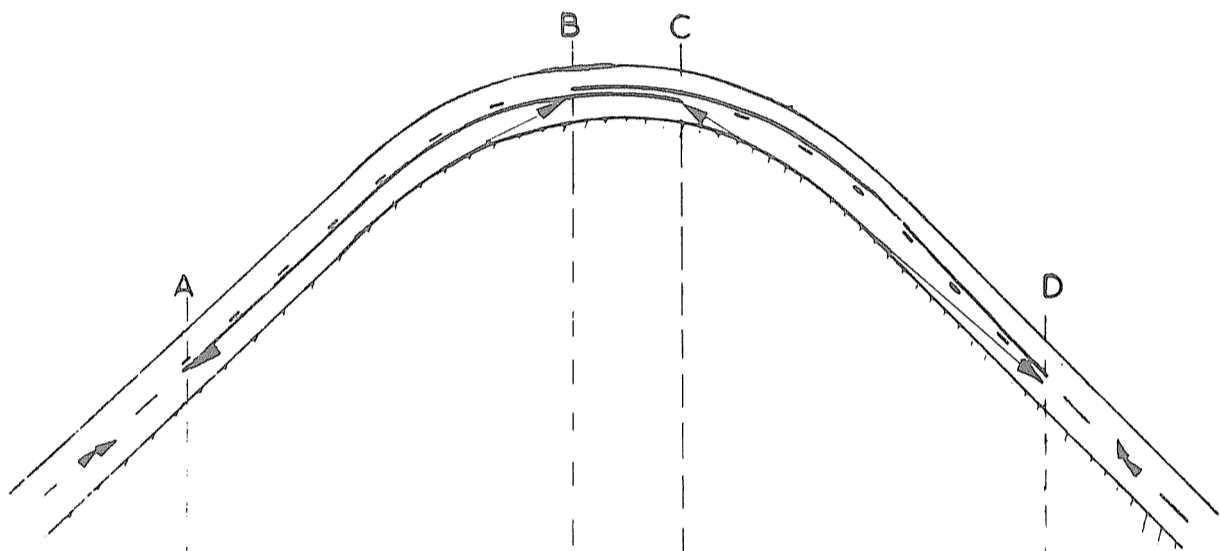


Диаграмма 11б

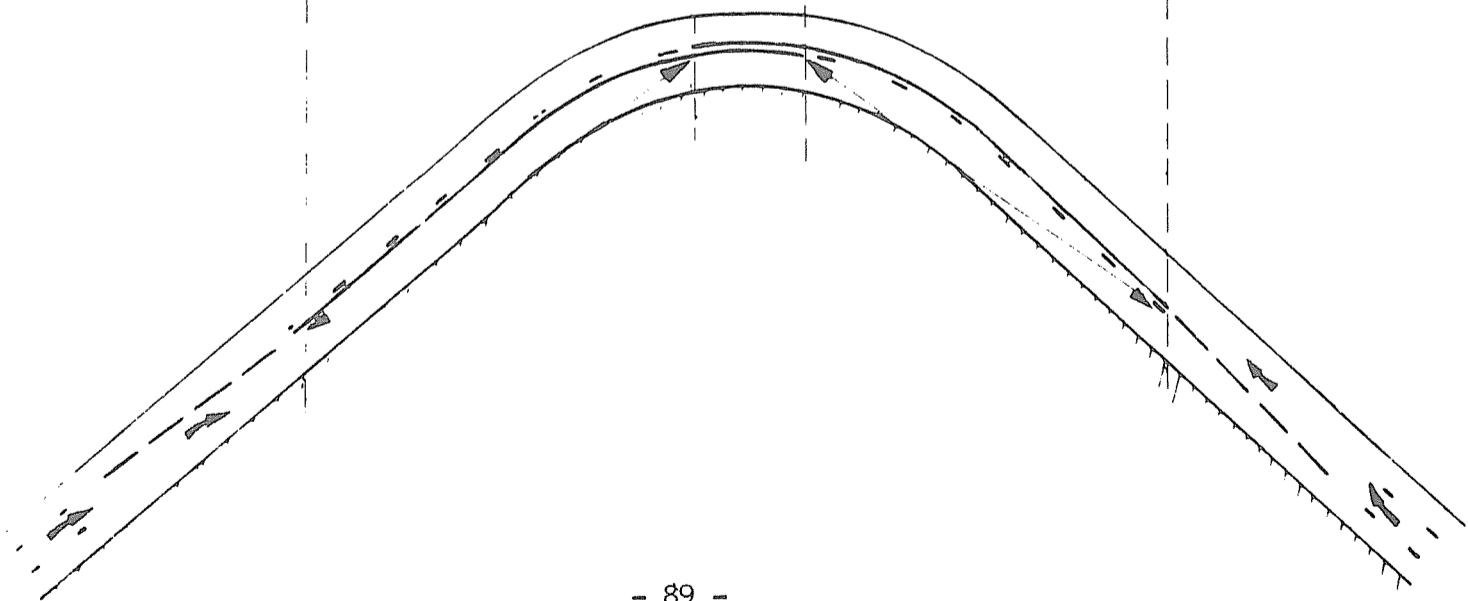


Диаграмма 11с

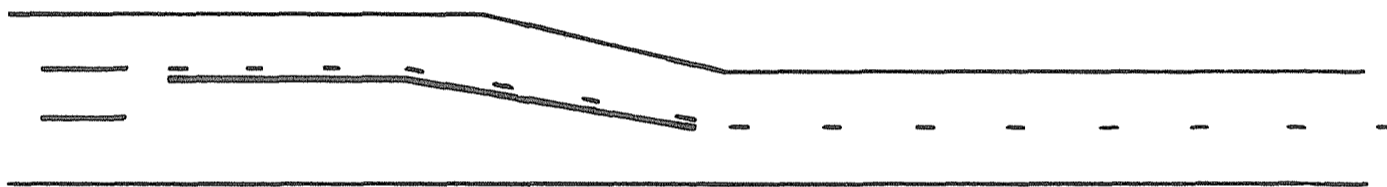


Диаграмма 12

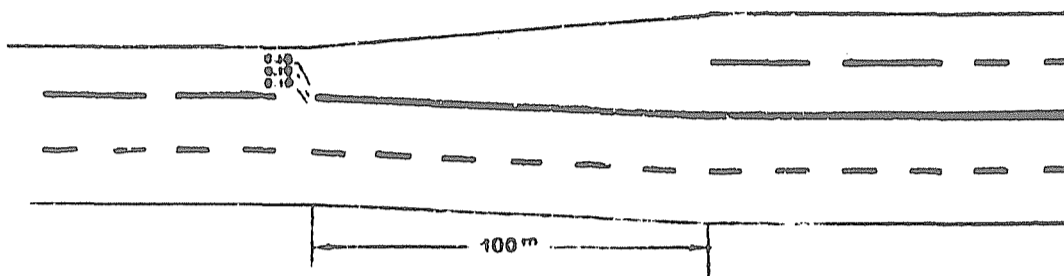


Диаграмма 13



Диаграмма 14

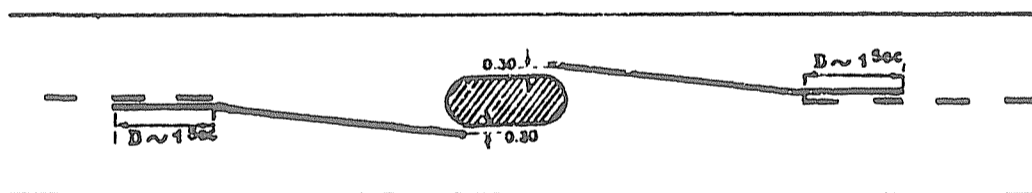


Диаграмма 15

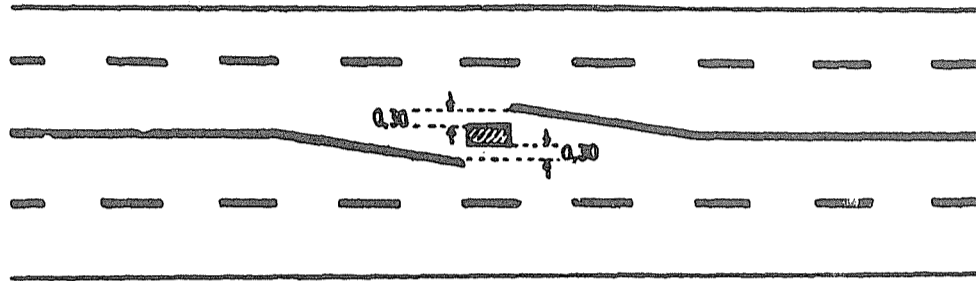


Диаграмма 16

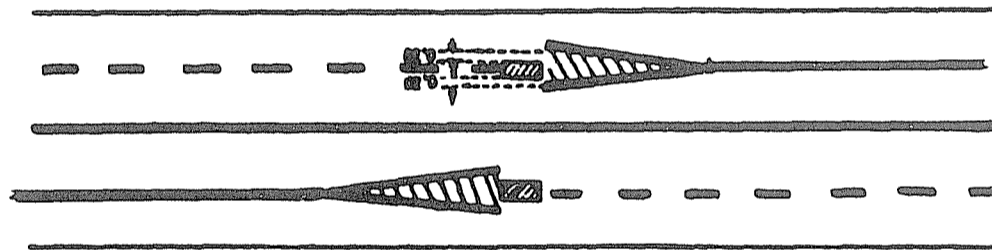


Диаграмма 17

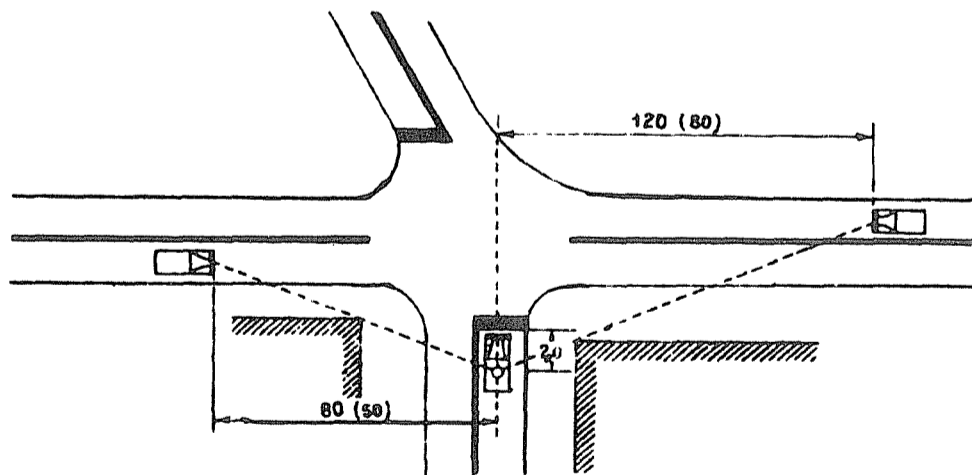


Диаграмма 18

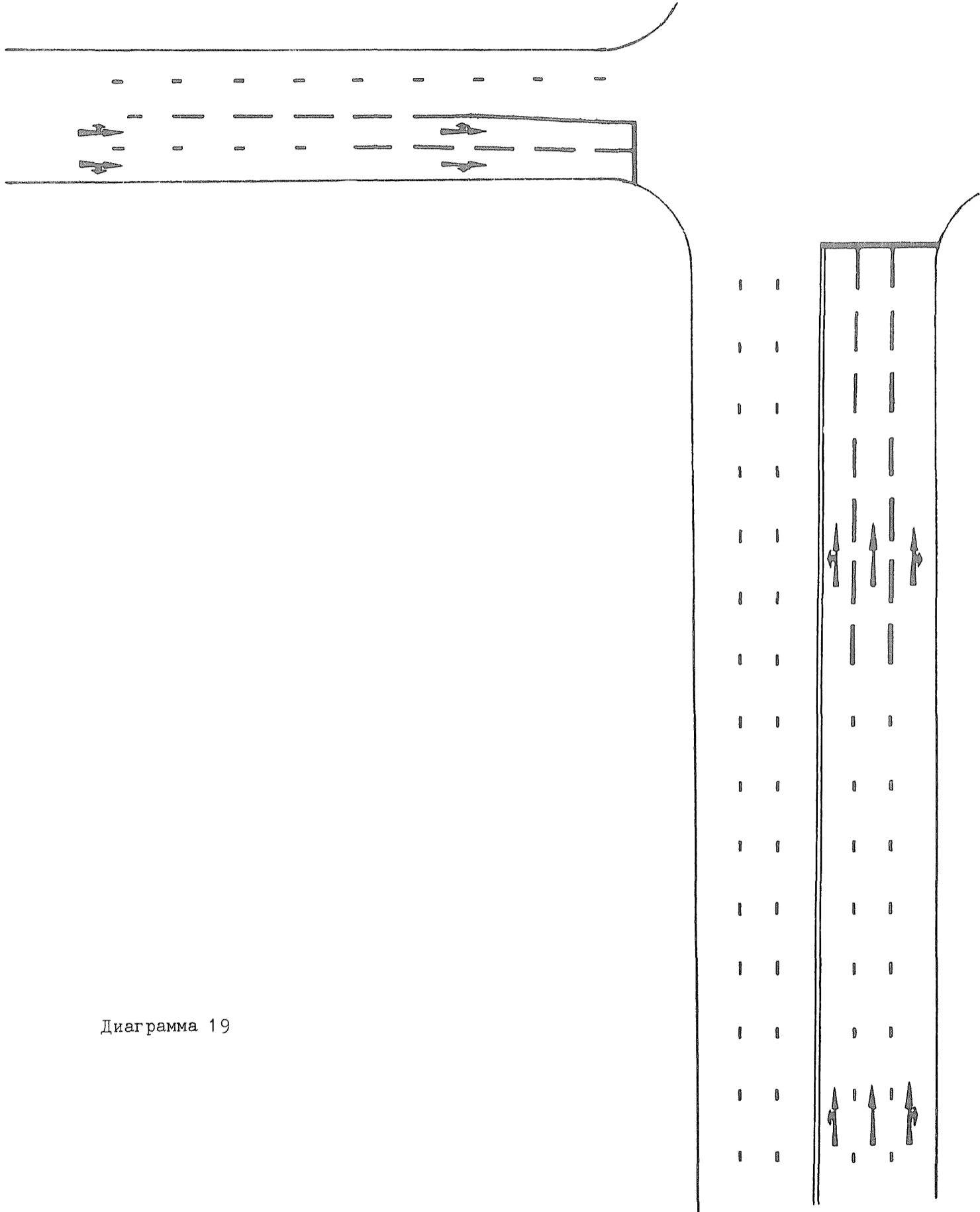


Диаграмма 19

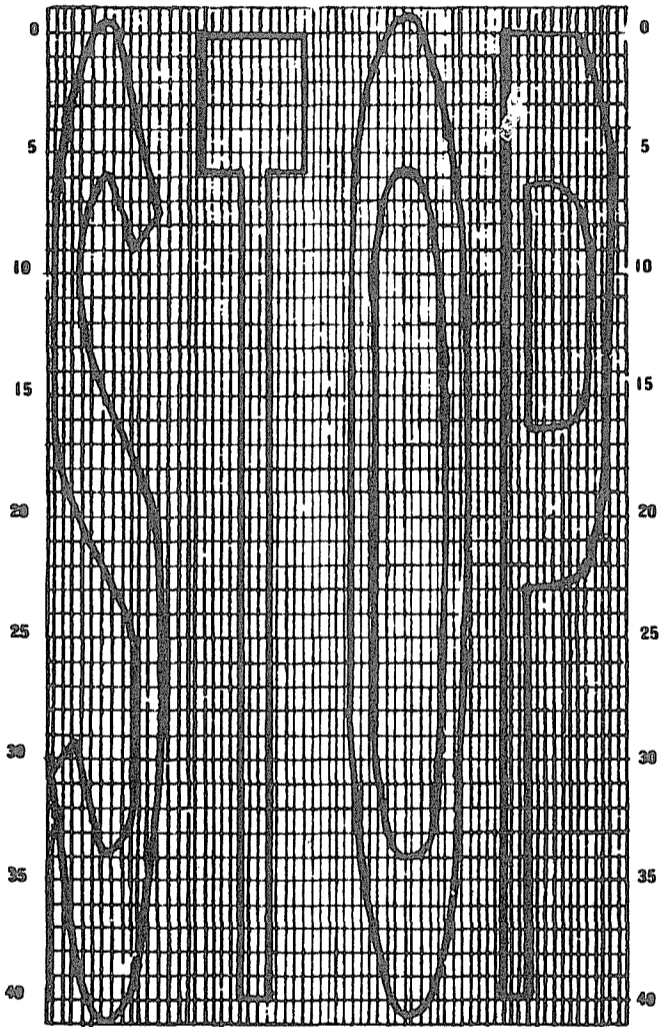
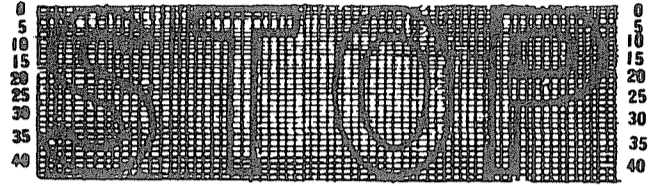


Диаграмма 20

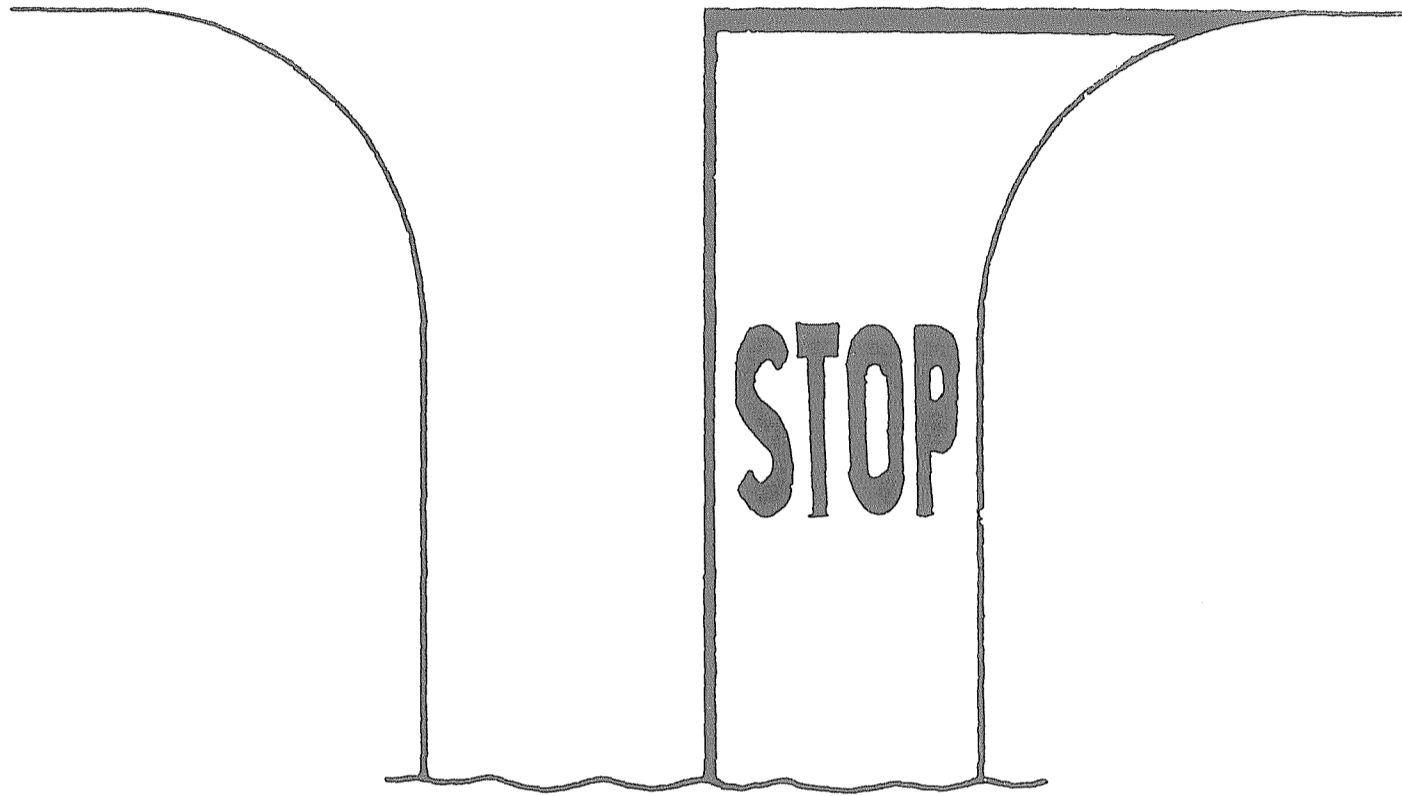


Диаграмма 21

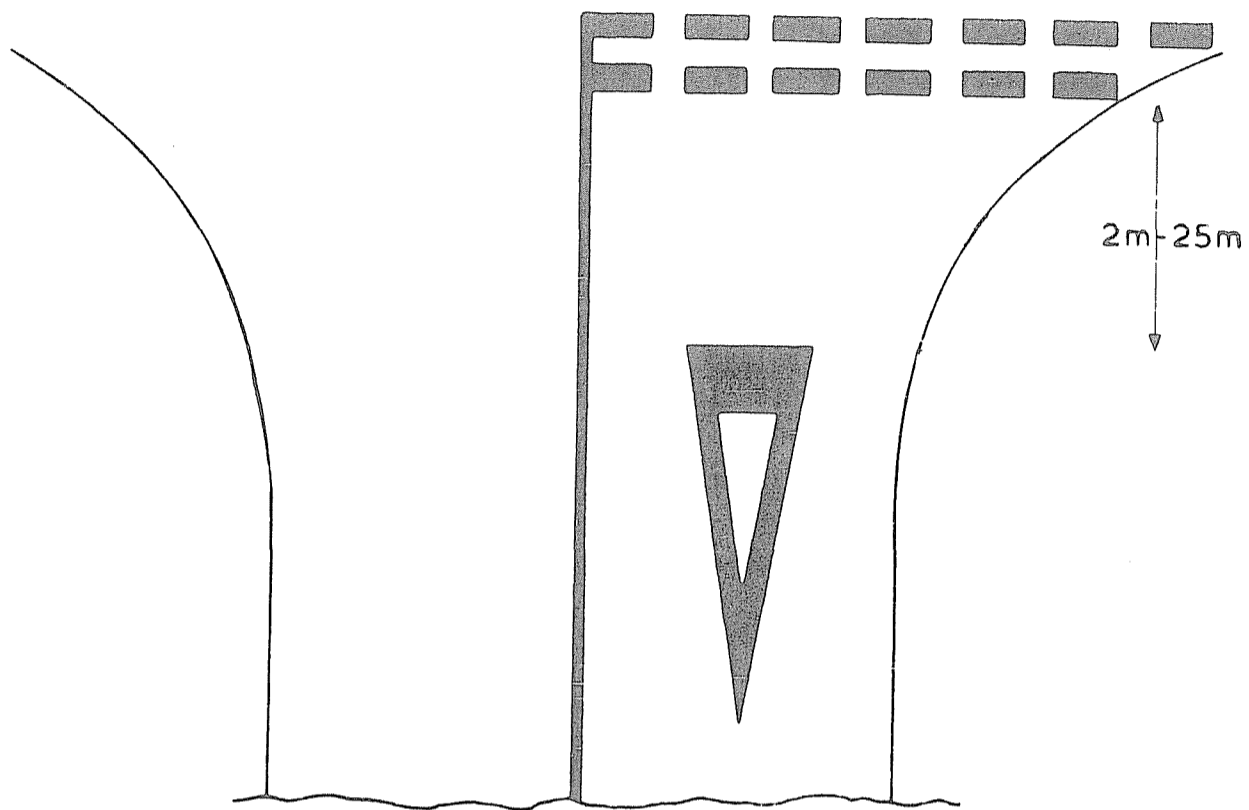
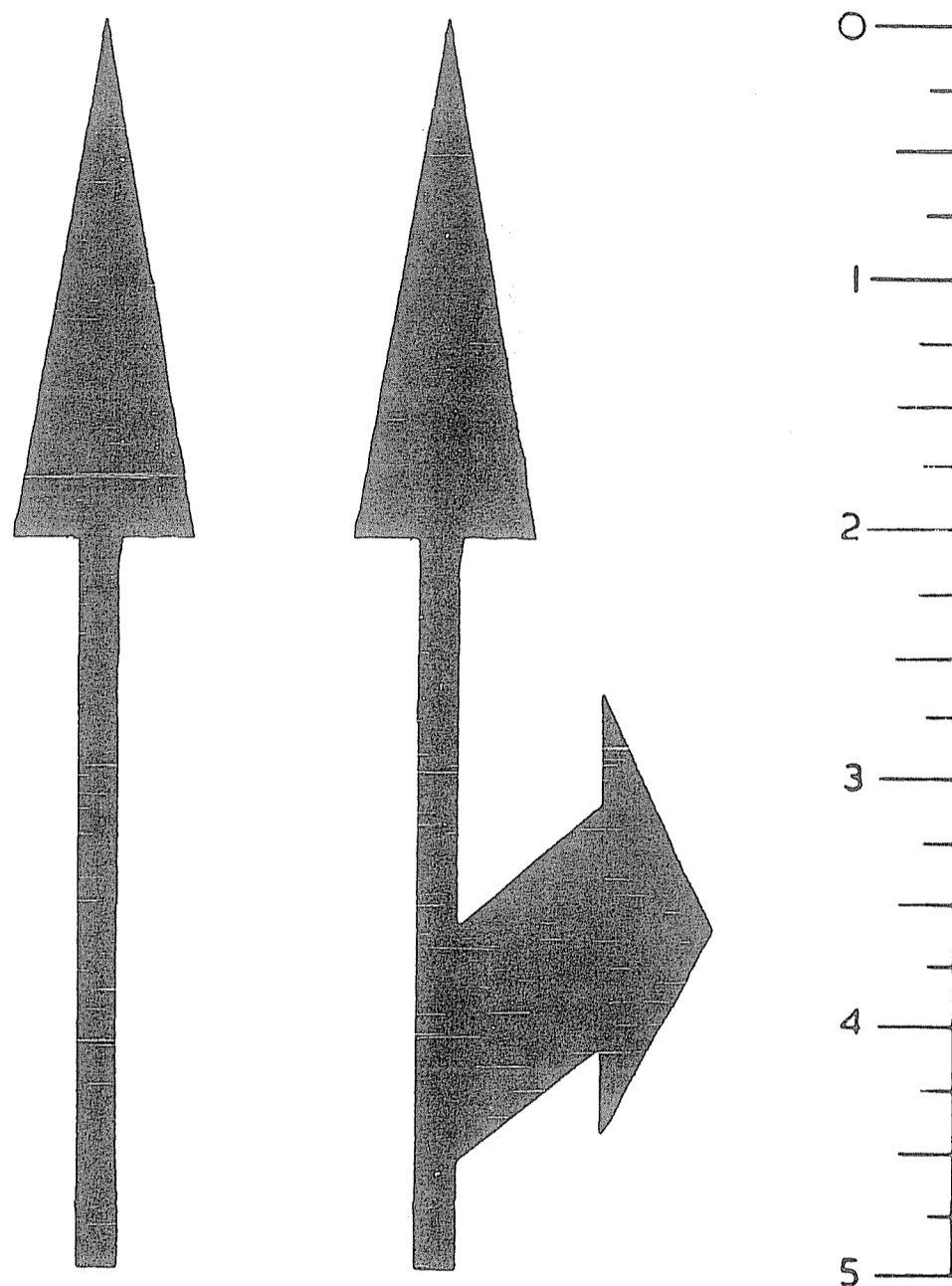


Диаграмма 22



Стандарты, рекомендуемые для указательных стрел, обозначающих как направление прямо вперед, так и поворот.

Диаграмма 23

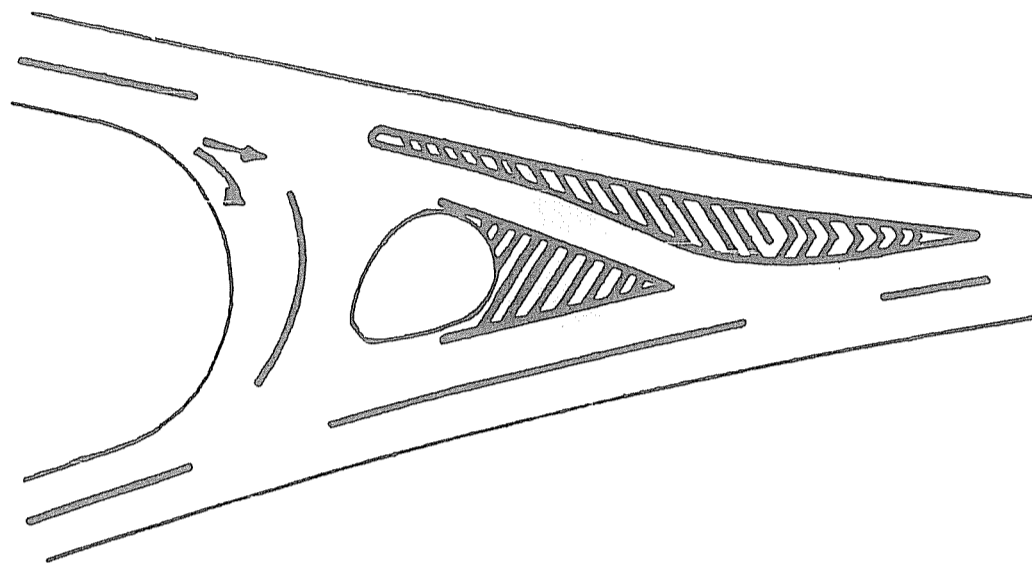


Диаграмма 24

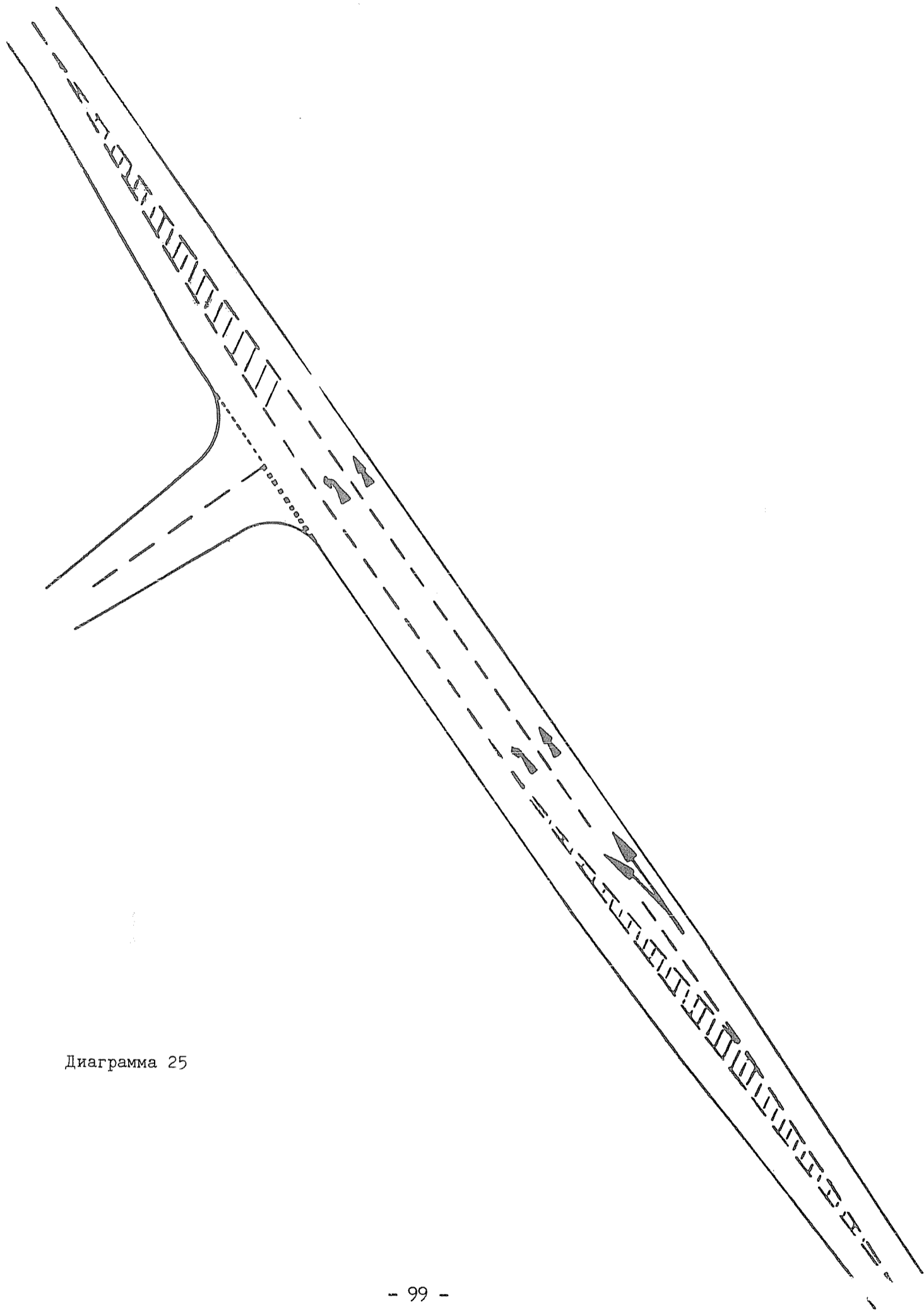


Диаграмма 25

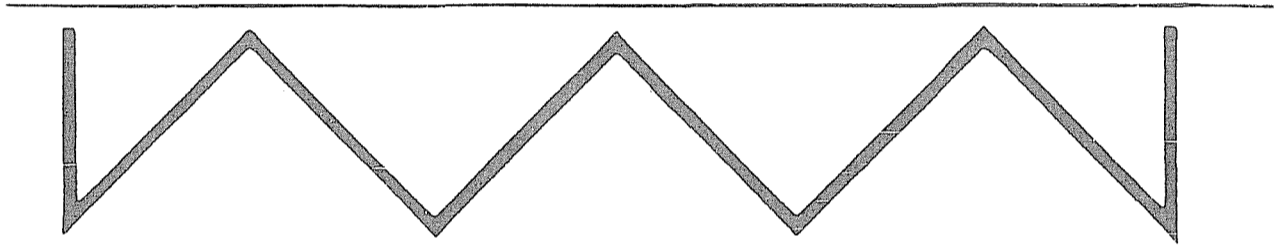


Диаграмма 26

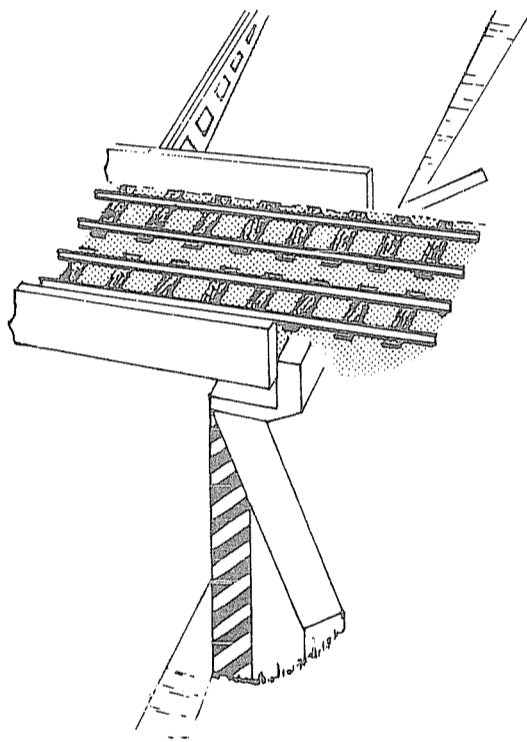


Диаграмма 27

CONVENCION SOBRE LA SEÑALIZACION VIAL

LAS PARTES CONTRATANTES,

RECONOCIENDO que es necesaria la uniformidad internacional de las señales y símbolos viales y de las marcas viales para facilitar la circulación internacional por vías públicas terrestres y para aumentar la seguridad en dichas vías,

HAN CONVENIDO en las disposiciones siguientes:

Capítulo I GENERALIDADES

Artículo 1 Definiciones

A los efectos de la presente Convención,

a) por "legislación nacional" se entiende el conjunto de leyes y reglamentos nacionales o locales en vigor en el territorio de una Parte Contratante;

b) por "poblado" se entiende un espacio que comprende inmuebles edificados y cuyos accesos y salidas están especialmente señalizados como tales o que está definido de cualquier otro modo en la legislación nacional;

c) por "vía" se entiende la superficie completa de todo camino o calle abierto a la circulación pública;

d) por "calzada" se entiende la parte de la vía normalmente utilizada para la circulación de vehículos; una vía puede comprender varias calzadas separadas claramente entre sí, especialmente por una franja divisoria o una diferencia de nivel;

e) por "carril" se entiende una cualquiera de las bandas longitudinales en las que puede estar subdividida la calzada, materializadas o no por marcas viales longitudinales, pero que tengan una anchura suficiente para permitir la circulación de una fila de automóviles que no sean motocicletas;

f) por "encrucijada" se entiende todo cruce a nivel, empalme o bifurcación de vías, incluidas las plazas formadas por tales cruces, empalmes o bifurcaciones;

g) por "paso a nivel" se entiende todo cruce a nivel entre una vía y una línea de ferrocarril o de tranvía con plataforma independiente;

h) por "autopista" se entiende una vía que ha sido especialmente concebida y construida para la circulación de automóviles, a la que no tienen acceso las fincas colindantes y que:

i) salvo en determinados lugares o con carácter temporal, tiene calzadas distintas para la circulación en cada uno de los dos sentidos, separadas entre sí por una franja divisoria no destinada a la circulación o, en casos excepcionales, por otros medios;

ii) no cruza a nivel ninguna vía ni línea de ferrocarril o de tranvía ni senda;

iii) está especialmente señalizada como autopista;

i) se considera que un vehículo está:

i) "parado", cuando está inmovilizado durante el tiempo necesario para tomar o dejar personas, o cargar o descargar cosas;

ii) "estacionado", cuando está inmovilizado por una razón distinta de la necesidad de evitar un conflicto con otro usuario de la vía o una colisión con un obstáculo, o de la de obedecer los preceptos de los reglamentos de circulación, y su inmovilización no se limita al tiempo necesario para tomar o dejar personas, o cargar o descargar cosas.

Sin embargo, toda Parte Contratante podrá considerar como "parado" todo vehículo inmovilizado en las condiciones definidas en el inciso ii) del presente apartado, si la duración de su inmovilización no excede de un período fijado por

la legislación nacional, y considerar como "estacionado" todo vehículo inmovilizado en las condiciones definidas en el inciso i) del presente apartado, si la duración de su inmovilización excede de un período fijado por la legislación nacional;

j) por "ciclo" se entiende todo vehículo de dos ruedas por lo menos, accionado exclusivamente por el esfuerzo muscular de las personas que lo ocupan, en particular mediante pedales o manivelas;

k) por "ciclomotor" se entiende todo vehículo de dos o tres ruedas provisto de un motor térmico de propulsión cuya cilindrada no exceda de 50 cm³ (3,05 pulgadas cúbicas) y cuya velocidad máxima por construcción no exceda de 50 km (30 millas) por hora, pudiendo no obstante toda Parte Contratante, en su legislación nacional, no considerar como ciclomotores los vehículos que no tengan las características de los ciclos en cuanto a sus posibilidades de empleo, especialmente la característica de poder ser movidos por pedales, o cuya velocidad máxima por construcción, o cuyo peso, o cuyas características de motor excedan de límites dados; nada en la presente definición podrá interpretarse en el sentido que impida a las Partes Contratantes asimilar totalmente los ciclomotores a los ciclos para la aplicación de los preceptos de su legislación nacional sobre la circulación vial;

l) por "motocicleta" se entiende todo vehículo de dos ruedas, con o sin sidecar, provisto de un motor de propulsión. Las Partes Contratantes podrán en su legislación nacional asimilar a las motocicletas los vehículos de tres ruedas cuya tara no exceda de 400 kg (900 libras). El término "motocicleta" no incluye los ciclomotores; no obstante, las Partes Contratantes podrán, a condición de que hagan una declaración en ese sentido, de conformidad con lo dispuesto en el párrafo 2 del artículo 46 de la presente Convención, asimilar los ciclomotores a las motocicletas a los efectos de la presente Convención;

m) por "vehículo de motor" se entiende todo vehículo provisto de un motor de propulsión y que circule por una vía por sus propios medios, excepto los ciclomotores en el territorio de las Partes Contratantes que

no los hayan asimilado a las motocicletas y los vehículos que se desplacen sobre rieles;

n) por "automóvil" se entiende todo vehículo de motor que sirva normalmente para el transporte vial de personas o de cosas o para la tracción vial de vehículos utilizados para el transporte de personas o de cosas. Este término comprende los trolebuses, es decir, los vehículos conectados a una línea eléctrica y que no circulan sobre rieles; no comprende vehículos, como los tractores agrícolas, cuya utilización para el transporte vial de personas o de cosas o para la tracción vial de vehículos utilizados para el transporte de personas o de cosas sea sólo ocasional;

o) por "remolque" se entiende todo vehículo construido para ser arrastrado por un vehículo de motor; este término comprende los semirremolques;

p) por "semirremolque" se entiende todo remolque construido para ser acoplado a un automóvil de tal manera que repose parcialmente sobre éste y que una parte substancial de su peso y de su carga estén soportados por dicho automóvil;

q) por "conductor" se entiende toda persona que conduzca un vehículo, automóvil o de otro tipo (comprendidos los ciclos), o que por una vía guíe cabezas de ganado solas o en rebaño o animales de tiro, carga o silla;

r) por "peso máximo autorizado" se entiende el peso máximo del vehículo cargado, declarado admisible por la autoridad competente del Estado donde el vehículo esté matriculado;

s) por "peso en carga" se entiende el peso efectivo del vehículo y de su carga, incluido el peso del personal de servicio y de los pasajeros;

t) las expresiones "lado de la circulación" y "correspondiente al lado de la circulación" significan la derecha cuando, según la legislación nacional aplicable, el conductor de un vehículo debe cruzarse con otro vehículo dejando a éste a su izquierda; en caso contrario, significa la izquierda;

u) la obligación para el conductor de un vehículo de "ceder el paso" a otros vehículos significa que ese conductor no debe continuar su marcha o su maniobra ni reemprenderlas si con ello puede obligar a los conductores de otros vehículos a modificar bruscamente la dirección o la velocidad de los mismos.

Artículo 2

Anexos de la Convención

Los anexos de la presente Convención, a saber:

el anexo 1: Señales de advertencia de peligro, con excepción de las colocadas en la proximidad de las encrucijadas o de los pasos a nivel;

el anexo 2: Señales que regulan la prioridad en las encrucijadas, señales de advertencia de peligro en la proximidad de las encrucijadas y señales que regulan la prioridad en los pasos estrechos;

el anexo 3: Señales relativas a los pasos a nivel;

el anexo 4: Señales de reglamentación, con excepción de las relativas a la prioridad, la parada o el estacionamiento;

el anexo 5: Señales de información, con excepción de las relativas al estacionamiento;

el anexo 6: Señales relativas a la parada o el estacionamiento;

el anexo 7: Placas adicionales;

el anexo 8: Marcas viales;

el anexo 9: Reproducción en colores de las señales, símbolos y placas de que tratan los anexos 1 a 7* ,

forman parte integrante de la presente Convención.

* En los textos impresos de la Convención podrán presentarse las señales, símbolos y placas en los pasajes pertinentes del texto.

Artículo 3

Obligaciones de las Partes Contratantes

1. a) Las Partes Contratantes en la presente Convención aceptan el sistema de señalización vial y de marcas viales en ella descrito y se comprometen a adoptarlo lo antes posible. Con este objeto,

i) cuando la presente Convención defina una señal, símbolo o marca para comunicar un precepto o dar una información a los usuarios de la vía, las Partes Contratantes se abstendrán, a reserva de los plazos previstos en los párrafos 2 y 3 del presente artículo, de emplear otra señal, símbolo o marca para comunicar dicho precepto o dar esa información;

ii) cuando la presente Convención no prevea ninguna señal, símbolo o marca para comunicar un precepto o dar una información a los usuarios de la vía, las Partes Contratantes podrán emplear con ese fin la señal, símbolo o marca que estimen conveniente, siempre que dicha señal, símbolo o marca no esté ya previsto en la Convención con otro significado y que se ajuste al sistema que la misma define.

b) Con objeto de permitir el perfeccionamiento de las técnicas de la regulación de la circulación, y habida cuenta de la utilidad de efectuar experimentos antes de proponer enmiendas a la presente Convención, las Partes Contratantes podrán, a título experimental y temporal, disponer que en algunos tramos de vías no se apliquen las disposiciones de la presente Convención.

2. Las Partes Contratantes se comprometen a sustituir o a completar, a más tardar dentro de los cuatro años a partir de la entrada en vigor de la presente Convención en su territorio, toda señal, símbolo, instalación o marca que, aun poseyendo las características de una señal, símbolo, instalación o marca del sistema definido en la presente Convención, tuviera un significado distinto del que se atribuya a esa señal, símbolo, instalación o marca en la presente Convención.

3. Las Partes Contratantes se comprometen a sustituir dentro de los quince años a partir de la entrada en vigor de la presente Convención en su territorio, toda señal, símbolo, instalación o marca que no se ajuste al sistema definido en la

presente Convención. Durante ese plazo, y con el fin de acostumbrar a los usuarios de la vía al sistema definido en la presente Convención, podrán mantenerse las señales y símbolos anteriores junto a los previstos en la presente Convención.

4. Ninguna disposición de la presente Convención podrá interpretarse en el sentido de que obligue a las Partes Contratantes a adoptar todos los tipos de señales y de marcas definidos en la presente Convención. Por el contrario, las Partes Contratantes limitarán el número de tipos de señales y de marcas que adopten al estrictamente necesario.

Artículo 4

Las Partes Contratantes se comprometen a que se prohíba:

a) que figure en una señal, en su soporte o en cualquier otra instalación que sirva para regular la circulación, cualquier cosa no relacionada con el objeto de la señal o instalación; no obstante, cuando las Partes Contratantes o sus subdivisiones autoricen a una asociación sin fines lucrativos a colocar señales de información, podrán permitir que el emblema de dicha asociación figure en la señal o en su soporte, a condición de que no se dificulte la comprensión de dicha señal;

b) que se coloquen placas, carteles, marcas o instalaciones que puedan confundirse con las señales o con otras instalaciones destinadas a regular la circulación, o reducir la visibilidad y eficacia de las mismas, deslumbrar a los usuarios de la vía o distraer su atención de manera peligrosa para la seguridad de la circulación.

Capítulo II
SEÑALES VIALES

Artículo 5

1. El sistema prescrito en la presente Convención distingue las siguientes categorías de señales viales:

a) señales de advertencia de peligro: estas señales tienen por objeto advertir al usuario de la vía de la existencia de un peligro en la vía e indicarle su naturaleza;

b) señales de reglamentación: estas señales tienen por objeto indicar al usuario de la vía las obligaciones, limitaciones o prohibiciones especiales que debe observar; se subdividen en:

- i) señales de prioridad;
- ii) señales de prohibición o de restricción;
- iii) señales de obligación;

c) señales de información: estas señales tienen por objeto guiar al usuario de la vía en el curso de su desplazamiento o facilitarle otras indicaciones que puedan serle de utilidad; se subdividen en:

- i) señales de preseñalización;
- ii) señales de dirección;
- iii) señales de identificación vial;
- iv) señales de localización;
- v) señales de confirmación;
- vi) otras señales que proporcionan indicaciones útiles para la conducción de los vehículos;
- vii) otras señales que anuncian instalaciones que puedan ser útiles para los usuarios de la vía.

2. En el caso de que la presente Convención permitiera elegir entre varias señales o varios símbolos:

a) las Partes Contratantes se comprometen a no adoptar más que uno de ellos para el conjunto de su territorio;

b) las Partes Contratantes procurarán llegar a un acuerdo en el plano regional para elegir la misma señal o símbolo;

c) las disposiciones del párrafo 3 del artículo 3 de la presente Convención serán aplicables a las señales y símbolos de los tipos no elegidos.

Artículo 6

1. Las señales se colocarán de manera que los conductores a quienes se dirijan puedan reconocerlas fácilmente y a tiempo. Por regla general, se colocarán en el lado de la vía correspondiente al de la circulación; sin embargo, podrán ser colocadas o repetidas encima de la calzada. Toda señal colocada en el lado de la vía correspondiente al de la circulación deberá ser repetida encima o en el otro lado de la calzada cuando las condiciones del lugar sean tales que se corra el riesgo de que no sea distinguida a tiempo por los conductores a quienes se dirija.

2. Toda señal se aplicará a toda la anchura de la calzada que estén autorizados a utilizar los conductores a quienes se dirija esa señal. No obstante, su aplicación podrá limitarse a uno o más carriles, delimitados mediante marcas longitudinales en la calzada.

3. Cuando, a juicio de las autoridades competentes, una señal colocada en el arcén de una vía con calzadas separadas pudiera resultar ineficaz, se podrá colocar en la franja divisoria sin tener que ser repetida en el arcén.

4. Se recomienda que las legislaciones nacionales establezcan que:

a) las señales serán colocadas de manera que no estorben la circulación de los vehículos por la calzada y, por lo que se refiere a las que se instalen en los arcenes, de manera que molesten lo menos posible a los peatones. La distancia entre la calzada del lado de la señal y el borde inferior de ésta será en lo posible uniforme en un mismo itinerario para las señales de igual categoría;

b) las dimensiones de las placas de señalización serán tales que la señal sea fácilmente visible desde lejos y fácilmente comprensible al aproximarse a ella; a reserva de lo dispuesto en el apartado c) del presente párrafo, estas dimensiones se elegirán en función de la velocidad habitual de los vehículos;

c) las dimensiones de las señales de advertencia de peligro y las de las señales de reglamentación serán normalizadas en el territorio de cada Parte Contratante. Por regla general, habrá cuatro categorías de dimensiones para cada tipo de señal: pequeñas, normales, grandes y muy grandes. Las señales de dimensiones pequeñas se emplearán cuando las circunstancias no permitan el empleo de señales de dimensiones normales o cuando sólo se pueda circular lentamente; también se podrán emplear para repetir una señal anterior. Las señales de dimensiones grandes se emplearán en las vías de gran anchura y de circulación rápida. Las señales de dimensiones muy grandes se emplearán en las vías de circulación muy rápida, especialmente en las autopistas.

Artículo 7

1. Se recomienda que las legislaciones nacionales establezcan que con el fin de que sean más visibles y legibles por la noche, las señales viales, especialmente las de advertencia de peligro y las de reglamentación, con excepción de las que regulan la parada y el estacionamiento en las calles iluminadas de los poblados, estén iluminadas o provistas de materiales o dispositivos reflectantes siempre que ello no produzca el deslumbramiento de los usuarios de la vía.
2. Ninguna de las disposiciones de la presente Convención prohíbe, para facilitar información, hacer advertencias y prescribir reglas aplicables sólo durante determinadas horas o en ciertos días, emplear señales cuyas indicaciones sólo sean visibles cuando sea pertinente la información que indiquen.

Artículo 8

1. Para facilitar la comprensión internacional de las señales, el sistema de señalización definido en la presente Convención está basado en formas y colores característicos de cada categoría de señales y, siempre que sea posible, en la utilización de símbolos expresivos y no de inscripciones. En el caso de que las Partes Contratantes estimaran necesario introducir modificaciones en los símbolos previstos, estas modificaciones no deben alterar sus características esenciales.

2. Las Partes Contratantes que deseen adoptar, de conformidad con las disposiciones del inciso ii) del apartado a) del párrafo 1 del artículo 3 de la presente Convención, una señal o un símbolo no previsto por la Convención, deberán procurar que se concierte un acuerdo regional sobre esa nueva señal o ese nuevo símbolo.
3. Ninguna de las disposiciones de la presente Convención prohíbe que, para facilitar la interpretación de las señales, se añada una inscripción en una placa rectangular debajo de las señales o en el interior de una placa rectangular que contenga la señal; tal inscripción podrá también colocarse en la propia señal siempre que ello no dificulte la comprensión de ésta por los conductores incapaces de entender la inscripción.
4. En el caso en que las autoridades competentes estimen conveniente concretar el significado de una señal o de un símbolo o, respecto de las señales de reglamentación, limitar su alcance a ciertas categorías de usuarios de la vía o a determinados períodos, y de que no se pudieran dar las indicaciones necesarias por medio de un símbolo adicional o de cifras en las condiciones definidas en los anexos de la presente Convención, se colocará una inscripción debajo de la señal, en una placa rectangular, sin perjuicio de la posibilidad de sustituir o completar esas inscripciones mediante uno o varios símbolos expresivos colocados en la misma placa.
5. Las inscripciones a que se refieren los párrafos 3 y 4 del presente artículo se escribirán en el idioma nacional, o en uno o varios de los idiomas nacionales y, asimismo, si lo estima necesario la Parte Contratante interesada, en otros idiomas, especialmente en los idiomas oficiales de las Naciones Unidas.

SEÑALES DE ADVERTENCIA DE PELIGRO

Artículo 9

1. En el anexo 1 de la presente Convención figuran, en su sección A, los modelos de señales de advertencia de peligro y, en su sección B, los símbolos que han de colocarse en esas señales, así como determinadas normas para el empleo de dichas señales. Sin embargo, en el anexo 2 de la presente Convención se describen las señales y símbolos de advertencia de peligro en la proximidad de una encrucijada y en el anexo 3 se describen los símbolos de advertencia de peligro en la proximidad de un paso a nivel. Conforme a lo dispuesto en el párrafo 2 del artículo 46 de la presente Convención, todo Estado notificará al Secretario General si ha elegido el modelo A^a o A^b para las señales de advertencia de peligro.
2. Las señales de advertencia de peligro no se multiplicarán sin necesidad, pero habrán de colocarse para anunciar los posibles peligros que haya en la vía que sean difíciles de percibir a tiempo por un conductor que observe la prudencia debida.
3. Las señales de advertencia de peligro se colocarán a una distancia adecuada del lugar peligroso para que su eficacia sea máxima, tanto de día como de noche, teniendo en cuenta las condiciones de la vía y de la circulación, especialmente la velocidad habitual de los vehículos y la distancia a que sea visible la señal.
4. La distancia entre la señal y el principio del tramo peligroso podrá indicarse en una placa adicional del modelo 1 del anexo 7 de la presente Convención colocada de conformidad con las disposiciones de dicho anexo; deberá facilitarse esa indicación cuando la distancia entre la señal y el principio del tramo peligroso no pueda ser apreciada por los conductores ni sea la que normalmente puedan esperar.
5. Las señales de advertencia de peligro podrán repetirse, especialmente en las autopistas y vías asimiladas a las autopistas. En el caso de que se repitan, la distancia entre la señal y el principio del tramo peligroso se indicará de conformidad con lo dispuesto en el párrafo 4 del presente artículo. No obstante, con respecto a las señales de advertencia de peligro

situadas antes de puentes móviles y de pasos a nivel, las Partes Contratantes podrán aplicar en vez de las disposiciones del presente párrafo las del párrafo 3 del artículo 35 o las del párrafo 5 de la sección B del anexo 1 de la presente Convención.

6. Si se empleara una señal de advertencia de peligro para anunciar un peligro en un tramo de vía de cierta longitud (por ejemplo, sucesión de curvas peligrosas, tramo de calzada en mal estado) y si se juzgara conveniente indicar la longitud de ese tramo, esta indicación se hará en otra placa del modelo 2 del anexo 7 de la presente Convención, colocada con arreglo a lo dispuesto en dicho anexo.

SEÑALES DE REGLAMENTACION, CON EXCEPCION DE LAS
RELATIVAS A LA PARADA O EL ESTACIONAMIENTO

Artículo 10

Señales de prioridad

1. Las señales destinadas a notificar o a poner en conocimiento de los usuarios de la vía reglas especiales de prioridad en las encrucijadas son las señales B, 1 - B, 2 - B, 3 y B, 4, descritas en la sección A del anexo 2 de la presente Convención. Las señales destinadas a poner en conocimiento de los usuarios una regla de prioridad en los tramos estrechos son las señales B, 5 y B, 6, descritas en la sección C del anexo 2.
2. La señal B, 1 "CEDA EL PASO", se empleará para indicar que en la encrucijada donde esté colocada la señal los conductores deberán ceder el paso a los vehículos que circulen por la vía a la que se aproximen.
3. La señal B, 2 "ALTO" se empleará para indicar que en la encrucijada donde está colocada la señal los conductores deben detenerse antes de internarse en ella y ceder el paso a los vehículos que circulen por la vía a la que se aproximen. Conforme a lo dispuesto en el párrafo 2 del artículo 46 de la presente Convención, todo Estado notificará al Secretario General si ha elegido como modelo la señal B, 2^a o B, 2^b para indicar el "ALTO".

4. La señal B, 2 deberá colocarse en lugar distinto de una encrucijada cuando las autoridades competentes estimen necesario indicar a los conductores que deben detenerse a la altura de la señal y no reanudar la marcha hasta cerciorarse de que pueden hacerlo sin riesgo.
5. Las señales B, 1 y B, 2 se colocarán en la proximidad inmediata de la encrucijada, de ser posible en la vertical del lugar en que los vehículos deban detenerse o que, con objeto de ceder el paso, no deban franquear.
6. La señal A, con el símbolo A, 23 o el símbolo A, 24, podrá emplearse para preseñalizar las señales B, 1 o B, 2, respectivamente. No obstante, en los Estados que utilicen la señal A^a como señal de advertencia de peligro, las placas de preseñalización que anuncian la señal B, 1 o B, 2 podrán ser las mismas completadas con una placa adicional del modelo 1 indicado en el anexo 7 de la presente Convención.
7. La señal B, 3 "VIA CON PRIORIDAD" se empleará para indicar a los usuarios de una vía que en las encrucijadas de ésta con otras vías los conductores de vehículos que circulen por esas vías o procedan de ellas, tienen la obligación de ceder el paso a los vehículos que circulen por dicha vía. Se podrá colocar esta señal al principio de la vía y repetirla después de cada encrucijada; también podrá colocarse antes de la encrucijada o en ella. Cuando se coloque la señal B, 3 en una vía, deberá colocarse la señal B, 4 "FIN DE LA PRIORIDAD" en la proximidad del lugar en que la vía deja de gozar de prioridad con relación a otras vías. La señal B, 4 podrá ser repetida una o varias veces antes del lugar donde cese la prioridad; la señal o las señales colocadas antes de ese lugar llevarán en este caso una placa adicional conforme al modelo 1 del anexo 7.
8. Cuando se anuncie en una vía la proximidad de una encrucijada mediante una señal de advertencia de peligro que lleve uno de los símbolos A, 22, o en esa encrucijada dicha vía tenga prioridad indicada por las señales B, 3 de conformidad con lo dispuesto en el párrafo 7 del presente artículo, deberá colocarse en las demás vías en la encrucijada una señal B, 1 o una señal B, 2; sin embargo, la colocación de señales B, 1 o B, 2 no es obligatoria en vías tales como los senderos o caminos de tierra, donde los

conductores deben, incluso cuando no haya esas señales, ceder el paso en la encrucijada. Únicamente deberá colocarse una señal B, 2 cuando las autoridades competentes estimen conveniente obligar a los conductores a detenerse, especialmente a causa de la mala visibilidad para dichos conductores de los tramos de la vía a la que se aproximan situados a un lado u otro de la encrucijada.

Artículo 11

Señales de prohibición o de restricción

La sección A del anexo 4 de la presente Convención describe las señales de prohibición o de restricción, con excepción de las relativas a la parada o al estacionamiento y da su significado. Dicha sección describe asimismo las señales que indican el final de dichas prohibiciones y restricciones o de alguna de ellas.

Artículo 12

Señales de obligación

La sección B del anexo 4 de la presente Convención describe las señales de obligación y da su significado.

Artículo 13

Normas comunes a las señales descritas en el anexo 4 de la presente Convención

1. Las señales de prohibición o de restricción y las señales de obligación se colocarán en la proximidad inmediata del lugar donde comience la obligación, la restricción o la prohibición y podrán repetirse cuando las autoridades competentes lo consideren necesario. Sin embargo, cuando las autoridades competentes lo estimen conveniente por razones de visibilidad o para advertir a los usuarios con antelación esas señales podrán colocarse a una distancia apropiada antes del lugar donde se aplique la obligación, la restricción o la

prohibición. Se colocará una placa adicional conforme al modelo 1 del anexo 7 debajo de las señales instaladas antes del lugar donde se imponga la obligación, la restricción o la prohibición.

2. Las señales de reglamentación colocadas en la vertical de una señal que indique el nombre del poblado, o poco después de una señal de esta clase, significan que la reglamentación se aplica a todo el poblado, excepto si en éste se indicara otra reglamentación distinta mediante otras señales en ciertos tramos de la vía.

SEÑALES DE INFORMACION CON EXCEPCION DE LAS RELATIVAS AL ESTACIONAMIENTO

Artículo 14

1. Con excepción de las señales relativas al estacionamiento, en el anexo 5 de la presente Convención se describen las señales que facilitan indicaciones útiles a los usuarios de la vía, o se dan ejemplos de ellas; el anexo incluye también algunas normas para su empleo.

2. En los países en que no se emplea el alfabeto latino, las palabras que figuren en las señales de información i) a v) del apartado c) del párrafo 1 del artículo 5 aparecerán en el idioma nacional y en una transcripción en caracteres latinos que reproducirá en la medida de lo posible la pronunciación en el idioma nacional.

3. En los países donde no se emplea el alfabeto latino, las palabras en caracteres latinos podrán figurar en la misma señal en que se incluya el texto en el idioma nacional, o bien en otra señal.

4. Ninguna señal deberá llevar inscripciones en más de dos idiomas.

Artículo 15

Señales de preseñalización

Las señales de preseñalización se colocarán a una distancia adecuada de la encrucijada para que su eficacia sea máxima, tanto de día como de noche, teniendo en cuenta las condiciones viales y de circulación, especialmente la velocidad habitual de los vehículos y la distancia a que sea

visible dicha señal; esta distancia podrá reducirse a unos 50 m (55 yardas) en los poblados, pero deberá ser por lo menos de 500 m (550 yardas) en las autopistas y vías de circulación rápida. Estas señales podrán repetirse. La distancia entre la señal y la encrucijada podrá indicarse por medio de una placa adicional colocada debajo de la señal; esa distancia se podrá indicar también en la parte inferior de la propia señal.

Artículo 16

Señales de dirección

1. En una misma señal de dirección podrán figurar los nombres de varias localidades; en tal caso, estos nombres se inscribirán unos debajo de otros en la señal. No podrán emplearse para el nombre de una localidad caracteres más grandes que los utilizados para los demás nombres, salvo en el caso de que la localidad de que se trate sea la más importante.
2. Cuando se indiquen distancias, las cifras que las expresen se colocarán siempre a la misma altura que el nombre de la localidad. En las señales de dirección que tengan forma de flecha, dichas cifras estarán colocadas entre el nombre de la localidad y la punta de la flecha; en las señales de forma rectangular estarán colocadas después del nombre de la localidad.

Artículo 17

Señales de identificación vial

Las señales destinadas a identificar las vías, sea por su número, compuesto de cifras, letras o una combinación de ambas, sea por su nombre, estarán constituidas por este número o este nombre encuadrados en un rectángulo o en un escudo. No obstante las Partes Contratantes que posean un sistema de clasificación vial podrán sustituir el rectángulo por un símbolo de dicha clasificación.

Artículo 18

Señales de localización

1. Las señales de localización podrán utilizarse para indicar la frontera entre dos Estados o el límite entre dos divisiones administrativas del mismo Estado o el nombre de un poblado, un río, un puerto, un lugar, etc.
2. Las señales E, 9^a o E, 9^b se colocarán en los accesos a poblados; las señales E, 9^c o E, 9^d se colocarán a las salidas. La legislación nacional podrá disponer que estas señales indiquen a los usuarios de la vía que la reglamentación de la circulación aplicable en su territorio a los poblados rige a partir de las señales E, 9^a o E, 9^b hasta las señales E, 9^c o E, 9^d, salvo cuando se indiquen otras reglas mediante otras señales en determinados tramos de las vías del poblado. Sin embargo, cuando la prioridad termine al atravesar el poblado, deberá colocarse siempre la señal B, 4 en todas las vías con prioridad indicadas con la señal B, 3.
3. Las señales de localización que den información distinta del nombre de un poblado deberán diferenciarse claramente, sobre todo en lo que respecta al color, de las señales E, 9^a a E, 9^d.

Artículo 19

Señales de confirmación

Las señales de confirmación tienen por objeto recordar, cuando las autoridades competentes lo estimen necesario, por ejemplo, a la salida de los poblados importantes, la dirección de la vía. Estas señales llevan los nombres de una o de varias localidades en las condiciones fijadas en el párrafo 1 del artículo 16 de la presente Convención. Cuando se indiquen distancias, las cifras que las expresen se colocarán después del nombre de la localidad.

Artículo 20

Señales de pasos de peatones

La señal E, 11^a o E, 11^b se colocará en los pasos de peatones cuando las autoridades competentes lo consideren oportuno.

Artículo 21

Normas comunes a las diversas señales de información

1. Las señales de información previstas en los artículos 15 a 20 de la presente Convención se colocarán donde las autoridades competentes estimen conveniente. Las demás señales de información se colocarán, teniendo debidamente en cuenta lo dispuesto en el párrafo 1 del artículo 6, únicamente donde las autoridades competentes consideren que son indispensables; en particular, sólo se colocarán señales F, 2 a F, 7 en las vías donde sean escasas las posibilidades de hallar servicio de reparaciones urgentes, estaciones de gasolina, alojamiento o restaurantes.
2. Las señales de información podrán repetirse. Una placa adicional colocada debajo de la señal podrá indicar la distancia entre la señal y el lugar así señalado; la indicación de esta distancia podrá figurar también en la parte inferior de la propia señal.

SEÑALES RELATIVAS A LA PARADA Y EL ESTACIONAMIENTO

Artículo 22

En la sección A del anexo 6 de la presente Convención se describen las señales que prohíben o limitan la parada o el estacionamiento y en la sección B las demás señales que dan indicaciones útiles para el estacionamiento; en dicho anexo se explica el significado de estas señales y se dan algunas normas para su empleo.

Capítulo III

SEMAFOROS

Artículo 23

Semáforos destinados a regular la circulación de los vehículos

1. A reserva de lo dispuesto en el párrafo 12 del presente artículo, las únicas luces que podrán emplearse en los semáforos para regular la circulación de los vehículos, a excepción de las que se destinen exclusivamente a los vehículos de transporte colectivo, son las siguientes y tienen el siguiente significado:

a) luces no intermitentes:

i) la luz verde significa autorización de paso; no obstante, una luz verde que regule la circulación en una encrucijada no autoriza a los conductores a pasar si, en la dirección que vayan a tomar, la congestión de la circulación fuera tal que, de internarse en la encrucijada, probablemente no podrían haberla despejado en el momento del cambio de fase;

ii) la luz roja significa prohibición de paso; los vehículos no deberán franquear la línea de parada o, si no hubiera línea de parada, la vertical de la señal o, si la señal está colocada en medio o al lado opuesto de una encrucijada, no deberán internarse en la encrucijada o en un paso de peatones de la encrucijada;

iii) la luz amarilla se encenderá sola o al mismo tiempo que la luz roja; cuando se encienda sola significará que ningún vehículo podrá pasar la línea de parada o la vertical de la señal a no ser que, cuando se encienda la luz, se encuentre tan cerca de ella que ya no pueda pararse en condiciones de seguridad suficientes antes de haber pasado la línea de parada o la vertical de la señal. Cuando la señal se encuentre en el centro de una encrucijada o en el lado opuesto de la misma, la luz amarilla significará que ningún vehículo podrá entrar en la encrucijada o en un paso de peatones de la encrucijada a no ser que cuando se encienda la luz se encuentre tan cerca de ella que ya no pueda pararse en condiciones de seguridad suficientes antes de entrar en la encrucijada

o en el paso de peatones. Cuando se encienda al mismo tiempo que la luz roja, significará que la señal está a punto de cambiar, pero ello no afectará a la prohibición de paso indicada por la luz roja;

b) luces intermitentes:

i) - una luz roja intermitente; o

- dos luces rojas intermitentes alternativamente, una de las cuales se enciende cuando la otra se apaga, montadas sobre el mismo soporte y a la misma altura y orientadas en la misma dirección;

estas luces significan que los vehículos no deben franquear la línea de parada o, si no hubiera línea de parada, la vertical de la señal; estas luces no podrán emplearse más que en los pasos a nivel y a las entradas de los puentes móviles o de los pontones de transbordadores, así como para indicar la prohibición de paso a causa de la salida de coches de bomberos a la vía o de la aproximación de una aeronave cuya trayectoria corte a escasa altura la dirección de la vía;

ii) una luz amarilla intermitente o dos luces amarillas intermitentes alternativamente significan que los conductores pueden avanzar, pero extremando la prudencia.

2. Las señales del sistema tricolor constan de tres luces no intermitentes, roja, amarilla y verde, respectivamente; la luz verde no debe encenderse más que cuando las luces roja y amarilla estén apagadas.

3. Las señales del sistema bicolor constan de una luz roja y una luz verde, no intermitentes. La luz roja y la luz verde no deben encenderse simultáneamente. Las señales del sistema bicolor no se utilizarán más que en las instalaciones provisionales, a reserva del plazo previsto en el párrafo 3 del artículo 3 de la presente Convención, para la sustitución de las instalaciones existentes.

4. Las luces de los sistemas tricolor y bicolor mencionadas en los párrafos 2 y 3 del presente artículo deberán estar colocadas verticalmente u horizontalmente.

5. Si las luces de las señales se disponen verticalmente, la luz roja se colocará en la parte superior; si se disponen horizontalmente, la luz roja se colocará al lado opuesto al de la circulación.

6. En el sistema tricolor, la luz amarilla se colocará en medio.
7. En las señales de los sistemas tricolor y bicolor mencionados en los párrafos 2 y 3 del presente artículo, todas las luces deberán ser circulares. Las luces intermitentes rojas mencionadas en el párrafo 1 del presente artículo deberán ser igualmente circulares.
8. Podrá colocarse una luz amarilla intermitente sola; esta luz podrá también reemplazar, en las horas de poca circulación, las luces del sistema tricolor.
9. Cuando la luz verde de un sistema tricolor contenga una o varias flechas, el hecho de encenderse esta flecha o estas flechas significa que los vehículos sólo pueden tomar la dirección o las direcciones así indicadas. Las flechas que signifiquen autorización para seguir en línea recta tendrán la punta dirigida hacia arriba.
10. Cuando una señal del sistema tricolor comprenda una o varias luces verdes suplementarias que contenga una o varias flechas, el hecho de encenderse esta flecha o estas flechas significa, cualquiera que sea en ese momento la fase en curso del sistema tricolor, autorización para que los vehículos prosigan su marcha en el sentido o los sentidos indicados por la flecha o las flechas; significa asimismo que cuando se encuentren vehículos en una vía que esté reservada a la circulación en el sentido indicado por la flecha o que tenga que utilizar esta circulación, sus conductores, a reserva de dejar pasar a los vehículos de la corriente de circulación a la que se incorporen y de no poner en peligro a los peatones, deberán avanzar en el sentido indicado siempre que su inmovilización bloquee la circulación de los vehículos que se encuentran detrás de ellos en la misma vía. Estas luces verdes suplementarias deberán estar colocadas de preferencia al mismo nivel que la luz verde normal.
11. Cuando por encima de los carriles delimitados por marcas longitudinales, de una calzada de más de dos carriles se coloquen luces verdes o rojas, la luz roja indicará prohibición de utilizar el carril sobre el cual se encuentre y la luz verde indicará autorización de utilizarlo. La luz roja así colocada debe adoptar la forma de dos barras inclinadas cruzadas, y la luz verde la forma de una flecha con la punta dirigida hacia abajo.

12. La legislación nacional podrá disponer que en ciertos pasos a nivel se instale una luz blanca lunar intermitente de cadencia lenta que indique autorización de paso.

13. Cuando las señales luminosas de circulación no se destinen más que a los ciclistas, podrán llevar, si ello es necesario para evitar confusiones, la silueta de un ciclo en la señal misma, o consistir en una pequeña señal acompañada de una placa rectangular en la que aparezca un ciclo.

Artículo 24

Semáforos destinados exclusivamente a los peatones

1. Las únicas luces que pueden emplearse como semáforos destinados exclusivamente a los peatones son las siguientes y tienen el siguiente significado:

a) luces no intermitentes:

i) la luz verde indica que los peatones pueden pasar,

ii) la luz amarilla indica que los peatones no pueden pasar, pero permite a los que ya se encuentren en la calzada terminar de atravesarla;

iii) la luz roja indica que los peatones no pueden entrar en la calzada;

b) luces intermitentes:

la luz verde intermitente significa que la fase durante la cual pueden los peatones atravesar la calzada está a punto de terminarse y va a encenderse la luz roja.

2. Los semáforos destinados a los peatones serán preferentemente del sistema bicolor, que consta de dos luces, roja y verde, respectivamente; sin embargo, podrán ser del sistema tricolor, que consta de tres luces, roja, amarilla y verde, respectivamente. No se encenderán nunca dos luces simultáneamente.

3. Las luces estarán dispuestas verticalmente, con la luz roja siempre arriba y la luz verde siempre abajo. La luz roja tendrá, de preferencia, la

forma de un peatón inmóvil, o de peatones inmóviles, y la luz verde la forma de un peatón en marcha, o de peatones en marcha.

4. Las señales luminosas para peatones deberán estar concebidas y colocadas de manera que excluyan la posibilidad de que los conductores las confundan con las señales luminosas destinadas a regular la circulación de vehículos.

Capítulo IV
MARCAS VIALES

Artículo 25

Las marcas sobre el pavimento (marcas viales) se emplean, cuando la autoridad competente lo estima necesario, para regular la circulación, advertir o guiar a los usuarios de la vía. Podrán emplearse solas o con otros medios de señalización, a fin de reforzar o precisar sus indicaciones.

Artículo 26

1. Una marca longitudinal consistente en una línea continua trazada sobre la superficie de la calzada significa que ningún vehículo podrá franquearla o marchar sobre ella ni, cuando la marca separe los dos sentidos de circulación, circular por el lado de la marca que sea, para el conductor, el opuesto al borde de la calzada correspondiente al lado de la circulación. El mismo significado tendrá una marca longitudinal formada por dos líneas continuas.

2. a) Una marca longitudinal consistente en una línea discontinua trazada sobre la superficie de la calzada no significa prohibición, sino que está destinada:

- i) ya sea a delimitar los carriles con objeto de guiar la circulación;
- ii) ya sea a anunciar la proximidad de una línea continua y la prohibición indicada por ésta, o la proximidad de otro tramo que presente un riesgo especial.

b) La relación entre la distancia entre los trazos y la longitud del trazo será claramente inferior en las líneas discontinuas utilizadas para los fines

señalados en el inciso ii) del apartado a) del presente párrafo que en las utilizadas para los fines señalados en el inciso i) del apartado a) del mismo.

3. Cuando una marca longitudinal consiste en una línea continua adosada en la calzada a una línea discontinua, los conductores sólo deben respetar la línea que esté situada a su lado. Esta disposición no impide que los conductores que hayan efectuado un adelantamiento autorizado vuelvan a ocupar su lugar normal en la calzada.

4. A los efectos del presente artículo, no son marcas longitudinales las líneas longitudinales que delimitan, para hacerlos más visibles, los bordes de la calzada o que, unidas a líneas transversales, delimitan los lugares de estacionamiento en la calzada.

Artículo 27

1. Una marca transversal consistente en una línea continua o en dos líneas continuas adyacentes trazadas a lo ancho de uno o varios carriles indica la línea de detención impuesta por la señal B, 2 de "ALTO" a que se refiere el párrafo 3 del artículo 10 de la presente Convención. Puede también emplearse esta marca para indicar la línea de detención impuesta en su caso por un semáforo, una orden dada por el agente autorizado que regule la circulación o ante un paso a nivel. Delante de las marcas que acompañan a una señal B, 2, puede escribirse en la calzada la palabra "STOP".

2. A menos que ello no sea técnicamente posible, la marca transversal descrita en el párrafo 1 del presente artículo se colocará cada vez que se instale una señal B, 2.

3. Una marca transversal consistente en una línea discontinua, o en dos líneas discontinuas adyacentes, trazadas a lo ancho de uno o varios carriles, indica la línea que los vehículos no deben normalmente pasar cuando tienen que ceder el paso en virtud de la señal B, 1 de "CEDA EL PASO", a que se refiere el párrafo 2 del artículo 10 de la presente Convención. Delante de esta marca se podrá dibujar en la calzada, para representar la señal B, 1, un triángulo de orla gruesa, uno de cuyos lados sea paralelo a la marca y cuyo vértice opuesto esté dirigido hacia los vehículos que se aproximan.

4. Para marcar los pasos previstos para que los peatones atraviesen la calzada se emplearán preferentemente bandas bastante anchas, paralelas al eje de la calzada.

5. Para marcar los pasos previstos para que los ciclistas atraviesen la calzada se emplearán ya sea líneas transversales, ya sea otras marcas que no puedan ser confundidas con las marcas fijadas en los pasos de peatones.

Artículo 28

1. Podrán emplearse otras marcas sobre la calzada, tales como flechas, rayas paralelas u oblicuas o inscripciones, para repetir las indicaciones de las señales o para dar a los usuarios de la vía indicaciones que no puedan serles hechas de forma apropiada por medio de señales. Tales marcas se utilizarán especialmente para indicar los límites de las zonas o bandas de estacionamiento, las paradas de autobús o de trolebús en las que el estacionamiento está prohibido, así como la preselección de carriles antes de las encrucijadas. Sin embargo, si hay una flecha dibujada en una calzada dividida en carriles por marcas longitudinales, los conductores deberán seguir el sentido o uno de los sentidos indicados en el carril por que marchan.

2. Salvo lo dispuesto en el párrafo 4 del artículo 27 de la presente Convención en relación con los pasos de peatones, el marcado de una zona de la calzada o de una zona que sobresalga ligeramente por encima del nivel de la calzada con franjas oblicuas paralelas enmarcadas por una banda continua o por bandas discontinuas, significa, si la banda es continua, que los vehículos no deben entrar en esa zona y, si las bandas son discontinuas, que los vehículos no deben entrar en esa zona, a no ser que puedan hacerlo sin peligro o a fin de girar para entrar en una vía transversal situada en el lado opuesto de la calzada.

3. Una línea en zigzag trazada al borde de la calzada significa que está prohibido estacionar en el lado correspondiente de la calzada a todo lo largo de esta línea.

Artículo 29

1. Las marcas viales mencionadas en los artículos 26 a 28 de la presente Convención podrán estar pintadas sobre la calzada o marcadas por cualquier otro procedimiento, siempre que éste tenga la misma eficacia.
2. Si las marcas sobre el pavimento estuvieran pintadas, serán de color amarillo o blanco, pudiendo emplearse, sin embargo, el color azul para las marcas que indiquen los lugares de estacionamiento permitido o limitado. Cuando se empleen los dos colores, amarillo y blanco, en el territorio de una Parte Contratante, las marcas de igual categoría deberán ser del mismo color. A los efectos del presente párrafo, el término "blanco" abarca los matices plata o gris claro.
3. En el trazado de las inscripciones, de los símbolos y de las flechas que contienen las marcas, se tendrá en cuenta la necesidad de alargar considerablemente sus dimensiones en el sentido de la circulación, en razón del pequeño ángulo bajo el que los conductores ven tales inscripciones, símbolos y flechas.
4. Se recomienda que las marcas viales destinadas a los vehículos en movimiento estén reflectorizadas si la intensidad de la circulación lo exigiera y si la iluminación fuera mala o inexistente.

Artículo 30

El anexo 8 de la presente Convención constituye un conjunto de recomendaciones relativas a los esquemas y dibujos de las marcas viales.

Capítulo V

VARIOS

Artículo 31

Señalización de las obras

1. Los límites de las zonas de obras en la calzada estarán claramente señalados.
2. Cuando lo justifique la importancia de las obras y de la circulación, para señalar los límites de las zonas de obras en la calzada se dispondrán barreras,

continuas o discontinuas, pintadas con bandas alternadas blancas y rojas, amarillas y rojas, negras y blancas o negras y amarillas, y, además, de noche, si las barreras no estuvieran reflectorizadas, luces o dispositivos reflectantes. Los dispositivos reflectantes y las luces fijas serán de color rojo o amarillo oscuro y las luces intermitentes de color amarillo oscuro. Sin embargo,

a) podrán ser blancas las luces y los dispositivos que sean visibles solamente en un sentido de circulación y que señalen los límites de la obra opuestos a dicho sentido de circulación;

b) podrán ser blancas o amarillo claro las luces y los dispositivos que señalen los límites de una obra que separe los dos sentidos de circulación.

Artículo 32

Marcas luminosas o reflectantes

Toda Parte Contratante adoptará en todo su territorio el mismo color o el mismo sistema de colores para las luces o los dispositivos reflectantes utilizados para señalar el borde de la calzada.

Artículo 33

1. a) Si se instalara un sistema de señales en la vertical de un paso a nivel para anunciar la aproximación de los trenes o la inminencia del cierre de las barreras o semibarreras, dicho sistema estará constituido por una luz roja intermitente o por luces rojas alternativamente intermitentes, tal como se prevé en el apartado b) del párrafo 1 del artículo 23 de la presente Convención. No obstante,

i) las luces rojas intermitentes pueden ser completadas o reemplazadas por un semáforo del sistema tricolor rojo-amarillo-verde descrito en el párrafo 2 del artículo 23 de la presente Convención, o por un semáforo de esta clase en el que falte la luz verde, si poco antes del paso a nivel se encontraran en la vía otros semáforos tricolores, o si el paso a nivel está provisto de barreras;

ii) en los caminos de tierra, en que la circulación sea muy escasa y en los caminos para peatones, sólo será necesario emplear una señal acústica.

b) En todos los casos, los semáforos podrán completarse con una señal acústica.

2. Los semáforos se colocarán en el borde de la calzada correspondiente al lado de la circulación; cuando las circunstancias lo exijan, por ejemplo, las condiciones de visibilidad de las señales o la densidad de la circulación, las luces se repetirán al otro lado de la vía. No obstante, si las condiciones locales lo aconsejan, podrán repetirse las luces en un refugio en medio de la calzada, o podrán colocarse encima de la calzada.

3. Conforme al párrafo 4 del artículo 10 de la presente Convención, la señal B, 2 de "ALTO" podrá colocarse en un paso a nivel que no esté provisto de barreras, semibarreras o semáforos para anunciar la aproximación de los trenes; en los pasos a nivel provistos de esta señal, los conductores deberán detenerse en la línea de parada, o si no hubiera línea de parada, en la vertical de la señal y no reanudar la marcha hasta haberse cerciorado de que no se aproxima ningún tren.

Artículo 34

1. En los pasos a nivel provistos de barreras o de semibarreras colocadas en forma alterna a cada lado de la línea de ferrocarril, la presencia de estas barreras o semibarreras a través de la vía significa que ningún usuario de la vía puede franquear la vertical de la barrera o semibarrera más cercana; el movimiento de las barreras para colocarse a través de la carretera y el de las semibarreras tiene idéntico significado.

2. La aparición de la luz o las luces rojas mencionadas en el apartado a) del párrafo 1 del artículo 33 de la presente Convención, o el funcionamiento de la señal acústica mencionada en dicho párrafo 1, significa igualmente que ningún usuario de la vía puede franquear la línea de alto o, si no hubiera tal línea, la vertical de la señal. La presentación de la luz

amarilla del sistema tricolor mencionado en el inciso 1) del apartado a) del párrafo 1 del artículo 33 significa que ningún usuario de la vía puede franquear la línea de parada o, si no hubiera tal línea, la vertical de la señal, a excepción de los vehículos que se encontrasen tan cerca de ella cuando se encienda la luz amarilla que no pudieran ya detenerse en condiciones suficientes de seguridad antes de la vertical de la señal.

Artículo 35

1. Las barreras y las semibarreras de los pasos a nivel estarán marcadas claramente con bandas alternadas de colores rojo y blanco, rojo y amarillo, negro y amarillo o negro y blanco. No obstante, podrán no estar coloreadas más que de blanco o amarillo a condición de estar provistas en el centro de un gran disco rojo.

2. En todo paso a nivel sin barreras ni semibarreras se colocará, en las proximidades inmediatas de la línea férrea, una señal B, 7 de las descritas en el anexo 3. Si hubiera un semáforo indicador de la aproximación de trenes, o una señal B, 2 de "ALTO", la señal B, 7 se colocará en el mismo soporte que ese semáforo o que la señal B, 2. La colocación de la señal B, 7 no es obligatoria en:

a) los cruces de vías y líneas férreas en que la circulación ferroviaria sea muy lenta y la circulación vial esté dirigida por un empleado del ferrocarril que haga las señales necesarias con el brazo;

b) los cruces de líneas férreas con caminos de tierra en los que la circulación sea muy escasa o con senderos.

3. Debajo de toda señal de advertencia de peligro que lleve uno de los símbolos A, 26 o A, 27 descritos en el anexo 3 de la presente Convención, podrá colocarse una placa rectangular con el lado mayor vertical que lleve tres barras oblicuas rojas sobre fondo blanco o amarillo, pero en este caso se colocarán, aproximadamente a un tercio y a dos tercios de la distancia entre la señal y la línea férrea, señales suplementarias constituidas por placas de idéntica forma y que lleven respectivamente

una o dos barras oblicuas rojas sobre fondo blanco o amarillo. Estas señales se podrán repetir al otro lado de la calzada. En la sección C del anexo 3 de la presente Convención se describen con mayor detalle las placas que se mencionan en el presente párrafo.

Artículo 36

1. A causa del peligro especial que presentan los pasos a nivel, las Partes Contratantes se comprometen:

a) a hacer colocar antes de todo paso a nivel una señal de advertencia de peligro que lleve el símbolo A, 26 o A, 27; no obstante, no será necesario colocar ninguna señal:

i) en los casos especiales que puedan presentarse en los poblados;

ii) en los caminos de tierra y los senderos en que la circulación de vehículos de motor sea excepcional;

b) a hacer instalar en todo paso a nivel barreras o semibarreras o señales para anunciar la aproximación de los trenes, salvo en el caso de que los usuarios de la vía puedan ver la línea férrea a uno y otro lado de dicho paso, de tal modo que, habida cuenta especialmente de la velocidad máxima de los trenes, un conductor de vehículo vial que se aproxime a la línea férrea por uno u otro lado, tenga tiempo de detenerse antes de internarse en el paso a nivel si el tren estuviera a la vista, y de tal modo también que los usuarios de la vía que se hubieran internado ya en el paso en el momento de aparecer el tren tengan tiempo de terminar de atravesarlo; sin embargo, las Partes Contratantes podrán disponer que las disposiciones del presente párrafo no sean aplicables en los pasos a nivel en que la velocidad de los trenes sea relativamente lenta o la circulación vial de vehículos de motor sea escasa;

c) a hacer instalar uno de los sistemas de señales para anunciar la aproximación de los trenes previstos en el párrafo 1 del artículo 33 de la presente Convención en todo paso a nivel provisto de barreras o semibarreras cuyo mecanismo se accione desde un puesto desde el cual no sean visibles;

d) a hacer instalar uno de los sistemas de señales para anunciar la aproximación de los trenes previstos en el párrafo 1 del artículo 33 de

la presente Convención en todo paso a nivel provisto de barreras o de semi-barreras cuyo mecanismo se accione automáticamente por la aproximación de los trenes;

e) para aumentar la visibilidad de las barreras y semibarreras, a hacerlas dotar de materiales o dispositivos reflectantes y, de ser necesario, iluminarlas durante la noche; además, en las vías en que la circulación automóvil sea importante durante la noche, a hacer dotar de materiales o dispositivos reflectantes y, de ser necesario, a iluminar durante la noche las señales de advertencia de peligro colocadas antes del paso a nivel;

f) en la medida de lo posible, en las proximidades de los pasos a nivel provistos de semibarreras, a hacer colocar en medio de la calzada una marca longitudinal que prohíba a los vehículos que se aproximen al paso a nivel invadir la mitad de la calzada opuesta al lado de la circulación, o incluso a colocar en ella islotes direccionales que separen los dos sentidos de la circulación.

2. Las disposiciones del presente artículo no se aplican en los casos referidos en la última frase del párrafo 2 del artículo 35 de la presente Convención.

Capítulo VI DISPOSICIONES FINALES

Artículo 37

1. La presente Convención estará abierta en la Sede de las Naciones Unidas en Nueva York, hasta el 31 de diciembre de 1969, a la firma de todos los Estados Miembros de las Naciones Unidas o miembros de cualquiera de los organismos especializados o del Organismo Internacional de Energía Atómica o que sean Partes en el Estatuto de la Corte Internacional de Justicia, y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a adquirir la condición de Parte en la Convención.

2. La presente Convención está sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

3. La presente Convención estará abierta a la adhesión de cualquiera de los Estados a que se refiere el párrafo 1 de este artículo. Los instrumentos de adhesión se depositarán en poder del Secretario General.

Artículo 38

1. Todo Estado podrá, en el momento de la firma, de la ratificación o de la adhesión, o en cualquier otro momento ulterior, declarar mediante notificación dirigida al Secretario General que la presente Convención será aplicable a todos o a cualquiera de los territorios de cuyas relaciones internacionales sea responsable. La Convención será aplicable al territorio o territorios enumerados en la notificación treinta días después de la fecha en que el Secretario General hubiera recibido dicha notificación o en la fecha de la entrada en vigor de la Convención respecto del Estado que haga la notificación, si esta fecha fuera posterior.

2. Todo Estado que haga la notificación a que se refiere el párrafo 1 del presente artículo deberá, en nombre de los territorios en cuya representación hizo la notificación, dirigir una notificación que contenga las declaraciones previstas en el párrafo 2 del artículo 46 de la presente Convención.

3. Todo Estado que haya hecho una declaración de conformidad con el párrafo 1 de este artículo podrá declarar, en cualquier momento posterior, mediante notificación dirigida al Secretario General, que la Convención dejará de aplicarse al territorio mencionado en la notificación, en cuyo caso la Convención dejará de aplicarse a dicho territorio un año después de la fecha en que el Secretario General hubiera recibido la notificación.

Artículo 39

1. La presente Convención entrará en vigor doce meses después de la fecha de depósito del decimoquinto instrumento de ratificación o de adhesión.

2. Para cada uno de los Estados que la ratifiquen o que se adhieran a ella después del depósito del decimoquinto instrumento de ratificación o de adhesión, la Convención entrará en vigor doce meses después de la fecha de depósito por dicho Estado de su instrumento de ratificación o de adhesión.

Artículo 40

Una vez en vigor, la presente Convención abrogará y reemplazará, en las relaciones entre las Partes Contratantes, la Convención sobre unificación de las señales de carreteras, abierta a la firma en Ginebra el 30 de marzo de 1931 o el Protocolo relativo a las señales de carreteras, abierto a la firma en Ginebra el 19 de septiembre de 1949.

Artículo 41

1. Transcurrido un año desde la entrada en vigor de la presente Convención, toda Parte Contratante podrá proponer una o más enmiendas a la misma. El texto de cualquier enmienda que se proponga, acompañado de una exposición de motivos, se transmitirá al Secretario General, quien lo distribuirá a todas las Partes Contratantes. Las Partes Contratantes podrán comunicarle en el plazo de doce meses a partir de la fecha de su distribución: a) si aceptan la enmienda; b) si rechazan la enmienda; o c) si desean que se convoque una conferencia para examinar la enmienda. El Secretario General transmitirá igualmente el texto de la enmienda propuesta a todos los demás Estados a que se refiere el párrafo 1 del artículo 37 de la presente Convención.

2. a) Toda enmienda que se proponga y distribuya de conformidad con el párrafo anterior se considerará aceptada si en los doce meses mencionados en el párrafo anterior menos de un tercio de las Partes Contratantes comunican al Secretario General que rechazan la enmienda o que desean que se convoque una conferencia para estudiarla. El Secretario General notificará a todas las Partes Contratantes toda aceptación o toda no aceptación de la enmienda propuesta y toda petición de que se convoque una conferencia para estudiar la enmienda. Si el número total de no aceptaciones y peticiones recibidas durante el plazo de doce meses establecido es inferior a un tercio del total de las Partes Contratantes, el Secretario General notificará a todas las Partes Contratantes que la enmienda entrará en vigor seis meses después de haber expirado el plazo de doce meses mencionado en el párrafo anterior para todas las Partes Contratantes excepto aquellas que durante el período especificado hayan rechazado la enmienda o hayan solicitado que se convoque una conferencia para examinarla.

b) Toda Parte Contratante que durante el indicado plazo de doce meses rechace una enmienda o pida que se convoque una conferencia para examinarla puede, en cualquier momento después de transcurrido el indicado plazo, notificar al Secretario General la aceptación de la enmienda, y el Secretario General comunicará dicha notificación a todas las demás Partes Contratantes. Respecto a la Parte Contratante que haga dicha notificación de aceptación la enmienda entrará en vigor seis meses después de la recepción de la misma por el Secretario General.

3. Si la enmienda propuesta no ha sido aceptada de conformidad con el párrafo 2 del presente artículo y si dentro del plazo de doce meses establecido en el párrafo 1 del presente artículo menos de la mitad del número total de Partes Contratantes hubiesen comunicado al Secretario General que rechazan la enmienda propuesta, y si una tercera parte por lo menos del número total de Partes Contratantes, pero no menos de diez, le hubiesen comunicado que la aceptan o que desean que se convoque una conferencia para examinar la enmienda, el Secretario General convocará una conferencia para examinar dicha enmienda o cualquier otra propuesta que se le presente de conformidad con el párrafo 4 del presente artículo.

4. Si se convoca una conferencia de conformidad con el párrafo 3 del presente artículo, el Secretario General invitará a la misma a todos los Estados a que se refiere el párrafo 1 del artículo 37 de la presente Convención. El Secretario General pedirá a todos los Estados invitados a la conferencia que le presenten, al menos con seis meses de antelación a la fecha de la apertura, todas las propuestas que deseen que examine la conferencia además de la enmienda propuesta, y comunicará dichas propuestas, al menos tres meses antes de la fecha de apertura de la conferencia, a todos los Estados invitados a la misma.

5. a) Toda enmienda a la presente Convención se considerará aceptada si es adoptada por una mayoría de dos tercios de los Estados representados en la Conferencia, siempre que esta mayoría incluya por lo menos dos tercios del número de Partes Contratantes representadas en la Conferencia. El Secretario General notificará a todas las Partes Contratantes la adopción de la enmienda y ésta entrará en vigor doce meses después de la fecha de su notificación respecto de todas las Partes Contratantes, salvo aquellas que en ese plazo hayan comunicado al Secretario General que rechazan la enmienda.

b) Toda Parte Contratante que haya rechazado una enmienda durante ese plazo de doce meses podrá en cualquier momento notificar al Secretario General su aceptación de dicha enmienda, y el Secretario comunicará esa notificación a todas las demás Partes Contratantes. Respecto de la Parte Contratante que haga dicha notificación de aceptación, la enmienda entrará en vigor a los seis meses de la recepción de la misma por el Secretario General o en la fecha en que expire el mencionado plazo de doce meses si esta fecha es posterior.

6. Si la enmienda propuesta no se considera aceptada de conformidad con el párrafo 2 del presente artículo y si no se cumplen las condiciones prescritas en el párrafo 3 del mismo para la convocación de una conferencia, la enmienda propuesta se considerará rechazada.

Artículo 42

Toda Parte Contratante podrá denunciar la presente Convención mediante notificación por escrito dirigida al Secretario General. La denuncia surtirá efecto un año después de la fecha en que el Secretario General hubiera recibido la notificación.

Artículo 43

La presente Convención dejará de estar en vigor si el número de Partes Contratantes es inferior a cinco durante un período de doce meses consecutivos.

Artículo 44

Toda controversia entre dos o más Partes Contratantes respecto de la interpretación o aplicación de la presente Convención que las Partes no hubieran podido resolver por vía de negociaciones o de otro modo, podrá someterse, a solicitud de cualquiera de las Partes Contratantes interesadas, a la Corte Internacional de Justicia para que la resuelva.

Artículo 45

Ninguna de las disposiciones de la presente Convención podrá interpretarse en el sentido de que prohíbe a una Parte Contratante tomar las medidas, compatibles con las disposiciones de la Carta de las Naciones Unidas y limitadas a las exigencias de la situación, que estime necesarias para su seguridad exterior o interior.

Artículo 46

1. Todo Estado podrá, en el momento de firmar la presente Convención o de depositar su instrumento de ratificación o de adhesión, declarar que no se considera obligado por el artículo 44 de la presente Convención. Las demás Partes Contratantes no estarán obligadas por el artículo 44 respecto de cualquier Parte Contratante que hubiese hecho esta declaración.

2. a) En el momento de depositar su instrumento de ratificación o de adhesión todo Estado, mediante notificación dirigida al Secretario General, declarará, a los efectos de la presente Convención:

i) cuál de los modelos A^a y A^b elige como señal de advertencia de peligro (párrafo 1 del artículo 9); y

ii) cuál de los modelos B, 2^a y B, 2^b elige como señal de alto (párrafo 3 del artículo 10).

Todo Estado podrá en cualquier momento, mediante notificación dirigida al Secretario General, modificar su elección, sustituyendo su declaración por otra.

b) En el momento de depositar su instrumento de ratificación o de adhesión todo Estado podrá declarar, mediante notificación dirigida al Secretario General que, a los efectos de la presente Convención, asimila los ciclomotores a las motocicletas (apartado 1) del artículo 1).

Todo Estado podrá en cualquier momento, mediante notificación dirigida al Secretario General, retirar su declaración.

3. Las declaraciones previstas en el párrafo 2 del presente artículo surtirán efecto seis meses después de la fecha en que el Secretario General

hubiese recibido su notificación o en la fecha en que entre en vigor la Convención respecto del Estado que formule la declaración, si esta fecha es posterior a la primera.

4. Las reservas a la presente Convención y a sus anexos, a excepción de la prevista en el párrafo 1 del presente artículo, estarán autorizadas a condición de que se formulen por escrito y si han sido formuladas antes de haberse depositado el instrumento de ratificación o de adhesión, deberán confirmarse en dicho instrumento. El Secretario General comunicará dichas reservas a todos los Estados a que se refiere el párrafo 1 del artículo 37 de la presente Convención.

5. Toda Parte Contratante que haya formulado una reserva o hecho una declaración de conformidad con los párrafos 1 y 4 del presente artículo podrá retirarla en cualquier momento mediante notificación dirigida al Secretario General.

6. Toda reserva formulada de conformidad con el párrafo 4 del presente artículo

a) modifica por lo que respecta a la Parte Contratante que la hiciere las disposiciones de la Convención a que la reserva se refiere y en la medida en que dicha reserva afecta esas disposiciones;

b) modifica esas disposiciones en la misma medida por lo que respecta a las demás Partes Contratantes en sus relaciones con la Parte Contratante que hubiere formulado la reserva.

Artículo 47

El Secretario General, además de las declaraciones, notificaciones y comunicaciones previstas en los artículos 41 y 46 de la presente Convención, notificará a todos los Estados a que se refiere el párrafo 1 del artículo 37 lo siguiente:

a) las firmas, ratificaciones y adhesiones con arreglo a lo dispuesto en el artículo 37;

b) las declaraciones previstas en el artículo 38;

c) las fechas de entrada en vigor de la presente Convención en virtud del artículo 39;

- d) la fecha de entrada en vigor de las enmiendas a la presente Convención de conformidad con los párrafos 2 y 5 del artículo 41;
- e) las denuncias conforme a lo previsto en el artículo 42;
- f) la abrogación de la presente Convención de conformidad con el artículo 43.

Artículo 48

El original de la presente Convención hecho en un solo ejemplar en chino, español, francés, inglés y ruso, siendo los cinco textos igualmente auténticos, se depositará en poder del Secretario General de las Naciones Unidas, quien transmitirá una copia certificada conforme del mismo a todos los Estados a que se refiere el párrafo 1 del artículo 37 de la presente Convención.

EN FE DE LO CUAL los plenipotenciarios infrascritos, debidamente autorizados para ello por sus respectivos gobiernos, han firmado la presente Convención.

HECHO en Viena, el día ocho de noviembre de mil novecientos sesenta y ocho.

ANEXO 1

SEÑALES DE ADVERTENCIA DE PELIGRO, CON EXCEPCION DE LAS COLOCADAS EN LA PROXIMIDAD DE LAS ENCRUCIJADAS O DE LOS PASOS A NIVEL

Nota: Para las señales de advertencia de peligro en la proximidad de las encrucijadas, véase la sección B del anexo 2; para las colocadas en la proximidad de los pasos a nivel, véanse las secciones A y C del anexo 3.

SECCION A. MODELOS DE SEÑALES DE ADVERTENCIA DE PELIGRO

La señal "A" de advertencia de peligro es del modelo A^a o del modelo A^b. El modelo A^a es un triángulo equilátero con un lado horizontal y el vértice opuesto al mismo apuntando hacia arriba; el fondo es blanco o amarillo y la orla es roja. El modelo A^b es un cuadrado con una diagonal vertical; el fondo es amarillo y la orla se reduce a un simple reborde negro. Los símbolos colocados en estas señales son negros o de color azul oscuro, salvo indicación contraria en su descripción.

El lado de las señales A^a de dimensiones normales es de unos 0,90 m (3 pies); el de las señales A^a de dimensiones pequeñas no debe ser inferior a 0,60 m (2 pies). El lado de las señales A^b de dimensiones normales es de unos 0,60 m (2 pies); el lado de las señales A^b de dimensiones pequeñas no debe ser inferior a 0,40 m (1 pie, 4 pulgadas).

Para la elección entre los modelos A^a y A^b, véanse el párrafo 2 del artículo 5 y el párrafo 1 del artículo 9 de la Convención.

SECCION B. SIMBOLOS DE LAS SEÑALES DE ADVERTENCIA DE PELIGRO Y MODO DE
USAR ESTAS SEÑALES

1. Curva peligrosa o curvas peligrosas

Para anunciar la proximidad de una curva peligrosa o de una sucesión de curvas peligrosas se empleará, según el caso, una de las señales siguientes:

A, 1^a : CURVA A LA IZQUIERDA

A, 1^b : CURVA A LA DERECHA

A, 1^c : DOBLE CURVA, O SUCESION DE MAS DE DOS CURVAS, LA PRIMERA
A LA IZQUIERDA

A, 1^d : DOBLE CURVA, O SUCESION DE MAS DE DOS CURVAS, LA PRIMERA
A LA DERECHA

2. Bajada peligrosa

Para anunciar la proximidad de una bajada de gran pendiente, se empleará, con la señal del modelo A^a, el símbolo A, 2^a, y con la señal del modelo A^b, el símbolo A, 2^b.

La parte izquierda del símbolo A, 2^a ocupa el ángulo izquierdo de la placa de la señal y su base se extiende a todo lo ancho de esta placa. En los símbolos A, 2^a y A, 2^b, la cifra indica la pendiente en porcentaje; esta indicación puede reemplazarse por una relación (1:10). No obstante, las Partes Contratantes, en lugar del símbolo A, 2^a o A, 2^b, pero teniendo en cuenta, en la medida que les sea posible, las disposiciones del apartado b) del párrafo 2 del artículo 5 de la Convención, podrán elegir el símbolo A, 2^c si han adoptado el modelo de señal A^a, y el símbolo A, 2^d si han adoptado el modelo A^b.

3. Subida de gran pendiente

Para anunciar la proximidad de una subida de gran pendiente, se empleará, con el modelo de señal A^a, el símbolo A, 3^a y, con el modelo A^b, el símbolo A, 3^b.

La parte derecha del símbolo A, 3^a ocupa el ángulo derecho de la placa de la señal y su base se extiende a todo lo ancho de esta placa. En los símbolos A, 3^a y A, 3^b, la cifra indica la pendiente en porcentaje; esta indicación puede reemplazarse por una relación (1:10). No obstante, las Partes Contratantes que hayan elegido el símbolo A, 2^c como símbolo de bajada peligrosa, podrán elegir, en lugar del símbolo A, 3^a el símbolo A, 3^c, y las Partes Contratantes que hayan elegido el símbolo A, 2^d podrán elegir, en lugar del símbolo A, 3^b, el símbolo A, 3^d.

4. Estrechamiento de la calzada

Para anunciar la proximidad de un estrechamiento de la calzada, se empleará el símbolo A, 4^a, o un símbolo que indique con mayor claridad la configuración del lugar, por ejemplo el A, 4^b.

5. Puente móvil

Para anunciar la proximidad de un puente móvil se empleará el símbolo A, 5.

Debajo de la señal de advertencia que lleve el símbolo A, 5, podrá colocarse una placa rectangular del modelo A, 29^a descrito en el anexo 3, pero en este caso se colocarán, aproximadamente a un tercio y a dos tercios de la distancia entre la señal que lleve el símbolo A, 5 y el puente móvil, placas de los modelos A, 29^b y A, 29^c descritos en dicho anexo.

6. Salida a un muelle o a una orilla

Para anunciar que la carretera desemboca en un muelle o una orilla, se empleará el símbolo A, 6.

7. Perfil irregular

Para anunciar la proximidad de un badén, de un puente combado, de un cambio brusco de rasante o de un paso donde la calzada esté en mal estado, se empleará el símbolo A, 7^a.

Para anunciar un puente combado o un cambio brusco de rasante el símbolo A, 7^a podrá sustituirse por el símbolo A, 7^b.

Para anunciar la proximidad de un badén el símbolo A, 7^a puede sustituirse por el símbolo A, 7^c.

8. Calzada deslizante

Para anunciar la proximidad de un tramo de vía en el que la calzada puede ser particularmente resbaladiza se empleará el símbolo A, 8.

9. Proyección de gravilla

Para anunciar la proximidad de un tramo de vía en el que pueda producirse proyección de gravilla, se empleará el símbolo A, 9^a con la señal del modelo A^a y el símbolo A, 9^b con la señal del modelo A^b.

Cuando la circulación sea por la izquierda se invertirá el símbolo.

10. Desprendimiento de rocas

Para anunciar la proximidad de un paso peligroso debido al desprendimiento de rocas y a la consiguiente presencia de rocas en la vía, se empleará el símbolo A, 10^a con la señal del modelo A^a y el símbolo A, 10^b con la señal del modelo A^b.

En ambos casos, la parte derecha del símbolo ocupará el ángulo derecho de la señal.

Los símbolos pueden ser invertidos.

11. Paso de peatones

Para anunciar un paso de peatones indicado con marcas viales, o por las señales E, 11^a o E, 11^b se empleará el símbolo A, 11, del que existen dos modelos: A, 11^a y A, 11^b.

Este símbolo puede ser invertido.

12. Niños

Para anunciar la proximidad de un paso frecuentado por niños, tal como la salida de una escuela o de un terreno de juegos, se empleará el símbolo A, 12.

Este símbolo puede ser invertido.

13. Salida de ciclistas

Para anunciar la proximidad de un paso en el que frecuentemente desemboquen ciclistas en la vía o la atraviesen, se empleará el símbolo A, 13.

Este símbolo puede ser invertido.

14. Paso de ganado y de otros animales

Para anunciar la proximidad de un tramo de vía en el que sea muy probable el paso de animales, se empleará como símbolo la silueta de un animal de la especie, doméstica o que vive en libertad, de que se trate, por ejemplo, el símbolo A, 14^a para un animal doméstico y el símbolo A, 14^b para un animal que vive en libertad.

Este símbolo puede ser invertido.

15. Obras

Para anunciar la proximidad de un tramo de vía en el que se estén realizando obras, se empleará el símbolo A, 15.

16. Señalización luminosa

Si se considera indispensable anunciar la proximidad de un paso en el que la circulación está regulada mediante semáforos tricolores por estimarse que los usuarios de la vía difícilmente puedan esperar encontrarse con tal paso, se empleará el símbolo A, 16. Hay tres modelos del símbolo A, 16: A, 16^a, A, 16^b y A, 16^c, que corresponden a la disposición de las luces del sistema tricolor descrito en los párrafos 4 a 6 del artículo 23 de la presente Convención.

Este símbolo lleva los tres colores que correspondan a los del semáforo cuya proximidad anuncie.

17. Pista de vuelo

Para anunciar la proximidad de un tramo de vía sobre el que puedan volar a baja altura las aeronaves al despegar o aterrizar, se empleará el símbolo A, 17.

Este símbolo puede ser invertido.

18. Viento lateral

Para anunciar la proximidad de un tramo de vía en el que sople con frecuencia un viento lateral violento, se empleará el símbolo A, 18.

Este símbolo puede ser invertido.

19. Circulación en dos sentidos

Para anunciar la proximidad de un tramo de vía en el que se circule, de manera provisional o permanente, en los dos sentidos y por la misma calzada, cuando el tramo precedente tenga un solo sentido o la vía disponga de varias calzadas reservadas a la circulación en un solo sentido, se empleará el símbolo A, 19.

La señal con este símbolo se repetirá al comienzo del tramo, así como en el tramo, tantas veces como sea necesario. Cuando el sentido de la circulación sea por la izquierda, se invertirán las flechas.

20. Otros peligros

Para anunciar la proximidad de un paso en el que exista cualquier otro peligro distinto de los enumerados en los párrafos 1 a 19 del presente anexo o en los anexos 2 y 3, se puede emplear el símbolo A, 20.

No obstante, toda Parte Contratante puede adoptar otros símbolos expresivos de conformidad con las disposiciones del inciso ii) del apartado a) del párrafo 1 del artículo 3 de la presente Convención.

La señal A, 20 puede ser empleada particularmente para anunciar los cruces de líneas férreas en que la circulación ferroviaria sea muy lenta y la circulación vial esté dirigida por un empleado que acompañe a los vehículos ferroviarios y que haga las señales necesarias con el brazo.

ANEXO 2

SEÑALES QUE REGULAN LA PRIORIDAD EN LAS ENCRUCIJADAS, SEÑALES DE ADVERTENCIA DE PELIGRO EN LA PROXIMIDAD DE LAS ENCRUCIJADAS Y SEÑALES QUE REGULAN LA PRIORIDAD EN LOS PASOS ESTRECHOS

Nota: Cuando en una encrucijada en que haya una vía prioritaria se curve el trazado de esta última, podrá emplearse una placa que muestre, sobre un esquema de la encrucijada, el trazado de la vía prioritaria y esta placa podrá colocarse debajo de las señales de advertencia de peligro que anuncien la encrucijada o de las señales que regulen la prioridad, estén éstas colocadas o no en la encrucijada.

SECCION A. SEÑALES QUE REGULAN LA PRIORIDAD EN LAS ENCRUCIJADAS

1. Señal de "CEDA EL PASO"

La señal de "CEDA EL PASO" es la señal B, 1. Tiene la forma de un triángulo equilátero con un lado horizontal y el vértice opuesto apuntando hacia abajo; el fondo será blanco o amarillo y la orla es roja; esta señal no lleva símbolo alguno.

El lado de la señal de dimensiones normales es de unos 0,90 m (3 pies); el de las señales de dimensiones pequeñas no debe ser inferior a 0,60 m (2 pies).

2. Señal de "ALTO"

La señal de "ALTO" es la señal B, 2, que tiene dos modelos:

- el modelo B, 2^a es octagonal con fondo rojo y lleva la palabra "STOP" en blanco en inglés o en el idioma del Estado de que se trate, la altura de la palabra "STOP" es, por lo menos, igual al tercio de la altura de la placa;
- el modelo B, 2^b es circular con fondo blanco o amarillo y orla roja; lleva en el interior la señal B, 1 sin inscripción y, además, en la parte superior, en grandes caracteres, la palabra "STOP" en negro o azul oscuro, en inglés o en el idioma del Estado de que se trate.

La altura de la señal B, 2^a de dimensiones normales y el diámetro de la señal B, 2^b de dimensiones normales son de unos 0,90 m (3 pies); la altura y el diámetro de las señales de dimensiones pequeñas no deben ser inferiores a 0,60 m (2 pies).

Para la elección entre los modelos B, 2^a y B, 2^b, véanse el párrafo 2 del artículo 5 y el párrafo 3 del artículo 10 de la Convención.

3. Señal de "VIA CON PRIORIDAD"

La señal de "VIA CON PRIORIDAD" es la señal B, 3. Tiene la forma de un cuadrado, una de cuyas diagonales es vertical; la señal tiene un reborde negro; en el centro lleva un cuadrado amarillo o naranja con reborde negro; el espacio entre los dos cuadrados es blanco.

El lado de la señal de dimensiones normales es de unos 0,50 m (1 pie, 8 pulgadas); el de las señales de dimensiones pequeñas no debe ser inferior a 0,35 m (1 pie, 2 pulgadas).

4. Señal de "FIN DE LA PRIORIDAD"

La señal de "FIN DE LA PRIORIDAD" es la señal B, 4 y está constituida por la señal B, 3 a la que se agrega una banda central perpendicular a los lados inferior izquierdo y superior derecho o una serie de trazos negros o grises paralelos que formen una banda de esta clase.

SECCION B. SEÑALES DE ADVERTENCIA DE PELIGRO EN LAS PROXIMIDADES DE LAS ENCRUCIJADAS

1. Señales

Las señales de advertencia de peligro en la proximidad de una encrucijada son de los modelos A^a o A^b descritos en la sección A del anexo 1.

2. Símbolos

Los símbolos son negros o de color azul oscuro.

a) En cuanto al símbolo que debe colocarse sobre la señal A^a o A^b, se distinguirán los casos siguientes:

i) Encrucijada en que la prioridad sea la definida por la regla general de prioridad en vigor en cada Estado: se empleará con la señal del modelo A^a el símbolo A, 21^a y con la señal del modelo A^b el símbolo A, 21^b.

Los símbolos A, 21^a y A, 21^b podrán sustituirse por símbolos que indiquen más claramente la naturaleza de la encrucijada, tales como: A, 21^c, A, 21^d, A, 21^e, A, 21^f y A, 21^g.

ii) Encrucijada con una vía cuyos usuarios deban ceder el paso: se empleará el símbolo A, 22^a.

Este símbolo podrá sustituirse por símbolos que indiquen más claramente la naturaleza de la encrucijada, tales como: A, 22^b y A, 22^c.

Estos símbolos sólo podrán colocarse en una vía cuando en esa vía o en las vías con las cuales forme la encrucijada anunciada se haya colocado la señal B, 1 o la señal B, 2, o cuando esas vías sean tales (por ejemplo, senderos o caminos de tierra) que, en virtud de la legislación nacional, los conductores que circulen por ellas deban, aun en caso de no existir esas señales, ceder el paso en la encrucijada. El empleo de estas señales en las vías donde esté colocada la señal B, 3 se limitará a ciertos casos excepcionales.

iii) Encrucijada con una vía a cuyos usuarios deben los conductores ceder el paso.

Si en la encrucijada se coloca la señal de "CEDA EL PASO" B, 1, se empleará el símbolo A, 23.

Si en la encrucijada se coloca la señal de "ALTO" B, 2, se empleará, de los dos símbolos A, 24^a y A, 24^b, el que corresponda al modelo de la señal B, 2 que se haya colocado.

No obstante, en vez de emplear la señal A^a con estos símbolos, podrán utilizarse las señales B, 1 o B, 2, de conformidad con el párrafo 6 del artículo 10 de la presente Convención.

iv) Encrucijada de circulación giratoria: se empleará el símbolo A, 25.

En los Estados en que se circule por la izquierda, se invertirá el sentido de las flechas del símbolo.

b) Cuando la circulación esté regulada en la encrucijada por un semáforo, podrá colocarse como complemento o en sustitución de las señales descritas en la presente sección B, una señal A^a o A^b, con el símbolo A, 16 descrito en la sección B del anexo 1.

SECCION C. SEÑALES QUE REGULAN LA PRIORIDAD EN LOS PASOS ESTRECHOS

1. Señal que indica prioridad a los vehículos que vienen en sentido contrario

Si en un paso estrecho donde el cruce sea difícil o imposible está regulada la circulación y si, pudiendo los conductores ver claramente, tanto

de noche como de día, ese paso en toda su extensión, esa regulación consiste en la atribución de la prioridad a los vehículos que circulen en un sentido y no en la instalación de semáforos, se colocará de frente a la circulación del lado del paso en que ésta no goce de prioridad la señal B, 5 "PRIORIDAD A LOS VEHICULOS QUE VIENEN EN SENTIDO CONTRARIO". Esta señal indica que está prohibido entrar en el paso estrecho mientras no sea posible atravesarlo sin obligar a los vehículos que vengan en sentido contrario a detenerse.

Esta señal será circular con fondo blanco o amarillo y orla roja; la flecha que indica el sentido prioritario es negra y la que indica el otro sentido es roja.

En los Estados en que se circule por la izquierda, se invertirá el lugar de las flechas del símbolo.

2. Señal que indica prioridad con relación a los vehículos que vienen en sentido contrario

Para informar a los conductores que en un paso estrecho tienen prioridad con relación a los vehículos que vienen en sentido contrario, se empleará la señal B, 6.

Esta señal es rectangular con fondo azul; la flecha que apunta hacia arriba es blanca y la otra es roja.

En el caso de que se circule por la izquierda, se invertirá el lugar de las flechas del símbolo.

Cuando se utilice una señal B, 6 deberá colocarse obligatoriamente en la vía, en el lado opuesto del paso estrecho de que se trate, la señal B, 5 destinada a la circulación en sentido contrario.

ANEXO 3

SEÑALES RELATIVAS A LOS PASOS A NIVEL

SECCION A. SEÑALES DE ADVERTENCIA DE PELIGRO

Debe colocarse la señal A^a o la señal A^b, descritas en la sección A del anexo 1. En cuanto al símbolo que debe colocarse en esta señal, se distinguirán los casos siguientes:

a) Para anunciar los pasos a nivel provistos de barreras completas o de semibarreras dispuestas en forma alterna a cada lado de la vía férrea, se empleará el símbolo A, 26.

b) Para anunciar los demás pasos a nivel, se empleará el símbolo A, 27 del que hay dos modelos: A, 27^a y A, 27^b.

c) Para anunciar un cruce con una línea de tranvía, siempre que no se trate de un paso a nivel conforme a la definición que figura en el artículo 1 de la Convención, podrá emplearse el símbolo A, 28.

Nota: Si se estima necesario anunciar los cruces de vías con líneas férreas en que la circulación ferroviaria sea muy lenta y la circulación vial esté dirigida por un empleado de ferrocarril que haga las señales necesarias con el brazo, se empleará la señal A, 20 descrita en la sección B del anexo 1.

SECCION B. SEÑALES QUE DEBEN COLOCARSE EN LAS PROXIMIDADES INMEDIATAS DE LOS PASOS A NIVEL

La señal B, 7, a la que se refiere el párrafo 2 del artículo 35 de la Convención, tiene tres modelos: B, 7^a, B, 7^b, B, 7^c.

Los modelos B, 7^a y B, 7^b tienen fondo blanco o amarillo y orla roja o negra; el modelo B, 7^c tiene fondo blanco o amarillo y orla negra; la inscripción del modelo B, 7^c es en letras negras. El modelo B, 7^b sólo se emplea cuando la línea tiene por lo menos dos vías férreas; en el modelo B, 7^c sólo se coloca la placa adicional si la línea tiene dos vías férreas como mínimo, e indica entonces el número de vías férreas.

La longitud normal de los brazos de la cruz es como mínimo de 1,20 m (4 pies). A falta de espacio suficiente la señal puede presentarse con las puntas dirigidas hacia arriba y hacia abajo.

SECCION C. SEÑALES ADICIONALES EN LAS PROXIMIDADES DE LOS PASOS A NIVEL

Las placas que se mencionan en el párrafo 3 del artículo 35 de la Convención son las señales A, 29^a, A, 29^b y A, 29^c. Las barras inclinadas se dirigirán en forma descendente hacia el borde de la calzada.

Sobre las señales A, 29^b y A, 29^c puede colocarse, de la misma manera que ha de ponerse sobre la señal A, 29^a, la señal de advertencia de peligro del paso a nivel.

ANEXO 4

SEÑALES DE REGLAMENTACION, CON EXCEPCION DE LAS RELATIVAS A LA PRIORIDAD, LA PARADA Y EL ESTACIONAMIENTO

Nota: Para las señales de reglamentación de la prioridad, véase el anexo 2; para las señales de reglamentación de la parada y del estacionamiento véase el anexo 6.

SECCION A. SEÑALES DE PROHIBICION O DE RESTRICCION

1. Características de las señales y los símbolos

a) Las señales de prohibición o de restricción son circulares; su diámetro no debe ser inferior a 0,60 m (2 pies) fuera de los poblados y a 0,40 m (16 pulgadas) en los poblados.

b) Salvo las excepciones que se indican a continuación, al describir las señales de que se trate, las señales de prohibición o de restricción tienen fondo blanco o amarillo con una ancha orla roja y los símbolos, así como las inscripciones, cuando las haya, son de color negro o azul oscuro, y las barras oblicuas, cuando las haya, son de color rojo y deben ser oblicuas descendentes a partir de la izquierda.

2. Descripción de las señales

a) Prohibición y restricción de paso

i) Para indicar que está prohibido el paso a todo vehículo, se empleará la señal C, 1 "PROHIBIDO EL PASO" de la que existen dos modelos: C, 1^a y C, 1^b.

ii) Para indicar que se prohíbe toda circulación de vehículos en los dos sentidos, se empleará la señal C, 2 "CIRCULACION PROHIBIDA EN LOS DOS SENTIDOS".

iii) Para indicar que está prohibido el paso únicamente a determinada categoría de vehículos o usuarios, se empleará una señal que lleve como símbolo la silueta de los vehículos o usuarios cuya circulación esté prohibida. Las señales C, 3^a - C, 3^b - C, 3^c - C, 3^d - C, 3^e - C, 3^f - C, 3^g - C, 3^h - C, 3^j y C, 3^k tienen los significados siguientes:

C, 3^a, "PROHIBIDO EL PASO A TODOS LOS VEHICULOS DE MOTOR, CON EXCEPCION DE LAS MOTOCICLETAS DE DOS RUEDAS SIN SIDECAR";

C, 3^b, "PROHIBIDO EL PASO A LAS MOTOCICLETAS";

C, 3^c, "PROHIBIDO EL PASO A LOS CICLOS";

C, 3^d, "PROHIBIDO EL PASO A LOS CICLOMOTORES";

C, 3^e, "PROHIBIDO EL PASO A LOS VEHICULOS DESTINADOS AL TRANSPORTE DE MERCANCIAS";

C, 3^f, "PROHIBIDO EL PASO A TODO VEHICULO DE MOTOR CON REMOLQUE QUE NO SEA UN SEMIRREMOLQUE O UN REMOLQUE DE UN SOLO EJE".

La inscripción de una cifra de tonelaje, ya sea en caracteres claros sobre la silueta del vehículo, ya sea en otra placa colocada debajo de la señal C, 3^e, de conformidad con el párrafo 4 del artículo 8 de la Convención, significa que la prohibición sólo se aplica cuando el peso máximo autorizado del vehículo o del conjunto de ~~vehículos~~ ~~vehículos~~ rebase dicha cifra.

La inscripción de una cifra de tonelaje, ya sea en caracteres claros sobre la silueta del remolque, ya sea en otra placa colocada debajo de la señal C, 3^f, de conformidad con el párrafo 4 del artículo 8 de la Convención, significa que la prohibición sólo se aplica cuando el peso máximo autorizado del remolque rebase dicha cifra.

Las Partes Contratantes podrán, en los casos en que lo juzguen oportuno, sustituir en el símbolo la silueta de la parte trasera del camión por la de

La parte trasera de un automóvil de turismo, y la silueta del remolque por la de un remolque acoplable detrás de un automóvil de esa clase.

C, 3^g, "PROHIBIDO EL PASO A LOS PEATONES";

C, 3^h, "PROHIBIDO EL PASO A LOS VEHICULOS DE TRACCION ANIMAL";

C, 3^j, "PROHIBIDO EL PASO A LOS CARROS DE MANO";

C, 3^k, "PROHIBIDO EL PASO A LOS VEHICULOS AGRICOLAS DE MOTOR".

Nota. Las Partes Contratantes podrán optar por no incluir en las señales C, 3^a a C, 3^k la barra roja oblicua que une el cuadrante superior izquierdo con el cuadrante inferior derecho, o por no interrumpir la barra a la altura del símbolo si ello no dificulta la visibilidad ni la comprensión del mismo.

iv) Para indicar que está prohibido el paso de varias categorías de vehículos o usuarios, podrán emplearse, o bien tantas señales de prohibición como categorías a las que se prohíba el paso, o bien una sola señal de prohibición con las diversas siluetas de los vehículos o usuarios cuya circulación esté prohibida. Las señales C, 4^a "PROHIBIDO EL PASO A TODA CLASE DE VEHICULOS DE MOTOR" y C, 4^b "PROHIBIDO EL PASO A LOS VEHICULOS DE MOTOR Y A LOS VEHICULOS DE TRACCION ANIMAL" constituyen ejemplos de este tipo:

Fuera de los poblados no se podrán colocar señales con más de dos siluetas, ni con más de tres dentro de los mismos.

v) Para indicar que está prohibido el paso a los vehículos cuyo peso o dimensiones excedan de ciertos límites, se emplearán las señales:

C, 5, "PROHIBIDO EL PASO A VEHICULOS DE UNA ANCHURA SUPERIOR A ... METROS (... PIES)";

C, 6, "PROHIBIDO EL PASO A VEHICULOS DE UNA ALTURA SUPERIOR A ... METROS (... PIES)";

C, 7, "PROHIBIDO EL PASO A VEHICULOS DE UN PESO EN CARGA SUPERIOR A ... TONELADAS";

C, 8, "PROHIBIDO EL PASO A VEHICULOS DE UN PESO SUPERIOR A ... TONELADAS POR EJE";

C, 9, "PROHIBIDO EL PASO A LOS VEHICULOS O CONJUNTOS DE VEHICULOS DE UNA LONGITUD SUPERIOR A ... METROS (... PIES)".

vi) Para indicar que, al conducir su vehículo, los conductores deben mantener una distancia no inferior a la prescrita, se empleará la señal C, 10 "PROHIBIDO CIRCULAR SIN MANTENER UNA DISTANCIA DE POR LO MENOS ... METROS (... YARDAS) ENTRE LOS VEHICULOS".

b) Prohibición de girar

Para indicar que está prohibido girar (a la derecha o a la izquierda, según el sentido de la flecha), se empleará la señal C, 11^a "PROHIBIDO GIRAR A LA IZQUIERDA" o la señal C, 11^b "PROHIBIDO GIRAR A LA DERECHA".

c) Prohibición de dar media vuelta

Para indicar que está prohibido dar media vuelta se empleará la señal C, 12 "PROHIBIDO DAR MEDIA VUELTA".

d) Prohibición de adelantar

i) Para indicar que, además de las disposiciones generales impuestas por los textos vigentes para el adelantamiento, está prohibido adelantar a los vehículos de motor que circulen por la vía, con excepción de los ciclomotores de dos ruedas y las motocicletas de dos ruedas sin sidecar, se empleará la señal C, 13^a "PROHIBIDO ADELANTAR".

Hay dos modelos de esta señal: C, 13^{aa} y C, 13^{ab}.

ii) Para indicar que la prohibición de adelantar sólo se aplica a los vehículos destinados al transporte de mercancías cuyo peso máximo autorizado exceda de 3,5 toneladas (7.700 libras), se empleará la señal C, 13^b "PROHIBIDO EL ADELANTAMIENTO POR LOS VEHICULOS DE CARGA". Hay dos modelos de esta señal: C, 13^{ba} y C, 13^{bb}.

Para modificar el peso máximo autorizado por encima del cual se aplica la prohibición de adelantar, puede añadirse una cifra en una placa adicional colocada debajo de la señal, de conformidad con el párrafo 4 del artículo 8 de la Convención.

iii) Cuando la circulación se efectúe por la izquierda, se invertirán los colores de los automóviles que figuran en las señales C, 13^{aa} y C, 13^{ba}.

e) Velocidad máxima

Para indicar que hay un límite de velocidad se empleará la señal C, 14 "VELOCIDAD MAXIMA". La cifra que aparece en la señal indica la velocidad máxima en la unidad de medida que se utilice corrientemente en el Estado de que se trate para indicar la velocidad de los vehículos. Después de la cifra de velocidad o debajo de ella se puede añadir, por ejemplo, "km" (kilómetros) o "m" (millas).

Para señalar que el límite de velocidad se aplica únicamente a los vehículos cuyo peso máximo autorizado rebase una cifra dada, se indicará esta cifra en una placa adicional colocada debajo de la señal, de conformidad con el párrafo 4 del artículo 8 de la Convención.

f) Prohibición de señales acústicas

Para indicar que está prohibido usar señales acústicas, salvo para evitar un accidente, se empleará la señal C, 15 "PROHIBIDO EL USO DE SEÑALES ACUSTICAS". Cuando no esté colocada a la entrada de un poblado en la

vertical de la señal de localización del poblado o poco después de la misma, esta señal deberá completarse con otra placa del modelo 2, descrita en el anexo 7, que indique la extensión en que se prohíben las señales acústicas. Se recomienda no colocar esta señal a la entrada de los poblados cuando la prohibición se aplique a todos ellos y disponer que a la entrada de un poblado la señal de localización del mismo advierta a los usuarios de la vía que la reglamentación de la circulación es a partir de entonces la que se aplica en su territorio a los poblados.

g) Prohibición de pasar sin detenerse

Para indicar la proximidad de un puesto de aduanas, en que el alto es obligatorio, se empleará la señal C, 16 "PROHIBIDO PASAR SIN DETENERSE". No obstante lo dispuesto en el artículo 8 de la Convención, el símbolo de esta señal lleva la palabra "aduana"; esta palabra aparece preferiblemente en dos idiomas; las Partes Contratantes que empleen la señal C, 16 deberán procurar ponerse de acuerdo en el ámbito regional con objeto de que dicha palabra figure en un mismo idioma en las señales que utilicen.

Esta misma señal puede utilizarse para indicar otros casos en los que esté prohibido pasar sin detenerse; en tales casos, la palabra "aduana" se sustituirá por otra inscripción muy breve que indique el motivo del alto.

h) Fin de prohibición o de restricción

i) Para indicar el punto en que todas las prohibiciones indicadas por señales de prohibición para los vehículos en movimiento dejan de tener aplicación, se empleará la señal C, 17^a "FIN DE TODAS LAS PROHIBICIONES DE CARACTER LOCAL IMPUESTAS A LOS VEHICULOS EN CIRCULACION" de forma circular, con fondo blanco o amarillo, sin orla o con un simple reborde negro, y con una banda diagonal inclinada de arriba abajo a partir de la derecha, que puede ser de color negro o gris oscuro o consistir en rayas paralelas negras o grises.

ii) Para indicar el punto en que deja de ser aplicable determinada prohibición o restricción señalada a los vehículos en movimiento mediante una señal de prohibición o restricción, se empleará la señal C, 17^b "FIN DE LA LIMITACION DE VELOCIDAD" o la señal C, 17^c "FIN DE LA PROHIBICION DE ADELANTAR" semejantes a la señal C, 17^a, pero en las cuales aparece además en color gris claro el símbolo de la prohibición o restricción a que se pone fin.

No obstante lo dispuesto en el párrafo 1 del artículo 6 de la Convención, las señales citadas en el presente apartado h) pueden ser colocadas en el reverso de la señal de prohibición o restricción destinada a la circulación en sentido contrario.

SECCION B. SEÑALES DE OBLIGACION

1. Características generales de las señales y los símbolos

a) Las señales de obligación son circulares; su diámetro no debe ser inferior a 0,60 m (2 pies) fuera de los poblados y a 0,40 m (16 pulgadas) en los poblados. Sin embargo, pueden utilizarse señales con un diámetro que no sea inferior a 0,30 m (12 pulgadas), en conjunción con las señales luminosas de circulación o en los postes colocados en los refugios.

b) Salvo que se indique otra cosa, las señales son de color azul y los símbolos son blancos o de color claro, o bien las señales son blancas con rebordes rojos y los símbolos son negros.

2. Descripción de las señales

a) Dirección obligatoria

Para indicar la dirección que los vehículos han de seguir obligatoriamente o las únicas direcciones que los vehículos pueden tomar, se empleará el modelo D, 1^a de la señal D, 1 "DIRECCION OBLIGATORIA" en la que la flecha o las flechas apuntarán en el sentido o sentidos de que se trate. No obstante

lo dispuesto en el párrafo 1 de esta sección B, en lugar de emplear la señal D, 1^a puede emplearse la señal D, 1^b; esta última señal es de color negro con un reborde blanco y un símbolo también blanco.

b) Paso obligatorio

No obstante lo dispuesto en el párrafo 1 del artículo 6 de la Convención, la señal D, 2 "PASO OBLIGATORIO" colocada sobre un refugio o ante un obstáculo en la calzada, significa que los vehículos han de pasar obligatoriamente por el lado del refugio o del obstáculo que indica la flecha.

c) Encrucijada de circulación giratoria obligatoria

La señal D, 3 "ENCRUCIJADA DE CIRCULACION GIRATORIA OBLIGATORIA" indica a los conductores que deben atenerse a las normas que rigen la circulación por las encrucijadas de circulación giratoria.

En el caso de que se circule por la izquierda, se invertirá la dirección de las flechas.

d) Pista obligatoria para ciclistas

La señal D, 4 "PISTA OBLIGATORIA PARA CICLISTAS" indica a los ciclistas que tienen la obligación de circular por la pista a cuya entrada esté colocada dicha señal y a los conductores de los demás vehículos que no tienen derecho a utilizar esa pista. Sin embargo, si la legislación nacional lo autoriza o si se dispone así en una placa adicional con una inscripción o con el símbolo de la señal C, 3^d, los conductores de ciclomotores están también obligados a circular por esta pista.

e) Camino obligatorio para peatones

La señal D, 5 "CAMINO OBLIGATORIO PARA PEATONES" indica a los peatones que deben transitar por el camino a cuya entrada se haya colocado dicha señal, y a los demás usuarios de la vía que no tienen derecho a utilizarlo.

f) Camino obligatorio para jinetes

La señal D, 6 "CAMINO OBLIGATORIO PARA JINETES" indica a los jinetes que deben usar el camino a cuya entrada se haya colocado la señal, y a los demás usuarios de la vía que no tienen derecho a utilizarlo.

g) Velocidad mínima obligatoria

La señal D, 7 "VELOCIDAD MINIMA OBLIGATORIA" indica que los vehículos que circulan por la vía a cuya entrada se haya colocado esa señal deben circular, por lo menos, a la velocidad indicada; la cifra que aparece en la señal indica la velocidad mínima en la unidad de medida que se utilice corrientemente en el país para indicar la velocidad de los vehículos. A continuación de la cifra de la velocidad se podrán añadir por ejemplo las letras "km" (kilómetros) o "m" (millas).

h) Final de la velocidad mínima obligatoria

La señal D, 8 "FINAL DE LA VELOCIDAD MINIMA OBLIGATORIA" indica que deja de ser obligatoria la velocidad mínima impuesta por la señal D, 7. La señal D, 8 es idéntica a la señal D, 7, pero está cruzada por una barra oblicua de color rojo que va del lado superior derecho al inferior izquierdo.

i) Uso obligatorio de cadenas para nieve

La señal D, 9 "USO OBLIGATORIO DE CADENAS PARA NIEVE", indica que los vehículos que circulen por la vía a cuya entrada se haya colocado dicha señal sólo pueden circular con cadenas para nieve en dos por lo menos de sus ruedas motrices.

ANEXO 5

SEÑALES DE INFORMACION, CON EXCEPCION DE LAS RELATIVAS
AL ESTACIONAMIENTO

Nota: Para las señales de información relativas al estacionamiento, véase el anexo 6.

Características generales de las señales y símbolos de las secciones A a F
(para las de las señales y símbolos de la sección G, véase dicha sección)

1. Las señales de información son por lo general rectangulares; sin embargo, las señales de dirección pueden tener la forma de un rectángulo alargado con el lado mayor horizontal y terminado en una punta de flecha.
2. Los símbolos o inscripciones de las señales de información son blancos o de color claro sobre fondo oscuro, o de color oscuro sobre fondo blanco o claro; el color rojo sólo podrá utilizarse en casos excepcionales y jamás deberá predominar.

SECCION A. SEÑALES DE PRESEÑALIZACION

1. Caso general

Ejemplos de señales para una preseñalización direccional: E, 1^a, E, 1^b
y E, 1^c.

2. Casos particulares

- a) Ejemplos de señales de preseñalización para una vía sin salida: E, 2^a y E, 2^b
- b) Ejemplo de señal de preseñalización para el recorrido que se debe seguir para ir a la izquierda en el caso de que en la encrucijada siguiente esté prohibido el giro a la izquierda: E, 3.
- c) Ejemplo de señal para la preselección de las encrucijadas en las vías de varios carriles: E, 4.

SECCION B. SEÑALES DE DIRECCION

1. Ejemplos de señales que indican la dirección de una localidad: E, 5^a, E, 5^b, E, 5^c y E, 5^d.
2. Ejemplos de señales que indican la dirección de un aeródromo: E, 6^a, E, 6^b y E, 6^c.
3. La señal E, 7 indica la dirección de un terreno de camping.
4. La señal E, 8 indica la dirección de un albergue de juventud.

SECCION C. SEÑALES DE LOCALIZACION

El lado mayor del rectángulo que constituye esta señal es horizontal.

1. Ejemplos de señales que indican la entrada de un poblado: E, 9^a y E, 9^b.
2. Ejemplos de señales que indican la salida de un poblado: E, 9^c y E, 9^d.

No obstante lo dispuesto en el párrafo 1 del artículo 6 de la Convención, estas señales se podrán colocar en el reverso de las señales de localización de un poblado.

SECCION D. SEÑALES DE CONFIRMACION

La señal E, 10 es un ejemplo de señal de confirmación.

No obstante lo dispuesto en el párrafo 1 del artículo 6 de la Convención, esta señal se podrá colocar en el reverso de otra señal destinada a la circulación en sentido contrario.

SECCION E. PASO DE PEATONES

La señal E, 11^a "PASO DE PEATONES" se emplea para indicar a los peatones y a los conductores la vertical de un paso de peatones.

La placa es de color azul o negro, el triángulo es blanco o amarillo y el símbolo es negro o azul oscuro; el símbolo es el A, 11.

Sin embargo, podrá emplearse la señal E, 11^b en forma de pentágono irregular con fondo azul y símbolo blanco.

SECCION F. OTRAS SEÑALES QUE FACILITAN UNA INFORMACION UTIL PARA
LA CONDUCCION DE LOS VEHICULOS

Estas señales son de fondo azul.

1. Señal de "HOSPITAL"

Esta señal se empleará para indicar a los conductores de vehículos que conviene adoptar las precauciones que reclama la proximidad de establecimientos médicos y, en especial, evitar los ruidos en lo posible. Hay dos modelos para esta señal: E, 12^a y E, 12^b.

La cruz roja que figura en la señal E, 12^b puede ser sustituida por uno de los símbolos que se indican en el apartado a) del párrafo 2 de la sección G.

2. Señal de "VIA DE SENTIDO UNICO"

Pueden colocarse dos señales diferentes de "VIA DE SENTIDO UNICO" cuando se juzgue necesario confirmar a los usuarios que se encuentran en una vía de sentido único:

a) la señal E, 13^a colocada de forma aproximadamente perpendicular al eje de la calzada; su placa es cuadrada.

b) la señal E, 13^b colocada poco más o menos paralelamente al eje de la calzada; su placa es un rectángulo alargado con el lado mayor horizontal. Pueden inscribirse las palabras "sentido único" en la flecha de la señal E, 13^b en el idioma nacional o en uno de los idiomas nacionales del país.

La colocación de las señales E, 13^a y E, 13^b es independiente de la colocación, antes de la entrada de la vía, de señales de prohibición o de obligación.

3. Señal de "VIA SIN SALIDA"

La señal E, 14 "VIA SIN SALIDA" colocada a la entrada de una vía indica que ésta no tiene salida.

4. Señales que anuncian la entrada o la salida de una autopista

La señal E, 15 "AUTOPISTA" se coloca en el punto a partir del cual son aplicables las reglas especiales de circulación que deben observarse en las autopistas. La señal E, 16 "FIN DE LA AUTOPISTA" se coloca en el sitio a partir del cual estas reglas dejan de aplicarse.

La señal E, 16 puede asimismo emplearse y repetirse para anunciar la proximidad del final de una autopista; cada señal así colocada llevará en su parte inferior la distancia entre el lugar donde esté instalada y el final de la autopista.

5. Señales que anuncian la entrada o la salida de una vía en la que se aplican las reglas de circulación de las autopistas

La señal E, 17 "CARRETERA PARA AUTOMOVILES" se coloca en el punto a partir del cual son aplicables las reglas especiales de circulación por vías distintas de las autopistas que estén reservadas a la circulación de automóviles y no tengan acceso a las propiedades colindantes. Una placa adicional colocada debajo de la señal E, 17 podrá indicar que, por excepción, se autoriza el acceso de los automóviles a las propiedades colindantes.

La señal E, 18 "FIN DE LA CARRETERA PARA AUTOMOVILES" podrá asimismo emplearse y repetirse para anunciar la proximidad del final de la vía; cada señal así colocada llevará en su parte inferior la distancia entre el lugar donde esté instalada y el final de la vía.

6. Señales de parada de autobús o de tranvía

E, 19 "PARADA DE AUTOBUS" y E, 20 "PARADA DE TRANVIA".

7. Señal de "VIA TRANSITABLE"

La señal E, 21 "VIA TRANSITABLE" se empleará para indicar si una vía de montaña, especialmente en el paso de un puerto, está abierta o cerrada; se colocará a la entrada de la vía o de las vías que conduzcan al paso de que se trate.

El nombre del paso (del puerto) se inscribe en blanco. En la señal, el nombre "Furka" sólo tiene valor de ejemplo.

Las placas 1, 2 y 3 son amovibles.

Si el paso está cerrado, la placa 1 es de color rojo y lleva la inscripción "CERRADO"; si el paso está abierto, es de color verde y lleva la inscripción "ABIERTO". Las inscripciones son de color blanco y, preferiblemente, en varios idiomas.

Las placas 2 y 3 tendrán fondo blanco con inscripciones y símbolos de color negro.

Si el paso está abierto, la placa 3 no lleva ninguna indicación y la placa 2, según el estado de la vía, o bien no lleva ninguna indicación o lleva la señal D, 9 "CADENAS PARA NIEVE OBLIGATORIAS", o bien lleva el símbolo E, 22 "SE RECOMIENDAN CADENAS O CUBIERTAS PARA NIEVE"; este símbolo debe ser negro.

Si el paso está cerrado, la placa 3 lleva el nombre de la localidad hasta la cual la vía es transitable; la placa 2 lleva, según el estado de la vía, la inscripción "TRANSITABLE HASTA ...", o el símbolo E, 22, o la señal D, 9.

SECCION G. SEÑALES INDICADORAS DE INSTALACIONES QUE PUEDEN SER DE UTILIDAD PARA LOS USUARIOS DE LA VIA

1. Características de las señales y símbolos de esta sección

a) Las señales F son de fondo azul o verde; tienen un rectángulo blanco o amarillo sobre el cual aparece el símbolo.

b) En la banda azul o verde de la base de las señales puede inscribirse en color blanco la distancia a la que se encuentre la instalación señalada o la entrada del camino que conduzca a ella; en la señal en la que se inscriba el símbolo F, 5 puede figurar de la misma manera la inscripción "HOTEL" o "MOTEL". Las señales pueden colocarse también a la entrada de la vía que conduzca a la instalación y, en ese caso, pueden llevar en la parte azul o verde de su base una flecha direccional de color blanco. El símbolo es de color negro o azul oscuro, excepto los símbolos F, 1^a, F, 1^b y F, 1^c, que son de color rojo.

2. Descripción de los símbolos

a) Símbolos "PUESTO DE SOCORRO"

Para indicar los puestos de socorro se utilizarán los símbolos empleados en los Estados de que se trate. Estos símbolos deben ser rojos. Ejemplos de ellos son: F, 1^a, F, 1^b y F, 1^c.

b) Símbolos diversos

- F, 2 "PUESTO DE REPARACIONES";
- F, 3 "PUESTO TELEFONICO";
- F, 4 "PUESTO DE GASOLINA";
- F, 5 "HOTEL" o "MOTEL";
- F, 6 "RESTAURANTE";
- F, 7 "VENTA DE BEBIDAS" o "CAFETERIA";
- F, 8 "LUGAR ACONDICIONADO PARA EXCURSIONES";
- F, 9 "LUGAR ACONDICIONADO COMO PUNTO DE PARTIDA DE EXCURSIONES A PIE";
- F, 10 "TERRENO PARA CAMPING";
- F, 11 "TERRENO PARA CARAVANAS";
- F, 12 "TERRENO PARA CAMPING Y CARAVANAS";
- F, 13 "ALBERGUE DE JUVENTUD".

ANEXO 6

SEÑALES RELATIVAS A LA PARADA O EL ESTACIONAMIENTO

SECCION A. SEÑALES QUE PROHIBEN O LIMITAN LA PARADA O EL ESTACIONAMIENTO

Características generales de las señales y los símbolos

Estas señales son circulares; su diámetro no debe ser inferior a 0,60 m (2 pies) fuera de los poblados y a 0,25 m (10 pulgadas) en los poblados. Salvo que en el presente anexo se indique lo contrario, el fondo es azul y la orla y las barras oblicuas son rojas.

Descripción de las señales

1. a) Para indicar los lugares en que esté prohibido el estacionamiento se empleará la señal C, 18 "ESTACIONAMIENTO PROHIBIDO"; para indicar los lugares en que estén prohibidos la parada y el estacionamiento se empleará la señal C, 19 "PARADA Y ESTACIONAMIENTO PROHIBIDOS".

b) La señal C, 18 puede ser sustituida por una señal circular de orla roja y barra transversal roja, con la letra o el ideograma que se emplee en el Estado para indicar el estacionamiento pintada de negro sobre fondo blanco o amarillo.

c) Mediante inscripciones en una placa adicional colocada debajo de la señal se puede limitar el alcance de la prohibición indicando, según el caso,

i) los días de la semana o del mes o las horas del día durante los cuales se aplica la prohibición;

ii) el tiempo más allá del cual la señal C, 18 prohíbe el estacionamiento o el tiempo más allá del cual la señal C, 19 prohíbe la parada y el estacionamiento;

iii) las excepciones relativas a ciertas categorías de usuarios de la vía.

d) La inscripción relativa al tiempo más allá del cual se prohíbe el estacionamiento o la parada, en lugar de figurar en una placa adicional, puede colocarse en la parte inferior del círculo rojo de la señal.

2. a) Cuando se autorice el estacionamiento, ya a un lado ya al otro lado de la vía, en vez de la señal C, 18 se utilizarán las señales de "ESTACIONAMIENTO ALTERNO" C, 20^a y C, 20^b.

b) La prohibición de estacionar se aplicará en el lado correspondiente a la señal C, 20^a los días impares y en el lado correspondiente a la señal C, 20^b los días pares; la hora del cambio de lado será fijada por la legislación nacional, sin que necesariamente sea a medianoche. La legislación nacional puede también fijar una periodicidad para el estacionamiento alterno que no sea la diaria; en este caso, las cifras I y II se sustituyen en las señales por los períodos de alternación, por ejemplo 1 - 15 y 16 - 31 para períodos de alternación que comiencen el 1º y el 16 de cada mes.

c) De conformidad con el párrafo 4 del artículo 8 de la presente Convención, los Estados que no adopten las señales C, 19, C, 20^a y C, 20^b pueden emplear la señal C, 18, completada mediante inscripciones adicionales.

3. a) Salvo en casos especiales, las señales se colocan de manera que su disco quede perpendicular al eje de la vía o poco inclinado con relación al plano perpendicular a dicho eje.

b) Las prohibiciones y limitaciones de estacionamiento sólo se aplican al lado de la calzada en que estén colocadas las señales.

c) Salvo indicaciones en contrario que pueden señalarse,
- mediante una placa adicional conforme al modelo 2 del anexo 7,
que indique la distancia a la que se aplica la prohibición, o
- de conformidad con las disposiciones del apartado e) de este
párrafo, las prohibiciones se aplican a partir de la vertical de la señal
hasta la próxima desembocadura de una vía.

d) Debajo de la señal colocada en el lugar donde empieza la prohibi-
ción puede colocarse una placa adicional de los modelos 3^a o 4^a que se in-
dican en el anexo 7. Debajo de las señales que repitan la prohibición puede
colocarse una placa adicional de los modelos 3^b o 4^b que se indican en el
anexo 7. En el lugar donde termine la prohibición puede colocarse una nueva
señal de prohibición completada mediante una placa adicional de los mode-
los 3^c o 4^c que se indican en el anexo 7. Las placas del modelo 3 se colo-
can paralelamente al eje de la vía y las del modelo 4 perpendicularmente a
dicho eje. Las distancias que eventualmente se indican en las placas del
modelo 3 son aquellas a las que se aplica la prohibición en la dirección de
la flecha.

e) Si la prohibición termina antes de la próxima desembocadura de una
vía, se colocará la señal con placa adicional de fin de prohibición descrita
en el apartado d). Sin embargo, si la prohibición sólo se aplica a una dis-
tancia corta, podrá colocarse una sola señal que lleve,
- en el círculo rojo, la indicación de la distancia a que se aplica,
- o una placa adicional del modelo 3.

f) En los lugares en que hay parquímetros la presencia de éstos indi-
ca que el estacionamiento es de pago y que su duración está limitada a la del
funcionamiento del cuentaminutos.

g) En las zonas en que la duración del estacionamiento esté limitada pero el estacionamiento no sea de pago, la limitación, en vez de estar indicada por señales C, 18 completadas con placas adicionales, puede indicarse mediante una banda de color azul fijada, a una altura de unos dos metros, en los postes de alumbrado, los árboles, etc., que bordean la calzada, o mediante líneas trazadas sobre el bordillo.

4. Para indicar, en los poblados, la entrada en una zona en que el estacionamiento es de duración limitada, sea o no de pago, se podrá colocar la señal C, 21 "ZONA DE ESTACIONAMIENTO DE DURACION LIMITADA". El fondo de esta señal, donde está colocada la señal C, 18, es de color claro. La señal C, 18 puede sustituirse por la señal E, 23; en este caso el fondo de la señal puede ser azul.

En la parte inferior de la placa puede añadirse un disco de estacionamiento o un parquímetro para indicar las modalidades de limitación del estacionamiento en la zona.

En caso necesario, los días y las horas del día a que se aplica la limitación y las modalidades de esta limitación pueden indicarse en la señal misma o en una placa adicional colocada debajo de la señal C, 21.

SECCION B. SEÑALES QUE DAN INFORMACIONES UTILES RELATIVAS AL ESTACIONAMIENTO

1. Señal de "ESTACIONAMIENTO"

La señal E, 23 "ESTACIONAMIENTO", que puede estar colocada paralelamente al eje de la vía, indica los lugares en que está autorizado el estacionamiento de los vehículos. La placa es cuadrada. Llevará la letra o el ideograma que se emplee en el Estado de que se trate para indicar "Estacionamiento". La señal es de fondo azul.

En una placa adicional, colocada debajo de la señal o sobre la misma señal, mediante símbolos o inscripciones puede indicarse la dirección del lugar de estacionamiento o las categorías de vehículos a los que éste está destinado; tales inscripciones pueden igualmente limitar la duración del estacionamiento autorizado.

2. Señal que anuncia la salida de una zona donde el estacionamiento es de duración limitada

Para indicar, en los poblados, la salida de una zona donde todo estacionamiento es de duración limitada y cuyas entradas estén provistas de señales C, 21 que contengan la señal C, 18, se empleará la señal E, 24, constituida por un cuadrado de color claro en el que se inscriba en gris claro la señal C, 18 y una banda diagonal negra o gris oscuro o una banda formada por una serie de trazos paralelos de color negro o gris. Cuando las entradas en la zona estén provistas de señales E, 21 que contengan la señal E, 23, las salidas podrán anunciarse mediante una placa en la que figure una banda diagonal negra o gris oscuro o una banda formada por una serie de trazos paralelos de color negro o gris y un disco de estacionamiento sobre fondo claro.

ANEXO 7

PLACAS ADICIONALES

1. Estas placas son, bien de fondo blanco o amarillo y reborde negro, azul oscuro o rojo, inscribiéndose la distancia o la longitud en negro o en azul oscuro; bien de fondo negro o azul oscuro y reborde blanco, amarillo o rojo, inscribiéndose en este caso la distancia o la longitud en blanco o en amarillo.

2. a) Las placas adicionales del "MODELO 1" indican la distancia entre la señal y el principio del paso peligroso o de la zona en la que se aplique la reglamentación.

b) Las placas adicionales del "MODELO 2" indican la longitud del tramo peligroso o de la zona en la que se aplique la prescripción.

c) Las placas adicionales se colocan debajo de las señales. Sin embargo, en las señales de advertencia de peligro del modelo A^b, las indicaciones previstas para las placas adicionales pueden estar situadas en la parte inferior de la señal.

3. Las placas adicionales del "MODELO 3" y del "MODELO 4" relativas a la prohibición o a las restricciones de estacionamiento son de los modelos 3^a, 3^b y 3^c y 4^a, 4^b y 4^c, respectivamente (véase el párrafo 3 de la sección A del anexo 6).

ANEXO 8
MARCAS VIALES

Capítulo I
GENERALIDADES

1. Las marcas sobre el pavimento (marcas viales) deberán ser de materiales antideslizantes y no deberán sobresalir más de 6 mm con relación al nivel de la calzada. Cuando se utilicen clavos o dispositivos análogos para el marcado, no deberán sobresalir más de 1,5 cm con relación al nivel de la calzada (o más de 2,5 cm en el caso de hitos con dispositivos reflectantes); su empleo deberá responder a las necesidades de seguridad de la circulación.

Capítulo II
MARCAS LONGITUDINALES

A. Dimensiones

2. La anchura de las líneas continuas o discontinuas de las marcas longitudinales deberá ser como mínimo de 0,10 m (4 pulgadas).
3. La distancia entre dos líneas longitudinales adosadas (línea doble) deberá estar comprendida entre 0,10 m (4 pulgadas) y 0,18 m (7 pulgadas).
4. Una línea discontinua consiste en trazos de la misma longitud separados por intervalos uniformes. Para determinar la longitud de los trazos y de los espaciamientos deberá tenerse en cuenta la velocidad de los vehículos en ese tramo de la vía o en la zona de que se trate.
5. Fuera de los poblados, una línea discontinua deberá estar constituida por trazos de una longitud comprendida entre 2 m (6 pies, 6 pulgadas) y 10 m (32 pies). La longitud de los trazos de la línea de aproximación mencionada en el párrafo 23 del presente anexo deberá ser de dos a tres veces la de los intervalos.

6. En el interior de los poblados, la longitud y el espaciamiento de los trazos deberán ser inferiores a los utilizados fuera de ellos. La longitud de los trazos puede reducirse a 1 m (3 pies, 4 pulgadas). No obstante, en algunas grandes arterias urbanas de circulación rápida, las características de las marcas longitudinales podrán ser las mismas que fuera de los poblados.

B. Marcas de los carriles

7. Los carriles se marcarán, sea por líneas discontinuas, sea por líneas continuas, o por cualquier otro medio adecuado.

i) Fuera de los poblados

8. El eje de la calzada deberá indicarse con una marca longitudinal en las vías de doble sentido de circulación que tengan dos carriles. Esta marca consiste normalmente en una línea discontinua. Únicamente en casos especiales deben utilizarse líneas continuas a tal efecto.

9. En las vías con tres carriles, éstos deberán marcarse en general con líneas discontinuas en los tramos de visibilidad normal. En ciertos casos especiales, para reforzar la seguridad de la circulación, pueden utilizarse las líneas continuas o las líneas discontinuas adosadas a líneas continuas.

10. En las calzadas que tengan más de tres carriles la línea que separe los sentidos de la circulación deberá estar marcada por una o dos líneas continuas, a excepción de los casos en que pueda invertirse el sentido de la circulación en los carriles centrales. Además, los carriles deberán estar marcados por líneas discontinuas (diagramas 1^a y 1^b).

ii) En los poblados

11. En los poblados, las recomendaciones contenidas en los párrafos 8 a 10 del presente anexo son aplicables a las calles de dos sentidos y a las calles de sentido único que tengan por lo menos dos carriles.

12. Los carriles deberán estar marcados en los puntos en que la anchura de la calzada esté reducida por bordillos, refugios o islotes direccionales.

13. En las proximidades de las encrucijadas importantes (en particular en las de circulación regulada) en que se disponga de anchura suficiente para dos o varias filas de vehículos, los carriles deberán estar marcados de conformidad con los diagramas 2 y 3. En estos casos, las líneas que delimitan los carriles pueden completarse con flechas (véase el párrafo 39 del presente anexo).

C. Marcado de situaciones especiales

i) Empleo de líneas continuas

14. A fin de mejorar la seguridad de la circulación, las líneas axiales discontinuas (diagrama 4) deberán ser sustituidas o completadas en ciertas encrucijadas por una línea continua (diagramas 5 y 6).

15. Cuando haya que prohibir la utilización de la parte de la calzada reservada a la circulación en sentido inverso en los lugares en que la distancia de visibilidad sea reducida (cambios de rasante, curva, etc.) o en los tramos en que la calzada se estreche o presente alguna otra particularidad, las limitaciones deberán indicarse en los tramos en que la distancia de visibilidad sea inferior a cierto mínimo M por medio de una línea continua trazada de conformidad con los diagramas 7^a a 16 ^{1/}. En los países en que la construcción automovil lo justifique, la altura visual de 1 m prevista en los diagramas 7^a a 10^a puede aumentarse hasta 1,20 m.

16. El valor que haya de darse a M varía con las características de la vía. Los diagramas 7^a, 7^b, 8^a, 8^b, 8^c y 8^d muestran respectivamente, para vías de dos y tres carriles, el trazado de las líneas en un cambio de rasante en que la distancia de visibilidad es reducida. Estos diagramas corresponden al perfil longitudinal representado en la parte superior de la página en que figuran y a una distancia M determinada, según se indica en el párrafo 24 del presente anexo: A (o D) es el punto en que la distancia de visibilidad

1/ La definición de la distancia de visibilidad a que se refiere el presente párrafo es la distancia a la cual un objeto situado en la calzada a 1 m (3 pies, 4 pulgadas) por encima de la superficie de la calzada puede ser visto por un observador situado en la vía y cuyos ojos estén también situados a 1 m (3 pies, 4 pulgadas) por encima de la calzada.

pasa a ser inferior a M, mientras que C (o B) es el punto en que la distancia de visibilidad vuelve a ser superior a M ^{2/}.

17. Cuando coinciden los tramos AB y CD, es decir, cuando la visibilidad en ambos sentidos es superior al valor M antes de alcanzar el cambio de rasante, las líneas deberán colocarse siguiendo la misma disposición, de manera que no coincidan las líneas continuas adosadas a una línea discontinua. Esto se indica en los diagramas 9, 10^a y 10^b.

18. Los diagramas 11^a y 11^b indican el trazado de las líneas en la misma hipótesis, sobre un tramo en curva de una vía de doble carril con distancia de visibilidad reducida.

19. En las vías de tres carriles, pueden utilizarse los dos métodos que se indican en los diagramas 8^a, 8^b, 8^c y 8^d (o, según el caso, 10^a y 10^b). El diagrama 8^a o 8^b (o, según el caso, 10^a) deberá emplearse en las vías en que circulen en proporción considerable vehículos de dos ruedas, y los diagramas 8^c y 8^d (o según el caso, 10^b) cuando la circulación se componga esencialmente de vehículos de cuatro ruedas. El diagrama 11^c indica las líneas en la misma hipótesis, sobre un tramo en curva de una vía de tres carriles con distancia de visibilidad reducida.

20. Los diagramas 12, 13 y 14 muestran los trazados que indican un estrechamiento de la calzada.

^{2/} El marcado previsto en los diagramas 7 puede ser sustituido entre A y D por una sola línea axial continua, sin línea discontinua adosada, precedida por una línea axial discontinua que comprenda por lo menos tres trazos. Sin embargo, este trazado simplificado debe ser utilizado con precaución y únicamente en casos excepcionales, ya que impide al conductor, en cierta distancia, efectuar una maniobra de adelantamiento, aun cuando la distancia de visibilidad sea adecuada. Conviene evitar, en la medida de lo posible, el empleo de ambos métodos en el mismo itinerario o en el mismo tipo de itinerarios en una misma región, para no introducir confusión.

21. En los diagramas 8^a , 8^b , 8^c , 8^d , 10^a y 10^b , la inclinación de las líneas oblicuas de transición con respecto a la línea axial no debe ser superior a $1/20$.

22. En los diagramas 13 y 14, que se utilizan para indicar un cambio de la anchura disponible de la calzada, al igual que en los diagramas 15, 16 y 17, que indican obstáculos que imponen una desviación de la línea o de las líneas continuas, esta inclinación de la línea o de las líneas deberá ser, preferiblemente, inferior a $1/50$ en las vías de gran velocidad e inferior a $1/20$ en las vías donde la velocidad no es superior a 50 km (30 millas) por hora. Además, las líneas continuas oblicuas deberán ir precedidas, para el sentido de la circulación a que se aplican, por una línea continua paralela al eje de la calzada, cuya longitud corresponda a la distancia recorrida en un segundo a la velocidad de marcha adoptada.

23. Cuando no sea necesario marcar los carriles por medio de líneas discontinuas en un tramo normal de vía, la línea continua deberá ir precedida por una línea de aproximación, constituida por una línea discontinua, en una distancia que dependerá de la velocidad normal de los vehículos y que será como mínimo de 50 m. Cuando los carriles estén marcados por líneas continuas en un tramo normal de vía, la línea continua deberá ir también precedida por una línea de aproximación en una distancia que dependerá de la velocidad normal de los vehículos y que será como mínimo de 50 m. Este marcado puede completarse con una o varias flechas que indiquen a los conductores el carril que habrán de seguir.

ii) Condiciones de utilización de las líneas continuas

24. La elección de la distancia de visibilidad que haya de adoptarse para la determinación de los tramos donde es o no conveniente una línea continua, así como la elección de la longitud que haya de darse a esa línea, son necesariamente resultado de un compromiso. En el cuadro siguiente se da el valor recomendado para M correspondiente a diversas velocidades de aproximación ^{3/}:

^{3/} La velocidad de aproximación que entra en este cálculo es la velocidad no rebasada por el 85% de los vehículos, o la velocidad de base si ésta fuera superior.

<u>Velocidad de aproximación</u>	<u>Lista de los valores de M</u>
100 km/h (60 m.p.h.)	de 160 m (480 pies) a 320 m (960 pies)
80 km/h (50 m.p.h.)	de 130 m (380 pies) a 260 m (760 pies)
65 km/h (40 m.p.h.)	de 90 m (270 pies) a 180 m (540 pies)
50 km/h (30 m.p.h.)	de 60 m (180 pies) a 120 m (360 pies)

25. Para las velocidades que no se especifican en el cuadro anterior el valor correspondiente de M debe calcularse por interpolación o extrapolación.

D. Líneas de borde que indican los límites de la calzada

26. El marcado de las líneas que indican los límites de la calzada se hará preferiblemente por medio de una línea continua. En conjunción con estas líneas, pueden emplearse hitos, clavos o reflectores.

E. Marcado de los obstáculos

27. Los diagramas 15, 16 y 17 indican el marcado que conviene emplear en las inmediaciones de un islote o de cualquier otro obstáculo situado en la calzada.

F. Líneas de guía para los virajes

28. En ciertas encrucijadas es conveniente indicar a los conductores la forma de girar a la izquierda, si en el país se circula por la derecha, o la forma de girar a la derecha, si en el país se circula por la izquierda.

Capítulo III

MARCAS TRANSVERSALES

A. Generalidades

29. Habida cuenta del ángulo con que el conductor puede ver las marcas situadas en la calzada, las marcas transversales deben ser más anchas que las marcas longitudinales.

B. Líneas de detención

30. La anchura mínima de una línea de parada debe ser de 0,20 m (8 pulgadas) y la anchura máxima de 0,60 m (24 pulgadas). Se recomienda una anchura de 0,30 m (12 pulgadas).

31. Cuando se emplea conjuntamente con una señal de parada, la línea de parada debería colocarse en forma tal que un conductor que se haya parado inmediatamente detrás de esta línea tenga una visión lo más despejada posible de la circulación en las otras ramas de la encrucijada, teniendo en cuenta las exigencias de la circulación de los demás vehículos y de los peatones.

32. Las líneas de parada pueden completarse con líneas longitudinales (diagramas 18 y 19). También pueden completarse con la palabra "ALTO" trazada sobre la calzada y de la que se dan ejemplos en los diagramas 20 y 21. La distancia entre la parte superior de las letras de la palabra "ALTO" y la línea de parada deberá estar comprendida entre 2 m (6 pies, 7 pulgadas) y 25 m (82 pies, 2 pulgadas).

C. Líneas que indican el punto en que los conductores deben ceder el paso

33. La anchura mínima de cada línea deberá ser de 0,20 m (8 pulgadas) y la anchura máxima de 0,60 m (24 pulgadas) y, cuando haya dos líneas, la distancia entre ellas deberá ser al menos de 0,30 m (12 pulgadas). La línea puede reemplazarse por triángulos yuxtapuestos en la calzada y cuya punta se dirija hacia el conductor a quien se impone la obligación de ceder el paso. Esos triángulos deberán tener una base de 0,40 m (16 pulgadas) como mínimo y de 0,60 m (24 pulgadas) como máximo y una altura de 0,50 m (20 pulgadas) como mínimo y de 0,70 m (28 pulgadas) como máximo.

34. La marca o las marcas transversales deberán colocarse en las mismas condiciones que las líneas de parada mencionadas en el párrafo 31 del presente anexo.

35. La marca o las marcas a que se refiere el párrafo 34 pueden completarse con un triángulo trazado sobre la calzada, del que se da un ejemplo en el diagrama 22. La distancia entre la base de ese triángulo y la marca transversal deberá estar comprendida entre 2 m (6 pies, 7 pulgadas) y 25 m (82 pies, 2 pulgadas). El triángulo tendrá una base de 1 m (3 pies, 4 pulgadas) como mínimo; su altura será el triple de la base.

36. Esta marca transversal puede completarse con líneas longitudinales.

D. Pasos de peatones

37. La separación entre las franjas que señalan los pasos de peatones deberá ser igual al menos a la anchura de esas franjas y no será superior al doble de esa anchura; la anchura total de una separación y de una franja debe estar comprendida entre 1 m (3 pies, 4 pulgadas) y 1,40 m (4 pies, 8 pulgadas). La anchura mínima recomendada para los pasos de peatones es de 2,5 m (8 pies), en aquellas vías en que la velocidad máxima está limitada a 60 km por hora y de 4 m (13 pies) en las vías en que la velocidad es superior o no está limitada.

E. Pasos para ciclistas

38. Los pasos para ciclistas deberán indicarse por medio de dos líneas discontinuas. Esas líneas estarán preferiblemente constituidas por bloques cuadrados de (0,40 a 0,60 m) x (0,40 a 0,60 m) [15 a 24 pulgadas] x (16 a 24 pulgadas). La distancia entre esos bloques deberá ser de 0,40 a 0,60 m (16 a 24 pulgadas). La anchura del paso no deberá ser inferior a 1,80 m (6 pies). No se recomiendan los hitos ni los clavos.

Capítulo IV

OTRAS MARCAS

A. Flechas

39. En las vías que tengan un número suficiente de carriles para permitir una separación de los vehículos al acercarse una encrucijada, los carriles que deben emplearse para la circulación pueden indicarse por medio de flechas trazadas en la superficie de la calzada (diagramas 2, 3, 19 y 23). También pueden emplearse flechas en las vías de sentido único para confirmar el sentido de circulación. La longitud de esas flechas no deberá ser inferior a 2 m (6 pies, 7 pulgadas). Las flechas pueden completarse con inscripciones sobre la calzada.

B. Líneas paralelas oblicuas

40. En los diagramas 24 y 25 se dan ejemplos de zonas en las que no deben entrar los vehículos.

C. Inscripciones

41. Pueden emplearse inscripciones en la calzada para regular la circulación y advertir o dirigir a los usuarios de la vía. Las palabras que se empleen deberán ser preferiblemente nombres de lugares, números de vías o palabras de carácter internacional fáciles de comprender (por ejemplo: "stop", "bus", "taxi").

42. Las letras deberán alargarse considerablemente en el sentido de la circulación, debido al ángulo muy reducido con que los conductores pueden ver esas inscripciones (diagrama 20).

43. Cuando las velocidades de aproximación sean superiores a 50 km por hora (30 millas por hora), las letras deberán tener una longitud mínima de 2,5 m (8 pies).

D. Normas relativas a la parada y el estacionamiento

44. Las restricciones a la parada y al estacionamiento pueden indicarse mediante marcas trazadas en el bordillo de la calzada o en la propia calzada. Los límites de los estacionamientos pueden indicarse en la superficie de la calzada por medio de líneas adecuadas.

E. Marcas en la calzada y en las obras de fábrica próximas a la vía

i) Marcas para indicar las restricciones de estacionamiento

45. El diagrama 26 muestra un ejemplo de línea en zigzag.

ii) Marcas sobre obstáculos

46. El diagrama 27 muestra un ejemplo de marca en un obstáculo.

ROAD SIGNS



Diagrama 1a

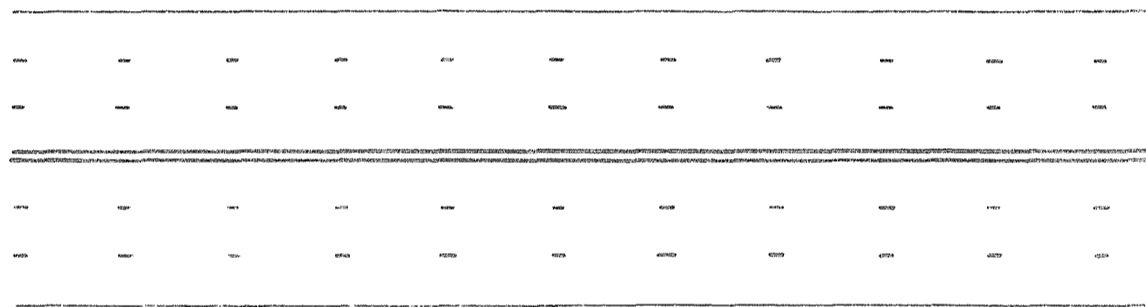


Diagrama 1b

Nota: En los diagramas 2, 4, 5, 6, 18 y 19 que figuran a continuación, las cifras señaladas para las dimensiones de los trazos y de los intervalos deben considerarse únicamente como indicaciones.

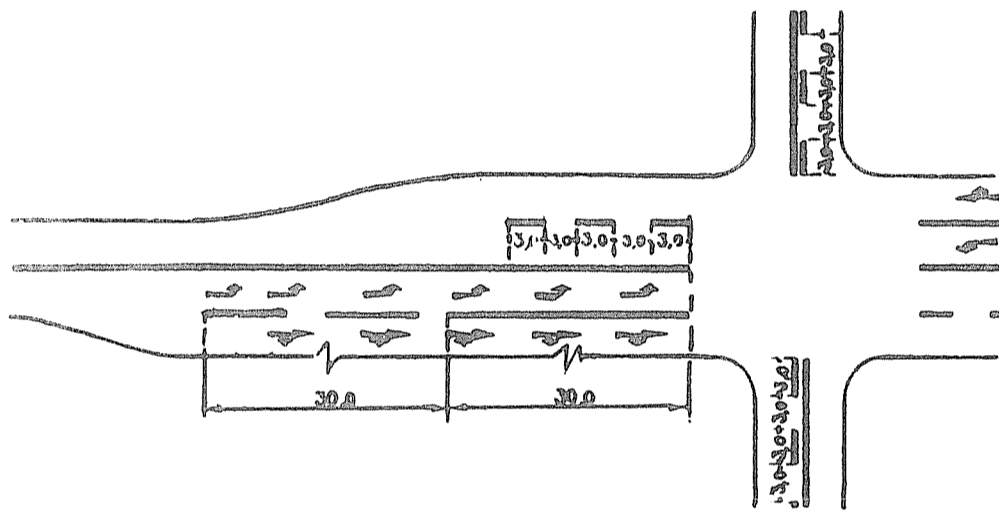


Diagrama 2

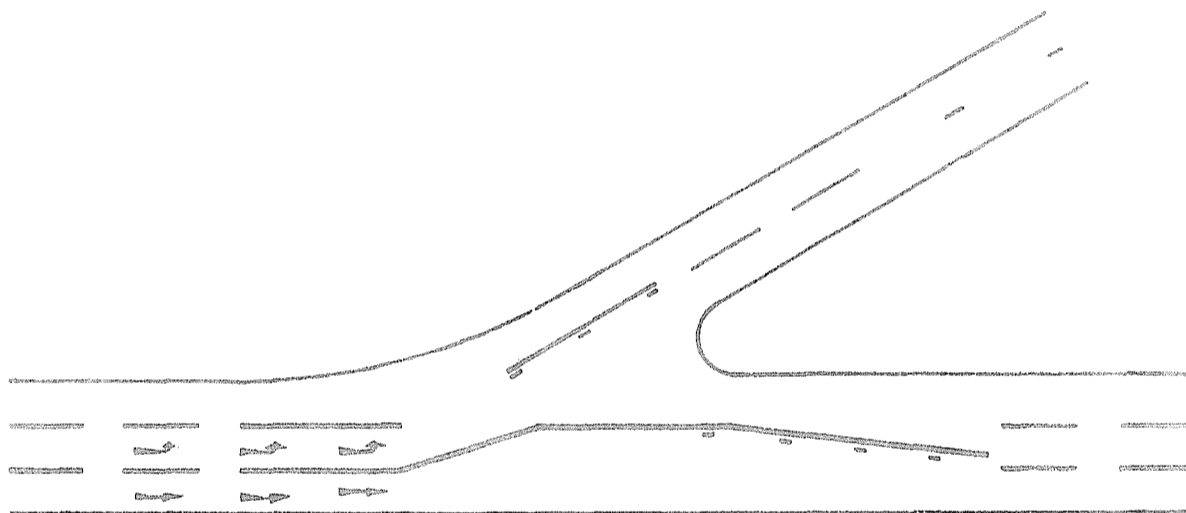


Diagrama 3

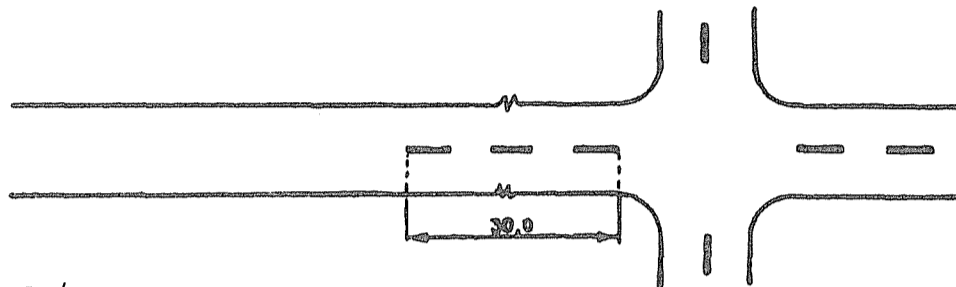


Diagrama 4

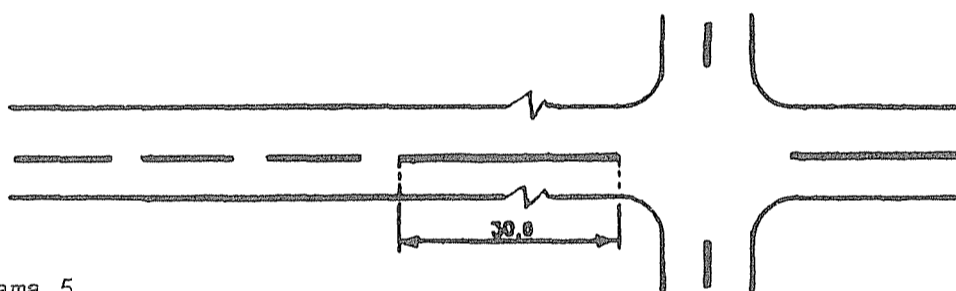


Diagrama 5

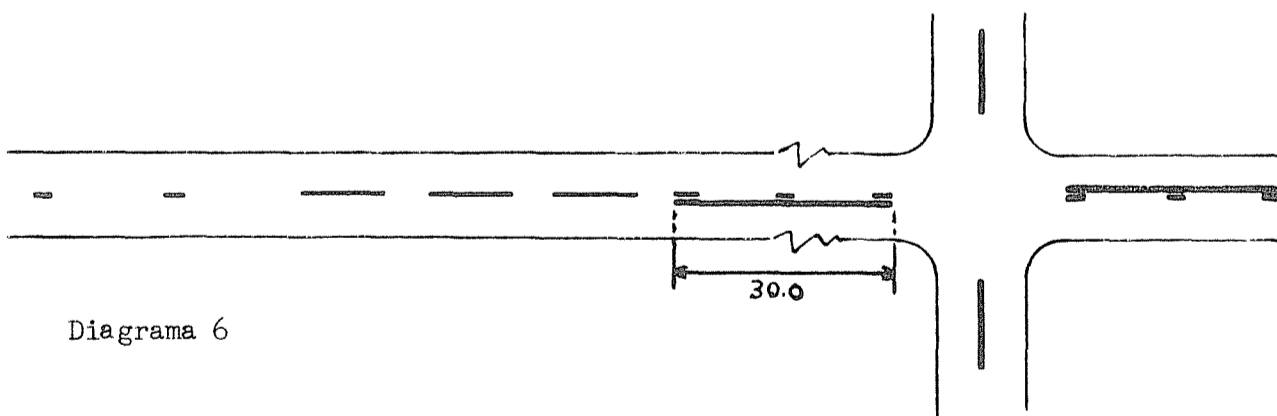
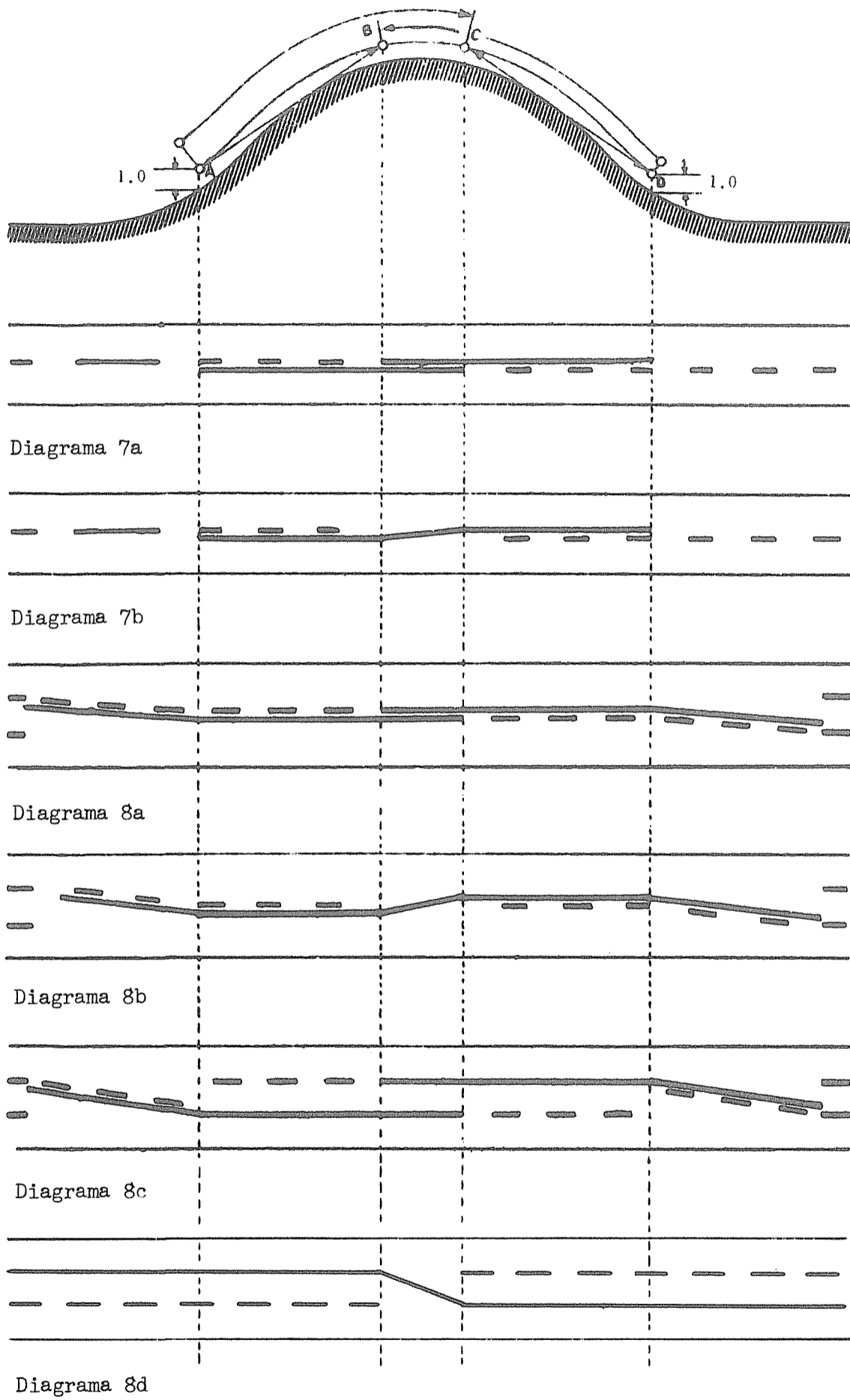
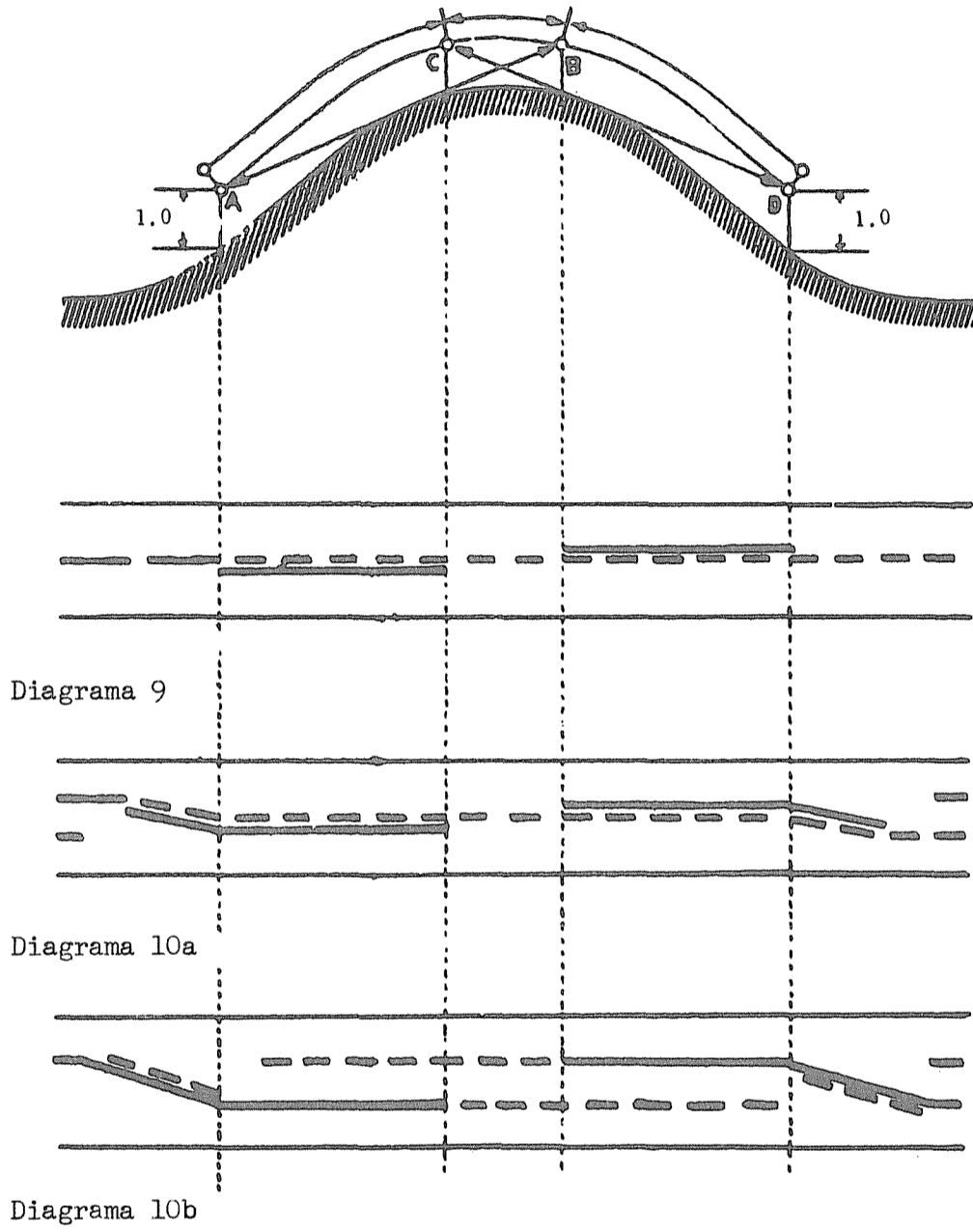


Diagrama 6





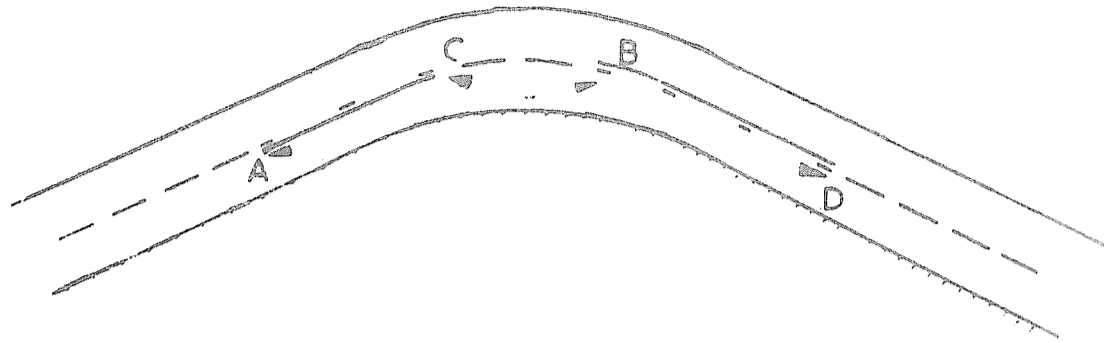


Diagrama 11a

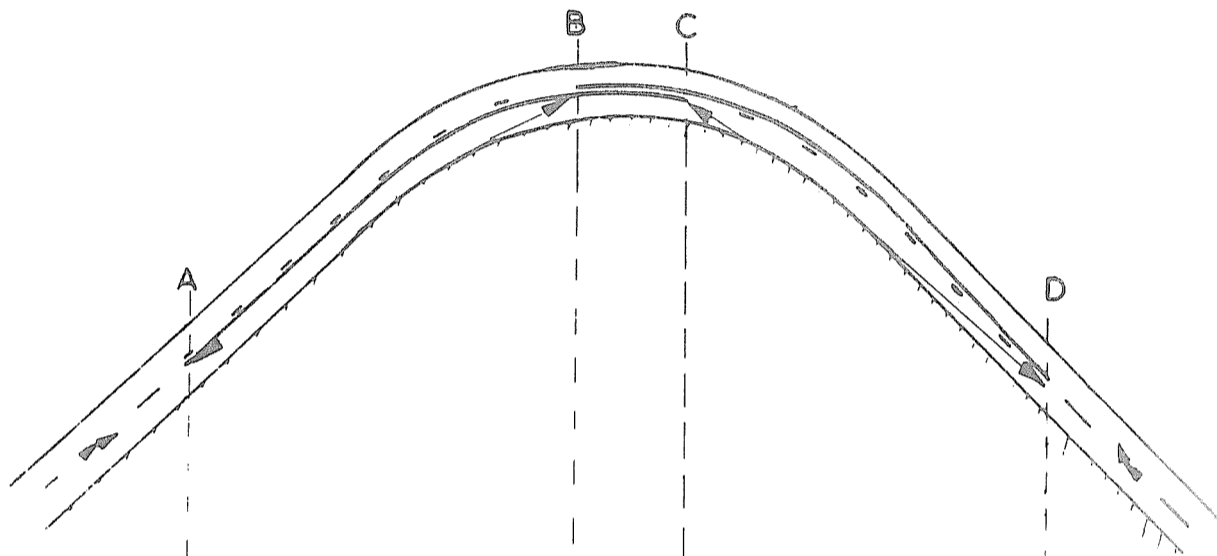


Diagrama 11b

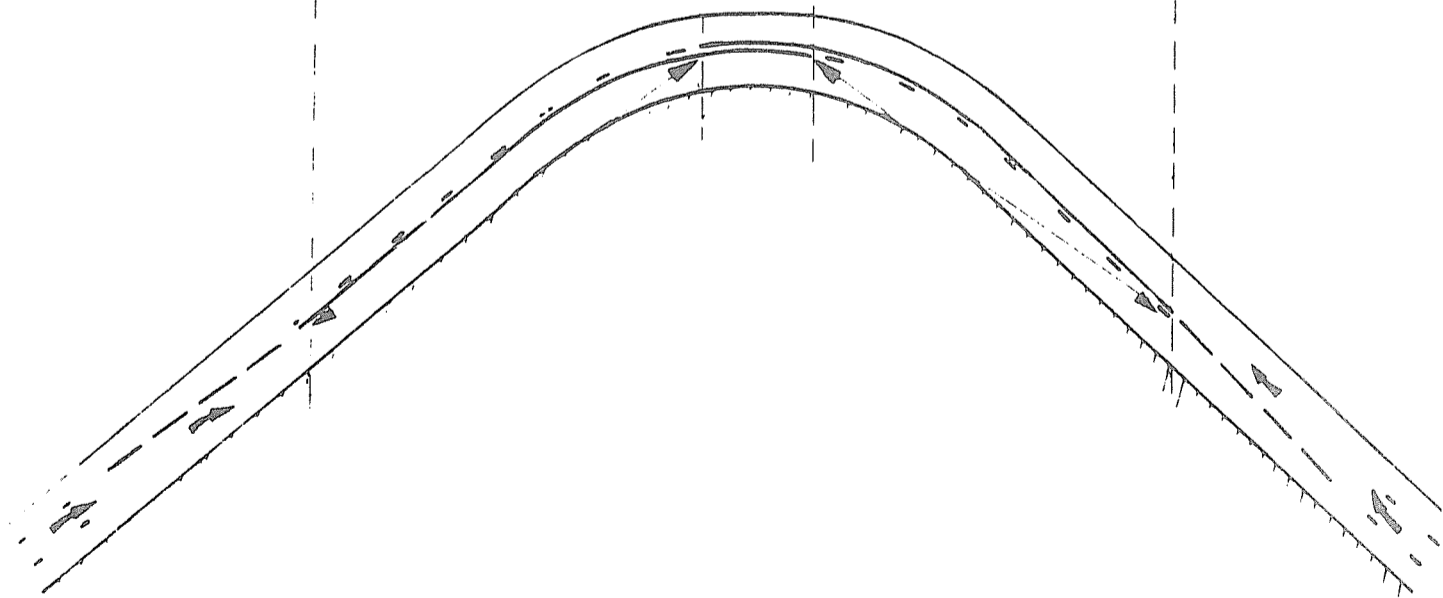


Diagrama 11c

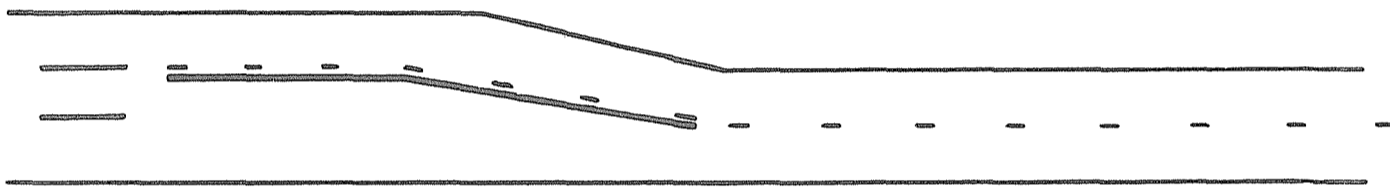


Diagrama 12

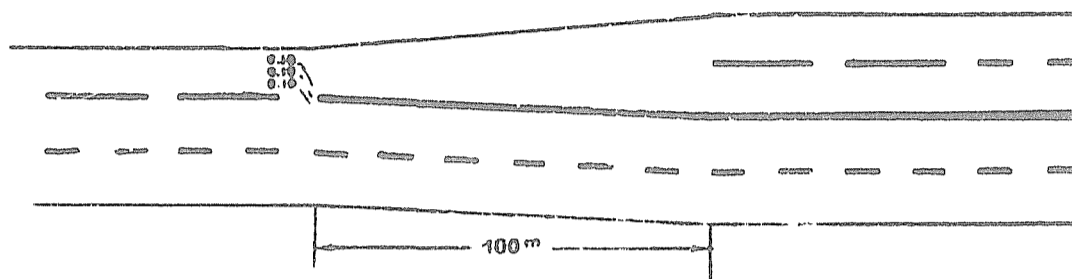


Diagrama 13



Diagrama 14

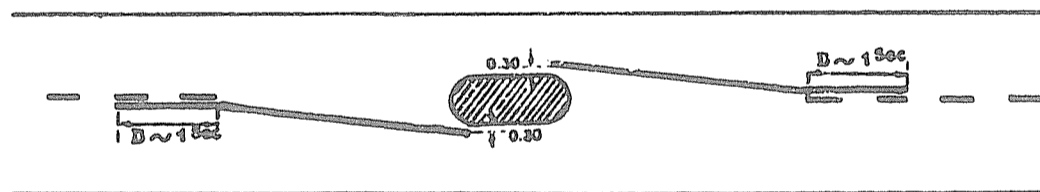


Diagrama 15

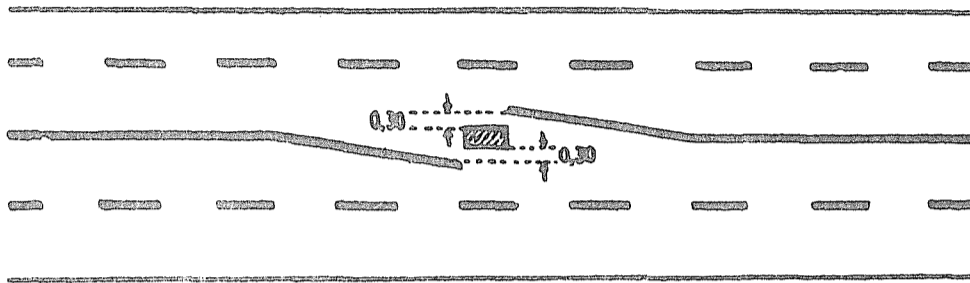


Diagrama 16

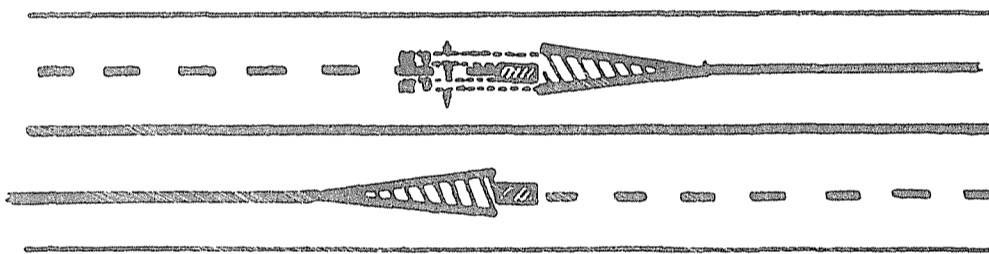


Diagrama 17

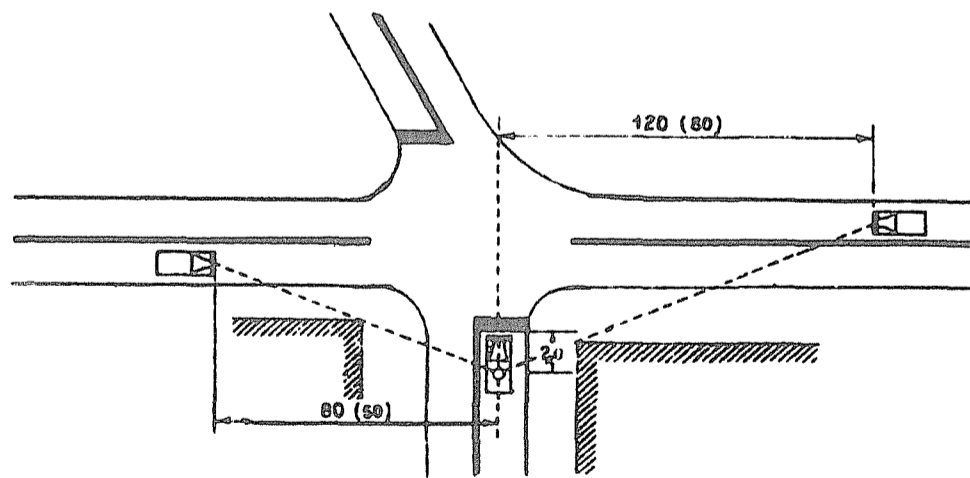


Diagrama 18

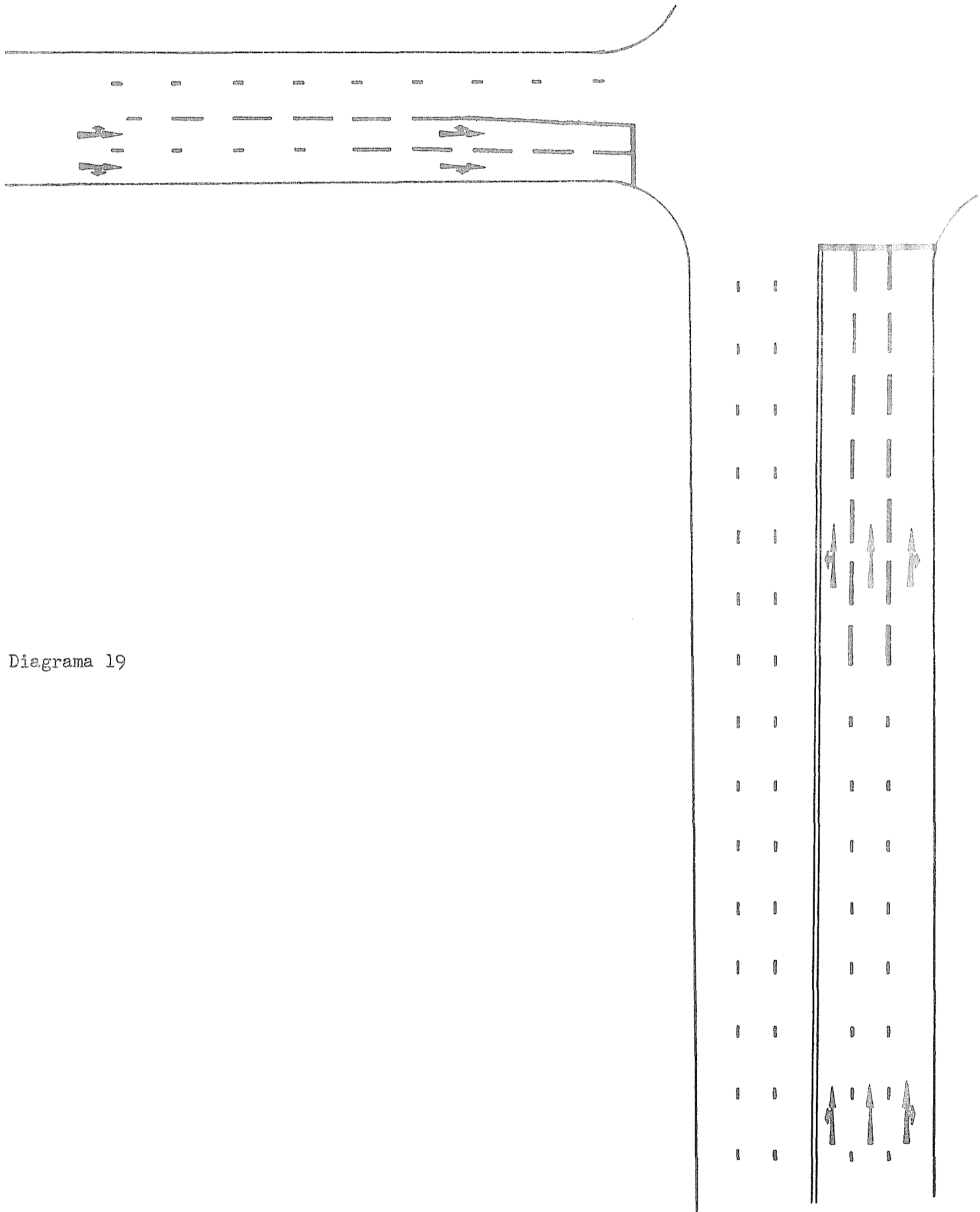


Diagrama 19

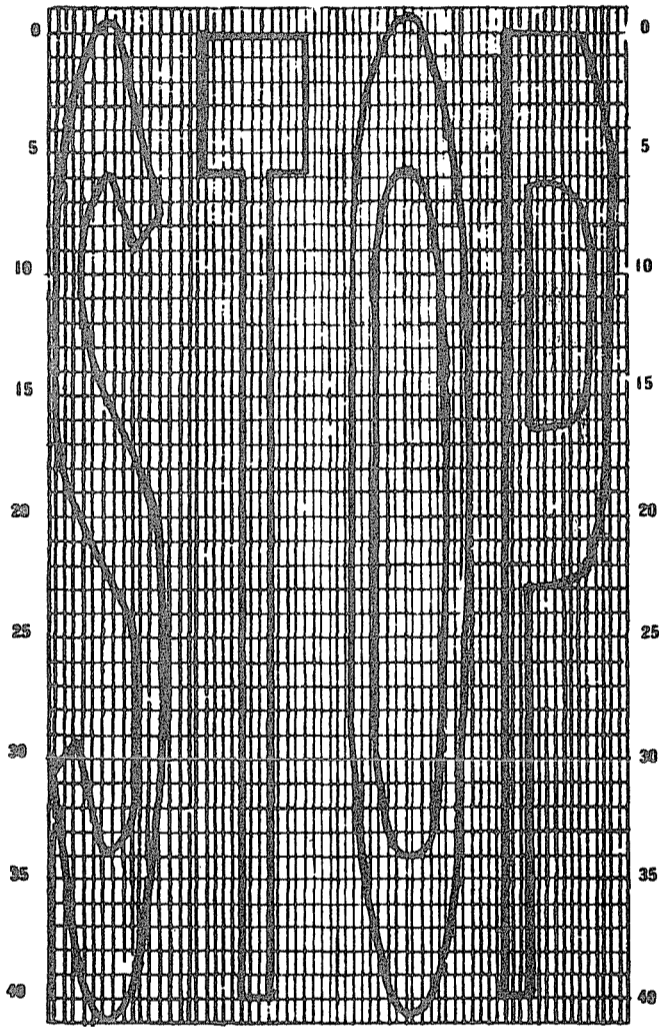
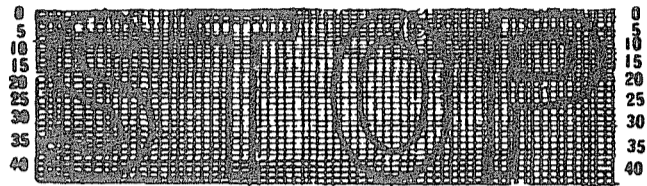


Diagrama 20

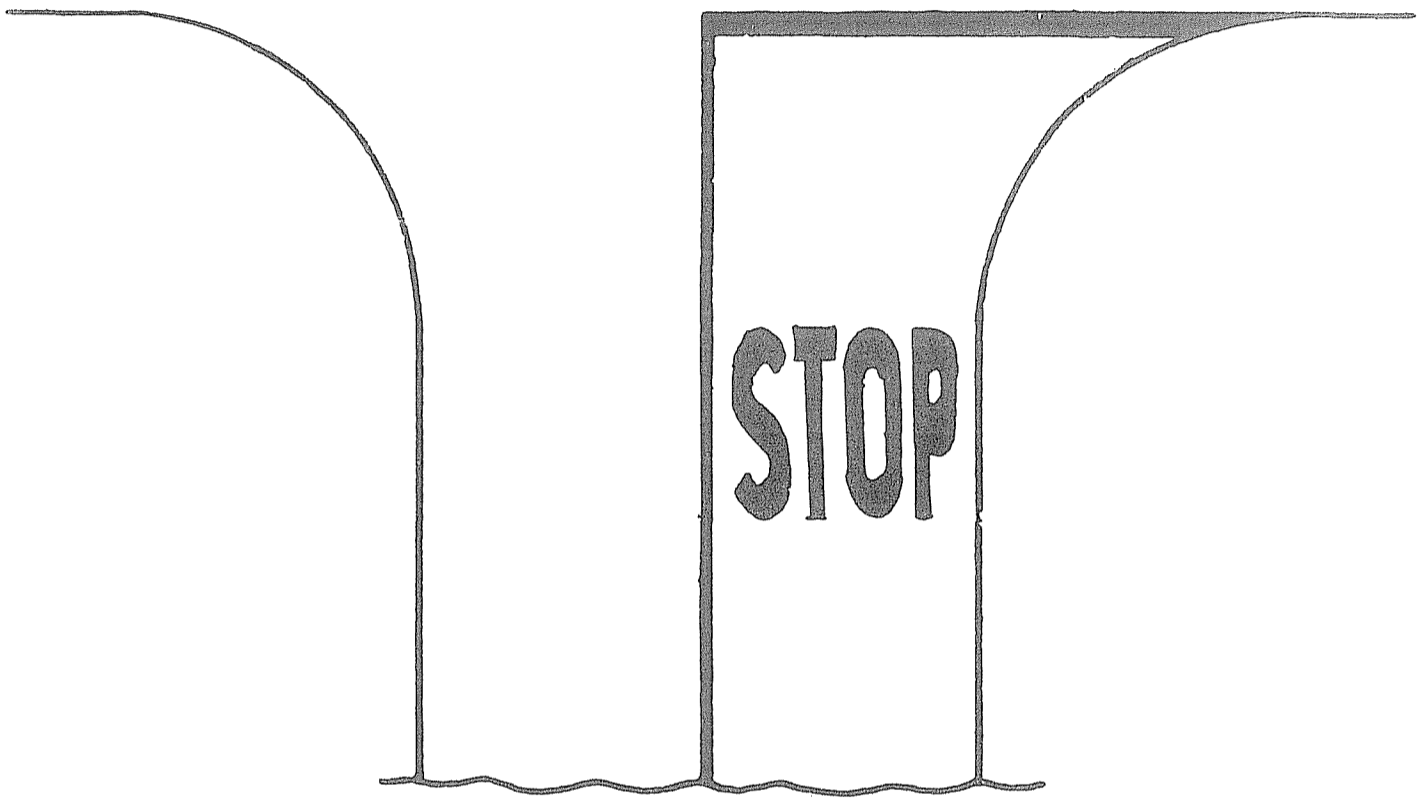


Diagrama 21

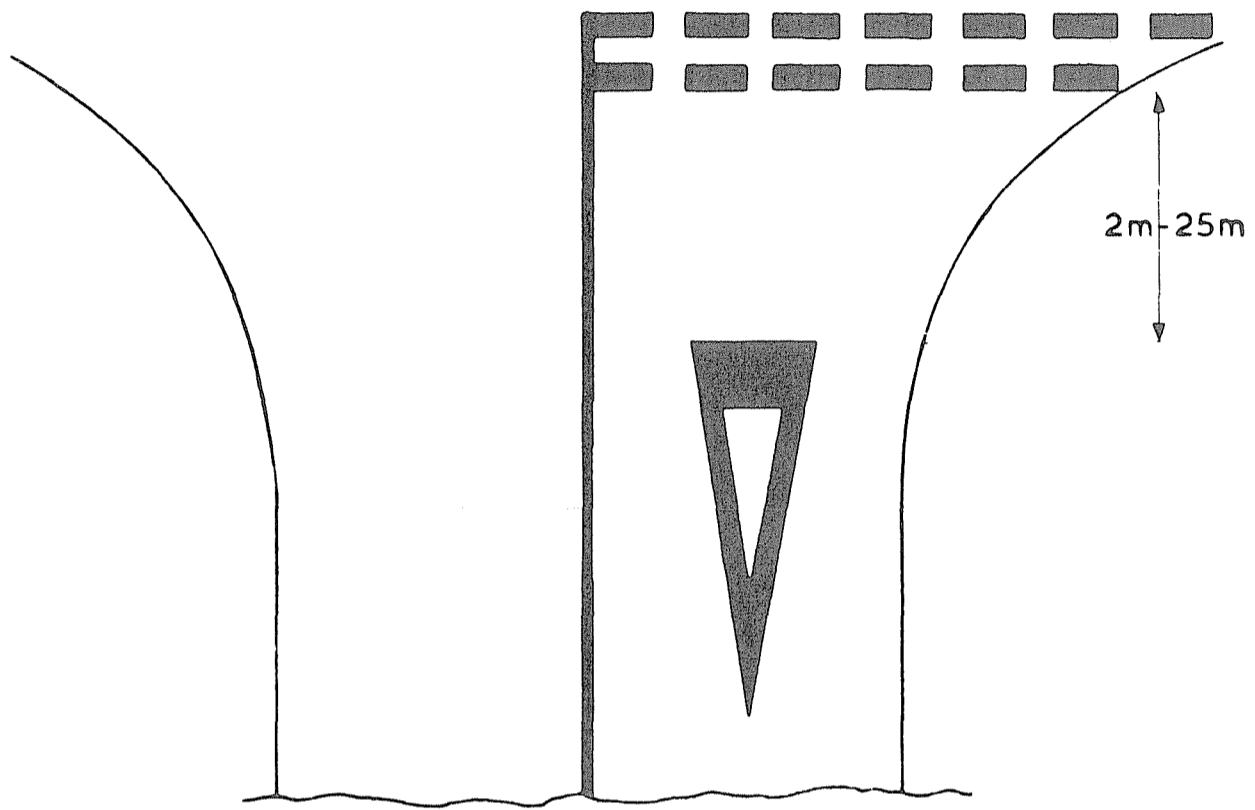
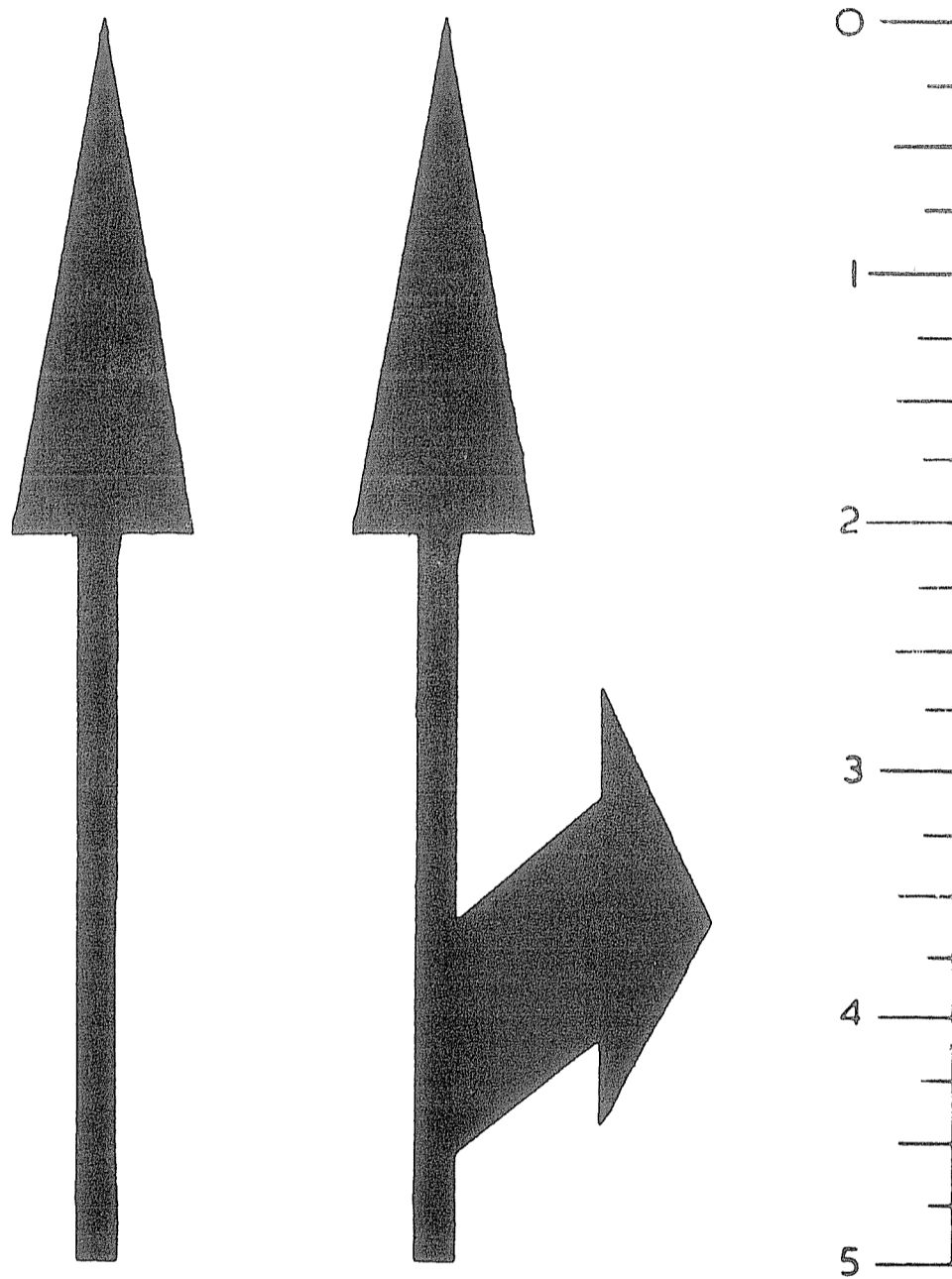


Diagrama 22



Normas recomendadas para el trazado en perspectiva de las flechas que den a la vez la indicación de continuar en línea recta y la de girar.

Diagrama 23

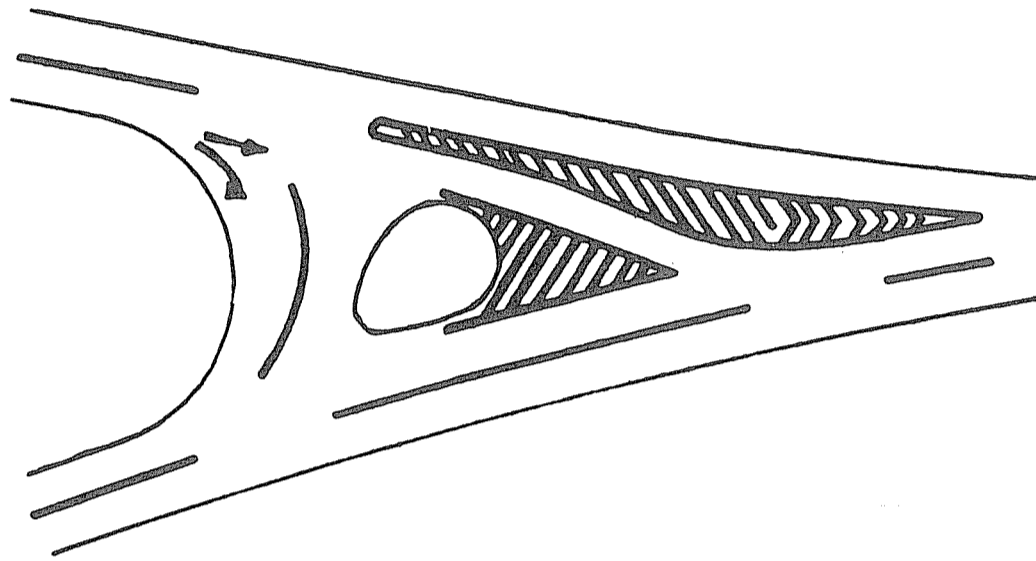


Diagrama 24

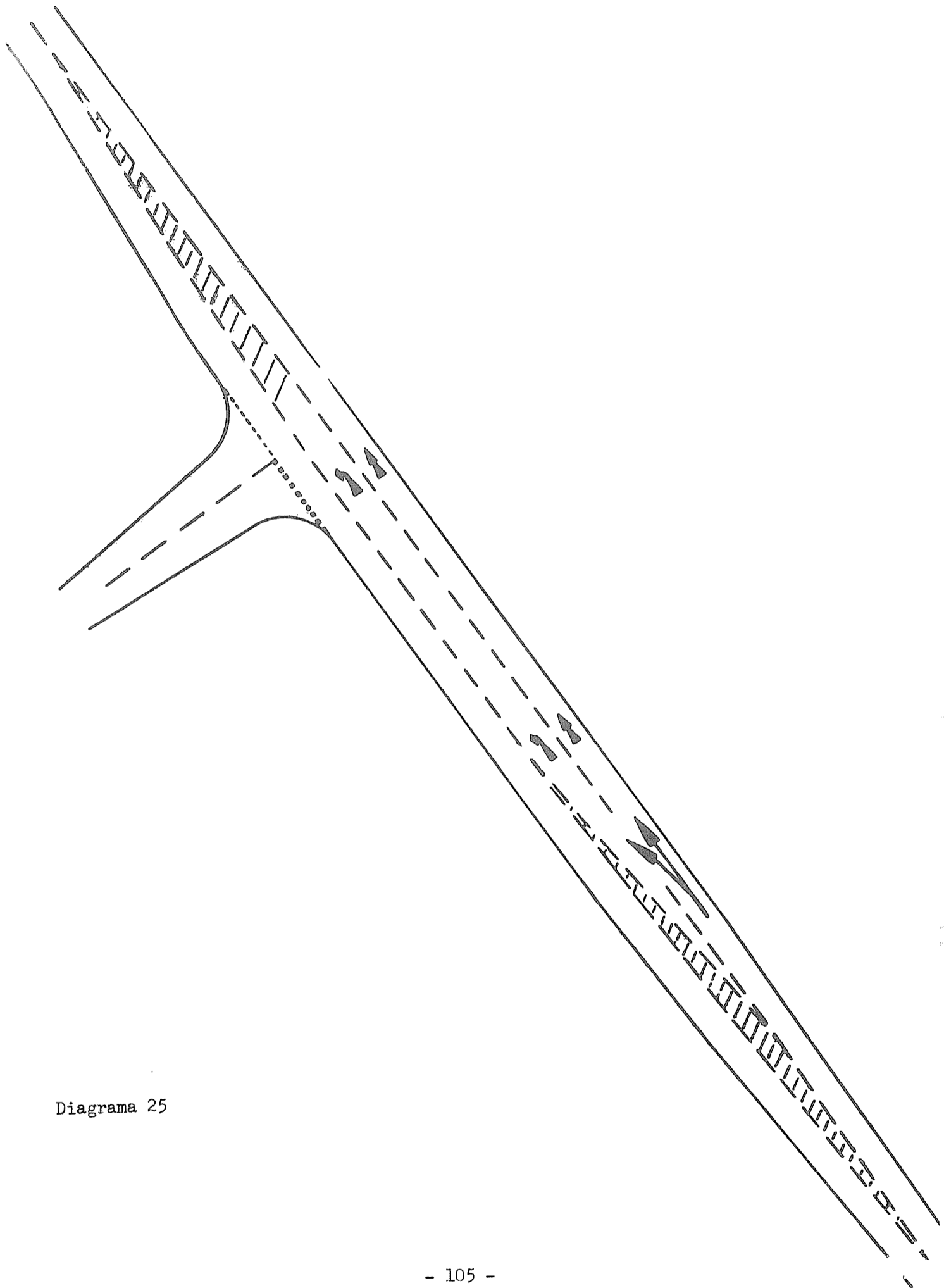


Diagrama 25

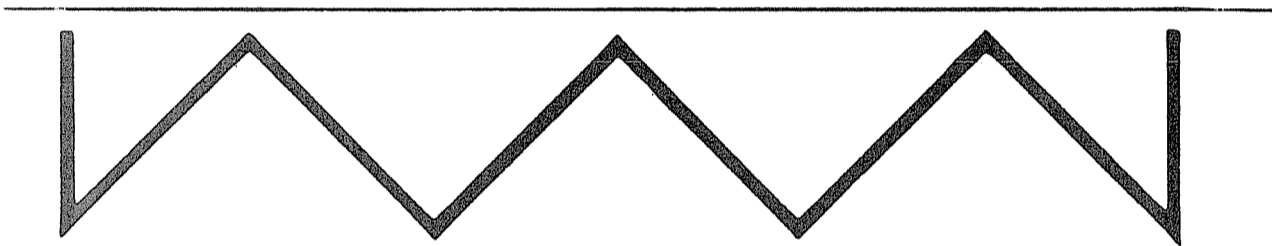


Diagrama 26

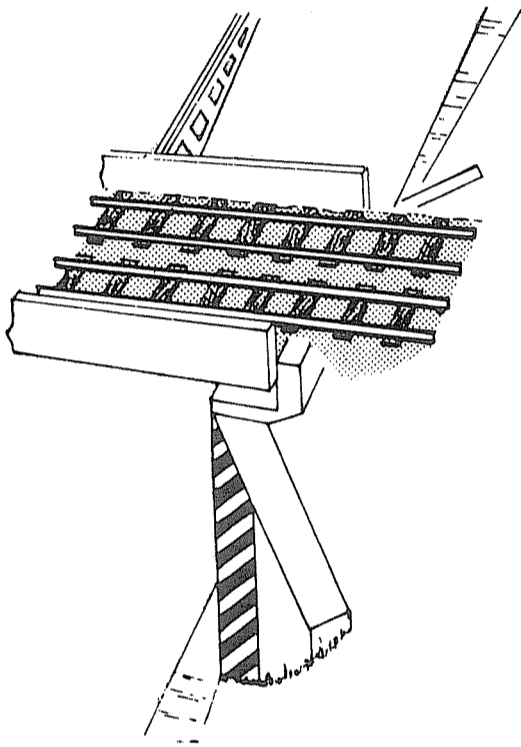


Diagrama 27

ANNEX 9

REPRODUCTION IN COLOUR OF SIGNS, SYMBOLS AND PANELS REFERRED TO IN ANNEXES 1 TO 7.

ANNEXE 9

REPRODUCTION EN COULEUR DES SIGNAUX, SYMBOLES ET PANNEAUX DONT IL EST QUESTION DANS LES ANNEXES 1 A 7.

附件九

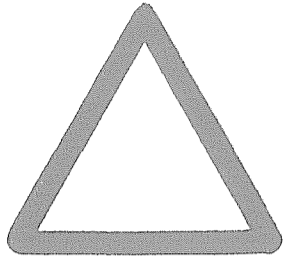
附件一至七所稱標誌、圖案及標牌之顏色複製

ПРИЛОЖЕНИЕ 9

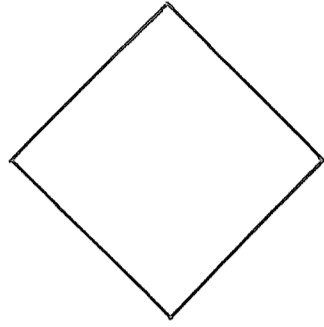
ЦВЕТНОЕ ИЗОБРАЖЕНИЕ СИГНАЛЬНЫХ ЗНАКОВ, ОБОЗНАЧЕНИЙ И ТАБЛИЧЕК, О КОТОРЫХ ИДЕТ РЕЧЬ В ПРИЛОЖЕНИЯХ 1-7.

ANEXO 9

REPRODUCCION EN COLOR DE LAS SEÑALES, LOS SIMBOLOS Y LAS PLACAS DE QUE TRATAN LOS ANEXOS 1 A 7.



A^a



A^b



A, 1^a



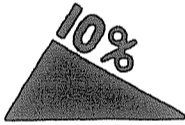
A, 1^b



A, 1^c



A, 1^d



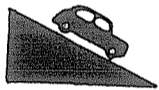
A, 2^a



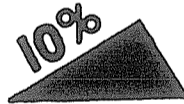
A, 2^b



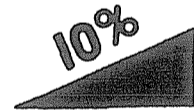
A, 2^c



A, 2^d



A, 3^a



A, 3^b



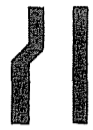
A, 3^c



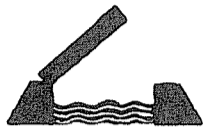
A, 3^d



A, 4^a



A, 4^b



A, 5



A, 6



A, 7^a



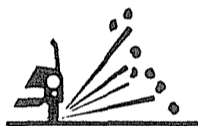
A, 7^b



A, 7^c



A, 8



A, 9^a



A, 9^b



A, 10^a



A, 10^b



A, 11^a



A, 11^b



A, 12



A, 13



A, 14^a



A, 14^b



A, 15



A, 16^b



A, 16^a



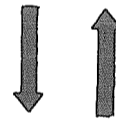
A, 16^c



A, 17



A, 18



A, 19



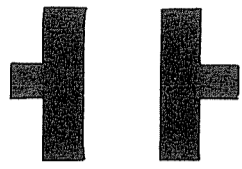
A, 20



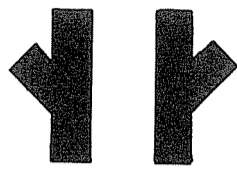
A, 21^a



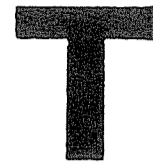
A, 21^b



A, 21^c



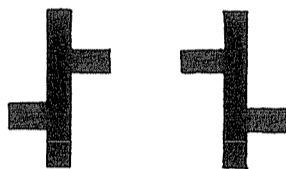
A, 21^d



A, 21^e



A, 21^f



A, 21^g



A, 22^a



A, 22^b



A, 22^c



A, 23



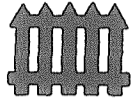
A, 24^a



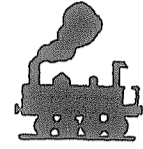
A, 24^b



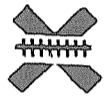
A 25



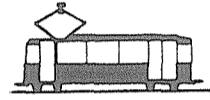
A, 26



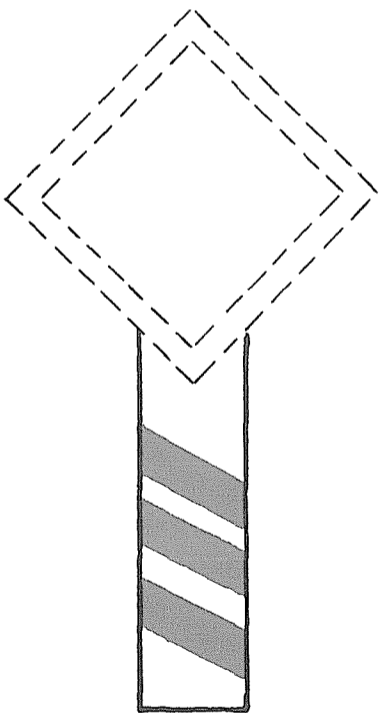
A, 27^a



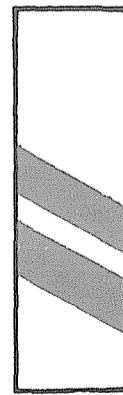
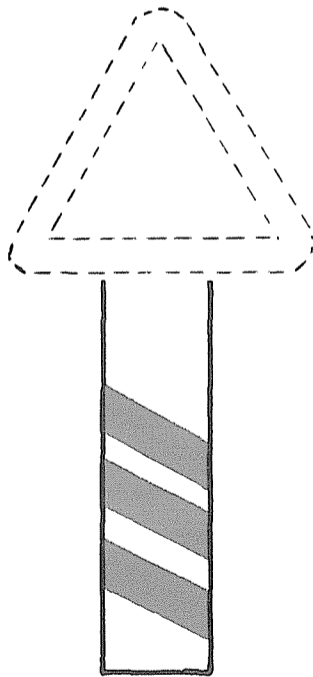
A, 27^b



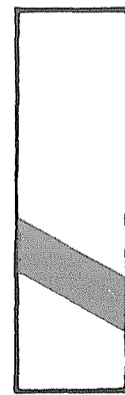
A, 28



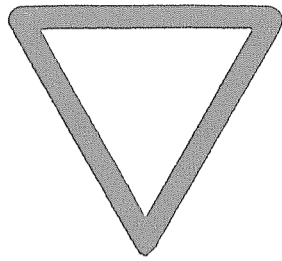
A, 29^a



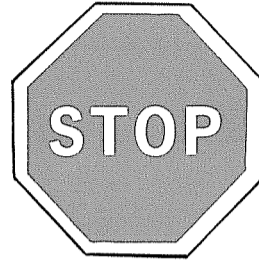
A, 29^b



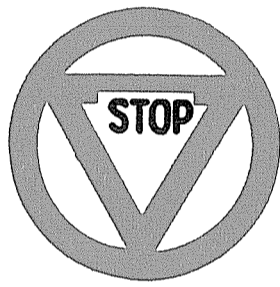
A, 29^c



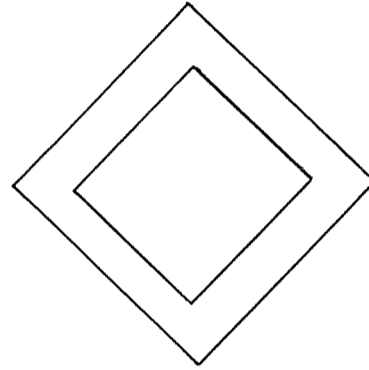
B, 1



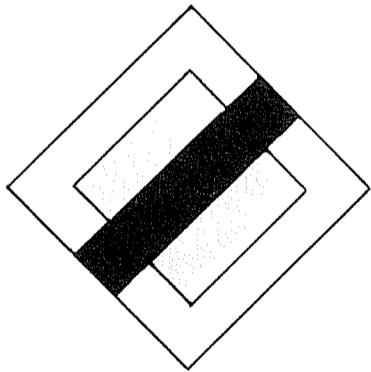
B, 2^a



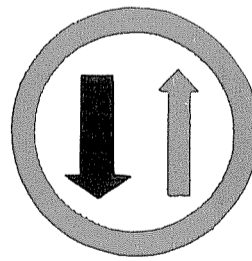
B, 2^b



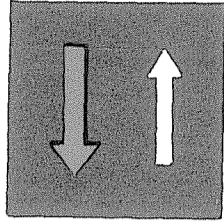
B, 3



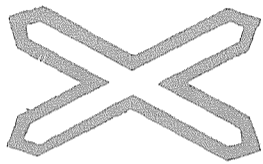
B, 4



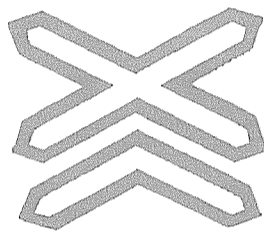
B, 5



B, 6



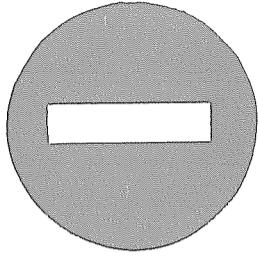
B, 7^a



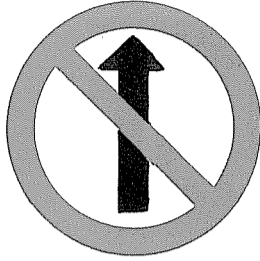
B, 7^b



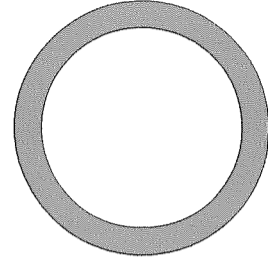
B, 7^c



C, 1^a



C, 1^b



C, 2



C, 3^a



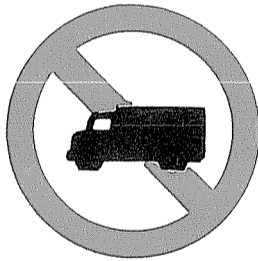
C, 3^b



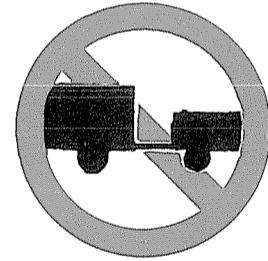
C, 3^c



C, 3^d



C, 3^e



C, 3^f



C, 3^g



C, 3^h



C, 3^j



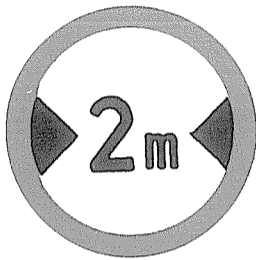
C, 3^k



C, 4^a



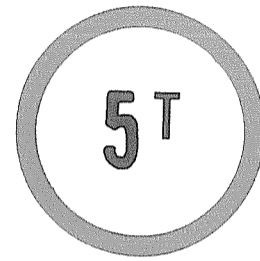
C, 4^b



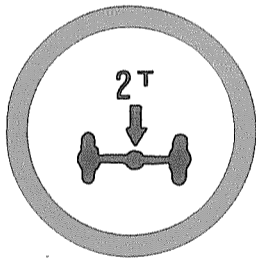
C, 5



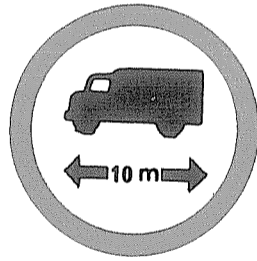
C, 6



C, 7



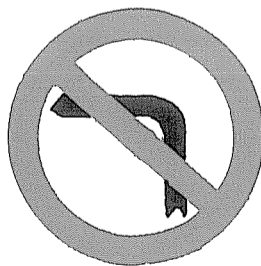
C, 8



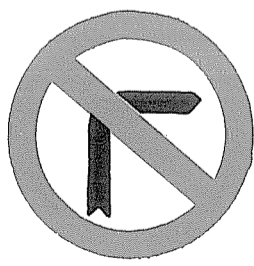
C, 9



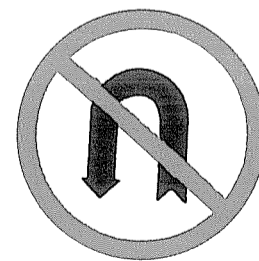
C, 10



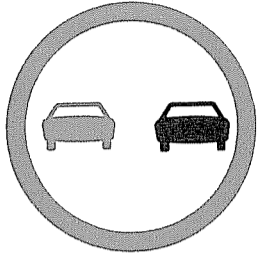
C, 11^a



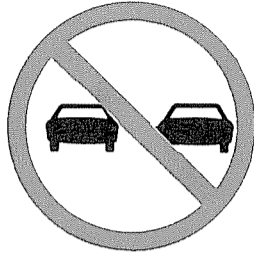
C, 11^b



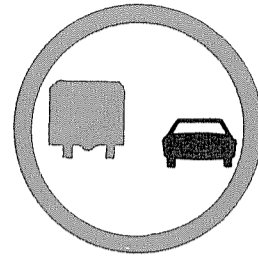
C, 12



C, 13^{aa}



C, 13^{ab}



C, 13^{ba}



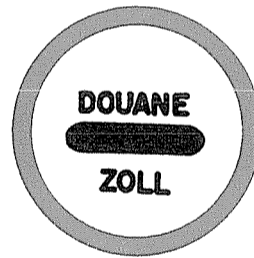
C, 13^{bb}



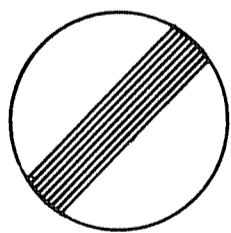
C, 14



C, 15



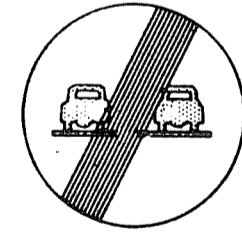
C, 16



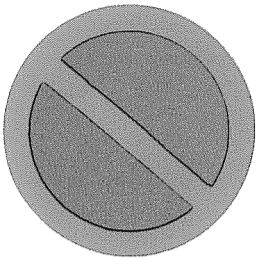
C, 17^a



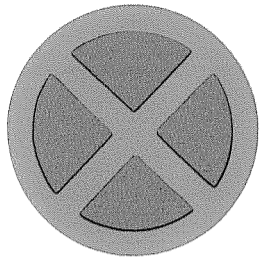
C, 17^b



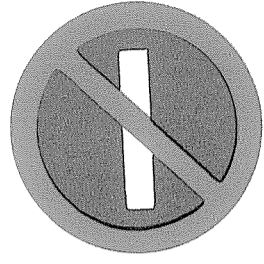
C, 17^c



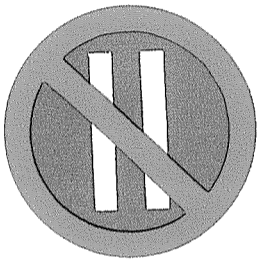
C, 18



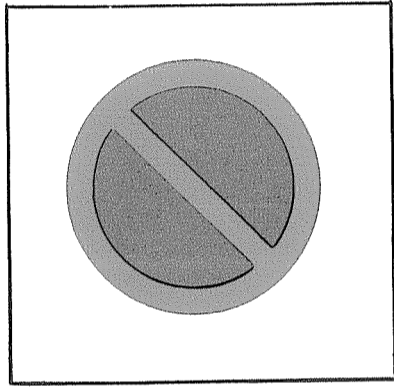
C, 19



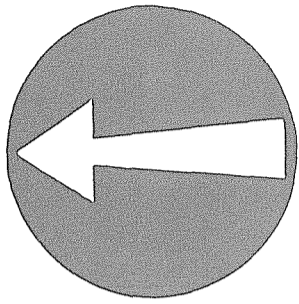
C, 20^a



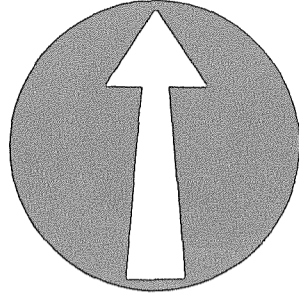
C, 20^b



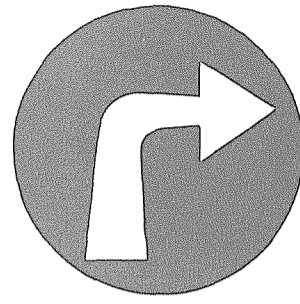
C, 21



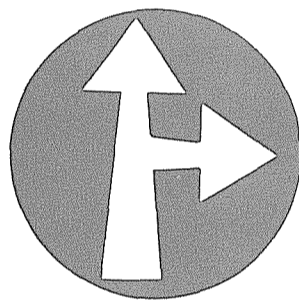
D, 1^a



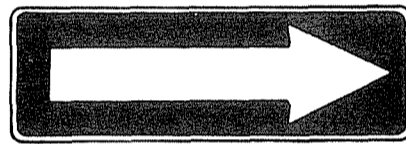
D, 1^a



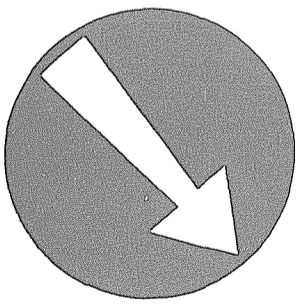
D, 1^a



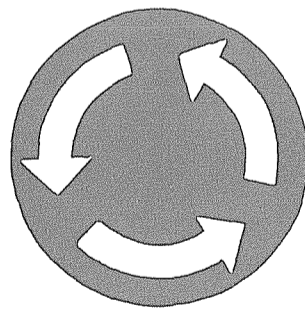
D, 1^a



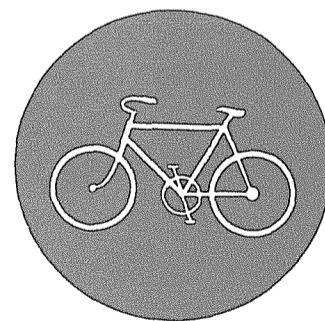
D, 1^b



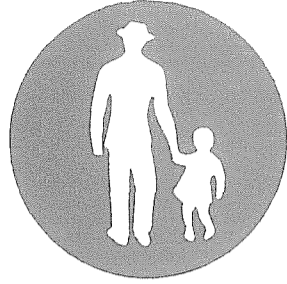
D, 2



D, 3



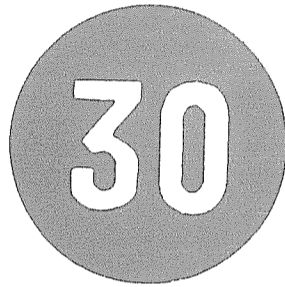
D, 4



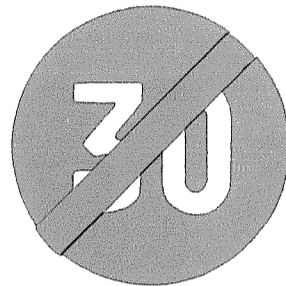
D, 5



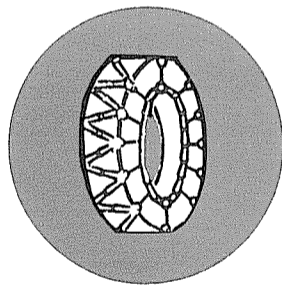
D, 6



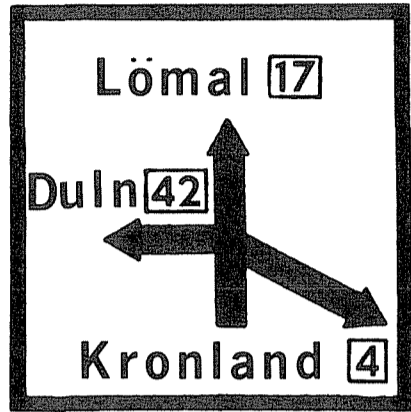
D, 7



D, 8



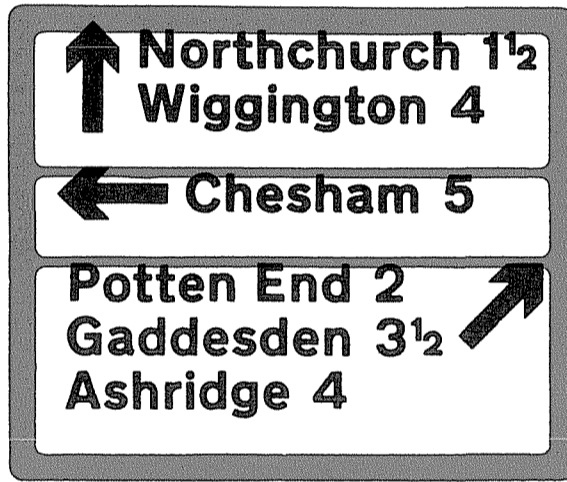
D, 9



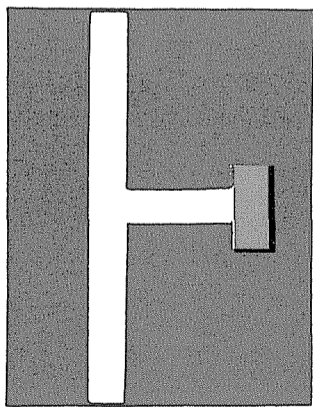
E, 1^a



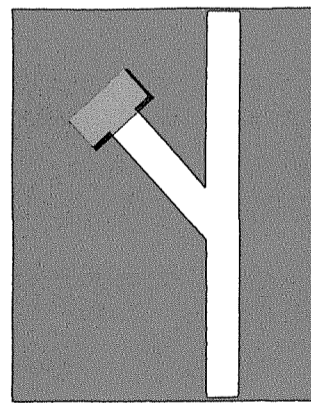
E, 1^b



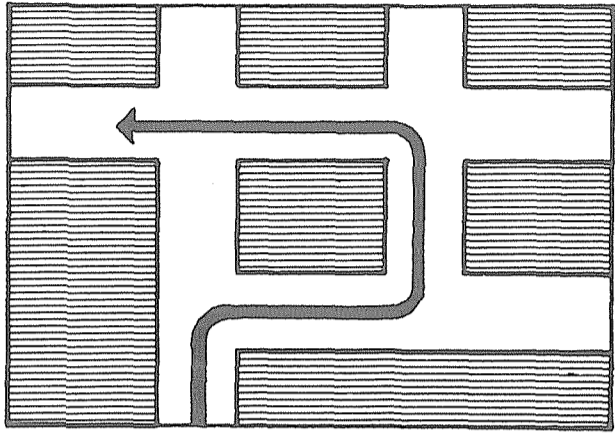
E, 1^c



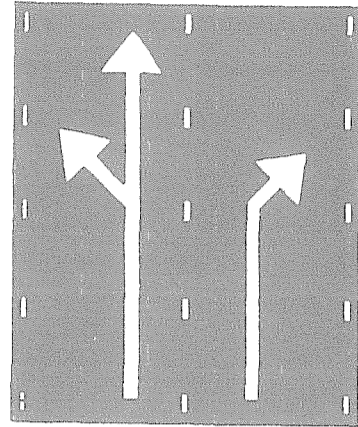
E, 2^a



E, 2^b



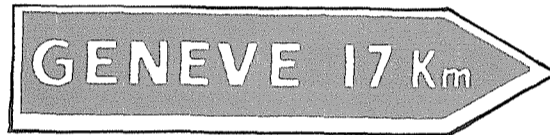
E, 3



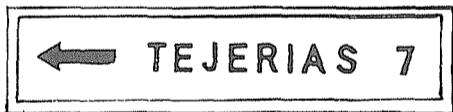
E, 4



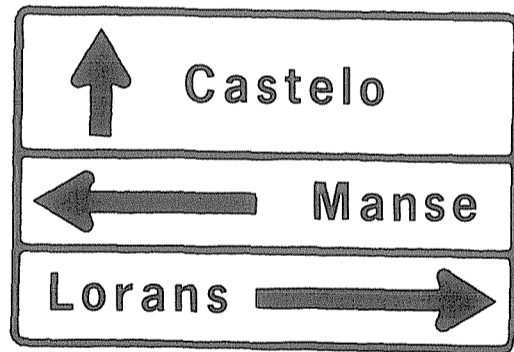
E, 5^a



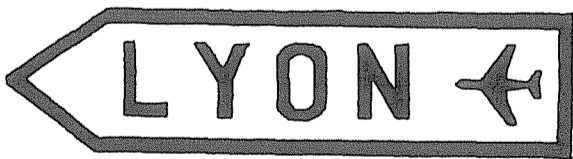
E, 5^b



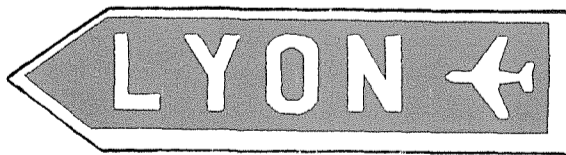
E, 5^c



E, 5^d



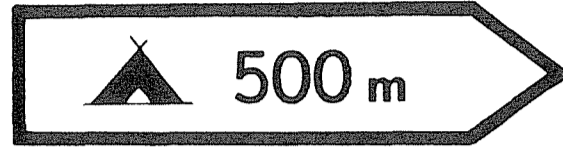
E, 6^a



E, 6^b



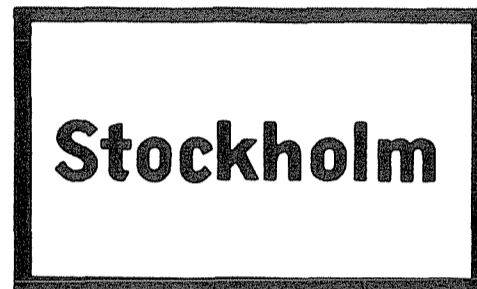
E, 6^c



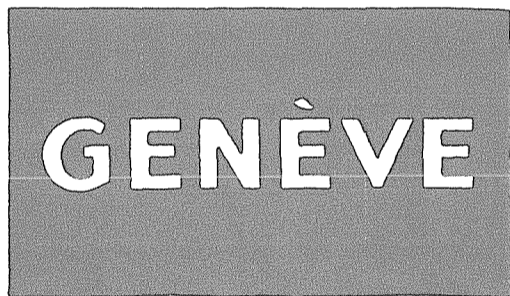
E, 7



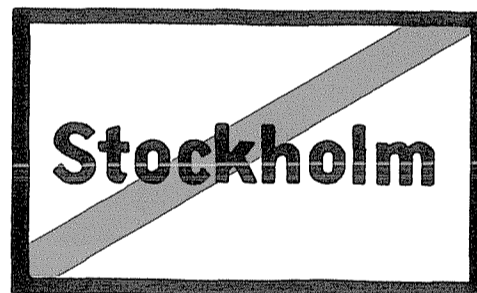
E, 8



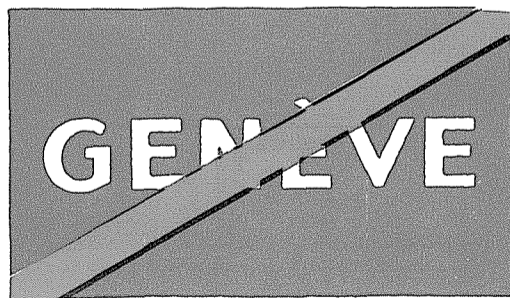
E, 9^a



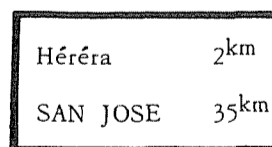
E, 9^b



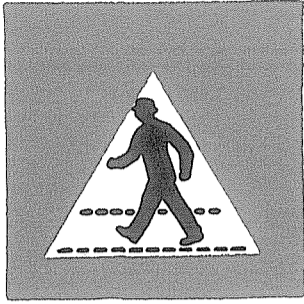
E, 9^c



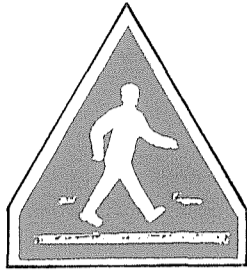
E, 9^d



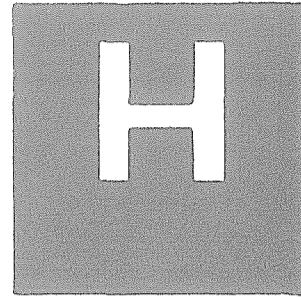
E, 10



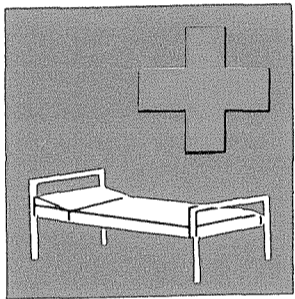
E, 11^a



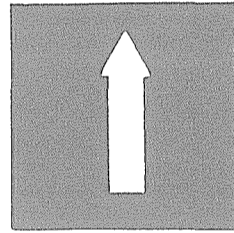
E, 11^b



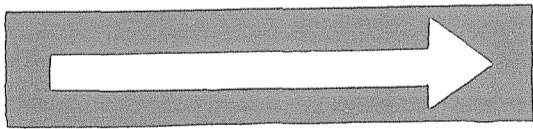
E, 12^a



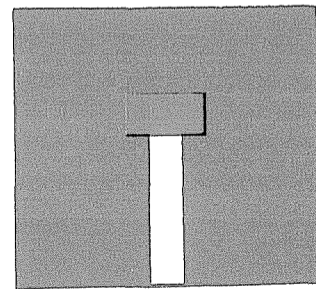
E, 12^b



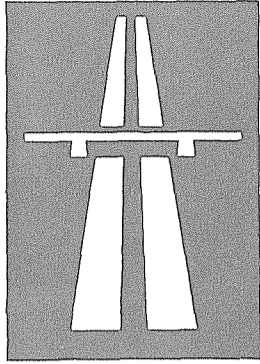
E, 13^a



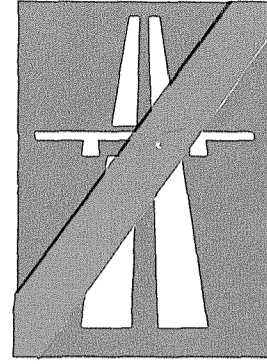
E, 13^b



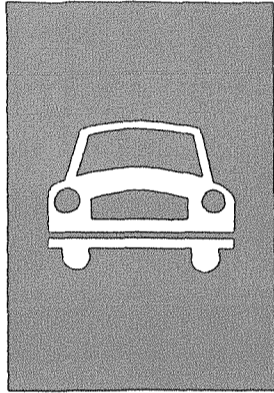
E, 14



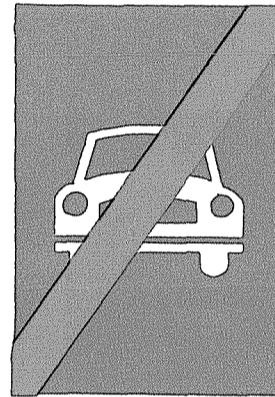
E, 15



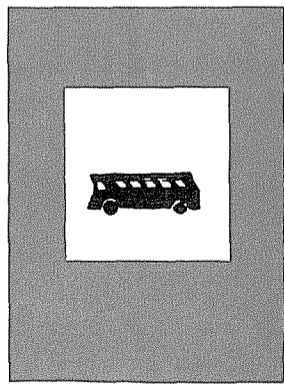
E, 16



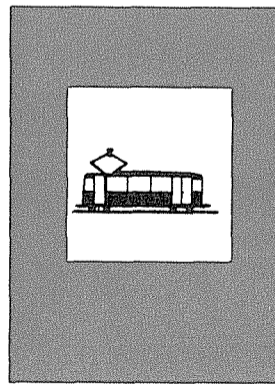
E, 17



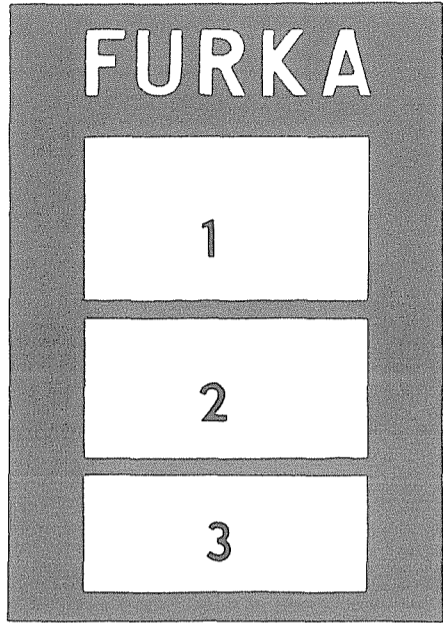
E, 18



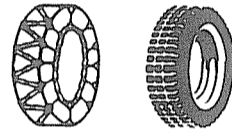
E, 19



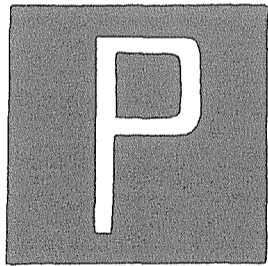
E, 20



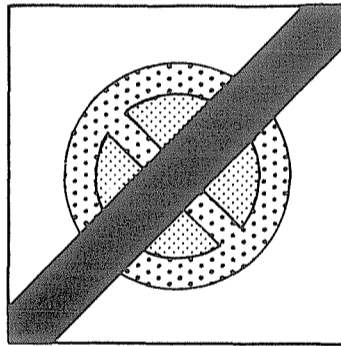
E, 21



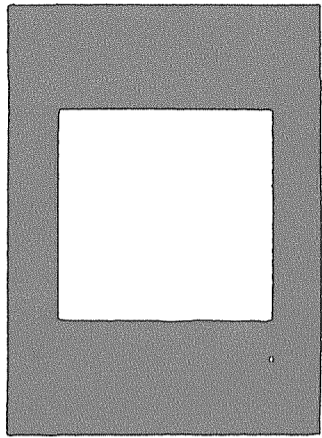
E, 22



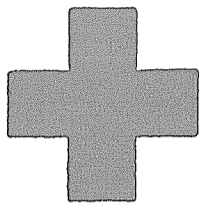
E, 23



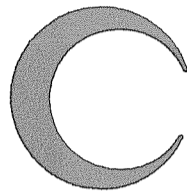
E, 24



F



F, 1^a



F, 1^b



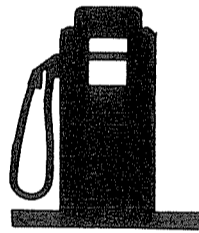
F, 1^c



F, 2



F, 3



F, 4



F, 5



F, 6



F, 7



F, 8



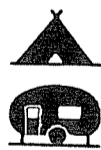
F, 9



F, 10



F, 11



F, 12



F, 13

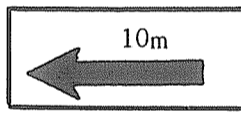
MODELS OF ADDITIONAL PANELS
MODELES DE PANNEAUX ADDITIONNELS
附加標牌之式樣
ОБРАЗЦЫ ДОПОЛНИТЕЛЬНЫХ ТАБЛИЧЕК
MODELOS DE PLACAS ADICIONALES



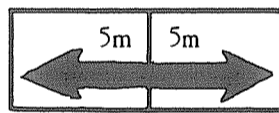
1



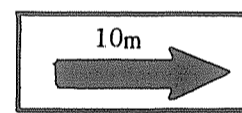
2



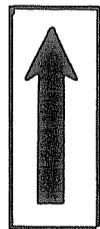
3^a



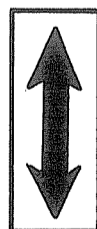
3^b



3^c



4^a



4^b



4^c

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
FOR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
За Албанию:
FOR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿爾及利亞:
За Алжир:
FOR ARCELIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
FOR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
FOR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За Австрию:
FOR AUSTRIA:

Kurt WALDHEIM
Otto MITTERER

FOR BARBADOS:
POUR LA BARBADE:
巴貝多:
За Барбадос:
FOR BARBADOS:

FOR BELGIUM:
POUR LA BELGIQUE:
比利時:
За Бельгію:
FOR BÉLGICA:

Georges FUTTEVILS

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За Боливию:
FOR BOLIVIA:

FOR BOTSWANA:
POUR LE BOTSWANA:
波扎那:
За Ботсвану:
FOR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
FOR EL BRASIL:

Sylvio Carlos DINIZ BORGES

FOR BULGARIA:
POUR LA BULGARIE:
保加利亚:
За България:
FOR BULGARIA:

БОРАЧЕВ
С оговоркой в соответствии с пунктом 1 статьи 46^{1/}

1/Translation by the Secretariat of
the United Nations:
Borachev
Subject to a reservation in accordance
with paragraph 1 of article 46.

1/Traduction du Secrétariat de l'Organisa-
tion des Nations Unies :
Boratchev
Avec la réserve prévue au paragraphe 1
de l'article 46.

FOR BURMA:
POUR LA BIRMANIE:
緬甸:
За Бирму:
FOR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆提:
За Бурунди:
FOR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

А. ЗУБОВИЧ
С оговоркой в соответствии с пунктом 1 статьи 46^{1/}

1/Translation by the Secretariat of
the United Nations:
A. Zubovich
Subject to a reservation in accordance
with paragraph 1 of article 46

1/Traduction du Secrétariat de l'Organi-
sation des Nations Unies:
A. Zoubovitch
Avec la réserve prévue au paragraphe 1
de l'article 46.

FOR CAMBODIA:
POUR LE CAMBODGE:
柬埔寨:
За Камбоджу:
FOR CAMBOYA:

FOR CAMEROON:
POUR LE CAMEROUN:
喀麥隆:
За Камерун:
FOR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
FOR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和國:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

FOR CEYLON:
POUR CEYLAN:
錫蘭:
За Цейлон:
POR CEILÁN:

FOR CHAD:
POUR LE TCHAD:
查德:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

Miguel SERRANO

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
POR CHINA:

Liu CHIEH
December 19, 1969

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбию:
POR COLOMBIA:

FOR THE CONGO (BRAZZAVILLE):

POUR LE CONGO (BRAZZAVILLE):

剛果 (布拉薩市):

За Конго (Браззавиль):

POR EL CONGO (BRAZZAVILLE):

FOR THE CONGO (DEMOCRATIC REPUBLIC OF):

POUR LE CONGO (RÉPUBLIQUE DÉMOCRATIQUE DU):

剛果 (民主共和國):

За Демократическую Республику Конго:

POR EL CONGO (REPÚBLICA DEMOCRÁTICA DE):

FOR COSTA RICA:

POUR LE COSTA RICA:

哥斯大黎加:

За Коста-Рику:

POR COSTA RICA:

Franz Jos. HASLINGER

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

FOR CYPRUS:
POUR CHYPRE:
賽普勒斯:
За Кипр:
FOR CHIPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
FOR CHECOSLOVAQUIA:

Avec une réserve en ce qui concerne
l'article 44.^{1/}
Josef DYKAST

1/Translation by the Secretariat of the United Nations - Traduction du Secrétariat
de l'Organisation des Nations Unies :

With a reservation in regard to article 44.

FOR DAHOMEY:
POUR LE DAHOMEY:
達荷美:
За Дагомею:
FOR EL DAHOMEY:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
FOR DINAMARCA:

Kristian FRØSIG
Aage ANDERSEN

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'EQUATEUR:
厄瓜多:
За Эквадор:
FOR EL ECUADOR:

Arsenio Larco DIAZ

FOR EL SALVADOR:
POUR EL SALVADOR:
薩爾瓦多:
За Сальвадор:
FOR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
衣索比亞:
За Эфиопию:
FOR ETIOPIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
FOR LA REPÚBLICA FEDERAL DE ALEMANIA:

Otto LINDER

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
FOR FINLANDIA:

Max JAKOBSON
Dec. 16, 1969

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

Jean GABARRA

FOR GABON:
POUR LE GABON:
加彭:
3a Габон:
FOR EL GABÓN:

FOR GAMBIA:
POUR LA GAMBIE:
岡比亞:
3a Гамбия:
FOR GAMBIA:

FOR GHANA:
POUR LE GHANA:
迦納:
3a Ганы:
FOR GHANA:

Richard M. AKWEI
22nd August, 1969

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грeцiю:
FOR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалy:
FOR GUATEMALA:

FOR GUINEA:
POUR LA GUINÉE:
幾內亞:
За Гвинею:
FOR GUINEA:

FOR GUYANA:
POUR LA GUYANE:
蓋亞那:
За Гвиану:
FOR GUYANA:

FOR HAITI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAÏTI:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
FOR LA SANTA SEDE:

Gerolamo PRIGIONE

FOR HONDURAS:
POUR LE HONDURAS:
宏都拉斯:
За Гондурас:
FOR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрия:
FOR HUNGRIA:

László FOLDVARI

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландию:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
FOR INDONESIA:

Junus POHAN

Indonesia does not consider itself bound by
article 44.
In conformity with article 1 moped will be
deemed as motor-cycle.^{1/}

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
FOR EL IRÁN:

Aslan AFSHAR

1/Traduction du Secrétariat de l'Organisation des Nations Unies - Translation by the
Secretariat of the United Nations:

L'Indonésie ne se considère pas liée par l'article 44.
Conformément à l'article premier, le terme "cyclomoteur" sera réputé désigner un
"motocycle".

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
FOR EL IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
FOR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

Lionello COZZI

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
牙象海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙買加:
За Ямайку:
FOR JAMAICA:

FOR JAPAN:
POUR LE JAPON:
日本:
За ЯПОНИЮ:
FOR EL JAPÓN:

FOR JORDAN:
POUR LA JORDANIE:
約旦:
За Иорданию:
FOR JORDANIA:

FOR KENYA:
POUR LE KENYA:
肯亞:
За КЕНИЮ:
FOR KENIA:

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
За Кувейт:
POR KUWAIT:

FOR LAOS:
POUR LE LAOS:
寮國:
За Лаос:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
POR EL LÍBANO:

FOR LESOTHO:
POUR LE LESOTHO:
賴索托:
За Лесото:
FOR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞:
За Либерию:
FOR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За Ливию:
FOR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦斯登:
За Лихтенштейн:
FOR LIECHTENSTEIN:

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
FOR LUXEMBURGO:

René LOGELIN

FOR MADAGASCAR:
POUR MADAGASCAR:
馬達加斯加:
За Мадагаскар:
FOR MADAGASCAR:

FOR MALAWI:
POUR LE MALAWI:
馬拉威:
За Малави:
FOR MALAWI:

FOR MALAYSIA:
POUR LA MALAISIE:
馬來亞聯邦:
За Малайскую Федерацию:
FOR MALASIA:

FOR THE MALDIVE ISLANDS:
POUR LES ÎLES MALDIVES:
馬爾代夫羣島:
За Мальдивские острова:
FOR LAS ISLAS MALDIVAS:

FOR MALI:
POUR LE MALI:
馬利:
За Мали:
FOR MALÍ:

FOR MALTA:
POUR MALTE:
馬耳他:
За Мальту:
FOR MALTA:

FOR MAURITANIA:
POUR LA MAURITANIE:
茅利塔尼亞:
За Мавританию:
FOR MAURITANIA:

FOR MAURITIUS:
POUR MAURICE:
模里西斯:
За Маврикий:
FOR MAURICIO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
FOR MÉXICO:

G. MORALES GARZA

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
FOR MÓNACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголи:
FOR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
FOR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
FOR NEPAL:

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷蘭:
За Нидерланды:
FOR LOS PAISES BAJOS:

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭:
За Новую Зеландию:
FOR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
FOR NICARAGUA:

FOR THE NIGER:
POUR LE NIGER:
奈及爾:
За Нигер:
FOR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерию:
FOR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
FOR NORUEGA:

Edvard HAMBRO
December 23, 1969

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
POR EL PAQUISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿馬:
За Панаму:
POR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
祕魯:
За Перу:
FOR EL PERÚ:

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
FOR FILIPINAS:

Baltazar AQUINO
Romeo Flores EDU

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

Sous réserve de n'être pas lié par l'article 44,
conformément au paragraphe 1 de l'article 46
de la Convention.^{1/}
Józef WOJCIECHOWSKI

^{1/}Translation by the Secretariat of the United Nations - Traduction du Secrétariat de l'Organisation des Nations Unies :

Subject to a reservation that Poland shall not be bound by article 44, in accordance with paragraph 1 of article 46 of the Convention.

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

Armando de PAULA COELHO
Mario José de ABREU e SILVA

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

Yong Shik KIM
29 Dec 1969

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和國:
За Республику Вьетнам:
FOR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

La République socialiste de Roumanie ne se considère pas liée par les dispositions de l'article 44 de la présente Convention.^{1/}

Victor MATHEVICI

FOR RWANDA:
POUR LE RWANDA:
盧安達:
За Руанду:
FOR RWANDA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
FOR SAN MARINO:

Wilhelm MULLER-FEMBECK

1/Translation by the Secretariat of the United Nations - Traduction du Secrétariat de l'Organisation des Nations Unies :

The Socialist Republic of Romania does not consider itself bound by the provisions of article 44 of this Convention.

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯:
За Саудовскую Аравию:
FOR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
FOR EL SENEGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
獅子山:
За Сьерра-Леоне:
FOR SIERRA LEONA:

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
FOR SINGAPUR:

FOR SOMALIA:
POUR LA SOMALIE:
索馬利亞:
За Сомали:
FOR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
FOR SUDÁFRICA:

FOR SOUTHERN YEMEN :
POUR LE YÉMEN DU SUD :
南也門：
За Южный Йемен：
POR EL YEMEN MERIDIONAL:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙：
За Испанию:
POR ESPAÑA:

Declaro, según el artº 46 que España no se considera obligada por el artº 44 y formula su reserva al artº 38. ^{1/}

Joaquin BUXO-DULCE
M. de C. D.
(Ad Referendum)

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹：
За Судан：
POR EL SUDÁN:

1/ Translation by the Secretariat of the United Nations:

I declare, in accordance with article 46, that Spain does not consider itself bound by article 44 and enters a reservation with respect to article 38.

1/ Traduction du Secrétariat de l'Organisation des Nations Unies :

Je déclare, conformément à l'article 46, que l'Espagne ne se considérera pas liée par l'article 44 et qu'elle formule une réserve au sujet de l'article 38.

FOR SWAZILAND:
POUR SOUAZILAND:
史瓦濟蘭:
FOR SWAZILANDIA:
За Свазиленд:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
FOR SUECIA:

Bertil HOLMQUIST

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
FOR SUIZA:

Oscar SCHURCH

FOR SYRIA:
POUR LA SYRIE:
叙利亞:
За Сирию:
FOR SIRIA:

FOR THAILAND:
POUR LA THAÏLANDE:
泰國:
За Таиланд:
FOR TAILANDIA:

Manu AMATAYAKUL

Thailand will not be bound by Art.46 of this Convention.
Thailand will consider mopeds as motor-cycles.

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
FOR EL TOGO:

1/ Traduction du Secrétariat de l'Organisation des Nations Unies - Translation by the Secretariat of the United Nations:

La Thaïlande ne sera pas liée par l'article 46 de cette Convention.
La Thaïlande considérera que le terme "cyclomoteur" désigne des "motocycles".

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ ET TOBAGO:
千里達及托貝哥:
За Тринидад и Тобаго:
POR TRINIDAD Y TABAGO:

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞:
За Тунис:
POR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
POR TURQUÍA:

FOR UGANDA:
POUR L'UGANDA:
烏干達:
За Уганду:
FOR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

М. ЯШНИК
С оговоркой в соответствии с пунктом 1 статьи 46^{1/}

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

С оговоркой в соответствии с пунктом 1 статьи 46^{2/}
Б. ШУМИЛИН

Translations by the Secretariat of the United Nations:

1/M. Yashnik
Subject to a reservation in accordance with paragraph 1 of article 46.
2/Subject to a reservation in accordance with paragraph 1 of article 46.
B. Shumilin

Traductions du Secrétariat de l'Organisation des Nations Unies :

1/M. Yashnik
Avec la réserve prévue au paragraphe 1 de l'article 46.
2/Avec la réserve prévue au paragraphe 1 de l'article 46.
B. Choumiline

FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE:
阿拉伯聯合共和國:
За Объединенную Арабскую Республику:
FOR LA REPÚBLICA ARABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

James Richard MADGE

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦尚尼亞聯合共和國:
За Объединенную Республику Танзания:
FOR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
FOR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上伏塔:
За Верхнюю Вольту:
FOR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭:
За Уругвай:
FOR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉:
За Венесуэлу:
FOR VENEZUELA:

Ad Referendum
Francisco Azpurua ESPINOZA

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西薩摩亞:
За Западное Самоа:
FOR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也門:
За Йемен:
FOR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За ЮГОСЛАВИЈА:
FOR YUGOSLAVIA:

Lazar MOJSOV

FOR ZAMBIA:
POUR LA ZAMBIE:
尚比亞:
За Замбію:
FOR ZAMBIA:

I hereby certify that the foregoing text is a true copy of the Convention on Road Signs and Signals, done at Vienna, Austria, on 8 November 1968, the original of which is deposited with the Secretary-General of the United Nations.

For the Secretary-General,
The Director of the General Legal
Division,
in charge of the Office of Legal
Affairs:

Je certifie que le texte qui précède est la copie conforme de la Convention sur la signalisation routière, faite à Vienne (Autriche) le 8 novembre 1968, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Pour le Secrétaire général,
Le Directeur de la Division des
questions juridiques générales,
chargé du Service juridique :



United Nations, New York
30 April 1971

Organisation des Nations Unies, New York
le 30 avril 1971